

SOCIÉTÉ DES NATIONS

*Recueil des Traités et des Engagements
internationaux enregistrés par le Secrétariat
de la Société des Nations.*

LEAGUE OF NATIONS

Treaty Series

*Publication of Treaties and International Engagements
Registered with the Secretariat of the
League of Nations.*

SOCIÉTÉ DES NATIONS

Recueil des Traités

*et des Engagements internationaux enregistrés par le
Secrétariat de la Société des Nations*

VOLUME LVIII**1926-1927****NUMÉROS 1, 2, 3 et 4**

TABLE DES MATIÈRES

	Pages
N° 1367. — Pologne et Tchécoslovaquie :	
Convention commerciale, avec annexes A, B, C, D, E (Convention vétérinaire) et F, et protocole final, signés à Prague, le 23 avril 1925, protocole additionnel, signé à Prague, le 3 juillet 1925, deuxième protocole additionnel avec protocole final, signés à Prague, le 21 avril 1926, et protocole additionnel à l'annexe E, signé à Prague, le 21 avril 1926	9
N° 1368. — Etats-Unis d'Amérique et Pologne :	
Accord relatif à la consolidation des dettes. Signé à Washington, le 14 novembre 1924...	97
N° 1369. — Etats-Unis d'Amérique et Hongrie :	
Traité d'amitié, de commerce et consulaire, signé à Washington, le 24 juin 1925, avec échange de notes, Budapest, le 4 septembre 1926	111
N° 1370. — Pologne et Tchécoslovaquie :	
Convention sanitaire. Signée à Prague, le 5 septembre 1925... ..	143
N° 1371. — Pays-Bas et Pologne :	
Convention provisoire concernant la navigation aérienne. Signée à La Haye, le 4 novembre 1925	179
N° 1372. — Union économique belgo-luxembourgeoise et Tchécoslovaquie :	
Traité de commerce, avec protocole de signature. Signés à Prague, le 28 décembre 1925...	189
N° 1373. — France et Roumanie :	
Traité d'amitié, avec protocole. Signés à Paris, le 10 juin 1926	225

LEAGUE OF NATIONS

Treaty Series

*Publication of Treaties and International Engagements
registered with the Secretariat of the League of Nations.*

VOLUME LVIII**1926-1927****NUMBERS 1, 2, 3 and 4**

TABLE OF CONTENTS.

	Pages
No. 1367. — Poland and Czechoslovakia :	
Commercial Convention with Annexes A, B, C, D, E (Veterinary Convention) and F, and Final Protocol, signed at Prague, April 23, 1925, Additional Protocol, signed at Prague, July 3, 1925, Second Additional Protocol with Final Protocol, signed at Prague, April 21, 1926, and Additional Protocol to Annex E, signed at Prague, April 21, 1926... ..	9
No. 1368. — United States of America and Poland :	
Agreement regarding the Consolidation of Debts. Signed at Washington, November 14, 1924	97
No. 1369. — United States of America and Hungary :	
Treaty of Friendship, Commerce and Consular Rights, signed at Washington, June 24, 1925, with Exchange of Notes, Budapest, September 4, 1926	111
No. 1370. — Poland and Czechoslovakia :	
Sanitary Convention. Signed at Prague, September 5, 1925	143
No. 1371. — The Netherlands and Poland :	
Provisional Convention regarding Aerial Navigation. Signed at the Hague, November 4, 1925	179
No. 1372. — Economic Union of Belgium and Luxemburg and Czechoslovakia :	
Treaty of Commerce, with Protocol of Signature. Signed at Prague, December 28, 1925... ..	189
No. 1373. — France and Roumania :	
Treaty of Friendship, with Protocol. Signed at Paris, June 10, 1926	225

N° 1374. — France et Roumanie :

Convention pour le règlement pacifique des différends. Signée à Paris, le 10 juin 1926... 233

N° 1375. — Bulgarie :

Protocole relatif à l'établissement des réfugiés en Bulgarie. Signé à Genève, le 9 septembre 1926 ... 245

N° 1376. — Belgique et Danemark :

Déclaration additionnelle modifiant l'article 15 de la Convention d'extradition du 25 mars 1876 entre les deux pays. Signée à Copenhague, le 25 octobre 1926... 259

N° 1377. — Japon et Tchécoslovaquie :

Traité de commerce, avec protocole et échange de notes. Signés à Prague, le 30 octobre 1925. 263

N° 1378. — Suisse et Tchécoslovaquie :

Echange de notes rapportant le délai de dénonciation du traité de commerce actuellement en vigueur entre les deux pays, de trois à un mois. Berne, le 30 septembre 1925 ... 279

N° 1379. — Allemagne, Belgique, Brésil, Empire britannique (avec la Nouvelle-Zélande et l'Inde), Bulgarie, etc. :

Convention et statut sur le régime international des ports maritimes, et protocole de signature. Signés à Genève, le 9 décembre 1923 ... 284

N° 1380. — Autriche, Belgique, Empire britannique (avec la Nouvelle-Zélande), Bulgarie, Chili, etc. :

Convention relative au transport en transit de l'énergie électrique et Protocole de signature. Signés à Genève, le 9 décembre 1923 ... 315

N° 1381. — Allemagne et Belgique, Empire britannique, France, Italie et Japon :

Accord aéronautique en vue d'assurer l'application de l'article 198 du Traité de Versailles. Fait à Paris, le 22 mai 1926 ... 331

N° 1382. — Finlande et Lettonie :

Déclaration concernant l'application réciproque de la Convention conclue à La Haye, le 17 juillet 1905, relative à l'établissement de règles communes concernant plusieurs matières de droit international privé. Signée à Riga, le 7 juin 1924 ... 375

N° 1383. — Finlande et Japon :

Traité de commerce et de navigation, avec protocole. Signés à Helsingfors, le 7 juin 1924. 379

N° 1384. — Finlande et Turquie :

Echange de notes comportant un arrangement commercial provisoire entre les deux pays. Stockholm et Helsingfors, le 19 octobre 1926 ... 393

Echange de notes prorogeant l'arrangement ci-dessus. Stockholm, le 19 avril, et Helsingfors, le 21 avril 1927. ... 398

	Pages
No. 1374. — France and Roumania :	
Convention for the Pacific Settlement of Disputes. Signed at Paris, June 10, 1926	233
No. 1375. — Bulgaria :	
Protocol concerning the Settlement of Refugees in Bulgaria. Signed at Geneva, September 9, 1926	245
No. 1376. — Belgium and Denmark :	
Additional Declaration amending Article 15 of the Extradition Convention of March 25, 1876, between the two countries. Signed at Copenhagen, October 25, 1926	259
No. 1377. — Japan and Czechoslovakia :	
Treaty of Commerce, with Protocol and Exchange of Notes. Signed at Prague, October 30, 1925	263
No. 1378. — Switzerland and Czechoslovakia :	
Exchange of Notes reducing from three Months to one Month the Period of Notice for the Denunciation of the Treaty of Commerce now in force between the two countries. Berne, September 30, 1925	279
No. 1379. — Germany, Belgium, Brazil, British Empire (with New-Zealand and India), Bulgaria, etc. :	
Convention and Statute on the International Régime of Maritime Ports, and Protocol of Signature. Signed at Geneva, December 9, 1923	284
No. 1380. — Austria, Belgium, British Empire (with New-Zealand), Bulgaria, Chile, etc. :	
Convention relating to the Transmission in Transit of Electric Power and Protocol of Signature. Signed at Geneva, December 9, 1923	315
No. 1381. — Germany and Belgium, British Empire, France, Italy and Japan :	
Agreement on Aerial Navigation with a view to the Application of Article 198 of the Treaty of Versailles. Done at Paris, May 22, 1926	331
No. 1382. — Finland and Latvia :	
Declaration concerning the reciprocal Application of the Convention concluded at The Hague, July 17, 1905, relative to the Institution of Common Rules with regard to several Matters of Private International Law. Signed at Riga, June 7, 1924 ...	375
No. 1383. — Finland and Japan :	
Treaty of Commerce and Navigation, with Protocol. Signed at Helsingfors, June 7, 1924	379
No. 1384. — Finland and Turkey :	
Exchange of Notes constituting a Provisional Commercial Agreement between the two countries. Stockholm and Helsingfors, October 19, 1926	393
Exchange of Notes renewing the above Arrangement. Stockholm, April 19, and Helsingfors, April 21, 1927	399

N° 1385. — Allemagne et Lettonie :

Traité relatif au règlement des relations économiques entre les deux pays, avec protocole final. Signés à Riga, le 28 juin 1926 403

N° 1386. — Siam et Suède :

Traité d'amitié, de commerce et de navigation, avec protocole relatif à la juridiction applicable aux sujets suédois dans le Royaume de Siam. Signés à Stockholm, le 19 décembre 1925 429

	Pages
No. 1385. — Germany and Latvia :	
Treaty concerning the Establishment of Economic Relations between the two countries, with Final Protocol. Signed at Riga, June 28, 1926	403
No. 1386. — Siam and Sweden :	
Treaty of Friendship, Commerce and Navigation, with Protocol concerning Jurisdiction applicable in the Kingdom of Siam to Swedish Subjects. Signed at Stockholm, December 19, 1925	429

N° 1367.

**POLOGNE
ET TCHECOSLOVAQUIE**

Convention commerciale, avec annexes A, B, C, D, E (Convention vétérinaire) et F, et protocole final, signés à Prague, le 23 avril 1925, protocole additionnel, signé à Prague, le 3 juillet 1925, deuxième protocole additionnel avec protocole final, et protocole additionnel à l'annexe E, signés à Prague, le 21 avril 1926.

**POLAND
AND CZECHOSLOVAKIA**

Commercial Convention with Annexes A, B, C, D, E (Veterinary Convention) and F, and Final Protocol, signed at Prague, April 23, 1925, Additional Protocol, signed at Prague, July 3, 1925, Second Additional Protocol with Final Protocol, and Additional Protocol to Annex E, signed at Prague, April 21, 1926.

N^o 1367. — CONVENTION ¹ COMMERCIALE ENTRE LA RÉPUBLIQUE TCHÉCOSLOVAQUE ET LA RÉPUBLIQUE DE POLOGNE. SIGNÉE A PRAGUE, LE 23 AVRIL 1925.

Texte officiel français communiqué par les délégués permanents de la République tchécoslovaque et de la Pologne à la Société des Nations. L'enregistrement de cette convention a eu lieu le 17 novembre 1926.

LE PRÉSIDENT DE LA RÉPUBLIQUE TCHÉCOSLOVAQUE, d'une part, et LE PRÉSIDENT DE LA RÉPUBLIQUE DE POLOGNE, d'autre part, animés d'un égal désir de favoriser et de développer les relations commerciales entre les deux pays, ont décidé de conclure une convention commerciale et ont nommé à cet effet comme leurs plénipotentiaires, savoir :

LE PRÉSIDENT DE LA RÉPUBLIQUE TCHÉCOSLOVAQUE :

Monsieur le D^r Edouard BENEŠ, ministre des Affaires étrangères;

LE PRÉSIDENT DE LA RÉPUBLIQUE DE POLOGNE :

Monsieur le D^r Alexandre SKRZYŃSKI, ministre des Affaires étrangères; et

Monsieur l'ingénieur Joseph KIEDROŃ, ministre de l'industrie et du commerce;

Lesquels, après s'être communiqué leurs pleins pouvoirs respectifs, trouvés en bonne et due forme, ont convenu des articles suivants :

Article premier.

Les ressortissants de chacune des Hautes Parties contractantes jouiront, en ce qui concerne l'établissement et l'exercice du commerce et de l'industrie sur le territoire de l'autre Partie contractante, de tous les privilèges, immunités et avantages accordés à la nation la plus favorisée.

Article II.

Les ressortissants de l'une des Parties contractantes, se rendant aux foires et marchés sur le territoire de l'autre, à l'effet d'y exercer leur commerce, seront réciproquement traités comme les nationaux, s'ils peuvent présenter une carte d'identité d'après le modèle annexé à la présente convention, délivrée par les autorités de l'Etat dont ils sont ressortissants.

¹ L'échange des ratifications a eu lieu à Varsovie, le 22 octobre 1926.

¹ TRADUCTION. — TRANSLATION.No. 1367. — COMMERCIAL CONVENTION² BETWEEN THE REPUBLIC OF CZECHOSLOVAKIA AND THE REPUBLIC OF POLAND. SIGNED AT PRAGUE, APRIL 23, 1925.

French official text communicated by the Permanent Delegates of the Czechoslovak Republic and of Poland accredited to the League of Nations. The registration of this Convention took place November 17, 1926.

THE PRESIDENT OF THE REPUBLIC OF CZECHOSLOVAKIA, of the one part, and THE PRESIDENT OF THE REPUBLIC OF POLAND, of the other part, being equally desirous of promoting and developing commercial relations between the two countries, have resolved to conclude a Commercial Convention and have for this purpose appointed as their Plenipotentiaries :

THE PRESIDENT OF THE REPUBLIC OF CZECHOSLOVAKIA :

Dr. Edward BENEŠ, Minister for Foreign Affairs ;

THE PRESIDENT OF THE POLISH REPUBLIC :

Dr. Alexander SKRZYŃSKI, Minister for Foreign Affairs ; and
M. Joseph KIEDROŃ, Minister for Industry and Commerce ;

Who, having communicated their full powers found in good and due form, have agreed as follows :

Article I.

The nationals of each of the High Contracting Parties shall enjoy, as regards establishment and the carrying on of trade and industry in the territory of the other Contracting Party, the same privileges, immunities and advantages as are granted to the most favoured nation.

Article II.

The nationals of each of the Contracting Parties proceeding to fairs and markets in the territory of the other Contracting Party for the purpose of carrying on their trade, shall receive reciprocally the same treatment as nationals provided they hold identity cards, a specimen of which is attached to the present Convention, issued by the authorities of their own country.

¹ Traduit par le Secrétariat de la Société des Nations.

¹ Translated by the Secretariat of the League of Nations.

² The exchange of ratifications took place at Warsaw, October 22, 1926.

Article III.

Les ressortissants de chaque Partie contractante seront traités sur le territoire de l'autre Partie contractante, par rapport à leur situation juridique, leurs biens mobiliers et immobiliers, leurs droits et intérêts, aussi avantageusement que les ressortissants d'un tiers Etat quelconque. Ils seront libres de régler leurs affaires sur le territoire de l'autre Partie contractante, soit personnellement, soit par un intermédiaire de leur propre choix, sans être soumis à cet égard à d'autres restrictions que celles prévues par les lois et règlements en vigueur sur le territoire respectif.

Ils auront le droit d'estimer en justice et auront accès libre auprès des autorités de l'autre Partie contractante. Ils pourront se servir, pour la sauvegarde de leurs intérêts, d'avocats ou de mandataires choisis par eux-mêmes, sans être soumis à d'autres restrictions que celles prévues par les lois et règlements en vigueur sur le territoire respectif, et seront traités sous tous les rapports de la même manière que les ressortissants d'un autre Etat quelconque.

Article IV.

Les ressortissants de l'une des deux Parties contractantes ne seront astreints sur le territoire de l'autre à aucun service obligatoire, soit dans les armées de terre ou de mer, soit dans les gardes ou milices nationales. Ils seront exempts de toute taxe, de quelque nature que ce soit, imposée au lieu du service militaire personnel, de toutes prestations et réquisitions militaires personnelles, mais ils seront soumis, en ce qui concerne les biens meubles ou immeubles qu'ils possèdent dans le pays, aux réquisitions militaires et à la charge des logements militaires dans les mêmes conditions que les nationaux.

Article V.

Les sociétés anonymes et autres sociétés commerciales, industrielles ou financières, y compris les compagnies de navigation, qui ont leur siège sur le territoire de l'une des Hautes Parties contractantes et qui, d'après les lois de cette Partie, y sont légalement constituées, seront autorisées également sur le territoire de l'autre Partie à défendre tous leurs droits et spécialement à ester en justice comme demanderesses et comme défenderesses, en se soumettant aux lois et ordonnances y relatives, en vigueur sur le territoire de cette autre Partie.

L'admission des sociétés énoncées ci-dessus, légalement constituées sur le territoire de l'une des Hautes Parties contractantes, qui voudront, après l'entrée en vigueur de la présente convention étendre leur activité sur le territoire de l'autre Partie et qui, à cet effet, auraient besoin d'une autorisation spéciale, sera régie par les lois et ordonnances en vigueur sur le territoire de l'Etat respectif, étant entendu que l'admission des banques et sociétés d'assurances sera régie par les lois et ordonnances spéciales y relatives de l'Etat respectif.

Les sociétés, une fois légalement établies, jouiront, au point de vue du droit objectif, du même traitement que les sociétés analogues d'un tiers pays quelconque, toutefois sans préjudice aux décisions prises en vertu du droit de concession ou aux décisions administratives de caractère délibératoire.

Article VI.

Les ressortissants de chacune des deux Parties contractantes, ainsi que les sociétés commerciales et industrielles n'auront à payer, pour l'exercice du commerce et de l'industrie sur le territoire de l'autre Partie contractante, aucun impôt, taxe ou droit, autres ou plus élevés que ceux perçus des nationaux.

Article VII.

Les droits intérieurs, perçus pour le compte de l'Etat, des communes ou des corporations, qui grèvent ou grèveront la production, la fabrication ou la consommation d'un article sur le territoire

Article III.

The nationals of each Contracting Party shall receive in the territory of the other Party, as regards their legal status, their movable and immovable property, and their rights and interests, treatment as favourable as the nationals of any third State. They shall be at liberty to transact their business in the territory of the other Contracting Party, either in person or through some agent of their own choice, and shall not in this respect be subject to any other restrictions than those laid down by the laws and regulations in force in the respective countries.

They shall have the right to appear in the courts, and have free access to the authorities of the other Contracting Party. They may employ counsel or agents of their own choice to safeguard their interests, and shall not in this respect be subject to any other restrictions than those laid down by the laws and regulations in force in the respective countries, and shall be treated in all respects in the same manner as the nationals of any other State.

Article IV.

The nationals of each of the Contracting Parties shall not be liable in the territory of the other to any compulsory service, whether in the army, the navy, or in the national guard or militia. They shall be exempt from all taxes of whatever nature imposed in lieu of personal military service, and from all personal military contributions and requisitions, but, as regards movable or immovable property which they possess in such country, they shall be subject to the same regulations regarding military requisitions and billeting as nationals.

Article V.

Joint stock companies and other commercial, industrial or financial associations, including shipping companies, legally constituted in accordance with the laws of one of the High Contracting Parties, and having their registered offices within its territory shall also be authorised, within the territory of the other Party, to defend their rights, and especially to appear before the Courts as plaintiffs or defendants, provided that they comply with the relevant laws and decrees in force in the territory of that other Party.

The admission of the above-mentioned companies, legally constituted in the territory of one of the High Contracting Parties, which may desire, after the coming into force of this Convention, to extend their activities to the territory of the other Party, and which for this purpose would need a special authorisation, shall be subject to the laws and decrees in force in the territories of the respective countries, it being understood that the admission of banks and insurance companies shall be governed by the particular laws and decrees of the respective countries.

Such companies, when they have once been legally constituted, shall enjoy, from the standpoint of positive law, the same treatment as similar companies of any third country, without prejudice, however, to any decisions taken under the concession laws or to administrative decisions of a deliberative nature.

Article VI.

The nationals of each of the two Contracting Parties, and commercial and industrial companies, shall not be subject, as regards the carrying on of their trade or industry within the territory of the other Contracting Party, to any tax, charge or duty of any kind other or higher than those imposed on nationals.

Article VII.

Internal duties levied for the benefit of the State, communes or corporations which are or may hereafter be imposed on the production, manufacture or consumption of any article in the

de l'une des Hautes Parties contractantes, ne frapperont sous aucun motif les produits de l'autre Partie d'une manière plus forte ou plus gênante que les produits indigènes de la même espèce ou ceux de la nation la plus favorisée.

Article VIII.

Il est entendu toutefois que les stipulations des articles précédents, en tant qu'elles garantissent le traitement de la nation la plus favorisée, ne dérogent en rien aux lois, ordonnances et règlements spéciaux en matière de commerce, d'industrie, de police, de sûreté générale et d'exercice de certains métiers et professions, qui sont ou seront en vigueur sur le territoire des Hautes Parties contractantes et applicables à tous les étrangers en général.

Article IX.

Les marchandises, les produits naturels ou fabriqués de l'une des Hautes Parties contractantes ne seront pas soumis, à leur importation sur le territoire douanier de l'autre Partie, aux droits ou taxes — y compris toutes les taxes supplémentaires et surtaxes — autres ou plus élevés que ceux qui sont ou seront perçus des marchandises ou produits d'un tiers pays quelconque.

A l'exportation du territoire douanier de l'une des Hautes Parties contractantes sur le territoire douanier de l'autre Partie contractante, ne seront pas perçus des droits de sortie ou des taxes autres ou plus élevés qu'à l'exportation des mêmes objets pour les pays les plus favorisés à cet égard.

En outre, à d'autres égards, chacune des Hautes Parties contractantes s'engage à ne pas soumettre l'importation et l'exportation, dans les relations avec l'autre Partie, à un traitement autre ou moins favorable qu'il n'est appliqué à un tiers Etat quelconque, notamment en ce qui concerne les prescriptions douanières et leur application, le procédé de la vérification et de l'analyse des marchandises importées, les conditions du paiement des droits de douane et des taxes, la classification et l'explication des tarifs, et l'exercice des monopoles.

Article X.

Sans préjudice des dispositions de l'article IX, les marchandises, les produits naturels ou fabriqués de la République tchécoslovaque, énumérés à la liste A ci-annexée, bénéficieront à leur importation sur le territoire douanier de la République de Pologne des pourcentages de réduction indiqués à ladite liste.

Les marchandises, les produits naturels ou fabriqués du territoire douanier de la République de Pologne, énumérés à la liste B ci-annexée, bénéficieront à leur importation dans la République tchécoslovaque des pourcentages de réduction indiqués à ladite liste.

Les pourcentages indiqués aux listes A et B resteront les mêmes, quels que soient les relèvements ou abaissements des droits de douane d'entrée.

Article XI.

Les marchandises les produits naturels ou fabriqués de la République tchécoslovaque, énumérés à la liste C ci-annexée, ne pourront pas être soumis à leur importation sur le territoire douanier de la République de Pologne aux droits plus élevés que ceux qui sont inscrits dans cette liste.

Les marchandises, les produits naturels ou fabriqués du territoire douanier de la République de Pologne, énumérés à la liste D ci-annexée, ne pourront pas être soumis à leur importation sur le territoire douanier de la République tchécoslovaque aux droits ou taxes plus élevés que ceux qui sont inscrits dans cette liste.

Les dispositions du présent article ne portent nullement atteinte à la clause de la nation la plus favorisée, stipulée à l'article IX de la présente convention.

territory of one of the High Contracting Parties, shall not for any reason constitute a higher or more burdensome charge on products of the other Party than that imposed on similar goods of the home country or of the most favoured nation.

Article VIII.

It is nevertheless understood that the stipulations set forth in the preceding Articles, in so far as they guarantee most-favoured-nation treatment, shall not in any way affect the laws, decrees and special regulations relating to trade, industry, police and general security or the exercise of certain occupations and professions, which are or may be in force in the territory of the High Contracting Parties and which are applicable to all foreigners in general.

Article IX.

The products of the soil or industry of one of the High Contracting Parties imported into the Customs territory of the other Party shall not be liable to any duties or taxes — including all supplementary taxes and surcharges — other or higher than those which are or may hereafter be imposed on the goods or products of any third country.

Exports from the Customs territory of one of the High Contracting Parties to the Customs territory of the other Contracting Party, shall not be liable to export duties or taxes other or higher than those imposed on the same exports to countries most favoured in this respect.

Further, in other respects each of the High Contracting Parties undertakes not to apply to the imports and exports of the other Party any treatment other or less favourable than that applied to any third State, especially as concerns Customs regulations and their application, the method of verifying and analysing imported goods, the conditions for the payment of Customs duties and charges, the classification and interpretation of tariffs, and the operation of monopolies.

Article X.

Without prejudice to the provisions of Article IX, the products of the soil and industry of the Czechoslovak Republic, enumerated in the annexed list A, imported into the Customs territory of the Polish Republic, shall enjoy the percentage reductions shown in the said list.

The products of the soil and industry of the Polish Republic enumerated in the annexed list B imported into the Czechoslovak Republic, shall enjoy the percentage reductions shown in the said list.

The percentages shown in lists A and B shall remain the same, whatever increases or reductions may be made in import duties.

Article XI.

The products of the soil and industry of the Czechoslovak Republic, enumerated in the annexed list C, imported into the Polish Republic, shall not be liable to higher duties than those shown in the said list.

The products of the soil and industry of the Customs territory of the Polish Republic enumerated in the annexed list D, imported into the Customs territory of the Czechoslovak Republic shall not be liable to higher duties or taxes than those shown in the said list.

The provisions of this Article shall in no way affect the most-favoured-nation clause in Article IX of the present Convention.

Article XII.

Les dispositions de l'article IX ne s'appliquent pas :

1^o Aux faveurs actuellement accordées ou qui pourraient être accordées ultérieurement à des Etats limitrophes pour faciliter le trafic local entre les habitants de la zone frontière ;

2^o Aux faveurs spéciales résultant d'une union douanière ;

3^o Au régime douanier prévu par l'article 222 du Traité de Saint-Germain et par l'article 205 du Traité de Trianon ;

4^o Au régime provisoire douanier entre les parties polonaise et allemande de la Haute-Silésie, prévu par la Convention ¹ germano-polonaise de Genève, du 15 mai 1922.

Article XIII.

Les deux Parties contractantes sont convenues que les restrictions ou prohibitions concernant l'importation et l'exportation de certaines marchandises ne seront appliquées que pendant le temps et dans la mesure absolument nécessitées par les conditions économiques, étant entendu qu'un arrangement spécial sera conclu entre les deux gouvernements, pour faciliter l'échange des marchandises pendant la période dans laquelle le régime ci-dessus mentionné reste encore en vigueur.

Article XIV.

Abstraction faite des restrictions mentionnées à l'article XIII, on ne pourra établir d'exceptions aux dispositions concernant la pleine liberté commerciale désirée par les Hautes Parties contractantes, que dans les cas suivants et en tant que ces exceptions seront applicables à tous les pays se trouvant dans des conditions identiques :

- a) Pour raisons de sûreté publique ;
- b) Pour raisons de santé ou comme précaution contre les maladies des animaux ou des végétaux, tout en se conformant aux règles internationales universellement reconnues ;
- c) Pour les marchandises qui dans un des Etats contractants font l'objet d'un monopole d'Etat ;
- d) Dans les cas d'événements graves intéressant la sûreté de l'Etat ou les intérêts vitaux du pays.

Article XV.

Afin d'assurer au commerce réciproque les avantages du traitement selon la présente convention et afin d'exclure, en même temps, tout abus possible, chacune des Parties contractantes pourra demander que les produits naturels ou fabriqués de l'autre Partie soient accompagnés, lors de leur importation, d'un certificat d'origine.

Les certificats d'origine seront délivrés par la chambre de commerce dont relève l'expéditeur, ou par toute autre autorité, groupement économique ou autre institut que le pays destinataire aura agréé.

Ils pourront être légalisés par un représentant diplomatique ou consulaire du pays destinataire.

Article XVI.

Chacune des Hautes Parties contractantes s'engage à prendre toutes les mesures nécessaires pour garantir d'une manière effective les produits naturels ou fabriqués, originaires de l'autre Partie

¹ Vol. IX, page 465 ; et vol. XIX, page 282, de ce recueil.

Article XII.

The provisions of Article IX shall not apply :

- (1) To favours which are or may subsequently be granted to neighbouring countries to facilitate frontier traffic ;
- (2) To special concessions made in consequence of a Customs Union ;
- (3) To the Customs régime laid down in Article 222 of the Treaty of Saint-Germain and in Article 205 of the Treaty of Trianon ;
- (4) To the provisional Customs régime in force between the Polish and German parts of Upper Silesia, laid down in the Germano-Polish Convention ¹ of Geneva, dated May 15, 1922.

Article XIII.

The two Contracting Parties are agreed that restrictions or prohibitions concerning the import and export of certain goods shall only be applicable for the period and to the extent rendered absolutely necessary by economic conditions, it being understood that a special agreement shall be concluded between the two Governments to facilitate the exchange of goods during the period for which the above-mentioned régime shall remain in force.

Article XIV.

Apart from the restrictions mentioned in Article XIII, exceptions to the provisions relating to the complete commercial liberty desired by the High Contracting Parties, shall only be made in the following cases, and only provided that these exceptions are applicable to all countries in which the same conditions prevail :

- (a) For reasons of public safety ;
- (b) For reasons of health, or as a precaution against diseases of animals or plants, in conformity with generally recognised international regulations ;
- (c) For goods which constitute a State monopoly in one of the Contracting States ;
- (d) In cases of grave events affecting the safety of the State or the vital interests of the country.

Article XV.

In order to ensure to the commerce of both countries the benefits of the present Convention and at the same time to avoid any possible abuses, each of the Contracting Parties may require that the products of the soil and industry of the other Party shall be accompanied on importation by certificates of origin.

The certificates of origin shall be issued by the consignor's Chamber of Commerce, or by any other authority, economic group or other institution approved by the country of destination.

They may be authenticated by a diplomatic or consular representative of the country of destination.

Article XVI.

Each of the High Contracting Parties undertakes to adopt all the necessary measures effectively to safeguard the products of the soil and industry of the other Contracting Party against unfair

¹ Vol. IX, page 465 ; and Vol. XIX, page 282, of this Series.

contractante, contre la concurrence déloyale dans les tractations commerciales, notamment à réprimer et à prohiber par la saisie ou par toute autre sanction appropriée, conformément à sa propre législation, l'importation, l'entreposage et l'exportation, ainsi que la fabrication, la circulation, la vente et la mise en vente à l'intérieur de tous produits portant sur eux-mêmes ou sur leur conditionnement immédiat, ou sur leur emballage extérieur, des marques, noms, inscriptions ou signes quelconques comportant directement ou indirectement de fausses indications sur l'origine, l'espèce, la nature ou les qualités spécifiques de ces produits ou marchandises.

Article XVII.

Le transit des voyageurs, bagages et marchandises de toute nature, en provenance ou à destination du territoire de l'une des Parties contractantes à travers le territoire de l'autre Partie contractante, sera réglé par les dispositions de la Convention ¹ et du Statut sur la liberté du transit, signés à Barcelone, le 20 avril 1921.

En outre, animées du désir de réaliser dans la mesure du possible les intentions de l'article 23, alinéa e) du Pacte de la Société des Nations, relatives au maintien de la liberté des communications et du transit, les deux Hautes Parties contractantes, prenant en considération leur situation géographique, s'engagent mutuellement d'assurer, en ce qui concerne les transports à destination de leurs pays, la liberté des communications et du transit établie par le Statut de Barcelone, de manière que les Hautes Parties contractantes n'invoqueront pas l'article 7 en cas de tension politique et que ladite liberté des communications et du transit subsistera même en cas de guerre, étant entendu toutefois que ces mesures ne pourront pas aller à l'encontre de leurs droits et devoirs en tant que Membres de la Société des Nations.

Article XVIII.

Les dispositions des articles XX, XXI et XXII de la présente convention seront appliquées, en ce qui concerne les prix de transport, pour les marchandises en transit sur les lignes des chemins de fer des Hautes Parties contractantes.

Article XIX.

Il ne sera fait aucune différence de traitement entre les ressortissants des deux Parties contractantes, en ce qui concerne l'expédition, les prix de transport et les impôts publics afférant au transport sur les chemins de fer dans le trafic des voyageurs et de leurs bagages, effectué dans les mêmes conditions.

Article XX.

Les marchandises remises au transport sur le territoire de l'une des Hautes Parties contractantes, ainsi que les marchandises à destination de ce territoire, bénéficieront de plein droit, sur les chemins de fer de l'autre Partie contractante, du calcul le plus réduit des prix de transport résultant de l'application des tarifs intérieurs ou communs en vigueur sur la ligne parcourue dans la direction du parcours, applicables au transport des marchandises de même nature sans discrimination de leur provenance ou destination. Toute clause prohibitive excluant l'application d'un tarif intérieur réduit devra, en ce qui concerne les transports mentionnés ci-dessus, être considérée comme nulle et non avenue.

Le calcul le plus réduit des prix de transport dont il est question à l'alinéa précédent, devra être, à la demande de l'une des Hautes Parties contractantes, pris pour base lors de l'établissement des tarifs communs intéressant les deux pays.

¹ Vol. VII, page 11 ; vol. XI, page 106 ; vol. XV, page 304 ; vol. XIX, page 278 ; vol. XXIV, page 154 ; vol. XXXI, page 244 ; vol. XXXV, page 298 ; et vol. XXXIX, page 166, de ce recueil.

competition in commercial dealings and, in particular, to suppress and prohibit by seizure or by any other appropriate penalty in conformity with its own legislation, the importation, warehousing and exportation, and the manufacture, circulation, sale and offering for sale in the country of all products bearing upon them, or upon their immediate packing, or on their outer wrappings, marks, names, inscriptions or signs of any kind containing directly or indirectly a false indication of the origin, kind, composition or specific qualities of such products or goods.

Article XVII.

The transit of passengers, luggage and goods of every kind coming from or proceeding to the territory of either of the Contracting Parties through the territory of the other Contracting Party, shall be regulated by the provisions of the Convention¹ and Statute on the Freedom of Transit, signed at Barcelona, on April 20, 1921.

Further, being desirous of acting as far as possible in the spirit of Article 23 (*e*) of the Covenant of the League of Nations, relating to the maintenance of the freedom of communications and transit, the two High Contracting Parties, taking into consideration their geographical situation, undertake mutually to ensure, as far as concerns transports consigned to their countries, the freedom of communications and transit established by the Statute of Barcelona, in such a way that the High Contracting Parties shall not invoke Article 7 in the event of political tension, and that the said freedom of communications and transit shall subsist even in time of war, it being understood, however, that these measures shall not conflict with their rights and duties as Members of the League of Nations.

Article XVIII.

The provisions of Articles XX, XXI and XXII of the present Convention shall apply to the rates for transporting goods in transit on the railways of the High Contracting Parties.

Article XIX.

As regards despatch, transport rates and public charges for the transport by rail, of passengers and their luggage, no distinction shall be made between the nationals of the two Contracting Parties, provided carriage is effected under the same conditions.

Article XX.

Goods despatched in the territory of one of the High Contracting Parties, or consigned to such territory, shall *ipso facto* be entitled on the railways of the other Contracting Party to the lowest transport rates resulting from the application of the internal or common tariffs in force on the line used and applicable to the transport of goods of the same nature irrespective of their origin or destination. Any prohibitive clause excluding the application of a reduced internal tariff shall, for the purposes of the above-mentioned traffic, be regarded as null and void.

The lowest transport rates mentioned in the preceding paragraph shall, at the request of either of the High Contracting Parties, be taken as the basis for drawing up the common tariffs affecting the two countries.

¹ Vol. VII, page 11 ; Vol. XI, page 406 ; Vol. XV, page 304 ; Vol. XIX, page 278 ; Vol. XXIV, page 154 ; Vol. XXXI, page 244 ; Vol. XXXV, page 298 ; and Vol. XXXIX, page 166, of this Series.

En ce qui concerne l'expédition et les impôts publics afférant au transport des marchandises mentionnées ci-dessus, effectuée dans les mêmes conditions, il ne sera fait aucune différence de traitement relativement à leur provenance ou destination.

Article XXI.

Les dispositions précédentes ne visent pas les réductions de tarifs accordées en faveur des œuvres de bienfaisance ou d'instruction publique, ni les réductions accordées dans le cas d'une calamité publique, ni celles consenties aux fonctionnaires publics voyageant pour leurs affaires privées, ni en faveur des transports de service des chemins de fer ou de l'administration civile ou militaire de l'Etat.

Article XXII.

Les deux Parties contractantes se garantissent dans leurs rapports réciproques, en matière de tarifs des chemins de fer, le traitement de la nation la plus favorisée et sont d'accord, dans le but de faciliter le trafic international ferroviaire intéressant leurs pays, d'exercer mutuellement une politique tarifaire bienveillante.

Article XXIII.

Les Hautes Parties contractantes s'engagent à faciliter l'établissement et l'exécution des trafics directs par chemins de fer entre leurs territoires, ainsi que des trafics entre le territoire de l'une des Parties contractantes et celui d'un tiers Etat à travers le territoire de l'autre Partie contractante. A cette fin, des arrangements nécessaires devront intervenir entre les administrations des chemins de fer intéressées. Les autorités compétentes des deux Parties contractantes devront, en outre, assurer l'établissement de correspondances appropriées des trains de voyageurs, l'admission à la circulation des voitures directes, s'efforceront de simplifier et d'accélérer l'accomplissement des formalités de douane et de passeports et prendront soin d'assurer dans le trafic des marchandises l'exécution rapide et régulière des passeports.

Article XXIV.]

Les négociants, les fabricants et autres industriels de l'un des deux pays qui prouvent par la présentation de leur carte de légitimation industrielle, délivrée par les autorités compétentes de leurs pays, qu'ils y sont autorisés à exercer leur commerce ou leur industrie et qu'ils y acquittent les taxes et impôts prévus par les lois, auront le droit, soit personnellement, soit par des voyageurs à leur service, de faire des achats dans le territoire de l'autre Partie contractante chez des négociants ou producteurs ou dans les locaux de vente publics. Ils pourront aussi prendre des commandes, même sur échantillons, chez les négociants ou autres personnes qui, pour leur commerce ou leur industrie, utilisent des marchandises correspondant à ces échantillons. Ni dans l'un ni dans l'autre cas, ils ne seront astreints à acquitter à cet effet une taxe spéciale.

Les voyageurs de commerce représentants de maisons polonaises et tchécoslovaques, munis d'une carte de légitimation mentionnée à l'article II de la présente convention et délivrée par les autorités de leurs pays respectifs, auront le droit réciproque d'avoir avec eux des échantillons ou modèles, mais non des marchandises.

Les Hautes Parties contractantes se donneront réciproquement connaissance des autorités chargées de délivrer les cartes de légitimation, ainsi que des dispositions auxquelles les voyageurs doivent se conformer dans l'exercice de leur commerce.

Les objets passibles d'un droit de douane, à l'exception des marchandises prohibées à l'importation, qui seront importés comme échantillons ou modèles par les voyageurs de commerce, seront, de part et d'autre, admis en franchise de droits d'entrée et de sortie, à la condition que ces objets, s'ils n'ont pas été vendus, soient réexportés dans un délai réglementaire et que l'identité des objets importés et réexportés ne soit pas douteuse, quel que soit, du reste, le bureau par lequel ils passent à leur sortie.

As regards the despatch and public charges relating to the transport of the goods mentioned above, carried out under the same conditions, no discrimination shall be made on account of their origin or destination.

Article XXI.

The foregoing provisions shall not apply to reductions in rates granted to charitable or educational organisations ; or to reductions in the event of a public disaster or granted to public officials travelling on private business ; or to service transports on behalf of the railways or the civil or military administration of the State.

Article XXII.

The two Contracting States undertake that in their relations with one another they will, as regards railway tariffs, grant most-favoured-nation treatment and, in order to encourage international railway traffic between their countries, agree each to pursue a friendly policy in the matter of railway rates.

Article XXIII.

The High Contracting Parties undertake to facilitate the establishment and putting into effect of through railway traffic between their territories, as well as traffic between the territory of one of the Contracting Parties and a third State which passess through the territory of the other Contracting Party. For this purpose, the necessary arrangements shall be made between the railway administrations concerned. The competent authorities of the two Contracting Parties shall further secure the proper connection of passenger trains and the running of through carriages, shall endeavour to simplify and accelerate the execution of Customs and passport formalities, and shall take steps to ensure the prompt and regular transport of goods traffic.

Article XXIV.

Merchants, manufacturers, and other persons engaged in trade or industry in either of the two countries who show by means of an identity card issued by the competent authorities of their own country, that they are authorised to carry on their trade or industry in that country, and that they pay the dues and taxes imposed by the laws, shall be entitled, either in person or through travellers in their employ, to make purchases from merchants or producers or in the public markets in the territory of the other Contracting Party. They may also take orders, by means of samples, if necessary, from merchants or other persons who make use in their trade or industry of goods corresponding to such samples. In no case shall they be obliged to pay a special tax for this purpose.

Commercial travellers representing Polish and Czechoslovak firms and in possession of the identity cards mentioned in Article II of the present Convention and issued by the authorities of their respective countries, shall be reciprocally entitled to carry with them samples or patterns, but not goods.

The High Contracting Parties shall communicate to each other the names of the authorities responsible for the issue of identity cards and the regulations which commercial travellers must observe when transacting their business.

Articles liable to Customs duty, except goods the import of which is prohibited, imported as samples or patterns by commercial travellers, shall be admitted by both countries free of import and export duties, on condition that such articles, if not sold, are re-exported within a prescribed period and provided there is no doubt as to the identity of the articles imported and re-exported, through whatever office they pass on re-export.

La réexportation des échantillons ou modèles devra être garantie dans les deux pays, soit par le dépôt (en espèces) du montant des droits applicables au bureau de douane d'entrée, soit par une caution valable. Réserve est faite dans tous les cas de l'accomplissement, s'il y a lieu, des formalités de garantie pour les ouvrages en platine, en or ou en argent.

Une fois le délai réglementaire expiré, le montant des droits, selon qu'il aura été consigné ou garanti, sera acquis au Trésor ou recouvré à son profit, à moins qu'il ne soit établi que, dans ce délai, les échantillons ou modèles ont été réexportés.

Si, avant l'expiration du délai réglementaire, les échantillons ou modèles sont présentés à un bureau de douane ouvert à cet effet, pour être réexportés, ce bureau devra s'assurer par une vérification, que les articles qui lui sont présentés sont bien ceux pour lesquels a été délivré le permis d'entrée. S'il n'y a aucun doute à cet égard, le bureau constatera la réexportation et restituera le montant des droits déposés à l'importation, ou prendra les mesures nécessaires pour la décharge de la caution.

Il ne sera exigé de l'importateur aucun frais, à l'exception toutefois des droits de timbre pour la délivrance du certificat ou permis, non plus que pour l'apposition des marques destinées à assurer l'identité des échantillons ou modèles.

Les dispositions ci-dessus ne sont pas applicables aux industriels ambulants, non plus qu'au colportage et à la recherche des commandes chez des personnes n'exerçant ni industrie ni commerce, chacune des Hautes Parties contractantes se réservant à cet égard l'entière liberté de sa législation.

Article XXV.

Les relations postales, télégraphiques et téléphoniques entre la Tchécoslovaquie et la Pologne font l'objet d'une convention spéciale entre les deux Etats, sur la base des arrangements internationaux.

Les facilités pour le trafic frontière local feront l'objet d'un arrangement spécial.

En outre, les deux Hautes Parties contractantes se réservent, le cas échéant, de régler les questions concernant la navigation par un accord spécial.

Article XXVI.

La convention vétérinaire ci-annexée (Annexe E) avec le protocole final y afférant (Annexe F) feront partie intégrante de la présente convention et resteront en vigueur aussi longtemps que celle-ci, étant entendu qu'il pourront être modifiés, s'il y a lieu, d'un commun accord, même pendant la durée de la convention commerciale.

Article XXVII.

Le Gouvernement polonais auquel il appartient d'assurer la conduite des affaires extérieures de la Ville libre de Dantzig, en vertu de l'article 104 du Traité de Versailles et des articles 2 et 6 de la Convention¹ de Paris entre la Pologne et la Ville libre de Dantzig, du 9 novembre 1920, se réserve le droit de déclarer que la Ville libre est Partie contractante de la présente convention et qu'elle accepte les obligations et acquiert les droits en dérivant.

Cette réserve ne se rapporte pas aux dispositions de la présente convention que la République de Pologne contracte, en ce qui concerne la Ville libre de Dantzig, conformément à ses droits découlant des traités y relatifs.

¹ Vol. VI, page 183, de ce recueil.

The re-export of samples and patterns must be guaranteed in both countries, either by the deposit (in cash) of the amount of duty in question at the Customs Office of entry, or by valid security. Reservation is made in all cases as regards the completion of guarantee formalities, if necessary, in respect of platinum, gold or silver articles.

When the prescribed period has expired, the amount of the duties, whether deposited or guaranteed, shall accrue to the Treasury or be recovered by it, unless it is proved that the samples or patterns were re-exported within that period.

If, before the expiration of the prescribed period, the samples or patterns are presented at a Customs Office open for the purpose, for re-export, such office shall verify that the articles presented to it are really those for which the import licence was granted. If there is no doubt on this point, the office shall take note of the re-export and shall refund the amount of the duties deposited on import or shall take the necessary steps for the release of the security.

No charge shall be levied on the importer, with the exception of stamp duties for the issue of the certificate or licence, nor shall any charge be made for the marks placed on samples or patterns to ensure their identity.

The above provisions shall not apply to itinerant traders, nor to hawking or the soliciting of orders from persons not engaged in trade or industry, each High Contracting Party reserving full legislative freedom in this respect.

Article XXV.

Postal, telegraphic and telephonic relations between Czechoslovakia and Poland are dealt with in a special Convention between the two States based on international agreements.

Facilities for local frontier traffic shall be dealt with in a special agreement.

Further, the two High Contracting Parties reserve the right, if necessary, to regulate questions concerning navigation by a special agreement.

Article XXVI.

The Veterinary Convention annexed hereto (Annex E) with the final Protocol referring to it (Annex F) shall form an integral part of the present Convention, and shall remain in force for the same length of time, it being understood that they may be modified, if necessary, by common consent, even while the Commercial Convention is still in operation.

Article XXVII.

The Polish Government, which is responsible for the conduct of the foreign relations of the Free City of Danzig, in virtue of Article 104 of the Treaty of Versailles, and of Articles 2 and 6 of the Paris Convention¹, concluded between Poland and the Free City of Danzig, on November 9, 1920, reserves the right to declare that the Free City of Danzig is a Contracting Party to the present Convention, and that it accepts the obligations and acquires the rights resulting therefrom.

This reservation does not apply to the provisions of the present Convention for which the Polish Republic contracts on behalf of the Free City of Danzig in conformity with its rights under the treaties relating thereto.

¹ Vol. VI, page 189, of this Series.

Article XXVIII.

La présente convention sera ratifiée et les ratifications en seront échangées à Varsovie aussitôt que faire se pourra.

Elle entrera en vigueur le quinzième jour après l'échange des ratifications.

Toutefois les deux gouvernements pourront s'entendre pour sa mise en vigueur anticipée, si leurs législations respectives les y autorisent.

La présente convention restera obligatoire pendant une année à partir du jour de son entrée en vigueur. Après l'expiration de ce délai, elle sera prorogée par voie de tacite reconduction et, à partir du jour de sa dénonciation par l'une des Hautes Parties contractantes, elle restera en vigueur encore trois mois.

En foi de quoi les plénipotentiaires ont signé la présente convention.

Fait en double exemplaire, à Varsovie, le vingt-trois avril mil neuf cent vingt-cinq.

(L. S.) D^r Eduard BENEŠ, *m. p.*

(L. S.) Al. SKRZYŃSKI, *m. p.*

(L. S.) Józef KIEDROŃ, *m. p.*

Article XXVIII.

The present Convention shall be ratified, and the instruments of ratification shall be exchanged at Warsaw as soon as possible.

It shall come into force fifteen days after the exchange of ratifications.

The two Governments, however, may agree to its being put into force at an earlier date if their respective laws authorise them to do so.

The present Convention shall remain obligatory for one year from the date of its coming into force. At the expiration of this period, it shall be prolonged by tacit agreement and, should it be denounced by one of the High Contracting Parties, it shall remain in force for a further period of three months.

In faith whereof, the Plenipotentiaries have signed the present Convention.

Done in duplicate at Warsaw, the twenty-third day of April, One thousand nine hundred and twenty-five.

(L. S.) (*Signed*) Dr. Edward BENEŠ.

(L. S.) (*Signed*) Al. SKRZYŃSKI.

(L. S.) (*Signed*) Józef KIEDROŃ.

Annexe à l'article II de la convention.

MODÈLE DE LA CARTE DE LÉGITIMATION.

RÉPUBLIQUE TCHÉCOSLOVAQUE OU RÉPUBLIQUE DE POLOGNE

CARTE DE LÉGITIMATION

POUR VOYAGEURS DE COMMERCE

(Valable pendant douze mois à compter de la date de délivrance.)

Bon pour { la République tchécoslovaque
la République de Pologne } N° de la carte.....

Il est certifié par la présente que le porteur de cette carte, M.....
né... à..... demeurant à.....
rue N° possède ¹
à
sous la raison de commerce
² est commis voyageur au service { de la maison }
des maisons }
à
qui { possède ¹
possèdent
sous la raison de commerce

Le porteur de cette carte se proposant de recueillir des commandes dans les pays susvisés et de faire des achats pour la (les) maison(s) dont il s'agit, il est certifié que ladite (lesdites) maison(s) est (sont) autorisée(s) à pratiquer son (leurs) industries(s) et son (leurs) commerce(s) à et y paie(nt) les contributions légales à cet effet.

....., le..... 192...

Signalement du porteur

Signature légalisée du chef de la (des)
maison(s) : ²

Age.....
Taille
Cheveux
Signes particuliers

Signature du porteur

[Photographie du porteur]

¹ Indication de la fabrique ou du commerce.

² On ne doit remplir que la rubrique 1 du formulaire lorsqu'il s'agit du chef d'un établissement commercial ou industriel, et la rubrique 2 lorsqu'il s'agit d'un commis voyageur.

(Cette pièce doit être établie en double expédition.)

Annex to Article II of the Convention.

SPECIMEN TRADING CERTIFICATE.

REPUBLIC OF CZECHOSLOVAKIA OR REPUBLIC OF POLAND.

IDENTITY CARD.
FOR COMMERCIAL TRAVELLERS.

(Valid for twelve months from the date of issue.)

Valid for { The Republic of Czechoslovakia
The Republic of Poland

No.

It is hereby certified that the holder of this card, M.....
born at resident at
possesses ¹ under the name of
(or) ² is a commercial traveller in the service of the firm(s) of
at
which possess(es) ¹
under the name of

As the bearer of this cards intends to solicit orders in the above-mentioned countries and to make purchases for the above firm(s), it is certified that the said firm(s) is (are) authorised to exercise its (their) trade and industry at and pay(s) the taxes required by law to this end.

..... 192...

Description of bearer :

Legal signature of head of the firm(s) ²
.....

Age.....
Height
Hair
Special marks

Signature of bearer

.....

[Photograph of bearer]

¹ Give name of factory or business.

² Only the first part of the form should be filled in in the case of the head of a commercial or industrial establishment ; the second part in the case of commercial travellers.

(This form must be drawn up in duplicate).

LISTE A.

PRODUITS TCHÉCOSLOVAQUES POUR LESQUELS LES DROITS DU TARIF DOUANIER POLONAIS SONT RÉDUITS EN VERTU DE LA PRÉSENTE CONVENTION.

Nos du tarif douanier polonais	Désignation des produits	Pourcentages de réduction
ex 5	Légumes et plantes potagères :	
ex p. 2	Choucroute	50 %
p. 4	Racines de chicorée, séchées, non torréfiées et non préparées	75 %
ex p. 6 b)	Concombres en vinaigre et dans l'eau salée, même avec l'addition d'aneth. (Le contenu de l'acide acétique ne doit pas dépasser 3 %)	50 %
ex 6	Fruits et baies :	
ex p. 2	Toutes sortes de prunes, fraîches	50 %
ex p. 6	Cerises, griottes, fraîches Raisins frais, communs (du premier août jusqu'au 31 octobre)	35 % 15 %
ex 24	Confiseries, ainsi que préparations de fruits et de baies :	
ex p. 5 b)	Jus de framboises (en récipients non hermétiquement fermés) sans sucre, même en fûts	30 %
ex p. 8	Sucreries turques : Rahat-loukoum, tchourtchela ; capsules pharmaceutiques en hostie	38 %
ex 25	Levures :	
p. 1	Pressées.	40 %
ex 29	Bière en fûts de 4 et 2 hectol.	50 %
ex p. 1	La même, en fûts de 1 hectol.	55 %
	La même, en fûts de 1/2 hectol.	60 %
	La même, en fûts de 1/4 et de 1/8 hectol.	65 %
ex 32	Remarque	
	Sous cette remarque sont tarifées les eaux minérales naturelles suivantes : Šaratice, Luhačovice, Poděbrady, Bilina.	
ex 34	Viandes, graisses animales comestibles, non spécialement dénommées, produits de charcuterie et jambons :	
ex p. 4	Jambons, même en emballages hermétiques	20 %
ex 35	Fromages :	
ex p. 2	Bryndza	50 %
	Fromageons d'Olomouc (<i>Olomoucké tvarůžky</i>)	75 %
ex 55	Peaux tannées, ainsi qu'à demi corroyées, entières, demi-peaux et rognures :	
ex p. 3 a)	Peaux de bœuf et de vache, tannées à l'aide de matières végétales, graissées, noires	15 %
ex 57	Chaussures et ouvrages en peau et en cuir :	
ex p. 1 d)	Chaussures d'enfants	25 %
ex p. 2	Chaussures en toile	25 %
ex p. 3	Chaussures en cuir, dénommées dans la position 57 p. 1 c), garnies de pointes, bandes ou bordures en cuir verni	74 %
ex p. 3	Chaussures, dénommées dans la position 57 p. 2, garnies de pointes, bandes ou bordures en cuir verni	65 %
ex p. 4 b)	Jambières en cuir	75 %
ex p. 5 a)	Fouets	20 %

LIST A¹.

CZECHOSLOVAKIAN PRODUCTS ON WHICH THE POLISH CUSTOMS TARIFF DUTIES ARE REDUCED UNDER THE PRESENT CONVENTION.

Tariff Nos	Designation of Goods	Percentage Reductions
ex 5	Vegetables and pot-herbs :	
ex p. 2	Sauerkraut	50 %
ex p. 4	Dried chicory roots, unroasted and unprepared . .	75 %
ex p. 6 (b)	Cucumbers in vinegar and in salt water, even with the addition of dill. (The acetic acid content is not to exceed 3 %)	50 %
ex 6	Fruits and berries :	
ex p. 2	Plums of all kinds, fresh	50 %
ex p. 6	Cherries, egriots, fresh	35 %
ex 24	Grapes, fresh, common (from August 1 to October 31)	15 %
ex p. 5 (b)	Confectionery and prepared fruits and berries :	
ex p. 8	Raspberry juice, in non air-tight receptacles, without sugar, even in casks	30 %
	Turkish delight :	
	Rahat-Loukoum, Tchourtchela, pharmaceutical capsules in the form of wafers	38 %
ex 25	Yeast :	
ex 29	Pressed	40 %
	Beer in casks containing 4 or 2 hectolitres	50 %
	The same, in casks containing 1 hectolitre	55 %
	The same, in casks containing ½ hectolitre	60 %
	The same, in casks containing ¼ or ⅛ hectolitre.	65 %
ex 32, Note	Under this note are classed the following natural mineral waters : Šaratice, Luhačovice, Podbrady, Bilina.	
ex 34	Meat, edible animal fats, not separately designated, porkbutcher's wares and hams :	
ex p. 4	Hams, even in air-tight receptacles	20 %
ex 35	Cheese :	
ex p. 2	Bryndza.	50 %
ex 55	Olomouc (<i>Olomoucké tvarůžky</i>)	75 %
	Hides and skins, tanned, also semi-curried, whole, half or in pieces or parings :	
ex p. 3 (a)	Ox and cow hides tanned with vegetable extracts, greased, black	15 %
ex 57	Footwear and manufactures of leather and skins :	
ex p. 1 (d)	Footwear for children	25 %
ex p. 2	Footwear of cloth	25 %
ex p. 3	Footwear of leather designated in number 57, p. 1 (c), with toe-caps, bands or edgings of varnished leather	74 %
ex p. 3	Footwear designated in number 57, p. 2, with toe caps, bands or edgings of varnished leather	65 %
ex p. 4 (b)	Leather leggings	75 %
ex p. 5 (a)	Whips	20 %

¹ La traduction anglaise de la liste A, page 29, de la liste à la page 69, de la liste I, page 71, et de la liste II, page 83, du chiffre III, page 91, et de la liste de la page 93, a été extraite du *Bulletin international des Douanes*, "Poland, 8th Suppl., N° 187, 3rd Edition", et "Czechoslovakia, 11th Suppl., N° 189."

¹ The English translation of List A, page 29, List to page 69, List I, page 71, and List II, page 83, Item III, page 91, and List to page 93, were taken from the *International Customs Bulletin*, "Poland, 8th Suppl., N° 187, 3rd Edition", and "Czechoslovakia, 11th Suppl., N° 189."

N ^{os} du tarif douanier polonais	Désignation des produits	Pourcentages de réduction
ex 65	Matériaux de construction :	
ex 72	ex p. 4 Chaux (non hydraulique)	20 %
	Pierres artificielles pour construction et ouvrages en matières réfractaires :	
ex 74	ex p. 6 Briques de dinas	45 %
	Poteries en argile commune ou en ciment ; carreaux pour poêles, briques en terre à potier :	
	ex p. 2 b) Carreaux pour poêles unicolores avec une bordure d'une autre couleur	20 %
	ex p. 5 a) Tuyaux de grès	57.3 %
ex 77	Verrerie :	
	ex p. 1 a) Bouteilles en verre de couleur de bouteille (vert, olive, brun) et des couleurs naturelles similaires	30 %
	ex p. 1 b) Bouteilles en verre demi-blancs	40 %
	p. 2 Ouvrages non spécialement dénommés en verre blanc ou demi-blanc, non adouci, non poli, non taillé, même avec fonds, bords, goulots, bouchons et cou- vercles adoucis ou égalisés, avec écussons, inscriptions et dessins, moulés et pressés, mais sans autre ornement :	
	ex a) Soucoupes, verres à vin, verres à liqueur, verres à cognac, bocaux, verres à conserves, salières, cendriers	25 %
	d) Carreaux et tuiles en verre demi-blanc	60 %
	p. 5 Ouvrages non spécialement dénommés en verre à bouteilles, de couleur (colorés en pâte) à deux couches, laiteuses, dépolis (par n'importe quel procédé), striés, craquelés ou imitant la glace (Eisglas) :	
	b) Adoucis polis, taillés	
	ex p. 8 Verres en feuilles, soufflés ou moulés, non adoucis et non polis, ayant jusqu'à 5 mm. d'épaisseur, inclusivement :	20 %
	c) Blancs (transparents), demi-blancs ou colorés de la couleur naturelle de bouteille, unis sans dessins ni ornements, ayant en surface plus de ½ jus- qu'à 2 mètres carrés inclusivement ; de couleur ou laiteux, unis, sans dessin ni ornement, de toutes dimensions	20 %
ex 90	Sels naturels non spécialement dénommés, non purifiés, eaux-mères, saumure de harengs, boues minérales :	
	ex p. 2 Boues minérales de Piešťany en emballage originaire de 5 kil. ou moins — y compris le conditionne- ment	40 %
ex 108	Acides, sulfure et tétrachlorure de carbone :	
ex 112	ex p. 6 Acide formique	20 %
	Produits chimiques et chimico-pharmaceutiques, non dénommés dans d'autres numéros du tarif :	
	ex p. 25 b) Sels naturels de sources d'eaux minérales de Karlovy Vary, de Mariánské Lázně, de Darkov, en embal- lage originaire	25 %
		20 %
		25 %
	ex p. 25 c) Charbon végétal à décolorer : carboraffine	90 %

Tariff Nos	Designation of Goods	Percentage Reductions
ex 65	Building materials :	
ex 72	ex p. 4 Quicklime (non hydraulic)	20 %
	Artificial building stones and fireproof manufactures :	
ex 74	ex p. 6 Dinas bricks	45 %
	Potters' wares of common clay or cement ; stove tiles ;	
	bricks made of potters' clay :	
	ex p. 2 (b) Stove tiles, of one colour with border of another	20 %
	colour	
	ex p. 5 (a) Pipes of stoneware	57.3 %
ex 77	Glass wares :	
	ex p. 1 (a) Bottles of bottle glass (green, olive, brown) and similar	
	natural colours	30 %
	ex p. 1 (b) Bottles of half-white glass	40 %
	p. 2 Articles (except those separately designated) of	
	white or half-white glass, unground, unpolished,	
	uncut, with or without ground or smoothed bot-	
	tomms, edges, necks, stoppers, and lids, with	
	moulded or impressed crests, inscriptions or pat-	
	terns, but without any other kinds of embellish-	
	ment :	
	ex (a) Saucers, wine glasses, liqueur glasses, cognac glas-	
	ses, beakers, preserve glasses, salt-cellars, ash-	
	trays	25 %
	(d) Roofing and other tiles of half-white glass	60 %
	p. 5 Articles (except those separately designated) of bottle	
	glass, coloured (dyed in the paste), with double	
	layer, opaque, dulled (by whatever process),	
	fluted glass or ice glass :	
	(b) Ground, polished or cut	20 %
	ex p. 8 Sheet glass, blown or cast, unground and unpolished,	
	having a thickness of 5 millimetres or less :	
	(c) White (transparent), half-white, or of natural	
	bottle colour, plain, without patterns or embel-	
	lishments, and having a superficial area more	
	than $\frac{1}{2}$ and up to 2 square metres inclusive ;	
	coloured or opaque, plain, without patterns or	
	ornaments, of any dimensions	20 %
ex 90	Natural salts, not separately designated, not refined ;	
	brines, herring oil ; mineral muds :	
	ex p. 2 Mineral muds from Piešťany in the original receptacles	
	of 5 kilogrammes or less — including the weight	
	of the receptacle	40 %
ex 108	Acids, sulphide and tetrachloride of carbon :	
	ex p. 6 Formic acid	20 %
ex 112	Chemical and chemico-pharmaceutical preparations,	
	not separately designated in other numbers of the	
	Tariff :	
	ex p. 25(b) Natural salts from the mineral water springs of	
	Karlovy Vary, Mariánske Lázně, Darkov, in the	
	original receptacles	25 %
	Hydrosulphite of soda	20 %
	Formaldehydesulphoxylate	25 %
	ex p. 25(c) Vegetable coal for discolouring :	
	Carboraffine	90 %

N ^{os} du tarif douanier polonais	Désignation des produits	Pourcentages de réduction
ex 113	Produits pharmaceutiques et articles de pansements imprégnés :	
p. 4	Bandes et gazes en tissus de toute sorte, autres que de soie ou de demi-soie, imprégnées de produits médicaux	20 %
ex 149	Ouvrages en cuivre, en alliages de cuivre et d'autres métaux et en alliages dénommés sous le N ^o 143 :	
ex p. 6	Couverts, cuillers, fourchettes, couteaux, en aluminium	20 %
ex 150	Ouvrages en fonte ou fer coulé :	
ex p. 1	De toute espèce, non spécialement dénommés, non ouvrés, pesant par pièce :	
c)	Moins de 40 kil. jusqu'à 5 kg. inclusivement . .	10 %
d)	Moins de 5 kg.	15 %
p. 5	Vaisselle en fonte brute ou émaillée	10 %
ex p. 6	Poêles, pesant par pièce :	
ex a)	5 kg. ou plus	20 %
ex b)	Moins de 5 kg.	20 %
ex p. 7	Poêles, pesant par pièce :	
ex a)	5 kg. ou plus	20 %
ex b)	Moins de 5 kg.	20 %
ex p. 7	Hachoirs, pesant par pièce :	
ex b)	Jusqu'à 3 kg. inclusivement	10 %
ex 152	Ouvrages de chaudronnerie en fer ou en acier, tuyaux en fer ou acier, ainsi que leurs raccords :	
ex p. 7	Tuyaux à axe droite, sans soudure, d'un diamètre extérieur de plus de 100 mm, munis d'un bout avec filetage extérieur et d'autre bout avec filetage intérieur, d'une longueur non moins que la moitié du diamètre extérieur des tuyaux, pesant par pièce :	
a)	Plus de 4 kg.	30 %
b)	4 kg. et moins	30 %
ex 153	Ouvrages en fer ou en acier, tournés, polis, adoucis, bronzés ou autrement ouvrés, même combinés avec du bois, du cuivre et ses alliages :	
ex p. 1	De toute espèce à l'exception de ceux dénommés aux p. 2 à 10 :	
ex a)	Ouvrés (tournés, forés, rabotés, adoucis et polis), pe ant par pièce :	
I	1000 kg. ou plus	20 %
	Moins de 1000 kg. jusqu'à 500 kg. inclusive- ment	15 %
	Moins de 500 kg. jusqu'à 100 kg. inclusive- ment	10 %
ex 156	Ouvrages en fil métallique :	
ex p. 2	Clous en fer ou en acier :	
ex a)	Clous en fil	25 %
ex 158	Coutellerie :	
ex p. 1	Ouvrages de coutellerie pour usages de cuisine, agricoles et des métiers avec les manches en matière commune	10 %
ex 167	Machines et appareils, complets ou non, montés ou en pièces :	
ex p. 1	Non spécialement dénommés :	
	Machines pour les sucreries, pour les brasseries et malteries, pour les distilleries, selon la spécification et sous les conditions fixées dans le protocole final	15 %

Tariff Nos	Designation of Goods	Percentage Reductions
ex 113	Pharmaceutical products and impregnated dressings :	
p. 4	Bandages and gauze of any tissue, except silk or half-silk, impregnated with medicinal products.	20 %
ex 149	Manufactures of copper, alloys, and of other metals and their alloys designated in number 143 :	
ex p. 6	Sets of spoons, forks, knives, of aluminium	20 %
ex 150	Cast-iron wares :	
ex p. 1	Of all kinds not separately designated, unwrought, weighing each :	
(c)	Under 40 down to 5 Kg. inclusive	10 %
(d)	Less than 5 Kg.	15 %
p. 5	Cast-iron hollow-ware, enamelled or not	10 %
ex p. 6	Stoves, weighing each :	
ex (a)	5 Kg. or more.	20 %
ex (b)	Less than 5 Kg.	20 %
ex p. 7	Stoves, weighing each :	
ex (a)	5 Kg. or more.	20 %
ex (b)	Less than 5 Kg.	20 %
ex p. 7	Choppers, weighing each :	
ex (b)	Up to 3 Kg. inclusive	10 %
ex 152	Iron and steel boiler-makers' wares ; pipes and their connecting parts, of iron and steel :	
ex p. 7	Straight pipes, weldless, with an external diameter above 100 millimetres, fitted an exterior thread at one end and with an interior thread at the other end, the length of the thread non being less than $\frac{1}{2}$ of the external diameter of the pipe, weighing each :	
(a)	More than 4 Kg.	30 %
(b)	4 Kg. or less	30 %
ex 153	Iron and steel manufactures, turned, polished, smoothed, bronzed or otherwise elaborated, with or without parts composed of wood, copper or its alloys :	
ex p. 1	All kinds, except those designated in pp. 2 to 10 :	
ex (a)	Wrought (turned, bored, planed, smoothed and polished), weighing each :	
1	1,000 Kg. or more	20 %
	Less than 1,000 and down to 500 Kg., inclusive	15 %
	Less than 500 Kg. and down to 100 Kg. inclusive	10 %
ex 156	Wire manufactures :	
ex p. 2	Nails of iron or steel :	
ex (a)	Wire nails	25 %
ex 158	Cutlery wares :	
ex p. 1	Cutlery wares for kitchen, agricultural and crafts, with handles of common materials	10 %
ex 167	Machines and apparatus, complete or incomplete, fitted together or in parts :	
ex p. 1	Not separately designated :	
	Machines for sugar manufacturers, brewers, malsters and distillers, as specified and under the conditions laid down in the Final Protocol	15 %

N ^{os} du tarif douanier polonais	Désignation des produits	Pourcentages de réduction
	Machines et appareils, etc. (<i>Suite</i>)	
ex p. 3	Rouleaux compresseurs à vapeur	15 %
	Rouleaux compresseurs à moteur	25 %
ex p. 6 a)—f)	Treuil hydrauliques	40 %
	Verins de levage pour locomotives et wagons . . .	15 %
	Ponts roulants	15 %
	Grues à portiques et de transbordement	15 %
p. 7 f)	Moteurs à combustion-pesant par pièce :	
	Plus de 3,000 kg. jusqu'à 70,000 kg.	10 %
	Plus de 70,000 kg. jusqu'à 140,000 kg.	20 %
	Plus de 140,000 kg.	30 %
ex p. 7 a)—f)	Pompes spéciales à vapeur et à transmission : pour les sucreries, pour les brasseries et malteries, pour les distilleries, pour les raffineries des huiles minérales, pour les installations frigorifiques et pour la fabrication de la glace, selon la spécification et sous les conditions fixées dans le protocole final	15 %
ex p. 7 a)—f)	Compresseurs frigorifiques et pour la fabrication de la glace, sous les conditions fixées dans le Protocole final	35 %
ex p. 9 a)—e)	Pompes à bras	30 %
	Pompes spéciales centrifuges et à turbine : pour les sucreries, pour les brasseries et les malteries, pour les distilleries, pour les raffineries des huiles minérales, pour les installations frigorifiques et pour la fabrication de la glace, selon la spécification et sous les conditions fixées dans le protocole final	15 %
ex p. 26	Appareils non spécialement dénommés : pour les sucreries, pour les brasseries et les malteries, pour les distilleries et pour les raffineries des huiles minérales, selon la spécification et sous les conditions fixées dans le protocole final :	
ex a)	Ne contenant pas de métaux repris sous le N ^o 143	20 %
ex a)	Contenant jusqu'à 10 % inclusivement de mé- taux repris sous le N ^o 143	15 %
ex b) et c)	Contenant plus de 10 % métaux repris sous le N ^o 143	15 %
ex a), b), c)	Pour des installations frigorifiques et pour la fabrication de la glace	30 %
ex p. 28	Parties de machines et d'appareils pour les sucreries, brasseries, malteries, distilleries, raffineries des huiles minérales, pour les installations frigorifiques et pour la fabrication de la glace, si ces machines et appareils jouissent des droits conventionnels, sur permis du Ministère des Finances :	
	Ne contenant pas de métaux repris sous le N ^o 143	35 %
	Contenant de métaux repris sous le N ^o 143	20 %
ex p. 34	Semoirs à projection pour engrais artificiels	30 %
	Arracheurs de betteraves	25 %
	Hache-pailles avec débouché plus grand que 310 mm.	20 %
ex p. 35	Semoirs combinés pour répandre simultanément les grains et les engrais artificiels	30 %
	Machines à planter les pommes de terre	20 %

Tariff Nos	Designation of Goods	Percentage Reductions
	Machines and apparatus, etc. (<i>Continued</i>)	
ex p. 3	Steam road rollers	15 %
ex p. 6 (a)—(f)	Motor road rollers	25 %
	Hydraulic winches	40 %
	Trestles for hoisting locomotives and wagons . . .	15 %
	Travelling cranes	15 %
p. 7 (f)	Gantry and unloading cranes	15 %
	Internal combustion engines, weighing each :	
	More than 3,000 and up to 70,000 Kg.	10 %
	More than 70,000 and up to 140,000 Kg.	20 %
	More than 140,000 Kg.	30 %
ex p. 7 (a)—(f)	Special steam and transmission pumps :	
	For sugar manufacturers, brewers, malsters, distillers, mineral-oil refiners, for refrigerating installations and for making ice, as specified and under the conditions laid down in the Final Protocol.	15 %
ex p. 7 (a)—(f)	Refrigerating and ice-making compressors, under the conditions laid down in the Final Protocol. . .	35 %
ex p. 9 (a)—(e)	Hand pumps	30 %
	Special centrifugal and turbine pumps :	
	For sugar manufacturers, brewers, malsters, distillers, mineral-oil refiners, for refrigerating installations and for making ice, as specified and under the conditions laid down in the Final Protocol	15 %
ex p. 26	Apparatus, except those separately designated :	
	For sugar manufacturers, brewers, malsters, distillers, mineral-oil refiners, as specified and under the conditions laid down in the Final Protocol :	
ex (a)	Not containing any metals specified in the number 143	20 %
ex (a)	Containing up to 10 % inclusive of the metals specified in number 143	15 %
ex (b) and (c)	Containing more than 10 % of the metals specified in number 143	15 %
ex (a), (b), (c)	For refrigerating installations and for making ice	30 %
ex p. 28	Parts of machinery and apparatus for sugar manufacturers, brewers, malsters, distillers, mineral-oil refiners, for refrigerating installations and for making ice, if the machinery and apparatus enjoy the conventional duties, under permit from the Ministry of Finance :	
	Not containing any metals specified in number 143	35 %
	Containing metals specified in number 143.	20 %
ex p. 34	Projecting machines for scattering fertilisers . . .	30 %
	Beet pullers	25 %
	Chaff cutters with an opening larger than 310 mm.	20 %
ex p. 35	Combined sowers for seed and fertilisers	30 %
	Potato planters	20 %

N ^{os} du tarif douanier polonais	Désignation des produits	Pourcentages de réduction	
ex 168	Balances en fer, accessoires, parties et poids pour balances :		
ex p. 1	Poids en fer pour balances :		
	Non ouvrés	50 %	
	Ouvrés	15 %	
ex 169	Instruments et accessoires de précision pour le mesurage et les sciences :		
ex p. 4	Compressees de tissus de coton, cousues, remplies de boue de Piešťany, en emballage originaire .	70 %	
ex 177	Carton, papier et ouvrages en papier :		
ex p. 4	Papier d'emballage de paille cuite ou de bois cuit, non satiné même d'un seul côté, papier d'emballage de cellulose non blanchie, non satiné même d'un seul côté	30 %	
ex 187	Tissus de coton, écrus et blanchis :		
ex p. 3	Gazes pour pansements et bandages, non imprégnés, ajustés pour la vente en détail	50 %	
ex 192	Tissus de jute, de lin, de chanvre etc. :		
ex p. 4	Tapis entièrement de jute avec poils non coupés.	25 %	
ex 198	Feutres et tissus feutrés en poils ou en laine, ainsi que des ouvrages de ces matières :		
p. 1	Feutres et tissus feutrés en poils :		
a)	Purs	30 %	
b)	Mélangés de laine, de coton.	20 %	
p. 5	Feutres et tissus feutrés pour la fabrication des cardes	40 %	
ex 199	Tissus de laine :		
ex p. 2	Fichus de tête et châles, tissés en fils de plusieurs couleurs, pesant par mètre carré :		
a)	Jusqu'à 250 gr. inclusivement	20 %	
b)	De 250 à 500 gr. inclusivement	25 %	
c)	Plus de 500 gr.	25 %	
ex 203	Tapis de laine avec poils non coupés, avec les dessins d'un côté, mécaniques	20 %	
	<i>Remarques générales aux N^{os} 183-209.</i>		
ex p. 7	Les tissus de coton et de laine, contenant un mélange de soie, sont taxés comme suit :		
ex c)	Si la proportion de la soie ne dépasse pas 10 % du nombre total des fils de la chaîne et de la trame, d'après les numéros correspondants du tarif à ces tissus, avec une surtaxe de 10%.		
ex 212	Boutons et boutons pour chemises :		
ex p. 2	Boutons (<i>guziki</i>) de toute espèce en métal autre qu'en or, en argent, en platine (N ^o 148) et que les boutons en tôle pour les pantalons (N ^o 212 p. 3), en lin, en coton, en laine et en soie . . .	40 %	
	p. 3	Boutons en tôle (composés de deux petites plaques) pour pantalons	30 %
	ex p. 4	Boutons en porcelaine, en verre, en os	40 %
	ex p. 4	Boutons en bois	30 %
ex 214	Grains de verre, perles de verre, de bois, de celluloid, de porcelaine, de métal, de coco, etc. (en matières communes); perles non véritables; imitations de coraux en matières communes diverses :		
ex p. 1 et 2	Perles et coraux et ouvrages en ces matières	40 %	

Tariff Nos	Designation of Goods	Percentage Reductions
ex 168	Weighing scales of iron, accessories, parts and weights for scales :	
ex p. 1	Iron weights for scales :	
	Unwrought	50 %
	Wrought	15 %
ex 169	Instruments, accessories and apparatus of precision, for measuring and for scientific purposes :	
ex p. 4	Compresses of cotton fabric, sewn, filled with Piešťany mud, in the original receptacle	70 %
ex 177	Cardboard, paper and wares of paper :	
ex p. 4	Wrapping paper, made from boiled straw or boiled wood, not satined, even on one side only ; wrapping paper made from unbleached cellulose, not satined, even on one side only	30 %
ex 187	Cotton tissues, unbleached or bleached :	
ex p. 3	Gauze for dressings and bandages, not impregnated, made up for retail sale	50 %
ex 192	Tissues of jute, flax, hemp, etc. :	
ex p. 4	Carpets made wholly of jute with uncut pile . . .	25 %
ex 198	Felt and felted stuffs made from hair or wood, and manufactures thereof :	
p. 1	Felt and felted stuffs made from hair :	
(a)	Unmixed	30 %
(b)	With an admixture of wool or cotton	20 %
p. 5	Felt and felted stuffs for the manufacture of cards	40 %
ex 199	Woollen tissues :	
ex p. 2	Head-kerchiefs and shawls, woven with yarn of various colours, weighing per square metre :	
(a)	Up to 250 grammes inclusive	20 %
(b)	More than 250 and up to 500 grammes inclusive	25 %
(c)	More than 500 grammes	25 %
ex 203	Woollen carpets with uncut pile, figured on one side, mechanically-made	20 %
	<i>General Notes to Nos. 183-209</i>	
ex p. 7	Cotton and woollen tissues containing an admixture of silk, are dutiable as follows :	
ex (c)	If the quantity of silk represents not more than 10 % of the total number of warp and weft threads, according to the relevant articles of the Customs Tariff relating to said fabrics, with an additional 10 %	
ex 212	Buttons and studs :	
ex p. 2	Buttons (<i>guziki</i>) of any kind of metal other than gold, silver, and platinum (number 148) and with the exception of sheet-metal buttons for trousers (No. 212, p. 3) ; buttons of linen, cotton, wool and silk	40 %
p. 3	Sheet-metal buttons (made of two small discs) for trousers	30 %
ex p. 4	Buttons of porcelain, glass, bone	40 %
ex p. 4	Buttons of wood	30 %
ex 214	Beads and pearls : of glass, wood, celluloid, china, metal, cocoanut, etc. (of common materials) ; imitation pearls ; imitation corals of various common materials :	
ex p. 1 and 2	Pearls and corals and wares thereof	40 %

N ^{os} du tarif douanier polonais	Désignation des produits	Pourcentages de réduction
ex 215	Articles de fantaisie et de toilette, montés ou démontés ; jouets :	
ex p. 3	Quincaillerie ordinaire avec parties, montures ou ornements en métaux ou alliages non précieux, etc., selon la spécification fixée dans le protocole final	50 %
ex p. 4	Quincaillerie non spécialement dénommée de tous les métaux non précieux, non combinés avec d'autres métaux, pesant jusqu'à 1,2 kg. inclusive- ment par pièce, selon la spécification fixée dans le protocole final	40 %

LISTE B.

PRODUITS POLONAIS POUR LESQUELS LES DROITS DU TARIF DOUANIER TCHÉCOSLOVAQUE SONT RÉDUITS
EN VERTU DE LA PRÉSENTE CONVENTION.

N ^{os} du tarif douanier tchécoslovaque	Désignation des produits	Pourcentages de réduction
ex 73	Volailles de toute espèce (excepté le gibier à plume) :	
ex a)	Vivantes :	
	Oies	40 %
ex b)	Mortes, même vidées, plumées ou privées des extré- mités :	
	Dindons, poulets	25 %
96	Paraffine :	
a)	Impure, même écailles de paraffine	28 ½ %
b)	Autre	28 ½ %
ex 183	Fils de coton :	
	Simple, écru :	
a)	Jusqu'au N ^o 12 anglais	50 %
b)	Au-dessus du N ^o 12 jusqu'au N ^o 29 anglais . . .	50 %
c)	Au-dessus du N ^o 29 jusqu'au N ^o 50 anglais . . .	50 %
d)	Au-dessus du N ^o 50 jusqu'au N ^o 70 anglais . . .	33 ⅓ %
Remarques :		
I.	Fils de coton pour trame, simples, écru, pour le tissage de la demi-soie, sur tubes courts ou canettes en papier, ne dépassant pas en longueur 13 cm. et en épaisseur 22 mm. (<i>pincops</i>), sur permis et moyennant conditions et le contrôle à déterminer par ordonnance :	
ex c)	Au-dessus du N ^o 29 jusqu'au N ^o 50 anglais . . .	50 %
ex d)	Au-dessus du N ^o 50 jusqu'au N ^o 70 anglais . . .	33 ⅓ %

Tariff Nos	Designation of Goods	Percentage Reductions
ex 215	Fancy and toilet articles, complete or not ; children's toys :	
ex p. 3	Ordinary small-wares (<i>quincaillerie</i>) with parts, mountings or ornaments of non-precious metals or alloys thereof, etc., as specified in the Final Protocol.	50 %
ex p. 4	Small-wares (<i>quincaillerie</i>) not specially mentioned, of any non-precious metal, not combined with any other metal, weighing each up to 1.2 Kg. inclusive, as specified in the Final Protocol . .	40 %

LIST B.

POLISH PRODUCTS ON WHICH THE CZECHOSLOVAKIAN CUSTOMS TARIFF DUTIES ARE REDUCED UNDER THE PRESENT CONVENTION.

Tariff Nos	Designation of Goods	Percentage Reductions
ex 73	Poultry of all kinds but not feathered game :	
ex (a)	Living :	
	Geese	40 %
ex (b)	Dead, also cleaned, plucked or with their extremities cut off :	
	Turkeys, fowls	25 %
96	Paraffin :	
(a)	Unrefined, also paraffin scales	28 ½ %
(b)	Other	28 ½ %
ex 183	Cotton yarn :	
	Single, unbleached :	
(a)	Up to No. 12 English	50 %
(b)	Over No. 12 and up to No. 29 English	50 %
(c)	Over No. 29 and up to No 50 English	50 %
(d)	Over No. 50 and up to No. 70 English	33 ⅓ %
Notes :		
I.	Cotton weft yarns for the manufacture of half silk tissues, single, unbleached, in the form of pincops, on short bobbins, or on bobbins running through their whole length, which are not more than 13 cm. long or 22 mm. thick, by permission and subject to the conditions to be laid down by Ordinance and under control :	
ex (c)	Over No. 29 and up to No. 50 English	50 %
ex (d)	Over No. 50 and up to No. 70 English	33 ⅓ %

N ^{os} du tarif douanier tchécoslovaque	Désignation des produits	Pourcentages de réduction
399 ex 432	2. Fils de coton simples, écrus, pour la fabrication des tulles, des rideaux, des broderies et dentelles, sur permis et moyennant les conditions et le contrôle à déterminer par ordonnance : ex c) Au-dessus du N ^o 29 jusqu'au N ^o 50 anglais . . . ex d) Au-dessus du N ^o 50 jusqu'au N ^o 60 anglais . . . Ciment Tôles et plaques : a) B.utes (noires), ayant en épaisseur : 1. 2 mm. ou plus : 5 mm. ou plus Moins de 5 mm. jusqu'à 2 mm. 2. Moins de 2 mm. jusqu'à 1 mm. 3. Moins de 1 mm. jusqu'à 0,6 mm. 4. Moins de 0,6 mm. jusqu'à 0,4 mm. 5. Moins de 0,4 mm. jusqu'à 0,25 mm. 6. Moins de 0,25 mm. b) Dressées ou décapées, ayant en épaisseur : 1. 1 mm. ou plus 2. Moins de 1 mm. jusqu'à 0,6 mm. 3. Moins de 0,6 mm. jusqu'à 0,4 mm. 4. Moins de 0,4 mm.	50 % 33 ¹ / ₃ % 40 % 48,6 % 45,7 % 49,3 % 47,2 % 48 % 48,6 % 49,4 % 45,8 % 48,6 % 49,4 % 47,5 %
ex 491	Tôles et plaques (laminées, étendues), non autrement travaillées :	
ex 530	c) De zinc Machines et appareils agricoles, non spécialement dénommés :	10 %
ex 538	ex c) 2 Broyeurs à plaques métalliques et moulins à égruger à plaques métalliques pour usages agricoles . .	44,4 %
ex 598	ex a), b), c) 1. Machines et appareils non spécialement dénommés : Broyeurs à plaques métalliques et moulins à égruger à plaques métalliques 2. Pour la fabrication du ciment. 3. Pour l'apprêt des matières et produits textiles . .	40 % 40 % 40 %
ex 600	Acides spécialement dénommés : I. c) Acide sulfurique non fumant	30 %
ex 602	Sels de calcium, de strontium, de baryum et de magné- sium, spécialement dénommés : ex d) Carbure de calcium	25 %
ex 613	Combinaisons de cuivre, de plomb, de zinc et d'étain, spécialement dénommées : ex f) Lithopones	40 %
ex 621	Amidon (ainsi que farine d'amidon) : Fécules de pommes de terre	25 %
	Gaz liquéfiés, non spécialement dénommés : Bioxyde de soufre	80 %

Tariff Nos	Designation of Goods	Percentage Reductions
2.	Single unbleached cotton yarns for the manufacture of tulle, curtains, embroidery or lace, by permission and subject to the conditions to be laid down by Ordinance and under control :	
ex (c)	Over No. 29 and up to No. 50 English	50 %
ex (d)	Over No. 50 and up to No. 60 English	33 $\frac{1}{3}$ %
399 ex 432	Cement	40 %
	Sheets and plates :	
(a)	Rough (black plate), of a thickness of :	
1.	2 mm. or more :	
	5 mm. or more	48.6 %
	Less than 5 mm. and down to 2 mm.	45.7 %
2.	Less than 2 mm. and down to 1 mm.	49.3 %
3.	Less than 1 mm. and down to 0.6 mm.	47.2 %
4.	Less than 0.6 mm. and down to 0.4 mm.	48 %
5.	Less than 0.4 mm. and down to 0.25 mm.	48.6 %
6.	Less than 0.25 mm.	49.4 %
(b)	Dressed or pickled, of a thickness of :	
1.	1 mm. or more	45.8 %
2.	Less than 1 mm. and down to 0.6 mm.	48.6 %
3.	Less than 0.6 mm. and down to 0.4 mm.	49.4 %
4.	Less than 0.4 mm.	47.5 %
ex 491	Sheets and plates (rolled, flattened), not further worked:	
(c)	Of zinc	10 %
ex 530	Agricultural machinery and apparatus, not specially mentioned :	
ex (c) 2	Crushers with metallic plates and bruising-mills with metallic plates for agricultural purposes	44.4 %
ex 538	Machines and apparatus, not specially mentioned :	
ex (a), (b), (c), 1.	Crushers with metallic plates and bruising-mills with metallic plates	40 %
	2. For the manufacture of cement	40 %
ex 598	3. For dressing textile materials and products	40 %
ex 600	Acids specially mentioned :	
	I. (c) Sulphuric acid, not fuming	30 %
	Calcium, strontium, barium and magnesium salts, specially mentioned :	
ex 602	ex (l) Calcium carbide	25 %
	Copper, lead, zinc and tin salts, specially mentioned :	
ex 613	ex (f) Lithopone	40 %
ex 621	Starch (also starch meal) :	
	Potato meal	25 %
	Liquefied gases, not specially mentioned :	
	Sulphur dioxide	80 %

LISTE C.

LES DROITS CONSOLIDÉS EN VERTU DE LA PRÉSENTE CONVENTION.

N ^{os} du tarif douanier polonais	Désignation des produits	Droits d'entrée consolidés
ex 80	Goudron végétal et minéral et poix :	
p. 2 b)	Goudron de houille préparé (sans huiles légères) . .	2,— zl.
ex 167	Machines et appareils, complets ou non, montés ou en pièces détachées :	
ex p. I	Machines pour les sucreries, pour les brasseries, pour les malteries, pour les distilleries	36,50 zl.
ex p. 26 a)	Appareils non spécialement dénommés :	
I.	Pour les sucreries, brasseries, malteries, distilleries et raffineries des huiles minérales :	
A	Ne contenant pas de métaux repris sous le numéro 143	36,— zl.
B	Contenant jusqu'à 10 % inclusivement de mé- taux repris sous le numéros 143	38,25 zl.
II.	Pour les installations frigorifiques et pour la fabrication de la glace	31,50 zl.

LISTE D.

LES DROITS ET TAXES CONSOLIDÉS.

N ^{os} du tarif douanier tchécoslovaque	Désignation des produits	Droits de douane pour 100 kg. Kč
96	Paraffine :	
a)	Impure (non raffinée) et écailles de paraffine . . .	80,—
b)	Autre	100,—
ex 488	c) Zinc brut	24,—

LES HUILES MINÉRALES DEMI-FABRIQUÉES CONFORMÉMENT A LA REMARQUE I DE LA CLASSE XXI :

N ^{os} du tarif douanier tchécoslovaque	Désignation des produits	Taxe de licence à l'importation, pour 100 kg. nets Kč
ex 177	a) L'essence (benzine) brute	20,—
	b) Le distillat de pétrole	15,—
	c) L'huile de paraffine	7,—
ex 178	a) Les distillats des huiles de graissage	20,—
	b) L'huile de paraffine	7,—
ex 179	Les résidus de la distillation des huiles minérales . .	7,—

LIST C.

DUTIES CONSOLIDATED UNDER THE PRESENT CONVENTION.

Polish Tariff Nos.	Designation of Goods	Consolidated Import Duties Zl. Gr.
ex 80	Tar, tar pitch and pitch :	
p. 2 (b)	Coal tar prepared (without light oils)	2.—
ex 167	Machines and apparatus, complete or incomplete, fitted together or in parts :	
ex p. I	Machines for sugar manufacturers, brewers, malsters and distillers	36.50
ex p. 26 (a)	Apparatus, except those separately designated :	
I.	For sugar manufacturers, brewers, distillers and mineral-oil refiners :	
A	Not containing any metals specified in number 143	36 —
B	Containing up to 10 % inclusive of the metals specified in number 143	38.25
II.	For refrigerating installations and for making ice	31.50

LIST D.

CONSOLIDATED DUTIES AND TAXES.

Czechoslovak Tariff Nos.	Designation of Goods	Customs Duties per 100 kilogs. Kč
96	Paraffin :	
(a)	Unrefined, also paraffin scales	80.—
(b)	Other	100.—
ex 488	Crude zinc	24.—

SEMI-MANUFACTURED MINERAL OILS IN ACCORDANCE WITH NOTE I TO CLASS XXI :

Czechoslovak Tariff Nos.	Designation of Goods	Import licence Duties per 100 kilogs. net weight Kč
ex 177	(a) Crude petrol (benzine)	20.—
	(b) Petroleum distillate	15.—
	(c) Paraffine oil	7.—
ex 178	(a) Lubricating oils distillates	20.—
	(b) Paraffine oil	7.—
ex 179	Residues from the distillation of mineral oils	7.—

ANNEXE E.

CONVENTION VÉTÉRINAIRE

ENTRE LA RÉPUBLIQUE TCHÉCOSLOVAQUE ET LA RÉPUBLIQUE DE POLOGNE.

Article premier.

L'importation des animaux et de la volaille, des produits bruts d'animaux et des objets qui pourraient communiquer une infection du territoire de l'une des Parties contractantes dans le territoire de l'autre, peut être limitée à certains points de frontière d'entrée et y être soumise au contrôle vétérinaire de la part de l'Etat d'importation.

Article 2.

1. Chacune des deux Parties contractantes peut :

a) Faire subir aux animaux importés (Article premier) la visite par le vétérinaire officiel ;

b) Demander que les animaux importés soient munis d'un certificat d'origine, délivré par les autorités locales, et d'un certificat de santé, délivré par le vétérinaire officiel, attestant que les animaux sont individuellement sains et qu'au moment de l'expédition du transport et quarante jours avant, ni au lieu d'origine ni à 20 km. d'alentour, ne régnait aucune maladie contagieuse se communiquant à la même espèce d'animaux.

Pour les solipèdes et les bovidés, on exigera pour chaque pièce séparément des certificats d'origine et de santé, pour les autres animaux suffiront des certificats cumulatifs. Ces certificats doivent être délivrés de sorte qu'on puisse prouver sur leur base l'identité des animaux en question. Les certificats sont valables pour un délai de dix jours. Le jour où le certificat a été délivré, ne sera pas compté.

Si ce délai expire pendant le transport, le certificat doit être prolongé pour les dix jours suivants. Les animaux seront revisités par le vétérinaire officiel, nommé par l'Etat ou spécialement autorisé à cet effet. Le certificat doit contenir le résultat de cette visite.

La volaille transportée par chemin de fer n'est soumise à la visite du vétérinaire, au moment de l'embarquement, que si le certificat de bonne santé est daté de plus de trois jours.

2. A l'importation de la viande et des produits de viande ne peuvent être appliquées que les lois et les prescriptions en vigueur au pays d'importation.

Les envois de viande doivent être munis :

a) D'un certificat du vétérinaire autorisé, à la visite officielle des bêtes de boucherie et de la viande, certificat qui contient le résultat de la visite de l'animal avant et après l'abattage ;

b) Du cachet attestant que la visite officielle a été faite par le vétérinaire et, quant à la viande de porc, qu'elle a été soumise à l'examen des trichines avec un résultat négatif.

3. Les produits bruts d'animaux, à l'exception des produits nommés dans l'alinéa suivant, doivent être munis à l'importation d'un certificat officiel, attestant qu'ils proviennent des animaux sains et qu'au lieu de leur expédition, les cas du charbon bactérien n'étaient pas fréquents, que ces produits n'ont pas eu contact avec des animaux souffrant de maladies contagieuses et qu'ils peuvent être exportés sans danger de propager des maladies contagieuses.

Les peaux sèches d'animaux sauvages et de lapins, les cornes pressées respectivement coupées en morceaux, les bouts de cornes, les cretons dénaturés de porc, le duvet et toute sorte de plumes,

ANNEX E.

VETERINARY CONVENTION

BETWEEN THE CZECHOSLOVAK REPUBLIC AND THE REPUBLIC OF POLAND.

Article 1.

The import of animals, including poultry, raw animal products and articles liable to spread infection from the territory of one of the Contracting Parties to that of the other may be limited to certain frontier points and the animal and articles subjected there to veterinary inspection by the State into whose territory they are being conveyed.

Article 2.

1. Each of the Contracting Parties may :

(a) Subject imported animals (Article 1) to inspection by a veterinary official ;

(b) Require that the imported animals shall be accompanied by a certificate of origin issued by the local authorities, and a certificate of health issued by the veterinary official, attesting that the animals are individually healthy and that, for forty days before the despatch of the consignment, the place of origin and neighbouring districts to a distance of 20 kilometres have been free from all contagious diseases, communicable to animals of the same species.

In the case of horses, mules, etc., and horned cattle, certificates of origin and health shall be issued separately for each animal ; for other animals, a collective certificate shall be sufficient. These certificates must be issued in such a way as to furnish proof of the identity of the animals. The certificates shall be valid for a period of ten days, exclusive of the day of issue.

If this period expires during the journey, the certificate shall be prolonged for a further period of ten days. The animals shall be re-inspected by a veterinary official appointed by the State or specially authorised for this purpose. The result of this inspection must be noted on the certificate.

Poultry conveyed by rail shall not be subject to veterinary inspection before being loaded unless more than three days have elapsed since the issue of the certificate of health.

2. The import of meat and meat products shall only be subject to the laws and regulations in force in the importing country.

Consignments of meat shall be accompanied by :

(a) A certificate of a veterinary surgeon authorised officially to inspect animals for slaughter and meat ; the certificate shall contain the results of the inspection before and after slaughter.

(b) A stamp attesting that the official inspection was held by the veterinary surgeon and, in the case of pork, that the meat has been examined for trichinae with a negative result.

3. Raw animal products, with the exception of those mentioned in the following paragraph, shall on importation be accompanied by an official certificate attesting that they are derived from animals in a healthy condition, that cases of anthrax have not been numerous at the place of despatch, that the products have not been in contact with animals suffering from contagious diseases and that they can be exported without risk of spreading contagious diseases.

The dried skins of wild animals and rabbits, compressed horn, horns cut into pieces, horn tips, denatured pork scrappings, down and feathers of all kinds, and wool washed or soaked in

la laine lavée ou imprégnée de chaux, emballée dans des sacs ou ballots, ne nécessitent aucun certificat d'origine ; l'importation et le transit de ces produits ne sont soumis à aucune restriction du point de vue vétérinaire.

Article 3.

Les transports directs d'animaux et de produits d'animaux, destinés au transit par le territoire de l'une des deux Parties contractantes, seront traités aux points de frontière de la même manière que les transports destinés à l'importation.

Aux transports d'animaux destinés au transit par le territoire de l'une des deux Parties contractantes, les personnes accompagnant les transports doivent présenter la permission d'importation du gouvernement de l'Etat de l'importation.

Les wagons employés au transit doivent être fermés de manière que le fourrage, la litière et le fumier ne puissent tomber dehors pendant le passage.

Le débarquement, le transbordement, ainsi que l'embarquement supplémentaire d'animaux pendant le passage par le territoire de l'une des Parties contractantes, sont interdits. En cas de nécessité, le transbordement ne peut avoir lieu que sous le contrôle du vétérinaire officiel.

Les wagons employés au transit de la viande et des produits de viande doivent être plombés pendant le transit.

Au transit d'un tiers Etat seront appliquées les prescriptions de cet article, si toutefois le transit par le pays en question n'est pas interdit pour des raisons vétérinaires. Les deux Parties contractantes ne peuvent, en aucun cas, refuser la réception du transport si dans la station d'entrée de l'Etat de transit les animaux ont été reconnus sains.

Article 4.

Les envois ne répondant pas aux prescriptions ci-dessus, ainsi que les animaux qui, au point d'entrée du pays d'importation, ont été reconnus comme atteints ou suspects d'une maladie contagieuse, peuvent être renvoyés au pays d'exportation, ou bien les animaux peuvent être abattus à la demande du possesseur ou de son représentant. Le motif du refus doit être inscrit sur les certificats. Le refus du transport doit être avisé par la voie la plus courte de l'autorité administrative de frontière de première instance du pays d'exportation.

Si une maladie contagieuse, ou le soupçon de maladie, est constaté parmi les animaux importés après la station d'entrée a été franchie, à ces animaux s'appliqueront les prescriptions des lois en vigueur au pays d'importation ; la copie du procès-verbal dressé dans cette matière sera transmise sans délai à l'autre Partie contractante.

Dans tous les cas prévus par cet article, il faut avertir directement et sans retard le délégué éventuellement autorisé à cet effet (Article 7).

Article 5.

Si la peste bovine éclate sur le territoire de l'une des Parties contractantes, l'autre Partie a le droit de limiter ou de prohiber l'importation des bovidés, des porcs et des produits bruts d'animaux, ainsi que des objets pouvant communiquer une infection, jusqu'à la disparition absolue de la maladie.

Article 6.

Lorsque, par le trafic des animaux, une maladie soumise à la déclaration a été importée du territoire de l'une des Parties contractantes sur le territoire de l'autre, ou si une maladie de ce genre règne de façon particulièrement menaçante sur le territoire de l'une des deux Parties, l'autre Partie aura le droit de restreindre ou d'interdire, pour la durée du danger de contagion, l'importation des animaux

lime and packed in sacks or bales, shall not require a certificate of origin; no veterinary restrictions shall be imposed upon the importation and transit of such products.

Article 3.

Through consignments of animals and animal products intended for transit through the territory of either of the Contracting Parties shall be subject to the same formalities at the frontiers as consignments intended for import.

As regards consignments of animals intended for transit through the territory of either of the Contracting Parties, persons accompanying such consignment must present an import licence from the Government of the importing country.

Trucks used for transit shall be closed in such a way that no fodder, straw or droppings can fall out during the journey.

The unloading, transshipping and additional loading of animals during the journey through the territory of either of the Contracting Parties are prohibited. In cases of necessity, transshipment shall only take place under the supervision of the veterinary official.

Trucks used in the transit of meat and meat products must be sealed during such transit.

The provisions of this Article shall apply to transit through a third State, unless transit through the country in question is prohibited for veterinary reasons. The two Contracting Parties shall not in any case refuse such consignments, if the animals were passed as in a healthy condition at the station of entry in the country through which they are to pass.

Article 4.

Any consignments which do not conform to the above stipulations, and any animals discovered at the point of entry into the importing country to be suffering or suspected to be suffering from a contagious disease, may be sent back to the country of export, or they may be slaughtered at the request of the owner or his representative. The grounds for refusal to accept them shall be noted on the certificate. The refusal must be notified by the quickest route to the frontier administrative authorities of the first instance in the exporting country.

If any contagious disease is detected or suspected among such imported animals after the station of entry has been passed, the provisions of the laws in force in the country of import shall be applied; a copy of the report drawn up on the case shall be transmitted without delay to the other Contracting Party.

In all the cases mentioned in this Article, immediate notice must be given direct to the representative, if any, appointed for this purpose (Article 7).

Article 5.

In the event of an outbreak of cattle plague in the territory of one of the Contracting Parties, the other Party shall be entitled to restrict or prohibit the importation of horned cattle, pigs and raw animal products, and any objects likely to carry infection, until the disease has been completely stamped out.

Article 6.

If, in consequence of the traffic in animals, a notifiable disease is carried from the territory of one of the Contracting Parties into the territory of the other, or if a particularly dangerous outbreak of a similar disease should occur in the territory of either of the Parties, the other Party shall be entitled, for so long as the danger of infection persists, to restrict or prohibit the importation

auxquels cette maladie est transmissible, ainsi que celle des produits bruts d'animaux et des objets pouvant communiquer une infection.

L'importation et le transit ne peuvent être limités ni interdits en cas de : charbon bactérien, charbons emphysémateux ou symptomatique, septicémie hémorragique du bœuf, rage, morve, exanthème coital des solipèdes et des bovidés, gale des solipèdes et moutons, rouget du porc, choléra des poules et peste aviaire, ainsi qu'en cas de tuberculose.

La présente convention ne porte aucune atteinte aux prescriptions légales concernant les épizooties dans les Etats contractants, prescriptions d'après lesquelles, au cas où des maladies d'animaux contagieuses éclateraient à la frontière ou près de la frontière, le commerce entre les districts de frontière limitrophes des deux côtés et le commerce de transit entre les districts de frontière menacés, peuvent, pour supprimer ces maladies, être soumis à des restrictions et à des interdictions spéciales.

Article 7.

Les deux Parties se concèdent réciproquement le droit d'envoyer au territoire de l'autre Partie un délégué pour obtenir des renseignements sur l'état sanitaire des animaux, sur l'installation des marchés aux bestiaux, des abattoirs, des établissements de quarantaine, ainsi que sur l'exécution des prescriptions vétérinaires.

Les Parties contractantes prendront des mesures pour faciliter aux délégués ci-dessus cités l'exécution de leurs fonctions.

Article 8.

Les deux Parties contractantes publieront tous les quinze jours des bulletins périodiques sur l'état actuel des épizooties et les échangeront mutuellement.

Les autorités administratives de frontière de première instance s'informeront réciproquement, sans retard et directement, de l'apparition des épizooties dans les districts de frontière.

Les autorités centrales des deux Parties contractantes se communiqueront, par voie télégraphique, la première apparition de la peste bovine dans le pays, ainsi que la première apparition de cette maladie et de la pleuropneumonie contagieuse des bovidés sur le territoire des autorités administratives de deuxième instance. Des communications analogues seront envoyées sur l'extinction des maladies susmentionnées.

Article 9.

Les habitants des zones frontières des deux Parties contractantes peuvent franchir la frontière à une heure quelconque du jour, dans les deux sens, avec des animaux domestiques, pour exercer des travaux d'agriculture et de profession, pour les pâturages d'été, de saison et quotidiens, sous réserve d'observer les prescriptions générales douanières et celles concernant le franchissement de la frontière. Les deux Parties contractantes peuvent subordonner les faveurs susmentionnées à l'accomplissement des conditions suivantes :

a) Pour l'exécution des travaux d'agriculture et pour l'exercice d'une profession, les propriétaires, respectivement les conducteurs des animaux, peuvent les accompagner par la frontière, s'ils se légitiment par un certificat délivré par le maire de la commune respective où les animaux se trouvent.

Le certificat doit contenir :

- 1^o Le nom et prénom du propriétaire, respectivement du conducteur des animaux ;
- 2^o Le nombre des animaux et leur description détaillée (espèce, sexe, couleur, marques détaillées) ;
- 3^o Le lieu où le propriétaire se rend avec les animaux ;

of animals liable to contract such disease and of any raw animal products or articles liable to carry infection.

Importation and transit may not be restricted or prohibited in cases of anthrax, symptomatic anthrax, haemorrhagic septicaemia, rabies, glanders, vesicular exanthem among horses, mules, and horned cattle, mange among horses, etc., sheep scab, swine fever, chicken cholera and fowl plague, and tuberculosis.

The present Convention shall not affect the legal regulations concerning epizootic diseases in the Contracting States, which provide that, when a contagious disease among animals breaks out on or near the frontier, traffic between the frontier districts on both sides, and transit trade between the threatened frontier districts, may be subjected to special restrictions or prohibitions designed to stamp out such disease.

Article 7.

The two Contracting Parties mutually concede the right to send a representative into the territory of the other to obtain information as to the health conditions among animals, the organisation of cattle markets, slaughterhouses, quarantine establishments, and the enforcement of veterinary regulations.

The Contracting Parties shall take steps to give all necessary assistance to the above-mentioned representatives in the performance of their duties.

Article 8.

The two Contracting Parties shall publish fortnightly bulletins recording the position in regard to epizootic diseases, and arrange for their exchange.

The frontier administrative authorities of the first instance shall give each other immediate and direct intimation of the appearance of epizootic diseases in the frontier districts.

The central authorities of the two Contracting Parties shall inform each other by telegraph of the first appearance of cattle plague in the country and also of the first appearance of this disease and contagious pleuro-pneumonia of horned cattle within the territory of the administrative authorities of the second instance. Similar information shall be sent on the disappearance of the above-mentioned diseases.

Article 9.

Inhabitants of the frontier districts of both Contracting Parties may cross the frontier in either direction at any time of the day with domestic animals for the purpose of carrying on agricultural work or when on business, or for the purpose of summer, seasonal or daily pasturage, provided that they comply with the general Customs regulations and the regulations relating to the crossing of the frontier. The two Contracting Parties may subject the above-mentioned benefits to the fulfilment of the following conditions :

(a) For the purpose of agricultural work or when on business, owners or drivers of animals may accompany them across the frontier, if they prove their identity by a certificate issued by the mayor of the commune from which the animals come.

The certificate shall contain :

- (1) Name and Christian name of the owner or driver ;
- (2) Number and detailed description of animals (kind, sex, colour, special marks) ;
- (3) Place to which the owner is taking the animals ;

4° L'attestation que, dans la commune, ne règne aucune maladie contagieuse se communiquant à la même espèce d'animaux.

La validité du certificat est limitée à six jours.

b) Les animaux menés au pâturage de la saison d'été doivent être munis de passeports particuliers, respectivement de passeports cumulatifs, délivrés par la personne autorisée à cet effet, sur lesquels est certifié par le vétérinaire officiel que, sur le territoire de l'autorité administrative de deuxième instance compétente, d'où les animaux proviennent, la peste bovine ne règne pas et que les districts voisins ne sont pas atteints de la fièvre aphteuse et de la pleuropneumonie contagieuse.

En outre, des animaux menés au pâturage de la saison d'été, situé sur le territoire de l'autre Partie, doivent être munis de signes rendant possible la constatation de leur identité (étalonnage).

Seront considérés comme signes de cette sorte des marques dans l'oreille, des stigmates et pareils.

Des troupeaux singuliers munis de signes et légitimés par des passeports, doivent être consignés et la consignation doit être émise en quatre exemplaires dont un obtient le vétérinaire officiel du district sur le territoire duquel le pâturage est situé, le second l'autorité des communes du lieu d'où les animaux proviennent ; les autorités douanières compétentes des deux Parties obtiennent par un exemplaire. Les passeports de troupeaux doivent être déposés auprès de l'autorité de la commune sur la circonscription de laquelle se trouve le pâturage.

Immédiatement avant que les animaux soient menés au pâturage d'été, ainsi qu'avant leur retour du pâturage au lieu de provenance, les animaux sont soumis à la visite par le vétérinaire officiel quant à leur état de santé. Le lieu de provenance des animaux menés au pâturage d'été, ainsi que les lieux par lesquels le troupeau sera mené, ne doivent pas être atteints par la fièvre aphteuse, par la peste bovine et par la pleuropneumonie contagieuse.

La visite vétérinaire à la frontière n'a pas lieu.

c) Si, cependant, pendant la même pâture, une maladie contagieuse pour les animaux en question venait à éclater dans une partie du troupeau ou même dans un autre lieu situé à moins de vingt kilomètres du lieu de pâturage, ou sur la route par laquelle le troupeau doit retourner au point de frontière, le retour des animaux sur le territoire de l'autre Partie sera interdit, si les cas d'urgence (manque de fourrage, intempéries d'urgence, etc.) ne contraignent pas à faire une exception. Dans ce cas, le retour des animaux non atteints ne pourra avoir lieu que lorsque les mesures de sûreté décidées d'un commun accord par les autorités compétentes pour empêcher l'extension de l'épizootie, auront été exécutées.

d) En cas de nécessité, les Parties contractantes peuvent d'un commun accord se concéder réciproquement des faveurs ultérieures dans le trafic de frontière.

Article 10.

Les wagons de chemin de fer dans lesquels ont été transportés des animaux (bovidés, chevaux, ânes, mulets, moutons, chèvres, porcs et volaille) devront, ainsi que l'outillage des chemins de fer y ayant servi, être nettoyés et désinfectés conformément aux prescriptions en vigueur dans le pays respectif.

Des changements éventuels de ces prescriptions ne peuvent pas atténuer les mesures prescrites dans le pays respectif au moment de la conclusion de cette convention. Les deux Parties contractantes se communiqueront mutuellement ces changements.

Le nettoyage et la désinfection exécutés de la manière susmentionnée sur le territoire d'une Partie, seront reconnus comme suffisants par l'autre Partie contractante.

(4) Certified statement to the effect that the commune is free from any contagious diseases which are communicable to the species of animal concerned.

The period of validity of the certificate shall be six days.

(b) Animals put out to pasture for the summer shall be accompanied by special passports or collective passports issued by an official appointed for this purpose and containing a certificate from the veterinary official to the effect that the territory of the competent administrative authority of the second instance from which the animals come, is free from cattle plague, and that the neighbouring districts are free from foot-and-mouth disease and contagious pleuro-pneumonia.

Further, animals put out to pasture for the summer within the territory of the other Party, must bear marks indicating their identity (branding).

By marks of this nature shall be meant ear-marks, brands, etc.

Single branded herds for which valid passports have been obtained shall be recorded, and the record shall be drawn up in four copies, one of which shall be given to the veterinary official of the district in the territory of which the pasture is situated, the second to the communal authorities of the place of origin of the animals, and one copy each to the competent Customs authorities of the two Parties. The passports for the herds shall be deposited with the communal authorities within whose area the pasture is situated.

Immediately before the animals are taken out to their summer pasturage, as well as before their return thence to their place of origin, they shall be inspected by the veterinary official as to their state of health. The place of origin of the animals put out to summer pasture and the places to which the herds are to be taken must be free from foot-and-mouth disease, cattle plague and contagious pleuro-pneumonia.

There shall be no veterinary inspection at the frontier.

(c) If, however, while the animals are at pasture, a contagious disease communicable to the animals in question should break out among a part of the herd or even in another place situated within twenty kilometres of the grazing area or on the road by which the herd must return to the point where the frontier is crossed, the animals shall not be allowed to return to the territory of the other Party, unless for urgent reasons (lack of forage, specially bad weather conditions, etc.). In this case, the return of the uninfected animals shall only take place after the application of safety measures decided upon by agreement between the competent authorities in order to prevent the spread of the disease.

(d) In cases of necessity the Contracting Parties may by agreement concede each other further benefits as regards traffic in the frontier districts.

Article 10.

Railway trucks which have been used for the transport of animals (horned cattle, horses, donkeys, mules, sheep, goats, pigs and poultry) and accessory railway equipment shall be cleansed and disinfected in conformity with the regulations in force in the respective countries.

Any modifications in these regulations shall not affect the measures prescribed in the respective countries at the time of the conclusion of this Convention. The two Contracting Parties shall inform each other of any modifications.

Cleansing and disinfection carried out in the above-mentioned manner in the territory of one Party shall be recognised as sufficient by the other Contracting Party.

Article II.

Les restrictions et prohibitions, subsistantes au moment de l'entrée en vigueur de la présente convention, et qui ne seraient pas conformes aux dispositions de la présente convention, seront supprimées.

D^r Eduard BENEŠ, *m. p.*

Al. SKRZYŃSKI, *m. p.*

Józef KIEDROŃ, *m. p.*

ANNEXE F.

PROTOCOLE FINAL

A LA CONVENTION VÉTÉRINAIRE.

Au moment de la conclusion de la Convention vétérinaire, les deux Parties sont tombées d'accord sur les réserves suivantes qui seront réciproquement obligatoires :

1. Dans les points de frontière respectifs des dispositions seront prises pour que le service vétérinaire se fasse vite et sans retard.

Les points de frontière destinés pour le trafic des animaux seront désignés après un commun accord des deux Parties avant que la présente convention entre en vigueur, et ne pourront pas être changés autrement que de même par un accord des deux Parties.

2. Au franchissement du point de frontière par les envois de volaille qui se composent de moins de cent têtes ne seront exigés que des certificats délivrés par les autorités locales (article 2*b*). Les autres prescriptions de l'article 2 ne concernent pas de tels envois.

Les dispositions susmentionnées concernent le trafic de volaille exportée du district de frontière d'un pays au district de frontière d'un autre pays pour y être consommée.

3. Dans le trafic entre les districts de frontière des deux pays, le certificat ne sera pas exigé pour le fumier. Cela concerne également le trafic de boyaux séchés, gosiers, estomacs, vessies, exécuté par voie postale ; dans le trafic de la viande de bœuf, de porc, de mouton, ainsi que de volaille morte le certificat n'est exigé ni dans le trafic de frontière ni pour les envois postaux privés ni pour l'usage personnel des voyageurs et des touristes.

4. La viande de cheval ne sera admise à l'importation que si elle provient des abattoirs publics se trouvant sous le contrôle perpétuel des médecins-vétérinaires. Les deux Parties se communiqueront réciproquement la liste de ces abattoirs avant l'entrée en vigueur de la Convention vétérinaire. Les prescriptions susmentionnées concernant l'importation de la viande ne regardent pas le transit.

L'importation de la viande de chien n'est pas permise.

5. L'apparition de la rage chez les chiens et les chats ne sera pas un obstacle à délivrer le certificat d'origine dont parle l'article 2*b*) pour d'autres animaux domestiques. De plus, l'apparition de la gale des moutons et chèvres ne doit pas être un obstacle à délivrer le certificat pour les solipèdes, et réciproquement.

6. A l'importation des solipèdes des lieux qui sont atteints dans un degré plus considérable de la morve ou de la dourine, les deux Parties se réservent la possibilité de faire eu lieu de destination des animaux l'examen diagnostique pour constater ces maladies.

Cela concerne également la pleuropneumonie contagieuse des bovidés chez les animaux provenant des territoires des autorités administratives de deuxième instance dans lesquels règne cette maladie contagieuse, ainsi que provenant de ceux dans lesquels le délai de six mois au moins ne s'est pas écoulé depuis la dernière apparition et dans lesquels la pleuropneumonie n'a pas été déclarée officiellement éteinte.

Ce qui précède ne concerne pas les animaux de boucherie.

Article II.

Any restrictions and prohibitions, which may be in operation at the time of the coming into force of the present Convention, and which may be at variance with its provisions, shall be cancelled.

(Signed) Dr. Edward BENEŠ.

(Signed) Al. SKRZYŃSKI.

(Signed) Józef KIEDROŃ.

ANNEX F.

FINAL PROTOCOL

TO THE VETERINARY CONVENTION.

When concluding the Veterinary Convention, the two Parties have agreed on the following reservations, which shall be binding upon both :

1. At the respective points where the frontier is crossed provision shall be made for the veterinary formalities to be concluded quickly and without delay.

The points at which the frontier shall be crossed by animal traffic shall be designated by agreement between the two Parties before the present Convention enters into force, and shall not be otherwise changed than by a similar agreement between the two Parties.

2. The certificates issued by local authorities (Article 2 (*b*)) shall be sufficient as regards the passage of consignments of poultry consisting of less than one hundred birds. The other provisions of Article 2 shall not apply to such consignments.

The above-mentioned provisions shall apply to poultry exported from the frontier district of one country into the frontier district of another country for consumption.

3. As regards traffic between the frontier districts of the two countries, no certificate shall be required for manure. This shall also apply to traffic in dried guts, windpipes, stomachs and bladders through the post ; as regards traffic in beef, pork, mutton and dead poultry, the certificate shall not be required for frontier traffic, private postal consignments or articles for the personal use of travellers and tourists.

4. Horse flesh shall only be imported if it comes from public slaughter-houses under the permanent supervision of a veterinary surgeon. The two Parties shall supply each other with a list of such slaughter-houses before the coming into force of the Veterinary Convention. The above-mentioned regulations concerning the import of meat shall not affect transit.

The import of dog flesh is not permitted.

5. The appearance of rabies amongst dogs and cats shall not prevent the issue of the certificate of origin mentioned in Article 2 (*b*) for other domestic animals. Further, the appearance of scab amongst sheep and goats, shall not prevent the issue of the certificate for horses, etc., and *vice-versa*.

6. As regards the importation of horses, etc., from places where there is a serious outbreak of glanders or vesicular exanthem, the two Parties reserve the right to inspect the animals at the place of destination in order to ascertain the existence of these diseases.

This shall also apply to contagious pleuro-pneumonia of horned cattle among animals infected by this contagious disease coming from the districts of the administrative authorities of the second instance, or coming from districts in which less than six months have elapsed since the last case, and which have not been officially declared free from pleuro-pneumonia.

The above shall not apply to animals for slaughter.

7. Le refus de réception à cause de soupçon ne concerne que les animaux ayant été en contact avéré avec des animaux malades ou suspects, c'est-à-dire surtout des animaux transportés en même temps dans un wagon de chemin de fer ou déchargés ou chargés dans la même station, sur la même rampe et le même jour.

A la demande du possesseur ou de son représentant d'abattre les animaux (Article 4) ne sera donné suite que dans des cas importants et spécialement motivés.

8. En cas d'apparition de la peste bovine sur le territoire de l'une des Parties contractantes, le gouvernement de l'autre Etat peut limiter ou prohiber l'importation des animaux et des objets (article 5). Une telle restriction, respectivement prohibition, concerne seulement le district administratif de II^e instance, où la maladie contagieuse a apparu et les districts administratifs de II^e instance avoisinants.

9. Les mêmes prohibitions contenues dans l'article 6 seront limitées seulement aux territoires infectés des autorités administratives de I^{re} instance et aux districts de I^{re} instance avoisinants et ne resteront en vigueur que jusqu'à l'extinction de la maladie contagieuse. Si les termes pour la promulgation officielle de la suppression de la maladie sont différents dans les territoires des Parties contractantes, le terme plus long est décisif.

10. Les prescriptions du dernier alinéa de l'article 6 de la Convention vétérinaire ne concernent pas le transit par chemin de fer dans des wagons officiellement fermés et plombés ; mais, dans ce cas, tout embarquement ultérieur et l'arrêt du transport dans le district de frontière infecté de maladie contagieuse, seront interdits.

11. Sans égard aux dispositions sur les bulletins (Article 8) les autorités administratives de frontière de I^{re} instance des deux Parties se communiqueront mutuellement l'étendue plus considérable de : *lissa, malleus, exantema coitale paralyticum, anaemia pernicioso, aphthae epizooticae, scabies, pleuropneumonia contagiosa boum, variola ovina, septicaemia, pestis suum, pestis bovina*. Cette communication doit contenir toutes les données démontrant en due description l'état des choses et citer les mesures préventives qui ont été prises.

Les autorités administratives de I^{re} instance des deux Parties contractantes se communiqueront mutuellement toute première apparition de la peste bovine, pleuropneumonie contagieuse et fièvre aphteuse, constatées dans les districts de frontière, par voie télégraphique.

12. Le transport du lait, des produits de la laiterie, des œufs, des poissons et œufs de poissons, et des abeilles n'est soumis au point de vue vétérinaire à aucune restriction. Cependant, les deux Parties contractantes se réservent, en cas de nécessité, le droit d'établir certaines restrictions.

Dr Eduard BENEŠ, *m. p.*

Al. SKRZYŃSKI, *m. p.*

Jozef KIEDROŃ, *m. p.*

PROTOCOLE FINAL

Au moment de procéder à la signature de la Convention commerciale, conclue à la date de ce jour, les plénipotentiaires soussignés ont fait les réserves et déclarations suivantes qui formeront partie intégrante de la convention même.

A l'article premier.

Pour la mise en pratique des dispositions de l'article premier, concernant l'établissement des ressortissants de l'une des Hautes Parties contractantes, dont il est question à l'article premier, sur le territoire de l'autre Partie, les deux Parties contractantes se réservent la faculté de refuser le

7. The refusal of animals, based on suspicion, shall only apply to animals that are proved to have been in contact with animals suffering from or suspected to be suffering from these diseases, especially, therefore, to animals transported at the same time in a railway truck or loaded and unloaded at the same station by the same gangway and on the same day.

The request of the owner or his representative for the animals to be slaughtered (Article 4) shall only be complied with in important cases and for special reasons.

8. In case of the appearance of cattle plague in the territory of one of the Contracting Parties, the Government of the other State may restrict or prohibit the import of animals and articles (Article 5). Such restrictions or prohibitions shall apply only to the administrative district of the second instance where the contagious disease broke out and to the adjoining administrative districts of the second instance.

9. The prohibitions contained in Article 6 shall be limited to the infected areas of the administrative authorities of the first instance and to adjoining districts of the first instance, and shall only remain in force until the contagious disease has been stamped out. If the period laid down for the official notification of immunity differs in the territories of the two Contracting Parties, the longer period shall apply.

10. The regulations contained in the last paragraph of Article 6 of the Veterinary Convention shall not apply to transit by rail in trucks officially closed and sealed; but in this case any subsequent loading and the holding up of the transport in a frontier district infected with a contagious disease shall be prohibited.

11. Irrespective of the provisions relating to the bulletins (Article 8), the frontier administrative authorities of the first instance of the two Parties shall notify to each other any important outbreak of *rabies, glanders, vesicular exanthem, pernicious anaemia, foot-and-mouth disease, scabies, contagious pleuro-pneumonia of horned cattle, sheep-pox, septicaemia, swine plague and cattle plague*. This notification shall contain full information necessary to show the true state of affairs and shall mention the preventive measures that have been taken.

The administrative authorities of the first instance of the two Contracting Parties shall inform each other immediately by telegraph of the first appearance of cattle plague, contagious pleuro-pneumonia and foot-and-mouth disease notified in the frontier districts.

12. The transport of milk, dairy products, eggs, fish, roes of fish, and bees shall not be subjected to any veterinary restrictions. Nevertheless, the two Contracting Parties reserve the right, in case of necessity, to introduce certain restrictions.

(Signed) Dr. Edward BENEŠ.

(Signed) AL. SKRZYŃSKI.

(Signed) Józef KIEDROŃ.

FINAL PROTOCOL.

When signing the Commercial Convention concluded this day, the undersigned Plenipotentiaries have made the following reservations and declarations, which shall form an integral part of the Convention.

With reference to Article I.

As regards the application of the provisions of Article I concerning the establishment of the nationals of one of the High Contracting Parties in the territory of the other Party, the two Contracting Parties reserve the right to refuse permission for such establishment to the said nationals of the

droit de l'établissement aussi auxdits ressortissants de l'autre Partie, si cet établissement marquait la tendance de concentrer des quantités démesurées dans les districts dont l'importance économique ne justifierait pas une telle concentration.

A l'article XX.

Les Parties contractantes sont d'accord de ne considérer comme clause prohibitive aux termes de l'article XX que les conditions d'application d'un tarif réduit qui ont pour but d'exclure du bénéfice du tarif réduit les marchandises similaires, mais d'une provenance étrangère. Par contre, ne seront pas considérées comme clauses prohibitives les conditions d'application d'un tarif réduit prescrites dans le but d'assurer la satisfaction aux besoins de la consommation intérieure, en ce qui concerne certains articles ou d'assurer le développement des ports maritimes ou fluviaux, ainsi que les conditions d'application imposées par des considérations puisées dans le domaine légitime de l'exploitation ferroviaire, par exemple l'acquisition de nouveaux transports, la réduction des frais de traction, etc.

Conformément à cette interprétation seront considérées :

1. Comme clauses prohibitives :

La condition de provenance nationale de la marchandise en question ;

L'exigence que la marchandise soit déclarée sous un nom non accessible à une marchandise étrangère de la même espèce ;

La condition de faire parvenir la marchandise à la station d'expédition par camion ou par voie ferrée industrielle privée ;

La condition que la matière première dont est fabriquée la marchandise jouissant d'un tarif réduit, soit transportée par les chemins de fer nationaux ;

2. Comme clauses admissibles :

Condition de consommation intérieure ;

Condition de transport combiné par voie de fer et d'eau ;

Condition de la remise au transport par le même expéditeur, dans un temps délimité, d'une certaine quantité minimale de la marchandise ;

Condition de remise simultanée au transport d'une marchandise en quantité suffisante pour la formation d'un train entier, etc.

A l'article XXII.

Les deux Parties contractantes sont d'accord que la clause de l'article XXII, doit être entendue dans le sens suivant : dans le cas, où l'une des Parties contractantes accorderait à un tiers Etat, dans une convention commerciale ou tarifaire, un régime plus favorable que celui de la clause de parité aux termes de l'article XIX, l'autre Partie contractante pourra de plein droit demander l'octroi du même régime.

A l'article XXVIII.

Pour pouvoir procéder à la revision ou au complètement de cette convention sans dénonciation précédente, des deux Parties contractantes sont convenus d'entamer les négociations nécessaires sur la demande de l'une d'elles, après l'expiration d'une année.

POUR L'APPLICATION DU TARIF DOUANIER POLONAIS :

Au N° 5 p. 6 b). Concombres en vinaigre et dans l'eau salée, même avec l'addition d'aneth.

Les bouteilles fermées par une membrane ne sont pas considérées comme hermétiquement fermées.

Au N° 35 p. 2. Fromageons d'Olomouc.

Les *Olomoucké tvarůžky* sont des fromages maigres, peu fermentés, de forme ronde, d'un petit diamètre et d'une odeur spéciale.

other Party, if such establishment indicates a tendency to concentrate excessive numbers in districts the economic importance of which does not justify such concentration.

With reference to Article XX.

The Contracting Parties agree to consider as prohibitive clauses under Article XX only such conditions for the application of a reduced tariff as are intended to exclude from the benefit of the reduced tariff similar goods of foreign origin. On the other hand, clauses shall not be considered prohibitive that contain conditions for the application of a reduced tariff introduced for the purpose of meeting the needs of home consumption in respect of certain articles or for the development of maritime or river ports, and also any conditions imposed from considerations appertaining to the legitimate sphere of railway exploitation, for example, the acquisition of new traffic, the reduction of haulage expenses, etc.

In conformity with this interpretation the following clauses shall be considered :

(1) Prohibitive :

Provision for the national origin of the goods in question ;

The requirement that the goods should be declared under a name which cannot be applied to foreign goods of the same nature ;

The condition that goods must be brought to the station of despatch by lorry or by a private industrial railway ;

The condition that the raw material from which the goods benefiting from a reduced tariff are manufactured, should be carried by national railways.

(2) Admissible :

Conditions based on the needs of home consumption ;

Conditions relating to combined transport by rail and water ;

Conditions requiring the despatch of a minimum quantity of the goods within a fixed period by the same consignor ;

Conditions requiring the simultaneous despatch of sufficient quantities of goods to make up a complete train, etc.

With reference to Article XXII.

The two Contracting Parties agree that the clause in Article XXII should be understood in the following sense : Should one of the Contracting Parties grant to a third State by means of a commercial or tariff Convention a more favourable régime than that contained in the equal-treatment clause under Article XIX, the other Contracting Party shall *ipso facto* be entitled to demand the granting of the same régime.

With reference to Article XXVIII.

To enable this Convention to be revised or supplemented without being previously denounced, the two Contracting Parties agree to enter into the necessary negotiations at the request of either Party after the expiration of one year.

FOR THE APPLICATION OF THE POLISH CUSTOMS TARIFF :

Ad No. 5. p. 6 (b). Cucumbers in vinegar or salt water, with or without the addition of dill.

Bottles closed with parchment shall not be considered as hermetically sealed.

Ad No. 35. p. 2. Olomouc ewe's milk cheese.

Olomoucké tvarůžky are non-fatty cheeses, only slightly fermented, of round shape, small diameter and with a special smell.

Au N° 62 p. 11b) c).

Sous la dénomination de *dziczki* de la position 62 p. 11b), sont compris les sauvageons des arbres fruitiers.

Au N° 66 p. 1.

Sous cette position rentre la pierre à chaux.

Les pavés rentrent sous cette position, même quand ils ont la forme de parallépipèdes.

Au N° 69 p. 5.

Sous cette position rentrent des bouchages en asbeste, même combinés avec d'autres matières.

Au N° 72 p. 5.

Sous cette position rentrent les tuyaux en chamotte.

Au N° 72 p. 6.

Sous cette position rentrent les briques et plaques de « klinker » d'une épaisseur de 40 mm. et plus.

Au N° 73 p. 4.

Sous cette position rentrent les briques et plaques de « klinker » d'une épaisseur de 40 mm. et plus.

Au N° 77 p. 8.

Sous cette position rentre aussi le verre à vitres tiré.

Au N° 160 p. 2. Pelles, bêches et pioches :

Le droit de douane de 25.— zl. pour 100 kig. reste consolidé pour treize mois à partir de la mise en vigueur de cette convention, mais toutefois sans préjudice à la clause de la nation la plus favorisée.

Aux N° 152 et 167.

REMARQUES GÉNÉRALES.

Les machines et appareils démontés sont dédouanés suivant la position respective pour les machines et appareils complets, même quand les différentes parties entrent en même temps ou successivement dans de différents envois.

Tous les envois partiels doivent être déclarés au même bureau de douane dans un terme qui ne doit pas dépasser quatre mois à partir de la première déclaration.

En déclarant le premier envoi partiel, l'importateur présente au bureau de douane une demande à ce sujet, avec un plan ou un dessin de la construction, une consignation indiquant les parties principales, leur caractère et le poids approximatif de chacune d'elles. Cette consignation doit aussi indiquer le poids approximatif total des parties accessoires.

Au N° 167.

Pour l'application des droits conventionnels aux machines et appareils, mentionnés dans la liste A et pour le dédouanement desquels des conditions spéciales sont prévues par la même liste, il faut produire au bureau de douane une déclaration du fabricant, certifiant qu'il s'agit des produits destinés pour les usages indiqués, ainsi qu'une déclaration correspondante du destinataire.

Le dédouanement des machines et appareils pour lesquels les droits sont réduits et dont l'importation est régie par les conditions spéciales mentionnées ci-dessus, est réservé aux bureaux de douane suivants :

Bielsko, Cieszyn, Dziedzice, Gdańsk, Kraków, Lwów, Poznań, Warszawa, Wilno.

Au N° 167 p. 1.

Spécification des machines pour les sucreries, les brasseries, les malteries et les distilleries jouissant du droit conventionnel selon la liste A de cette convention :

MACHINES POUR LES SUCRERIES :

Laveuses à betteraves avec collecteurs de pierre, de feuillage et de pailles.

Coupe-racines à betteraves.

Presses à pulpe.

Centrifuges avec les déchargeurs et les appareils pour la séparation des jus.

Ad No. 62. p. 11(b) (c).

Under the term *dziczki* in No. 62. p. 11(b) shall be included wild fruit trees.

Ad No. 66. p. 1.

Limestone shall be included under this number.

Paving-stones shall be included under this number even when parallel-piped.

Ad No. 69. p. 5.

Under this number shall be included asbestos stoppers, whether or not combined with other materials.

Ad No. 72. p. 5.

This number shall include pipes made of chamotte clay.

Ad No. 72. p. 6.

Under this number shall be included clinker bricks and slabs of 40 mm. or more in thickness.

Ad No. 73. p. 4.

Under this number shall be included clinker bricks and slabs more than 40 mm. in thickness.

Ad No. 77. p. 8.

Under this number shall be included drawn window glass.

Ad No. 160. p. 2. Shovels, spades and mattocks.

The Customs duty of 25 zloty per 100 kg. shall remain a consolidated duty for thirteen months following the putting into force of this Convention, without prejudice, however, to the most-favoured-nation clause.

Ad Nos. 152 and 167.

GENERAL OBSERVATIONS.

Machines and apparatus in parts shall be cleared under the corresponding number for complete machines and apparatus, even when the different parts are imported at the same time or one after another in different consignments.

All partial consignments shall be declared at the same Customs office within a period which shall not exceed four months from the date of the first declaration.

When declaring the first partial consignment, the importer shall submit an application to the Customs office, together with a plan or design of the construction and a statement of the principal parts, their nature and the approximate weight of each. This statement shall also indicate the approximate total weight of the accessory parts.

Ad No. 167.

For the application of the conventional duties to the machines and apparatus mentioned in List A, and for the clearance of which special conditions are laid down in the same list, a declaration must be made to the Customs office by the manufacturer, certifying that they are products intended for the uses indicated and a similar declaration must be submitted by the consignee.

The clearance of machines and apparatus for which the duties are reduced, and the importation of which is governed by the special conditions mentioned above, shall be restricted to the following Customs offices :

Bielsko, Cieszyn, Dziedzice, Gdańsk, Kraców, Lwów, Poznań, Warszawa, Vilno.

Ad No. 167. p. 1.

List of machines for sugar-factories, breweries, malt-houses and distilleries benefiting by the conventional duties in accordance with List A of the present Convention :

MACHINES FOR SUGAR MILLS :

Beetroot-washers with stone, leaf and straw catchers.

Beetroot-cutters.

Pulp presses.

Centrifugals with dischargers and apparatus for the separation of juice.

Presses à lingots et à plaques et machines découpeuses de lingots et des plaques en cubes.
Dispositifs pour le moulinage du sucre.
Dispositifs de tamisage du sucre.
Machines empaqueteuses à sucre.
Machines à laver les moulages à sucre.
Laveuses des toiles de filtres.

MACHINES POUR LES BRASSERIES ET MALTERIES :

Machines à dégerminer le malt.
Broyeurs de malt.
Machines à nettoyer et à polir le malt.
Machines à cercler les fûts, hydrauliques ou avec commande par transmission.
Machines à déboucher.
Machines à laver les fûts.
Laveuses de fûts par injection.
Machines à essayer les fûts.
Machines à injecter la poix dans les fûts.
Machines à boucher les bouteilles.
Laveuses de la masse filtrante.

MACHINES POUR LES DISTILLERIES :

Laveuses à pommes de terre et à betteraves.
Concasseurs à malt.

Aux ex N° 167 p. 7a)-f) ; ex 167 p. 9 a) e).

Pompes spéciales à vapeur et à transmission ; pompes spéciales centrifuges et à turbines : pour les sucreries, pour les brasseries et malteries, pour les distilleries, pour les raffineries des huiles minérales, pour les installations frigorifiques et pour la fabrication de la glace.

Sont considérées comme pompes spéciales, jouissant des droits réduits selon la liste A de la présente convention :

POUR LES SUCRERIES :

Pompes à eau ammoniacale.
Pompes à lait de chaux.
Pompes à écume.
Pompes à jus.
Pompes à mélasse.
Pompes à sirop.
Pompes à masses cuites.

POUR LES BRASSERIES ET MALTERIES :

Pompes à moûts.
Pompes à dragues.
Régulateurs de pression (sans moteur).

POUR LES DISTILLERIES :

Pompes à moûts.
Pompes à l'alcool.

POUR LES RAFFINERIES DES HUILES MINÉRALES :

Pompes à huiles minérales.
Pompes à distillats et à produits des huiles minérales.

POUR LES INSTALLATIONS FRIGORIFIQUES ET POUR LA FABRICATION DE LA GLACE :

Pompes à l'eau salée.
Pompes à solution de sels.

Presses for lumps and cubes, and cutting machines for lumps and cubes.
Plant for milling sugar.
Plant for sifting sugar.
Machines for packing sugar.
Machines for washing sugar mouldings.
Machines for washing filter cloths.

MACHINES FOR BREWERIES AND MALTHOUSES :

Machines for removing the germ from malt.
Malt crushers.
Machines for cleaning and polishing malt.
Hydraulic or transmission machines for hooping barrels.
Machines for removing corks.
Cask-washers.
Hydraulic cask-washers.
Cask-testing machines.
Machines for daubing casks.
Machines for corking bottles.
Filtrate washing machines.

MACHINES FOR DISTILLERIES :

Potato and beetroot washers.
Malt crushers.

Ad ex No. 167 p. 7(a)-(f) ; ex 167 p. 9(a)-(e).

Special steam and transmission pumps ; special centrifugal and turbine pumps for sugar factories, breweries and malt-houses, distilleries, mineral oil refineries, refrigerating and ice-making installations.

The following shall be considered as special pumps benefiting by the reduced duties in List A of the present Convention.

FOR SUGAR REFINERIES :

Ammonia pumps.
Milk of Lime pumps.
Scum pumps.
Juice pumps.
Molasses pumps.
Syrup pumps.
"Massecuit" pumps.

FOR BREWERIES AND MALT-HOUSES :

Mash pumps.
Grain pumps.
Pressure regulators (without motors).

FOR DISTILLERIES :

Mash pumps.
Alcohol pumps.

FOR MINERAL OIL REFINERIES :

Mineral oil pumps.
Pumps for distilled oil and mineral oil products.

FOR REFRIGERATING AND ICE MAKING INSTALLATIONS :

Salt-water pumps.
Pumps for salt solutions.

Au N° 167 p. 26.

Les appareils pour les sucreries, pour les brasseries et malteries, pour les distilleries, pour les raffineries des huiles minérales, pour les installations frigorifiques et pour la fabrication de la glace jouissant des droits conventionnels selon la liste A de la présente convention :

POUR LES SUCRERIES :

Epulpeurs.
Diffuseurs et appareils de diffusion.
Chaumeurs.
Séparateurs de lait de chaux.
Malaxeurs.
Réfrigérants.
Cristallisoirs.
Filtres-presses.
Filtres (filtres ouverts à basse pression, filtres fermés en forme de boîte, filtres de spodium).
Appareils pour purifier le jus par charbon actif.
Appareils pour sulfitation des jus.
Réchauffeurs.
Appareils d'évaporation.
Appareils à vide.
Dispositifs du séchage des cossettes.
Laveuses à noir animal.
Granulateurs.
Appareils de séchage du sucre.
Appareils de réfrigération du sucre.

POUR LES BRASSERIES ET LES MALTERIES :

Retourneurs à malt.
Tambours de maltage et tambours de séchage avec commande.
Bacs à moûts avec agitateurs.
Bacs de clarification avec agitateurs.
Couloirs à houblon avec agitateurs.
Cuves à trempe avec agitateurs.
Cuves de clarification avec agitateurs.
Monte-jus à houblon avec agitateurs.
Filtres à moûts (filtres-presses).
Réfrigérants par ruissellement.
Condenseurs à contre-courant.
Appareils d'évaporation pour eau salée et pour eau douce.
Appareils réfrigérants avec agitateurs.
Filtres à air.
Filtres à poussière.
Bacs à refroidissement.
Filtres à bière.
Appareils à soutirer la bière en fûts.
Soutireuses en bouteilles.
Laveuses de bouteilles.
Pasteurisateurs.

POUR LES DISTILLERIES :

Bouilleurs.
Macérateurs.
Monte-jus.
Serpentins de refroidissement avec agitateurs.
Réchauffeurs de l'eau d'alimentation.
Appareils de distillation.
Appareils de rectification.

Ad No. 167, p. 26.

Apparatus for sugar factories, breweries and malt-houses, distilleries, mineral oil refineries, refrigerating and ice-making installations which benefit by the conventional duties contained in List A.

FOR SUGAR MILLS :

Pulpers.
Diffusers and apparatus for diffusion.
Liming Tanks.
Milk of lime separators.
Mixers.
Refrigerators.
Crystallisers.
Filter presses.
Filters (open low-pressure filters, closed box filters, Spodium filters).
Carbonators.
Sulphur tanks.
Heaters.
Evaporators.
Vacuum Pans.
" Cosseltes " drying plant.
Apparatus for removing impurities with bone black.
Granulators.
Dryers.
Refrigerators.

FOR BREWERIES AND MALT-HOUSES :

Malt converters.
Malt cookers and dryers with motors.
Mash tuns with stirring gear.
Clarification tanks with stirring gear.
Hop strainers with stirring gear.
Malting vats with stirring gear.
Clarification vats with stirring gear.
Hop backs with stirring gear.
Mash filters (filter presses).
Attemperators.
Evaporators.
Evaporators for salt and fresh water.
Refrigerating apparatus with stirring gear.
Air filters.
Dust filters.
Cooling tanks.
Beer filters.
Cask-filling machines.
Bottling plant.
Bottle-washing plant.
Pasteurisers.

FOR DISTILLERIES :

Boilers.
Soaking vats.
Mains.
Refrigerating coils with stirring gear.
Supplementary water boilers.
Distillers.
Rectifiers.

POUR LES RAFFINERIES DES HUILES MINÉRALES :

Chaudières, non tubulaires pour les raffineries des huiles minérales, même avec les alambics en dehors.
 Réfrigérants à tubes.
 Réchauffeurs de l'huile.
 Déflegmateurs.
 Appareils à rectifier les gazolines et les benzines.
 Filtres des huiles minérales.
 Filtres pour décolorer les huiles minérales.
 Appareils pour régénération des matériaux décolorants (des silicates).
 Appareils pour réfrigération des huiles paraffineuses (cristallisateurs).
 Filtres-presses.
 Appareils pour le transport de l'acide (monte-jus).
 Appareils pour l'extraction de la benzine du gaz.
 Appareils pour l'extraction des huiles minérales par la benzine.
 Appareils pour craquer des huiles minérales.
 Appareils pour la production des produits légers des huiles lourdes.

POUR LES INSTALLATIONS FRIGORIFIQUES ET LA FABRICATION DE LA GLACE :

Condenseurs par immersion.
 Condenseurs par ruissellement.
 Condenseurs à contre-courant.
 Condenseurs à surface.
 Condenseurs pour refroidissement supplémentaire.
 Réfrigérants.
 Réfrigérants à eau douce, aussi avec appareils d'évaporation.
 Appareils d'évaporation.
 Réfrigérants à air.
 Générateurs à glace.
 Cristallisoirs.

Au N° 177 p. 2 c).

Sous cette position rentrent aussi les soi-disant feutres d'isolation (cartons de déchets de chanvre, trempés de goudron).

Aux N°s 191 rem. et 192 p. 4.

Sous la position 192 p. 4 ne rentrent que les tapis avec poils coupés ou non coupés et les tapis de chenille.

Aux tapis de chenille est tolérée une petite addition de coton (3 %).

Tous les autres tapis tombent sous la remarque à la position 191.

Aux remarques générales aux numéros 183-209.

Aux rem. 4, 5, 6.

Les fichus (de tête) et châles avec des franges, attachées par couture, pour autant que ces franges sont fabriquées du même matériel que les fichus et châles, seront dédouanés selon la remarque 5. Les châles et fichus de tête d'un autre tissu que de soie ou de demi-soie, avec des franges de soie de toute sorte, sont dédouanés d'après la remarque 6.

Les mouchoirs, les linges de table et de lit, les essuie-mains, etc., bordurés même ajourés (merezka) sont dédouanés selon la remarque 5.

Au N° 212 p. 2, 3.

Les boutons sont dédouanés sous ce numéro, même quand ils sont recouverts de matériaux dénommés sous le p. 3. du N° 215.

Au N° 215 pp. 3, 4.

Spécification des articles rentrant sous ce numéro :

Articles pour fumeurs : Porte-cigare, porte-cigarettes, étuis, cendriers, anneaux, bouclettes, bracelets, pipes ;
 Articles de peignerie ;

FOR MINERAL OIL REFINERIES :

Non-tubular boilers for mineral oil refineries, with or without outside stills.
 Tube chilling machines.
 Oil heat interchangers or pre-heaters.
 Dephlegmators.
 Apparatus for rectifying gasolene and benzine.
 Mineral oil filters.
 Filters for improving colour of mineral oil.
 Apparatus for regenerating decolourising materials (silicates).
 Coolers for paraffin oils (crystallizers).
 Filter presses.
 Apparatus for acid treatment.
 Apparatus for the extraction of benzine from gas oil.
 Apparatus for the extraction of mineral oils by benzine.
 Apparatus for cracking mineral oil.
 Apparatus for the separation of light products from heavy oils.

FOR REFRIGERATING AND ICE-MAKING INSTALLATIONS :

Submerged condensers.
 Spray condensers.
 Evaporation condensers.
 Atmospheric condensers.
 Auxiliary refrigerators.
 Refrigerators.
 Fresh-water refrigerators with evaporation apparatus.
 Evaporation apparatus.
 Air refrigerators.
 Ice generators.
 Crystallisers.

Ad No. 117, p. 2(c).

Under this number shall be included so-called isolation felts, (Sheets of hemp waste treated with tar).

Ad Nos. 191, observations and 192, p. 4.

Under No. 192, p. 4 shall be included only carpets with cut or uncut pile and Chenille carpets.

A small addition of cotton (3 %) shall be allowed in Chenille carpets.
 All other carpets shall be included in the observations to No. 191.

To the general observations to Nos. 183 to 209.

With reference to observations 4, 5, and 6.

Kerchiefs and shawls with fringes, sewn on, in so far as such fringes are manufactured of the same material as the kerchiefs and shawls, shall be cleared in accordance with observation 5. Shawls and kerchiefs made of other tissues than s.lk or half-silk with silk fringes of all kinds shall be cleared under observation 6.

Handkerchiefs, table and bed linen, towels, etc., bordered, open work (Mareзка) or not, shall be cleared under observation 5.

Ad No. 212, p. 2 and 3.

Buttons shall be cleared under this number, even when covered with materials mentioned under No. 215, p. 3.

Ad Nos. 215, pp. 3 and 4.

Specification of articles included under this number :

Articles for smokers : Cigar holders, cigarette holders, cigarette cases, ashtrays, rings,
 " buckles ", " bracelets ", pipes ;
 Comb-ware ;

Articles d'épingles : Toute sorte d'épingles, crochets à broder ;
Articles de toilette : Etais de toilette, brosses à dents ;
Articles de Jablonec : Bracelets, colliers, broches, boucles d'oreilles, épingles de cravatte
et autres, boucles, chapelets, dès, diadèmes, médaillons, bagues, perles en métal et articles
pareils de Jablonec.

POUR L'APPLICATION DU TARIF DOUANIER TCHÉCOSLOVAQUE :

Pour l'application de cette convention, le Gouvernement tchécoslovaque est autorisé à l'introduction du coefficient de change dans les conditions suivantes :

Si on constatait dans le change de la couronne tchécoslovaque, en comparant son cours moyen de l'année 1923 avec celui du dollar ou de la livre sterling ou avec le cours moyen de ces deux valeurs, une augmentation, ou diminution du moins de 10 %, résultant de la moyenne du cours d'un mois entier, le Gouvernement tchécoslovaque introduira un coefficient de valeur de telle manière pour que les droits autonomes et conventionnels gardent leur valeur qu'ils auraient en rapport au cours moyen desdites monnaies dans l'année 1923.

Pour maintenir constamment cette équivalence de la valeur des droits, le Gouvernement tchécoslovaque fixera éventuellement le coefficient de valeur en des termes mensuels le plus tard.

Pour établir les cours du change, le Gouvernement tchécoslovaque prendra comme base la cote de la bourse de Prague, de New-York ou de Londres.

A la liste D.

LES HUILES MINÉRALES DEMI-FABRIQUÉES.

Les taxes de licences à l'importation des huiles minérales demi-fabriquées des N^{os} 177 et 178, ainsi que des résidus de la distillation du N^o 179 du tarif de douane tchécoslovaque pourront être remplacées entièrement ou dans une partie par des droits de douane, étant entendu que, dans aucun cas, la somme du nouveau droit de douane et de la nouvelle taxe de licence ne pourra excéder les taxes fixées dans la liste D.

D'autre part, pour l'exportation des huiles minérales demi-fabriquées, citées ci-dessus, il ne sera perçu en Pologne aucune taxe ou droit d'exportation.

Au N^o 96. Paraffine.

Cette réduction conventionnelle n'est accordée qu'exclusivement pour la paraffine.

Au N^o 488 c). Zinc, même allié avec du plomb et de l'étain.

La poussière de zinc rentre, selon les notes explicatives du tarif douanier tchécoslovaque, sous la position 488 c).

Au N^o 613. Féculles de pommes de terre.

Pour jouir du droit conventionnel, l'envoi de féculle de pommes de terre devra être accompagné par un certificat d'une autorité polonaise, dûment autorisée à cet effet, constatant qu'il s'agit de féculles de pommes de terre.

Au N^o 621 a). Bioxyde de soufre.

Pour l'application du droit conventionnel au bioxyde de soufre, il est nécessaire de faire accompagner l'envoi par un certificat, attestant le contenu des récipients. Ce certificat sera délivré par l'office de *województwo* compétent.

Dr Eduard BENEŠ, *m. p.*

Al. SKRZYŃSKI, *m. p.*

Józef KIEDROŃ, *m. p.*

Pin-ware : All kinds of pins, crochet-hooks ;
Toilet-ware : toilet cases, tooth-brushes ;
Jablonec ware : Bracelets, necklaces, brooches, ear rings, tiepins and other kinds of pins, buckles, strings of beads, thimbles, diadems, lockets, rings, metal beads and similar Jablonec ware.

FOR THE APPLICATION OF THE CZECHOSLOVAK CUSTOMS TARIFF :

For the application of this Convention the Czechoslovak Government shall be entitled to introduce an exchange coefficient under the following conditions :

If the average rate of the Czech crown, when compared with the rate of the dollar or pound sterling or with the mean rate of these two currencies, is found to have risen or fallen by at least 10 % since 1923 — the average rate for one whole month being taken — the Czechoslovak Government shall introduce a coefficient to ensure that the autonomous and conventional duties shall retain their value relative to the mean rate of the said currencies during 1923.

In order to keep this equivalent value of the duties constant the Czechoslovak Government shall, if necessary, fix the coefficient for maximum periods of one month.

In order to decide the exchange rates the Czechoslovak Government shall take as the basis the quotation on the exchanges at Prague, New York or London.

With reference to List D.

HALF-REFINED MINERAL OILS.

The fees for import licences for half-refined mineral oils under Nos. 177 and 178, as well as for residues from distillation under No. 179 of the Czechoslovak Customs tariff, may be entirely or partially replaced by a Customs duty, it being understood that in no case shall the amount of the new Customs duty and the new licence fee exceed the charges laid down in List D.

Further, no tax or duty shall be imposed in Poland on the export of the half-refined mineral oils mentioned above.

Ad No. 96. Paraffin.

This conventional reduction shall only be granted for paraffin.

Ad No. 488 (c). Zinc, allied or not with lead or tin.

According to the explanatory notes of the Czechoslovak Customs tariff, zinc powder is included under No. 488(c).

Ad No. 613. Potato starch.

To benefit by the conventional duty, potato starch consignments must be accompanied by a certificate from a Polish office, duly authorised for this purpose, attesting the authenticity of such consignments.

Ad No. 621(a). Sulphur dioxide.

To benefit by the Conventional duty, consignments of sulphur dioxide must be accompanied by a certificate attesting the contents of the receptacles. This certificate shall be issued by the competent *wojewódzstwo* office.

(Signed) Dr. Eduard BENEŠ.

(Signed) Al. SKRZYŃSKI.

(Signed) Józef KIEDROŃ.

PROTOCOLE ADDITIONNEL

A LA CONVENTION COMMERCIALE ENTRE LA RÉPUBLIQUE TCHÉCOSLOVAQUE
ET LA RÉPUBLIQUE DE POLOGNE, DU 23 AVRIL 1925.

Les plénipotentiaires soussignés, dûment autorisés, déclarent qu'ils ont convenu de compléter, respectivement modifier, la liste A de la Convention commerciale, du 23 avril 1925, ainsi qu'il suit :

Nos du tarif douanier polonais	Désignation des produits	Pourcentages de réduction
ex 5 ex p. 2 ex p. 6 b)	Choucroute	87,5 %
	Concombres en vinaigre et dans l'eau salée, même avec l'addition d'aneth. (Le contenu de l'acide acétique ne doit pas dépasser 3 %)	88,3 %
ex 6 p. 1	Pommes fraîches, communes (du 1 ^{er} septembre jusqu'au 15 janvier)	83,3 %
ex p. 2	Toutes sortes de prunes fraîches	91,7 %
	Cerises, griottes, fraîches	89,2 %
ex 24 p. 4	Marmelades (<i>marmelády a povidla</i>) de fruits ou de baies, avec sucre — y compris le poids du condition- nement immédiat	60 %
ex p. 5 b)	Jus de framboises (en récipients non hermétiquement fermés) sans sucre, même en fûts	82,5 %
p. 6	Marmelades sans sucre ; pulpe de fruits sans sucre — y compris le poids du conditionnement immédiat	83,3 %
ex p. 8	Sucreries turques : Rahat-loukoum, Tchourtchela ; capsules pharmaceutiques en hostie	67 %
ex 57 ex p. 3	Chaussures en cuir, dénommées dans la pos. 57 p. 1 c), garnies de pointes, bandes ou bordures en cuir verni	Droit le plus favorisé de la pos. 57 p. 1 c) avec une majoration de 30 % de ce droit
ex p. 3	Chaussures dénommées dans la pos. 57 p. 2, garnies de pointes, bandes ou bordures en cuir verni	Droit le plus favorisé de la pos. 57 p. 2 avec une majoration de 25 % de ce droit
ex p. 3	Chaussures en chamois (<i>obuv zámišová</i>)	60 %
ex 74 ex p. 5 b)	Vaisselle et ouvrages de potier, en argile commune, non spécialement dénommés, même vernissés, avec orne- ments, peinture et sculpture	20 %
ex 75 p. 3	Ouvrages en faïence : ouvrages avec peintures, dorures ou dessins multicolores, de toute sorte, avec bord protecteur en métaux précieux	25 %
ex 172 ex p. 1 a)	Instruments de musique : pianos à queue	20 %
p. 2	Pianos droits	20 %
ex 203	Tapis de laine avec poils non coupés, avec les dessins d'un côté, mécaniques	68 %
ex 212 ex p. 2 a)	Boutons (<i>guziki</i>) de toute espèce en métal autre qu'en or, en argent, en platine (N° 148) et que les boutons en tôle pour les pantalons (N° 212 p. 3), en lin, en coton, en laine et en soie	50,5 %
p. 3	Boutons en tôle (composés de deux petites plaques) pour pantalons	48,7 %
ex p. 4	Boutons en porcelaine, en verre, en os	55,6 %
ex p. 4	Boutons en bois	48,2 %

ADDITIONAL PROTOCOL

TO THE COMMERCIAL CONVENTION BETWEEN THE CZECHOSLOVAK REPUBLIC AND THE
POLISH REPUBLIC OF APRIL 23, 1925.

The undersigned Plenipotentiaries, duly authorised thereto, declare that they have agreed to the following additions or amendments to List A. of the Commercial Convention of April 23, 1925.

Polish Tariff Nos	Designation of Goods	Percentage Reductions
ex 5 ex p. 2 ex p. 6 (b)	Sauerkraut Cucumbers in vinegar and in salt water, even with the addition of dill. (The acetic acid content is not to exceed 3 %.)	87.5 % 88.3 %
ex 6 p. 1	Apples, fresh, common (from September 1 to Janu- ary 15)	83.3 %
ex p. 2	Plums of all kinds, fresh	91.7 %
ex 24 p. 4	Cherries, egriots, fresh Marmalades (<i>marmelády a powidla</i>) of fruit or berries, with sugar, including the weight of the immediate receptacle	89.2 % 60 %
ex p. 5 (b)	Raspberry juice (in non air-tight receptacles), without sugar, even in casks	82.5 %
p. 6	Marmalades without sugar, fruit pulp without sugar, including the weight of the immediate receptacle	83.3 %
ex p. 8	Turkish delight : Rahat-lokoum, Tchourtchela, phar- maceutical capsules in the form of wafers	67 %
ex 57 ex p. 3	Footwear of leather, designated in number 57, p. 1 c, with toe-caps, bands or edgings of varnished leather	The most favourable duty of number 57 p. 1c) increa- sed by 30 %.
ex p. 3	Footwear, designated in number 57, p. 2, with toe-caps, bands or edgings of varnished leather	The most favourable duty of number 57 p. 2, increa- sed by 25 %.
ex p. 3	Footwear of chamois leather (<i>obuv zámišová</i>)	60 %
ex 74 ex p. 5 (b)	Hollow-ware and pottery, not separately designated, and made of common clay, glazed or not, ornamented with pictorial painting or sculpture	20 %
ex 75 p. 3	Earthenware : articles painted pictorially, gilt, or with patterns of different colours, of all kinds, with protecting border of precious metals	25 %
ex 172	Grand pianos	20 %
ex p. 1 (a)	Musical instruments :	20 %
p. 2	Upright pianos	68 %
ex 203	Woollen carpets, with uncut pile, figured on one side, mechanically made	50.5 %
ex 212 ex p. 2 (a)	Buttons and studs (<i>guzi/i</i>) of any kind of metal other than gold, silver or platinum (No. 148) and with the exception of sheet-metal buttons for trousers (No. 212, p. 3) ; buttons of linen, cotton and silk	48.7 %
p. 3	Sheet-metal buttons (made of two small discs) for trousers	55.6 %
ex p. 4	Buttons of porcelain, glass, bone	48.2 %
ex p. 4	Buttons of wood	

Le présent protocole additionnel, qui forme partie intégrante de la Convention commerciale du 23 avril 1925, suivra le sort de ladite convention en tant que la ratification et l'échange des ratifications, l'entrée en vigueur, la mise en vigueur anticipée, la durée de validité et la dénonciation.

En foi de quoi les plénipotentiaires ont signé le présent protocole additionnel.

Fait en double exemplaire, à Praha, le trois juillet mil neuf cent vingt-cinq.

(L. S.) J. DVOŘÁČEK, *m. p.*

(L. S.) Alexandre DUNAJECKI, *m. p.*

SECOND PROTOCOLE ADDITIONNEL

A LA CONVENTION COMMERCIALE ENTRE LA RÉPUBLIQUE TCHÉCOSLOVAQUE ET LA RÉPUBLIQUE DE POLOGNE, DU 23 AVRIL 1925.

Les plénipotentiaires soussignés, dûment autorisés déclarent qu'ils ont convenu de compléter, respectivement de modifier, la Convention commerciale du 23 avril 1925, et le protocole additionnel du 3 juillet 1925, ainsi qu'il suit :

LISTE I.

PRODUITS TCHÉCOSLOVAQUES POUR LESQUELS LES DROITS DU TARIF DOUANIER POLONAIS SONT RÉDUITS EN VERTU DU PRÉSENT PROTOCOLE ADDITIONNEL.

N ^{os} du tarif douanier polonais	Désignation des produits	Pourcentages de réduction
ex 3 ex p. 2	Farine, gruau, malt, pois polis :	
	Gruau :	
ex 4	ex b) Gruau de maïs	55 %
	Fécule de pomme de terre, amidon, vermicelles, macaroni, <i>arrowroot</i> , léiocomme, dextrine, sagou et son d'amande non parfumé :	
ex p. 2	Sagou de pomme de terre	25 %
	ex <i>Remarque</i> . Sagou de pomme de terre, en petits paquets pesant chacun 2 kg. et moins — y compris le poids du conditionnement immédiat	25 %
ex 6 p. 1	Fruits et baies :	
	Pommes fraîches, communes (expédiées en vrac), à la rinfusa (dans des sacs, caisses, corbeilles ou tonneaux, récipients garnis à l'intérieur de papier ou d'autres matières d'emballage)	88 %
ex 46 ex p. 2	p. 6 Raisins frais	25 %
	Ouvrages en cheveux, poils et en soies :	
	Brosses autres que les brosses de toilette, les brosses pour vêtements (Nos. 215 du tarif) et les brosses pour usages industriels, avec monture en bois, fer, métal et tissu, non lissées et non polies ; tissus et tamis en crin	30 %
	b) Brosses dénommées sous p. 2, litt. a) polies, vernies ou lissées	30 %

N ^{os} du tarif douanier polonais	Désignation des produits	Pourcentages de réduction
ex 51	Graisses et huiles animales fixes, pâteuses ou liquides, ainsi qu'acides gras, autres que spécialement dénommées ; graisses solidifiées de toute sorte :	
p. 3	Dégres	30 %
ex 55	Peaux tannées, ainsi qu'à demi corroyées, entières, demi-peaux et rognures :	
ex p. I	a) Déchets de cuir (cous et côtés ; cous : largeur maximale des cous 25 cm. ; non refendus et non teints, travaillés au dur et avec les joues ; côtés : largeur maximale des côtés 15 cm., non refendus, non colorés, travaillés au dur et avec les extrémités)	15 %
ex p. 3	Peaux de dessus souples, de bœuf, de cheval et de veau :	
ex a) II	Tannées à l'aide de matières végétales (cuir de Russie, vache à vernir, vachettes, peaux refendues) de couleur naturelle, non colorées	30 %
ex p. 5	Cuir chagrinés	86 %
ex 57	Chaussures et ouvrages en peau et en cuir :	
ex p. I c)	Chaussures dénommées sous la position 57 p. I c), si elles sont confectionnées en cuirs dénommés sous la position 55 pp. I, 2 et 3	35 %
p. I d)	Chaussures en cuir non spécialement dénommées, pesant par paire plus de 600 à 900 gr. inclusive-ment	25 %
ex p. I e)	Chaussures dénommées sous la position 57 p. I e), si elles sont confectionnées en cuirs dénommés sous la position 55 p. I, 2 et 3	30 %
	<i>Remarque</i> : Les chaussures en cuir non spécialement dénommées, avec tiges en cuirs entièrement ou partiellement d'une autre couleur que l'empeigne, acquittent les droits des lettres correspondantes du p. I de la position 57 avec une surtaxe de 50 % réduite à 30 %.	
ex 60	Ouvrages en liège et en tourbe :	
ex p. I	d) Ouvrages en liège :	
ex 62	Ouvrages en déchets de liège, pour isolation, même additionnés de matières agglutinantes	20 %
ex p. II	Plantes et leurs parties, non spécialement dénommées :	
a)	Plantes vivantes :	
ex 64	Arbres, arbustes et plantes sans fleurs ni boutons ouverts	30 %
ex p. 2	Ouvrages de vannerie et ouvrages tressés en matières végétales :	
a)	Ouvrages en chalumeaux :	
b)	Sans ornements	20 %
ex 66	Ornés de matières communes	20 %
ex p. 3	Pierres non travaillées ou à demi-travaillées :	
d)	Pierres de construction, autres que spécialement dénommées :	
p. II	Pavés	60 %
p. 12	Pierres meulières achevées, composées de pièces séparées de pierre naturelle (quartz et silex)	25 %
	Pierres meulières en composition de silex, de quartz, artificielle, uniforme ; pierres meulières en carbarundum, etc. (avec cercles en fer, munies dans leur partie inférieure d'un revêtement de grès ou de ciment)	25 %

Polish Tariff Nos	Designation of Goods	Percentage Reductions
ex 51	Animal fat and oils, fixed, pasty or liquid ; also fatty acids, not separately designated ; fat solidified, of all kinds :	
p. 3	Degras	30 %
ex 55	Hides and skins, tanned, also semi-curried, whole, half or in pieces or parings :	
ex p. 1	(a)	
	Waste leather (necks and flanks ; necks : maximum width, 25 centimetres ; not split and not dyed, worked in a hard condition (<i>au dur</i>) and with the cheeks ; flanks : maximum width, 15 centimetres, not split, not coloured, worked in a hard condition (<i>au dur</i>) and with the extremities)	15 %
ex p. 3	(a)	
ex (a) II	Backs, supple, of oxen, horses and calves : Tanned with vegetable extracts (Russian leather, neat's leather, vachette, split leather), natural colour, not dyed	30 %
ex p. 5	Shagreened leather	86 %
ex 57	Footwear and manufactures of leather and skins :	
ex p. 1 (c)	Footwear designated in number 57, p. 1 (c), if made from leather specified in number 55, pp. 1, 2 and 3	35 %
	p. 1 (d)	
	Footwear of leather not separately designated, weighing per pair more than 600 and up to 900 grammes inclusive	25 %
ex p. 1	(e)	
	Footwear designated in number 57, p. 1 (e), if made from leather specified in number 55, pp. 1, 2 and 3	30 %
	<i>Note</i> : Footwear of leather not separately designated, with uppers of leather wholly or partly of a colour different to that of the vamps, pays the duties of the corresponding letters of p. 1 of No. 57, with an additional 50 % reduced to 30 %.	
ex 60	Wares of cork-wood or of pear :	
ex p. 1	(d)	
	Wares of cork wood : Articles manufactured from cork waste for insulating purposes, whether containing an admixture of binding material or not	20 %
ex 62	Plants and parts of plants, not separately designated :	
ex p. II	(a)	
	Live plants : Trees, shrubs, and plants without flowers or open buds	30 %
ex 64	Basket-makers' and plaited wares made from vegetable materials :	
ex p. 2	(a)	
	Wares of reeds : Without fittings	20 %
	(b)	
	With fittings of common materials	20 %
ex 66	Stone, rough or rough dressed :	
ex p. 3	(d)	
	Building stones, except those separately designated :	
	Paving stones	60 %
p. II	Millstones, complete, consisting of several parts of natural stone (quartz and flint)	25 %
p. 12	Millstones of artificial, homogenous flint and quartz substance ; millstones in carbarundum and the like (with iron hoops, the lower part being furnished with sandstone or cement plates)	25 %

N ^{os} du tarif douanier polonais	Désignation des produits	Pourcentages de réduction
ex 69 p. 6	Asbeste et compositions isolantes : Compositions isolantes (argile, terre à infusoires, etc.) combinées avec des fibres d'amiante ou d'autres matières ordinaires, telles que : poils, sciure, chanvre etc.	10 %
ex 70 p. 2	Ouvrages en pierres de toute espèce autres que pré- cieuses et demi-précieuses ; ouvrage en plâtre, albâtre ou compositions imitant les pierres : Ordinaires, de tailleur de pierres, sans sculptures, ni ornements ciselés, même avec surfaces bombées	20 %
ex 72 p. 8	Pierres artificielles pour constructions et ouvrages en matières réfractaires : Cornues pour usines à gaz, ainsi que leurs parties	20 %
ex 73 ex p. 5	Tuyaux ; ouvrages en pâte cuite en grès : Carreaux en argile, vernissés ou non, pour revête- ments, en pâtes de toute couleur, unis ou avec ornements en relief :	
ex a)	Unicolores : non vernissés vernissés	20 % 15 %
ex 74 ex p. 5	Ouvrages de potier, en argile commune ou en ciment ; carreaux pour poêles, briques en terre à potier (de couleur ou blanche) ; ouvrages en béton armé : Vaisselle et ouvrages de potier, non spécialement dénommés, même vernissés :	
a)	Sans dessins ni ornements	25 %
c)	Tuyaux en grès	65 %
p. 6	Ustensiles de cuisine et ouvrages en terre réfrac- taire, même en grès, non spécialement dénommés	30 %
ex 75 ex p. 1 ex p. 2	Ouvrages en faïence : Carreaux blancs Vaisselles en faïence à surface unicolore, mais d'autre couleur que la surface intérieure unicolore. . . Autres	20 % 25 % 20 %
ex 76 p. 2	Ouvrages en porcelaine : Ouvrages en porcelaine, blancs ou unicolores, autres que spécialement dénommés ; clous avec tête en porcelaine	15 %
ex p. 7	Articles pour électricité et laboratoires : Non montés : boules, isolateurs, pipes, bagues pour douilles, fiches ; ouvrages pour laboratoires, pesant par pièce : 2000 gr. ou plus	15 %
ex 77 ex p. 1 p. 2	III. Verrerie : Bouteilles de siphon montées ou non Ouvrages non spécialement dénommés en verre blanc ou demi-blanc, non adoucis, non polis, non taillés, même avec fonds, bords, goulots, bouchons et couvercles adoucis ou égalisés, avec écussons, inscriptions et dessins moulés ou pressés, mais sans autres ornements :	30 %
ex a)	Verrerie de table, appartenant à la position 77 p. 2 a), autres que dénommés sous la position ex 77 ex 2 a) dans la convention commerciale entre la République tchécoslovaque et la République de Pologne, du 23 avril 1925	15 %

Polish Tariff Nos	Designation of Goods	Percentage Reductions
ex 69 p. 6	Asbestos and insulating substances : Insulating substances (clay, infusorial earth and the like), with admixture of asbestos fibre or other common materials, such as hair, sawdust, hemp, and the like	10 %
ex 70 p. 2	Manufactures of stone of every kind, except precious or semi-precious; manufactures of gypsum, alabaster, or artificial stones : Rough stone-cutters' work, without chiselled or sculptured embellishments (with or without rounded surfaces)	20 %
ex 72	Artificial building stones and fireproof manufactures :	
p. 8	Retorts for gas works and parts thereof	20 %
ex 73	Pipes; wares of baked paste (stoneware) :	
ex p. 5	Earthenware tiles for wall-facing, whether glazed or not, in paste of any colour, plain or ornamented in relief :	
	Of one colour :	
	Unglazed	20 %
	Glazed	15 %
ex 74	Potters' wares of common clay, or cement; stove tiles; bricks made of potters' clay (coloured or white); wares of concrete :	
ex p. 5	Hollow ware, and pottery not separately designated, glazed or not :	
	(a) Without patterns or ornaments	25 %
	(c) Pipes of stoneware	65 %
p. 6	Kitchen utensils and wares of fireclay, even of stoneware, not separately designated	30 %
ex 75	Earthenware :	
ex p. 1	White tiles	20 %
ex p. 2	Earthen hollow ware of a uniform colour outside different to the uniform colour inside	25 %
	Other	20 %
ex 76	Porcelain wares :	
p. 2	Porcelain wares, white or of one colour, except those separately designated; nails with porcelain heads.	15 %
ex p. 7	Articles for electro-technical or laboratory purposes :	
	ex (a) Unmounted: Globes, insulators, pipes, socket rings, plugs, articles for laboratory purposes, weighing each :	
	III 2,000 grammes or more	15 %
ex 77	Glass wares :	
ex p. 1	(c) Syphon bottles, fitted or not	30 %
p. 2	Articles (except those separately designated) of white or half-white glass, unground, unpolished, uncut, with or without ground or smoothed bottoms, edges, necks, stoppers and lids, with moulded or impressed crests, inscriptions or patterns, but without any other kinds of embellishment :	
	ex (a) Table glass-ware, belonging to heading 77, p. 2 (a), other than that designated under heading ex 77, ex 2 (a) in the Commercial Convention between the Republic of Czechoslovakia and the Republic of Poland, dated April 23, 1925	15 %

N ^o du tarif douanier polonais		Désignation des produits	Pourcentages de réduction
		Verrerie (<i>suite</i>) :	
p. 2	ex b)	Verrerie de table, etc.	
		Petits verres (verres à vin, verres à liqueur, verres cognac, etc.), pocaux, verres, gobelets, bocaux, verres à conserves, écuelles, soucoupes, assiettes, salières, cendriers, verres (cylindres) pour les lampes	20 %
ex p. 6	a)	Petits verres (verres à vin, verres à liqueur, verres à cognac, etc.), verres, verres à bière sans anse, bocaux, assiettes, soucoupes, pocaux, écuelles, salières, cendriers, verres à conserves avec rayures, dessins, inscriptions et écussons gravés à l'acide, dépolis ou guillochés, sans autres ornements — à l'exception de ceux dénommés sous la position 77 pp. 4 et 5 (<i>b</i>)	70 %
ex p. 6	a)	Verres à bière et à eau à anse, avec dessins, inscriptions, écussons gravés à l'acide, dépolis ou guillochés, sans autres ornements, à l'exception de ceux dénommés sous la position 77 pp. 4 et 5 (<i>b</i>)	85 %
ex 78		Verre à miroirs, miroirs, verre à vitres ayant plus de 5 mm. d'épaisseur :	
p. 2		Le verre à vitres non travaillé, c'est-à-dire non dépoli, non adouci et non poli, est soumis aux droits du point 1 ^{er} avec une réduction de 35 %.	
p. 7		Verre en feuilles de plus de 5 mm. d'épaisseur, armé	25 %
ex 90		Sels naturels non spécialement dénommés, non purifiés, eaux-mères, saumure de harengs, boues minérales :	
ex p. 2		Boues minérales de Trenčianské Teplice en emballage originaire de 5 kg. ou moins — y compris le poids du conditionnement immédiat	40 %
ex 122		Cire à cacheter et poix pour brasseurs :	
p. 3		Poix pour brasseurs	40 %
ex 137		Couleurs et matières tinctoriales, non spécialement dénommées ; couleurs, terres colorées au moyen d'une quantité insignifiante de pigment organique (5 % ou moins) ; couleurs et terre broyées à l'eau, à la colle, à l'huile, etc. ; encres liquides ; produits pour nettoyer et coller :	
ex p. 5	b)	Produits à nettoyer et à graisser les chaussures noires, non liquides	40 %
ex p. 5	b)	Produits à nettoyer et à graisser les chaussures de couleurs autres que noires, non liquides	10 %
ex 141		Tôle de fer et d'acier :	
ex p. 2		Recouverte de zinc, d'une épaisseur de 0,4 mm. ou plus	20 %
ex 149		Ouvrages en cuivre, alliages de cuivre, et autres métaux et alliages dénommés sous la position 143 :	
ex p. 4		Ustensiles de cuisine en aluminium, ainsi que leurs parties :	
	I.	Non polis	20 %
	II.	Polis ou dépolis	35 %
ex p. 7	e)	Boutons de pression en métaux dénommés sous la position 143	60 %
ex 151		Articles en fer et en acier, non ouvrés :	
ex p. 1	a)	En fonte malléable (forgée, coulée), pesant par pièce : 25 kg. ou plus	15 %

Polish Tariff Nos	Designation of Goods	Percentage Reductions
p. 2 ex (b)	Glass wares (<i>contd.</i>) : Table glass-ware, etc. Small glasses (wine glasses, liqueur glasses, cognac glasses, etc.) beakers, glasses, goblets, bocals, preserve jars, bowls, saucers, plates, salt cellars, ash trays, lamp chimneys.	20 %
ex p. 6 (a)	Small glasses (wine glasses, liqueur glasses, cognac glasses, etc.), glasses, beer glasses without handle, bocals, plates, saucers, beakers, bowls, salt cellars, ash trays, preserve jars, with grooves, patterns, inscriptions and crests acid engraved, dulled or turned, without other embellishments, except those designated under heading 77, pp. 4 and 5 (b)	70 %
ex p. 6 (a)	Beer and water glasses, with handle, with patterns, inscriptions, crests acid engraved, dulled or turned, without other ornaments, except those designated under heading 77, pp. 4 and 5 (b)	85 %
ex 78	Mirror glass, mirrors, window glass having a thickness of more than 5 mm :	
p. 2	Window glass not worked, <i>i. e.</i> neither dulled, ground nor polished, is assessed for duty according to § I with a reduction of 35 %.	
p. 7	Sheet glass of more than 5 mm. in thickness, wired.	25 %
ex 90	Natural salts (not separately designated), not refined, brines, herring oil ; mineral muds :	
ex p. 2	Mineral muds from Trenčianské Teplice in the original receptacles of 5 Kg. or less — including the weight of the immediate packing.	40 %
ex 122	Sealing or bottling wax, and brewers' pitch :	
p. 3	Brewers' pitch	40 %
ex 137	Colours and dyeing materials not separately designated ; colours, earths tinted by means of a very small quantity of organic pigment (5 % or less) ; colours and earths ground in water, glue, oil, and the like ; liquid inks ; cleaning and glueing products :	
ex p. 5 (b)	Non-liquid substances for cleaning and greasing black footwear	40 %
ex p. 5 (b)	Non-liquid substances for cleaning and greasing footwear other than black	10 %
ex 141	Sheet iron and steel :	
ex p. 2	Coated with zinc, 0.4 mm. or more in thickness. . .	20 %
ex 149	Manufactures of copper, copper alloys, and of other metals and their alloys designated in number 143 :	
ex p. 4	Kitchen utensils made of aluminium and parts thereof :	
	I Unpolished	20 %
	II Polished or dulled	35 %
ex p. 7 (e)	Press-buttons of the metals designated under heading 143	60 %
ex 151	Iron and steel wares, unwrought :	
ex p. 1 (a)	Of malleable cast iron (forged, cast), weighing each : 25 Kg. or above	15 %

N ^{os} du tarif douanier polonais	Désignation des produits	Pourcentages de réduction
ex 152	Ouvrages de chaudronnerie en fer ou en acier; tuyaux	
ex p. 3	en fer ou acier, ainsi que leurs raccords :	
ex p. 7	Chaudières à vapeur tubulaires, même avec sur- chauffeurs; économiseurs, même avec tubes en fonte	15 %
ex 153	Tuyaux à axe droit, sans soudure, d'un diamètre extérieur de plus de 300 mm., munis d'un bout avec filetage extérieur et d'un autre bout avec filetage intérieur, d'une longueur non moindre que la moitié du diamètre extérieur des tuyaux, pesant par pièce :	
ex p. 1	a) Plus de 4 kg.	50 %
ex p. 1	b) Ouvrages en fer et en acier, polis, adoucis, ou autrement ouvrés, même combinés avec du bois, du cuivre et ses alliages :	
ex 154	Ouvrages en chaînes terminés par boules, boucles, crocs, boulons, charnières et pas de vis, employés comme freins, cordes et chaînes de timon, etc., dont les anneaux sont d'une épaisseur de plus de 6,5 mm.	20 %
ex p. 1	Ouvrages en tôle de fer ou d'acier d'une épaisseur inférieure à 4 mm. :	
ex p. 2	a) Articles en tôle brute noire, non travaillés. . . .	20 %
p. 6	b) Articles zingués, baignoires	20 %
ex 156	Autres.	10 %
ex p. 1	Vaisselle en tôle de fer émaillée	25 %
ex p. 6	Ouvrages en fil métallique :	
p. 8	Ouvrages en chaînes terminés par boules, boucles, crocs, boulons, charnières et pas de vis, employés comme freins, cordes et chaînes de timon, etc., dont les anneaux sont d'une épaisseur de moins de 6,5 mm. à 2 mm. inclusivement.	20 %
ex p. 10	a) Cardes et rubans de cardes en feutre	10 %
	b) Agrafes, boucles de toute sorte, fermoirs, épingles à cheveux doubles, etc.	15 %
ex 163	Ouvrages de cuivre et d'alliages de cuivre, ainsi que de métaux et alliages dénommés sous la position 143 :	
ex p. 9	a) Agrafe, boucles de toute sorte, fermoirs, épingles à cheveux, etc.	15 %
ex 165	Ouvrages en étain et ses alliages, ainsi qu'ouvrages en zinc et ses alliages avec le plomb, non polis et non peints :	
ex p. 2	Capsules non polies, non peintes, non vernies, sans dessins ou inscriptions estampés ou peints . .	20 %
	ex Remarque. Capsules polies, peintes ou vernies, mais sans inscriptions ou dessins estampés ou peints.	15 %
ex 166	Feuilles pour doreurs et feuilles d'étain :	
ex p. 2	Feuilles minces de plomb et d'étain :	
	a) Blanches ou jaunes.	25 %
	b) D'autres couleurs	30 %
	c) Découpées, même avec impression	20 %
ex 167	Machines et appareils complets ou non, montés ou en pièces détachées :	
ex p. 1	e) Machines pour l'industrie céramique pesant par pièce plus de 1500 kg	40 %

Polish Tariff Nos	Designation of Goods	Percentage Reductions
ex 152	Iron and steel boilermakers' wares ; pipes and their connecting parts, of iron or steel :	
ex p. 3	Tubular boilers, with or without superheaters ; economizers with or without cast iron tubes. .	15 %
ex p. 7	Straight pipes, unwelded, over 300 mm. in external diameter, fitted at one end with an exterior screw-thread and at the other end with an interior screw-thread, of a length not less than half the external diameter of the pipes, weighing each :	
ex 153	(a) More than 4 Kg.	50 %
ex p. 1	(b) Iron and steel manufactures, polished, smoothed or otherwise elaborated, with or without parts composed of wood, copper or its alloys : Wares made of chain terminated by balls, buckles, hooks, bolts, joints and screw-threads, used as brakes, cords and chains for vehicle poles, etc., the diameter of the links exceeding 6 ½ mm..	20 %
ex 154	Sheet iron or steel manufactures less than 4 mm. in thickness :	
ex p. 1	Wares of black plate not worked	20 %
ex p. 2	(a) Wares coated with zinc ; baths	20 %
p. 6	(b) Other	10 %
ex 156	Hollow-ware of enamelled sheet-iron	25 %
ex p. 1	Wire manufactures :	
ex p. 6	(a) Wares made of chain terminated by balls, buckles, hooks, bolts, joints and screw-threads, used as brakes, cords and chains for vehicle poles, etc., the diameter of the links being less than 6 ½ mm. down to 2 mm. inclusive	20 %
p. 8	Cards and fillets of card, of felt	10 %
ex p. 10	(a) Hooks and eyes, buckles of all kinds, clasps, double hairpins, and the like.	15 %
(b)	Manufactures of copper, of copper alloys, or of any of the metals or metal alloys enumerated in number 143 : Hooks and eyes, buckles of all kinds, clasps, double hairpins, etc.	15 %
ex 163	Manufactures of tin and alloys thereof, also wares of zinc and its alloys with lead, neither polished nor pointed :	
ex p. 9	Capsules neither polished, painted nor varnished, but without stamped or painted inscriptions or designs	20 %
ex 165	ex Note. Capsules polished, painted or varnished, but without stamped or painted inscriptions or designs.	15 %
ex p. 2	Gilders' leaf and tin foil :	
(a)	Lead foil and tin foil :	
(b)	White or yellow	25 %
(c)	Other colours	30 %
ex 167	Cut, even if printed	20 %
ex p. 1	(e) Machines and apparatus, complete or incomplete, fitted together or in parts : Machines for the ceramic industry, weighing more than 1500 Kg. each	40 %

N ^{os} du tarif douanier polonais	Désignation des produits	Pourcentages de réduction
p. 5 ex p. 7	Bêcheuses (dragues de terre)	15 %
	Appareils et machines pour lever, descendre et transporter des fardeaux, complètement montés, ainsi que leurs mécanismes, pour les sucreries, les distilleries, les malteries et les brasseries à condition qu'une déclaration du fabricant, certifiant qu'il s'agit de machines destinées aux usages indiqués, sera déposée au bureau de douane et qu'une déclaration correspondante sera produite par le destinataire	25 %
ex p. 16	Turbines à vapeur et à combustion, pesant par pièce :	
	ex d) Plus de 1500 kg. à 3000 kg. inclusivement. . . .	40 %
	ex e) Plus de 3000 kg.	50 %
p. 29	Machines de minoterie :	
	ex b) Machines à tamiser les gruaux (réformes)	40 %
ex p. 46	Herses et cultivateurs à dents rigides	20 %
ex 169	Instruments et appareils de précision pour le mesurage et pour les sciences :	
ex p. 5	d) Compresse de tissus de coton, cousues, remplies de boue de Trenčianské Teplice, en emballage originaire	70 %
ex 175	Bateaux de mer et de rivière, avec ou sans agrès :	
p. 1	a) Bateaux et canots à moteur, dragues :	
	b) Jaugeant plus de 600 tonnes	30 %
	Jaugeant 600 tonnes ou moins	15 %
p. 2	Barques en fer, docks, pontons	15 %
ex 177	Carton, papier et ouvrages en papier :	
p. 4	Papier à envelopper, pesant plus de 28 gr. par mètre carré, de couleur naturelle, non coloré, en feuilles :	
	ex b) Papier à envelopper, satiné d'un seul côté, de paille cuite ou de bois cuit (dit pâte de bois brune)	25 %
	ex b) En matières autres que paille cuite ou bois cuit.	15 %
p. 8	b) Papier en bobines pesant plus de 28 gr. par mètre carré, d'une largeur non supérieure à 120 mm. :	
	I. Dénommé dans la position 177 p. 4, 5, 6	10 %
	II. Papier crêpe	25 %
p. 16	a) Carton (bristol) dénommé dans la position 177 p. 15, teint autrement qu'en pâte ; carton dénommé dans la position 177 p. 15 avec filigranes ou avec dessins ou motifs estampés sur toute sa surface ; carton de toute sorte coupé en cartes ou en bandes	20 %
	b) Ouvrages en carton sans ornements et non collés	20 %
ex 178	Tableaux, dessins, cartes géographiques et atlas ; musique, manuscrits ; livres, journaux et publications périodiques ; imprimés et dessins commerciaux ; cartes postales :	
ex p. 4	Remarque. Les objets dénommés sous cette position autres que ceux dénommés au p. 3, reliés avec dos, acquittent une surtaxe de 35 zl.	

Polish Tariff Nos	Designation of Goods	Percentage Reductions
p. 5 ex p. 7	Dredgers Apparatus and machines for hoisting, lowering and carrying goods, completely fitted, and mechanism therefor, for sugar manufacturers, distillers, malsters and brewers, provided that a manufacturer's certificate showing that the machines in question are destined for the use indicated is deposited with the Customs and that a corresponding declaration is produced by the consignee	15 % 25 %
ex p. 16	Steam and combustion turbines, weighing each :	
ex (d)	More than 1,500 but not more than 3,000 Kg. . .	40 %
ex (e)	More than 3,000 Kg.	50 %
p. 29	Milling machinery :	
ex (b)	Groat or grit sorters (reform)	40 %
ex p. 46	Harrows and cultivators with fixed teeth	20 %
ex 169	Instruments and apparatus of precision, for measuring and for scientific purposes :	
ex p. 5	(d) Compresses of cotton fabric, sewn, filled with Trenčianské Teplice mud, in the original receptacle.	70 %
ex 175	Sea-going and river vessels, rigged or not :	
p. 1	Ships and motor boats, dredgers :	
(a)	Of a tonnage exceeding 600 tons	30 %
(b)	Of a tonnage of 600 tons or less.	15 %
p. 2	Iron barges, floating docks and pontoons	15 %
ex 177	Cardboard, paper and wares of paper :	
p. 4	Wrapping paper weighing more than 28 grammes per square metre, of natural colour, non-coloured, in sheets :	
ex (b)	Wrapping paper, satined on one side only, made from boiled straw or boiled wood (so-called brown wood pulp)	25 %
ex (b)	Of other materials than boiled straw or boiled wood	15 %
p. 8	Paper on reels weighing 28 grammes per square metre, and not exceeding 120 mm. in width :	
I	Of the kinds of paper designated in number 177, pp. 4, 5, and 6	10 %
II	Of crepe paper	25 %
p. 16	(a) Bristol board designated in number 177, p. 15, dyed otherwise than in the pulp ; Bristol board designated in number 177, p. 15, watermarked or with designs or figures stamped on the whole surface ; cardboard of all kinds cut into cards or strips	20 %
(b)	Manufactures of cardboard without ornamentations and not sized	20 %
ex 178	Pictures, drawings, maps and atlases ; music ; manuscripts ; books, newspapers and periodicals, commercial printed matter and drawings ; post cards :	
ex p. 4	<i>Note.</i> The articles designated under this item except those specified in p. 3, bound with backs, pay a surtax of 35 zl.	

N ^{os} du tarif douanier polonais	Désignation des produits	Pourcentages de réduction
ex 192	Tissus de jute, de lin, de chanvre et d'autres matières dénommées au p. 3 de la position 179, à l'exception des tissus dénommés dans les positions 191 et 193 :	
p. 1	Coutil, drill, etc., non spécialement dénommés. . .	15 %
ex 199	Tissus de laine :	
ex p. 1	Tissus de doublures avec des filés de peignons en chaîne et des filés de coton en trame	30 %
ex p. 2	Tissus de doublures avec des filés autres que de peignons, et des filés de coton en trame	25 %
ex 210	Chapeaux et bonnets ; bastissages, cloches, chemises, etc., pour la fabrication des chapeaux :	
ex p. 1	Chapeaux melons d'hommes à l'exception des hauts de forme et des gibus et chapeaux mous en duvet animal (feutre)	30 %

LISTE II.

PRODUITS POLONAIS POUR LESQUELS LES DROITS DU TARIF DOUANIER TCHÉCOSLOVAQUE SONT RÉDUITS EN VERTU DU PRÉSENT PROTOCOLE ADDITIONNEL.

N ^{os} du tarif douanier tchécoslovaque	Dénomination des marchandises	Pourcentages de réduction
ex 20	Sucre d'autres sortes, tel que : glucose, sucre de fécule, sucre de raisin, sucre de fruits, sucre de lait et similaires ; sucre colorant (couleur de sucre et de bière) : Sucre d'autres sortes, tel que : glucose, sucre de fécule, sucre de raisin, sucre de fruits, sucre de lait et similaire	23,07 %
21	Mélasse	71,43 %
ex 44	Légumes de toute sorte (à l'exception des truffes) et autres produits végétaux à l'usage de la cuisine, préparés (séchés, comprimés, coupés, en poudre ou autrement réduits en morceaux) :	
ex a)	Légumes séchés, même salés :	
ex 96	Flocons de pommes de terre	20 %
ex b)	Paraffine :	
	Autre :	
	Cire minérale	42,86 %
ex 100	Graisse pour essieux :	
	Avec de l'huile ou de la graisse minérale	65 %
	Autre	64,28 %
ex 228	Couvertures ordinaires en laine ; tissu dit «halina», lisières de drap :	
ex 361	Couvertures ordinaires en laine	50 %
	Articles non spécialement dénommés en matières à tourner et à sculpter autres que le bois :	
	En ambre, jais, véritables ou faux, même combinés avec des matières ordinaires, fines ou d'autres matières très fines	40 %

Polish Tariff Nos	Designation of Goods	Percentage Reduction
ex 192	Tissues of jute, flax, hemp and other materials enumerated in p. 3 of item 179, except the tissues designated under items 191 and 193 :	
p. 1	Ticks, drills, etc., not separately designated. . . .	15 %
ex 199	Woollen tissues :	
ex p. 1	Lining fabrics with warp of combed woollen yarn and weft of cotton yarn	30 %
ex p. 2 (a), (b)	Lining fabrics with warp of yarn other than of combed wool and other than with weft of cotton yarn	25 %
ex 210	Hats and caps ; blocks, shapes, etc., for the manufacture of hats :	
ex p. 1 (a)	Felt hats for men, except tall hats and opera hats and soft felt hats	30 %

LIST II.

POLISH PRODUCTS ON WHICH THE CZECHO-SLOVAKIAN CUSTOMS TARIFF DUTIES ARE REDUCED UNDER THE PRESENT ADDITIONAL PROTOCOL.

Czechoslovak Tariff Nos	Designation of Goods	Percentage Reductions
ex 20	Sugar of other kinds, <i>e. g.</i> , glucose, starch sugar, grape sugar, fruit sugar (levulose), milk sugar (lactose), and the like ; sugar for colouring purposes (for colouring beer, etc.) :	
	Sugar of other kinds, <i>e. g.</i> , glucose, starch sugar, grape sugar, fruit sugar (levulose), milk sugar and the like	23.07 %
21	Molasses	71.43 %
ex 44	Vegetables of all kinds (except truffles), and other kitchen garden produce, prepared (dried, pressed, cut up, powdered, or otherwise reduced):	
ex (a)	Dried vegetables, salted or not :	
	Potato flakes	20 %
ex 96	Paraffin :	
ex (b)	Other :	
	Mineral wax	42.86 %
ex 100	Axle grease :	
(a)	Mixed with mineral oil or mineral grease	65 %
(b)	Other	64.28 %
ex 228	Common woollen coverlets ; halina cloth ; cloth list :	
(a)	Common woollen coverlets	50 %
ex 361	Wares not specially mentioned, of materials other than wood, for turning and carving :	
(d)	Of amber, jet, real or imitation, combined or not with common, fine, or other very fine materials	40 %

N ^{os} du tarif douanier tchécoslovaque	Dénomination des marchandises	Pourcentages de réduction
ex 445	Articles en tôle, non spécialement dénommés : Peints, imprimés, bronzés, laqués ; émaillés ou en tôle à dessins ; même combinés avec des matières ordinaires :	
ex d)		
462	I. Vaisselle émaillée	45,86 %
	Ecrus et boulons non filetés ; rivets :	
a)	Bruts, ayant en épaisseur dans la tige et, respective- ment, en largeur dans l'ouverture de l'écrou :	
I.	14 mm. ou plus	50 %
2.	Moins de 14 jusqu'à 7 mm.	50 %
3.	Moins de 7 mm.	50 %
b)	Ayant subi un travail ordinaire ou fin, ayant en épaisseur dans la tige et, respectivement, en largeur dans l'ouverture de l'écrou :	
I.	14 mm. ou plus	50 %
2.	Moins de 14 jusqu'à 7 mm.	50 %
3.	Moins de 7 mm.	50 %
463	Vis, écrous et boulons, filetés :	
a)	Bruts, ayant en épaisseur dans la tige et respective- ment en largeur dans l'ouverture de l'écrou :	
I.	14 mm. ou plus	50 %
2.	Moins de 14 jusqu'à 7 mm.	50 %
3.	Moins de 7 jusqu'à 4 mm.	50 %
4.	Moins de 4 mm.	50 %
b)	Ayant subi un travail ordinaire ou fin ayant en épaisseur dans la tige et, respectivement, en largeur dans l'ouverture de l'écrou :	
I.	14 mm. ou plus	50 %
2.	Moins de 14 jusqu'à 7 mm.	50 %
3.	Moins de 7 jusqu'à 4 mm.	50 %
4.	Moins de 4 mm.	50 %
ex 613	Amidon (ainsi que farine d'amidon) :	
	Fécules de pommes de terre et la farine de féculs de pommes de terre	28,12 %
ex 614	Gomme d'amidon (dextrine, léiogomme, gommeline) et autres succédanés de la gomme, non spécialement dénommés ; colle d'amidon, apprêts et produits amylacés similaires, adhésifs et pour apprêts :	
b)	Gomme d'amidon (dextrine, léiogomme, gommeline) et autres succédanés de la gomme, non spécialement dénommés ; colle d'amidon, apprêts et produits amylacés similaires, adhésifs et pour apprêts .	30,55 %

Czechoslovak Tariff Nos	Designation of Goods	Percentage Reductions
ex 445	(d) Ware of sheet-iron not specially mentioned : Painted, printed, bronzed, lacquered ; enamelled or of sheet-iron with designs ; combined or not with common materials :	
462	1. Enamelled hollow ware (a) Nuts and bolts, without screw thread ; rivets : Rough, the thickness of the pin (or width of hole) being : 1. 14 mm. or more 2. Less than 14 mm. and down to 7 mm. 3. Less than 7 mm. (b) Ordinarily or finely worked, the thickness of the pin (or width of hole) being :	45.86 % 50 % 50 % 50 %
463	1. 14 mm. or more 2. Less than 14 mm. and down to 7 mm. 3. Less than 7 mm. (a) Screws, nuts and bolts, with screw thread : Rough, the thickness of the pin (or width of hole) being : 1. 14 mm. or more 2. Less than 14 mm. and down to 7 mm. 3. Less than 7 mm. and down to 4 mm. 4. Less than 4 mm. (b) Ordinarily or finely worked, the thickness of the pin (or width of hole) being : 1. 14 mm. or more 2. Less than 14 mm. and down to 7 mm. 3. Less than 7 mm. and down to 4 mm. 4. Less than 4 mm.	50 % 50 % 50 % 50 % 50 % 50 % 50 % 50 % 50 % 50 % 50 %
ex 613	Starch (also starch meal) : Potato starch and potato starch meal	28.12 %
ex 614	(b) Starch gum (dextrine, leiocom, gommelin) and other gum substitutes not specially mentioned ; starch paste, size and similar amylaceous products, for sticking and dressing purposes : Starch gum (dextrine, leiocom, gommelin) and other gum substitutes not specially mentioned ; starch paste, size and similar amylaceous products for sticking and dressing purposes	30.55 %

PROTOCOLE ADDITIONNEL

A LA CONVENTION VÉTÉRINAIRE ET AU PROTOCOLE FINAL Y AFFÉRENT QUI FORMENT LES ANNEXES E ET F DE LA CONVENTION COMMERCIALE ENTRE LA RÉPUBLIQUE TCHÉCOSLOVAQUE ET LA RÉPUBLIQUE DE POLOGNE, SIGNÉE A VARSOVIE, LE 23 AVRIL 1925.

Conformément à l'article XXVI de la Convention commerciale, les deux Parties contractantes sont convenues de modifier ou de compléter la Convention vétérinaire et le protocole final y relatif, ainsi qu'il suit :

1^o Les stipulations de l'article premier de la convention qui restent en vigueur sont complétées comme suit : les bêtes de boucherie, la volaille, ainsi que les produits bruts d'animaux et les objets mentionnés à cet article, peuvent être importés sans permission spéciale du point de vue vétérinaire.

2^o L'alinéa 2 du point 3 de l'article 2 reste en vigueur dans la rédaction suivante : Les peaux sèches d'animaux sauvages et de lapins, les poils de lièvres et de lapins, les cornes pressées, les bouts de cornes, les cornes complètement sèches, entières ou coupées en morceaux, les crins bouillis, les poils et la soie de cochon bouillis ou imprégnés de chaux, les rognures de cuir imprégnées de chaux, de lait, les œufs, le suif fondu, la graisse de porc fondue, ainsi que les rognures des graisses d'animaux fondues (sédiment et morceaux de lard rôti) en tant qu'elles sont préparées de manière à rendre impossible leur consommation (à l'état dénaturé), le duvet et toute sorte de plumes, la laine lavée ou imprégnée de chaux, emballée dans des sacs ou ballots, ne nécessitent aucun certificat d'origine ; l'importation et le transit de ces produits ne sont soumis à aucune restriction du point de vue vétérinaire.

3^o L'article 2 est à compléter par un quatrième point ainsi conçu : « Chacune des deux Parties contractantes peut, après un accord commun, exercer le contrôle et la visite vétérinaires, prévus aux articles 1 et 2, sur le territoire de l'autre Partie. »

4^o Les stipulations des alinéas 1 et 2 de l'article 3 sont modifiées de la manière suivante : Les transports d'animaux, de volaille ainsi que de produits d'animaux, provenant du territoire de l'une des Parties contractantes et destinés au transit par le territoire de l'autre Partie, ne seront pas traités, aux points frontières, pis que les transports destinés à l'importation.

Le transit d'animaux, de volaille et de produits d'animaux provenant d'un Etat tiers, ayant conclu une convention vétérinaire avec chacune des deux Parties contractantes, sera soumis au même traitement que celui, stipulé à l'alinéa précédent, à moins que la convention entre l'Etat transitaire et l'Etat duquel proviennent les transports ne prescrive autrement.

Le dernier alinéa de cet article est modifié comme suit : En ce qui concerne le transit provenant des Etats qui n'ont pas conclu une convention vétérinaire avec les deux Parties contractantes, l'Etat par le territoire duquel le transport doit être effectué a le droit de prescrire des conditions spéciales. Aucune des Parties contractantes ne peut refuser la réception d'un tel transport provenant d'un Etat tiers au cas où elle a déjà délivré le permis d'importation (ou de transit) et que les animaux ont été reconnus sains dans la station d'entrée de l'Etat transitaire.

5^o A l'article 6, alinéa 2, les mots « choléra des poules et peste aviaire » seront supprimés.

6^o A l'article 9, alinéa 1 du paragraphe b), les mots « le district de provenance ainsi que » seront intercalés avant les mots « les districts voisins ».

7^o Au protocole final le point 8 est complété par les alinéas 2 et 3 ainsi libellés :

Jusqu'à la disparition en Pologne de la pleuropneumonie contagieuse des bovidés, la Pologne n'aura le droit d'exporter en Tchécoslovaquie que les bovidés de boucherie provenant des palatinats déclarés comme non atteints de cette maladie. Ce bétail ne peut être importé qu'exclusivement à destination des boucheries ayant une communication directe avec les chemins de fer par voie ferrée, ainsi qu'à destination des marchés du bétail de boucherie de Praha, Brno, Moravská Ostrava et Opava, et ne sera transporté desdits marchés qu'aux boucheries ayant une communication directe avec les chemins de fer par voie ferrée.

ADDITIONAL PROTOCOL

TO THE VETERINARY CONVENTION AND TO THE FINAL PROTOCOL RELATING THERETO, WHICH FORM ANNEXES E AND F OF THE COMMERCIAL CONVENTION BETWEEN THE CZECHOSLOVAK REPUBLIC AND THE POPLISH REPUBLIC, SIGNED AT WARSAW, APRIL 23, 1925.

In conformity with Article XXVI of the Commercial Convention, the two Contracting Parties have agreed to the following amendments and additions to the Veterinary Convention and the Final Protocol relating thereto :

1. The stipulations of Article I of the Convention which remain in force are supplemented as follows : Animals for slaughter, poultry, raw animal products and the products mentioned in that Article, may be imported without a special veterinary licence.

2. Article 2, No. 3, paragraph 2, shall remain in force in the following terms :

The dried skins of wild animals and rabbits, rabbit and hare fur, compressed horns, horn tips, horns completely dried, whole or cut into pieces, washed horse-hair, pigs' bristles washed or soaked in lime, leather parings soaked in lime, milk products, eggs, melted tallow, melted pigs' lard and melted waste from animal fats (sediment and pieces of roasted pigs' fat), if prepared in a way to make them unfit for consumption (in the denatured state), down and feathers of all kinds, wool washed or soaked in lime, packed in sacks or bales, shall not require any certificate of origin. No veterinary restrictions shall be imposed upon the importation and transit of such products.

3. Article 2 shall be amended by the addition of a fourth point as follows : " Either Contracting Party may by joint agreement carry out the veterinary supervision and inspection provided in Articles 1 and 2 within the territory of the other Party ".

4. The stipulations of paragraphs 1 and 2 of Article 3 shall be amended as follows : Consignments of animals, poultry and animal produce coming from the territory of one of the Contracting Parties and intended for transit through the territory of the other Party shall not be subject at the frontier to less favourable treatment than that accorded to consignments intended for import.

The transit of animals, poultry and animal produce coming from a third country which has concluded a Veterinary Convention with both Contracting Parties, shall be subject to the same treatment as is laid down in the preceding paragraph, unless otherwise prescribed by the Convention between the country of transit and the country of origin.

The last paragraph of this Article shall be amended as follows : As regards goods in transit coming from States which have not concluded a Veterinary Convention with the two Contracting Parties, the State through whose territory the consignment has to pass shall be entitled to lay down special conditions. Neither Contracting Party may refuse to receive a consignment of this nature coming from a third country when it has previously granted an import (or transit) licence and the animals have been recognised as being in a healthy condition at the station of entry into the country of transit.

5. In Article 6, paragraph 2, the words " chicken cholera and fowl plague " shall be deleted.

6. In Article 9(b), paragraph 1, the words " the district of origin and " shall be inserted before the words " the neighbouring districts ".

7. Point 8 of the Final Protocol shall be amended by the addition of paragraphs 2 and 3, as follows :

Until the disappearance in Poland of contagious pleuro-pneumonia among horned cattle, Poland shall only be entitled to export into Czechoslovakia horned cattle for slaughter which come from districts declared free from this disease. Such cattle shall only be imported when consigned to slaughter-houses having direct railway communication and to the cattle markets at Prague, Brno, Moravská Ostrava and Opava, and shall only be transported from the said markets to slaughter-houses having direct railway communication.

Les transports des porcs de boucherie et de la volaille ne seront pas soumis à un traitement autre ou moins favorable que les transports des autres Etats.

8° Les prescriptions du point 9 du protocole final ne s'appliquent qu'aux districts administratifs de 1^{re} instance, infectés.

Le présent II^e protocole additionnel qui forme partie intégrante de la Convention commerciale du 23 avril 1925, suivra le sort de ladite convention et tant que la ratification et l'échange des ratifications, l'entrée en vigueur, la mise en vigueur anticipée, la durée de validité et la dénonciation.

En foi de quoi les plénipotentiaires ont signé le présent II^e protocole additionnel.

Fait en double exemplaire à Praha, le vingt et un avril mil neuf cent vingt-six.

(L. S.) D^r PEROUTKA, *m. p.*

(L. S.) D^r FRIEDMAN, *m. p.*

(L. S.) O. WĘCTAWOWICZ, *m. p.*

(L. S.) Alexander DUNAJECKI, *m. p.*

PROTOCOLE FINAL

Au moment de procéder à la signature du II^e protocole additionnel, conclu en date d'aujourd'hui, les plénipotentiaires soussignés ont fait les réserves et déclarations suivantes qui formeront partie intégrante du protocole même :

I. *Ad* Convention commerciale du 23 avril 1925 :

Ad Article II.

Pour la mise en pratique des dispositions de l'article II de la Convention commerciale du 23 avril 1925, concernant les ressortissants de l'une des Parties contractantes, qui se rendent aux foires et marchés sur le territoire de l'autre, les deux Parties contractantes sont d'accord que ces dispositions ne touchent en rien les prescriptions en vigueur au sujet des passeports.

Ad Article IV.

Il est entendu que les ressortissants de chacune des deux Hautes Parties contractantes ne seront empêchés d'aucune façon de remplir leurs devoirs militaires dans leur propre Etat et que, sous le mot « réquisitions », doivent être entendues toutes les prestations matérielles en faveur de l'administration militaire, en tant qu'elles ne remplacent pas celles imposées au lieu et place du service personnel.

II. Le Gouvernement polonais, désireux d'assurer la protection de l'appellation « Plzeňské pivo », conformément à sa propre législation intérieure, déclare qu'il considère l'appellation « Plzeňské pivo » comme une appellation régionale (« nazwa regionalna ») à laquelle les brasseries de Plzeň ont droit, et il s'engage à garantir à cette appellation la même protection qu'il est à même d'accorder, suivant sa législation, en général aux produits ayant droit à une appellation régionale.

Cette protection ne sera accordée qu'à condition que le Gouvernement tchécoslovaque communique au Gouvernement polonais une liste des brasseries de Plzeň qui jouissent de cette protection suivant la législation tchécoslovaque.

The traffic in pigs for slaughter and poultry shall not be subject to treatment other or less favourable than the traffic from any other State.

8. The provisions of point 9 of the Final Protocol shall only apply to infected administrative districts of the first instance.

The present Second Additional Protocol, which forms an integral part of the Commercial Convention of April 23, 1925, shall depend on the said Convention as regards ratification and the exchange of the instruments of ratification, coming into force, enforcement at an earlier date, period of validity and denunciation.

In faith whereof, the Plenipotentiaries have signed the present Second Additional Protocol.

Done in duplicate at Prague, the twenty-first day of April, One thousand nine hundred and twenty-six.

(L. S.) (Signed) Dr. PEROUTKA.

(L. S.) (Signed) Dr. FRIEDMAN.

(L. S.) (Signed) O. WĘCŁAWOWICZ.

(L. S.) (Signed) Alexander DUNAJECKI.

FINAL PROTOCOL.

When signing the Second Additional Protocol concluded this day, the undersigned Plenipotentiaries have made the following reservations and declarations, which shall form an integral part of the Protocol itself :

I. With reference to the Commercial Convention of April 23, 1925 :

Ad Article II.

As regards the putting into force of the provisions of Article II of the Commercial Convention of April 23, 1925, relating to nationals of one of the Contracting Parties proceeding to fairs and markets in the territory of the other Party, both Contracting Parties agree that these provisions shall in no way affect the regulations in force regarding passports.

Ad Article IV.

It is understood that the nationals of each of the two High Contracting Parties shall not be prevented in any way from carrying out their military duties in their own country and that the word " requisitions " shall include all material contributions on behalf of the military administration, except when substituted for those imposed in lieu of personal service.

II. The Polish Government being desirous of ensuring the protection of the appellation " Plzeňské pivo ", in conformity with its own internal legislation, declares that it considers the appellation " Plzeňské pivo " to be a regional appellation (" nazwa regionalna ") to which the Plzeň breweries are entitled, and it undertakes to afford this appellation the same general protection which it is permitted by its laws to extend to products entitled to bear a regional appellation.

This protection shall only be accorded on condition that the Czechoslovak Government shall communicate to the Polish Government a list of Plzeň breweries which enjoy this protection under the Czechoslovak laws.

Le Gouvernement polonais accordera de la même manière sa protection également aux appellations des eaux minérales tchécoslovaques qui lui seront communiquées par le Gouvernement tchécoslovaque.

En ce qui concerne le houblon, le Gouvernement polonais prend note de ce que — conformément à la législation tchécoslovaque — l'appellation d'origine du houblon est protégée comme appellation régionale, et il s'engage à la protéger suivant la législation respective. En conséquence, ne pourra être mis en vente en Pologne, comme houblon tchécoslovaque, que le houblon qui est pourvu de la désignation et accompagné du certificat de vérification de l'un des offices publics tchécoslovaques de contrôle (de marquage) suivant les prescriptions alors en vigueur et concernant la désignation d'origine du houblon — qui a été mis dans des objets d'emballage originaux, c'est-à-dire dans ceux qui portent la désignation d'origine, le sceau et le plomb conformément aux prescriptions tchécoslovaques susmentionnées. A cette fin, le Gouvernement tchécoslovaque notifiera au Gouvernement polonais les lois tchécoslovaques respectives et les règlements d'administration publique pour l'exécution desdites lois sur la protection de l'origine du houblon tchécoslovaque.

III. Pour l'application du tarif douanier polonais :

Au N° 55 p. 1 a). Les dimensions précisées pour les déchets de cuir bénéficieront d'une tolérance de 10 %.

Au N° 74 p. 2 a). Sous cette position rentrent les carreaux pour poêles, unicolores avec ornements, de la même couleur que le fond, en relief bombés ou imprimés en creux.

Au N° 74 p. 5. Sous cette position rentrent les ouvrages de potier suivant les modèles déposés auprès des bureaux de douane de Cracovie, Dziedzice et au Ministère des Finances.

Le dédouanement de ces ouvrages est réservé aux bureaux de douane suivants :

Dziedzice, Cracovie.

Au N° 77 p. 1. Sous cette position rentrent les flacons compte-gouttes pour médicaments.

Au N° 77 p. 2 a). Sous cette position rentrent les verres lenticulaires pour lampes électriques de poche, pressés ou moulés, non adoucis, éventuellement avec bords adoucis ou égalisés.

Au N° 77 p. 2 a). Sous cette position rentrent les lettres moulées, dont le fond est bronzé.

Au N° 77 p. 2 a). Les verres à bière à anse à l'exception de ceux dénommés dans la position 77 p. 4 et 5b), avec bandelettes, gravés à l'acide, dépolis ou guillochés, mais sans autres ornements, seront dédouanés d'après la position 77 p. 2, lit. a) avec une surtaxe de 30 %.

Au N° 77 p. 3. Sous cette position rentrent les verres lenticulaires pour lampes électriques de poche, adoucis ou polis sur les deux côtés, même dépolis sur un côté.

Au N° 154 p. 4. Sous cette position rentrent les boutons de pression en tôle de fer.

Au N° 163 p. 4. Sous cette position rentrent les boutons de pression en feuilles de zinc.

Au N° 177 p. 17. Sous cette position rentrent les tubes pour enrouler les filés en papier, même collé.

Au N° 199 p. 3. Le tissu (drap) dit « halina » est fabriqué de laine grossière et pèse 800 grammes ou plus au mètre carré et sert à différents usages (tels que pour manteaux de paysans, couvertures de plancher, etc.). En cas de doute, l'expertise de la *Szkola przemysłowa tekstylna w Bielsku* devra être demandée.

Au N° 215 p. 3. Articles de fantaisie et de toilette de Jablonec en fer ou en autres métaux ou en leurs alliages, légèrement dorés ou argentés, combinés avec des pierres non précieuses ou avec des imitations non précieuses de pierres précieuses ou d'autres matières dénommées sous la position 215 p. 3 seront dédouanés d'après la position 215 p. 3, à condition qu'il sera constaté par le certificat d'origine respectif que l'article mentionné appartient à la catégorie des produits nommés « la bijouterie de Jablonec ».

IV. Pour l'application du tarif douanier tchécoslovaque :

Au N° 228 b) du tarif. Tissus dits : halina.

Le tissu (drap) dit halina est fabriqué de laine grossière et pèse 800 gr. ou plus au mètre carré et sert à différents usages (tels que pour manteaux de paysans, couvertures de plancher, etc.).

En cas de doute, l'expertise de la *Státní zkušebna pro průmysl textilní při státní odborné škole textilní a Ústí nad Orlicí* devra être demandée.

Au N° 613. Féculles de pommes de terre, ainsi que farine de féculles de pommes de terre.

Pour jouir du droit conventionnel, l'envoi de féculles de pommes de terre ou de farine de féculles de pommes de terre devra être accompagné par un certificat d'une autorité polonaise, dûment autorisée à cet effet, constatant qu'il s'agit des féculles de pommes de terre ou de la farine de féculles de pommes de terre.

The Polish Government shall similarly grant its protection to appellations of Czechoslovak mineral waters communicated to it by the Czechoslovak Government.

As regards hops, the Polish Government notes that — in conformity with Czechoslovak laws — the appellation of origin of hops is protected in the same way as a regional appellation, and it undertakes to protect such appellation in accordance with the laws relating to this matter. In consequence, hops shall only be sold in Poland as Czechoslovak hops, if they are so designated and are accompanied by a certificate of verification from one of the Czechoslovak public control offices (of trade marks), in accordance with the regulations at the time in force and applicable to the appellation of origin of hops — and provided they have been placed in original receptacles, that is to say, receptacles bearing the appellation of origin and the seal and leaden stamp in conformity with the above-mentioned Czechoslovak regulations. For this purpose the Czechoslovak Government shall notify the Polish Government of the Czechoslovak laws relating to this subject and of the administrative rules for the execution of the said laws for the protection of the origin of Czechoslovak hops.

III. For the purposes of the application of the Polish Customs Tariff :

In No. 55, p. 1(a). An allowance of 10% is to be granted in respect of the sizes of waste leather.

In No. 74, p. 2(a). This item covers stove tiles, single colour, with ornaments, of the same colour as the foundation, raised, curved or hollow stamped.

In No. 74, p. 5. This item covers potter's wares according to the models deposited at the Customs Offices of Cracow, Dziedzice and the Ministry of Finance.

The Customs payment for these wares is reserved for the Custom Offices of Dziedzice and Cracow.

In No. 77, p. 1. In this item are included medicine drop-counters.

In No. 77, p. 2(a). This includes lens glasses for pocket electric lamps, pressed or moulded, unground, with or without ground or edges.

In No. 77, p. 2(a). This item includes moulded letters with bronzed bottom.

In No. 77, p. 2(a). Beer glass with handle, except those specified in item 77, p. 4 and 5(b) with acid-engraved, dulled or turned strips, but without other embellishments, are to be cleared according to item 77, p. 2, letter (a) with a surtax of 30 %.

In No. 77, p. 3. This item includes lens glasses for pocket electric lamps, ground or polished on both sides, even unground on one side.

In No. 154, p. 4. This item covers press buttons of sheet iron.

In No. 163, p. 4. This item covers press buttons of zinc foil.

In No. 177, p. 17. This item covers paper tubes for winding on yarn, whether sized or not.

Ad No. 199, p. 3. Halina cloth is made of coarse wool and weighs 800 grammes or more per sq. metre. It is used for various purposes (such as peasants' coats, floor coverings, etc.). In case of doubt, the expert advice of the *Szkola przemysłowa tekstylna w Bielsku* shall be sought.

Ad No. 215, p. 3. "Jablonec" fancy and toilet articles made of iron or other metals or their alloys, lightly gilt or silvered, in combination with non-precious stones, non-precious imitations of precious stones, or other materials designated under No. 215, p. 3, shall be allowed under No. 215, p. 3, on condition that it is stated in the respective certificate of origin that the article in question belongs to the category of products known as "Jablonec Jewellery".

IV. For the application of the Czechoslovak Customs Tariff :

Ad No. 228(b) of the tariff : Halina cloth.

Halina cloth is manufactured of coarse wool, weighs 800 grammes or more per sq. metre, and is used for several purposes (such as peasants' coats, floor covering, etc.).

In case of doubt, the expert opinion of the *Státní zkusebna pro průmysl textilní při státní odborné škole textilní a Ústí nad Orlicí* shall be sought.

Ad No. 613. Potato starch and potato starch meal.

In order to benefit by the conventional duty, consignments of potato starch or potato starch meal must be accompanied by a certificate from a Polish authority, duly authorised for this purpose, attesting the contents to be potato starch or potato starch meal.

V. Au cas où la Tchécoslovaquie modifierait le régime douanier actuellement en vigueur pour les produits ci-dessous indiqués, les nouveaux droits ne pourront dépasser, pour les produits d'origine et de provenance de Pologne, les taux fixés ci-dessous :

N ^{os} du tarif douanier tchécoslovaque	Désignation des marchandises	Droits consolidés
ex 244	Soie artificielle, même retorse : a) Ecrue, blanche, non teinte : 1. De nitrocellulose : aa) Simple bb) Retorse 2. Autres : aa) Simple bb) Retorse	par 1 kg. 7 Kč 9 Kč 10,50 Kč 14,— Kč par 100 kg.
ex 652	Calcium cyanamide.	3,60 Kč × 6 (21,60 Kč)

Fait en double exemplaire à Praha, le vingt et un avril mil neuf cent vingt-six.

(L. S.) D^r PEROUTKA, m. p.

(L. S.) D^r FRIEDMAN, m. p.

(L. S.) O. WĘCŁAWOWICZ, m. p.

(L. S.) Alexander DUNAJECKI, m. p.

Copie certifiée conforme :

Praha, le 29 octobre 1926.

Pour le Directeur des Archives :

Dr. Kazdunda.

PROCÈS-VERBAL DE LA DERNIÈRE SÉANCE

Communiqué par le délégué de la Pologne à la Société des Nations, le 27 décembre 1926.

Avant de procéder à la signature du II^e protocole additionnel à la Convention commerciale entre la République de Pologne et la République tchécoslovaque du 23 avril 1925, les plénipotentiaires soussignés ont fait les déclarations suivantes :

I. *Ad* Procès-verbal de la dernière séance de la Convention commerciale du 23 avril 1925 :

a) Vu les stipulations de la liste I concernant le N^o 167 ex. p. 7 du tarif douanier polonais, le Gouvernement tchécoslovaque consent à ce que le Gouvernement polonais soit dégagé de l'engagement qu'il a pris au procès-verbal de la dernière séance, relatif à la convention précitée au N^o 167 p. 6 a) - f), au sujet d'une réduction autonome de 15 % pour les installations de transport.

b) Le Gouvernement polonais dégage le Gouvernement tchécoslovaque de l'engagement pris au procès-verbal de la dernière séance à la Convention commerciale entre la République tchécoslovaque et la République de Pologne du 23 avril 1925, concernant le maintien de la relation entre les droits des numéros 70b) et 70c) du tarif douanier tchécoslovaque.

V. Should Czechoslovakia change the Customs régime at present in force for the products mentioned below, the new duties for products originating in or coming from Poland shall not exceed the rates fixed below :

Czechoslovak Tariff Nos	Designation of Goods	Consolidated Duties
ex 244	Artificial silk, twisted or not : (a) Natural white, not dyed : 1. Of nitrocellulose : aa) Single bb) Twisted 2. Other : aa) Single bb) Twisted	per kilog. Kronen. 7 Kr. 9 Kr. 10.50Kr. 14.—Kr. per 100 kilog. 3.60Kr. × 6 (21.60) Kr.
ex 652	Calcium cyanamide.	

Done in duplicate at Prague, the twenty-first day of April, One thousand nine hundred and twenty-six.

(L. S.) (Signed) Dr. PEROUTKA.

(L. S.) (Signed) Dr. FRIEDMAN.

(L. S.) (Signed) O. WĘCŁAWOWICZ.

(L. S.) (Signed) Alexander DUNAJECKI.

PROCÈS-VERBAL OF THE LAST MEETING.

Communicated by the Polish Delegate accredited to the League of Nations, on December 27, 1926.

Before proceeding to sign the IIInd Additional Protocol to the Commercial Convention of April 23, 1925, between the Czechoslovak Republic and the Polish Republic, the undersigned Plenipotentiaries have made the following Declarations :

I. With reference to the Procès-Verbal of the last meeting held in connection with the Commercial Convention of April 23, 1925 :

(a) In view of the stipulations contained in List No. I respecting item No. 167, ex p. 7 of the Polish Customs Tariff, the Czechoslovak Government agrees that the Polish Government shall be released from the undertaking respecting a non-conventional reduction of 15 per cent for transport installations which it recorded in the Procès-Verbal of the last sitting with reference to Item No. 167, (a)-(f).

(b) The Polish Government releases the Czechoslovak Government from the undertaking concerning the maintenance of the relation between the Czechoslovak Customs Tariff dues chargeable on Items 70(b) and 70(c) recorded in the Procès-Verbal of the last meeting held in connection with the Commercial Convention of April 23, 1925, between the Czechoslovak Republic and the Polish Republic.

II. Pour la mise en pratique des dispositions de l'article IV de l'Arrangement supplémentaire pour la réglementation des importations et des exportations dans les relations entre la République de Pologne et la République tchécoslovaque, concernant les délivrances de permis d'importation dans le délai prévu dans cet arrangement, le Gouvernement de Pologne s'engage à délivrer par son Ministère du Commerce et de l'Industrie, exclusivement et directement, des permis d'importation, qui ne seront frappés sous aucun motif, à l'exception du dépôt des demandes et des surtaxes actuelles, par d'autres conditions quelconques et par d'autres nouvelles taxes ou droits.

Fait en double exemplaire à Praha, le vingt et un avril mil neuf cent vingt-six.

(Signé) O. WĘCŁAWOWICZ.	(Signé) D ^r PEROUTKA.
(Signé) Aleksander DUNAJECKI.	(Signé) D ^r FRIEDMANN.

II. In giving effect to the provisions of Article IV of the Supplementary Arrangement for the regulation of importation and exportation in relations between the Polish and Czechoslovak Republics, governing the issue of import permits within the period laid down in the said Arrangement, the Polish Government undertakes to issue exclusively and directly through its Ministry of Commerce and Industry, import permits which shall on no account be subject, except for the filing of applications and existing surtaxes, to any further conditions whatsoever or to other new taxes and dues.

Done in duplicate at Prague, the twenty-first day of April, One thousand nine hundred and twenty-six.

(Signed) O. WĘCŁAWOWICZ.

(Signed) Dr. PEROUTKA.

(Signed) Aleksander DUNAJECKI.

(Signed) Dr. FRIEDMANN.

N° 1368.

**ÉTATS-UNIS D'AMÉRIQUE
ET POLOGNE**

**Accord relatif à la consolidation des
dettes. Signé à Washington, le 14
novembre 1924.**

**UNITED STATES OF AMERICA
AND POLAND**

**Agreement regarding the Consolida-
tion of Debts. Signed at Wash-
ington, November 14, 1924.**

N° 1368. — AGREEMENT¹ BETWEEN POLAND AND THE UNITED STATES OF AMERICA REGARDING THE CONSOLIDATION OF DEBTS. SIGNED AT WASHINGTON, NOVEMBER 14, 1924.

Texte officiel anglais communiqué par le délégué de la Pologne à la Société des Nations. L'enregistrement de ce traité a eu lieu le 17 novembre 1926.

Whereas, Poland is indebted to the United States as of December 15, 1922, upon obligations in the aggregate principal amount of \$ 159,666,972.39, together with interest accrued and unpaid thereon ; and

Whereas, Poland desires to fund said indebtedness to the United States, both principal and interest, through the issue of bonds to the United States, and the United States is prepared to accept bonds from Poland upon the terms and conditions hereinafter set forth ;

Now, therefore, in consideration of the premises and of the mutual covenants herein contained, it is agreed as follows :

1. *Amount of Indebtedness.* — The amount of the indebtedness to be funded, after allowing for cash payments made or to be made by Poland, is \$ 178,560,000, which has been computed as follows :

Principal amount of obligations to be funded.	\$ 159,666,972.39
Interest accrued and unpaid thereon to December 15, 1922, at the rate of 4 ¼ per cent per annum	18,898,053.60
Total principal and interest accrued and unpaid as of December 15, 1922 . .	178,565,025.99
To be paid in cash by Poland, November 14, 1924	5,025.99
Total indebtedness to be funded into bonds.	178,560,000.00

2. *Repayment of Principal.* — In order to provide for the repayment of the indebtedness thus to be funded, Poland will issue to the United States at par, as of December 15, 1922, bonds of Poland in the aggregate principal amount of \$ 178,560,000, dated December 15, 1922, and ma-

¹ Ratifié par la Pologne, le 28 juin 1925.

¹ TRADUCTION. — TRANSLATION.

N^o 1368. — ACCORD² ENTRE LA POLOGNE ET LES ÉTATS-UNIS
D'AMÉRIQUE, RELATIF A LA CONSOLIDATION DES DETTES.
SIGNÉ A WASHINGTON, LE 14 NOVEMBRE 1924.

English official text communicated by the Polish Delegate accredited to the League of Nations. The registration of this Agreement took place November 17, 1926.

Considérant que, depuis le 15 décembre 1922, la Pologne est débitrice envers les Etats-Unis de sommes dont le montant global en principal est de \$159.666.972,39, augmentées des intérêts échus et non payés, ainsi qu'en font foi des obligations souscrites par la Pologne au bénéfice des Etats-Unis ;

Considérant que la Pologne désire consolider ladite dette envers les Etats-Unis, en ce qui concerne à la fois le principal et les intérêts, au moyen de la remise de bons aux Etats-Unis, et que les Etats-Unis sont disposés à accepter des bons de la Pologne aux termes et conditions indiqués ci-après ;

En considération des prémisses et des engagements mutuels contenus dans le présent accord, il a été convenu ce qui suit :

1. *Montant de la dette.* — Le montant de la dette à consolider, déduction faite des paiements en espèces effectués ou à effectuer par la Pologne, est de \$178.560.000. Ce montant a été calculé de la façon suivante :

Montant en principal des obligations à consolider	\$ 159.666.972,39
Intérêts échus et non payés sur cette somme, jusqu'au 15 décembre 1922, au taux de 4 ¼ pour cent l'an	\$ 18.898.053,60
Total de la dette en principal et des intérêts échus et non payés au 15 décembre 1922	\$ 178.565.025,99
Versement en espèces à effectuer par la Pologne, le 14 novembre 1924	\$ 5.025,99
Montant total de la dette à consolider en bons	\$ 178.560.000,00

2. *Remboursement du principal.* — Afin de pourvoir au remboursement de la dette qui doit être ainsi consolidée, la Pologne remettra aux Etats-Unis, au pair, à la date du 15 décembre 1922, des bons polonais portant la date du 15 décembre 1922, pour un montant global en principal de

¹ Traduit par le Secrétariat de la Société des Nations.

¹ Translated by the Secretariat of the League of Nations.

² Ratified by Poland, June 28, 1925.

turing serially on each December 15 in the succeeding years for, sixty-two years, in the amounts and on the several dates fixed in the following schedule :

December 15—

1923	\$ 560,000
1924	925,000
1925	950,000
1926	975,000
1927	1,000,000
1928	1,025,000
1929	1,050,000
1930	1,075,000
1931	1,100,000
1932	1,125,000
1933	1,150,000
1934	1,200,000
1935	1,225,000
1936	1,250,000
1937	1,275,000
1938	1,300,000
1939	1,325,000
1940	1,350,000
1941	1,400,000
1942	1,450,000
1943	1,500,000
1944	1,550,000
1945	1,600,000
1946	1,675,000
1947	1,750,000
1948	1,825,000
1949	1,900,000
1950	1,975,000
1951	2,075,000
1952	2,200,000
1953	2,300,000
1954	2,400,000

December 15—

1955	\$ 2,500,000
1956	2,600,000
1957	2,700,000
1958	2,800,000
1959	2,900,000
1960	3,000,000
1961	3,100,000
1962	3,200,000
1963	3,300,000
1964	3,400,000
1965	3,500,000
1966	3,600,000
1967	3,700,000
1968	3,800,000
1969	3,900,000
1970	4,000,000
1971	4,100,000
1972	4,200,000
1973	4,400,000
1974	4,600,000
1975	4,800,000
1976	5,000,000
1977	5,200,000
1978	5,400,000
1979	5,800,000
1980	6,200,000
1981	6,800,000
1982	7,400,000
1983	8,200,000
1984	9,000,000
Total	178,560,000

Provided, however, that Poland, at its option, upon not less than ninety days' advance notice to the United States, may postpone any payment falling due as hereinabove provided, except those falling due on or before December 15, 1929, hereinafter referred to in paragraph 4 of this Agreement, to any subsequent June 15 or December 15 not more than two years distant from its due date, but only on condition that in case Poland shall at any time exercise this option as to any payment of principal, the payment falling due in the next succeeding year cannot be postponed to any date more than one year distant from the date when it becomes due unless and until the payment previously postponed shall actually have been made, and the payment falling due in the second succeeding year cannot be postponed at all unless and until the payment of principal due two years previous thereto shall actually have been made.

All bonds issued or to be issued hereunder to the United States shall be payable to the Government of the United States of America, or order, shall be issued in such denominations as may be requested by the Secretary of the Treasury of the United States, and shall be substantially in the form set forth in the exhibit hereto annexed and marked "Exhibit A". The \$ 178,560,000 prin-

\$178.560.000. Ces bons seront à échéances échelonnées sur les années postérieures, à la date du 15 décembre de chaque année, pendant une période de soixante-deux ans. Les montants et les dates de ces bons sont indiqués dans le tableau suivant :

15 décembre.	15 décembre.
1923 . . . \$ 560.000	1955 . . . \$2.500.000
1924 . . . \$ 925.000	1956 . . . \$2.600.000
1925 . . . \$ 950.000	1957 . . . \$2.700.000
1926 . . . \$ 975.000	1958 . . . \$2.800.000
1927 . . . \$1.000.000	1959 . . . \$2.900.000
1928 . . . \$1.025.000	1960 . . . \$3.000.000
1929 . . . \$1.050.000	1961 . . . \$3.100.000
1930 . . . \$1.075.000	1962 . . . \$3.200.000
1931 . . . \$1.100.000	1963 . . . \$3.300.000
1932 . . . \$1.125.000	1964 . . . \$3.400.000
1933 . . . \$1.150.000	1965 . . . \$3.500.000
1934 . . . \$1.200.000	1966 . . . \$3.600.000
1935 . . . \$1.225.000	1967 . . . \$3.700.000
1936 . . . \$1.250.000	1968 . . . \$3.800.000
1937 . . . \$1 275.000	1969 . . . \$3.900.000
1938 . . . \$1.300.000	1970 . . . \$4.000.000
1939 . . . \$1.325.000	1971 . . . \$4.100.000
1940 . . . \$1.350.000	1972 . . . \$4.200.000
1941 . . . \$1.400.000	1973 . . . \$4.400.000
1942 . . . \$1.450.000	1974 . . . \$4 600.000
1943 . . . \$1.500.000	1975 . . . \$4.800.000
1944 . . . \$1.550.000	1976 . . . \$5.000.000
1945 . . . \$1.600.000	1977 . . . \$5.200.000
1946 . . . \$1.675.000	1978 . . . \$5.400.000
1947 . . . \$1.750.000	1979 . . . \$5.800.000
1948 . . . \$1.825.000	1980 . . . \$6.200.000
1949 . . . \$1.900.000	1981 . . . \$6.800.000
1950 . . . \$1.975.000	1982 . . . \$7.400.000
1951 . . . \$2.075.000	1983 . . . \$8.200 000
1952 . . . \$2.200.000	1984 . . . \$9.000.000
1953 . . . \$2.300.000	Total . . . \$178.560.000
1954 . . . \$2.400.000	

Il est entendu, toutefois, que la Pologne aura la faculté, moyennant préavis de quatre-vingt-dix jours au moins, adressé aux Etats-Unis, de reporter tout paiement venant à échéance comme il est dit ci-dessus — à l'exception des paiements venant à échéance le 15 décembre 1929 ou avant cette date, et dont il est fait mention ci-après au paragraphe 4 du présent accord, — jusqu'au 15 juin ou au 15 décembre suivant ou jusqu'au 15 juin ou 15 décembre d'une année ultérieure, sans que ledit paiement puisse être ainsi reporté à plus de deux ans de l'échéance normale. Cependant, si la Pologne exerce, à un moment quelconque, cette faculté pour un paiement en principal, le paiement venant à échéance au cours de l'année suivante ne pourra être reporté à une date distante de plus d'un an de celle de l'échéance normale, tant que le paiement précédent reporté n'aura pas été effectué. Le paiement venant à échéance au cours de la seconde année qui suivra ne pourra faire l'objet d'aucun ajournement tant que le paiement en principal qui aurait dû être opéré deux ans auparavant, n'aura pas été effectué.

Tous les bons remis ou à remettre aux Etats-Unis en vertu du présent accord seront payables au Gouvernement des Etats-Unis d'Amérique ou à son ordre. Ils seront libellés selon les dénominations demandées par le secrétaire du Trésor des Etats-Unis, et revêtiront la forme indiquée à l'annexe du présent accord (Annexe A). Le montant en principal de \$178.560.000 des bons devant

principal amount of bonds first to be issued hereunder shall be issued in sixty-two pieces, in denominations and with maturities corresponding to the annual payments of principal hereinabove set forth.

(3) *Payment of Interest.* — All bonds issued or to be issued hereunder shall bear interest, payable semi-annually on June 15 and December 15 in each year, at the rate of 3 per cent per annum from December 15, 1922, to December 15, 1932, and thereafter at the rate of 3 ½ per cent per annum until the principal thereof shall have been paid.

(4) *Method of Payment.* — All bonds issued or to be issued hereunder shall be payable, as to both principal and interest, in United States gold coin of the present standard of value, or, at the option of Poland, upon not less than thirty day's advance notice to the United States, in any obligations of the United States issued after April 6, 1917, to be taken at par and accrued interest to the date of payment hereunder : *Provided, however*, that with reference to the payments on account of principal and/or interest falling due hereunder on or before December 15, 1929, Poland, at its option, may pay the following amounts on the dates specified ;

June 15, 1925	\$ 500,000
December 15, 1925	500,000
June 15, 1926	750,000
December 15, 1926	750,000
June 15, 1927	1,000,000
December 15, 1927	1,000,000
June 15, 1928	1,250,000
December 15, 1928	1,250,000
June 15, 1929	1,500,000
December 15, 1929	1,500,000
Total	10,000,000

and the balance, including interest on all overdue payments at the rate of 3 per cent per annum from their respective due dates, in bonds of Poland, dated December 15, 1929, bearing interest at the rate of 3 per cent per annum from December 15, 1929, to December 15, 1932, and thereafter at the rate of 3 ½ per cent per annum until the principal thereof shall have been paid, such bonds to mature serially on December 15 of each year up to and including December 15, 1984, substantially in the manner provided in paragraph 2 of this Agreement, and to be substantially similar in other respects to the bonds first to be issued hereunder.

All payments, whether in cash or in obligations of the United States, to be made by Poland on account of the principal or interest of any bonds issued or to be issued hereunder and held by the United States, shall be made at the Treasury of the United States in Washington, or, at the option of the Secretary of the Treasury of the United States, at the Federal Reserve Bank of New York, and if in cash shall be made in funds immediately available on the date of payment, or if in obligations of the United States shall be in form acceptable to the Secretary of the Treasury of the United States under the general regulations of the Treasury Department governing transactions in United States obligations.

(5) *Exemption from Taxation.* — The principal and interest of all bonds issued or to be issued hereunder shall be paid without deduction for, and shall be exempt from, any and all taxes or other public dues, present or future, imposed by or under authority of Poland or any political or local taxing authority within the Republic of Poland, whenever, so long as, and to the extent that beneficial ownership is in (a) the Government of the United States, (b) a person, firm, or association neither domiciled nor ordinarily resident in Poland, or (c) a corporation not organized under the laws of Poland.

(6) *Payment before Maturity.* — Poland, at its option, on any interest date or dates, upon not less than ninety days' advance notice to the United States, may make advance payments in

être émis en premier lieu, conformément au présent accord, sera émis en soixante-deux bons, qui porteront les dénominations et échéances correspondant aux paiements annuels en principal susindiqués.

3. *Paiement des intérêts.* — Tous les bons émis ou à émettre en vertu du présent accord seront productifs d'intérêts payables semestriellement les 15 juin et 15 décembre de chaque année, au taux de 3 % l'an du 15 décembre 1922 au 15 décembre 1932 et de 3 ½ % l'an par la suite, jusqu'à paiement complet du montant en principal desdits bons.

4. *Mode de paiement.* — Tous les bons émis ou à émettre en vertu du présent accord seront payables, principal et intérêts, en monnaie d'or des Etats-Unis du titre actuel ou bien, au choix de la Pologne, et moyennant préavis d'au moins trente jours adressé aux Etats-Unis, en obligations des Etats-Unis émises après le 6 avril 1917, ces obligations étant acceptées à leur valeur au pair, plus les intérêts courus jusqu'à la date du paiement ainsi effectué, *étant entendu, toutefois*, qu'en ce qui concerne les paiements en principal et / ou intérêts venant à échéance le 15 décembre 1929 ou avant cette date, la Pologne aura la faculté de verser les montants suivants aux dates indiquées :

15 juin 1925	\$ 500.000
15 décembre 1925	\$ 500.000
15 juin 1926	\$ 750.000
15 décembre 1926	\$ 750.000
15 juin 1927	\$ 1.000.000
15 décembre 1927	\$ 1.000.000
15 juin 1928	\$ 1.250.000
15 décembre 1928	\$ 1.250.000
15 juin 1929	\$ 1.500.000
15 décembre 1929	\$ 1.500.000
Total	\$10.000.000

et le solde, — y compris l'intérêt sur tous les paiements arriérés au taux de 3 % l'an, à partir de la date d'échéance respective de chacun desdits paiements, — en bons polonais datés du 15 décembre 1929, portant intérêt au taux de 3 % l'an à partir du 15 décembre 1929 jusqu'au 15 décembre 1932 et de 3 ½ % l'an par la suite, jusqu'à remboursement du principal de ces bons. Lesdits bons seront à échéances échelonnées à la date du 15 décembre de chaque année jusque et y compris le 15 décembre 1984, conformément aux dispositions du paragraphe 2 du présent accord. Ils seront à tous autres égards similaires aux bons qui seront émis en premier lieu, conformément au présent accord.

Tous les paiements, en espèces ou en obligations des Etats-Unis, effectués par la Pologne par imputation sur le principal ou les intérêts de tous les bons émis ou à émettre en vertu du présent accord, et détenus par les Etats-Unis, seront effectués au Trésor des Etats-Unis, à Washington, ou, au choix du secrétaire du Trésor des Etats-Unis, à la « Federal Reserve Bank » de New-York. Si le paiement est fait en espèces, il sera effectué sous une forme qui permettra de disposer immédiatement des fonds, le jour même du paiement. Si le paiement s'effectue en obligations des Etats-Unis, il se fera sous une forme susceptible d'être acceptée par le secrétaire du Trésor des Etats-Unis aux termes des règlements généraux du Département du Trésor applicables aux transactions portant sur les obligations des Etats-Unis.

5. *Exemption d'impôts.* — Le principal et les intérêts de tous les bons émis ou à émettre en vertu du présent accord, seront payés sans déduction d'aucune sorte pour impôts, taxes ou autres droits, présents ou futurs, susceptibles d'être établis par la Pologne, ou avec la sanction du Gouvernement polonais, ou par toute autorité fiscale, politique ou locale, de la République de Pologne ou avec le consentement d'une telle autorité, et lesdits montants seront exempts de tout impôt, taxe ou droit de ce genre, chaque fois que, aussi longtemps que, et dans la mesure où, la propriété, avec usufruit, desdits bons appartiendra a) au Gouvernement des Etats-Unis, b) à toute personne, société ou association n'ayant ni domicile ni résidence ordinaire en Pologne, ou c) à une société qui n'est pas organisée conformément aux lois polonaises.

6. *Paiements anticipés.* — La Pologne aura la faculté, à toute date ou dates d'échéance d'intérêts, et moyennant préavis d'au moins quatre-vingt-dix jours, adressés aux Etats-Unis, d'effectuer

amounts of \$ 1,000 or multiples thereof, on account of the principal of any bonds issued or to be issued hereunder and held by the United States. Any such advance payments shall first be applied to the principal of any bonds which shall have been issued hereunder on account of principal and/or interest accruing between December 15, 1922, and December 15, 1929, and then to the principal of any other bonds issued hereunder and held by the United States, as may be indicated by Poland at the time of the payment.

(7) *Exchange for Marketable Obligations.* — Poland will issue to the United States at any time, or from time to time, at the request of the Secretary of the Treasury of the United States, in exchange for any or all of the bonds issued or to be issued hereunder and held by the United States, definitive engraved bonds in form suitable for sale to the public, in such amounts and denominations as the Secretary of the Treasury of the United States may request, in bearer form, with provision for registration as to principal, and/or in fully registered form, and otherwise on the same terms and conditions, as to dates of issue and maturity, rate or rates of interest, exemption from taxation, payment in obligations of the United States issued after April 6, 1917, and the like, as the bonds surrendered on such exchange. Poland will deliver definitive engraved bonds to the United States in accordance herewith within six months of receiving notice of any such request from the Secretary of the Treasury of the United States, and pending the delivery of the definitive engraved bonds will deliver, at the request of the Secretary of the Treasury of the United States, temporary bonds or interim receipts in form satisfactory to the Secretary of the Treasury of the United States within thirty days of the receipt of such request, all without expense to the United States. The United States, before offering any such bonds or interim receipts for sale in Poland, will first offer them to Poland for purchase at par and accrued interest, and Poland shall likewise have the option, in lieu of issuing any such bonds or interim receipts, to make advance redemption, at par and accrued interest, of a corresponding principal amount of bonds issued or to be issued hereunder and held by the United States. Poland agrees that the definitive engraved bonds called for by this paragraph shall contain all such provisions, and that it will cause to be promulgated all such rules, regulations, and orders as shall be deemed necessary or desirable by the Secretary of the Treasury of the United States in order to facilitate the sale of the bonds in the United States, in Poland or elsewhere, and that if requested by the Secretary of the Treasury of the United States, it will use its good offices to secure the listing of the bonds on the Stock Exchange in Warsaw.

(8) *Cancellation and Surrender of Obligations.* — Upon the execution of this Agreement, the payment to the United States of cash in the sum of \$ 5,025.99, as provided in paragraph 1 of this Agreement and the delivery to the United States of the \$ 178,560,000 principal amount of bonds of Poland first to be issued hereunder, together with satisfactory evidence of authority for the execution of the Agreement and the bonds on behalf of Poland by its Envoy Extraordinary and Minister Plenipotentiary at Washington the United States will cancel and surrender to Poland at the Treasury of the United States in Washington, the obligations of Poland in the principal amount of \$ 159,666,972.39 described in the preamble to this Agreement.

(9) *Notices.* — Any notice request or consent under the hand of the Secretary of the Treasury of the United States shall be deemed and taken as the notice request or consent of the United States, and shall be sufficient if delivered at the Legation of Poland at Washington or at the office of the Minister of Finance in Warsaw; and any notice request or election from or by Poland shall be sufficient if delivered to the American Legation at Warsaw or to the Secretary of the Treasury at the Treasury of the United States in Washington. The United States in its discretion may waive any notice required hereunder but any such waiver shall be in writing and shall not extend to or affect any subsequent notice or impair any right of the United States to require notice hereunder.

des paiements anticipés de \$: 1000.— ou multiples de \$: 1000.— par imputation sur le montant, en principal, des bons émis ou à émettre en vertu du présent accord, et détenus par les Etats-Unis. Tout paiement anticipé ainsi effectué viendra d'abord en déduction du montant, en principal, des bons qui auront été émis en vertu du présent accord, au compte de la dette en principal et/ou des intérêts échus entre le 15 décembre 1922 et le 15 décembre 1929 et, ensuite en déduction du montant principal de tous autres bons émis en vertu du présent accord et détenus par les Etats-Unis, suivant les indications que donnera la Pologne au moment du paiement.

7. *Echange contre des bons négociables.* — En échange de tout ou partie des bons émis ou à émettre en vertu du présent accord et détenus par les Etats-Unis, la Pologne remettra aux Etats-Unis, à n'importe quel moment, ou de temps à autre, sur la demande du secrétaire du Trésor des Etats-Unis, des bons définitifs, gravés, sous une forme les rendant propres à la vente au public, et de tels montants et dénominations que pourra demander le secrétaire du Trésor des Etats-Unis. Ces bons seront établis au porteur, avec une disposition prévoyant l'enregistrement en ce qui concerne le principal, et, ou sous forme nominative complète. En ce qui concerne les dates d'émission et d'échéance, le ou les taux d'intérêt, l'exemption d'impôts, le paiement en obligations des Etats-Unis émises après le 6 avril 1917, etc., ils seront soumis aux mêmes termes et conditions que les bons qui seront restitués lors d'un échange de ce genre. En vertu de la présente disposition, la Pologne remettra des bons gravés définitifs dans les six mois qui suivront la réception d'une demande adressée à cet effet par le secrétaire du Trésor des Etats-Unis. En attendant la livraison des bons gravés définitifs, la Pologne remettra, sur la demande du secrétaire du Trésor des Etats-Unis, des bons temporaires ou des certificats provisoires, sous une forme jugée satisfaisante par le secrétaire du Trésor des Etats-Unis, dans les trente jours qui suivront la réception de ladite demande, le tout sans frais pour les Etats-Unis. Avant de mettre en vente en Pologne lesdits bons ou certificats provisoires, les Etats-Unis les offriront tout d'abord à la Pologne, qui pourra les acheter au pair, plus les intérêts courus. De même, au lieu d'émettre lesdits bons ou certificats provisoires, la Pologne aura le droit d'effectuer le remboursement anticipé au pair, plus les intérêts courus, d'un montant correspondant, en principal, de bons émis ou à émettre en vertu du présent accord, et détenus par les Etats-Unis. La Pologne accepte que les bons gravés définitifs, mentionnés ci-dessus, contiennent toutes les dispositions, — et elle s'engage à faire promulguer tous les règlements, décrets et ordonnances, que le secrétaire du Trésor des Etats-Unis pourra juger nécessaires ou utiles en vue de faciliter la vente des bons aux Etats-Unis, en Pologne ou ailleurs. La Pologne s'engage également, au cas où une demande lui serait adressée dans ce sens par le secrétaire du Trésor des Etats-Unis, à faire usage de ses bons offices en vue d'obtenir l'inscription des bons à la cote de la Bourse de Varsovie.

8. *Annulation et restitution des obligations.* — Après la signature du présent accord, le paiement en espèces aux Etats-Unis de la somme de \$: 5.025,99, comme il est prévu au paragraphe 1 du présent accord, et la remise aux Etats-Unis des \$: 178.560.000, de bons polonais — qui constituent le montant en principal devant faire l'objet de la première émission prévue au présent accord, et lorsque l'envoyé extraordinaire et ministre plénipotentiaire de la Pologne à Washington aura officiellement établi d'une façon satisfaisante, au nom de la Pologne, que le présent accord a été signé et les bons remis, les Etats-Unis annuleront et remettront à la Pologne, dans les bureaux du Trésor des Etats-Unis à Washington, les obligations de la Pologne pour le montant en principal de \$: 159.666.972,39, dont il a été fait mention au préambule du présent accord.

9. *Notifications.* — Toute notification, toute demande ou tout assentiment émanant du secrétaire du Trésor des Etats-Unis, seront considérés comme constituant une notification, une demande ou un assentiment des Etats-Unis, et il suffira à cet effet de les remettre à la Légation de Pologne à Washington ou au bureau du ministre des Finances à Varsovie ; il suffira également, pour la Pologne, de remettre toute notification, demande ou avis de décisions prises, à la Légation des Etats-Unis à Varsovie ou au secrétaire du Trésor, au Trésor des Etats-Unis, à Washington. Les Etats-Unis auront la faculté de renoncer à l'un quelconque des préavis prévus dans le présent accord, mais cette renonciation devra être faite par écrit. Elle ne s'étendra pas aux préavis subséquents, ni n'affectera ces préavis subséquents, ni ne portera atteinte au droit pour les Etats-Unis de demander un préavis aux termes du présent accord.

(10) *Compliance with Legal Requirements.* — Poland represents and agrees that the execution and delivery of this Agreement and of the bonds issued or to be issued hereunder have in all respects been duly authorized and that all acts, conditions and legal formalities which have been completed prior to the making of this Agreement and the issuance of bonds hereunder have been completed as required by the laws of Poland and in conformity therewith.

(11) *Counterparts.* — This Agreement shall be executed in two counterparts each of which shall have the force and effect of an original.

In Witness Whereof Poland has caused this Agreement to be executed on its behalf by its Envoy Extraordinary and Minister Plenipotentiary at Washington, thereunto duly authorized, and the United States has likewise caused this Agreement to be executed on its behalf by the Secretary of the Treasury as Chairman of the World War Foreign Debt Commission, with the approval of the President, all on the day and year first above written, subject however, to the approval of Congress, pursuant to the Act of Congress approved February 9, 1922, as amended by the Act of Congress approved February 28, 1923, notice of which approval, when given by Congress, will be transmitted in due course by the Secretary of the Treasury of the United States to the Legation of Poland at Washington.

The Government of the Republic of Poland.

By

(L. S.) Wladyslaw WRÓBLEWSKI
Envoy Extraordinary and Minister Plenipotentiary.

The Government of the United States of America,

For the Commission :

By

(L. S.) A. W. MELLON,
*Secretary of the Treasury and Chairman
of the World War Foreign Debt Commission.*

Approved :

Calvin COOLIDGE,
President.

EXHIBIT A

(Form of Bond).

THE GOVERNMENT OF THE REPUBLIC OF POLAND.

Sixty-two year 3—3 ½ per cent Gold Bond

Dated December 15, 1922—maturing December 15,

\$

No.

The Government of the Republic of Poland, hereinafter called Poland, for value received, promises to pay to the Government of the United States of America, hereinafter called the United States, or order, on the 15th day of December, , the sum of Dollars (\$), and to pay interest upon said principal sum semi-annually on the fifteenth day of June and December in each year, at the rate of three per cent per annum from December 15, 1922, to December

10. *Exécution des dispositions légales.* — La Pologne fait savoir et confirme que la signature du présent accord et la remise des bons émis ou à émettre en vertu dudit accord, ont été, à tous égards, dûment autorisés ; elle déclare, en outre, que tous les actes, conditions et formalités légales qui devaient être effectués avant la conclusion du présent accord et l'émission de bons qui y est prévue, ont été effectués, comme l'exigent les lois de la Pologne et conformément à ces lois.

11. *Originaux.* — Le présent accord sera signé en deux exemplaires, dont chacun fera foi comme original.

En foi de quoi la Pologne a fait signer le présent accord en son nom par son envoyé extraordinaire et ministre plénipotentiaire à Washington, dûment autorisé à cet effet, et les Etats-Unis ont, de même, fait signer le présent accord en leur nom par le secrétaire du Trésor, en sa qualité de président de la Commission des Dettes étrangères de guerre, avec l'approbation du président, le tout à la date qui figure en tête du présent document, sous réserve toutefois de l'approbation du Congrès, conformément à la Loi du Congrès, votée le 9 février 1922, amendée par la Loi du Congrès votée le 28 février 1923. Avis de ladite approbation, lorsqu'elle aura été donnée par le Congrès, sera transmis en temps opportun à la Légation de Pologne à Washington, par le secrétaire du Trésor des Etats-Unis.

Pour le Gouvernement de la République de Pologne :

(L. S.) Wladyslaw WRÓBLEWSKI,
*Envoyé extraordinaire et ministre
plénipotentiaire.*

Pour le Gouvernement des Etats-Unis d'Amérique :

Pour la Commission :
(L. S.) A. W. MELLON,
*Secrétaire du Trésor et président
de la Commission des Dettes étrangères de guerre.*

Approuvé :
Calvin COOLIDGE,
Président.

ANNEXE A.

(Formule de Bon.)

GOUVERNEMENT DE LA RÉPUBLIQUE DE POLOGNE.

Bon-or 3—3 ½ % à soixante-deux ans.

Date : 15 décembre 1922 — échéance : 15 décembre.

§

Nº

Le Gouvernement de la République de Pologne, ci-après désigné par « Pologne », promet, pour valeur reçue, de payer au Gouvernement des Etats-Unis d'Amérique, ci-après désigné par « Etats-Unis », ou à son ordre, le quinzième jour de décembre, la somme de dollars (\$), et de payer l'intérêt sur ladite somme en principal semestriellement, le quinzième jour de juin et de décembre de chaque année, au taux de trois pour cent l'an, du 15

15, 1932, and at the rate of three and one-half per cent per annum thereafter until the principal hereof shall have been paid. This bond is payable as to both principal and interest in gold coin of the United States of America of the present standard of value, or, at the option of Poland, upon not less than thirty day's advance notice to the United States, in any obligations of the United States issued after April 6, 1917, to be taken at par and accrued interest to the date of payment hereunder. This bond is payable as to both principal and interest without deduction for, and is exempt from, any and all taxes and other public dues, present or future, imposed by or under authority of Poland or any political or local taxing authority within the Republic of Poland, whenever, so long as, and to the extent that, beneficial ownership is in (a) the Government of the United States, (b) a person, firm, or association neither domiciled nor ordinarily resident in Poland, or (c) a corporation not organized under the laws of Poland. This bond is payable as to both principal and interest at the Treasury of the United States in Washington, D. C., or at the option of the Secretary of the Treasury of the United States, at the Federal Reserve Bank of New York

This bond is issued under an Agreement dated November 14, 1924, between Poland and the United States, to which this bond is subject and to which reference is made for a further statement of its terms and conditions.

In Witness Whereof, Poland has caused this bond to be executed in its behalf at the City of Washington, District of Columbia, by its Envoy Extraordinary and Minister Plenipotentiary at Washington, thereunto duly authorized.

The Government of the Republic of Poland :

By

Envoy Extraordinary and Minister Plenipotentiary.

Dated, December 15, 1922.

(Back.) The following amounts have been paid upon the principal amount of this bond.

Date.

Amount paid.

décembre 1922 au 15 décembre 1932, et au taux de trois et demi pour cent l'an par la suite, jusqu'à paiement complet du principal du présent bon. Ce bon est payable, principal et intérêts, en monnaie d'or des États-Unis d'Amérique du titre actuel ou bien, au choix de la Pologne, et moyennant préavis d'au moins trente jours adressé aux États-Unis, en obligations des États-Unis émises après le 6 avril 1917, lesdites obligations devant être acceptées au pair, plus les intérêts courus jusqu'à la date de paiement prévue au présent bon. Ce bon est payable, principal et intérêts, sans déduction d'aucune sorte pour impôts, taxes ou autres droits, présents ou futurs, établis par la Pologne ou avec la sanction du Gouvernement polonais ou par toute autorité fiscale, politique ou locale, de la République de Pologne ou avec le consentement de cette autorité. Ledit montant sera exempté de tout impôt, taxe ou droit de ce genre chaque fois que, aussi longtemps que, et dans la mesure où, la propriété, avec usufruit, desdits bons appartiendra *a)* au Gouvernement des États-Unis, *b)* à toute personne, société ou association n'ayant ni domicile ni résidence ordinaire en Pologne, ou *c)* à une société qui n'est pas organisée conformément aux lois polonaises. Le présent bon est payable, principal et intérêts, au Trésor des États-Unis, à Washington, D. C., ou, au choix du secrétaire du Trésor des États-Unis, à la « Federal Reserve Bank » de New-York.

Le présent bon est émis en vertu d'un accord en date du 14 novembre 1924, conclu entre la Pologne et les États-Unis. Il est soumis aux clauses dudit accord, auquel on devra se reporter pour en connaître les termes et conditions.

En foi de quoi la Pologne a fait signer le présent bon en son nom, en la ville de Washington, District de Columbia, par son envoyé extraordinaire et ministre plénipotentiaire à Washington, dûment autorisé à cet effet.

Pour le Gouvernement de la République de Pologne :

.....

*Envoyé extraordinaire et ministre]
plénipotentiaire.*

Le 15 décembre 1922.

(Verso.) Les sommes ci-dessous ont été versées par imputation sur le montant, en principal, du présent bon.

Date.

Somme payée.

N° 1369.

**ÉTATS-UNIS D'AMÉRIQUE
ET HONGRIE**

Traité d'amitié, de commerce et
consulaire, signé à Washington,
le 24 juin 1925, avec échange de
notes, Budapest, le 4 septembre
1926.

**UNITED STATES OF AMERICA
AND HUNGARY**

Treaty of Friendship, Commerce
and Consular Rights, signed at
Washington, June 24, 1925, with
Exchange of Notes, Budapest,
September 4, 1926.

TEXTE HONGROIS. — HUNGARIAN TEXT.

N^o 1369. — BARÁTSÁGI, KERESKEDELMI ÉS KONZULI SZERZŐDÉS¹ A MAGYAR KIRÁLYSÁG ÉS AZ AMERIKAI EGYESÜLT-ÁLLAMOK KÖZÖTT, ALÁÍRATOTT, WASHINGTON-BAN, 1925, JÚNIUS 24. - én.

No. 1369. — TREATY¹ OF FRIENDSHIP, COMMERCE AND CONSULAR RIGHTS BETWEEN THE KINGDOM OF HUNGARY AND THE UNITED STATES OF AMERICA. SIGNED AT WASHINGTON, JUNE 24, 1925.

Textes officiels anglais et hongrois communiqués par le représentant du Gouvernement royal hongrois à la Société des Nations. L'enregistrement de ce traité a eu lieu le 17 novembre 1926. Ce traité a été également transmis au Secrétariat par le "Department of State" du Gouvernement des Etats-Unis d'Amérique, le 15 décembre 1926.

English and Hungarian official texts communicated by the Representative of the Royal Hungarian Government accredited to the League of Nations. The registration of this Treaty took place November 17, 1926. This Treaty was also transmitted to the Secretariat by the Department of State of the Government of the United States of America, December 15, 1926.

A MAGYAR KIRÁLYSÁG ÉS AZ AMERIKAI EGYESÜLT-ÁLLAMOK ATTÓL az óhajtól vezéreltetve, hogy a közöttük fennálló áldásos békekötélékeket oly megállapodások által erősítsék meg, amelyek hivatva vannak arra, hogy kölcsönös területeiken népeik szellemi, kulturális, gazdasági és kereskedelmi törekvéseinek megfelelően a barátságos érintkezést előmozdítsák, barátsági, kereskedelmi és konzuli szerződés megkötését határozták el és e célból meghatalmazottaikként megnevezték :

THE KINGDOM OF HUNGARY and THE UNITED STATES OF AMERICA, desirous of strengthening the bond of peace which happily prevails between them, by arrangements designed to promote friendly intercourse between their respective territories through provisions responsive to the spiritual, cultural, economic and commercial aspirations of the peoples thereof, have resolved to conclude a Treaty of Friendship, Commerce and Consular Rights and for that purpose have appointed as their Plenipotentiaries :

MAGYARORSZÁG KORMÁNYZÓJA :

gróf SZÉCHÉNYI László Magyarország rendkívüli követét és meghatalmazott minisztert az Amerikai Egyesült-Államoknál és

THE GOVERNOR OF HUNGARY :

Count László SZÉCHÉNYI, Envoy Extraordinary and Minister Plenipotentiary of Hungary to the United States of America, and

AZ AMERIKAI EGYESÜLT-ÁLLAMOK ELNÖKE :

Frank B. KELLOGG, az Egyesült-Államok Secretary of State-jét.

THE PRESIDENT OF THE UNITED STATES OF AMERICA :

Frank B. KELLOGG, Secretary of State of the United States,

¹ L'échange des ratifications a eu lieu à Budapest, le 4 septembre 1926.

¹ The exchange of ratifications took place at Budapest, September 4, 1926.

Akik érvényes és teljes meghatalmazásaik kölcsönös kicserélése után a következő cikkekre nézve állapodtak meg :

I. cikk.

Mindegyik Magas Szerződő Fél állampolgárai a másik Fél területeire léphetnek, azokon utazhatnak és letelepedhetnek ; lelkiismereti szabadságot és vallásszabadságot élveznek ; akadálytalanul űzhetnek mindennemű hivatásos, tudományos, vallási, jótékonyági, ipari és kereskedelmi tevékenységet, amelyet a helyi törvények nem tiltanak ; tulajdonukban tarthatnak, emelhetnek vagy bérelhetnek és elfoglalhatnak megfelelő épületeket és bérbe vehetnek telkeket, hogy ott letelepedjenek, vagy azokat tudományos, vallási, jótékonyági, ipari, kereskedelmi és temetkezési célokra felhasználják ; tetszésük szerint alkalmazhatnak ügynököket és általában kifejthetnek mindennemű tevékenységet, amely velejár vagy szükséges ahhoz, hogy a fentemlített kedvezményeket oly mértékben élvezhessék, mint a belföldiek, vagy ezután a legnagyobb kedvezményt élvező nemzetek állampolgárai, amennyiben alávetik magukat a fennálló törvényeknek és rendeleteknek.

Egyik Magas Szerződő Fél állampolgárai sem kötelezhetők a másik Fél területein más vagy magasabb belföldi adók vagy illetékek viselésére, mint aminőkre a belföldiek kötelesek és fizetnek.

A Magas Szerződő Felek állampolgárai, amennyiben alkalmazkodnak a belföldi törvényekhez, akadálytalanul fordulhatnak a törvény által létesített bármelyfokú bírósághoz jogaik érvényesítése és védelme végett.

A Magas Szerződő Felek állampolgárai, amennyiben alkalmazkodnak a belföldiekre megállapított feltételekhez, a másik Fél területein személyüket és vagyonukat illetőleg állandó védelemben és biztonságban részesülnek és e tekintetben élvezni fogják a védelemnek azt a fokát, amelyet a nemzetközi jog megkövetel. Vagyonuk törvényes eljárás és megmegfelelő kártérítés nélkül el nem vehető.

II. cikk.

Tekintettel arra a védelemre, melyet oly nemzeti, állami és tartományi törvények bizto-

Who, having communicated to each other their full powers found to be in due form, have agreed upon the following Articles :

Article I.

The nationals of each of the High Contracting Parties shall be permitted to enter, travel and reside in the territories of the other ; to exercise liberty of conscience and freedom of worship ; to engage in professional, scientific, religious, philanthropic, manufacturing and commercial work of every kind without interference, to carry on every form of commercial activity which is not forbidden by the local law ; to own, erect or lease and occupy appropriate buildings and to lease lands for residential scientific, religious, philanthropic, manufacturing, commercial and mortuary purposes ; to employ agents of their choice, and generally to do anything incidental to or necessary for the enjoyment of any of the foregoing privileges upon the same terms as nationals of the state of residence or as nationals of the nation hereafter to be most favored by it, submitting themselves to all local laws and regulations duly established.

The nationals of either High Contracting Party within the territories of the other shall not be subjected to the payment of any internal charges or taxes other or higher than those that are exacted of and paid by its nationals.

The nationals of each High Contracting Party shall enjoy freedom of access to the Courts of justice of the other on conforming to the local laws, as well for the prosecution as for the defense of their rights, and in all degrees of jurisdiction established by law.

The nationals of each High Contracting Party shall receive within the territories of the other, upon submitting to conditions imposed upon its nationals, the most constant protection and security for their persons and property, and shall enjoy in this respect that degree of protection that is required by international law. Their property shall not be taken without due process of law and without payment of just compensation.

Article II.

With respect to that form of protection granted by National, State or Provincial laws establish-

sítanak, amelyek balesetért vagy halálért magánjogi felelősséget állapítanak meg és valamely sértett fél hozzátartozóinak, örököseinek vagy a reá utalt személyeknek jogot adnak keresetre vagy pénzbeli kártérítésre, amennyiben a sértett fél a Magas Szerződő Felek egyikének állampolgára, fentemlített hozzátartozói, örökösei vagy a reá utalt személyek a másik Fél területein ugyanazon jogokat és kedvezményeket ugyanolyan feltételek mellett fogják élvezni, amelyekben a belföldiek részesülnek, tekintet nélkül külföldi voltakra vagy arra, hogy tartózkodási helyük a sérülés bekövetkezésének helyén kívül fekszik.

III. cikk.

A Magas Szerződő Felek állampolgárainak a másik Szerződő Fél területén lévő lakásai, áruházai, gyárai, telepei és egyéb üzlethelyiségei, valamint ezeknek tartozékai, amelyek az I. cikkben megjelölt bármely célra szolgálnak, sértetlenek lesznek. Az ilyen helyiségekben és azok tartozékaiban házkutatást tartani, továbbá könyveket, iratokat vagy számlákat átvizsgálni vagy azokat ellenőrizni, csupán a belföldiekre megállapított feltételek mellett a törvények, rendeletek és szabályrendeletek által előírt módon engedhető meg.

IV. cikk.

Ha valamely személy, aki a Magas Szerződő Felek területein fekvőség vagy más ingatlan birtokosa, vagy azokban érdekelt, elhalálozna és ennek következtében ilyen ingatlan vagy érdekeltség az állam törvényei értelmében vagy végrendeleti intézkedés folytán a másik Fél egy akár ott tartózkodó, akár nem ott tartózkodó állampolgárának örökségébe vagy tulajdonába menne át, amennyiben ezt annak az államnak törvényei, ahol a birtok fekszik vagy az érdek van, ki nem zárják, az örökség eladására három év engedélyezendő, mely határidő méltányosságból meg is hosszabbítható, ha a körülmények azt szükségessé teszik; a javakból származó jövedelem korlátozás és beavatkozás nélkül felvehető, továbbá mentes minden hagyatéki, örökségi és kezelési illetékektől és terhektől kivéve azokat, amelyeket hasonló esetekben azon állam polgárai is tartoznak fizetni, amelyből az illető származik.

ing civil liability for injuries or for death, and giving to relatives or heirs or dependents of an injured party a right of action or a pecuniary benefit, such relatives or heirs or dependents of the injured party, himself a national of either of the High Contracting Parties and within any of the territories of the other, shall regardless of their alienage or residence outside of the territory where the injury occurred, enjoy the same rights and privileges as are or may be granted to nationals, and under like conditions.

Article III.

The dwellings, warehouses, manufactories, shops and other places of business, and all premises thereto appertaining of the nationals of each of the High Contracting Parties in the territories of the other used for any purposes set forth in Article I, shall be respected. It shall not be allowable to make a domiciliary visit to, or search of any such buildings and premises, or there to examine and inspect books, papers or accounts except under the conditions and in conformity with the forms prescribed by the laws, ordinances and regulations for nationals.

Article IV.

Where, on the death of any person holding real or other immovable property or interests therein within the territories of one High Contracting Party, such property or interests therein would, by the laws of the country or by a testamentary disposition, descend or pass to a national of the other High Contracting Party, whether resident or non-resident, were he not disqualified by the laws of the country where such property or interests therein is or are situated, such national shall be allowed a term of three years in which to sell the same, this term to be reasonably prolonged if circumstances render it necessary, and withdraw the proceeds thereof, without restraint or interference, and exempt from any succession, probate or administrative duties or charges other than those which may be imposed in like cases upon the nationals of the country from which such proceeds may be drawn.

Mindegyik Magas Szerződő Fél állampolgárai a másik Fél területein lévő bármely ingóvagyonukkal szabadon rendelkezhetnek, végrendelet és adományozás által vagy más módon; azok örökösei, hagyományosai és az általuk megajándékozottak állampolgárságára való tekintet nélkül és akár ott tartózkodnak, akár nem, a mondott ingó vagyont örökölhetik, azt akár személyesen vagy az ő nevükben eljáró egyének által birtokba vehetik, továbbá tetszésük szerint megtarthatják vagy azzal rendelkezhetnek, és csupán oly adók és illetékek fizetésére kötelezhetők, aminek azon állam alattvalói, amelynek területein a dolog létezik vagy amelyhez tartozik, hasonló esetekben fizetni tartoznak.

V. cikk.

Mindegyik Magas Szerződő Fél állampolgárai a másik Fél területein vallásuk szabad gyakorlásában, amint az a fentebbiekben megállapított, minden sérelem és zaklatás nélkül, vallásos meggyőződésükből vagy más okból kifolyólag, istentiszteletet tarthatnak úgy saját házaikban, mint e célra szolgáló más épületekben, amelyeket megfelelő helyeken szabadon emelhetnek és fenntarthatnak, feltéve, hogy tanításaik és vallásuk gyakorlata nem közérkölcseellenes; joguk van továbbá arra, hogy halottaikat vallásos szokásaiknak megfelelően az erre szánt és e célra fentartott alkalmas és megfelelő helyeken eltemethessék, amennyiben alávetik magukat a temetkezési hely méltányos halálzási és egészségügyi törvényeinek és szabályrendeleteinek.

VI. cikk.

A Magas Szerződő Felek egyikének egy harmadik állammal való háborúja esetén az illető Félnek joga van a saját területein állandóan tartózkodó azon személyeket, akik a törvényeknek megfelelően formálisan kijelentték abbéli szándékukat, hogy az állampolgárságot naturalizáció által megszerzik, katonai szolgálattételre sorozni, kivéve ha az illetők a háború kitörésétől számított 60 napon belül a háborút vivő Fél területeiről eltávoznak.

VII. cikk.

A Magas Szerződő Felek területei között kereskedelmi és hajózási szabadság áll fenn.

Nationals of either High Contracting Party may have full power to dispose of their personal property of every kind within the territories of the other, by testament, donation or otherwise and their heirs, legatees and donees, of whatever nationality, whether resident or non-resident, shall succeed to such personal property and may take possession thereof, either by themselves or by others acting for them, and retain or dispose of the same at their pleasure subject to the payment of such duties or charges only as the nationals of the High Contracting Party within whose territories such property may be or belong shall be liable to pay in like cases.

Article V.

The nationals of each of the High Contracting Parties in the exercise of the right of freedom of worship, within the territories of the other, as hereinabove provided, may, without annoyance or molestation of any kind by reason of their religious belief or otherwise, conduct services either within their own houses or within any appropriate buildings which they may be at liberty to erect and maintain in convenient situations, provided their teachings or practices are not contrary to public morals; and they may also be permitted to bury their dead according to their religious customs in suitable and convenient places established and maintained for the purpose, subject to the reasonable mortuary and sanitary laws and regulations of the place of burial.

Article VI.

In the event of war between either High Contracting Party and a third State, such Party may draft for compulsory military service nationals of the other having a permanent residence within its territories and who have formally, according to its laws, declared an intention to adopt its nationality by naturalisation, unless such individuals depart from the territories of said belligerent Party within sixty days after a declaration of war.

Article VII.

Between the territories of the High Contracting Parties there shall be freedom of commerce and

Mindegyik Magas Szerződő Fél állampolgárai, úgy mint a legnagyobb kedvezményt élvező nemzetek állampolgárai, hajóikkal és rakományaikkal szabadon jöhetnek a másik Fél határain belül fekvő mindazon helyekre, kikötőkbe és vizekre, amelyek a külkereskedelem és hajózás számára nyitva vannak vagy a jövőben megnyitvatnak. Ezen szerződésben semmi sem értelmezhető olyképpen, ami által a magas Szerződő Felek valamelyikének abbeli joga korlátoztatnék, hogy az emberi, állati és növényélet védelmét biztosító oly egészségügyi tilalmaka és megszorításokat állítson fel, amelyeneki alkalmasnak látszanak, vagy hogy rendőri vagy adótörvények keresztülvitelére vonatkozó rendeleteket bocsásson ki.

Mindkét Magas Szerződő Fél feltétlenül kötelezi magát arra, hogy a behozatalban a másik Fél terményeire, termékeire vagy ipari készítményeire, nem fog más vagy magasabb vámokat kivetni, más feltételeket szabni és más tilalmakat felállítani, mint aminők bármely más idegen állam hasonló terményeire, termékeire vagy ipari készítményeire a behozatalnál fennállanak vagy alkalmaztatni fognak.

Mindkét Magas Szerződő Fél ugyancsak feltétlenül kötelezi magát arra, hogy a másik Fél területeire kivitt cikkekre nem fog kivetni más vagy magasabb vámokat, nem fog más korlátozásokat vagy tilalmakat felállítani, mint aminők bármely más idegen államba kivitt cikkekre nézve alkalmaztatnak.

Bármily jellegű kedvezmény, amelyben a Magas Szerződő Felek bármelyike valamely idegen állam cikkeit, mint annak terményeit, termékeit vagy ipari készítményeit részesíti, ugyanakkor és feltétlenül, minden kérvényezés és ellenszolgáltatás nélkül a másik Szerződő Fél áruira, mint annak terményeire, termékeire és ipari készítményeire is kiterjesztendő.

Mindegyik Magas Szerződő Fél kötelezi magát a behozatali és kiviteli vámok összegét és beszedését illetőleg, a másik Fél állampolgárait, hajóit és javait mindazon kedvezményekben, kiváltságokban és előnyökben részesíteni, amelyeket valamely harmadik állam állampolgárainak, hajóinak és javainak engedélyezett, és tekintet nélkül arra, hogy az ily kedvezményben részesített államnak ilyen bánásmód ellenszolgáltatás nélkül vagy viszonzásul kölcsönös ellenszolgáltatások ellenében nyújtatott. Mindazon kedvezmények, kiváltságok és előnyök, amelyeket a Szerződő Felek egyike valamely harmadik állam állampolgárainak, hajóinak vagy javainak a jövőben engedélyezne, ugya-

navigation. The nationals of each of the High Contracting Parties equally with those of the most favored nation, shall have liberty freely to come with their vessels and cargoes to all places, ports and waters of every kind within the territorial limits of the other which are or may be open to foreign commerce and navigation. Nothing in this Treaty shall be construed to restrict the right of either High Contracting Party to impose, on such terms as it may see fit, prohibitions or restrictions of a sanitary character designed to protect human, animal or plant life, or regulations for the enforcement of police or revenue laws.

Each of the High Contracting Parties binds itself unconditionally to impose no higher or other duties or conditions and no prohibition on the importation of any article, the growth, produce or manufacture, of the territories of the other than are or shall be imposed on the importation of any like article, the growth, produce or manufacture of any other foreign country.

Each of the High Contracting Parties also binds itself unconditionally to impose no higher or other charges or other restrictions or prohibitions on goods exported to the territories of the other High Contracting Party than are imposed on goods exported to any other foreign country.

Any advantage of whatsoever kind which either High Contracting Party may extend to any article, the growth, produce, or manufacture of any other foreign country shall simultaneously and unconditionally, without request and without compensation, be extended to the like article the growth, produce or manufacture of the other High Contracting Party.

With respect to the amount and collection of duties on imports and exports of every kind, each of the two High Contracting Parties binds itself to give to the nationals, vessels and goods of the other the advantage of every favor, privilege or immunity which it shall have accorded to the nationals, vessels, and goods of a third State, and regardless of whether such favored State shall have been accorded such treatment gratuitously or in return for reciprocal compensatory treatment. Every such favor, privilege or immunity which shall hereafter be granted the nationals, vessels or goods of a third State shall simultaneously and unconditionally, without request and

nakkor és feltétlenül, minden kérés és ellenszolgáltatás nélkül alkalmazandók a másik Szerződő Félre saját magának, állampolgárainak és hajóinak javára.

Mindazon cikkek, amelyek az Egyesült-Államok kikötőibe azok hajóin idegen államok...ból törvényszerűen behozatnak vagy behozhatók lesznek, ugyanolyan módon hozhatók be az Egyesült-Államok kikötőibe magyar hajókon, a nélkül, hogy más vagy magasabb vámoknak, vagy bárminemű illetékeknek lennének alávethek, mint aminők az Egyesült-Államok hajóin behozott cikkekre vonatkoznak; és viszont, mindazon cikkek, amelyeket Magyarország kikötőibe magyar hajókon idegen államokból törvényszerűen behoznak vagy a jövőben behozni fognak, ugyanúgy hozhatók be Magyarország kikötőibe az Egyesült-Államok hajóin, anélkül hogy más vagy magasabb vámoknak vagy bárminemű illetékeknek lennének alávethek, mint aminők idegen államokból magyar hajókon behozott cikkek után szedettek.

E cikk rendelkezései nem vonatkoznak arra a bánásmódra, amelyben az Egyesült-Államok Kuba kereskedelmét részesítik az 1902 december 11-én az Egyesült-Államok és Kuba között kötött kereskedelmi egyezmény rendelkezései értelmében; nem vonatkoznak továbbá semmi más, a jövőben az Egyesült-Államok és Kuba között kötendő kereskedelmi szerződésre és a jelen vagy a jövő törvényei alapján az Egyesült-Államoknak bármely más tartozékaival és a Panama-csatorna övével folytatott kereskedelemre.

VIII. cikk.

Mindegyik Magas Szerződő Fél állampolgárai és áruai ugyanolyan elbánásban fognak részesülni a másik Fél területein a belső adókat, az átviteli vámokat, a beraktározási illetékeket és más könnyítéseket, valamint a vámvisszatérítéseket és jutalmakat illetőleg, mint annak a saját állampolgárai és azok áruai.

IX. cikk.

A Magas Szerződő Felek egyikének területén annak nemzeti, állami és tartományi törvényei alakult szerint és alapján vagy a jövőben létesí-

without compensation, be extended to the other High Contracting Party, for the benefit of itself, its nationals and vessels.

All articles which are or may be legally imported from foreign countries into ports of the United States in vessels of the United States may likewise be imported into those ports in Hungarian vessels without being liable to any other or higher duties or charges whatsoever than if such articles were imported in vessels of the United States; and, reciprocally, all articles which are or may be legally imported from foreign countries into the ports of Hungary in Hungarian vessels, may likewise be imported into these ports in vessels of the United States without being liable to any other or higher duties or charges whatsoever than if such articles were imported from foreign countries in Hungarian vessels.

The stipulations of this Article do not extend to the treatment which is accorded by the United States to the commerce of Cuba under the provisions of the Commercial Convention¹ concluded by the United States and Cuba on December 11, 1902, or any other commercial convention which hereafter may be concluded by the United States with Cuba, or to the commerce of the United States with any of its dependencies and the Panama Canal Zone under existing or future laws.

Article VIII.

The nationals and merchandise of each High Contracting Party within the territories of the other shall receive the same treatment as nationals and merchandise of the country with regard to internal taxes, transit duties, charges in respect to warehousing and other facilities and the amount of draw-backs and bounties.

Article IX.

Limited liability and other corporations and associations, whether or not for pecuniary profit, which have been or may hereafter be

¹ DE MARTENS, *Nouveau Recueil général de Traité*s, deuxième série, tome XXXI, page 473.

¹ *British and Foreign State Papers*, Vol. 95, page 791.

tendő és ugyanazon területen székhellyel bíró részvénytársaságok és egyéb társaságok és egyesületek jogi állása akár haszon elérésére alakulnak, akár nem, a másik Fél által elismerendők, feltéve, hogy nem alakulnak olyan célra, melyet az illető állam törvényei tiltanak. Joguk lesz továbbá a vonatkozó törvények rendelkezései szerint a bíróságokhoz akadálytalanul járulni az igazságszolgáltatásnak a törvény által létesített összes fokaiban mind keresetindítás, mind jogaik megvédése érdekében.

Mindegyik Magas Szerződő Fél társaságainak és egyesületeinek a másik Fél által elismert az a joga, hogy annak területein letelepedhessenek és ott fióktelepeket allíthassanak felel ugyanott működhessenek, egyedül az illető Szerződő Félnek nemzeti, állami és tartományi törvényeiben szabályozott beleegyezésétől függ.

X. cikk.

Mindegyik Magas Szerződő Fél állampolgárai a másik Fél területein kölcsönösen és a szerint, hogy az ott megszabott feltételeknek eleget tesznek-e, élvezni fogják mindazon jogokat és kiváltságokat, amelyekben minden más állam polgárai részesülnek, vagy a jövőben részesülni fognak, pénzbeli vagy egyéb haszonra irányuló részvénytársaságok alakításánál vagy azokban való részvételnél, ideértve részvények terjesztésének, egyesítésének, vásárlásának, tulajdonának és eladásának jogát, valamint ilyen társaságok és egyesületekben vezetői és hivatali állások elfoglalásának jogát. A felsorolt jogok gyakorlásánál és ilyen társaság és egyesület alapítására és vezetésére vonatkozó szabályzat és eljárás tekintetében, ezen állampolgárok nem fognak kedvezőtlenebb elbánásban részesülni, mint amilyenben a legnagyobb kedvezményt élvező nemzet állampolgárai jelenleg vagy a jövőben részesülnek. Oly társaságok és egyesületek jogai, amelyeket a Magas Szerződő Felek egyikének területein a másik Fél állampolgárai alapítanak, ellenőriznek és azokban részesednek, hogy bármilyen működésüket kifejtthessék, azon államnak már érvényben lévő vagy a jövőben hozandó nemzeti, állami és tartományi törvényei és rendeletei által szabályoztatnak, amely állam területein fenti testületek és társulatok működésüket kifejteni óhajtják. A fenti rendelkezések nem vonatkoznak politikai egyesültek alakítására vagy azokban való részvételre.

organized in accordance with and under the laws, National, State or Provincial, of either High Contracting Party and maintain a central office within the territories thereof, shall have their juridical status recognized by the other High Contracting Party provided that they pursue no aims within its territories contrary to its laws. They shall enjoy free access to the courts of law and equity, on conforming to the laws regulating the matter, as well for the prosecution as for the defense of rights in all the degrees of jurisdiction established by law.

The right of such corporations and associations of either High Contracting Party so recognized by the other to establish themselves within its territories, establish branch offices and fulfill their functions therein shall depend upon, and be governed solely by, the consent of such Party as expressed in its National, State or Provincial laws.

Article X.

The nationals of either High Contracting Party shall enjoy within the territories of the other, reciprocally and upon compliance with the conditions there imposed, such rights and privileges as have been or may hereafter be accorded the nationals of any other State with respect to the organisation of and participation in limited liability and other corporations and associations, for pecuniary profit or otherwise, including the rights of promotion, incorporation, purchase and ownership and sale of shares and the holding of executive or official positions therein. In the exercise of the foregoing rights and with respect to the regulation or procedure concerning the organisation or conduct of such corporations or associations, such nationals shall be subjected to conditions no less favorable than those which have been or may hereafter be imposed upon the nationals of the most favored nation. The rights of any of such corporations or associations as may be organised or controlled or participated in by the nationals of either High Contracting Party within the territories of the other to exercise any of their functions therein, shall be governed by the laws and regulations, National, State or Provincial, which are in force or may hereafter be established within the territories of the Party wherein they propose to engage in business. The foregoing stipulations do not apply to the organisation of and participation in political associations.

Továbbá mindegyik Magas Szerződő Fél területein kölcsönösen és az ott megszabott feltételeknek eleget téve, élvezni fogják mindazon jogokat és kiváltságokat, amelyekben ama Fél területein a szénbányászásnál, valamint a foszfát, olaj, bitumenes pala, gáz és nátrium kitermelésénél bármely más állam polgárai részesülnek.

The nationals of either High Contracting Party shall, moreover, enjoy within the territories, of the other, reciprocally and upon compliance with the conditions there imposed, such rights and privileges as have been or may hereafter be accorded the nationals of any other State with respect to the mining of coal, phosphate, oil, oil shale, gas, and sodium on the public domain of the other.

XI. cikk.

Article XI.

a) A Magas Szerződő Felek joghatósága alá eső területeken letelepedett gyárosok, kereskedők és iparosok a másik Fél joghatósága alá tartozó területén belül, akár személyesen, akár ügynökök vagy alkalmazottaik által, mint kereskedelmiutazók működhetnek, ha az utóbbitól egyszeri illeték lefizetése ellenében erre engedélyt kaptak, amely az illető állam joghatósága alá tartozó egész területen érvényes.

Abban az esetben, ha a Magas Szerződő Felek valamelyike háborút folytatna, fenntartja magának azt a jogot, hogy e cikk rendelkezései alapján, vagy más címen megakadályozza joghatósági területén belül olyan ellenséges állampolgárok vagy más idegenek működését, akiknek jelenlétét a közrend vagy az állam biztonsága szempontjából ártalmasnak minősíti.

b) Hogy a kérvényező a fentemlített engedélyt magának biztosítsa, köteles a gyárosok, kereskedők és iparosok tartózkodási helyén olyan igazolványt szerezni, amely kereskedelmi utazói minőségét igazolja. Ezen igazolvány, amelyet mindkét államban az e célra meghatározandó hatóság fog kiállítani, azon állam konzulja által láttamozandó, amelyben a kérvényező működni óhajt; ezen állam hatóságai a bemutatott igazolvány alapján ki fogják állítani az állami engedélyt az a) pont rendelkezései szerint.

c) Kereskedelmi utazók árumintáikat eladhatják a nélkül, hogy az előírt behozatali engedélyt meg kellene szerezniök.

d) Kereskedelmi értéknélküli minták vámmentek nélkül hozhatók be.

Megjelölt, lebélyegzett vagy megrongált minták, amelyek más célra nem használhatók, kereskedelmi értéknélküli tárgyaknak tekintendők.

e) Kereskedelmi értékkel bíró minták ideiglenesen behozhatók a törvényes vámok lefizeté-

(a) Manufacturers, merchants, and traders domiciled within the jurisdiction of one of the High Contracting Parties may operate as commercial travellers either personally or by means of agents or employees within the jurisdiction of the other High Contracting Party on obtaining from the latter, upon payment of a single fee, a license which shall be valid throughout its entire territorial jurisdiction.

In case either of the High Contracting Parties shall be engaged in war, it reserves to itself the right to prevent from operating within its jurisdiction under the provisions of this Article, or otherwise, enemy nationals or other aliens whose presence it may consider prejudicial to public order and national safety.

(b) In order to secure the license above mentioned the applicant must obtain from the country of domicile of the manufacturers, merchants and traders represented a certificate attesting his character as a commercial traveller. This certificate, which shall be issued by the authority to be designated in each country for the purpose, shall be visaed by the consul of the country in which the applicant proposes to operate, and the authorities of the latter shall, upon the presentation of such certificate, issue to the applicant the national license as provided in Section (a).

(c) A commercial traveller may sell his samples without obtaining a special license as an importer.

(d) Samples without commercial value shall be admitted to entry free of duty.

Samples marked, stamped or defaced in such manner that they cannot be put to other uses shall be considered as objects without commercial value.

(e) Samples having commercial value shall be provisionally admitted upon giving bond

sére való biztosíték nyújtása ellenében azon esetre, ha ismét ki nem vitetnének az országból hat (6) hónapi határidőn belül.

A minták azon részeire, amelyek nem kerültek ismét kivitelre, vám fizetendő.

f) A vámformaságok lehetőleg egyszerűsítendőek a végből, hogy a minták továbbítását ne késleltessék.

g) Házalók és más elárúsítók, akik egyenesen a fogyasztóknak adják el áruikat, még akkor sem tekintendőek kereskedelmi utazóknak, ha abban az államban, ahol működnek, nincs állandó üzleti székhelyük; azonban alávetendőek az üzleti tevékenységük után fizetendő illetékek azon nemének, amely rájuk vonatkozik.

h) Engedély nem követelhető:

1° olyan személyektől, akik a kereskedelem és szükségleteinek tanulmányozása szempontjából utaznak, még akkor sem, ha azok kereskedelmi összeköttetéseket kezdeményeznek, feltéve, hogy árukat nem adnak el;

2° olyan személyektől, akik helyi ügynökségek által működnek, amelyek fizetik az engedélyilletékeket vagy más üzletre vonatkozó jövedelmi adókat;

3° olyan utasoktól, akik kizárólag vevők.

i) Jelen cikk bármely rendelkezéseit érintő minden engedmény, amelyet a Szerződő Felek egyike a jövőben akár törvény vagy szerződés vagy egyezmény által biztosít, azonnal kiterjesztendő a másik Félre is.

XII. cikk.

a) Valahányszor a XI. cikk rendelkezései megengedik és az abban megállapított jogok sérelme nélkül történhetik, a Magas Szerződő Felek bármelyike életbeléptethet oly rendelkezéseket, melyek a XI. cikk alapján adott engedélyek megújítását vagy átruházását szabályozzák, vagy az engedélyekkel való bármily visszaélés megtorlására pénz-és egyéb büntetéseket állapítanak meg.

Ha ezen szabályzatok az engedélyek megújítását megengedik, a megújításért járó illeték nem lesz nagyobb, mint az, amely az eredeti engedélyért volt fizetendő.

Amennyiben ezen szabályzatok az engedély átruházását megengedik, úgy az, akire az engedély átruháztatik, új személyazonossági bizonyítványának megérkeztéig mint keres-

for the payment or lawful duties if they shall not have been withdrawn from the country within a period of six (6) months.

Duties shall be paid on such portion of the samples as shall not have been so withdrawn.

(f) All Customs formalities shall be simplified as much as possible with a view to avoid delay in the despatch of samples.

(g) Peddlers and other salesmen who vend directly to the consumer, even though they have not an established place of business in the country in which they operate, shall not be considered as commercial travellers, but shall be subject to the license fees levied on business of the kind which they carry on.

(h) No license shall be required of:

(1) Persons traveling only to study trade and its needs, even though they initiate commercial relations, provided they do not make sales of merchandise.

(2) Persons operating through local agencies which pay the license fee or other imposts to which their business is subject.

(3) Travellers who are exclusively buyers.

(i) Any concessions affecting any of the provisions of the present Article that may hereafter be granted by either High Contracting Party, either by law or by treaty or convention, shall immediately be extended to the other Party.

Article XII.

(a) Regulations governing the renewal and transfer of licenses issued under the provisions of Article XI, and the imposition of fines and other penalties for any misuse of licenses may be made by either of the High Contracting Parties whenever advisable within the terms of Article XI and without prejudice to the rights defined therein.

If such regulations permit the renewal of licenses, the fee for renewal will not be greater than that charged for the original license.

If such regulations permit the transfer of licenses, upon satisfactory proof that transferee or assignee is in every sense the true successor of the original licensee, and that he can furnish

kedelmi utazó működhetik, ha kellő biztosítékot tud nyújtani arra nézve, hogy minden tekintetben jogos utóda annak, aki az engedélyt eredetileg kapta volt s hogy ugyanolyan személyazonossági bizonyítványt fog felmutatni, mint az, aki az engedélyt eredetileg kapta volt. A minták vámzárolása azonban csak akkor oldható fel, ha az említett bizonyítvány megérkezett.

b) A kereskedelmi utazó személyazonossági bizonyítványának kiállítására nézve nem a kereskedelmi utazók saját, hanem azon cég állampolgársága mérvadó, melyet a kereskedelmi utazó képvisel.

A Magas Szerződő Felek megegyeznek abban, hogy vámtisztviselőiket vagy más illetékes hatóságukat felhatalmazzák, miszerint ily engedélyeket a személyazonossági bizonyítvány és a minták hitelesített jegyzékének bemutatása után mint azon központi hivatalok képviselői, melyek engedélyek kiállítására és szabályozására hivatvák, — kiállíthassanak. Nevezett tisztviselők az illető okmányokat azonnal azon központi hivatalhoz tartoznak áttenni, melynek az engedéllyel ellátott ezek után kellőképen bejelenti abbéli szándékát, hogy engedélyének megújítását vagy átruházását kérni fogja, amennyiben ezen cselekmények megengedhetők — vagy pedig az országból való távozásának esetén — vámzárlatának megszüntetését kéri. Szabályszerű értesítésnek e tekintetben azon idő fog tekintetni, amely a rendes postafordulással való levélváltásra szükséges, ehhez adva még öt köznapot, hivatalos elintézés céljából.

c) Magától értetődik, hogy az utazó csakis oly cikkek eladásával fog foglalkozni, melyek üzletághoz tartoznak. Eladhatja mintáit, amely esetben köteles az azokra eső vámot lefizetni, de nem adhat el más, magával hozott vagy neki küldött oly cikkeket, melyek nem világosan az általa képviselt üzletághoz tartoznak.

d) A kereskedelmi utazók által megfelelő mennyiségben magukkal hozott hirdetési anyag kereskedelmi értéknélküli mintáknak fog tekintetni. Oly tárgyak, amelyek értéke azáltal csökkent, hogy azok hirdetési célokra lettek felhasználva és amelyek ingyenes szétosztásra szánvák, amennyiben megfelelő mennyiségben hozatnak be, szintén értéknélküli mintáknak fognak tekintetni. Magától értetődik azonban, hogy ezen előírás az illető ország vámtörvényeinek lesz alávetve. Azok a minták, amelyeket kereskedelmi utazó magával visz, személyes

a certificate of identification similar to that furnished by the original licensee, he will be allowed to operate as a commercial traveller pending the arrival of the new certificate of identification, but the cancellation of the bond for the samples shall not be effected before the arrival of the said certificate.

(b) It is the citizenship of the firm that the commercial traveller represents, and not his own, that governs the issuance to him of a certificate of identification.

The High Contracting Parties agree to empower the local Customs officials or other competent authorities to issue the said licenses upon surrender of the certificate of identification and authenticated list of samples, acting as deputies of the central office constituted for the issuance and regulation of licenses. The said officials shall immediately transmit the appropriate documentation to the central office, to which the licensee shall thereafter give due notice of his intention to ask for the renewal or transfer of his license, if these acts be allowable, or cancellation of his bond, upon his departure from the country. Due notice in this connection will be regarded as the time required for the exchange of correspondence in the normal mail schedules, plus five business days for purposes of official verification and registration.

(c) It is understood that the traveller will not engage in the sale of other articles than those embraced by his line of business; he may sell his samples, thus incurring an obligation to pay the Customs duties thereupon, but he may not sell other articles brought with him or sent to him, which are not reasonably and clearly representative of the kind of business he purports to represent.

(d) Advertising matter brought by commercial travellers in appropriate quantities shall be treated as samples without commercial value. Objects having a depreciated commercial value because of adaptation for purposes of advertisement, and intended for gratuitous distribution, shall, when introduced in reasonable quantities, also be treated as samples without commercial value. It is understood, however, that this prescription shall be subject to the Customs laws of the respective countries. Samples accompanying the commercial traveller

podgyászának részeként fognak továbbíttatni az utána érkező minták közönséges teheráruval s zemben elsőbbségben fognak részesülni.

e) Ha az eredeti engedély hat hónapnál hosszabb időtartamra lett adva, vagy ha az engedély meg lett újítva, a mintákra vonatkozó vámzár megfelelően meghosszabbítandó. Magától értetődik azonban, hogy ezen szabály a két ország vámtörvényeivel összhangba hozandó.

XIII. cikk.

A Magas Szerződő Felek mindegyikének területén, a területiális vizeket beleértve, oly személyek és áruk számára, amelyek a másik Szerződő Fél területéről jönnek vagy azon mennek át, kivéve azon személyeket és árukat, amelyek részére az illető állam területére való lépés, illetve behozatal a törvény által tiltható — az átvitelnek a nemzetközi transit-forgalomnak legmegfelelőbb útvonalakon, vasúton, hajózható víziutakon és csatornákon, kivéve a Panama-csatornát, valamint oly víziutakat és csatornákat, melyek az Egyesült-Államok nemzetközi határait képezik, teljesen szabadnak kell lennie. Átutazó személyekre és átszállított árukra átutazási, illetve átszállítási illeték nem vetethető ki, azokra nézve szükségtelen késedelmek vagy korlátozások nem tarthatók fenn s ezen személyek és áruknak adók, kedvezmények stb. tekintetében a saját állampolgárokat megillető elbánásban kell részesülniök.

Atmenő szállítmányok az illető vámhivatalnál bejegyzendők, de azok vám- és hasonló illetékek fizetésétől mentesítendők.

Az átviteli illetékeknek mérsékelteknek kell lenniök, s tekintettel kell lenniök a forgalom követelményeire.

XIV. cikk.

A Magas Szerződő Felek megegyeznek arra nézve, hogy egymás konzuli tisztviselőit azon kikötőikbe, helyiségeikbe és városaikba befo-gadják, melyekre nézve ez jónak látszik és amelyek bármely más idegen ország konzuli képviselői számára nyitva vannak.

A Magas Szerződő Felek mindegyikének konzuli tisztviselői — hivatalos működésük megkezdése után — a másik Szerződő Fél területén kölcsönösen mindazon jogokat, kiváltságokat, szabadságokat és mentességeket élvezik, mint amelyeket a legnagyobb kedvez-

will be despatched as a portion of his personal baggage; and those arriving after him will be given precedence over ordinary freight.

(e) If the original license was issued for a period longer than six months, or if the license be renewed, the bond for the samples will be correspondingly extended. It is understood, however, that this prescription shall be subject to the Customs laws of the respective countries.

Article XIII.

There shall be complete freedom of transit through the territoires including territorial waters of each High Contracting Party on the routes most convenient for international transit, by rail, navigable waterway, and canal, other than the Panama Canal and waterways and canals which constitute international boundaries of the United States, to persons and goods coming from or going through the territories of the other High Contracting Party, except such persons as may be forbidden admission into its territories or goods of which the importation may be prohibited by law. Persons and goods in transit shall not be subjected to any transit duty, or to any unnecessary delays or restrictions, and shall be given national treatment as regards charges, facilities, and all other matters.

Goods in transit must be entered at the proper Customhouse, but they shall be exempt from all Customs or other similar duties.

All charges imposed on transport in transit shall be reasonable, having regard to the conditions of the traffic.

Article XIV.

Each of the High Contracting Parties agrees to receive from the other, consular officers in those of its ports, places and cities, where it may be convenient and which are open to consular representatives of any foreign country.

Consular officers of each of the High Contracting Parties shall, after entering upon their duties, enjoy reciprocally in the territories of the other all the rights, privileges, exemptions and immunities which are enjoyed by officers of the same grade of the most-favored-nation.

ményt élvező nemzetek ugyanazon rangfokozatú tisztviselői élveznek. Nevezett tisztviselőket, mint hivatalos közegeket, a központi vagy helyi hatóságok részéről, amelyekkel az őket befogadó államban hivatalosan érintkeznek, megkülönböztetett tisztelet illeti meg.

A Magas Szerződő Felek mindegyikének kormánya a másik fél azon konzuli tisztviselőinek, akik a kinevező államfő által aláírt s az ország nagy pecsétjével ellátott kinevezési okmányt mutatnak be, a szükségelt exequaturt díjmentesen tartozik megadni és oly alárendelt vagy helyettes konzuli tisztviselőt, aki valamely már befogadott felsőbb konzuli tisztviselő által, kormányának jóváhagyása mellett vagy annak a kormánynak bármely más illetékes tisztviselője által kellőképp kineveztetett, oly okmánnyal tartoznak ellátni, amely az illető állam törvényei értelmében szükséges ahhoz, hogy a kinevezett a konzuli teendőket elláthassa. Exequaturnak vagy a helyett alárendelt tisztviselő részére kiállított egyéb okmánynak előmutatása esetén az illető konzuli tisztviselőnek megengedendő, hogy hivatalos működését megkezdhesse és a jelen szerződésben biztosított jogokat, előjogokat és mentességeket élvezhesse.

XV. cikk.

Oly konzuli tisztviselők, kik annak az államnak polgárai, melytől megbízatásukat nyerték, nem tartóztathatók le, kivéve azon esetben, ha oly bűncselekmények elkövetésével vannak terhelve, amelyek az őket elfogadó államban vétségnél súlyosabb bűncselekménynek minősülnek s az azokat elkövető egyénnek megbüntetését vonják maguk után. Ezen tisztviselők katonai beszállásolástól, valamint bárminemű katonai, haditengerészeti, közigazgatási vagy rendőri jellegű szolgálattól mentesítendőek.

Bűnügyekben a vád vagy védelem konzuli tisztviselő tanukénti megjelenését kívánhatja. Az erre vonatkozó meghívás lehetőleg tekintettel legyen a konzuli méltóságra és a hivatali kötelességre s az illető konzuli tisztviselő a meghívásnak tegyen eleget.

Konzuli tisztviselők polgári ügyekben az őket befogadó állam bíróságainak vannak alávetve oly fenntartással, hogy amennyiben az illető tisztviselő az őt kinevező állam polgára és nyereségre irányuló magántevékenységet nem folytat, tanuvallomása, kényelmére való kellő tekintettel, lakásán vagy hivatalában veendő fel. Kívánatos azonban, hogy az illető tisztvi-

As official agents, such officers shall be entitled to the high consideration of all officials, national or local, with whom they have official intercourse in the State which receives them.

The Government of each of the High Contracting Parties shall furnish free of charge the necessary exequatur of such consular officers of the other as present a regular commission signed by the chief executive of the appointing State and under its great seal; and it shall issue to a subordinate or substitute consular officer duly appointed by an accepted superior consular officer with the approbation of his Government, or by any other competent officer of that Government, such documents as according to the laws of the respective countries shall be requisite for the exercise by the appointee of the consular function. On the exhibition of an exequatur, or other document issued in lieu thereof to such subordinate, such consular officer shall be permitted to enter upon his duties and to enjoy the rights, privileges and immunities granted by this Treaty.

Article XV.

Consular officers, nationals of the State by which they are appointed, shall be exempt from arrest except when charged with the commission of offenses locally designated as crimes other than misdemeanors and subjecting the individual guilty thereof to punishment. Such officers shall be exempt from military billeting, and from service of any military or naval, administrative or police character whatsoever. In criminal cases the attendance at the trial by a consular officer as a witness may be demanded by the prosecution or defense. The demand shall be made with all possible regard for the consular dignity and the duties of the office; and there shall be compliance on the part of the consular officer.

Consular officers shall be subject to the jurisdiction of the Courts in the State [which receives them in civil cases, subject to the proviso, however, that when the officer is a national of the State which appoints him and is engaged in no private occupation for gain, his testimony shall be taken orally or in writing at his residence or office and with due regard for his

selő önkéntesen tegyen vallomást a per tárgyalásán, valahányszor ez hivatalos működésének komolyabb megzavarása nélkül lehetséges.

convenience. The officer should, however, voluntarily give his testimony at the trial whenever it is possible to do so without serious interference with his official duties.

XVI. cikk.

Oly konzuli tisztviselők, valamint konzuli alkalmazottak, akik az őket kinevező államnak polgárai, — hacsak azon államban, melyben működnek, nyereségre irányuló foglalkozást nem folytatnak, — mentesek az összes nemzeti, állami, tartományi és városi adóktól, személyüket és vagyonukat illetőleg, kivéve azon adóktól amelyek azon államban, ahol működnek ingatlanok birtoklásáért vagy tulajdonáért vagy ily ingatlan jövedelméért fizetendők. A konzuli tisztviselők és alkalmazottak, amennyiben az őket kinevező államnak polgárai, illetményeik, valamint hivatalos ténykedéseikért járó díjak és illetékek után adót nem fizetnek.

Article XVI.

Consular officers, including employees in a consulate, nationals of the State by which are appointed other than those engaged in private occupations for gain within the State where they exercise their functions shall be exempt from all taxes, National, State, Provincial and Municipal, levied upon their persons or upon their property, except taxes levied on account of the possession or ownership of immovable property situated in, or income derived from property of any kind situated or belonging within the territories of the State within which they exercise their functions. All consular officers and employees, nationals of the State appointing them, shall be exempt from the payment of taxes on the salary, fees or wages received by them in compensation for their consular services.

A magas Szerződő Felek bármelyikének területén fekvő oly telkek és épületek, melyeknek a másik Magas Szerződő Fél törvényes vagy méltányosság szerinti tulajdonosa s amelyeket a tulajdonos kizárólagosan kormányzati célokra használ, mindennemű adó alól — legyen az nemzeti, állami, tartományi vagy városi — mentesek, azon illetékek kivételével, melyek oly szolgáltatokért vagy oly helyi, közérdekű javításokért hajttnak be, melyek az illető ingatlanoknak javára szolgálnak.

Lands and buildings situated in the territories of either High Contracting Party, of which the other High Contracting Party is the legal or equitable owner and which are used exclusively for governmental purposes by that owner, shall be exempt from taxation of every kind, National, State, Provincial and Municipal, other than assessments levied for services or local public improvements by which the premises are benefited.

XVII. cikk.

Konzuli tisztviselők hivatalaiknak külső kapuja fölé helyezhetik el az őket kinevező állam címerét megfelelő felírással, mely a hivatal hivatalos megnevezését juttatja kifejezésre. Ezen tisztviselők hivatalaikon — azokat is beleértve, melyek a két ország fővárosaiban vannak — országuknak zászlaját kitűzhetik. Szintúgy minden csónakra vagy hajóra is, melyet konzuli működésük gyakorlása közben használnak, kitűzhetik a zászlót.

A konzuli hivatalok és levéltárak mindenkor sérthetetlenek. Azokba semmi körülmények közt sem szabad behatolni a befogadó állam semmiféle hatóságának. Nem szabad a hatóságoknak.

Article XVII.

Consular officers may place over the outer door of their respective offices the arms of their State with an appropriate inscription designating the official office. Such officers may also hoist the flag of their country on their offices including those situated in the capitals of the two countries. They may likewise hoist such flag over any boat or vessel employed in the exercise of the consular function.

The consular offices and archives shall at all times be inviolable. They shall under no circumstances be subjected to invasion by any authorities of any character within the

semmiféle ürügy alatt sem valamely konzuli hivatal iratait vagy abban letétbe helyezett dolgokat megvizsgálni vagy lefoglalni. Konzuli hivataloknak nem szabad menedékiül szolgálniok. Konzuli tisztviselőtől nem kívánható, hogy hivatalos iratokat bíróságnál mutasson be, vagy tanuvallomást tegyen azok tartalmát illetőleg.

Valamely konzuli tisztviselő halála, hivatalra való képtelensége vagy távolléte esetében alantas konzuli tisztviselő hiányában oly titkárok vagy irodavezetők, kiknek hivatalos jellege azon állam kormányának, melyben a konzulátus működik, előzetesen be volt jelentve, az elhalt, hivatalra képtelenné vált vagy távol lévő konzuli tisztviselőnek konzuli teendőit ideiglenesen elláthatják s e működésük alatt mindazon jogokat és mentességeket élvezik, melyek az illető tisztviselőt megillették.

XVIII. cikk.

Konzuli tisztviselők, kik az őket kinevező államnak állampolgárai, hivatali területükön honfitársaikat jogaikban, melyed szerződészerűleg vagy más alapon megillették, megvédendők a nemzeti, állami, tartományi vagy városi hatóságokhoz fordulhatnak. Ezen jogok megsértése miatt panasz teendő. Ha az illetékes hatóság elmulasztaná az orvoslás vagy védelem nyújtását, ez annak szükségét igazolná, hogy diplomáciai úton történjék közbenjárás és diplomáciai képviselő távollétében, a főkonzul vagy a fővárosban székelő konzuli tisztviselő egyenesen az ország kormányához fordulhat.

XIX. cikk.

Konzuli tisztviselők saját hazájuk törvényeinek alapján bármely a hivatali területen belül fekvő alkalmas helyen a hazájuk hajóin időzőket vagy bármely honfitársukat vagy oly személyt, aki a konzuli tisztviselő hazájának területén bír állandó lakással, kihallgathatnak. Ezen tisztviselők írásba foglalhatják, tanúsíthatják és hitelesíthetik saját honfitársaik egyoldalú ügyleteit, okiratait és végrendeleteit, továbbá oly szerződéseket, melyekben az egyik fél honfitársuk. Felvehetnek, tanúsíthatnak, bizonyíthatnak és hitelesíthetnek bármely írásba foglalt okiratot, amely a konzuli tisztviselőt

country where such offices are located. Nor shall the authorities under any pretext make any examination or seizure of papers or other property deposited within a consular office. Consular offices shall not be used as places of asylum. No consular officer shall be required to produce official archives in Court or testify as to their contents.

Upon the death, incapacity, or absence of a consular officer having no subordinate consular officer at his post, secretaries or chancellors, whose official character may have previously been made known to the Government of the State where the consular function was exercised, may temporarily exercise the consular function of the deceased or incapacitated or absent consular officer; and while so acting shall enjoy all the rights, prerogatives and immunities granted to the incumbent.

Article XVIII.

Consular officers, nationals of the State by which they are appointed, may, within their respective consular districts, address the authorities, National, State, Provincial or Municipal, for the purpose of protecting their countrymen in the enjoyment of their rights accruing by treaty or otherwise. Complaint may be made for the infraction of those rights. Failure upon the part of the proper authorities to grant redress or to accord protection may justify interposition through the diplomatic channel, and in the absence of a diplomatic representative, a consul general or the consular officer stationed at the capital may apply directly to the Government of the country.

Article XIX.

Consular officers may, in pursuance of the laws of their own country, take, at any appropriate place within their respective districts, the depositions of any occupants of vessels of their own country, or of any national of, or of any person having permanent residence within the territories of, their own country. Such officers may draw up, attest, certify and authenticate unilateral acts, deeds, and testamentary dispositions of their countrymen and also contracts to which a countryman is a party. They may draw up, attest, certify and authenticate written instruments of any kind

kinevező ország területén fekvő ingatlan tulajdonának átruházását vagy megterhelését foglalja magában, vagy testesíti meg, valamint egyoldalú ügyleteket, okiratokat, végrendeleteket és szerződéseket, amelyek a konzuli tisztviselőket kinevező ország területén fekvő ingatlanra vagy ugyanezen ország területén fekvő ingatlanra vagy ugyanezen ország területén lebonyolítandó ügyletre vonatkoznak, ideszámítva azon egyoldalú ügyleteket, okmányokat, végrendeleteket és szerződéseket is, melyek kizárólag azon államnak polgáraitól származnak, melyben a nevezett tisztviselők működnek. Ily módon kiállított bizonyítékok és okiratok, valamint azok másolatai és fordításai a konzuli tisztviselő hivatalos pecsétjével ellátva, a Szerződő Felek területén az esethez képest mint eredeti okmányok vagy hitelesített másolatok bizonyító erővel bírnak s azoknak oly jogerejük és joghatályuk van, mintha az illető konzuli tisztviselőt kinevező országban közjegyző vagy más kellőképp felhatalmazott közhivatalnok előtt jöttek volna létre, illetve lettek volna kiállítva, feltéve, hogy ezen okiratok azon állam törvényeinek és rendeleteinek megfelelően szerkesztettek és állították ki, amelyben felhasználtatnak.

XX. cikk.

Ha a Magas Szerződő Felek egyikének állampolgára a másiknak területén elhal anélkül, hogy elhalálozásának helyén örökösei vagy általa kinevezett végrendeleti végrehajtó ismeretes lenne, az elhalálozásról az illetékes helyi hatóságok azonnal értesíteni tartoznak azon állam legközelebbi konzuli tisztviselőjét, amelynek állampolgára volt az elhalt, hogy az érdekeltek megfelelően értesíthetők legyenek.

Ha a Magas Szerződő Felek egyikének állampolgára a másik területén végintézkedés vagy végrendelet nélkül hal meg, azon konzuli tisztviselő, akinek hivatali területén az elhunyt elhalálozása idején lakott, amennyiben az ország törvényei ezt megengedik, és addig, amíg hagyatéki gondnok neveztetik ki és a gondnoki kirendelő határozat megerősítetik, feljogosítottanak fog tekintetni arra, hogy az elhunyt honfitársa után maradt vagyont gondjaiba vegye megőrzés és megóvás végett. Ily konzuli tisztviselőnek jogában áll a hagyatéki gondnokot ellenőrző bírói vagy más hatóság belátása szerint magát gondnoknak kinevez-

purporting to express or embody the conveyance or encumbrance of property of any kind within the territory of the State by which such officers are appointed, and unilateral acts, deeds, testamentary dispositions and contracts relating to property situated, or business to be transacted within, the territories of the State by which they are appointed, embracing unilateral acts, deeds, testamentary dispositions or agreements executed solely by nationals of the State within which such officers exercise their functions.

Instruments and documents thus executed and copies and translations thereof, when duly authenticated under his official seal by the consular officer shall be received as evidence in the territories of the Contracting Parties as original documents or authenticated copies, as the case may be, and shall have the same force and effect as if drawn by and executed before a notary or other public officer duly authorized in the country by which the consular officer was appointed; provided, always that such documents shall have been drawn and executed in conformity to the laws and regulations of the country where they are designed to take effect.

Article XX.

In case of the death of a national of either High Contracting Party in the territory of the other without having in the territory of his decease any known heirs or testamentary executors by him appointed, the competent local authorities shall at once inform the nearest consular officer of the State of which the deceased was a national of the fact of his death, in order that necessary information may be forwarded to the parties interested.

In case of the death of a national of either of the High Contracting Parties without will or testament, in the territory of the other High Contracting Party, the consular officer of the State of which the deceased was a national and within whose district the deceased made his home at the time of death, shall, so far as the laws of the country permit and pending the appointment of an administrator and until letters of administration have been granted, be deemed qualified to take charge of the property left by the decedent for the preservation and protection of the same. Such consular officer shall have the right to be appointed as admi-

tetni, amennyiben helyi törvények ezt megengedik.

Ha valamely konzuli tisztviselő valamely elhalt honfitársa hagyatékának gondnokságát elvállalja, ilyen minőségben a kinevező bírói vagy más hatóság fenhatóságának ugyanolyan mértékben alá van rendelve, mint azon országnak bármely állampolgára, melyben a kinevezés történik.

XXI cikk.

A Magas Szerződő Felek bármelyikének konzuli tisztviselője azon honfitársai érdekében, akik nem laknak azon államban, ahol a konzul működik, a tárgyalás alatt álló hagyatékokból vagy az úgynevezett munkásbiztosítási törvények más hasonló rendelkezések alapján kiutalt részleteket átveheti azzal a feltétellel, hogy az összes ily módon átvett összegeket saját állama illetékes hatóságai útján az igény jogosultak kezéhez juttatja, továbbá, hogy azon hatóságoknak vagy hivataloknak, melyek a kiutalást az ő útján végzik, a kiszolgáltatás tényleges megtörténtéről megfelelő bizonyítékokat szolgáltat.

XXII. cikk.

A Magas Szerződő Felek megállapodnak abban, hogy kölcsönösen megengedik, hogy a másik Szerződő Fél konzuli hivatalainak hivatalos használatára rendelt bútort, felszerelés és készlet teljes vámentesen és minden vizsgálattól mentesen legyen behozható és a vámentesen behozatal előjogát a másik Szerződő Fél állampolgárságával bíró konzuli tisztviselők, azok családjai, valamint kíséretei podgyászára és személyes használatra szolgáló ingóságaira is — akár vele együtt érkeztek meg azok állomására, akár pedig hivatalos működésének valamely későbbi időpontjában — kiterjesztik, annak kikötése mellett azonban, hogy semmiféle oly tárgy, melynek behozatala a Magas Szerződő Felek valamelyikének törvényei szerint tiltva van, ne legyen behozható.

Magától értetődik azonban, hogy ezen előjog nem illeti azon konzuli tisztviselőket, akik abban az országban, ahová kinevezettek, valamely nyereszkedésre irányuló magánfoglalkozást űznek. Kivételt képeznek ez alól a hivatali felszerelések.

nistrator within the discretion of a tribunal or other agency controlling the administration of estates provided the laws of the place where the estate is administered so permit.

Whenever a consular officer accepts the office of administrator of the estate of a deceased countryman, he subjects himself as such to the jurisdiction of the tribunal or other agency making the appointment for all necessary purposes to the same extent as a national of the country where he was appointed.

Article XXI.

A consular officer of either High Contracting Party may in behalf of his non-resident countrymen receipt for their distributive shares derived from estates in process of probate or accruing under the provisions of so-called Workmen's Compensation Laws or other like statutes, provided he remit any funds so received through the appropriate agencies of his Government to the proper distributees, and provided further that he furnish to the authority or agency making distribution through him reasonable evidence of such remission.

Article XXII.

Each of the High Contracting Parties agrees to permit the entry free of all duty and without examination of any kind, of all furniture, equipment and supplies intended for official use in the consular offices of the other, and to extend to such consular officers of the other and their families and suites as are its nationals, the privilege of entry free of duty of their baggage and all other personal property, whether accompanying the officer to his post or imported at any time during his incumbency thereof; provided, nevertheless, that no article, the importation of which is prohibited by the law of either of the High Contracting Parties may be brought into its territories.

It is understood, however, that this privilege shall not be extended to consular officers who are engaged in any private occupation for gain in the countries to which they are accredited, save with respect to governmental supplies.

XXIII. cikk.

A fenti vagy ezutáni megállapodások tárgyát képező korlátozások vagy kivételek fentartásával a Magas Szerződő Felek országai alatt, melyekre ezen szerződés rendelkezései vonatkoznak, mindazon föld- és vízfelületek, valamint légi terek értendők, melyek felett a Szerződő Felek fenségjogot igényelnek és gyakorolnak, a Panama-csatorna kerületének kivételével.

XXIV. cikk.

Jelen szerződésben semmi sem értelmezendő olyképp, hogy azáltal bármiképp is korlátoztassanak vagy csorbítottassanak azon jogok, előjogok és előnyök, melyeket az 1921 augusztus 29-én Magyarország és az Egyesült-Államok közt a barátsági viszony helyreállítása céljából kötött szerződés¹ egyrészről Magyarországnak vagy polgárainak másrészt az Egyesült-Államoknak vagy polgárainak nyújt.

XXV. cikk.

Jelen szerződés a megerősítő okiratok kicserélése utáni 30. napon lép életbe és tíz évig marad érvényben.

Ha egy évvel a jelzett tízéves időtartam lejáratára előtt a Magas Szerződő Felek egyike sem közölte azt a szándékát, hogy a szerződés valamely cikkének intézkedései módosítás vagy kihagyás útján változtatni, vagy pedig a szerződést a mondott időtartam elmúltával megszüntetni kívánja, úgy a szerződés az említett időtartam elmúltá után és egy évig azon időpont után, amelyben a Magas Szerződő Felek bármelyike értesítette a másikat abbeli szándékáról, hogy a szerződés megváltoztatassék vagy hatálytalaníttassék, teljes erőben és hatályban marad.

XXVI. cikk.

Jelen szerződés meg fog erősíttetni és a megerősítő okiratok Budapesten mielőbb ki fognak cseréltetni.

Aminek bizonyosságul a Szerződő Felek meghatalmszottai a szerződést aláírták és pecsétjükkel látták el.

Article XXIII.

Subject to any limitation or exception hereinabove set forth, or hereafter to be agreed upon, the territories of the High Contracting Parties to which the provisions of this Treaty extend shall be understood to comprise all areas of land, water, and air over which the Parties claim and exercise dominion as sovereign thereof, except the Panama Canal Zone.

Article XXIV.

Nothing in the present Treaty shall be construed to limit or restrict in any way the rights, privileges and advantages accorded to the United States or its nationals or to Hungary or its nationals by the Treaty¹ between the United States and Hungary establishing friendly relations, concluded August 29, 1921.

Article XXV.

The present Treaty shall become effective on the thirtieth day following the exchange of ratifications, and shall remain in force for a term of ten years.

If within one year before the expiration of the aforesaid period of ten years neither High Contracting Party notifies to the other an intention of modifying, by change or omission, any of the provisions of any of the Articles in this Treaty or of terminating it upon the expiration of the aforesaid period, the Treaty shall remain in full force and effect after the aforesaid period and until one year from such a time as either of the High Contracting Parties shall have notified to the other an intention of modifying or terminating the Treaty.

Article XXVI.

The Present Treaty shall be ratified, and the ratifications thereof shall be exchanged at Budapest as soon as possible.

In witness whereof the respective Plenipotentiaries have signed the same and have affixed their seals hereto.

¹ Vol. XLVIII, page 191, de ce recueil.

¹ Vol. XLVIII, page 191, of this Series.

Két példányban kiállítva, magyar és angol nyelven, Washingtonban, 1925. évi június hó 24. napján.

Done in duplicate in the Hungarian and English languages, at Washington, this twenty-fourth day of June, One thousand nine hundred and twenty-five.

(Seal) Frank B. KELLOGG *m. p.*
(*P. H.*) László SZÉCHÉNYI *s. k.*

László SZÉCHÉNYI *s. k.* (*P. H.*).
Frank B. KELLOGG *m. p.* (*Seal*).

EXCHANGE OF NOTES.

No. 505

LEGATION OF THE
UNITED STATES OF AMERICA

BUDAPEST, September 4, 1926.

EXCELLENCY,

As you are aware, at the time of the signature at Washington on June 24, 1925, of the Treaty of Friendship, Commerce and Consular Rights between the United States of America and the Kingdom of Hungary, an Exchange of Notes was made between the Secretary of State of the United States and the Envoy Extraordinary and Minister Plenipotentiary of Hungary at Washington, in which the understanding was stated and accepted that the ratification of the said Treaty would be subject to reservations and understandings to be set forth in an exchange of notes between the Contracting Parties in connection with the exchange of ratifications of the said Treaty so as to make it plain that this condition is understood and accepted by each of them, and that these reservations and understandings shall be in substance of the effect that there be added to Article I of the Treaty a statement that nothing contained therein shall be construed to affect existing statutes of either country in relation to the immigration of aliens or the right of either country to enact such statutes, and also that the sixth paragraph of Article VII of the said Treaty shall remain in force for twelve months from the day on which the Treaty becomes effective, and, if not then terminated on ninety days previous notice shall remain in force until either of the High Contracting Parties shall enact legislation inconsistent therewith, when the same shall automatically lapse at the end of sixty days from such enactment, and on such lapse each High Contracting Party shall enjoy all the rights which it would have possessed had such paragraph not been embraced in the Treaty.

Since that date the Senate in fact, when giving its advice and consent to the ratification of this Treaty, did so with the reservations above set forth.

I am, therefore, instructed by my Government in proceeding to the exchange of ratifications of the Treaty aforesaid, to state to Your Excellency that the exchange is made on the condition, understood and accepted by each of the High Contracting Parties, that its ratification of the said Treaty is subject to the reservations and understandings above recited and set forth in an Exchange of Notes of June 24, 1925, by the Secretary of State of the United States and the Envoy Extraordinary and Minister Plenipotentiary of Hungary at Washington.

You may regard this note as sufficient acceptance by the Government of the United States of these reservations and understandings, and on acknowledgment of this Note on the occasion of the exchange of ratifications, accepting, by direction and on behalf of the Government of Hungary, the said reservations and understandings will be considered by the Government of the United States as completing the required Exchange of Notes and the acceptance by both Governments of the reservations and understandings.

I avail myself, Mr. Minister, of this occasion to renew to Your Excellency the assurances of my high consideration.

Theodore BRENTANO *m. p.*

His Excellency
Dr. Louis Walkó,
Acting Royal Hungarian Minister
for Foreign Affairs,
Budapest.

TEXTE HONGROIS.—HUNGARIAN TEXT.

¹ TRADUCTION. — TRANSLATION.

Nº 71. 515/5-1926.

No. 71.515/5-1926.

BUDAPEST, 1926, évi szeptember 4.

BUDAPEST, September 4, 1926.

KÖVET UR!

SIR,

A Kormányzó Ur O Főméltóságának folyó évi augusztus hó 28-ik napján kelt magas felhatalmazása alapján van szerencsém értesíteni Nagyméltóságodat, hogy a m. kir. kormány az Amerikai Egyesült Államokkal 1925. évi június hó 24-én Washingtonban kötött barátsági, kereskedelmi és konzuli szerződés 1. cikkére, valamint VII. cikkének hatodik bekezdésére vonatkozólag folyó évi szeptember hó 4-ik napján hozzám intézett nagybecsű jegyzékében foglalt fenntartásokat és értelmezéseket a maga részéről elfogadja.

In accordance with the authorisation given by H. H. the Regent under date of August 28 of this year, I have the honour to inform you that the Royal Hungarian Government accepts the reservations and understandings set forth in your Note of September 4, with regard to Article I and paragraph VI of Article VII of the Treaty of Friendship, Commerce and Consular Rights concluded with the United States of America at Washington on June 24, 1925.

Fogadja Nagyméltóságod mély tiszteletem kifejezését.

I am, etc.

WALKÓ s. k.

(Signed) WALKÓ.

Nagyméltóságú

Brentano Tivadar urnak.

az Amerikai Egyesült Államok rk.

követének és megh. miniszterének,

Budapest.

His Excellency

Mr. Theodore Brentano,

Envoy Extraordinary and Minister

Plenipotentiary of the United States,

Budapest.

¹ Traduit par le Secrétariat de la Société des Nations.

¹ Translated by the Secretariat of the League of Nations.

¹ TRADUCTION. — TRANSLATION.N^o 1369. — TRAITÉ D'AMITIÉ, DE COMMERCE ET CONSULAIRE
ENTRE LES ÉTATS-UNIS D'AMÉRIQUE ET LA HONGRIE. SIGNÉ
A WASHINGTON, LE 24 JUIN 1925.

LE ROYAUME DE HONGRIE et LES ÉTATS-UNIS D'AMÉRIQUE, désireux de resserrer les liens pacifiques qui les unissent heureusement, par des accords destinés à développer les rapports amicaux entre leurs territoires respectifs, grâce à des dispositions répondant aux aspirations intellectuelles, culturelles, économiques et commerciales de leurs peuples respectifs, ont décidé de conclure un traité d'amitié, de commerce et consulaire, et ont nommé à cet effet pour leurs plénipotentiaires :

LE GOUVERNEUR DE LA HONGRIE :

Le comte Lószlá SZÉCHÉNYI, Envoyé extraordinaire et ministre plénipotentiaire de Hongrie auprès des États-Unis d'Amérique ; et

LE PRÉSIDENT DES ÉTATS-UNIS D'AMÉRIQUE :

Frank B. KELLOG, Secrétaire d'Etat des États-Unis d'Amérique ;

Lesquels, après s'être communiqués leurs pleins pouvoirs respectifs, trouvés en bonne et due forme, sont convenus des dispositions suivantes :

Article premier.

Les ressortissants de chacune des Hautes Parties contractantes pourront pénétrer, voyager et résider dans les territoires de l'autre Partie ; ils jouiront de la liberté de conscience et de la liberté de culte ; ils pourront, sans entrave, se consacrer à toute activité d'ordre scientifique, religieux, philanthropique, industriel et commercial ; ils pourront exercer toutes les formes d'activité commerciale qui ne sont pas interdites par la loi locale ; ils pourront posséder, construire, louer à bail, et occuper des immeubles appropriés et louer à bail des terrains pour y construire des maisons d'habitation, y exercer une activité scientifique, religieuse, philanthropique, industrielle ou commerciale ou pour ensevelir les morts ; ils pourront employer des agents de leur choix, et, d'une manière générale, faire tout ce qui est nécessaire ou tout ce qui se rapporte à l'exercice de l'un quelconque des privilèges ci-dessus mentionnés, dans les mêmes conditions que les ressortissants de l'Etat dans lequel ils résident, ou que les ressortissants d'un pays auquel ledit Etat pourra ultérieurement conférer le privilège de la nation la plus favorisée, à la condition de se soumettre à toutes les lois et règlements locaux dûment établis.

Les ressortissants de chacune des Hautes Parties contractantes ne pourront être assujettis sur les territoires de l'autre Partie au paiement d'impôts ou taxes intérieurs, autres ou plus élevés que ceux qui sont exigés des ressortissants de l'autre Partie et acquittés par lesdits ressortissants.

Les ressortissants de chacune des Hautes Parties contractantes auront le droit, en se conformant aux lois locales, d'ester en justice, à tous les degrés de juridiction établis par la loi, soit pour intenter une action soit pour défendre leurs droits par devant les tribunaux de l'autre Partie.

¹ Traduit par le Secrétariat de la Société des Nations.

¹ Translated by the Secretariat of the League of Nations.

Les ressortissants de chacune des Hautes Parties contractantes jouiront, sur les territoires de l'autre Partie, en se soumettant aux conditions imposées aux ressortissants de cette Partie, de la protection et de la sécurité les plus constantes pour leur personne et leurs biens, et jouiront à cet égard du degré de protection requis par le droit international. Ils ne pourront être privés de leurs biens qu'en vertu d'une procédure légale et régulière et contre paiement d'une indemnité équitable.

Article II.

En ce qui concerne la forme de protection stipulée par les lois nationales, d'Etats ou de Provinces, établissant la responsabilité civile en cas de blessures ou de mort et accordant aux parents, héritiers ou personnes à la charge de la partie lésée le droit d'intenter une action ou d'obtenir une indemnité pécuniaire, lesdits parents, héritiers ou personnes à la charge de la partie lésée — lorsque celle-ci est un ressortissant de l'une ou de l'autre des Hautes Parties contractantes et que le dommage a été subi sur l'un quelconque des territoires de l'autre Partie — jouiront, dans les mêmes conditions et sans qu'il soit tenu compte de leur qualité d'étranger ou du fait qu'ils résident en dehors du territoire où le dommage a été subi, des mêmes droits et privilèges qui sont ou pourront être accordés aux nationaux de ladite Partie.

Article III.

Les habitations, entrepôts, fabriques, magasins, boutiques ou autres locaux commerciaux, ainsi que toutes leurs dépendances, appartenant aux ressortissants de chacune des Hautes Parties Contractantes, situés sur les territoires de l'autre Partie et utilisés à l'une quelconque des fins énumérées à l'article I, seront respectés. Il sera interdit de procéder à une visite domiciliaire ou à une perquisition dans l'un quelconque de ces immeubles et dépendances ou d'y examiner ou inspecter des livres, documents ou pièces de comptabilité, sauf dans les conditions prévues par les lois, ordonnances et règlements applicables aux nationaux, et dans les formes prescrites par lesdits lois, ordonnances et règlements.

Article IV.

Dans le cas où, à la mort de toute personne possédant, sur les territoires de l'une des Hautes Parties contractantes, des biens-fonds ou d'autres propriétés immobilières ou des intérêts dans ces biens-fonds ou propriétés immobilières, ces propriétés ou ces intérêts, en vertu des lois du pays ou d'une disposition testamentaire, seraient transférés ou passeraient à un ressortissant de l'autre Partie contractante, qu'il s'agisse d'un résident ou d'un non résident, si ledit ressortissant n'est pas frappé d'incapacité aux termes des lois du pays dans lequel se trouvent lesdites propriétés ou lesdits intérêts, il lui sera accordé un délai de trois ans pour vendre ledit bien ou lesdits intérêts, ce délai pouvant être prolongé raisonnablement si les circonstances rendent cette mesure nécessaire ; l'intéressé pourra retirer librement et sans entrave le produit de la vente ; il ne sera assujéti à aucun droit de succession ou de liquidation ni à aucune redevance d'ordre administratif autres que ceux auxquels seraient assujettis, en pareil cas, les ressortissants du pays d'où le produit de la vente peut être retiré.

Les ressortissants de chacune des Hautes Parties contractantes jouiront pleinement du droit de disposer de leurs biens mobiliers, quels qu'ils soient, sur les territoires de l'autre Partie, par testament, donation ou de toute autre manière ; leurs héritiers, légataires ou donataires, quelle que soit leur nationalité, qu'ils soient résidents ou non résidents, seront saisis de plein droit de ces biens mobiliers et pourront en prendre possession, soit en personne, soit par des mandataires agissant en leur nom, et conserver ces biens ou en disposer à leur gré, à condition d'acquitter les seuls droits ou taxes auxquels seront soumis, en pareil cas, les ressortissants de la Haute Partie contractante sur les territoires de laquelle se trouvent ces biens et à laquelle lesdits biens ressortissent.

Article V.

Les ressortissants de chacune des Hautes Parties contractantes, dans l'exercice du droit de pratiquer librement leur culte sur les territoires de l'autre Partie contractante, ainsi qu'il est prévu ci-dessus, pourront sans entrave ou vexation d'aucune sorte en raison de leurs croyances religieuses ou pour tout autre motif, tenir des services religieux dans leur propre maison ou dans tout immeuble approprié qu'ils peuvent avoir le droit de bâtir, ou d'entretenir sur des emplacements convenables, à la condition que ni leur enseignement ni leurs pratiques ne soient contraires à l'ordre public et à la morale publique. Ils seront également autorisés à enterrer leurs morts conformément à leurs coutumes religieuses dans des lieux convenables et appropriés, établis et entretenus à cet effet, en se conformant aux lois et règlements équitables du lieu de l'inhumation, en matière d'hygiène et de sépulture.

Article VI.

En cas de guerre entre l'une ou l'autre des Hautes Parties contractantes et un troisième Etat, ladite Partie pourra soumettre au service militaire obligatoire les ressortissants de l'autre Partie qui sont domiciliés sur ses territoires et qui ont expressément déclaré, conformément à sa législation, leur intention d'adopter sa nationalité par voie de naturalisation, à moins que ces ressortissants ne quittent les territoires de ladite Partie belligérante dans un délai de soixante jours à dater de la déclaration de guerre.

Article VII.

Il y aura liberté de commerce et de navigation entre les territoires des Hautes Parties contractantes. Les ressortissants de chacune des Hautes Parties contractantes auront, dans les mêmes conditions que ceux de la nation la plus favorisée, libre accès, avec leurs navires et leurs cargaisons, dans tous les lieux, ports et eaux quelconques, qui sont compris dans les limites territoriales de l'autre Partie et sont ou pourront être ouverts à la navigation et au commerce étrangers. Aucune disposition du présent traité ne pourra être interprétée comme limitant le droit de l'une ou l'autre des Hautes Parties contractantes d'édicter, dans les termes qu'elle jugera utiles, des interdictions ou des restrictions d'ordre sanitaire visant la protection de la vie de l'homme, des animaux et des plantes, ou d'établir des règlements en vue d'assurer l'application de lois de police ou de lois fiscales.

Chacune des Hautes Parties contractantes s'engage, d'une manière absolue, à ne pas soumettre l'importation d'une marchandise quelconque — produit naturel, fabriqué ou manufacturé — en provenance des territoires de l'autre Partie, à des mesures de prohibitions, à des conditions autres ou à des droits autres ou plus élevés que ceux auxquels est soumise l'importation de toute marchandise similaire — produit naturel, fabriqué ou manufacturé — provenant de tout autre pays étranger.

Chacune des Hautes Parties contractantes s'engage également, d'une manière absolue, à ne pas soumettre les marchandises exportées à destination des territoires de l'autre Partie contractante, à des taxes autres ou plus élevées, ou à d'autres restrictions ou interdictions que celles auxquelles sont soumises les marchandises exportées à destination de tout autre pays étranger.

Tout avantage, quel qu'il soit, que l'une des Hautes Parties contractantes pourra accorder à un article quelconque — produit naturel, fabriqué ou manufacturé — de tout autre pays étranger, s'appliquera simultanément et d'une manière absolue, sans que la demande en soit formulée et sans compensation, au même article — produit naturel, fabriqué ou manufacturé — de l'autre Partie contractante.

En ce qui concerne le montant et le recouvrement des droits sur les importations et exportations de toutes sortes, chacune des deux Hautes Parties contractantes s'engage à accorder aux ressortissants, navires et marchandises de l'autre Partie, le bénéfice de tout avantage, privilège ou immunité qu'elle aura accordé aux ressortissants, navires et marchandises d'un troisième Etat, que cet Etat ait bénéficié de ce traitement de faveur à titre gratuit ou à titre de réciprocité ou de compensation. Tout avantage, privilège ou immunité de cette nature qui sera ultérieurement accordé aux ressortissants, navires ou marchandises d'un troisième Etat, sera simultanément et d'une manière absolue,

sans que la demande en soit formulée et sans compensation, étendu à l'autre Haute Parties contractante pour son propre avantage et celui de ses ressortissants et de ses navires.

Tous les articles qui sont ou pourront être légalement importés de pays étrangers dans les ports des Etats-Unis, sur des navires des Etats-Unis, pourront également être importés dans ces ports sur des navires hongrois, sans être passibles de droits ou taxes autres ou plus élevés, quelle qu'en soit la nature, que si ces articles étaient importés sur des navires des Etats-Unis ; et, réciproquement, tous les articles qui sont ou peuvent être légalement importés de pays étrangers dans les ports hongrois sur des navires hongrois, pourront également être importés dans lesdits ports sur des navires des Etats-Unis sans être passibles de droits ou taxes autres ou plus élevés, quelle qu'en soit la nature, que si ces articles étaient importés de pays étrangers sur des navires hongrois.

Les dispositions du présent article ne s'appliqueront ni au régime accordé par les Etats-Unis au commerce de Cuba en vertu des dispositions de la Convention commerciale conclue entre les Etats-Unis et Cuba le 11 décembre 1902 ou de toute autre convention commerciale qui pourra ultérieurement être conclue par les Etats-Unis avec Cuba, ni au commerce des Etats-Unis avec l'une quelconque de leurs dépendances et avec la zone du Canal de Panama, en vertu de lois existantes ou futures.

Article VIII.

Les ressortissants et les marchandises de chacune des Hautes Parties contractantes jouiront, à l'intérieur des territoires de l'autre Partie, du même traitement que les ressortissants et les marchandises dudit pays en matière d'impôts intérieurs, de droits de transit, de taxes afférentes aux entrepôts et autres facilités, ainsi qu'en ce qui concerne le montant des drawbacks et des primes.

Article IX.

Les sociétés anonymes et autres sociétés et associations (qu'elles recherchent ou non la réalisation de bénéfices pécuniaires), qui ont été ou pourront être ultérieurement fondées conformément aux lois nationales, des Etats, ou des Provinces, de l'une ou de l'autre des Hautes Parties contractantes et aux termes desdites lois, et qui entretiennent un établissement central sur les territoires de ladite Partie, verront leur statut juridique reconnu par l'autre Partie contractante, à condition toutefois qu'elles ne poursuivent pas sur les territoires de cette dernière des fins contraires à ses lois. Elles auront libre accès aux cours et tribunaux judiciaires et d'équité, en se conformant aux lois réglementant la matière, aussi bien pour y revendiquer que pour y défendre des droits à tous les degrés de juridiction établis par la loi.

Le droit pour ces sociétés et associations de l'une des Parties contractantes ainsi reconnues par l'autre Partie, de s'établir sur les territoires de cette autre Partie, d'y installer des succursales et d'y exercer leur activité, sera subordonné à l'assentiment de ladite Partie et uniquement régi par cet assentiment tel qu'il est exprimé dans ses lois nationales, et dans les lois de ses Etats ou de ses provinces.

Article X.

Les ressortissants de chacune des Hautes Parties contractantes jouiront, sur les territoires de l'autre Partie, à titre de réciprocité et en se conformant aux conditions qui y sont en vigueur, des droits et privilèges qui ont été ou pourront être ultérieurement accordés aux ressortissants de tout autre Etat en matière de constitution de sociétés anonymes ou autres sociétés et associations (qu'elles recherchent ou non la réalisation de bénéfices pécuniaires) et en matière de participation à ces sociétés, y compris le droit d'émission, d'enregistrement, d'achat, de possession et de vente d'actions, ainsi que le droit d'occuper une situation dirigeante ou officielle dans lesdites sociétés. Dans l'exercice des droits susmentionnés et en ce qui concerne la réglementation ou la procédure relative à la constitution ou à la direction de ces sociétés ou associations, lesdits ressortissants ne seront soumis à aucune condition moins favorable que celles qui ont été ou pourront ultérieurement être appliquées aux ressortissants de la nation la plus favorisée. Lorsque des ressortissants de

l'une des deux Hautes Parties contractantes constitueront ou dirigeront, sur les territoires de l'autre Partie, des sociétés ou associations de ce genre ou qu'ils y seront intéressés à titre de participants, les droits desdites sociétés ou associations, concernant l'exercice de leur activité sur lesdits territoires, seront soumis aux lois et règlements nationaux, des Etats ou des provinces, qui sont en vigueur ou pourront être ultérieurement établis sur les territoires de la Partie où ils se proposent d'exercer leur activité commerciale. Les dispositions ci-dessus ne s'appliqueront ni à la constitution d'associations politiques ni à la participation auxdites associations.

Les ressortissants de chacune des Hautes Parties contractantes jouiront en outre, sur les territoires de l'autre Partie, à titre de réciprocité et en se conformant aux conditions qui y sont en vigueur, des droits et privilèges qui ont été ou pourront être ultérieurement accordés aux ressortissants de tout autre Etat en ce qui concerne l'extraction de charbon, de phosphates, de pétrole, de schiste pétrolifère, de gaz et de soude sur le domaine public de l'autre Partie.

Article XI.

a) Les fabricants, les négociants et commerçants domiciliés dans le ressort d'une des Parties contractantes pourront exercer la profession de voyageurs de commerce, soit personnellement, soit par l'entremise d'agents ou d'employés, dans le ressort de l'autre Partie contractante, après avoir obtenu de cette dernière, moyennant paiement d'un droit unique, une licence qui sera valable dans toute sa juridiction territoriale.

Si l'une des Hautes Parties contractantes se trouve en état de guerre, elle se réserve le droit d'interdire, dans son ressort, l'exercice de la profession ci-dessus visée, conformément aux clauses du présent article, ou autrement, à tout ressortissant d'une nation ennemie ou à tout autre étranger dont elle peut estimer la présence préjudiciable à l'ordre public et à la sécurité nationale.

b) Pour se procurer la licence ci-dessus visée, le postulant doit obtenir du pays où résident les fabricants, négociants et commerçants représentés une carte de légitimation, attestant sa qualité de voyageur de commerce. Cette carte, qui sera délivrée par les autorités que chaque pays désignera comme compétentes, devra être visée par le consul du pays où le postulant se propose d'exercer, et sur présentation de cette carte, les autorités de ce dernier pays délivreront au postulant la licence nationale prévue par la section a).

c) Un voyageur de commerce peut vendre ses échantillons sans obtenir de licence spéciale d'importateur.

d) Les échantillons sans valeur commerciale seront admis en franchise.

Les échantillons marqués, timbrés ou dépréciés de telle manière qu'ils ne puissent servir à d'autres usages seront considérés comme objets sans valeur commerciale.

e) Les échantillons ayant une valeur commerciale seront admis temporairement moyennant garantie du paiement éventuel des droits établis s'ils n'ont pas été retirés du pays après un laps de six (6) mois.

Les droits seront acquittés sur la partie des échantillons qui n'aura pas été retirée de la manière susindiquée.

f) Toutes les formalités de douane seront simplifiées autant que possible afin d'éviter les retards dans l'expédition des échantillons.

g) Les colporteurs et autres marchands, qui vendent directement aux consommateurs, même s'ils n'ont pas de siège commercial fixe dans le pays où ils exercent, ne seront pas considérés comme voyageurs de commerce, mais seront passibles des droits de licence applicables aux transactions de la nature de celles auxquelles ils se livrent.

h) Aucune licence ne sera exigible :

1^o Des personnes voyageant uniquement en vue d'étudier le commerce et ses besoins, même si elles engagent des relations commerciales, pourvu qu'elles ne se livrent pas à la vente de marchandises ;

2^o Des personnes se livrant au commerce par l'entremise d'agences locales qui acquittent les droits de licence ou autres taxes afférentes à leur commerce.

3^o Des voyageurs qui sont exclusivement acheteurs.

i) Toutes concessions, affectant une stipulation quelconque du présent article, qui viendraient à être accordées par l'une des Parties contractantes à une tierce Partie en vertu de lois, traités ou conventions, seront immédiatement étendues à l'autre Partie.

Article XII.

a) Des règlements régissant le renouvellement et le transfert des licences délivrées conformément aux dispositions de l'article XI, ainsi que la fixation d'amendes et autres peines pour tout emploi illicite de licences, pourront être édictés par l'une ou l'autre des Parties contractantes, chaque fois qu'elles le jugeront opportun, conformément aux termes de l'article XI et sans préjudice des droits définis à cet article.

Si les susdits règlements permettent le renouvellement des licences, la taxe de renouvellement ne devra pas être plus élevée que celle qui a frappé la licence primitive.

Si lesdits règlements permettent le transfert des licences sur preuve satisfaisante que la personne à qui la licence est transférée ou qui reprend la licence est, à tous égards, le successeur véritable du détenteur de la licence primitive et peut produire une carte de légitimation analogue à celle qu'a produite le détenteur de la licence primitive, ladite personne pourra exercer ses fonctions de voyageur de commerce préalablement à l'arrivée de la nouvelle carte de légitimation, mais l'annulation de la garantie fournie pour les échantillons n'aura pas lieu avant l'arrivée de la susdite carte.

b) C'est la nationalité de la maison que le voyageur de commerce représente, et non point sa nationalité personnelle, qui régit la délivrance d'une carte de légitimation à ce voyageur.

Les Hautes Parties contractantes conviennent de conférer aux fonctionnaires des douanes locales ou autres autorités compétentes agissant en qualité de représentants de l'office central institué pour la délivrance et la réglementation des licences, la faculté de délivrer lesdites licences contre remise de la carte de légitimation et de la liste, dûment certifiée, des échantillons. Les susdits fonctionnaires devront immédiatement transmettre la documentation correspondante à l'office central auquel le détenteur de la licence devra dorénavant communiquer, en temps utile, son intention de solliciter le renouvellement ou le transfert de sa licence (si rien ne s'y oppose), ou l'annulation de sa garantie en cas de départ du pays. Le délai fixé à cet égard correspondra au laps de temps nécessaire pour un échange de correspondance suivant l'horaire normal des courriers postaux, plus cinq jours ouvrables aux fins de vérification et d'enregistrement officiels.

c) Il est convenu que le voyageur ne se livrera pas à la vente d'autres articles que ceux qui sont compris dans sa spécialité ; il aura la faculté de vendre ses échantillons, en encourageant de ce fait l'obligation d'acquitter les droits de douane y afférents, mais il n'aura pas la faculté de vendre d'autres articles apportés par lui, ou à lui adressés, et qui n'appartiennent pas raisonnablement et manifestement à la spécialité qu'il déclare représenter.

d) Le matériel de publicité apporté par les voyageurs de commerce en quantité convenable sera traité comme échantillon sans valeur commerciale. Les objets ayant une valeur commerciale dépréciée en raison de leur emploi comme moyen de publicité et destinés à une distribution gratuite seront également traités comme des échantillons sans valeur commerciale, s'ils sont introduits en quantité raisonnable. Il est convenu, toutefois, que cette disposition sera assujettie aux lois douanières des pays respectifs. Les échantillons accompagnant le voyageur de commerce seront expédiés comme faisant partie de ses bagages personnels, et ceux qui arriveront après lui auront droit de priorité sur les transports ordinaires.

e) Si la licence primitive a été délivrée pour une période de plus de six mois, ou si la licence est renouvelée, la garantie relative aux échantillons recevra une prolongation de validité correspondante. Il est convenu toutefois que cette disposition restera assujettie aux lois douanières des pays respectifs.

Article XIII.

Il y aura entière liberté de transit à travers les territoires de chacune des Hautes Parties contractantes, y compris les eaux territoriales, sur les itinéraires les plus appropriés au transit international par voie ferrée, par voie navigable et par canaux (autres que le canal de Panama, les voies

navigables et canaux qui constituent des frontières internationales des Etats-Unis), en faveur des personnes et des marchandises venant des territoires de l'autre Partie contractante ou les traversant, à l'exception des personnes auxquelles l'entrée dans ces territoires serait interdite, ou des marchandises dont l'importation serait prohibée par la loi. Les personnes traversant le territoire et les marchandises en transit ne seront assujetties à aucun droit de transit ni à aucun délai ou restriction inutiles et jouiront du traitement accordé aux nationaux, en ce qui concerne les redevances, facilités et toutes autres questions.

Les marchandises en transit devront être enregistrées au bureau de douane approprié, mais seront exemptes de tout droit de douane ou autres taxes similaires.

Toutes les redevances afférentes au transport en transit seront maintenues dans les limites raisonnables en tenant compte des conditions de transport.

Article XIV.

Chacune des Hautes Parties contractantes convient de recevoir de l'autre Partie des fonctionnaires consulaires dans ceux de ses ports, places et villes où leur présence pourra être utile et qui sont ouverts aux représentants consulaires de tous autres pays étrangers.

Les fonctionnaires consulaires de chacune des Hautes Parties contractantes, après leur entrée en fonctions et à titre de réciprocité, jouiront, sur les territoires de l'autre Partie, de tous les droits, privilèges, exemptions et immunités dont jouissent les fonctionnaires du même rang de la nation la plus favorisée. En leur qualité d'agents officiels, ces fonctionnaires auront droit à la haute considération de tous les fonctionnaires nationaux ou locaux avec lesquels ils entretiendront des relations officielles dans l'Etat auprès duquel ils sont accrédités.

Le Gouvernement de chacune des Hautes Parties contractantes fournira sans frais l'exequatur nécessaire auxdits fonctionnaires consulaires de l'autre Partie, qui présenteront une nomination régulière, signée du chef du pouvoir exécutif de l'Etat qui les nomme et revêtue du grand sceau dudit Etat, et il délivrera à un fonctionnaire consulaire subordonné ou suppléant, dûment nommé, avec l'approbation de son gouvernement, par un fonctionnaire consulaire supérieur agréé, ou par tout autre fonctionnaire compétent dudit gouvernement, les pièces qui, aux termes des lois des pays respectifs, seront exigées du fonctionnaire ainsi nommé pour l'exercice des fonctions consulaires. Sur présentation de l'exequatur ou de toute autre pièce délivrée en son lieu audit subordonné, ce fonctionnaire consulaire sera autorisé à entrer en fonctions et à jouir des droits, privilèges et immunités accordés par le présent traité.

Article XV.

Les fonctionnaires consulaires qui sont ressortissants de l'Etat par lequel ils sont nommés, ne pourront être arrêtés, sauf lorsqu'ils seront accusés d'avoir commis des délits que la loi locale qualifie d'actes criminels, par opposition aux contraventions, et qui rendent passible de sanctions pénales la personne qui s'en est rendue coupable. Ces fonctionnaires seront exempts de loger des militaires par voie de réquisition et ne seront astreints à aucun service militaire, naval, administratif ou de police, quel qu'il soit. Dans le cas d'affaires criminelles, la présence d'un fonctionnaire consulaire aux débats, en qualité de témoin, pourra être demandée par l'accusation ou par la défense. La demande en sera faite avec tous les égards dus à la dignité consulaire et aux fonctions de la charge ; le fonctionnaire consulaire sera tenu de se conformer à la demande en question.

Les fonctionnaires consulaires seront soumis, en matière civile, à la juridiction des tribunaux de l'Etat qui les reçoit. Toutefois, lorsque le fonctionnaire est un ressortissant de l'Etat qui l'a nommé, et qu'il ne se livre à aucune occupation lucrative d'ordre privé, son témoignage sera recueilli oralement ou par écrit, soit à sa résidence, soit à son bureau, et en tenant dûment compte de ses désirs. Néanmoins, le fonctionnaire devra, de lui-même, déposer à l'audience, toutes les fois qu'il lui sera possible de le faire sans qu'il en résulte une gêne sérieuse dans l'exercice de ses fonctions officielles.

Article XVI.

Les fonctionnaires consulaires, y compris les employés du consulat qui sont ressortissants de l'Etat par lequel ils sont nommés, à l'exception de ceux qui ont des occupations privées lucratives dans l'Etat où ils exercent leurs fonctions, seront exempts de tous impôts nationaux, des Etats, des provinces et des municipalités, s'appliquant à leur personne ou à leurs biens, à l'exception des impôts frappant la possession ou la propriété de biens immobiliers situés sur les territoires de l'Etat dans lequel ils exercent leurs fonctions, ou frappant le revenu des biens de toutes sortes situés dans ces territoires ou ressortissant auxdits. Tous les fonctionnaires et employés consulaires qui sont ressortissants de l'Etat par lequel ils sont nommés, seront exempts du paiement des impôts sur les traitements, honoraires ou salaires perçus par eux comme rémunération de leurs services consulaires.

Les terrains et immeubles situés sur les territoires de chacune des Hautes Parties contractantes, dont l'autre Partie contractante est propriétaire en droit ou en équité, et qui sont exclusivement employés à des fins officielles par ledit propriétaire, seront exempts de tous impôts nationaux, des Etats, des provinces et des municipalités, autres que les contributions perçues pour des services ou des améliorations publiques locales dont profitent ces locaux ou terrains.

Article XVII.

Les fonctionnaires consulaires pourront placer au-dessus de la porte extérieure de leurs bureaux respectifs les armes de leur Etat avec une inscription appropriée, indiquant le caractère officiel du bureau. Ces fonctionnaires pourront également arborer le drapeau de leur pays sur leurs bureaux, y compris ceux qui sont situés dans les capitales des deux pays. Ils pourront de même hisser le pavillon de leur pays sur tout bateau ou navire employé dans l'exercice des fonctions consulaires.

Les bureaux et archives du consulat seront en tout temps inviolables. Ils ne pourront, en aucune circonstance, faire l'objet d'une visite domiciliaire, de la part d'autorités quelconques, dans le pays où ces bureaux sont situés. Ces autorités ne pourront pas non plus, sous aucun prétexte, procéder à un examen ou à une saisie de documents ou autres biens déposés dans un bureau consulaire. Les bureaux consulaires ne pourront être utilisés comme lieu d'asile. Aucun fonctionnaire consulaire ne pourra être requis à l'effet de produire des archives officielles devant un tribunal ou de témoigner sur des questions relatives au contenu desdites archives.

En cas de décès, d'empêchement ou d'absence d'un fonctionnaire consulaire qui n'a auprès de lui aucun fonctionnaire consulaire subordonné, les secrétaires ou chanceliers, dont le caractère officiel aura été antérieurement notifié au gouvernement de l'Etat dans lequel étaient exercées les fonctions consulaires, pourront exercer temporairement les fonctions consulaires du fonctionnaire décédé, empêché, ou absent, et jouiront pendant cet intérim de tous les droits, prérogatives et immunités accordés au titulaire régulier.

Article XVIII.

Les fonctionnaires consulaires qui sont ressortissants de l'Etat par lequel ils sont nommés pourront, dans les limites de leurs districts consulaires respectifs, s'adresser aux autorités nationales, des Etats, des provinces ou des municipalités, à l'effet de protéger leurs compatriotes en ce qui concerne la jouissance des droits que ceux-ci tiennent des traités, ou autrement. Les infractions à ces droits pourront faire l'objet de réclamations. Si les autorités compétentes ne prennent aucune mesure de réparation ou n'accordent aucune protection, l'intervention par voie diplomatique sera justifiée et, en l'absence d'un représentant diplomatique, un consul général ou le fonctionnaire consulaire résidant officiellement dans la capitale pourra s'adresser directement au gouvernement du pays.

Article XIX.

Les fonctionnaires consulaires pourront, en exécution des lois de leur propre pays, recueillir à tout endroit approprié, dans les limites de leur ressort consulaire, les dépositions de tous occupants

de navires de leur propre pays, ou de tous ressortissants dudit pays, ou de toutes personnes résidant en permanence sur les territoires de leur propre pays. Ces fonctionnaires pourront établir, attester, certifier et légaliser les actes unilatéraux, instruments et dispositions testamentaires de leurs compatriotes, ainsi que les contrats auxquels un de leurs compatriotes est partie. Ils pourront établir, attester, certifier et légaliser les instruments écrits, quels qu'ils soient, qui ont pour effet d'exprimer ou de comporter le transfert de biens quelconques ou de grever des biens quelconques situés sur le territoire de l'Etat par lequel ces fonctionnaires sont nommés; ils pourront établir, attester, certifier ou légaliser les actes unilatéraux, instruments, dispositions testamentaires et contrats relatifs à des biens situés sur les territoires de l'Etat par lequel ils sont nommés ou à des transactions qui doivent être effectuées sur lesdits territoires, y compris les actes unilatéraux, instruments, dispositions testamentaires ou accords auxquels sont uniquement participants des ressortissants de l'Etat sur les territoires duquel ces fonctionnaires exercent leurs fonctions.

Les documents et actes ainsi dressés, et les copies et traductions de ces actes et documents, lorsqu'ils auront été dûment légalisés et revêtus du sceau du fonctionnaire consulaire, feront foi, dans les territoires des Parties contractantes, comme pièces originales ou copies légalisées, selon le cas, et auront la même valeur et les mêmes effets que s'ils avaient été rédigés et dressés par devant un notaire ou un autre fonctionnaire public dûment autorisé dans le pays par lequel le fonctionnaire consulaire a été nommé, sous réserve que ces actes auront toujours été rédigés et dressés conformément aux lois et règlements du pays dans lequel ils sont destinés à prendre effet.

Article XX.

Si un ressortissant de l'une des Hautes Parties contractantes décède sur le territoire de l'autre Partie sans laisser dans le territoire de son décès aucun héritier connu ou exécuteur testamentaire désigné par lui, les autorités locales compétentes aviseront immédiatement de ce décès le plus proche fonctionnaire consulaire de l'Etat dont le défunt était ressortissant, afin que les renseignements nécessaires puissent être transmis aux parties intéressées.

Si un ressortissant de l'une des deux Hautes Parties contractantes décède sur le territoire de l'autre partie sans avoir laissé de dernières volontés ou de testament, le fonctionnaire consulaire de l'Etat dont le défunt était un ressortissant et dans le district duquel le défunt avait son domicile au moment de sa mort, sera, dans la mesure où les lois du pays le permettent, considéré comme qualifié pour prendre charge des biens laissés par le défunt aux fins de conservation et de protection desdits biens, en attendant la désignation d'un administrateur et jusqu'au moment où le pouvoir d'administration aura été accordé. Ce fonctionnaire consulaire aura le droit d'être désigné comme administrateur, à la discrétion d'un tribunal ou de toute autre autorité chargée de contrôler l'administration des successions, sous réserve que les lois du lieu où la succession est administrée le permettent.

Lorsqu'un fonctionnaire consulaire acceptera de remplir les fonctions d'administrateur de la succession d'un compatriote décédé, il se soumettra en cette qualité, et pour toutes les questions relevant de cette administration, à la juridiction des tribunaux et de toute autre autorité désignant les administrateurs de successions, dans la même mesure qu'un ressortissant du pays auprès duquel il est accrédité.

Article XXI.

Un fonctionnaire consulaire de l'une ou de l'autre des Hautes Parties contractantes pourra, au nom de ses compatriotes non résidents, donner quittance pour les parts revenant auxdits compatriotes sur des successions en voie de liquidation, ou en ce qui concerne les sommes dues en vertu des lois connues sous le nom de « Lois d'assurances ouvrières contre les accidents » (*Workmen's Compensation Laws*), ou de toutes autres lois analogues, à la condition qu'il expédie tous les fonds ainsi reçus aux destinataires réels, par l'intermédiaire des services compétents de son gouvernement, et à la condition, en outre, qu'il fournisse à l'autorité ou à l'administration qui procède à la répartition par son intermédiaire, les preuves appropriées de la remise desdites sommes.

Article XXII.

Chacune des Hautes Parties contractantes convient de permettre l'entrée en franchise, et sans examen d'aucune sorte, de tous les meubles, effets et fournitures destinés à un usage officiel dans les bureaux consulaires de l'autre Partie, et d'accorder aux fonctionnaires consulaires de l'autre Partie, à leurs familles et aux personnes de leur suite qui sont ressortissants de ladite Partie, le bénéfice de l'entrée en franchise de leurs bagages et de tous autres biens et effets personnels emportés par le fonctionnaire qui se rend à son poste ou importés à un moment quelconque au cours de l'exercice de ses fonctions, sous réserve cependant qu'aucun article dont l'importation est prohibée par les lois de l'une des deux Hautes Parties contractantes ne pourra être introduit sur les territoires de ladite Partie.

Il est toutefois entendu que le privilège accordé aux termes du présent article ne sera pas applicable aux fonctionnaires consulaires qui exercent une occupation privée lucrative dans les pays auprès desquels ils sont accrédités, à moins qu'il ne s'agisse d'objets et fournitures de caractère officiel.

Article XXIII.

Sous réserve de toutes restrictions ou exceptions énumérées ci-dessus, ou qui pourraient faire ultérieurement l'objet d'un accord, les territoires des Hautes Parties contractantes auxquels s'appliquent les dispositions du présent traité comprendront toutes les terres, eaux et régions aériennes sur lesquelles les Parties revendiquent et exercent leur souveraineté respective, à l'exception toutefois de la zone du canal de Panama.

Article XXIV.

Rien dans le présent traité ne sera interprété comme limitant ou restreignant, d'une manière quelconque, les droits, privilèges et avantages accordés soit aux Etats-Unis et à leurs nationaux, soit à la Hongrie et à ses nationaux, par le Traité d'amitié conclu entre les Etats-Unis et la Hongrie, le 29 août 1921.

Article XXV.

Le présent traité entrera en vigueur trente jours après l'échange des ratifications, et restera en vigueur pendant une période de dix ans.

Si, dans le délai d'un an avant l'expiration de la période de dix ans ci-dessus mentionnée, aucune des Hautes Parties contractantes ne notifie à l'autre son intention de modifier, par changement ou suppression, l'une quelconque des dispositions de l'un quelconque des articles du présent traité, ou de dénoncer ledit traité à l'expiration de la période ci-dessus mentionnée, le présent traité restera entièrement en vigueur après la période susmentionnée et pendant la durée d'un an à partir de la date à laquelle l'une des deux Hautes Parties contractantes aura notifié à l'autre son intention de modifier ou de dénoncer le traité.

Article XXVI.

Le présent traité sera ratifié, et l'échange des ratifications aura lieu à Budapest aussitôt que possible.

En foi de quoi les plénipotentiaires respectifs ont signé ledit traité et y ont apposé leurs sceaux.

Fait en double expédition, en langue hongroise et en langue anglaise, à Washington, le vingt-quatre juin mil neuf cent vingt-cinq.

(L. S.) (Signé) László SZÉCHÉNYI.

(L. S.) (Signé) Frank B. KELLOGG.

ÉCHANGE DE NOTES

N^o 505

LÉGATION

DES ETATS-UNIS D'AMÉRIQUE

BUDAPEST, le 4 septembre 1926.

MONSIEUR LE MINISTRE,

Votre Excellence n'ignore pas que, lorsqu'a été signé, à Washington, le 24 juin 1925, le Traité d'amitié, de commerce et consulaire entre les Etats-Unis d'Amérique et le Royaume de Hongrie, un échange de notes a eu lieu entre le secrétaire d'Etat des Etats-Unis et l'envoyé extraordinaire et ministre plénipotentiaire de Hongrie à Washington. Il y était déclaré et accepté d'un commun accord que la ratification dudit traité serait subordonnée à des réserves et accords que formulerait un échange de notes entre les Parties contractantes à l'occasion de l'échange des ratifications dudit traité, de façon à bien établir que cette condition est comprise et acceptée par chacune des Parties, et que ces réserves et accords auront, en principe, pour effet de faire ajouter à l'article I du traité une déclaration stipulant que rien dans les dispositions dudit article ne sera interprété comme affectant les lois actuelles de l'un ou l'autre pays en ce qui concerne l'émigration des étrangers ou le droit pour chacun des pays de promulguer de telles lois ; qu'en outre, le sixième alinéa de l'article VII dudit traité restera en vigueur pendant une durée de douze mois à dater du jour où le traité prendra effet, et, s'il n'est alors dénoncé moyennant un préavis de quatre-vingt-dix jours, demeurera en vigueur jusqu'à ce que l'une ou l'autre des Parties contractantes promulgue des textes de loi incompatibles avec les dispositions de ce paragraphe. Ce paragraphe deviendra alors automatiquement caduc à l'expiration d'un délai de soixante jours à partir de cette promulgation et, à dater de l'expiration dudit délai, chacune des Hautes Parties contractantes jouira de tous les droits qu'elle aurait possédés si ce paragraphe n'avait pas été compris dans le traité.

Depuis cette date, le Sénat, en fait, lorsqu'il a recommandé et approuvé la ratification du présent traité, a joint à sa décision les réserves ci-dessus mentionnées.

J'ai donc l'honneur, d'ordre de mon gouvernement, en procédant à l'échange des ratifications du susdit traité de déclarer à Votre Excellence que cet échange a lieu à la condition, bien comprise et acceptée par chacune des Hautes Parties contractantes, que sa ratification dudit traité implique la reconnaissance des réserves et accords précités et formulés dans un échange de notes, en date du 24 juin 1925, entre le secrétaire d'Etat des Etats-Unis et l'envoyé extraordinaire et ministre plénipotentiaire de Hongrie à Washington.

Vous êtes autorisé à considérer la présente note comme constituant une acceptation suffisante par le Gouvernement des Etats-Unis desdites réserves et desdits accords ; un accusé de réception de la présente note, à l'occasion de l'échange des ratifications, portant que lesdites réserves et lesdits accords sont acceptés par ordre et au nom du Gouvernement de la Hongrie sera considéré par le Gouvernement des Etats-Unis comme complétant l'échange de notes requis et comme constituant l'acceptation par les deux gouvernements de ces réserves et accords.

Je saisis cette occasion, Monsieur le Ministre, pour renouveler à Votre Excellence les assurances de ma haute considération.

(Signé) Théodore BRENTANO.

Son Excellence

Monsieur le Dr Louis Walkó,

Ministre des Affaires étrangères *p. i.*
du Gouvernement royal hongrois.
Budapest.

Nº 71. 515/5-1926.

BUDAPEST, le 4 septembre 1926.

MONSIEUR LE MINISTRE,

Sur la base de l'autorisation du 28 août de l'année courante, de S. A. le Régent, j'ai l'honneur d'informer Votre Excellence que le Gouvernement royal hongrois accepte les réserves et interprétations contenues dans votre honorée du 4 courant, concernant l'article I et l'alinéa VI de l'article VII du Traité d'amitié, de commerce et consulaire, conclu avec les Etats-Unis d'Amérique à Washington, le 24 juin 1925.

Veuillez agréer, etc.

(Signé) WALKÓ.

Son Excellence

Monsieur Théodore Brentano,

Envoyé extraordinaire et ministre plénipotentiaire
des Etats-Unis d'Amérique,
Budapest.

N° 1370.

**POLOGNE
ET TCHÉCOSLOVAQUIE**

Convention sanitaire. Signée à Prague, le 5 septembre 1925.

**POLAND
AND CZECHOSLOVAKIA**

Sanitary Convention. Signed at Prague, September, 5, 1925.

TEXTE POLONAIS. — POLISH TEXT.

N° 1370. — KONWENCJA¹ SANITARNA POMIĘDZY RZECZĄPOSPOLITĄ POLSKĄ
A REPUBLIKĄ CZESKOSŁOWACKĄ, PODPISANA W PRADZE, DNIA
5 WRZESNIA 1925 R.

*Textes officiels polonais et tchèque communiqués par le délégué de la Pologne à la Société des Nations.
L'enregistrement de cette convention a eu lieu le 17 novembre 1926.*

RZECZPOSPOLITA POLSKA i REPUBLIKA CZESKOSŁOWACKA, dążąc do zabezpieczenia zdrowia publicznego na swych terytorjach, postanowiły zawrzeć Konwencję Sanitarną.

Wtym celu mianowali swymi pełnomocnikami :

PREZYDENT RZECZYPOSPOLITEJ POLSKIEJ :

p. D-ra Zygmunta LASOCKIEGO, Posła Nadzwyczajnego i Ministra Pełnomocnego Rzeczypospolitej Polskiej w Pradze.

PREZYDENT REPUBLIKI CZESKOSŁOWACKIEJ :

p. D-ra Wacława GIRSE, Posła Nadzwyczajnego i Ministra Pełnomocnego w Ministerstwie Spraw Zagranicznych.

Pełnomocnicy po wymianie swych pełnomocnictw, uznanych za dobre i należyte co do formy, zgodzili się na następujące postanowienia :

I.

ZOBOWIĄZANIA STRON, ZAWIERAJĄCYCH UMOWĘ, NA WYPADEK POJAWIENIA SIĘ NA ICH
TERYTORJUM CHOROŃ ZAKAŻNYCH.

Artykuł I.

Każda ze stron zawierających umowę, będzie zawiadamiała możliwie drogą telegraficzną drugą stronę o każdym pierwszym wypadku cholery lub dżumy, które pojawiły się na jej terytorjum, jak również o wypadkach, co do których zachodzi uzasadnione podejrzenie.

W ten sam sposób każda ze stron zawiadomi drugą stronę także o każdym pierwszym wypadku cholery lub dżumy, który zaszedł poza obrębem już zakażonym.

Obie strony umawiające się będą zawiadamiały się również wzajemnie o epidemicznem szerzeniu się tyfusu plamistego i powrotnego.

¹ L'échange des ratifications a eu lieu à Varsovie, le 22 octobre 1926.

TEXTE TCHÉCOSLOVAQUE. — CZECHOSLOVAK TEXT.

N^o 1370. — ZDRAVOTNÍ ÚMLUVA¹ MEZI REPUBLIKOU POLSKOU
A REPUBLIKOU ČESKOSLOVENSKOU, PODEPSANÁ V PRAZE,
DNE 5. ZÁŘÍ, 1925.

*Polish and Czech official texts communicated by the Polish Delegate accredited to the League of Nations.
The registration of this Convention took place November 17, 1926.*

REPUBLIKA POLSKÁ a REPUBLIKA ČESKOSLOVENSKÁ usilující o zabezpečení veřejného zdraví
na svých územích rozhodly se uzavřít zdravotní úmluvu.

Za tím účelem jmenovaly svými plnomocníky :

PRESIDENT REPUBLIKY POLSKÉ :

p. Dr. Zygmunta LASOCKI-HO, mimořádného vyslance a splnomocněného ministra
Republiky Polské v Praze.

PRESIDENT REPUBLIKY ČESKOSLOVENSKÉ :

p. Dr. Václava GIRSU, mimořádného vyslance a splnomocněného ministra v ministerstvu
věcí zahraničních.

Plnomocníci, vyměnivše si plné moci, jež shledali v dobré a náležité formě, shodli se na těchto
ustanoveních :

I.

ZÁVAZKY SMLUVNÍCH STRAN, VYSKYTNOU-LI SE NA JEJICH ÚZEMÍ NAKAŽLIVÉ NEMOCI.

Článek I.

Každá ze smluvních stran vyrozumí, pokud možno telegraficky, druhou stranu o každém
prvním případě cholery nebo moru, který se vyskytne na jejím území, jakož i o případech důvodně
podezřelých.

Každá ze smluvních stran oznámí tímž způsobem druhé straně také každý první případ
cholery nebo moru, vyskytnuvší se snad později mimo obvod již postižený.

Obě smluvní strany budou se též vyrozumívati o epidemickém šíření se tyfu skvrnitého a
zvrátého.

¹ The exchange of ratifications took place at Warsaw, October 22, 1926.

Komunikaty będą zawierały :

- 1^o nazwę i rodzaj choroby ;
- 2^o miejsce i datę wypadku ;
- 3^o pochodzenie i źródło choroby ;
- 4^o liczbę zachorowań i zgonów ;
- 5^o nazwę zakażonego miasta lub administracyjnego okręgu ;
- 6^o środki przedsięwzięte.

Choroba będzie określona łacińską nazwą kliniczną, uznaną przez naukę.

Artykuł 2.

Niezależnie od komunikatów, omawianych w art. 1, obie strony powiadamiają się okresowo co najmniej raz na tydzień o dalszym przebiegu epidemji, o przedsięwziętych środkach i wszelkich okolicznościach, które mogą mieć znaczenie epidemiologiczne.

Komunikaty tygodniowe będą zawierały również sprostowania wszelkich błędów i niedokładności, dotyczących poprzednich komunikatów.

Artykuł 3.

Prócz komunikatów, omawianych w art. 1 i 2, każda ze stron, zawierających umowę, zobowiązuje się udzielać stronie drugiej wszelkich publikacyj urzędowych władz centralnych, dotyczących stanu zdrowia publicznego, w szczególności zaś, dotyczących ruchu chorób zakaźnych.

Jeżeli na terytorjum jednej ze stron pojawi się lub zacznie szerzyć epidemicznie jakakolwiek choroba zakaźna, która na danem terytorjum nie występuje zazwyczaj wcale, albo też nie występuje w postaci nagminnej, to właściwa strona obowiązana jest bezzwłocznie zakomunikować stronie drugiej wszelkie posiadane szczegóły o danej chorobie.

Artykuł 4.

Jeżeli jedno z Państw zawierających umowę wyda u siebie na zasadzie posiadanych wiadomości zarządzenia sanitarne, mające na celu ochronę od zawleczenia jednej z chorób wymienionych w art. 1 z miejscowości nie należącej do żadnego z Państw, zawierających umowę, lecz sąsiadujących z niemi, lub z któremkolwiek z nich, to zobowiązane jest zawiadomić natychmiast drugą stronę zarówno o przedsięwziętych środkach, jak i okolicznościach, które skłoniły je do wydania tych zarządzeń.

Artykuł 5.

Zawiadomienia wymienione w art. 1, 2, 3 i 4, przesyłane będą niezależnie od drogi dyplomatycznej bezpośrednio przez Centralną Władzę Sanitarną jednej strony Centralnej Władzy Sanitarnej strony drugiej.

Zawiadomienia tę będą przesyłane przez stronę chorobą nawiedzoną również do Sekcji Higieny Ligi Narodów w Genewie.

Artykuł 6.

Działanie niniejszej umowy może być rozciągnięte na zasadzie porozumienia kontrahentów, również na inne choroby zakaźne nie wymienione w art. 1.

Artykuł 7.

Na wypadek, gdyby jedna ze stron zawierających umowę uważała za stosowne dodać do personelu swego dyplomatycznego zastępstwa w stolicy drugiej strony lekarskiego attaché, Centralna

Sdělení tato budou obsahovati :

- 1^o jméno a druh nemoci ;
- 2^o místo a dobu jejího vyskytnutí se ;
- 3^o původ a zdroj nemoci ;
- 4^o počet onemocnění a úmrtí ;
- 5^o jméno místa nebo správního okresu postiženého nákazou ;
- 6^o učiněná opatření.

Nemoc označí se latinským názvem klinickým, vědecky uznaným.

Článek 2.

Nehledíc ku sdělením, uvedeným v článku 1, budou se obě strany vyrozumívati v obdobích nejméně týdenních o dalším průběhu epidemie, o učiněných opatřeních a o všech okolnostech, které by mohly mítí epidemiologický význam.

Tyto týdenní zprávy budou obsahovati též opravy všech omylů a nepřesností zpráv předchozích.

Článek 3.

Kromě sdělení uvedených v člancích 1 a 2, zavazuje se každá ze smluvních stran dodávati druhé straně všechny úřední publikace ústředních úřadů, týkající se veřejného zdravotního stavu, zvláště však nakažlivých nemocí.

Vyskytne-li se neb začne-li se epidemicky šířiti na území jedné ze smluvních stran jakákoliv nakažlivá nemoc, která na tomto území zpravidla se nevyskytuje vůbec nebo nikoliv v takové, t. j. epidemické formě, jest tato strana povinna sděliti druhé straně všechny ji známé podrobnosti o této nemoci.

Článek 4.

Učiní-li jedna ze smluvních stran podle nabytých zpráv zdravotní opatření na ochranu před zavlečením některé z nemocí, uvedených v článku 1, z místa, nenáležícího žádné ze smluvních stran, ale s oběma neb s některou z nich sousedícího, jest povinna uvědomiti o tom ihned druhou stranu a sděliti jí současně učiněná opatření, jakož i okolnosti, jež jí k nim přiměly.

Článek 5.

Sdělení uvedená v člancích 1, 2, 3 a 4 budou zasílána kromě hlášení cestou diplomatickou též přímo ústředním zdravotním úřadem jedné strany ústřednímu zdravotnímu úřadu druhé strany.

Tato sdělení budou zasílána stranou postiženou také zdravotní sekci Svazu Národů v Ženevě.

Článek 6.

Účinnost této úmluvy může býti rozšířena dohodou smluvních stran též na jiné, v článku 1 neuvedené nemoci.

Článek 7.

Bude-li jedna ze smluvních stran pokládati za vhodné, aby do úředního stavu jejího diplomatického zastupitelství v hlavním městě druhé strany přidělen byl lékařský attaché, zabezpečí

Władza Sanitarna właściwej strony ma zapewnić temu funkcjonariuszowi wszelkie ułatwienia, aby mu umożliwić zaznajomienie się ze stosunkami epidemiologicznymi kraju i wszystkimi innymi kwestjami, przedstawiającymi interes dla higieny publicznej jego Państwa.

II.

ZARZĄDZENIA STOSOWANE WZGLĘDEM TERYTORJUM ZAKAŻONEGO.

Artykuł 8.

Każda ze stron zawierających umowę, ma prawo stosować względem miejscowości zakażonej jedną z chorób wymienionych w artykule 1-szym zarządzenia wymienione w art. 10 do 18, z zastrzeżeniem, że środki te mogą być stosowane jedynie do osób i towarów, pochodzących z terytorjum zakażonego i z zachowaniem warunków przewidzianych w artykule 9.

Artykuł 9.

Za zakażoną można ogłosić tylko jednostkę administracyjną : powiat, « okres » i gminę miejską lub wiejską.

Dane terytorjum może być uznane za zakażone, jeżeli w wypadku cholery wystąpi miejscowe ognisko, odnośnie do tyfusu plamistego i powrotnego, w razie szerzenia się nagminnego tych chorób, w wypadku zaś dżumy — w razie stwierdzenia jednego lub kilku niezawleczonych wypadków choroby.

Artykuł 10.

Zawiadomienie strony drugiej o tem, że dany powiat, « okres » lub gmina uznane są za zakażone, jak również zawiadomienie o środkach przedsięwziętych celem zapobieżenia zawleczeniu chorób z terytorjum zakażonego drugiej strony, odbywa się w sposób przewidziany w art. 5.

Artykuł 11.

Powiat, « okres » i gmina wiejska lub miejska, które były uznane za zakażone na zasadzie art. 9, przestają być uważane za zakażone : w wypadku cholery lub dżumy, jeżeli zostanie urzędowo stwierdzone, że w przeciągu dni 5 od chwili zgonu lub izolacji ostatniego zachorowania, nie zaszedł żaden nowy wypadek, zaś odnośnie do tyfusów : plamistego i powrotnego, jeżeli zmniejszenie liczby zachorowań i występowanie jedynie pojedynczych wypadków wskazuje, że choroba nie ma więcej charakteru epidemicznego.

Artykuł 12.

Zarządzenia dopuszczalne przez niniejszą Konwencję celem zapobiegania przenoszeniu chorób zakaźnych wymienionych w artykule 1, są następujące :

1. oględziny i badanie lekarskie przez lekarza urzędowego ;
2. usunięcie i odosobnianie chorych i podejrzanych o chorobę ;
3. dezynfekcja i dezynsekcja osób i bagaży ;
4. dezynfekcja towarów a w przypadku dżumy również deratyzacja ;
5. zakaz wjazdu osób nieszczepionych ;
6. propaganda sanitarna.

ústřední zdravotní úřad druhé strany tomuto funkcionáři možnost seznámiti se s epidemiologickými poměry země a se všemi jinými otázkami, na nichž by jejich stát měl zájem z ohledu veřejného zdravotnictví.

II.

OCHRANNÁ OPATŘENÍ VŮČI ZAMOŘENÝM ÚZEMÍM.

Článek 8.

Vůči obvodu zamořenému jednou z nemocí uvedených v článku 1., má každá ze smluvních stran právo učiniti opatření vytkčená v člancích 10, až 18. s tou výhradou, že prostředků těchto použije jen vůči osobám a zboží pocházejícím ze zamořeného obvodu, zachovávajíc podmínky v článku 9. uvedené.

Článek 9.

Za obvody zamořené lze prohlásiti pouze správní jednotky : « powiat », okres, město nebo obec.

Některý z těchto obvodů může býti prohlášen za zamořený tehdy, povstane-li tam místní ohnisko cholery, šíří-li se tam epidemicky skvrnitý nebo zvratný tyfus, nebo byl-li tam zjištěn jeden nebo více případů nezavlečeného moru.

Článek 10.

Uvědomění druhé strany o tom, že některý obvod byl uznán za zamořený, jakož i sdělení o opatřeních, která byla učiněna, aby se zabránilo zavlečení nakažlivých nemocí ze zamořeného obvodu : děje se způsobem, uvedeným v článku 5.

Článek 11.

« Powiat », okres, město nebo obec, jež byly podle článku 9. prohlášeny za zamořené, přestávají býti za takové pokládány, bylo-li úředně zjištěno, že v době 5 dnů od okamžiku posledního úmrtí neb izolace nevyskytl se žádný případ další cholery neb moru, nebo, pokud jde o tyfus skvrnitý a zvratný, svědčí-li záznam o počtu onemocnění a ta okolnost, že vyskytují se již pouze ojedinělé případy o tom, že nemoc nemá více rázu epidemie.

Článek 12.

Opatření, jež dovoleno jest učiniti podle této úmluvy, aby bylo zamezeno přenášení nakažlivých nemocí uvedených v článku 1., jsou tato :

- 1° osobní prohlídka a vyšetření lékařem úředně k tomu ustanoveným ;
- 2° odstranění a osamocení nemocných a z nemocí podezřelých ;
- 3° desinfekce a desinsekce osob a zavazadel ;
- 4° desinfekce zboží (tovarů) a v případě moru též deratisace ;
- 5° zákaz vjezdu osobám neočkovaným ;
- 6° zdravotnická propaganda.

Artykuł 13.

Indywidualnym oględzinom i badaniu lekarskiemu poddane będą na granicy osoby przybywające z miejscowości zakażonych lub okazujące objawy jednej z chorób wymienionych w art. 1., albo też zdradzające symptomy, budzące podejrzenie o jedną z tych chorób.

Osoby, przechodzące granice w partjach, albo w grupach znajdujących się w złych warunkach higienicznych, mogą być poddane przez władze Państwa przeznaczenia masowo oględzinom i badaniu lekarskiemu.

U osób podejrzanych o cholera lub dżumę mogą być w miarę potrzeby dokonywane badania bakteriologiczne dla celów rozpoznawczych.

Artykuł 14.

Osoby uznane podczas oględzin lekarskich za chore lub podejrzane o chorobę, podlegają odosobnieniu i są kierowane przez władze sanitarne Państwa przeznaczenia do specjalnie w tym celu urządzonych i odpowiednio wyposażonych pomieszczeń, gdzie pozostają do chwili wyzdrowienia lub ścisłego rozpoznania choroby.

Zatrzymanie osób zdrowych celem obserwacji jest niedopuszczalne.

Osoby jadące z miejscowości zakażonych lub osoby, które stykały się, z chorym na jedną z chorób wymienionych w artykule 1, mogą podlegać dozorowi sanitarnemu po przybyciu na miejsce przeznaczenia: przez 5 dni w wypadku cholery lub dżumy, przez dni 14—w wypadku duru plamistego i przez 8 dni — w wypadku duru powrotnego, licząc od chwili wyjazdu z miejscowości zakażonej lub od chwili stwierdzenia chorego na granicy.

W tym celu osobom tym może być nakazane stawienie się po przybyciu na miejsce przeznaczenia u właściwych władz sanitarnych.

Artykuł 15.

Personel służby sanitarnej, kolejowej, żegluga, pocztowej, telegraficznej i cłowej podlega zarządzeniom sanitarnym jedynie w razie ujawnionego zachorowania na jedną z chorób wymienionych w artykule 1.

Postanowienia pierwszego punktu niniejszego artykułu rozciągają się również na osoby, przekraczające granicę na zasadzie paszportu dyplomatycznego lub służbowego jednej z umawiających się stron.

Artykuł 16.

Osobisty bagaż podróży, jadących z terytoriów zakażonych, z wyjątkiem bagażu osób wymienionych w artykule 15, może być poddany dezynfekcji i dezynsekcji, jeżeli władze sanitarne będą uważały to w danym wypadku za konieczne.

Względem osób przybywających w partjach lub grupach stosownie do wyniku oględzin lekarskich, może być zastosowana masowa dezynfekcja i dezynsekcja, a w wypadkach tyfusu plamistego lub powrotnego również specjalne oczyszczenie ciała (kąpiel i strzyżenie) oraz odzieży.

Artykuł 17.

Towary mogą być poddawane dezynfekcji tylko w razie stwierdzenia przez władzę sanitarną jawnych oznak zakażenia towaru lub jego opakowania.

Niżej wymienione towary, pochodzące z miejscowości zakażonych jedną z chorób wymienionych w art. 1, można poddawać dezynfekcji, albo też zakazać ich wwozu, o ile nie zostały poddane dezynfekcji:

1. noszone ubranie, używana bielizna osobista i pościel.

Článek 13.

Osobní prohlídce a lékařskému vyšetření budou podrobeny na hranicích ony osoby, jež přicházejí z obvodů zamořených, nebo jeví již příznaky některé z nemocí uvedených v článku 1., anebo jsou podezřelé z některých těchto nemocí.

Osoby přecházející hranice hromadně nebo ve skupinách, jsoucích ve špatných poměrech hygienických, mohou býti státními zdravotními orgány podrobeny hromadně osobní prohlídce a lékařskému vyšetření.

U osob podezřelých z cholery nebo moru může býti v případě potřeby provedeno vyšetření bakteriologické za účelem rozpoznání nemoci.

Článek 14.

Osoby uznané při lékařském vyšetření za nemocné nebo z nemoci podezřelé jest osamotniti a dopravit do místností zdravotním úřadem příslušného státu k tomu účelu zvláště zřízených a přiměřeně vybavených, kde zůstanou až do svého uzdravení, nebo do přesného rozpoznání nemoci.

Zadržovati osoby zdravé, aby byly pozorovány, jest nepřipustno.

Osoby, které jedou ze zamořeného obvodu, nebo které se stýkaly s někým, kdo byl stížen jednou z nemocí uvedených v článku 1, mohou býti podrobeny zdravotnímu dozoru po příchodu na místo určení, a sice, jde-li o cholery nebo mor po dobu 5 dnů, jde-li o tyfus skvrnitý po dobu nejméně 14 dnů, jde-li o tyfus zvrtný po dobu 8 dnů, počítajíc od doby odjezdu ze zamořeného obvodu, nebo od doby zjištění nemocného na hranici.

K tomu cíli může býti těmto osobám nařízeno, aby po příchodu na místo určení dostavily se k příslušnému zdravotnímu úřadu.

Článek 15.

Personál služby zdravotní, železniční, plavební, poštovní, telegrafní a celní může býti podroben zdravotním opatřením jen v tom případě, zjistí-li se, že onemocněl jednou z nemocí v článku 1. uvedených.

Ustanovení prvního odstavce tohoto článku má platnost též, pokud jde o osoby překračující hranice s diplomatickým cestovním pasem, nebo služební listinou jedné ze smluvních stran.

Článek 16.

Osobní zavazadla, vezená z obvodů zamořených, vyjímajíc zavazadla osob, uvedených v článku 15., mohou býti podrobena desinfekci, uznají-li to zdravotní orgány pro ten případ za účelné.

Pokud jde o osoby přibývající hromadně nebo ve skupinách, může býti podle výsledku lékařských prohlídek vykonána hromadná desinfekce a desinsekce a, jde-li o tyfus skvrnitý a zvrtný, též přiměřené očištění těl (lázně a stříhání) a oděvu.

Článek 17.

Zboží může býti podrobena desinfekci pouze v tom případě, zjistí-li zdravotní orgány zjevné příznaky nakažení zboží nebo jeho obalu.

Desinfekce může býti provedena nebo dovoz zakázán, nebyla-li provedena desinfekce, též pokud jde o následující druhy zboží, pocházejícího z obvodů zamořených jednou z nemocí uvedených v článku 1 :

1° obnošený oděv, užívané osobní prádlo a ložní prádlo.

Nie można zakazać przywozu powyższych przedmiotów w wypadku przesiedlania się albo też, gdy stanowią one bagaż. W wypadkach tych należy z nimi postąpić zgodnie z przepisami artykułu 16.

2. szmaty i gałgany, z wyjątkiem szmat prasowanych, przewożonych w belach obciążniętych obręczami.

Nie podlegają zakazowi przywozu :

1. świeże odpadki, pochodzące wprost z przędzalni, tkalni, szwalni i bielników (blichowni), sztuczna wełna i okrawki świeżego papieru ;

2. listy, korespondencja, druki, książki, pisma, papiery handlowe i t. p., z wyjątkiem jednak paczek pocztowych, zawierających przedmioty wymienione w punkcie 1 i 2 drugiego ustępu niniejszego artykułu.

Miejsce i sposób dezynfekcji ustalają Urzędy Państwa przeznaczenia. Dezynfekcja winna być przeprowadzona w sposób zapewniający możliwie najmniejsze uszkodzenie przedmiotów dezynfekowanych.

Nie może być zabroniony tranzyt przez terytorjum jednej z układających się stron towarów idących w należytem opakowaniu. Towary takie nie podlegają również dezynfekcji.

Artykuł 18.

Od osób jadących z miejscowości zakażonych cholerą można zażądać poddania się obowiązkowemu szczepieniu ochronnemu przeciw cholerze. Osobom nieszczepionym można zabronić wjazdu. Na dowód szczepienia może być przedstawione świadectwo, wydane przez lekarza urzędowego właściwego kraju.

W razie pojawienia się cholery pośród przybywających na granicę partij albo grup, wchodzące w ich skład osoby mogą być poddane dwukrotnemu szczepieniu przeciw cholerze. W tym celu mogą być osoby te zatrzymane na pogranicznej stacji w kraju przeznaczenia.

Osobom nie chcącym poddać się szczepieniu może być zabroniona dalsza podróż.

Artykuł 19.

Państwa zawierające umowę uznają, że pomyślne przeprowadzenie ochrony sanitarnej możliwe jest jedynie wtedy, gdy zainteresowane warstwy ludności, a specjalnie personel kolejowy i personel żeglugi zdaje sobie sprawę z ich doniosłości.

Wobec tego strony obowiązują się zaznajamiać personel służbowy z właściwościami chorób zakaźnych i drogami ich szerzenia się oraz zapoznawać go z niezbędnymi praktycznymi sposobami postępowania w wypadku choroby zakaźnej, jak również rozpowszechniać pośród podróżnych i ludności rejonów pogranicznych wiadomości wyjaśniające znaczenie wydanych zarządzeń sanitarnych.

III.

KOLEJE I INNE ŚRODKI KOMUNIKACJI.

Artykuł 20.

Względem podróżnych przybywających na granicę kolejami i ich bagażu stosuje się środki wymienione w artykule 12 niniejszej Konwencji. Wykonywanie dotyczących zarządzeń sanitarnych winno się odbywać bez zatrzymania ruchu pociągów. W tym celu strony zawierające umowę postarają się o utworzenie na stacjach pogranicznych kolejowych odpowiednich punktów sanitarno-nadzorczych.

Dovoz těchto předmětů nelze zakázati, jde-li o přesídlení, nebo tvoří-li tyto předměty zavazadla. V těchto případech budíž s nimi naloženo podle ustanovení článku 16.

2° Hadrové odpadky a hadry, vyjímajíc lisované hadrové odpadky převážené v obalu spjatém obručemi.

Zákazu dovozu nepodléhají :

1° čerstvé odpadky pocházející přímo z přádelny, tkalcovny, konfekcí a bělidel, dále umělá vlna a ústřížky čerstvého papíru ;

2° dopisy, korespondence, tiskopisy, knihy, časopisy, obchodní papíry, atd., nečítajíc v to poštovní balíky obsahující předměty jmenované v bodě 1 a 2 druhého odstavce tohoto článku.

Místo a způsob desinfekce stanoví se úřadem státu určení. Desinfekce budíž prováděna tak, aby předměty jí podrobené byly co nejméně poškozeny.

Průvozu zboží (tovarů) přes území jedné ze smluvních stran, dopravovaného v náležitém obalu, nemůže býti bráněno. Zboží takové nepodléhá než desinfekci.

Článek 18.

Od osob jedoucích z obvodu zamořeného cholerou lze žádati, aby se podrobily ochrannému očkování proti choleře. Neočkovaným osobám může býti vjezd zabráněn. Průkazem o provedeném očkování může býti vysvědčení vydané úředním lékařem příslušné země.

Vyskytne-li se cholera ve společnostech nebo ve skupinách přibývajících na hranice, mohou býti osoby z jejich středu podrobeny dvojímu očkování proti choleře. K tomu cíli mohou býti tyto osoby zadrženy na pohraniční stanici v zemi, kam se ubírají.

Osobám, jež nechtějí se podrobiti očkování, může býti další cesta zapovězena.

Článek 19.

Smluvní strany uznávají, že účinné provádění zdravotně ochranných opatření jest možno jen tehdy, když zúčastněné vrstvy obyvatelstva a zvláště personál železniční a plavební pochopí jejich důležitost.

Proto zavazují se smluvní strany, že budou poučovati služební personál o vlastnostech nakažlivých nemocí, o způsobech jich rozšiřování se, jakož i že vyučí je nutnému postupu, jež v praxi jest zachovávat v případě vyskytnutí se nakažlivé nemoci ; mezi cestujícími a obyvatelstvem obvodů pohraničních rozšíří všeobecně poučení o významu zaváděných zdravotních opatření.

III

DRÁHY A JINÉ DOPRAVNÍ PROSTŘEDKY.

Článek 20.

Pokud jde o cestující přicházející na hranice drahou a o jejich zavazadla, použití jest opatření v článku 12 této umluvy. Tato zdravotní opatření dlužno vykonávati, aniž by jízda vlaků byla zdržována. K tomu cíli postarají se smluvní strany o utvoření příslušných zdravotně dozorcích stanic na pohraničních železničních stanicích.

Artykuł 21.

Strony zawierające umowę zobowiązują się :

1. Utrzymywać w niezbędnej czystości materiał kolejowy, służący do przewozu w kierunku granicy, a w razie potrzeby poddawać go dezynfekcji, dezynsekcji lub deratyzacji.

2. Roztaczać ścisły dozór w rejonie pogranicznym nad stanem sanitarnym dworców kolejowych i linii kolejowych w obrębie stacyj kolejowych, czuwać nad zaopatrzeniem dworców w dobrą wodę do picia, nad czystością wychodków w pociągach, na dworcach jak również nad utrzymaniem bufetów i restauracji w należyłym stanie, a w okresie panowania cholery zakazać sprzedaży produktów mogących szerzyć zarazę.

3. Zarządzić, aby na podległym ich władzy terytorjum pogranicznym osoby chore na jedną z chorób wymienionych w artykule 1. były we właściwym czasie usuwane z pociągów, oraz aby przedsięwzięto środki sanitarne konieczne w danym wypadku.

O wydarzeniach takich strony zawierające umowę zobowiązują się powiadamiać wzajemnie w sposób przewidziany w artykule 28.

Artykuł 22.

W wypadku ujawnienia w pociągu, który przebył granicę, osoby chorej na jedną z chorób wymienionych w artykule 1., dotyczący wagon albo przedział poddany będzie przez władze kraju przeznaczenia dezynfekcji, a w razie potrzeby wagon ten może być odczepiony.

Podróżni, którzy stykali się z chorym, podlegają oględzinom lekarskim. Osób uznanych za zdrowe nie zatrzymuje się, jednakże bagaż ich może być poddany dezynfekcji. W przypadku tyfusu plamistego lub powrotnego, osoby te i ich bagaż mogą być poddane dezynsekcji.

Artykuł 23.

Przepisy niniejszej Konwencji będą miały zastosowanie z właściwymi zmianami względem podróży i ich bagażu oraz towarów przybywających drogami lądowymi, wodnymi i powietrzem.

IV.

POGRANICZNE PUNKTY DOZORU SANITARNEGO.

Artykuł 24.

Celem przeprowadzenia środków sanitarnych przewidzianych w niniejszej Konwencji będą urządzone punkty dozoru sanitarnego zaopatrzone w urządzenia niezbędne do odosobnienia i leczenia chorych oraz dezynfekcji, dezynsekcji i kąpieli.

Urządzenia punktów dozoru sanitarnego winne odpowiadać rozmiarom ruchu osób i towarów przez daną miejscowość, aby stosowanie środków sanitarnych przez władze kraju przeznaczenia nie powodowało zatrzymania ruchu.

Artykuł 25.

Strony zawierające umowę, oznaczają na zasadzie wzajemnego porozumienia Centralnych Władz Sanitarnych na granicy lub w jej pobliżu punkty, w których w razie epidemii winne być urządzone stacje dozoru sanitarnego, podległe władzy tego Państwa, na którego terytorjum się znajdują.

Článek 21.

Smluvní strany se zavazují :

1. Udržovati železniční materiál, sloužící k dopravě k hranicím v nutné čistotě a v případě potřeby podrobovati jej desinfekci, desinsekci a deratisaci.

2. Rozvinouti přesný dozor v pohraničním obvodu nad zdravotním stavem nádraží a železničních tratí v obvodu nádraží, dohlížeti na zaopatřování nádraží dobrou pitnou vodou, na čistotu záchodů ve vlacích a na nádraží, na udržování nádražních restaurací a bufetů v náležitém stavu, jakož i v době vyskytující se cholery zakázati prodej zboží, jímž může se šířiti nákaza.

3. Učiniti opatření, aby na pohraničním území, podřízeném jich pravomoci, byly osoby onemocnělé jednou z nemocí, uvedených v článku 1., zavčas z vlaku odstraněny a, aby v tom případě byla učiněna zdravotní opatření.

Smluvní strany se zavazují, že budou se vzájemně vyzoumívati o takových případech způsobem uvedeným v článku 28.

Článek 22.

V případě, že by se ve vlaku, jenž přešel hranice, zjistila osoba onemocnělá jednou z nemocí uvedených v článku 1., bude dotčený vůz nebo jeho oddělení příslušným úřadem země podroben desinfekci a v případě potřeby může býti vůz ten odepnut.

Cestujícím, kteří s nemocným přišli do styku, jest se podrobiti lékařské prohlídce. Osoby za zdravé uznané se nezadržují, jich zavazadla mohou býti však podrobena desinfekci. Jde-li v tom případě o tyfus skvrnitý nebo zvrtný, mohou tyto osoby a jich zavazadla podrobena býti desinsekci.

Článek 23.

Ustanovení této úmluvy bude použito s příslušnými změnami vůči cestujícím, jich zavazadlům, jakož i vůči zboží přicházejícímu cestami vodními, pozemskými a vzduchem.

IV.

POHRANIČNÍ STANICE ZDRAVOTNÍHO DOZORU.

Článek 24.

K cíli provádění zdravotních opatření uvedených v této úmluvě budou zřízeny stanice zdravotního dozoru, vybavené zařízením nezbytným k osamocení a léčení nemocných, jakož i ku provádění desinfekce, desinsekce a koupelí.

Zařízení stanic zdravotního dozoru má odpovídati rozměrům dopravy osob a zboží daným místem, aby vykonávání zdravotních opatření orgány příslušné země nebylo příčinou zdržování dopravy.

Článek 25.

Smluvní strany označí po vzájemné dohodě ústředních zdravotních úřadů body na hranici nebo v její blízkosti, v nichž mají býti zřízeny v případě epidemie stanice zdravotního dozoru, podřízené úřadu státu, na jehož území jsou.

Strony zawierające umowę zastrzegają sobie prawo zamykania czasowego dla ruchu podróźnych i towarów z terytorjum drugiego Państwa, albo części tego terytorjum tych punktów granicznych, w których urządzenie stacji dozoru sanitarnego będzie przedstawiało istotne trudności.

Zarządzenie to może być stosowane jedynie w wypadku groźnego szerzenia się jednej z wymienionych w artykule 1 epidemji. Strony zobowiązują się do notyfikowania swojego zamiaru zamknięcia danych punktów co najmniej na 8 dni przed wprowadzeniem w czyn tego zamierzenia.

Strony zobowiązują się jednak zapewnić swobodny ruch podróźnych i towarów przez pozostałe punkty sanitarne.

Artykuł 26.

Pobieranie opłat od pasażerów i podróźnych za pomoc lekarską, udzieloną na zasadzie niniejszej konwencji na pogranicznych stacjach dozoru sanitarnego, za utrzymanie ich podczas izolacji w szpitalach z powodu podejrzenia o jedną z chorób wymienionych w artykule 1, jak również za wydatki połączone ze stosowaniem innych środków sanitarnych przewidzianych w niniejszej Konwencji nie jest dopuszczalne. Powyższe wydatki obciążają Skarb tego Państwa, na którego terytorjum środki te są stosowane, o ile do pokrycia tych wydatków nie są zobowiązane według miejscowych ustaw samorządy względnie inne osoby prawne lub fizyczne.

Pobieranie opłaty za przeprowadzenie dezynfekcji, dezynsekcji lub deratyzacji dopuszczalne jest jedynie względem towarów, co do których środki te mają być stosowane na zasadzie niniejszej Konwencji, a to w wysokości rzeczywistych wydatków za zużyte do tych celów materiały. Strony zawierające umowę powiadamiają się wzajemnie we właściwym czasie o wysokości opłat wyznaczonych.

V.

ZARZĄDZENIA W MIEJSCOWOŚCIACH POGRANICZNYCH.

Artykuł 27.

Jako miejscowości pograniczne uważa się powiaty i « okresy », przylegające do granicy lub odległe od niej nie dalej nad 5 kilometrów.

Strony dostarczają sobie wzajemnie w przeciągu miesiąca od wejścia w życie niniejszej Konwencji wykazów pogranicznych powiatów i « okresów » ze wskazaniem właściwych dla nich władz sanitarnych.

Artykuł 28.

Niezależnie od komunikatów wymienianych między stronami zawierającymi umowę na zasadzie art. : 1, 2, 3 i 4 niniejszej Konwencji, władze sanitarne pogranicznej miejscowości każdej ze stron zawiadamiać będą bezpośrednio władzę sanitarną przylegającej pogranicznej miejscowości drugiej strony o stanie sanitarnym podległego sobie terytorjum.

Zawiadomienia te będą obejmować :

1. doniesienie o pierwszym wypadku każdego zachorowania na jedną z chorób, wymienionych w art. 1 niniejszej Konwencji ;
2. periodyczne, co najmniej tygodniowe komunikaty o dalszym przebiegu zgłoszonej choroby zakaźnej ;
3. przedsięwzięte środki.

Prócz tego władze sanitarne miejscowości pogranicznych będą sobie przysyłały wzajemnie w okresach co najmniej tygodniowych wykazy innych chorób zakaźnych, stwierdzonych w danej miejscowości pogranicznej, podając o nich szczegóły wymienione w artykule 1 Konwencji.

Artykuł 29.

W przypadku pojawienia się w miejscowości pogranicznej cholery, tyfusu płamistego i powrotnego lub dżumy, bądź też epidemicznego szerzenia się jakiegś innej choroby zakaźnej władza

Smluvní strany vyhrazují si právo prozatímního uzavírání těch hraničních bodů pro dopravu cestujících a zboží z území druhého státu, neb z jeho části, v nichž by upravení stanice pro zdravotní dozor setkávalo se se skutečnými obtížemi.

Opatření to může nastati jen v tom případě, že by hrozilo epidemické šíření se jedné z nemocí v článku 1. uvedených. Smluvní strany se zavazují, že sdělí si svůj úmysl stran uzavření příslušných bodů nejméně do 8 dní před uskutečněním tohoto záměru.

Avšak smluvní strany se zavazují, že zabezpečí svobodnou vozbu cestujících a zboží přes ostatní zdravotní stanice.

Článek 26.

Vybírání poplatků od pasažérů a cestujících za lékařskou pomoc, poskytovanou podle této úmluvy na pohraničních stanicích pro zdravotní dozor, za vydržování jich po dobu izolování v nemocnicích v případě : jsou-li podezřelí z některé nemoci v článku 1. uvedené, jakož i za vydání způsobená výkonem jiných zdravotních opatření stanovených touto úmluvou, není přípustno. Uvedená vydání zatěžují ten stát, na jehož území tato opatření jsou učiněna, pokud náklady tyto nestíhají podle příslušného zákonodárství samosprávu nebo jiné osoby právnické nebo fyzické.

Vybírání poplatků za vykonání desinfekce, desinsekce nebo deratisace jest přípustno jen pokud jde o zboží, při němž má se těchto prostředků dle této úmluvy použití a to ve výši věcných vydání za materiál k tomu účelu upotřebený. Smluvní strany vyrozumí se vzájemně v přiměřené lhůtě o výši těchto poplatků.

V.

OPATŘENÍ V OBVODECH POHRANIČNÍCH.

Článek 27.

Za pohraniční obvody pokládají se « powiaty » a okresy přiléhající ke hranicím nebo ležící od nich ne dále než 5 kilometrů.

Smluvní strany vymění si navzájem do jednoho měsíce ode dne, kdy tato smlouva nabude účinnosti, seznamy pohraničních « powiatů » a okresů s udáním zdravotních úřadů pro ně příslušných.

Článek 28.

Nehledíc ke sdělením vyměňovaným mezi smluvními stranami podle článku 1., 2., 3. a 4. této úmluvy, budou zdravotní úřady pohraničních obvodů každé ze smluvních stran bezprostředně vyrozumívati zdravotní úřady přiléhající k pohraničním obvodům druhé strany o zdravotním stavu na území jim podřízeném.

Tato vyrozumění budou obsahovati :

1. sdělení o prvním případě každého onemocnění jednou z nemocí uvedených v článku 1. této úmluvy ;
2. periodické, nejméně týdenní sdělení o dalším průběhu hlášené nakažlivé nemoci ;
3. učiněná opatření.

Kromě toho budou si zdravotní úřady pohraničních obvodů zasílati v obdobích nejméně týdenních též výkazy jiných nakažlivých nemocí, zjištěných v jejich pohraničním obvodě, sdělující o nich podrobnosti uvedené v článku 1. této úmluvy.

Článek 29.

V případě, vyskytne-li se cholera, tyfus skvrnitý, tyfus zvratný nebo mor, nebo rozšíří-li se jakákoliv nakažlivá nemoc, svolí zdravotní úřad dotčeného obvodu, aby zdravotní úřad přiléhajícího

dotyczącej miejscowości zezwoli władzy sanitarnej przylegającej miejscowości pogranicznej drugiej strony na zaznajomienie się ze stanem rzeczy na miejscu przez swego funkcjonariusza.

W tych wypadkach zainteresowane pograniczne władze administracyjno-sanitarne przedstawia pogranicznej władzy administracyjno-sanitarnej strony drugiej szczegółowo wydarzenie, z którym pragnie się zaznajomić bezpośrednio. Na tej podstawie władza pograniczna wyznaczy termin zjawienia się funkcjonariusza sanitarnego strony drugiej, z którym zostanie przeprowadzony przegląd tych wydarzeń.

Pograniczne władze administracyjno-sanitarne obu stron winne z sobą współdziałać w zakresie spraw zdrowia publicznego, a szczególnie w zakresie zwalczania chorób zakaźnych i na żądanie udzielać sobie w tym przedmiocie wzajemnej pomocy.

Artykuł 30.

Środki sanitarne przewidziane w niniejszej Konwencji dla komunikacji kolejami i innemi drogami mogą być zastosowane również do lokalnego ruchu kolejowego oraz do miejscowej komunikacji drogowej i wodnej.

Wszelako strony zawierające umowę zobowiązują się według możliwości ułatwiać ruch pograniczny, stosując jedynie te zarządzenia przewidziane w Konwencji, które okażą się bezwzględnie konieczne.

Artykuł 31.

W razie pojawienia się w miejscowościach pogranicznych cholery, zakazowi może również podlegać przywóz surowych owoców i jarzyn oraz nabiału z zakażonego terytorjum pogranicznego.

Artykuł 32.

Strony zawierające umowę zobowiązują się w razie epidemii cholery, tyfusu brzuszego i czerwoni odkażać ścieki z miejsc zaludnionych, fabryk i zakładów przemysłowych przed wypuszczeniem ich do rzek granicznych lub innych granicznych zbiorników wód, służących do zaopatrywania ludności i zwierząt domowych w wodę.

W tym celu każda ze stron zawierających umowę wyda odpowiednie przepisy w porozumieniu z drugą stroną.

Artykuł 33.

Celem załatwienia w sposób przyjacielski wszelkich różnic, mogących powstawać przy tłumaczeniu lub stosowaniu niniejszej Konwencji w razie nieosiągnięcia porozumienia, Obie Strony zobowiązują się zwracać się za wspólną zgodą o pośrednictwo do Sekcji Higieny Ligi Narodów, co jednak nie może uszczuplić praw każdego z Państw do obrania innej drogi, celem załatwienia sprawy spornej.

Artykuł 34.

Konwencja niniejsza będzie ratyfikowana i dokumenty ratyfikacyjne będą wymienione w Warszawie w czasie możliwie najkrótszym.

Konwencja zacznie obowiązywać w 8 dni po wymianie dokumentów ratyfikacyjnych.

Po wypowiedzeniu przez jedną ze stron Konwencja będzie obowiązywała jeszcze przez rok od dnia wypowiedzenia.

Na dowód czego wyżej wymienieni pełnomocnicy Konwencję niniejszą podpisali i opatrzyli ją swemi pieczęciami.

Sporządzono w Pradze w dwóch jednobrzmiących egzemplarzach w języku polskim i czesko-słowackim dnia 5 września roku tysiąc dziewięćset dwudziestego piątego.

(L. S.) Dr. Zygmunt LASOCKI, *p. m.*

(L. S.) Dr. Václav GIRSA, *m. p.*

pohraničního obvodu druhé smluvní strany seznámil se se stavem věci na místě svým funkcionářem.

V těchto případech sdělí zúčastněný pohraniční administrativně-zdravotní úřad pohraničnímu administrativně-zdravotnímu úřadu strany druhé jednotlivé události, s nimiž přeje si bezprostředně se seznámiti. V důsledku toho označí pohraniční administrativně-zdravotní úřad lhůtu, kdy má se dostavití zdravotní funkcionář druhé strany, s nímž bude pak vykonán přehled oněch událostí.

Pohraniční administrativně-zdravotní úřady obou smluvních stran jsou povinny v oboru veřejného zdravotnictví a zvláště v oboru potírání nakažlivých nemocí spolupůsobiti a na požádání v tomto ohledu vzájemně se podporovati.

Článek 30.

Zdravotní opatření stanovená v této úmluvě pro dopravu železnicemi a jinými cestami mohou býti použita též při místním železničním provozu a při místní dopravě po cestách a vodách.

Nicméně zavazují se smluvní strany, že k cíli usnadnění pohraničního provozu budou se podle možnosti držeti jen těch opatření stanovených touto úmluvou, která se ukáží býti naprosto nutnými.

Článek 31.

V případě vyskytnutí se cholery v obvodech pohraničních může též býti zakázáno dovážeti syrové ovoce, zeleninu nebo mléčné výrobky ze zamořeného pohraničního obvodu.

Článek 32.

Smluvní strany zavazují se, že při epidemii cholery, tyfu břišního a úplavice střešní budou desinfikovati odpadkové vody z míst zalidněných, z továren a průmyslových podniků před vstupem jich do řek pohraničních, nebo jiných pohraničních vodních toků, sloužících k zaopatřování lidí a domácích zvířat vodou.

K tomu cíli vydá každá ze smluvních stran po dohodě se stranou druhou příslušné předpisy.

Článek 33.

Smluvní strany se zavazují obracet se po společné dohodě na zdravotní odbor Svazu Národů o sprostředkování přátelského narovnání všech sporů, jež mohly by vzniknouti při výkladu nebo provádění této úmluvy, v případě, že by nebylo docíleno dohody, což neodnímá žádné ze smluvních stran práva použití jiné cesty k cíli urovnání sporné otázky.

Článek 34.

Tato úmluva bude ratifikována a ratifikační listiny budou vyměněny ve Varšavě v době pokud možno nejkratší.

Úmluva nabude účinnosti 8 dní po výměně ratifikačních listin.

Úmluva tato zůstává v účinnosti ještě 1 rok po dni výpovědi, dané jednou ze smluvních stran.

Na doklad toho podepsali výše jmenovaní plnomocníci tuto úmluvu a opatřili ji svými pečeti.

Dáno v Praze ve dvou stejně znějících exemplářích v jazyku polském a československém dne 5. září roku tisícího devítistého dvacátého pátého.

(L. S.) Dr. Zygmunt LASOCKI, *m. p.*

(L. S.) Dr. Václav GIRSA, *m. p.*

¹ TRADUCTION.

N° 1370. — CONVENTION SANITAIRE ENTRE LA RÉPUBLIQUE DE POLOGNE ET LA RÉPUBLIQUE TCHÉCOSLOVAQUE. SIGNÉE A PRAGUE LE 5 SEPTEMBRE 1925.

LA RÉPUBLIQUE DE POLOGNE et LA RÉPUBLIQUE TCHÉCOSLOVAQUE, animées du désir de sauvegarder la santé publique sur leurs territoires, ont résolu de conclure une convention sanitaire. A cet effet, ont désigné pour leurs plénipotentiaires :

LE PRÉSIDENT DE LA RÉPUBLIQUE DE POLOGNE :

M. le Dr Zygmunt LASOCKI, envoyé extraordinaire et ministre plénipotentiaire de la République de Pologne à Prague ;

LE PRÉSIDENT DE LA RÉPUBLIQUE TCHÉCOSLOVAQUE :

M. le Dr Václav GIRSA, envoyé extraordinaire et ministre plénipotentiaire de la République tchécoslovaque à Varsovie ;

Lesquels, après avoir échangé leurs pleins pouvoirs, reconnus en bonne et due forme, sont convenus des dispositions suivantes :

I.

OBLIGATIONS DES PARTIES CONTRACTANTES EN CAS D'APPARITION DE MALADIES INFECTIEUSES SUR LEURS TERRITOIRES RESPECTIFS.

Article premier.

Chacune des Parties contractantes informera, autant que possible par la voie télégraphique, l'autre Partie du premier cas de choléra ou de peste constaté sur son territoire, ainsi que des cas fortement suspects.

En outre, chacune des Parties contractantes informera de la même façon l'autre Partie du premier cas de choléra ou de peste qui serait constaté ultérieurement dans un nouveau district.

Les deux Parties contractantes se communiqueront également toute extension du typhus exanthématique et du typhus récurrent ayant un caractère épidémique.

Le communiqué devra contenir :

- 1° La dénomination et la forme de la maladie ;
- 2° Le lieu et la date de l'apparition ;
- 3° L'origine et la source de la maladie ;
- 4° Le nombre des malades et des décès ;
- 5° La localité ou l'unité administrative contaminée ;
- 6° Les mesures prises.

La maladie sera désignée par son nom latin scientifiquement reconnu.

¹ Traduit par le Secrétariat de la Société des Nations.

¹ TRANSLATION.

No. 1370. — SANITARY CONVENTION BETWEEN THE POLISH REPUBLIC AND THE CZECHOSLOVAK REPUBLIC. SIGNED AT PRAGUE, SEPTEMBER 5, 1925.

THE POLISH REPUBLIC and THE CZECHOSLOVAK REPUBLIC, being desirous of protecting public health within their territories, have agreed to conclude a sanitary convention, and for this purpose have appointed as their Plenipotentiaries :

THE PRESIDENT OF THE POLISH REPUBLIC :

D^r Zygmunt LASOCKI, Envoy Extraordinary and Minister Plenipotentiary of the Polish Republic at Prague ;

THE PRESIDENT OF THE CZECHOSLOVAK REPUBLIC :

D^r Václav GIRSA, Envoy Extraordinary and Minister Plenipotentiary of the Czechoslovak Republic at Warsaw ;

Who, having exchanged their full powers, found in good and due form, have agreed upon the following Articles :

I.

OBLIGATIONS OF THE CONTRACTING PARTIES IN THE EVENT OF AN OUTBREAK OF INFECTIOUS DISEASE WITHIN THEIR RESPECTIVE TERRITORIES.

Article I.

Each of the Contracting Parties shall notify the other Party, as far as possible by telegraph, of the first case of cholera or of plague reported within its territory, and of any strongly suspected cases.

Further, each of the Contracting Parties shall likewise inform the other Party of the first case of cholera or plague which is subsequently observed in a new district.

The two Contracting Parties shall likewise notify each other of any spread of typhus fever or relapsing fever having an epidemic character.

The notification should give the following particulars :

- (1) Name of disease, and form in which it appears ;
- (2) Place and date of outbreak ;
- (3) Origin and source of disease ;
- (4) Number of cases and deaths ;
- (5) Locality or administrative unit infected ;
- (6) Action taken.

The disease shall be indicated by its recognised Latin scientific name.

¹ Translated by the Secretariat of the League of Nations.

Article 2.

Outre les communiqués immédiats, prévus à l'article premier, les deux Parties contractantes devront également envoyer des communiqués au moins hebdomadaires concernant le cours ultérieur de la maladie signalée, ainsi que les mesures prises et toutes les circonstances qui peuvent avoir une importance épidémiologique.

Ces communiqués hebdomadaires devront contenir la correction des erreurs ou des inexactitudes éventuelles commises dans les communiqués précédents.

Article 3.

Outre les communiqués dont il est question aux articles premier et 2, chaque Partie contractante s'engage à communiquer régulièrement à l'autre Partie contractante toutes les publications des autorités sanitaires centrales concernant l'état de la santé publique et tout spécialement la marche des maladies infectieuses.

Lorsque, sur le territoire d'un des Etats contractants, une maladie infectieuse qui n'y apparaît pas généralement ou n'y prend jamais une forme épidémique, se déclare ou prend une forme épidémique, l'Etat susmentionné sera tenu de communiquer à l'autre Etat tous les renseignements particuliers qu'il possède.

Article 4.

Lorsque l'une des Parties contractantes aura été informée de l'apparition d'une maladie spécifiée à l'article premier dans une région appartenant à un Etat voisin des deux Etats contractants ou d'un seul de ces Etats, et qu'elle aura pris de ce chef les mesures de précaution, elle sera tenue d'en informer immédiatement l'autre Partie contractante et de lui faire part en même temps des mesures adoptées, ainsi que des circonstances qui ont provoqué ces mesures.

Article 5.

Les communications prévues aux articles 1, 2, 3 et 4 — indépendamment de la voie diplomatique —, seront transmises directement par les autorités sanitaires centrales de la Partie informatrice aux autorités sanitaires centrales de l'autre Partie contractante.

La Partie contaminée adressera, en outre, la même communication à la Section d'hygiène de la Société des Nations, à Genève.

Article 6.

La présente convention pourra, d'un commun accord, être étendue à d'autres maladies, non spécifiées à l'article premier.

Article 7.

Au cas où l'une des deux Parties contractantes jugerait opportun d'adjoindre un attaché médical au personnel de sa représentation diplomatique dans la capitale de l'autre Partie, le service central d'hygiène de l'autre Partie devra donner toutes les facilités nécessaires à ce fonctionnaire pour lui permettre de se tenir au courant de la situation épidémique du pays et de toutes autres questions intéressant l'hygiène publique de son propre pays.

Article 2.

In addition to the immediate notifications provided for in Article 1, the two Contracting Parties shall also send reports, at least once a week, on the subsequent course of the disease notified, the measures taken, and any circumstances which may be of epidemiological importance.

The weekly reports should correct any errors or inaccuracies which may have found their way into previous reports.

Article 3.

In addition to the reports provided for in Articles 1 and 2, each Contracting Party undertakes to communicate regularly to the other all publications issued by the central health authorities concerning the state of public health, and particularly the progress of any infectious diseases.

If, within the territory of one of the Contracting Parties, a disease which does not usually break out and never assumes an epidemic form there, should break out or assume an epidemic form, the said Party shall be obliged to give the other Party all particulars in its possession.

Article 4.

When one of the Contracting Parties is informed of the outbreak of one of the diseases specified in Article 1 within a district belonging to a neighbour of one or both of the two Contracting Parties, and has taken all necessary measures, it shall be bound to notify the other Contracting Party immediately, giving at the same time information as to action taken and the circumstances which have given rise to such action.

Article 5.

The notifications provided for in Articles 1, 2, 3, and 4, shall be transmitted directly by the central health authorities of the informing Party to the central health authorities of the other Contracting Party, independently of the diplomatic channel.

The Party infected shall also make a similar notification to the Health Section of the League of Nations at Geneva.

Article 6.

The present Convention may, by common consent, be extended to other diseases not specified in Article 1.

Article 7.

Should either of the Contracting Parties think fit to attach a medical officer to its diplomatic staff in the capital of the other Party, the Central Health Department of the latter Party shall afford this officer all necessary facilities that will enable him to keep in touch with the epidemic situation in the country and with all other questions affecting the public health of his own country.

II.

MESURES A PRENDRE A L'ÉGARD DES TERRITOIRES CONTAMINÉS.

Article 8.

Chacune des Parties contractantes pourra prendre, à l'égard des régions contaminées par une maladie spécifiée à l'article premier, les mesures prévues aux articles 10 à 18, pourvu que ces mesures ne soient appliquées qu'aux voyageurs et marchandises provenant des régions contaminées et que les conditions énumérées à l'article 9 soient remplies.

Article 9.

Ne pourra être déclarée région contaminée qu'une unité administrative : un district (*powiat, okres*) ou une commune urbaine ou rurale.

Un territoire pourra être déclaré contaminé : pour le choléra, lorsqu'un foyer d'épidémie se sera formé ; pour le typhus exanthématique ou récurrent, lorsqu'il y aura propagation épidémique ; pour la peste, lorsque seront constatés un ou plusieurs cas non importés.

Article 10.

L'information qu'une unité territoriale a été déclarée contaminée et que des mesures ont été prises en vue d'empêcher l'importation des maladies contagieuses du territoire contaminé, sera faite conformément aux stipulations de l'article 5.

Article 11.

Un district ou une commune urbaine ou rurale qui, selon l'article 8, serait déclaré contaminé, devra être considéré comme libre de toute infection dans le cas du choléra ou de la peste lors de l'expiration de cinq jours, officiellement constatée, à partir de la mort ou de l'isolement du dernier malade ; dans le cas du typhus exanthématique et récurrent, si la diminution du nombre des malades ou bien la constatation des cas sporadiques permettent de conclure que la maladie a perdu son caractère épidémique.

Article 12.

Les mesures admises par la présente convention en vue d'empêcher l'introduction des maladies infectieuses spécifiées à l'article premier, sont les suivantes :

- 1^o Inspection et visite par un médecin officiel ;
- 2^o Evacuation et isolement des malades ou des personnes suspectes de maladie ;
- 3^o Désinfection et désinsectisation des personnes et des bagages ;
- 4^o Désinfection des marchandises et, en cas de peste, dératisation ;
- 5^o Interdiction d'entrée aux personnes qui n'ont pas été vaccinées ;
- 6^o Propagande sanitaire.

Article 13.

Seront soumises à l'inspection et à la visite médicales, à la frontière, les personnes arrivant du territoire contaminé, ou bien les personnes chez qui on aura constaté des symptômes d'une des maladies spécifiées à l'article premier, ou qui seront suspectes d'une de ces maladies.

II.

MEASURES TO BE TAKEN WITH REGARD TO INFECTED AREAS.

Article 8.

Each of the Contracting Parties shall be entitled to take, with regard to areas infected by a disease specified in Article 1, the measures provided for in Articles 10 to 18, provided that these measures are applied only to travellers and goods coming from the affected areas, and that the conditions mentioned in Article 9 are fulfilled.

Article 9.

Only an administration unit — a district (*powiat, okres*) or an urban or rural commune — may be declared an infected area.

A district may be declared infected : with cholera, when an epidemic focus has been formed ; with typhus fever or relapsing fever, when it is spreading in epidemic form ; with plague, when one or more non-imported cases have been observed.

Article 10.

Notification that a territorial unit has been declared infected, and that measures have been taken to prevent the introduction of the contagious diseases from the infected area, shall be made in conformity with the provisions of Article 5.

Article 11.

A district or an urban or rural commune which has been declared infected under Article 8 shall be considered free of all infection, in the case of cholera or of plague on an official declaration that five days have elapsed since the death or isolation of the last case ; in the case of typhus fever and relapsing fever, if a decrease in the number of cases, or the defection of sporadic cases, permits of the conclusion that the disease has lost its epidemic character.

Article 12.

The following measures for preventing the introduction of the infectious diseases specified in Article 1 are recognised by the present Convention :

- (1) Official medical inspection and examination ;
- (2) Evacuation and isolation of cases or suspected cases ;
- (3) Disinfection and delousing of persons and luggage ;
- (4) Disinfection of goods, and, in the case of plague, destruction of rats ;
- (5) Refusal of admittance to persons who have not been vaccinated ;
- (6) Health propaganda.

Article 13.

Persons coming from infected areas, and persons in whom symptoms of one of the diseases specified in Article 1 have been observed, or who are suspected of one of these diseases, shall be subjected to medical inspection and examination at the frontier.

Les personnes franchissant la frontière par groupes ou en troupes dans des conditions non hygiéniques, pourront être soumises par les autorités sanitaires à l'inspection et à la visite médicales.

Les personnes suspectes de choléra ou de peste pourront être soumises, en cas de nécessité, à l'examen bactériologique.

Article 14.

Les personnes reconnues à l'examen médical malades ou suspectes, seront isolées par les autorités sanitaires de l'Etat compétent afin d'être soignées dans des établissements installés spécialement à cet effet, où elles resteront jusqu'à leur guérison complète ou bien jusqu'à l'établissement du diagnostic définitif.

Il sera interdit de maintenir en observation des personnes bien portantes.

Les personnes provenant des régions contaminées ou bien ayant été en contact avec les personnes atteintes d'une des maladies énumérées à l'article premier, seront soumises au bout de leur voyage, à une surveillance sanitaire dont la durée ne devra pas dépasser, en cas de choléra ou de peste, cinq jours; de typhus récurrent, huit jours; et du typhus exanthématique, quatorze jours, à partir du départ de la personne en question de la région contaminée ou de la constatation de la maladie à la frontière.

A cet effet, ces personnes pourront être tenues, lors de leur arrivée à destination, de se présenter aux autorités sanitaires compétentes.

Article 15.

Le personnel sanitaire, le personnel des chemins de fer, des entreprises de navigation, des postes et télégraphes et le personnel des douanes, ne seront soumis aux mesures sanitaires que si les personnes en question sont manifestement atteintes de l'une des maladies spécifiées à l'article premier.

La même règle sera applicable, lors du passage de la frontière, aux personnes munies d'un passeport diplomatique ou d'une lettre de mission délivrés par l'une des deux Parties contractantes.

Article 16.

Les bagages personnels provenant des territoires contaminés, à l'exception des bagages appartenant aux personnes énumérées à l'article 15, pourront être soumis à la désinfection chaque fois que les autorités sanitaires estimeront que cette désinfection est nécessaire.

Quant aux personnes qui franchissent la frontière par groupes ou en troupes, une désinfection ou une désinsectisation générale pourront être ordonnées en cas de nécessité établie par l'inspection médicale. S'il s'agit du typhus exanthématique ou récurrent, un nettoyage approprié des personnes (bains et coupe de cheveux) et des bagages pourra être ordonné.

Article 17.

Les marchandises ne peuvent être soumises à une désinfection que lorsque les autorités sanitaires constatent des indices manifestes d'infection sur celles-ci ou sur leur emballage.

Les marchandises suivantes, en provenance d'une région atteinte d'une des maladies spécifiées à l'article premier, peuvent également être soumises à une désinfection, ou bien leur importation, sans désinfection préalable, peut être interdite :

1° Vêtements, linge et literie usagés.

Lorsque ces objets seront transportés comme bagages personnels, ou bien à la suite d'un changement de domicile, ils ne seront pas frappés d'une prohibition d'importation et l'on procédera à leur égard conformément à l'article 16.

Persons crossing the frontier in groups or in bands under unhealthy condition may be subjected by the health authorities to medical inspection and examination.

Persons suspected of cholera or plague may be subjected, if necessary, to bacteriological examination.

Article 14.

Persons who after medical examination are ascertained to be or are suspected of suffering from disease shall be isolated by the health authorities of the competent State for care in institutions established for this purpose, where they will remain until their complete recovery or until a final diagnosis has been made.

Persons in good health shall not be detained under observation.

Persons coming from infected areas, or having been in contact with persons suffering from one of the diseases mentioned in Article 1, shall be subjected at the end of their journey to medical supervision for a period not exceeding in the case of cholera or plague five days, of relapsing fever eight days, and of typhus fever fourteen days, from the date of their leaving the infected area or of the disease being detected at the frontier.

For this purpose, such persons may be required to report to the competent health authorities on arrival at their destination.

Article 15.

Employees of the health authorities, railway and navigation companies, the postal and telegraphic administration, and the Customs, shall not be subjected to health measures unless the persons in question are plainly suffering from one of the diseases specified in Article 1.

The same rule shall apply to persons crossing the frontier in possession of diplomatic passports or *lettres de mission* from one of the Contracting Parties.

Article 16.

Personal luggage coming from infected areas, with the exception of luggage belonging to persons mentioned in Article 15, may be subjected to disinfection whenever the health authorities shall think it necessary.

In the case of persons crossing the frontier in groups or bands, general disinfection or delousing may be ordered if medical inspection shows this to be necessary. In the case of typhus fever or relapsing fever, orders may be given for the cleansing by suitable means of the persons (baths and haircuts) and the luggage.

Article 17.

Goods shall only be subjected to disinfection when the sanitary authorities detect clear signs of infection on them or their packing.

The following goods coming from a district infected by one of the diseases specified in Article 1 may likewise be subjected to disinfection, or their importation without previous disinfection may be forbidden :

- (1) Clothing, linen, and bedding which have been worn or used.

When these articles are conveyed as personal luggage, or in consequence of the owner changing his place of residence, their importation shall not be forbidden, and the measures provided in Article 16 shall be taken with regard to them.

2° Chiffons et loques, à l'exception des chiffons pressés en ballots encerclés.
Ne peuvent être prohibés :

1° Les déchets neufs provenant directement des fabriques textiles, des filatures, des ateliers de confection et des usines de blanchiment, ainsi que la laine artificielle et les morceaux de papier neuf.

2° Lettres, cartes postales, imprimés, livres, brochures, papiers commerciaux, etc., à l'exception des colis postaux contenant des objets énumérés aux paragraphes premier et deuxième, et du deuxième alinéa du présent article.

Le lieu et le genre de désinfection seront fixés par l'autorité du pays de destination.

La désinfection doit être effectuée de façon que les objets désinfectés souffrent le moins possible.

Le transit des marchandises à travers le territoire d'un des Etats contractants ne pourra être interdit lorsque ces marchandises sont transportées dans un emballage approprié. Ces marchandises ne seront, en outre, soumises à aucune désinfection.

Article 18.

Il pourra être exigé que les personnes venant de territoires contaminés par le choléra se soumettent à la vaccination préventive contre le choléra. L'entrée du pays pourra être interdite aux personnes non vaccinées. La vaccination pourra être établie par un certificat délivré par un médecin officiel du pays d'origine.

Lorsque des cas de choléra sont constatés parmi les membres de groupes de personnes arrivant à la frontière, les membres de ces groupes pourront être astreints à une double vaccination contre le choléra. A cet effet, les personnes en question pourront être retenues à la station frontière du pays de destination.

La continuation du voyage pourra être interdite aux personnes qui refuseraient de se soumettre à la vaccination.

Article 19.

Convaincus que les mesures prises pour sauvegarder la santé publique ne peuvent être effectives que si le public, et tout particulièrement les employés des services de chemins de fer et de navigation, sont en état de se rendre compte de la portée de ces mesures, les Parties contractantes s'engagent à donner au personnel de ces services tous les éclaircissements nécessaires sur les maladies infectieuses et leur mode de propagation, ainsi que sur les moyens pratiques pour les combattre ; elles s'engagent, en outre, à renseigner les voyageurs et la population des territoires limitrophes sur l'importance des mesures sanitaires qui ont été prises.

III.

CHEMINS DE FER ET AUTRES MOYENS DE COMMUNICATION.

Article 20.

Les personnes arrivant à la frontière par chemin de fer, ainsi que leurs bagages, seront traités conformément aux dispositions contenues à l'article 12 de la présente convention. Toutefois, les mesures sanitaires prescrites doivent être appliquées de façon à ne pas entraver le trafic des chemins de fer. A cet effet, les Etats contractants sont tenus de créer à leurs gares frontières des installations appropriées de surveillance médicale.

(2) Rags, with the exception of rags packed in hooped bales.

The importation of the following may not be forbidden :

(1) Unused clippings, coming directly from textile factories, spinning-mills, ready-made clothing factories and bleaching-works, and also artificial wool and pieces of unused paper.

(2) Letters, post-cards, printed matter, books, pamphlets, commercial documents, etc., excluding postal packets containing articles mentioned in sub-paragraphs (1) and (2) of the second paragraph of the present Article.

The place and manner of disinfection shall be determined by the authority of the country of destination.

Disinfection shall be effected in such a way as to damage the disinfected goods as little as possible.

The transit of goods through the territory of one of the Contracting Parties may not be forbidden if the goods are suitably packed. Such goods shall not be subjected to any disinfection.

Article 18.

Persons coming from districts infected with cholera may be required to submit to prophylactic vaccination against cholera. Admission to the country may be refused to persons who have not been vaccinated. Vaccination may be proved by a certificate issued by a medical officer in the country of origin.

When cases of cholera are detected among groups of persons arriving at the frontier, members of these groups may be compelled to undergo double vaccination against cholera. For this purpose, the said persons may be detained at the frontier station of the country of destination.

Permission to continue the journey may be refused to persons who will not submit to vaccination.

Article 19.

Being convinced that the measures taken to protect public health can only be effective if the public, and particularly the employees of railway and steamship companies, are to understand the purpose of these measures, the Contracting Parties undertake to give such employees all necessary explanations regarding the infectious diseases and the manner in which they spread, as well as the practical means of combating them ; they also undertake to inform travellers and the population of contiguous territories of the importance of the health measures which have been taken.

III.

RAILWAYS AND OTHER MEANS OF COMMUNICATION.

Article 20.

Persons arriving at the frontier by railway and their luggage shall be treated in accordance with the provisions of Article 12 of the present Convention. The sanitary measures prescribed shall, however, be applied in such a way as not to impede railway traffic. For this purpose, the Contracting Parties shall be required to establish at the frontier stations suitable medical observation posts.

Article 21.

Les Parties contractantes s'engagent :

1^o A maintenir le matériel roulant destiné au trafic frontalier dans un parfait état de propreté et à procéder, le cas échéant, à la désinfection, la désinsectisation et la dératisation de ce matériel.

2^o A maintenir, à la frontière, une rigoureuse surveillance sanitaire dans les gares et sur les voies d'accès aux gares ; à avoir soin que les gares soient pourvues d'une bonne eau potable ; à maintenir en état de propreté les lieux d'aisance dans les trains et dans les gares ; à surveiller la propreté des buffets ; à interdire, pendant une épidémie de choléra, la vente de produits susceptibles de propager l'infection.

3^o A prendre, sur le territoire frontière administré par les Parties contractantes, les dispositions nécessaires pour que les personnes atteintes d'une des maladies spécifiées à l'article premier, soient isolées à temps et que les mesures sanitaires réclamées par les circonstances soient dûment appliquées.

Les Parties contractantes s'engagent à se tenir au courant de tous les cas qui se sont produits, conformément aux stipulations de l'article 28.

Article 22.

Lorsque, dans un train qui a passé la frontière, se trouve une personne atteinte d'une des maladies spécifiées à l'article premier, la voiture ou le compartiment sera désinfecté par les autorités compétentes du pays et la voiture, au besoin, sera détachée.

Les voyageurs qui sont entrés en contact avec le malade seront soumis à la visite médicale. Les personnes reconnues saines ne seront pas retenues ; leurs bagages, par contre, pourront être désinfectés. S'il s'agit d'un cas de typhus exanthématique ou récurrent, les personnes et leurs bagages pourront être soumis à la désinsectisation.

Article 23.

Les stipulations de la présente convention s'appliqueront également, *mutatis mutandis*, aux voyageurs, aux bagages et aux marchandises transportés par voie terrestre, fluviale et aérienne.

IV.

POSTES DE SURVEILLANCE SANITAIRE ÉTABLIS A LA FRONTIÈRE.

Article 24.

En vue d'assurer l'application des mesures sanitaires prévues par la présente convention, des postes de surveillance sanitaire seront établis. Ces postes seront pourvus des installations nécessaires pour assurer l'isolement et le traitement des malades, la désinfection et la désinsectisation ; ils seront également pourvus d'installations de bain.

Dans l'installation des postes sanitaires, il sera tenu compte de l'intensité du trafic voyageurs et marchandises, de façon que l'application des mesures sanitaires n'entrave pas la marche régulière du trafic.

Article 21.

The Contracting Parties undertake.

(1) To maintain the rolling-stock for use in frontier traffic in a perfect state of cleanliness, and to arrange, where necessary, for the disinfection, delousing and deratting of such rolling-stock.

(2) To maintain a rigorous sanitary supervision of frontier stations and the approaches to such stations, to ensure that the stations shall be provided with good drinking-water ; to maintain in a state of cleanliness all lavatories in the trains and stations, and to ensure the cleanliness of refreshment-rooms and prohibit, during an epidemic of cholera, the sale of goods which might spread the infection.

(3) To make the necessary arrangements, at the frontier stations administered by the Contracting Parties, to ensure that persons suffering from any of the diseases specified in Article 1 shall be isolated in good time, and that the sanitary measures required under the circumstances shall be duly taken.

The Contracting Parties undertake to keep each other informed of cases which have broken out, in accordance with the provisions of Article 28.

Article 22.

When a person suffering from one of the diseases specified in Article 1 is found in a train which has crossed the frontier, the carriage or compartment shall be disinfected by the competent authorities of the country, and the carriage shall if necessary be disconnected.

Passengers who have come into contact with the patient shall be subjected to medical inspection. Persons found to be in good health shall not be detained, but their luggage may be disinfected. In the case of typhus fever or relapsing fever, passengers and their luggage may be deloused.

Article 23.

The provisions of the present Convention shall apply equally, *mutatis mutandis*, to travellers, luggage and goods, transported by land, river, or air.

IV.

FRONTIER SANITARY OBSERVATION POSTS.

Article 24.

With a view to ensuring the application of the sanitary measures provided for in the present Convention, sanitary observation posts shall be established. These posts shall be provided with everything necessary for the isolation and treatment of patients, disinfection and delousing ; they shall also be provided with baths.

When sanitary observation posts are established, the volume of passenger and goods traffic shall be taken into account in order that the application of sanitary measures may not affect the regularity of the traffic.

Article 25.

Les Parties contractantes fixeront, après entente entre les autorités sanitaires centrales des deux pays, les endroits situés à la frontière ou à proximité de la frontière, où seront établis, en cas d'épidémie, des postes de surveillance sanitaire dépendant des autorités du pays sur le territoire duquel ils se trouvent.

Les Parties contractantes se réservent le droit de fermer provisoirement la frontière pour les voyageurs et les marchandises en provenance d'un pays ou de certaines parties d'un pays, aux points où l'organisation des postes de surveillance sanitaire se heurterait à des obstacles sérieux.

Cette mesure ne pourra être prise que pour parer à la menace de propagation épidémique de l'une des maladies spécifiées à l'article premier. Les Parties contractantes s'engagent à s'aviser réciproquement, moyennant préavis de huit jours au moins, de leur intention d'appliquer cette mesure.

Les Parties contractantes s'engagent toutefois à faciliter la circulation des voyageurs et des marchandises par d'autres postes de surveillance sanitaire.

Article 26.

Il est interdit de percevoir sur les voyageurs des taxes pour le secours médical qui leur aura été prêté en vertu de la présente convention aux postes frontières de surveillance sanitaire, pour l'isolement à l'hôpital des voyageurs suspects d'une maladie spécifiée à l'article premier, ou pour les frais occasionnés par l'application des mesures sanitaires prescrites par la présente convention. Les dépenses susmentionnées seront à la charge de l'Etat sur le territoire duquel ces mesures ont été prises, à moins qu'en vertu des lois locales, elles ne grèvent le budget des corps autonomes ou bien d'autres personnes morales ou physiques.

La perception de taxes pour la désinfection, la désinsectisation et la dératisation n'est applicable qu'aux marchandises soumises à cette mesure conformément aux stipulations de la présente convention, et seulement jusqu'à concurrence du prix réel des substances utilisées. Les Parties contractantes s'informeront mutuellement, dans un délai approprié, du montant de ces taxes.

V.

MESURES SPÉCIALES A PRENDRE DANS LA ZONE FRONTIÈRE.

Article 27.

Sera considérée comme zone frontière une bande de territoire comprenant les districts (*powiat, okres*) limitrophes, ainsi que les districts éloignés de la frontière de moins de cinq kilomètres.

Dans un délai d'un mois à partir de l'entrée en vigueur de la présente convention, les Parties contractantes se communiqueront réciproquement une liste de ces districts, ainsi qu'une liste des autorités sanitaires établies dans ces districts.

Article 28.

Indépendamment des informations qui seront échangées entre les Parties contractantes, en vertu des articles 1, 2, 3 et 4 de la présente convention, les autorités sanitaires de la zone frontière des deux Parties entreront en rapports directs entre elles, en vue de s'informer réciproquement de l'état sanitaire de leurs territoires respectifs.

Article 25.

The Contracting Parties shall, after agreement has been reached between the central health authorities of the two countries, determine the points on or near the frontier where, in the event of an epidemic, sanitary observation posts are to be established under the authorities of the country in whose territory they are situated.

The Contracting Parties may temporarily close the frontier to passengers and goods coming from a country or certain parts of a country at points where the establishment of sanitary observation posts would meet with serious difficulties.

This measure may only be taken to counteract the threat of an epidemic of one of the diseases mentioned in Article 1. The Contracting Parties undertake to give each other eight days' notice of their intention to apply this measure.

The Contracting Parties undertake, however, to facilitate the passage of travellers and goods through other sanitary observation posts.

Article 26.

No charge shall be made to travellers for medical aid given them in virtue of the present Convention at frontier sanitary observation posts, for the isolation in hospital of travellers suspected of a disease specified in Article 1, or for expenses incurred through the application of the sanitary measures provided for in the present Convention. The expenses mentioned shall be a charge on the State in whose territory such measures have been taken, unless in virtue of local legislation they are a charge on the budget of autonomous bodies or other juridical or natural persons.

Fees for disinfection, delousing and deratting shall only be charged on goods which have been subjected to this measure in conformity with the provisions of the present Convention, and only up to the actual cost-price of the material used. The Contracting Parties shall inform each other within a suitable period of the amount of these fees.

V.

SPECIAL MEASURES TO BE TAKEN WITHIN THE FRONTIER ZONE.

Article 27.

A belt of territory consisting of districts (*powiats, okres*) contiguous to or situated within five kilometres of the frontier shall be considered the frontier zone.

Within a month from the date on which the present Convention comes into force, the Contracting Parties shall communicate to each other a list of such districts and a list of the health authorities established therein.

Article 28.

Apart from notifications exchanged between the Contracting Parties in virtue of Articles 1, 2, 3, and 4 of the present Convention, the health authorities within the frontier zones of the two Parties shall communicate to each other directly information regarding the health situation in their respective areas.

Ces informations porteront sur :

- 1^o Le premier cas constaté d'une des maladies spécifiées à l'article premier ;
- 2^o L'évolution ultérieure des cas de maladie signalée (ces renseignements devront être fournis périodiquement et au moins une fois par semaine) ;
- 3^o Les mesures prises.

En outre, les autorités sanitaires de la zone frontière se communiqueront réciproquement, au moins une fois par semaine, les détails prévus à l'article premier, au sujet de toutes les autres maladies infectieuses constatées dans la zone frontière.

Article 29.

En cas d'apparition du choléra, de la peste, du typhus exanthématique ou récurrent, ou en cas de propagation d'une autre maladie infectieuse, l'autorité sanitaire dont dépend le territoire contaminé, autorisera l'autorité sanitaire du territoire limitrophe de l'autre Partie contractante à envoyer un fonctionnaire chargé de recueillir sur place des informations directes sur l'épidémie.

Dans de pareils cas, l'autorité sanitaire intéressée indiquera à l'autorité sanitaire du territoire atteint par l'épidémie les faits sur lesquels il désire se renseigner directement. Les autorités sanitaires saisies de la demande fixeront la date à laquelle les autorités sanitaires de l'autre Partie pourront envoyer le fonctionnaire sanitaire chargé de procéder à l'inspection sur place, de concert avec l'autorité locale.

Les autorités sanitaires de frontière des deux Parties contractantes collaboreront en vue de la protection de la santé publique et de la lutte contre les maladies infectieuses et elles se prêteront, sur demande, une aide réciproque.

Article 30.

Les mesures sanitaires prévues par la présente convention pour les chemins de fer et pour les autres voies de communication, pourront être également appliquées au trafic local des chemins de fer et aux transports locaux sur les routes et sur les voies d'eau.

Toutefois, les Parties contractantes s'engagent à faciliter le trafic frontalier en n'appliquant que les mesures indispensables établies par la présente convention.

Article 31.

En cas d'apparition du choléra dans la zone frontière, l'importation des fruits crus, des légumes et des produits lactés en provenance des régions frontières contaminées, pourra être interdite.

Article 32.

En cas d'épidémie de choléra, de fièvre typhoïde ou de dysenterie, les Parties contractantes s'engagent à désinfecter les égouts desservant les localités habitées, les fabriques et les établissements industriels, avant leur écoulement dans les rivières, et d'autres cours d'eau de frontière, destinés à approvisionner en eau les habitants et les animaux domestiques.

A cet effet, chacune des Parties contractantes promulguera, après entente avec l'autre Partie, les prescriptions nécessaires.

Article 33.

A défaut d'entente directe, les Parties contractantes s'engagent à recourir, après accord préalable, à la Section d'hygiène de la Société des Nations en vue de régler à l'amiable tous les différends

This information shall include :

- (1) The first case reported of a disease specified in Article 1;
- (2) The subsequent progress of cases notified (these reports should be made periodically, at least once a week);
- (3) Action taken.

Further, the health authorities in the frontier zone shall communicate to each other at least once a week the particulars specified in Article 1 with regard to any other infectious diseases known to exist within the frontier zone.

Article 29.

Should there be an outbreak of cholera, plague, typhus fever or relapsing fever, or an epidemic of any other infectious disease, the health authority responsible for the infected area shall permit the health authority of the neighbouring area of the other Contracting Party to send an official to collect information on the spot with regard to the epidemic.

In such cases the health authority concerned shall notify the health authority of the infected area of the facts on which it is desired to obtain information on the spot. The latter authority shall on request fix the date at which the health authorities of the other Party may send the official responsible for making an investigation on the spot in conjunction with the local authority.

The frontier health authorities of both Contracting Parties shall co-operate for the protection of public health and the prevention of infectious diseases, and shall assist each other when requested.

Article 30.

The sanitary measures provided for in the present Convention for railways and other means of communication shall likewise apply to local railway traffic and local road and water traffic.

The Contracting Parties, however, undertake to facilitate frontier traffic by only applying such measures provided for in the present Convention as may prove indispensable.

Article 31.

In the event of an outbreak of cholera within the frontier zone the importation of raw fruit, vegetables, and dairy produce from infected frontier areas may be prohibited.

Article 32.

In the case of an epidemic of cholera, typhoid fever or dysentery, the Contracting Parties undertake to disinfect the drains of inhabited places, factories and industrial establishments before they run out into frontier rivers or other frontier waterways which supply water for the inhabitants and for domestic animals.

For this purpose, each of the Contracting Parties shall issue the necessary orders after consulting the other Party.

Article 33.

Failing any direct agreement, the Contracting Parties undertake to refer, by mutual consent, to the Health Section of the League of Nations with a view to the amicable settlement of any differ-

qui pourraient surgir sur l'interprétation ou l'application de la présente convention, chaque Partie se réservant toutefois le droit de choisir, le cas échéant, une autre procédure pour régler la question en litige.

Article 34.

La présente convention sera ratifiée et les instruments de ratification seront échangés à Varsovie, dans un délai aussi bref que possible.

Elle entrera en vigueur huit jours après l'échange desdits instruments de ratification et ne cessera d'avoir effet qu'un an après la date de sa dénonciation par l'une ou l'autre des Parties contractantes.

En foi de quoi les plénipotentiaires susmentionnés ont signé la présente convention et y ont apposé leurs sceaux.

Fait à Prague, en double expédition, en langues polonaise et tchécoslovaque, le cinq septembre mil neuf cent vingt-cinq.

(L. S.) D^r Zygmunt LASOCKI.

(L. S.) D^r Václav GIRSA.

ences which may arise in regard to the interpretation or application of the present Convention. Each Party shall have the right to choose, of it so desires, some other procedure for settling the matter in dispute.

Article 34.

The present Convention shall be ratified and the instruments of ratification exchanged at Warsaw as soon as possible.

It shall come into force eight days after the exchange of ratifications, and shall continue in force for one year from the date of its denunciation by either of the Contracting Parties.

In faith whereof the above-named Plenipotentiaries have signed the present Convention and have sealed it with their seals.

Done at Prague in duplicate, in Polish and Czechoslovak, on September the fifth, One thousand nine hundred and twenty-five.

(L. S.) D^r Zygmunt LASOCKI.

(L. S.) D^r Václav GIRSA.

N° 1371.

PAYS-BAS ET POLOGNE

Convention provisoire concernant la
navigation aérienne. Signée à La
Haye, le 4 novembre 1925.

**THE NETHERLANDS
AND POLAND**

Provisional Convention regarding
Aerial Navigation. Signed at The
Hague, November 4, 1925.

N^o 1371. — CONVENTION ¹ PROVISOIRE CONCERNANT LA NAVIGATION AÉRIENNE ENTRE LES PAYS-BAS ET LA POLOGNE. SIGNÉE A LA HAYE, LE 4 NOVEMBRE 1925.

Texte officiel français communiqué par le chargé d'affaires des Pays-Bas à Berne et par le délégué de la Pologne à la Société des Nations. L'enregistrement de cette convention a eu lieu le 20 novembre 1926.

SA MAJESTÉ LA REINE DES PAYS-BAS et LE PRÉSIDENT DE LA RÉPUBLIQUE DE POLOGNE, également animés du désir de régler la navigation aérienne entre les Pays-Bas et la Pologne, ont résolu de conclure à cet effet une convention provisoire et ont nommé pour leurs plénipotentiaires, savoir :

SA MAJESTÉ LA REINE DES PAYS-BAS :

Son Excellence Jonkheer H. A. VAN KARNEBEEK, son Ministre des Affaires étrangères ; et

LE PRÉSIDENT DE LA RÉPUBLIQUE DE POLOGNE :

Son Excellence M. S. KOZMINSKI, envoyé extraordinaire et ministre plénipotentiaire de la République de Pologne près Sa Majesté la Reine des Pays-Bas ;

Lesquels, dûment autorisés, sont convenus des articles suivants :

Article premier.

Chacun des Etats contractants accordera en temps de paix aux aéronefs, dûment enregistrés dans l'autre Etat contractant, la liberté de passage inoffensif au-dessus de son territoire, pourvu que les conditions établies dans la présente convention soient observées.

Au sens de cette convention le « territoire des Etats contractants » sera entendu comme comprenant les eaux territoriales ; le mot « aéronef » ne désignera que les aéronefs privés.

Article 2.

Jusqu'à nouvel ordre, il sera permis de survoler les frontières des deux Etats contractants à n'importe quel point.

Article 3.

Chacun des Etats contractants aura le droit d'interdire le survol de certaines zones de son territoire, sous réserve qu'il ne sera fait aucune distinction à cet égard entre les aéronefs des deux Etats.

¹ L'échange des ratifications a eu lieu à Varsovie, le 18 octobre 1926.

¹ TRADUCTION. — TRANSLATION.No. 1371. — PROVISIONAL CONVENTION² REGARDING AERIAL NAVIGATION BETWEEN THE NETHERLANDS AND POLAND. SIGNED AT THE HAGUE, NOVEMBER 4, 1925.

French official text communicated by The Netherlands Chargé d'Affaires at Berne and by the Polish Delegate accredited to the League of Nations. The registration of this Convention took place November 20, 1926.

HER MAJESTY THE QUEEN OF THE NETHERLANDS and THE PRESIDENT OF THE POLISH REPUBLIC, Being equally desirous of regulating aerial navigation between the Netherlands and Poland, have resolved to conclude a provisional convention to this effect and have appointed as their Plenipotentiaries :

HER MAJESTY THE QUEEN OF THE NETHERLANDS :

His Excellency Jonkheer H. A. VAN KARNEBEEK, Her Minister for Foreign Affairs,

THE PRESIDENT OF THE POLISH REPUBLIC :

His Excellency M. S. KOZMINSKI, Envoy Extraordinary and Minister Plenipotentiary of the Polish Republic to Her Majesty the Queen of The Netherlands ;

Who, having exchanged their full powers found in good and due form, have agreed upon the the following Articles :

Article 1.

Each of the Contracting States shall, in time of peace, accord free innocent passage above its territory to aircraft duly registered in the other Contracting State, provided that the regulations laid down in the present Convention are observed.

The expression " territory of the Contracting States ", within the meaning of the present Convention, shall also include territorial waters ; the term " aircraft " shall only cover private aircraft.

Article 2.

Until further notice, the frontiers of the two Contracting States may be flown over at any point.

Article 3.

Either Contracting State may prohibit aerial navigation over certain areas of its territory, provided that no distinction is made in this connection between the aircraft of the two States.

¹ Traduit par le Secrétariat de la Société des Nations.

¹ Translated by the Secretariat of the League of Nations.

² The exchange of ratifications took place at Warsaw, October 18, 1926.

En outre, chaque Etat aura le droit, en cas de circonstances exceptionnelles, de restreindre ou d'interdire le survol de son territoire ou de parties de son territoire. Dans ce cas, la réserve mentionnée ci-dessus ne sera pas applicable.

Les interdictions et restrictions de cet article devront être notifiées à l'autre Etat contractant.

Article 4.

Chaque aéronef s'engageant au-dessus d'une zone interdite devra donner le signal de détresse, prescrit par l'Etat survolé, et atterrira immédiatement sur l'un des aérodromes ou hydroaérodromes de cet Etat et en dehors de la zone interdite.

Article 5.

Les aérodromes et hydroaérodromes, ouverts à l'usage public, seront ouverts aux aéronefs des deux Etats.

Après l'entrée dans, et avant la sortie de l'un des deux pays le premier atterrissage et le dernier départ ne devront avoir lieu que sur, ou de l'un des aérodromes ou hydroaérodromes ouverts à l'usage public, où les formalités douanières pourront être remplies, tout atterrissage entre la frontière et l'aérodrome ou l'hydroaérodrome étant interdit.

Dans des cas exceptionnels et avec la permission de l'autorité compétente, il sera permis d'effectuer le premier atterrissage et le dernier départ sur un autre terrain, ou d'un autre terrain, où les formalités douanières pourront être remplies, l'atterrissage entre la frontière et le terrain susvisé étant également interdit.

Chacun des Etats contractants communiquera à l'autre une liste des aérodromes ou hydroaérodromes ouverts à l'usage public, avant la mise en vigueur de cette convention. Cette liste désignera en plus des endroits où les formalités douanières pourront être effectuées.

Toute modification de cette liste et toute restriction, même temporaire, dans l'usage des aérodromes et des hydroaérodromes indiqués, seront notifiées immédiatement à l'autre Etat contractant.

Article 6.

Les aéronefs devront porter des marques distinctives apparentes, permettant de les identifier en plein vol.

Les aéronefs devront être pourvus des certificats et des documents prescrits pour la circulation aérienne dans leur pays.

Autant qu'elles remplissent dans l'aéronef des fonctions pour lesquelles une licence spéciale est exigée dans leur pays, les personnes composant l'équipage — c'est-à-dire toutes les personnes se trouvant à bord de l'aéronef à l'exception des passagers — devront être munies des certificats prescrits pour la circulation aérienne dans leur pays ; les autres membres de l'équipage devront être pourvus de documents d'où apparaîtra leur fonction à bord de l'aéronef, leur métier, leur identité et leur nationalité.

Les documents délivrés ou reconnus valables pour les aéronefs et leur équipage par l'un des deux Etats contractants auront, dans l'autre Etat, la même validité que les documents correspondants délivrés ou reconnus valables par ce dernier.

Chacun des Etats contractants se réserve le droit de ne pas reconnaître valables pour la circulation aérienne dans les limites de son territoire les brevets d'aptitude, conférés à ses ressortissants par l'autre Etat contractant.

Article 7.

Faute de prescriptions spéciales et sauf les prescriptions de l'article 6, les personnes composant l'équipage et les passagers devront être pourvus des documents exigés par les règlements généraux concernant le trafic entre les deux pays.

Each State shall further be entitled in exceptional cases to restrict or prohibit aerial navigation over its territory or parts thereof. In such case the stipulation made above shall not be applicable.

Prohibitions and restrictions under this Article shall be notified to the other Contracting State.

Article 4.

Any aircraft which finds itself flying over a forbidden area must give the signal of distress prescribed by the air regulations of the State flown over, and must land immediately at an aerodrome or hydro-aerodrome of that State situated outside the forbidden area.

Article 5.

Aerodromes and hydro-aerodromes open for public use shall be open to the aircraft of both States.

After entering and before leaving one of the two countries, the first landing and the last departure may only be made at or from one of the aerodromes or hydro-aerodromes open for public use and having facilities for Customs examination, and no intermediate landing may be made between the frontier and the aerodrome or hydro-aerodrome.

In special cases official authorisation may be given to make the first landing at, or the last departure from, another ground possessing facilities for Customs examination, but again no intermediate landing may be made between the frontier and the ground in question.

Each of the Contracting States shall communicate to the other a list of the aerodromes or hydro-aerodromes open for public use, before the present Convention comes into force. The list shall also mention places at which Customs formalities may be complied with.

All changes in this list, and all restrictions, even temporary, on the use of the aerodromes or hydro-aerodromes indicated, shall be immediately notified to the other Contracting State.

Article 6.

Aircraft must bear distinct and visible marks allowing of their identification during flight.

Aircraft must carry the certificates and other papers prescribed for aerial navigation in the country to which they belong.

Those members of the crew — the crew being all persons other than passengers on board the aircraft — who perform duties for which a special licence is required by the country to which they belong, must be provided with the certificates prescribed for aerial navigation by their country ; the other members of the crew must carry papers indicating their function on board, occupation, identity, and nationality.

Certificates issued or accepted for aircraft and their crews by one of the Contracting States shall have the same validity in the other State as the corresponding certificates issued or accepted by the latter State.

Each Contracting State reserves the right to refuse to recognise pilots' certificates issued to its nationals by the other Contracting State as valid for aerial navigation within its own territory.

Article 7.

In the absence of special provisions and without prejudice to Article 6, passengers and crew must carry papers required by the general regulations governing traffic between the two countries.

Article 8.

Il sera interdit à l'aéronef de porter un appareil de radiocommunication, quel qu'il soit, sans une licence spéciale délivrée par l'Etat dont l'aéronef possède la nationalité. L'usage de ces appareils est soumis au-dessus du territoire de chacun des Etats contractants aux prescriptions édictées à cet effet par l'autorité compétente de cet Etat. En outre, ces appareils ne pourront être employés que par des membres de l'équipage munis d'une licence spéciale délivrée à cet effet par le gouvernement de leur pays.

Les deux Etats contractants se réservent de conclure pour des raisons de sécurité des arrangements relatifs à l'installation obligatoire d'appareils de radiocommunication dans les aéronefs.

Article 9.

Il sera interdit aux aéronefs, à leur équipages et aux passagers de transporter comme cargaison ou d'autre manière des armes, des munitions, des gaz asphyxiants ou des explosifs. Le transport de pigeons voyageurs et d'appareils photographiques et cinématographiques dans les limites du territoire de l'Etat contractant, dont l'aéronef ne possède pas la nationalité, ne s'effectuera pas sans permission de l'autorité compétente de cet Etat.

Article 10.

Les aéronefs transportant des personnes et des marchandises devront être munis d'une liste nominative des passagers, d'un manifeste indiquant la nature et la quantité des marchandises, ainsi que des déclarations de douane nécessaires.

Si, à l'arrivée de l'aéronef, il est constaté une différence entre le manifeste et les marchandises transportées, l'autorité douanière de l'aérodrome, ou de l'hydroaérodrome d'arrivée, pourra se mettre en rapport avec l'autorité douanière compétente dans l'autre Etat contractant.

Le transport du courrier postal pourra être réglé directement par des accords spéciaux entre les administrations postales des deux Etats contractants.

Article 11.

Au départ et à l'atterrissage, les autorités compétentes de chacun des Etats contractants auront le droit dans tous les cas de visiter les aéronefs de l'autre Etat et de vérifier les certificats et les documents prescrits.

Article 12.

Chacun des Etats contractants aura le droit de soumettre à des réglementations spéciales le transport commercial de personnes et de marchandises de son territoire et à son territoire, ainsi que dans les limites de son territoire.

Le transport commercial de personnes et de marchandises entre deux points dans l'intérieur du territoire de l'Etat, pourra être réservé aux aéronefs nationaux.

L'établissement de voies aériennes jalonnées, ainsi que l'exploitation d'un service aérien régulier au-dessus du territoire de l'un des deux Etats contractants, pourront être soumis à une autorisation spéciale.

Article 13.

Des aéronefs en vol ne sera lancé d'autre lest que du sable fin ou de l'eau.

Article 8.

No aircraft may carry a wireless apparatus of any kind without a special licence delivered by the State to which the aircraft belongs. The use of such apparatus over the territory of each of the Contracting States shall be subject to the regulations issued on this subject by the competent authority of that State. Moreover, such apparatus must not be used except by members of the crew in possession of a special licence for the purpose issued by the Government of their country.

The two Contracting States reserve the right to conclude, for reasons of safety, arrangements for the compulsory installation of wireless apparatus on board aircraft.

Article 9.

Aircraft, and their crews and passengers, may not carry, either as cargo or otherwise, arms, ammunition, asphyxiating gases, or explosives. Carrier-pigeons and photographic or cinematographic apparatus may not be carried within the limits of the territory of the Contracting State to which the aircraft does not belong without the permission of the competent authority of the latter State.

Article 10.

Aircraft which carry passengers and goods must be provided with a list of passengers by name, with a manifest showing the nature and quantity of the goods, and with the requisite Customs declarations.

If, on the arrival of an aircraft, there is found to be any discrepancy between the manifest and the goods carried, the Customs authorities at the aerodrome or hydro-aerodrome of arrival may communicate with the competent Customs authorities of the other Contracting State.

The carriage of mails may be regulated by special agreements concluded between the postal administrations of the two Contracting States.

Article 11.

The competent authorities of each of the Contracting States shall in all cases be entitled to examine the aircraft of the other State on departure or landing, and to inspect the certificates and other papers prescribed.

Article 12.

Each of the Contracting States shall have the right to impose special regulations on the commercial carriage of passengers or goods coming from, proceeding to, or conveyed within its own territory.

The commercial carriage of passengers or goods between two points within the territory of one State may be reserved for aircraft belonging to that State.

The establishment of marked air routes and the operation of regular aerial services over the territory of either of the Contracting States may be made subject to the granting of special permission.

Article 13.

No ballast except fine sand or water may be dropped from aircraft in flight.

Article 14.

Les déchargements ou les jets en cours de route autres que ceux du lest, n'auront lieu qu'avec une autorisation spéciale de l'Etat sur le territoire duquel a lieu le déchargement ou le jet.

Article 15.

Les aéronefs appartenant à l'un des Etats contractants, leurs équipages et passagers, lorsqu'ils se trouvent sur le territoire de l'autre Etat, seront soumis aux obligations résultant des dispositions en vigueur dans l'Etat en question relativement à la navigation aérienne en général, aux droits de douane et autres droits, interdictions d'exportation et d'importation, transport de personnes et de marchandises, à la sécurité et l'ordre publics, à moins qu'il n'en ait été prévu autrement dans cet accord. Ils y seront soumis encore aux autres obligations résultant de la législation générale en vigueur.

Les deux Etats contractants se communiqueront mutuellement tous les lois et règlements régissant la navigation aérienne sur leur territoire.

Article 16.

Chacun des Etats contractants pourra dénoncer cette convention en tout temps avec préavis de trois mois.

En outre, chacun des Etats contractants se réserve le droit de dénoncer cette convention, avec effet immédiat de cette dénonciation, dès que les deux Etats auront ratifié la Convention¹ internationale relative à la navigation aérienne, signée à Paris, le 13 octobre 1919.

Article 17.

La présente convention sera ratifiée et l'échange des instruments de ratification devra avoir lieu à Varsovie aussitôt que possible. Elle entrera en vigueur le quinzième jour après l'échange des ratifications.

En foi de quoi les plénipotentiaires respectifs ont signé la présente convention provisoire et y ont apposé leurs sceaux.

Fait en double exemplaire à La Haye, le 4 novembre 1925.

(L. S.) v. KARNEBEEK.

(L. S.) Stanislas KOZMINSKI.

¹ Vol. XI, page 173, et vol. XXIV, page 174, de ce recueil.

Article 14.

Except ballast, no other articles or substances may be dropped or thrown in course of flight unless the State in whose territory the act is performed shall have granted special permission.

Article 15.

Except as otherwise provided in the present Agreement, aircraft belonging to one of the Contracting States, together with their crews and passengers, shall, as long as they are within the territory of the other State, be subject to the obligations resulting from the regulations of that State with regard to aerial navigation in general, Customs duties and other dues, export and import prohibitions, the carriage of passengers and goods, and public safety and order. They shall also be subject to all the other obligations resulting from the general legislation in force.

The two Contracting States shall communicate to each other the laws and regulations governing aerial navigation over their territory.

Article 16.

Either Contracting State may denounce the present Convention at any time at three months notice.

Further, each of the Contracting States reserves the right to denounce the present Convention, with immediate effect, as soon as both States have ratified the International Convention¹ for the Regulation of Aerial Navigation, signed at Paris on October 13th, 1919.

Article 17.

The present Convention shall be ratified, and the instruments of ratification shall be exchanged at Warsaw as soon as possible. It shall enter into force on the fifteenth day after the exchange of the instruments of ratification.

In faith whereof the respective Plenipotentiaries have signed the present provisional Convention and have thereto affixed their seals.

Done in duplicate at The Hague, November 4, 1925.

(L. S.) v. KARNEBEEK.

(L. S.) Stanislas KOZMINSKI.

¹ Vol. XI, page 173, and Vol. XXIX, page 174, of this Series.

N° 1372.

**UNION ÉCONOMIQUE
BELGO-LUXEMBOURGEOISE
ET TCHÉCOSLOVAQUIE**

Traité de commerce, avec protocole
de signature. Signés à Prague, le
28 décembre 1925.

**ECONOMIC UNION OF
BELGIUM AND LUXEMBURG
AND CZECHOSLOVAKIA**

Treaty of Commerce, with Protocol
of Signature. Signed at Prague,
December 28, 1925.

N^o 1372. — TRAITÉ ¹ DE COMMERCE ENTRE L'UNION ECONOMIQUE BELGO-LUXEMBOURGEOISE ET LA RÉPUBLIQUE TCHÉCOSLOVAQUE. SIGNÉ A PRAGUE, LE 28 DÉCEMBRE 1925.

Texte officiel français communiqué par le ministre des Affaires étrangères de Belgique. L'enregistrement de ce traité a eu lieu le 22 novembre 1926.

SA MAJESTÉ LE ROI DES BELGES, agissant tant en son nom qu'au nom de SON ALTESSE ROYALE LA GRANDE-DUCHESSE DE LUXEMBOURG, en vertu d'accords existants, d'une part, et LE PRÉSIDENT DE LA RÉPUBLIQUE TCHÉCOSLOVAQUE, d'autre part, désireux de favoriser les échanges commerciaux et de développer les relations économiques entre l'Union économique belgo-luxembourgeoise et la Tchécoslovaquie, ont résolu de conclure un traité de commerce et ont nommé pour leurs plénipotentiaires :

SA MAJESTÉ LE ROI DES BELGES :

M. DE RAYMOND, G.-A.-F.-G., commandeur de l'ordre de la couronne, officier de l'ordre de Léopold, son envoyé extraordinaire et ministre plénipotentiaire près S. Exc. M. le Président de la République tchécoslovaque ;

LE PRÉSIDENT DE LA RÉPUBLIQUE TCHÉCOSLOVAQUE :

M. le Dr Edward BENEŠ, ministre des Affaires étrangères ;

Lesquels, après s'être communiqué leurs pleins pouvoirs respectifs, trouvés en bonne et due forme, sont convenus des articles suivants :

Article premier.

Les ressortissants de l'une des Parties contractantes jouiront dans le territoire de l'autre Partie, en ce qui concerne l'établissement et l'exercice du commerce et de l'industrie, des mêmes droits, avantages, immunités, faveurs et exemptions que les ressortissants de la nation la plus favorisée.

Article 2.

Les ressortissants de chacune des Parties contractantes seront exempts, sur le territoire de l'autre Partie, de tout service militaire obligatoire, soit dans l'armée de terre, navale ou aérienne, soit dans la garde nationale ou la milice, ainsi que de toutes contributions imposées en lieu et place du service personnel. Ils seront exempts également de tous emprunts forcés ; ils ne seront astreints,

¹ L'échange des ratifications a eu lieu à Bruxelles, le 17 septembre 1926.

¹ TRADUCTION. — TRANSLATION.

No. 1372. — TREATY² OF COMMERCE BETWEEN THE ECONOMIC UNION OF BELGIUM AND LUXEMBURG AND CZECHOSLOVAKIA. SIGNED AT PRAGUE, DECEMBER 28, 1925.

French official text communicated by the Belgian Minister for Foreign Affairs. The registration of this Treaty took place November 22, 1926.

HIS MAJESTY THE KING OF THE BELGIANS, acting both on his own behalf and, in virtue of existing agreements, on behalf of HER ROYAL HIGHNESS THE GRAND DUCHESS OF LUXEMBURG, of the one part, and THE PRESIDENT OF THE CZECHOSLOVAK REPUBLIC, of the other part, desirous of encouraging commercial exchange and developing the economic relations between the Belgo-Luxemburg Economic Union and Czechoslovakia, have resolved to conclude a commercial treaty and have appointed as their Plenipotentiaries :

HIS MAJESTY THE KING OF THE BELGIANS :

M. DE RAYMOND, G.-A.-F.-G., Commander of the Order of the Crown, Officer of the Order of Leopold, Envoy Extraordinary and Minister Plenipotentiary to H. E. the President of the Czechoslovak Republic ;

THE PRESIDENT OF THE CZECHOSLOVAK REPUBLIC :

Dr. Edward BENEŠ, Minister for Foreign Affairs ;

Who, having communicated their full powers, found in good and due form, have agreed upon the following Articles :

Article 1.

The nationals of each of the Contracting Parties shall enjoy in the territory of the other Party, as regards establishment and the carrying on of trade and industry, the same rights, advantages, immunities, privileges and exemptions as the nationals of the most favoured nation.

Article 2.

The nationals of each of the Contracting Parties shall be exempt in the territory of the other Party from all compulsory military service in the army, the navy or the air force or in the national guard or militia and from all contributions imposed in lieu of personal service. They shall also be exempt from all forced loans ; they shall only be subject, both in time of peace and in time

¹ Traduit par le Secrétariat de la Société des Nations.

¹ Translated by the Secretariat of the League of Nations.

² The exchange of ratifications took place at Brussels, September 17, 1926.

en temps de paix et en temps de guerre, qu'aux prestations et réquisitions militaires imposées aux nationaux, et ils auront réciproquement droit aux indemnités établies en faveur des nationaux par les lois en vigueur dans les deux pays. Ils ne seront empêchés d'aucune façon de remplir leur devoir militaire dans leur propre Etat.

Article 3.

Les ressortissants de chacune des Parties contractantes ne seront pas contraints à subir des charges ou à payer des impôts, taxes ou contributions, de quelque nature que ce soit, autres ou plus élevés que ceux qui sont ou pourront être imposés aux ressortissants de la nation la plus favorisée.

Ils jouiront, en outre, tant pour leur personne que pour leurs biens, droits et intérêts, de la même protection auprès des autorités et juridictions fiscales que les ressortissants de la nation la plus favorisée.

Article 4.

Les droits et les taxes intérieurs perçus pour le compte de l'Etat, des provinces et des communes ou autres institutions publiques qui grèvent ou grèveront la production, la préparation ou la consommation des marchandises dans le territoire de l'une des Parties contractantes, ne pourront pas frapper les produits de l'autre Partie d'une manière plus forte ou plus gênante que les produits nationaux similaires ou les produits originaires du pays tiers le plus favorisé.

Article 5.

Les articles, produits naturels ou fabriqués de l'une des Parties contractantes ne seront pas soumis, à leur importation sur le territoire douanier de l'autre Partie, à des droits ou taxes — y compris toutes les taxes supplémentaires et surtaxes — autres ou plus élevés que ceux qui sont ou seront perçus sur les articles ou produits similaires d'un pays tiers quelconque.

Les exportations à destination du territoire douanier de l'une des Parties contractantes ne seront pas grevées par l'autre Partie de droits de sortie ou taxes autres ou plus élevés que les exportations similaires à destination des pays les plus favorisés à cet égard.

A tous autres égards, chacune des Parties contractantes s'engage, en outre, à ne pas soumettre l'autre, soit à l'importation, soit à l'exportation, à un traitement autre ou moins favorable que celui appliqué à un Etat tiers quelconque, notamment en ce qui concerne les prescriptions douanières et leur application, le mode de vérification et d'analyse des articles importés, les conditions du paiement des droits de douane et des taxes, la classification et l'interprétation des tarifs, et l'exploitation des monopoles.

Article 6.

Les articles, produits naturels ou fabriqués de l'Union économique belgo-luxembourgeoise énumérés à la liste A ci-annexée, à leur importation en Tchécoslovaquie, et les articles, produits naturels ou fabriqués de Tchécoslovaquie, énumérés à la liste B ci-annexée, à leur importation dans le territoire de l'Union économique belgo-luxembourgeoise, ne seront pas soumis à des droits d'entrée plus élevés que ceux indiqués aux dites listes.

Article 7.

Les Parties contractantes se réservent d'exiger à l'importation des marchandises, la présentation de certificats d'origine ; elles conviennent d'appliquer en cette matière les dispositions de la Convention internationale ¹ pour la simplification des formalités douanières, conclue à Genève, le 3 novembre 1923.

¹ Vol. XXX, page 371 ; Vol. XXXV, page 324 ; Vol. XXXIX, page 208 ; vol. XLV, page 140 ; vol. L, page 161 ; et vol. LIV, page 398, de ce recueil.

of war, to military contributions and requisitions imposed upon nationals, and they shall be reciprocally entitled to the compensation paid to nationals in virtue of the laws in force in the two countries. They shall in no wise be prevented from discharging their military duties in their own country.

Article 3.

The nationals of each of the Contracting Parties shall not be subject to any charges or liable to pay any taxes, dues or contributions of any kind whatsoever other or higher than those which are or may be imposed upon the nationals of the most favoured nation.

Further, they shall enjoy, in respect of their person and of their property, rights and interests, the same protection on the part of the fiscal authorities and courts as the nationals of the most favoured nation.

Article 4.

Internal duties and taxes which are or may be levied on behalf of the State, the provinces, communes or other public institutions upon the production, manufacture or consumption of commodities in the territory of one of the Contracting Parties, shall not be imposed upon the products of the other Party to a greater degree or in a more irksome manner than upon similar products of the country itself, or products originating in the most favoured third country.

Article 5.

The products of the soil and industry of one of the Contracting Parties imported into the Customs territory of the other Party shall not be liable to any duties or taxes — including all supplementary taxes and surcharges — other or higher than those which are or may be imposed upon similar articles or products of any third country.

Exports to the Customs territory of one of the Contracting Parties shall not be subjected by the other Party to export duties or taxes other or higher than similar exports to countries most favoured in this respect.

In all other respects each of the Contracting Parties further undertakes not to apply to the other Party, either as regards imports or exports, any treatment other or less favourable than that applied to any third State, particularly as regards Customs regulations and their application, the method of verifying and analysing imported articles, the conditions for the payment of Customs duties and charges, the classification and interpretation of tariffs and the operation of monopolies.

Article 6.

The products of the soil and industry of the Belgo-Luxemburg Economic Union enumerated in the annexed list A imported into Czechoslovakia, and the products of the soil and industry of Czechoslovakia enumerated in the annexed list B imported into the territory of the Belgo-Luxemburg Economic Union, shall not be subjected to higher import duties than those mentioned in the said lists.

Article 7.

The Contracting Parties reserve the right to demand certificates of origin in respect of the import of goods; they agree to apply in this matter the provisions of the International Convention relating to the Simplification of Customs Formalities¹, concluded at Geneva on November 3, 1923.

¹ Vol. XXX, page 371; Vol. XXXV, page 324; Vol. XXXIX, page 208; Vol. XLV, page 140; Vol. L, page 161; and Vol. LIV, page 398, of this Series.

Article 8.

Il y aura, entre les territoires des deux Parties contractantes une liberté réciproque de commerce et de navigation.

Toutefois, les Parties contractantes se réservent de prohiber ou de restreindre l'importation et l'exportation dans les cas suivants, et pour autant que ces prohibitions ou restrictions soient en même temps appliquées à tous les autres pays se trouvant dans des conditions similaires :

- a) Pour des raisons de sûreté publique ;
- b) Pour des raisons de police sanitaire ou en vue d'assurer la protection des animaux et des plantes contre des maladies ou des parasites ;
- c) Pour les approvisionnements de guerre dans les circonstances extraordinaires ;
- d) Afin de pouvoir étendre aux marchandises étrangères des prohibitions ou restrictions qui sont fixées ou seraient éventuellement fixées ultérieurement par la législation intérieure, pour la production, le trafic, la consommation ou le transport des mêmes marchandises indigènes à l'intérieur du pays. Ce cas vise spécialement les marchandises qui font l'objet d'un monopole d'Etat ou d'une institution ayant le même caractère.

Au cas où les Parties contractantes jugeraient nécessaire, par suite de circonstances anormales, de maintenir ou d'introduire pour certaines marchandises des prohibitions ou restrictions d'importation ou d'exportation, elles se communiqueraient réciproquement la liste de ces marchandises et se mettraient d'accord sur les contingents dans la limite desquels ces prohibitions éventuelles seraient levées.

Il est entendu que chaque levée de prohibition ou restriction, accordée par une Partie contractante, même à titre temporaire, pour n'importe quel article qui resterait soumis au régime des licences, s'appliquerait immédiatement et inconditionnellement aux produits identiques ou similaires de l'autre Partie contractante.

Les taxes et les autres conditions auxquelles serait subordonné l'octroi des licences ne seront, en aucun cas, moins favorables que celles accordées à tout autre pays.

Les deux Parties contractantes auront soin que les licences d'importation ou d'exportation nécessaires soient délivrées dans le délai de trois jours au plus tard, à partir du jour du dépôt des demandes. Elles conviennent, au surplus, d'appliquer en cette matière les dispositions de la Convention internationale pour la simplification des formalités douanières, conclue à Genève, le 3 novembre 1923.

Article 9.

Le transit en provenance ou à destination de chacune des deux Parties contractantes, par le territoire de l'autre Partie, est libre.

Les Parties contractantes se réservent, toutefois, la faculté de prohiber ou de restreindre le transit dans les cas suivants, et pour autant que ces prohibitions ou restrictions seront en même temps applicables à tous les autres pays se trouvant dans des conditions similaires :

- a) Pour des raisons de sûreté publique ;
- b) Pour des raisons de police sanitaire ou en vue d'assurer la protection des animaux et des plantes contre des maladies ou des parasites ;
- c) Pour les approvisionnements de guerre dans des circonstances extraordinaires ;
- d) Pour les marchandises faisant dans un des Etats contractants l'objet d'un monopole d'Etat.

Aucune taxe de transit ne sera perçue.

Les stipulations du présent article s'appliquent également aux marchandises en transit qui ont été transbordées ou entreposées sous régime de douane, toujours sous la condition que soit garanti, conformément aux prescriptions en vigueur, l'accomplissement des mesures de précaution destinées à empêcher que les marchandises ne demeurent à l'intérieur du pays.

Article 8.

As between the territories of the two Contracting Parties, there shall be mutual freedom of commerce and navigation.

Nevertheless, the Contracting Parties reserve the right to prohibit or restrict importation and exportation in the following cases, provided that such prohibitions or restrictions are at the same time applicable to all other countries in which similar conditions prevail :

- (a) For reasons of public safety ;
- (b) For reasons of public health or for the protection of animals and plants against diseases or parasites ;
- (c) For war supplies in exceptional circumstances ;
- (d) In order to make it possible to extend to foreign goods prohibitions or restrictions which are or may in future be established by internal legislation in respect of the production, exchange, consumption or transport within the country of the same goods produced in that country. This provision has special reference to goods which constitute a State monopoly or a monopoly of a similar nature.

Should the Contracting Parties deem it necessary for exceptional reasons to maintain or introduce prohibitions or restrictions on the import or export of certain goods, they shall communicate to each other a list of these goods and shall agree upon the contingents up to the limit of which such prohibitions would be removed.

It is agreed that any removal of a prohibition or restriction granted even temporarily by one Contracting Party in respect of any article subject to the licence system, shall apply immediately and unconditionally to the same or similar products of the other Contracting Party.

The charges and other conditions governing the granting of licences shall in no case be less favourable than those accorded to any other country.

The two Contracting Parties shall ensure that the necessary import or export licences are issued within three days at latest of the date on which they are applied for. Furthermore, they agree to apply in this matter the provisions of the International Convention relating to the Simplification of Customs Formalities, concluded at Geneva on November 3, 1923.

Article 9.

There shall be freedom of transit from and to each of the two Contracting Parties through the territory of the other Party.

Nevertheless, the Contracting Parties reserve the right to prohibit or restrict transit in the following cases, provided that such prohibitions or restrictions are at the same time applicable to all other countries in which similar conditions prevail :

- (a) For reasons of public safety ;
- (b) For reasons of public health or for the protection of animals and plants against diseases or parasites ;
- (c) For war supplies in exceptional circumstances ;
- (d) For goods which constitute a State monopoly in one of the Contracting States.

No transit dues of any kind shall be levied.

The provisions of the present Article shall also apply to goods in transit which have been transhipped or warehoused under Customs supervision, provided always that the necessary precautions to prevent the goods remaining in the country are taken in accordance with the regulations in force.

Article 10.

Sur les chemins de fer, les deux Parties contractantes n'appliqueront au trafic des personnes, à l'importation, à l'exportation et au transit des marchandises à destination ou en provenance du territoire de l'autre Partie contractante, des barèmes de transport ni des frais accessoires autres ou plus élevés que ceux qui sont ou pourront être appliqués au trafic des personnes et des marchandises susdites, à destination ou en provenance du pays le plus favorisé.

Article 11.

Les navires belges et leurs cargaisons jouiront dans la République tchécoslovaque, et les navires tchécoslovaques et leurs cargaisons jouiront dans l'Union économique belgo-luxembourgeoise, sous tous les rapports, en se conformant aux lois du pays dont ils visitent les ports, du même traitement que les navires nationaux et leurs cargaisons, ou que les navires de la nation la plus favorisée et leurs cargaisons.

Le Gouvernement tchécoslovaque s'engage à ne prendre, directement ni indirectement, aucune mesure et à ne conclure avec les gouvernements ou organismes étrangers aucun accord ayant pour effet d'éliminer ou de défavoriser, par rapport au pavillon tchécoslovaque ou tiers, les navires et le commerce maritime belges, pour ce qui concerne, notamment, les transports des biens, passagers et émigrants, de Tchécoslovaquie ou d'un Etat étranger qui traverseraient une partie du territoire tchécoslovaque, et quelle que soit la voie ou le port emprunté ou à emprunter.

De son côté, le Gouvernement belge prend le même engagement en ce qui concerne les navires et le commerce maritime tchécoslovaques.

La nationalité des navires sera reconnue de part et d'autre conformément aux lois et ordonnances de chaque pays, sur la foi des documents et papiers de bord délivrés par les autorités compétentes.

Les certificats de jaugeage délivrés par les autorités compétentes des deux Etats contractants seront réciproquement reconnus.

Article 12.

En considération de la situation géographique spéciale de la République tchécoslovaque, l'Union économique belgo-luxembourgeoise consent à considérer comme originaires et en provenance de la République tchécoslovaque, les marchandises tchécoslovaques importées dans l'Union économique belgo-luxembourgeoise par les voies et dans les conditions ci-après définies :

1^o Les marchandises transportées à Hambourg par la voie de l'Elbe et transbordées dans la zone franche tchécoslovaque de ce port à destination d'un port belge devront faire l'objet, à leur départ de la République tchécoslovaque, d'un connaissance direct pour l'Union économique belgo-luxembourgeoise ; à défaut de connaissance direct, elles devront être accompagnées, à leur arrivée dans les ports belges, d'un connaissance afférent au trafic maritime et d'une copie certifiée du connaissance afférent au trafic fluvial, prouvant qu'elles n'ont subi de rupture de charge que dans la zone tchécoslovaque du port de Hambourg.

Aussi longtemps que la zone tchécoslovaque du port de Hambourg n'aura pas été régulièrement constituée et munie d'un service de contrôle suffisant, la marchandise devra être accompagnée, à son arrivée dans l'Union économique belgo-luxembourgeoise, d'une attestation du représentant consulaire belge, marquant qu'elle n'a pas subi, lors de son transbordement dans le port de Hambourg, de manutention de nature à lui faire perdre son identité.

2^o Les marchandises expédiées par voie ferrée vers les ports de Hambourg et de Brême devront être accompagnées, pour le parcours terrestre, par une lettre de voiture internationale directe de la station du chemin de fer tchécoslovaque, pour un de ces ports,

Article 10.

No transport rates or accessory charges shall be applied on the railways of either Contracting Party to passenger traffic and to the importation, exportation and transit of goods to or from the territory of the other Contracting Party, other or higher than those which are or may be applied to the above-mentioned passenger and goods traffic to or from the territory of the most favoured nation.

Article 11.

Belgian vessels and their cargoes in the Czechoslovak Republic and Czechoslovak vessels and their cargoes in the Belgo-Luxemburg Economic Union shall receive the same treatment in every respect as national vessels and their cargoes or as the vessels of the most favoured nation and their cargoes, provided they comply with the laws of the country at whose ports they call.

The Czechoslovak Government undertakes not to adopt any direct or indirect measures or to conclude with foreign Governments or organisations any agreement of a nature to eliminate or prejudice Belgian vessels and Belgian maritime trade in relation to Czechoslovak vessels or vessels of third parties, particularly as regards the transport of goods, passengers and emigrants coming from Czechoslovakia or from some other State who would pass through a part of Czechoslovak territory, irrespective of the route or port which is or may be used.

The Belgian Government gives the same undertaking with regard to Czechoslovak vessels and Czechoslovak maritime trade.

The nationality of vessels shall be recognised by both Parties in accordance with the laws and regulations of each country, on the evidence of the documents and ship's papers issued by the competent authorities.

Tonnage certificates issued by the competent authorities of the two Contracting States shall be reciprocally recognised.

Article 12.

In view of the special geographical situation of the Czechoslovak Republic, the Belgo-Luxemburg Economic Union agrees to regard as originating in or coming from the Czechoslovak Republic Czechoslovak goods imported into the Belgo-Luxemburg Economic Union by the routes and under the conditions hereinafter defined :

(1) Goods transported to Hamburg by the Elbe and transhipped in the Czechoslovak free zone in this port to a Belgian port, must, on their departure from the Czechoslovak Republic, be accompanied by a through bill of lading for the Belgo-Luxemburg Economic Union ; in the absence of a through bill of lading they must be accompanied on their arrival in the Belgian ports by a bill of lading for maritime traffic and by a certified copy of the bill of lading for river traffic proving that they have not broken bulk except in the Czechoslovak zone of the port of Hamburg.

Until the Czechoslovak zone in the port of Hamburg has been duly established and provided with an adequate supervision service, goods must be accompanied on their arrival in the Belgo-Luxemburg Economic Union by an attestation by the Belgian consular representative indicating that in the course of transshipment in the port of Hamburg the goods have not undergone any manipulation of a nature to confuse their identity.

(2) Goods despatched by rail to the ports of Hamburg and Bremen must be accompanied on land by a through international way-bill from the Czechoslovak railway station for one of these ports, and by a bill of lading for maritime traffic issued by the shipowner

et par un connaissement afférent au trafic maritime, délivré par l'armateur qui effectue le transport par mer. La lettre de voiture annexée au susdit connaissement prouvera que la marchandise n'a subi de rupture de charge que dans le port maritime sur lequel elle était dirigée.

L'Union économique belgo-luxembourgeoise pourra exiger, en outre, une attestation de ses représentants consulaires dans lesdits ports, prouvant que ces marchandises n'y ont point subi de manutention de nature à leur faire perdre leur identité.

3° Les conditions stipulées au paragraphe précédent s'appliqueront de même aux marchandises expédiées par la voie ferrée vers les ports de Trieste et de Fiume.

Réciproquement, les conditions ci-dessus pourront être exigées par la République tchécoslovaque pour considérer comme originaires et en provenance de l'Union économique belgo-luxembourgeoise, les marchandises de ladite union économique importées en Tchécoslovaquie par les voies et dans les conditions ci-dessus définies.

Les Parties contractantes sont d'accord que, au cas où les attestations relatives à l'identité des marchandises qui ont subi une rupture de charge ne pourraient être délivrées par leurs représentants consulaires, ceux-ci pourront déléguer leurs pouvoirs à cet effet aux représentants consulaires d'une autre Puissance, ou, sous réserve de l'assentiment de l'autre Partie, à toute personne qualifiée.

Chacune des Parties contractantes pourra, d'ailleurs, si elle renonce à exiger l'attestation ci-dessus prévue, relative à l'identité de la marchandises, exiger une attestation par le transporteur qui a établi le connaissement relatif à la seconde partie du voyage, de l'identité des marchandises transportées par lui avec celles qui sont portées au connaissement relatif à la première partie du voyage.

Article 13.

Les sociétés anonymes et autres sociétés commerciales, industrielles ou financières, y compris les compagnies de navigation, qui ont leur siège sur le territoire de l'une des Parties contractantes et qui, d'après les lois de cette partie, y sont dûment constituées, verront leur existence juridique reconnue sur le territoire de l'autre Partie, et pourront, notamment, en se conformant aux prescriptions légales qui y sont en vigueur à cet égard, ester en justice, soit comme demanderesse, soit comme défenderesses.

Lesdites sociétés, ainsi que leurs filiales, succursales et agences, jouiront à tous égards du traitement accordé aux sociétés similaires de la nation la plus favorisée, étant entendu que l'admission à l'exercice de leur commerce et de leur industrie demeure régie par les lois et prescriptions en vigueur à cet égard dans les pays respectifs.

Article 14.

Les négociants, les fabricants et autres industriels qui prouveront, par la possession d'une carte de légitimation délivrée par les autorités de leur pays, qu'ils sont autorisés à exercer un commerce ou une industrie dans le territoire de l'une des Parties contractantes où ils ont leur domicile, et qu'ils y acquittent les impôts et taxes légales, pourront, dans le territoire de l'autre Partie contractante, soit personnellement, soit par des commis voyageurs à leur service, faire des achats de marchandises chez les négociants, dans les lieux de vente ouverts au public ou chez les producteurs, recueillir des commandes chez les négociants, dans les magasins de ceux-ci ou chez les personnes qui utilisent dans leurs entreprises des marchandises analogues à celles qui sont offertes ; ils ne seront soumis de ce chef à aucune taxe ou redevance spéciale ; ils pourront être munis d'échantillons et de modèles.

Les deux Parties contractantes conviennent d'appliquer en cette matière les dispositions de la Convention internationale pour la simplification des formalités douanières, conclue à Genève, le 3 novembre 1923, le droit de la nation la plus favorisée restant d'ailleurs réciproquement sauvegardé.

who effects the transport by sea. The way-bill attached to the above bill of lading shall prove that the goods have only broken bulk in the maritime port to which they were consigned.

The Belgo-Luxemburg Economic Union may further require an attestation by its consular representatives in the said ports to prove that these goods have not undergone any manipulation of a nature to confuse their identity.

(3) The conditions laid down in the foregoing paragraph shall also apply to goods consigned by rail to the ports of Trieste and Fiume.

Subject to reciprocity, the above-mentioned conditions may be required by the Czechoslovak Republic in order that goods of the Belgo-Luxemburg Economic Union imported into Czechoslovakia by the routes and under the conditions defined above should be regarded as originating in and coming from the said Economic Union.

The Contracting Parties agree that, should it be impossible for their consular representatives to issue the attestations relating to the identity of goods which have broken bulk, those representatives may delegate their powers for this purpose to the consular representatives of another Power or, subject to the consent of the other Party, to any qualified person.

Moreover, each of the Contracting Parties, if it abstains from demanding the above-mentioned attestation relative to the identity of goods, may require an attestation by the carrier who drew up the bill of lading for the second part of the journey, certifying the identity of the goods carried with those contained in the bill of lading relating to the first part of the journey.

Article 13.

Joint stock and other commercial, industrial or financial companies, including shipping companies, which have their head officers in the territory of one of the Contracting Parties, and which are duly incorporated in that territory in accordance with the laws of that Party, shall be recognised as legal entities in the territory of the other Party and, provided that they comply with the legal regulations in force in this matter, may appear before the Courts either as plaintiffs or defendants.

The said companies, together with their branches and agencies, shall receive in all respects the treatment granted to similar companies of the most favoured nation, it being understood that authorisation to carry on their trade and industry shall continue to be governed by the laws and regulations in force in this matter in the respective countries.

Article 14.

Merchants, manufacturers and other persons engaged in trade or industry who prove by the possession of a trading certificate issued by the competent authorities of their own country that they are authorised to carry on a trade or industry in the territory of that Contracting Party in which they are domiciled, and that they pay taxes and dues in that territory according to law, may, either in person or through commercial travellers in their employ, purchase goods in the territory of the other Contracting Party from merchants, at open or public places of sale from producers, and take orders from merchants at their business premises or from persons using in their business goods of the same kind as those offered. They shall not be subjected to any special taxes or dues of any kind; they may take with them samples and patterns.

The two Contracting Parties agree to apply in this connection the provisions of the International Convention relating to the Simplification of Customs Formalities, concluded at Geneva on November 3, 1923; the rights of both Parties to most-favoured-nation treatment remaining unaffected thereby.

Article 15.

Chacune des Parties contractantes admettra, conformément aux règles et usages habituels, les consuls de l'autre Partie sur toutes les places de commerce où sont admis les consuls d'un pays tiers. Par consul, il faut comprendre toute personne investie de fonctions consulaires.

Les consuls de l'une des Parties contractantes jouiront, à charge de réciprocité, sur le territoire de l'autre Partie, des mêmes attributions, privilèges et immunités que ceux dont jouissent les consuls d'un pays tiers quelconque, étant entendu, toutefois, qu'aucune des Parties contractantes ne pourra exiger, en vertu de cette disposition, des attributions, privilèges et immunités plus étendus que ceux concédés par elle-même aux consuls de l'autre Partie contractante.

Les Parties contractantes se réservent de conclure ultérieurement une convention consulaire spéciale.

Article 16.

Les navires, compagnies de navigation ou entreprises d'émigration de chacune des Parties contractantes bénéficieront, dans le territoire de l'autre Partie, du traitement national ou du traitement le plus favorable accordé à un pays tiers quelconque, en tout ce qui concerne le transport des émigrants provenant de leurs territoires respectifs, ou y ayant passé en transit et s'embarquant dans un port quelconque.

Le présent article n'affecte, toutefois, en rien les dispositions des lois et règlements relatifs aux conditions auxquelles est subordonné soit l'autorisation du transport des émigrants, soit l'établissement d'agences par ces compagnies ou entreprises.

Article 17.

Les deux Parties contractantes conviennent de conclure ultérieurement un accord spécial sur la protection réciproque des travailleurs.

Article 18.

Chacune des Parties contractantes s'engage à prendre toutes les mesures nécessaires pour garantir d'une manière effective les articles, produits naturels ou fabriqués, originaires de l'autre Partie contractante, contre la concurrence déloyale dans les transactions commerciales, notamment à réprimer et à prohiber par la saisie ou par toute autre sanction appropriée, conformément à sa propre législation, l'importation, l'entreposage et l'exportation, ainsi que la fabrication, la circulation, la vente et la mise en vente à l'intérieur de tous produits portant sur eux-mêmes ou sur leur conditionnement immédiat, ou sur leur emballage extérieur, des marques, noms, inscriptions ou signes quelconques comportant directement ou indirectement de fausses indications sur l'origine, l'espèce, la nature ou les qualités spécifiques de ces articles.

Article 19.

Le présent traité sera ratifié et les ratifications en seront échangées à Bruxelles aussitôt que faire se pourra. Il entrera en vigueur le quinzième jour après l'échange des ratifications.

Il pourra être dénoncé par chacune des Parties contractantes, sous réserve d'un préavis de six mois ; cette dénonciation ne pourra, toutefois, pas intervenir avant l'expiration d'un délai de six mois à compter de la date de la mise en vigueur du traité.

En foi de quoi les plénipotentiaires ont signé le présent traité et y ont apposé leur cachet.

Fait en double exemplaire à Praha, le vingt-huit décembre mil neuf cent vingt-cinq.

(Signé) L. DE RAYMOND.

(Signé) Dr Edward BENEŠ.

Article 15.

Each of the Contracting Parties shall, subject to the customary rules and usages, admit the consuls of the other Party to all places of trade to which the consuls of any third Party are admitted. The word "consul" shall be understood to mean any person invested with consular powers.

Subject to reciprocity, the consuls of each of the Contracting Parties shall enjoy in the territory of the other Party the same rights, privileges and immunities as the consuls of any third country, it being understood, however, that neither of the Contracting Parties may in virtue of this provision claim rights, privileges or immunities more extensive than those which it grants to the consuls of the other Contracting Party.

The Contracting Parties reserve the right to conclude a special consular convention at a later date.

Article 16.

The vessels, shipping companies and emigration undertakings of each of the Contracting Parties shall enjoy in the territory of the other Party national treatment or most-favoured-nation treatment in all matters affecting the conveyance of emigrants coming from their respective territories, or having passed in transit through these territories and embarking at any port whatever.

The present Article, however, shall not affect the provisions of the laws and regulations relating to the conditions governing both the authorisation for the conveyance of emigrants and the establishment of agencies by such companies or undertakings.

Article 17.

The two Contracting Parties agree to conclude a special agreement at a later date for the reciprocal protection of workmen.

Article 18.

Furthermore, each of the Contracting Parties undertakes to adopt the necessary measures effectively to safeguard the products of the soil and industry of the other Contracting Party against unfair competition in commercial operations, and particularly to suppress and prohibit by seizure or any other suitable penalty in accordance with its own laws, the importation, warehousing and exportation, and the manufacture, circulation, sale and offering for sale within the country of all products bearing upon them or upon their immediate covering or on their outer packing, marks names, inscriptions or signs of any kind whatsoever containing directly or indirectly a false indication of the origin, kind, nature, or specific qualities of these articles.

Article 19.

The present Treaty shall be ratified, and the ratifications shall be exchanged at Brussels as soon as possible. It shall enter into force on the fifteenth day after the exchange of ratifications.

It may be denounced by either of the Contracting Parties subject to six months' notice; it may not, however, be denounced until the expiration of a period of six months from the date of its coming into force.

In faith whereof, the Plenipotentiaries have signed the present Treaty and have affixed their seals thereto.

Done in duplicate at Prague on December the twenty-eighth, One thousand nine hundred and twenty-five.

(Signed) L. DE RAYMOND.

(Signed) Dr. EDWARD BENEŠ.

PROTOCOLE DE SIGNATURE

Au moment se signer le Traité de commerce en date de ce jour, les Parties contractantes ont décidé de préciser au présent protocole de signature les conditions d'application de certains articles dudit traité :

A l'article 3 :

I. La clause de la nation la plus favorisée ne saurait être invoquée par les Parties contractantes à l'égard des conventions spéciales que l'une ou l'autre des Parties ont conclues ou pourraient conclure en vue d'éviter la double imposition en matière de contributions directes.

A l'article 5 :

II. Les Parties contractantes conviennent, en ce qui concerne les produits naturels ou fabriqués en Tchécoslovaquie énumérés à l'annexe I, d'une part, et les produits naturels ou fabriqués de l'Union économique belgo-luxembourgeoise énumérés à l'annexe II, d'autre part, de différer jusqu'à la date du 30 septembre 1926 l'application des dispositions des articles 5 et 6 du traité ; toutefois, en ce qui concerne les produits indiqués au N° 895 de l'annexe I et le N° 244 a) de l'annexe II, l'application des dispositions de l'article 5 du traité ne sera différée que jusqu'à la date du 31 mars 1926.

Pendant les délais respectifs ci-dessus mentionnés, les droits d'entrée indiqués auxdites annexes du présent protocole seront réciproquement applicables, sous réserve de la faculté, pour la Tchécoslovaquie, de modifier éventuellement les droits inscrits à l'annexe II, qui ont un caractère autonome.

A l'article 6 :

III Pour les articles inscrits aux annexes A et B, les droits prévus sont applicables aussi longtemps que le cours mensuel moyen du dollar ou de la livre sterling ou le cours moyen de ces deux devises, ces cours étant calculés en fonction de chacune des monnaies nationales, respectivement, aux bourses de Bruxelles et de Prague, ne marquera pas une augmentation de plus de 10 p. c. par rapport au cours moyen du dollar ou de la livre sterling ou au cours moyen de ces deux devises pendant l'année 1925, ces cours étant calculés comme ci-dessus indiqué.

Au cas où une telle augmentation viendrait à se produire, chacune des Parties contractantes aurait la faculté d'adapter les droits aux conditions nouvelles, de telle manière que lesdits droits gardent la valeur qu'ils avaient par rapport au cours moyen du dollar ou de la livre sterling ou au cours moyen de ces deux devises pendant l'année 1925, ces cours étant calculés comme ci-dessus.

Les droits devront être ramenés à leur niveau primitif aussitôt que le cours mensuel du dollar ou de la livre sterling ou le cours moyen de ces deux devises ne marquera plus, par rapport au cours moyen du dollar ou de la livre sterling ou au cours moyen de ces deux devises pendant l'année 1925, une augmentation supérieure à 10 p. c.

IV. L'Union économique belgo-luxembourgeoise se réserve la faculté de convertir en droits spécifiques équivalents les droits *ad valorem* consolidés en vertu du présent traité.

V. Au cas où la Tchécoslovaquie modifierait le régime douanier actuellement en vigueur pour les produits ci-dessous indiqués, les nouveaux droits ne pourront dépasser, pour les produits d'origine et de provenance de l'Union économique belgo-luxembourgeoise, les taux fixés ci-dessous :

Soie artificielle de nitrocellulose, même retorse, blanche, écrue, non teinte :

1. Simple K. L.	Kc. 700 par 100 kg.
2. Retors	Kc. 900 —

PROTOCOL OF SIGNATURE.

At the time of signing the Commercial Treaty of this day's date the Contracting Parties have decided to define in the present Protocol of Signature the conditions for the application of certain Articles in the said Treaty :

Ad Article 3 :

I. Claims based on the most-favoured-nation clause shall not be made by the Contracting Parties in respect of special conventions which the one or the other of the Parties has concluded or may conclude in the future in order to avoid double taxation in respect of direct contributions.

Ad Article 5 :

II. The Contracting Parties agree, as regards the products of the soil or industry of Czechoslovakia enumerated in Annex I, of the one part, and the products of the soil or industry of the Belgo-Luxemburg Economic Union enumerated in Annex II, of the other part, to postpone until September 30, 1926, the application of the provisions of Articles 5 and 6 of the Treaty ; nevertheless, as regards the products mentioned under No. 895 of Annex I and No. 244 (*a*) of Annex II, the application of the provisions of Article 5 of the Treaty shall only be postponed until March 31, 1926.

During the respective periods above mentioned, the import duties indicated in the said Annexes to the present Protocol shall be reciprocally applicable, subject to the right of Czechoslovakia to modify, if necessary, the duties contained in Annex II which are of an autonomous character.

Ad Article 6 :

III. In the case of the articles included in Annexes A and B, the duties mentioned are applicable for as long as the average monthly rate of the dollar or pound sterling or the average rate of these two currencies reckoned in relation to each of the national currencies on the Brussels and Prague exchanges, shall not rise more than 10% in relation to the average rate of the dollar or pound sterling or the average rate of these two currencies during 1925, these rates being reckoned as above mentioned.

Should such a rise occur, each of the Contracting Parties shall have the right to adjust the duties to the new conditions in such a way that the said duties shall preserve their former value in relation to the average rate of the dollar or pound sterling or the average rate of these two currencies during 1925, these rates being reckoned as above.

The duties shall be restored to their original level as soon as the average monthly rate of the dollar or pound sterling or the average rate of these two currencies is no longer more than 10% above the average rate of the dollar or pound sterling or the average rate of these two currencies during 1925.

IV. The Belgo-Luxemburg Economic Union reserves the right to convert into equivalent specific duties the *ad valorem* duties established in virtue of the present Treaty.

V. Should Czechoslovakia modify the Customs régime at present in force for the products mentioned below, the new duties on products originating in and coming from the Belgo-Luxemburg Economic Union may not exceed the rates fixed below :

Artificial silk of nitro-cellulose, twisted or not white, unbleached, not dyed :

- | | |
|--------------------------|---------------------------------|
| (1) Single K. L. | 700 Czech crowns per 100 kilos. |
| (2) Twisted | 900 Czech crowns per 100 kilos. |

Motocyclettes pesant plus de 120 kg (sans side-cars) :

Jusqu'au 30 septembre 1926	Kc. 1.800 par 100 kg.
A partir du 1 ^{er} octobre 1926	Kc. 1.700 —

VI. Au numéro 613 de la liste A, le droit conventionnel de 104 couronnes par 100 kg, pour l'amidon de riz, sera applicable même à l'amidon emballé en petits paquets.

Au sujet de l'interprétation du tarif douanier de l'Union économique belgo-luxembourgeoise, il a été convenu ce qui suit :

VII. Au N° 382 :

A l'égard des médicaments préparés, préparations dosées et spécialités pharmaceutiques, qui sont importés en cachets, ampoules ou comprimés non logés dans l'emballage qui passe dans les mains de l'acheteur au détail, il y a lieu de calculer les droits d'après les mêmes bases que toutes les autres marchandises tarifées *ad valorem* et importées de façon identique.

VIII. Aux Nos 845-846 :

Tenant compte des intérêts de l'industrie tchécoslovaque, le Gouvernement belge étudiera la possibilité de préciser la distinction à faire, dans l'application du tarif douanier de l'Union économique belgo-luxembourgeoise, entre la gobeletterie ordinaire, d'une part, et la gobeletterie de cristal et de demi-cristal, d'autre part.

A l'article 8 :

IX. Pour les produits naturels ou fabriqués, originaires et en provenance de l'Union économique belgo-luxembourgeoise, à l'égard desquels des prohibitions ou restrictions d'importation sont maintenues, le régime fixé à l'annexe III du présent protocole sera applicable.

Fait à Praha, le 28 décembre 1925.

(Signé) L. DE RAYMOND.

(Signé) Dr Edward BENEŠ.

LISTE A

DROITS A L'ENTRÉE DANS LE TERRITOIRE TCHÉCOSLOVAQUE.

Numéros du tarif tchécoslo- vaque	Désignation des marchandises	Droits d'entrée Kc h
		Par 100 kg.
33 a)	Raisins frais :	
	Du 1 ^{er} décembre au 31 juillet	240
	Du 1 ^{er} août au 30 novembre	300
ex 37	Fruits non spécialement dénommés, frais :	
ex a)	Fruits fin de table :	
	Pêches : du 1 ^{er} juin au 31 octobre	80
ex 43	Légumes non spécialement dénommés et autres produits végé- taux à l'usage de la cuisine, frais :	
ex a)	Légumes fins de table :	
	Asperges : du 1 ^{er} novembre au 31 mars	130
	Epinards : du 1 ^{er} novembre au 31 mars	156

Motor-cycles weighing more than 120 kilos (without sidecars) :

Up to September 30, 1926 1,800 Czech crowns per 100 kilos.

As from October 1, 1926 1,700 Czech crowns per 100 kilos.

VI. In No. 613 of List A, the conventional duty of 104 crowns per 100 kilogrammes for rice starch shall also be applicable to starch packed in small parcels.

As regards the interpretation of the Customs tariff of the Belgo-Luxemburg Economic Union, it is agreed as follows :

VII. No. 382 :

In the case of prepared medicaments, compounded preparations and patent medicines which are imported in cachets, phials or tablets not packed in the wrapping in which they are sold to the retail purchaser, the duties shall be calculated on the same basis as in the case of all other goods subject to *ad valorem* duties and imported in the same manner.

VIII. Nos. 845, 846 :

In the interests of Czechoslovak industry, the Belgian Government shall consider the possibility of defining the distinction to be made in applying the Customs tariff of the Belgo-Luxemburg Economic Union between ordinary glass ware on the one hand and glass ware of crystal and half-crystal on the other hand.

Ad Article 8 :

IX. In the case of products of the soil or industry originating in and coming from the Belgo-Luxemburg Economic Union in respect of which import prohibitions or restrictions are maintained, the regime to be applied shall be that which is fixed in Annex III of the present Protocol.

Done at Prague, December 28, 1925.

(Signed) L. DE RAYMOND.

(Signed) Dr. Edward BENEŠ.

LIST A.

DUTIES ON ENTRY INTO CZECHOSLOVAKIA.

Czechoslovak Tariff No.	Description of Goods	Import duty in Czech crowns
		Per 100 Kg.
33 (a)	Fresh grapes :	
	Between December 1 and July 31	240
	Between August 1 and November 30	300
ex 37	Fruits not specially mentioned, fresh :	
ex (a)	Fine table fruit :	
	Peaches : between June 1 and October 31	80
ex 43	Vegetables, not specially mentioned, and other kitchen-garden produce, fresh :	
ex (a)	Vegetables for table use :	
	Asparagus : between November 1 and March 31	130
	Spinach : between November 1 and March 31	156

Numéros du tarif tchécoslo- vaque	Désignation des marchandises	Droits d'entrée Kc h
ex 56	Plantes vivantes (même en pots ordinaires, en baquets ou simili- laires) :	Par 100 kg.
c)	Oignons à fleurs, tubercules à fleurs et souches (rhizomes, bulbes)	48
ex e)	Autres, y compris les jets, les boutures, les greffes et les pousses :	
	Azalées des Indes	exemptes
57	Racines de chicorée, séchées (non torréfiées), même coupées . .	35
ex 201	Articles pour usages techniques :	
e)	Courroies de transmission	1.190
ex 207	Tissus en fils de lin ou en fils de ramie, non façonnés (avec une simple armure fondamentale) :	
ex a)	Ecrus :	
3	Ayant plus de 160 fils en chaîne et trame dans un carré de 2 centimètres de côté	3.000
ex b)	Blanchis, lessivés, teints, imprimés :	
3	Tissés en couleurs : ayant plus de 160 fils en chaîne et trame dans un carré de 2 centimètres de côté	3.000
208	Tissus en fils de lin ou en fils de ramie, façonnés (avec armure fondamentale variable, ou autrement façonnés, à l'exception des damas) :	
a)	Ecrus :	
1	Ayant jusqu'à 160 fils en chaîne et trame dans un carré de 2 centimètres de côté	1.900
2	Ayant plus de 160 fils en chaîne et trame dans un carré de 2 centimètres de côté	3.000
b)	Blanchis, lessivés, teints, imprimés, tissés en couleurs :	
1	Ayant jusqu'à 80 fils en chaîne et trame dans un carré de 2 centimètres de côté	2.000
2	Ayant 81 jusqu'à 160 fils en chaîne et trame dans un carré de 2 centimètres de côté	3.000
3	Ayant plus de 160 fils en chaîne et trame dans un carré de 2 centimètres de côté	3.800
209	Damas de toute sorte, même écrus	
a)	Ecrus :	
1	Ayant jusqu'à 160 fils en chaîne et trame dans un carré de 2 centimètres de côté	1.900
2	Ayant plus de 160 fils en chaîne et trame dans un carré de 2 centimètres de côté	5.000
b)	Blanchis, lessivés, teints, imprimés, tissés en couleurs :	
1	Ayant jusqu'à 80 fils en chaîne et trame dans un carré de 2 centimètres de côté	2.000
2	Ayant 81 jusqu'à 160 fils en chaîne et trame dans un carré de 2 centimètres de côté	3.000
3	Ayant plus de 160 fils en chaîne et trame dans un carré de 2 centimètres de côté	3.800
ex 219	Articles de corderie et articles pour usages techniques :	
d)	Courroies de transmission	900
ex 226	Fils cardés et fils non spécialement dénommés du genre des fils Cardés :	
a)	Ecrus, simples	195
b)	Ecrus, doubles ou à plusieurs bouts	300
ex 239	Articles pour usages techniques :	
d)	Courroies de transmission	1.000
ex 291	Papier-parchemin :	
	Non véritable (simili — sulfurisé)	260
ex 292	Papier préparé pour la photographie :	
b)	Sensible à la lumière	600

Czechoslovak Tariff No.	Description of Goods	Import duty in Czech crowns
ex 56	Living plants (in ordinary pots, tubs or the like, or not) :	Per 100 Kg.
(c)	Bulbs and roots of flowers, and root stocks	48
ex (e)	Other, also shoots, slips, grafts, and cuttings :	
	Indian azaleas	free
57	Chicory root, dried (not roasted), cut up, or not	35
ex 201	Articles for technical purposes :	
(e)	Transmission belts	1,190
ex 207	Tissues of linen or ramie yarn, not figured (merely with plain ground) :	
ex (a)	Unbleached :	
3	Over 160 threads in warp and weft in a square of 2 cm. side	3,000
ex (b)	Bleached, lye-washed, dyed, printed, clouded :	
3	Over 160 threads in warp and weft in a square of 2 cm. . .	3,000
208	Tissues of linen or ramie yarn, figured (with variegated ground or otherwise figured, except damasks) :	
(a)	Unbleached :	
1	Up to 160 threads in warp and weft in a square of 2 cm. side	1,900
2	Over 160 threads in warp and weft in a square of 2 cm. side	3,000
(b)	Bleached, lye-washed, dyed, printed, clouded :	
1	Up to 80 threads in warp and weft in a square of 2 cm. side	2,000
2	Between 81 and 160 threads in warp and weft in a square of 2 cm. side	3,000
3	Over 160 threads in warp and weft in a square of 2 cm. side	3,800
209	Damasks of all kinds, bleached or not :	
(a)	Unbleached :	
1	Up to 160 threads in warp and weft in a square of 2 cm. side	1,900
2	Over 160 threads in warp and weft in a square of 2 cm. side	5,000
(b)	Bleached, lye-washed, dyed, printed, clouded :	
1	Up to 80 threads in warp and weft in a square of 2 cm. side	2,000
2	Between 81 and 160 threads in warp and weft in a square of 2 cm. side	3,000
3	Over 160 threads in warp and weft in a square of 2 cm. side	3,800
ex 219	Cordage and articles for technical purposes :	
(d)	Transmission belts	900
ex 226	Carded yarn, and spun yarn resembling carded, not specially mentioned :	
(a)	Unbleached, single	195
(b)	Unbleached, of 2 or more threads.	300
ex 239	Articles for technical purposes :	
(d)	Transmission belts	1,000
ex 291	Parchment paper :	
	Imitation (<i>simili-sulfurisé</i>)	260
ex 292	Paper prepared for photographic purposes :	
(b)	Sensitized	600

Numéros du tarif tchécoslo- vaque	Désignation des marchandises	Droits d'entrée Kc h
		Par 100 kg.
ex 320	Articles pour usages techniques :	
d)	Courroies de transmission	1.000
ex 328	Cuir de bœuf et de cheval, travaillé à la façon du cuir à semelles (même pour courroies de transmission) :	
ex a)	En croupons :	
1	tanné à l'aide d'écorces dans les limites d'un contingent annuel de 150 quintaux métriques	493
	<i>Remarque</i> : Le dédouanement de ces croupons au taux ci-dessus ne pourra se faire que par un bureau de douane à déterminer.	
ex 329	Cuir de bœuf et de cheval, non travaillé à la façon du cuir à semelles, même complètement apprêté, mais non verni :	
	<i>Observations</i> : Cuir pour la fabrication des cardes (y compris les dos à cardes et rubans à cardes) sur permis et moyennant les conditions et le contrôle à déterminer par voie d'or- donnance	300
332	Peaux de mouton et d'agneau tannées, non teintées, non autre- ment préparées :	
a)	Refendues du côté de la chair	100
b)	Autres	300
	<i>Observation</i> : Les peaux de mouton et d'agneau simplement tannées, non autrement préparées, pour la fabrication des cuirs destinés à la maroquinerie, à l'ornementation, à la reliure, etc., à l'exclusion toutefois, des peaux destinées à la fabrication des chaussures et des gants, sur permis spécial suivant les conditions à déterminer par ordonnance	100
ex 342	Articles en cuir non spécialement dénommés :	
ex a)	Entièrement en cuir ou combinés avec des matières ordinaires ou fines :	
	Cuir à chapeaux	1.300
ex 344	Articles pour usages techniques :	
b)	Courroies de transmission plates, ainsi que courroies de chasse :	
1	En cuir tanné à l'aide d'écorces	910
2	En cuir tanné à l'aide de matières grasses ou minérales, ainsi qu'en peaux brutes	1.040
c)	Cordons de transmission en cuir, ronds ou à arêtes, même tordus	900
d)	Articles pour usages techniques non spécialement dénommés, en cuir ou en peau brute, tels que godets transporteurs, chasse-navettes, roues dentées, manchons, disques et anneaux pour joints et similaires	1.775
	Lanières de couture	1.040
	Lanières pour continues	1.310
	<i>Observations</i> : Manchons pour continues ou bobinoirs, bandes et plaques pour taquets, plaques à volants, pour la fila- ture et le tissage, sur permis et moyennant les conditions et le contrôle à déterminer par ordonnance	650
ex 361	Articles non spécialement dénommés en matières à tourner et à sculpter autres que le bois :	
ex c)	En écume de mer, lave, celluloïd, etc. :	
	Films	1.200
ex 478	Armes et parties d'armes :	
ex b)	Armes à feu :	
ex 3	Armes à feu portatives, achevées, autres, même très finement ouvrées :	
	Pistolets automatiques	3.000

Czechoslovak Tariff No.	Description of Goods	Import duty in Czech crowns
		Per 100 Kg.
ex 320	Articles for technical purposes :	
(d)	Transmission belts	1,000
ex 328	Cow and horse hide, worked like sole leather (also for transmission belts) :	
ex (a)	In back pieces :	
I	Bark-tanned, up to an annual contingent of 150 metric quintals	493
	<i>Note</i> : These back pieces may only be cleared at the above rate at one Customs office to be determined.	
ex 329	Cow and horse hide, not worked like sole leather, dressed (finished) or not, but not lacquered (patent) :	
	<i>Note</i> : Hide for carding factories (including backs and carding strips) subject to a permit and under conditions and control to be determined by decree	300
332	Sheep and lamb-skins, tanned, not dyed, not further prepared :	
(a)	Split on the fleshy side	100
(b)	Other	300
	<i>Note</i> : Sheep and lamb-skins simply tanned, not further prepared, for the manufacture of hides for use in leather-dressing, ornamentation, binding, etc., excluding, however, skins for the manufacture of boots, shoes and gloves, with special permit subject to conditions to be determined by decree	100
ex 342	Leather wares, not specially mentioned :	
ex (a)	Of leather only, or combined with fine or common materials :	
	Hat leathers	1,300
ex 344	Articles for technical purposes :	
(b)	Transmission belts, flat, also shuttle-driving belts :	
I	Of bark-tanned leather	910
2	Of oil-dressed or mineral-tanned leather ; also of raw hide	1,040
(c)	Transmission belts of leather, round or cornered, also twisted	900
(d)	Articles for technical purposes, not specially mentioned, of leather or raw hide, such as travelling buckets, weavers' pickers, cogged wheels, sockets, packing washers and rings and the like	1,775
	Sewing thongs	1,040
	Thongs for carding machines	1,310
	<i>Note</i> : Muffs for carding machines or spooling wheels ; weavers' picker bands, flywheel plates for spinning and weaving, by permission and under conditions and control to be determined by decree	650
ex 361	Wares, not specially mentioned, of materials other than wood, for turning and carding :	
ex (c)	Of meerschaum, lava, celluloid, etc. :	
	Films	1,200
ex 478	Weapons and parts of weapons :	
ex (b)	Firearms :	
ex 3	Finished firearms (small arms), other, very finely worked or not :	
	Automatic pistols	3,000

Numéros du tarif tchécoslo- vaque	Désignation des marchandises	Droits d'entrée Kc h
	Armes et parties d'armes (<i>suite</i>) :	Par 100 kg.
	Armes à feu, etc. (<i>suite</i>) :	
	fusils sans chien	3.000
	fusils à chien	2.700
	fusils automatiques	2.250
	revolvers	2.250
ex 488	Métaux communs bruts, vieux en débris ou en déchets :	
b)	Etain, même allié à de l'antimoine, du plomb ou du zinc ; métal anglais	exempts
d)	Cuivre (même purifié), cuivre obtenu par l'électrolyse, cuivre en rosettes et cuivre de cémentation	exempts
530	Machines et appareils agricoles non spécialement dénommés :	
	Observation : Ecrèmeuses	360
597	Oxydes et bases, spécialement dénommés :	
f)	Acide arsénieux	8,40
ex 613	Amidon (ainsi que farine d'amidon) : amidon de riz, ainsi que farine d'amidon de riz	104
ex 626	Couleurs non spécialement dénommées :	
	Bleu d'outremer	500
ex 653	Son (même son d'amandes) ; déchets de riz ; germes de malt ; balle ; résidus solides de la fabrication des huiles grasses, même moulus ; etc. :	
	Tourteaux	exempte

LISTE B.

DROITS A L'ENTRÉE DANS LE TERRITOIRE DE L'UNION ÉCONOMIQUE BELGO-LUXEMBOURGEOISE.

Numéros du tarif de l'Union économique	Désignation des marchandises	Droits d'entrée Fr. c.
	Grains, même torréfiés :	Par 100 kg.
ex 51	Orge	exempts
ex f)	Graines et semences de plantes fourragères, industrielles et fores- tières	exempts
106	Houblon :	
131	a) Cônes	40
	b) Lupuline	80
ex 305	Oxydes et anhydrides, non dénommés ni compris ailleurs :	
	Peroxyde de sodium	exempt
ex 307	Acides :	
ex e)	Fluorhydrique	exempt
ex o)	Formique	exempt
308	Potasse caustique cristallisée ou raffinée	15
ex 396	Teintures dérivées du goudron de houille à l'état sec ou en pâte :	
ex e)	Teintures noires au soufre	exempts
ex 509	Tissus de bonneterie :	
	En soie artificielle	15 % ad valorem.

Czechoslovak Tariff No.	Description of Goods	Import duty in Czech crowns
	Weapons and parts of weapons: (<i>contd.</i>):	Per 100 kg.
	Firearms (finished, etc.) (<i>contd.</i>):	
	Hammerless guns	3,000
	Hammer-guns	2,700
	Automatic rifles	2,250
	Revolvers	2,250
ex 488	Base metals, crude, scrap or waste:	
(b)	Tin, alloyed or not with antimony, lead or zinc; Britannia metal	free
(d)	Copper, refined or not, electrolytic copper, cakes of rose copper and precipitated copper	free
530	Agricultural machinery and apparatus, not specially mentioned:	
	Note: Separators	360
597	Oxides and bases, specially mentioned:	
(f)	Arsenic trioxide	8.40
ex 613	Starch (also starch meal):	
	Rice-starch and rice-starch metal	104
ex 626	Colours not specially mentioned:	
	Ultramarine	500
ex 653	Bran (also almond bran); rice waste; malt germs; chaff; solid residue from the manufacture of fatty oils, ground up or not:	
	Oil cakes	free

LIST B.

DUTIES ON ENTRY INTO THE TERRITORY OF THE BELGO-LUXEMBURG ECONOMIC UNION.

Economic Union Tariff No.	Description of Goods	Import duties in francs
		Per 100 Kg.
ex 51	Grain, roasted or not:	
ex (f)	Barley	free
106	Grains and seeds of fodder-plants and industrial and forest plants	free
131	Hops:	
	(a) Cones	40
	(b) Lupulins	80
ex 305	Oxides and anhydrides not mentioned or included elsewhere:	
	Peroxide of soda	free
ex 307	Acids:	
ex (e)	Fluorhydric	free
ex (o)	Formic	free
308	Crystallised or refined caustic potash	15
ex 396	Dyes obtained from coal-tar, dry or in the form of paste:	
ex (e)	Black sulphur dyes	free
ex 509	Hosiery fabrics:	
	Of artificial silk	15 % ad valorem.

Numéros du tarif de l'Union économique	Désignation des marchandises	Droits d'entrée Fr. c.
817	Carreaux de revêtement (autres que pour pavement), en grès, en terre fine ou en faïence :	Par 100 kg.
	a) Blancs	24
	b) Autres :	
	1 ^o Unicolores	30
	2 ^o Multicolores	42
852	Perles en verre et autres vitrifications en grains percés ou taillés, pour broderies, passementeries, colliers, chapelets, etc. . . .	5 % <i>ad valorem</i> .
ex 1059	Appareils à vaporiser, chauffer, distiller et similaires, pour sucreries, siroperies, raffineries, brasseries, distilleries et glucoseries :	
	b) Contenant plus de 50 p. c. de cuivre, pesant :	
	250 kilogrammes et plus	210
	Moins de 250 kilogrammes	300
	c) Contenant au moins 10 p. c. et pas plus de 50 p. c. de cuivre pesant :	
	250 kilogrammes et plus	120
	Moins de 250 kilogrammes	150
ex 1154	Chaussures en tissus, feutres, lisières et autres ouvrages de matières textiles, avec semelles en cuir ou en caoutchouc :	
ex b)	2. Bottines et souliers :	
	En tissus ou étoffes autres, sans garnitures, fantaisie ni broderie :	par paire
	Avec semelles en cuir	3

ANNEXE I.

LISTE SPÉCIALE DES MARCHANDISES POUR LESQUELLES, A LEUR IMPORTATION DANS LE TERRITOIRE DE L'UNION ÉCONOMIQUE BELGO-LUXEMBOURGEOISE, L'APPLICATION DE L'ARTICLE 5 EST DIFFÉRÉE PENDANT LES DÉLAIS FIXÉS AU PROTOCOLE DE SIGNATURE.

Numéros du tarif de l'Union économique	Désignation des marchandises	Droits d'entrée Fr. c.
734 ex 831	Papier pour journaux	Par 100 kg. 8
	Verre en feuilles ou plaques, simplement coulé, moulé ou comprimé :	
	b) Verre armé (coulé sur toile métallique)	15
	c) Verre imprimé ou diamanté :	
	1 ^o Blanc	22,50
	2 ^o Coloré	26,25
	d) Verre martelé ou strié, sablé, rayé ou losangé ; verre prismatique, ondulé	15

Economic Union Tariff No.	Description of Goods	Import duty in francs
817	Coating-tiles (other than those used for pavements) made of sandstone, porcelain or faience :	Per 100 kg.
	(a) White	24
	(b) Other than white :	
	(1) Of a uniform colour	30
	(2) Of various colours	42
852	Beads of glass and other vitreous substances pierced or cut, for embroidery, trimmings, necklaces, chaplets, etc.	5 % <i>ad valorem</i> .
ex 1059	Vaporising, heating and distilling apparatus, etc. for sugar or syrup factories, refineries, breweries, distilleries and glucose factories :	
	(b) Containing more than 50% of copper, weighing :	
	250 kilos or more	210
	Less than 250 kilos	300
	(c) Containing at least 10%, but not more than 50% of copper, weighing :	
	250 kilos or more	120
	Less than 250 kilos	150
ex 1154	Boots and shoes of woven fabrics, felt, braid and other textile materials, with soles of leather or india-rubber :	
ex (b)	(2) Boots and shoes :	
	Of other fabrics or materials, without trimmings, fancy work or embroidery :	
	With soles of leather	3 per pair

ANNEX I.

SPECIAL LIST OF GOODS IN RESPECT OF WHICH, ON IMPORTATION INTO THE TERRITORY OF THE BELGO-LUXEMBURG ECONOMIC UNION, THE APPLICATION OF ARTICLE 5 IS POSTPONED FOR THE PERIODS FIXED IN THE PROTOCOL OF SIGNATURE.

Economic Union Tariff No.	Description of Goods	Import duty in francs
734	Paper for newspapers	Per 100 kg.
ex 831	Glass in sheets or plates, merely cast, moulded or compressed :	8
	(b) Reinforced glass (cast on wire gauze)	15
	(c) Stamped or diamond-cut glass :	
	(1) White	22.50
	(2) Coloured	26.25
	(d) Hammered or striated, speckled, streaked or lozenge-shaped glass ; prismatic or undulated glass	15

Numéros du tarif de l'Union économique	Désignation des marchandises	Droits d'entrée Fr. c.
		Par 100 kg.
ex 845	Gobeletterie de verre ordinaire, sans combinaison avec d'autres matières, non dénommée ailleurs :	
	b) Simplement moulée avec relief, ou avec bouchons façonnés ou ornements par la taille, le rodage à l'émeri, etc.	108
846	Gobeletterie de cristal ou de demi-cristal :	
	Jusqu'au 31 mars 1926	30 % <i>ad valorem.</i>
	Du 1 ^{er} avril jusqu'au 30 septembre 1926	25 % <i>ad valorem.</i>
895	Tubes et tuyaux, même coupés à longueur déterminée :	
	a) Étirés à chaud, qu'ils soient ou non soudés par n'importe quel système ou sans soudure :	
	1 ^o Non ouvrés	30
	2 ^o Ouvrés	37,50
	b) Étirés à froid :	
	1 ^o Non ouvrés	54
	2 ^o Ouvrés	63
	c) Étamés, plombés ou galvanisés	63
	d) Cuivrés, nickelés, émaillés, y compris les tubes et tuyaux en bi-métal	90
	e) Tubes pour vélocipèdes, motocycles et appareils d'aviation, d'une épaisseur de paroi de 15 dixièmes de millimètre ou moins :	
	1 ^o Non ouvrés	108
	2 ^o Ouvrés	135
ex 1025	Machines à vapeur fixes toujours séparées de leurs chaudières (1) ; pompes à vapeur et autres, actionnées mécaniquement ; compresseurs d'air et de gaz divers, moteurs à pétrole, à alcool, à air chaud, à air comprimé et à tout autre mélange gazeux ou explosif (2) et tous autres moteurs non spécialement dénommés :	
	a) A piston	Droits fixés par l'arrêté royal belge du 17 septembre 1925.
	b) Sans piston	
	(1) A l'exception des machines à vapeur fixes à piston.	
	(2) A l'exception des moteurs à gaz.	
1027	Machines à vapeur demi-fixes, y compris les chaudières pesant :	
	20.000 kilogrammes et plus	75
	De 6.000 à 20.000 kilogrammes	90
	Moins de 6.000 kilogrammes	112,50
1040	Machines-outils (1) pesant :	
	25.000 kilogrammes et plus	72
	De 10.000 à 25.000 kilogrammes	90
	De 5.000 à 10.000 kilogrammes	108
	De 1.000 à 5.000 kilogrammes	126
	De 250 à 1.000 kilogrammes	180
	Moins de 250 kilogrammes	360
	(1) A l'exception des machines ci-après dénommées :	
	Machines-outils, d'un poids de plus de 60 tonnes ; machines à tailler les engrenages ; machines à rectifier ; machine à scier, à scie circulaire, pour métaux ; machines à tailler les limes ; machines à affûter les outils ; tours d'horlogers.	
ex 1059	Appareils à vaporiser, chauffer, distiller et similaires, pour fabriques de liqueurs, levures, conserves, parfumeries, confiseries,	

Economic Union Tariff No.	Description of Goods	Import duty in francs
		Per 100 kg.
ex 845	Ordinary table glass, not combined with other substances, not specified elsewhere :	
	(b) Plainly moulded in relief, or with stoppers moulded or ornamented by cutting, emery-polishing, etc.	108
846	Glass ware of crystal or half-crystal :	
	Up to March 31, 1926	30 % <i>ad valorem.</i>
	Between April 1 and September 30, 1926	25 % <i>ad valorem.</i>
895	Tubes and pipes, even if cut to a fixed length :	
	(a) Stretched by heat, whether soldered or unsoldered by any system, or without solder :	
	(1) Not worked	30
	(2) Worked	37.50
	(b) Cold-drawn :	
	(1) Not worked	54
	(2) Worked	63
	(c) Overlaid, leaded or galvanized	63
	(d) Coppered, nickelled, enamelled, including tubes and pipes made of two metals	90
	(e) Tubes for bicycles, motor-cycles and flying-machines of a thickness of 15/10 mms. or less :	
	(1) Not worked	108
	(2) Worked	135
ex 1025	Stationary steam-engines without boilers (1) ; steam and other mechanically-driven pumps ; various appliances for air and gas compression ; motors worked by petroleum, methylated spirits, hot air, compressed air or any other gaseous or explosive mixture (2), and all other motors not specially mentioned :	
	(a) With pistons	Duties fixed by Belgian Royal Decree of September 17th, 1925.
	(b) Without pistons	
	(1) Except stationary steam-engines with pistons.	
	(2) Except motors worked by gas.	
1027	Semi-stationary steam-engines, including the boilers, weighing :	
	20,000 kilos or more	75
	From 6,000 to 20,000 kilos	90
	Under 6,000 kilos	112.50
1040	Machine-tools (1) weighing :	
	25,000 kilos or more	72
	From 10,000 to 25,000 kilos	90
	From 5,000 to 10,000 kilos	108
	From 1,000 to 5,000 kilos	126
	From 250 to 1,000 kilos	180
	Less than 250 kilos	360
	(1) With the exception of the following machines :	
	Machine tools weighing more than 60 tons ; gear-cutting machines ; straightening machines ; circular saw machines for metals ; file-cutting machines ; tool-sharpening machines ; clockmakers' lathes.	
ex 1059	Vaporising, heating and distilling apparatus etc. for liqueur, yeast or jam factories, perfumeries, confectioneries, pharmacies,	

Numéros du tarif de l'Union économique	Désignation des marchandises	Droits d'entrée Fr. c.
	(Suite) pour pharmacies, cuisines, teintureries et toutes autres industries (1), y compris les toyaux en cuivre façonnés ou cintrés : a) En aluminium ou contenant au moins 10 p. c. d'aluminium b) Contenant plus de 50 p. c. de cuivre c) Contenant au moins 10 p. c. et pas plus de 50 p. c. de cuivre	Par 100 kg. Droits fixés par l'ar-rêté royal belge du 17 septembre 1925.
ex 1064	(1) A l'exception des appareils pour sucreries, siroperies, raffineries, brasseries, distilleries et glucoseries. Machines, engins mécaniques et appareils complets, non spécialement tarifés : a) En aluminium ou contenant au moins 10 p. c. d'aluminium c) En cuivre ou contenant plus de 50 p. c. de cuivre . . . d) Contenant au moins 10 p. c. et pas plus de 50 p. c. de cuivre	Droits fixés par l'ar-rêté royal belge du 17 septembre 1925.
ex 1074	Appareils servant à régler l'écoulement des fluides dans les conduites, tels que accessoires et garnitures pour chaudières, machines à vapeur, appareils industriels, et pour tuyauterie d'eau, de vapeur, d'air et de gaz (soupapes, robinets, vannes, valves, indicateurs de niveau, purgeurs, injecteurs, éleveurs, éjecteurs, réducteurs de pression et similaires) : b) En fer, en acier ou en fonte malléable c) En cuivre ou contenant plus de 50 p. c. de cuivre . . . d) Formés d'au moins 10 p. c. et pas plus de 50 p. c. de cuivre ou de nickel ou d'alliages de ces métaux avec d'autres métaux communs e) En aluminium	Droits fixés par l'ar-rêté royal belge du 17 septembre 1925.
1075	Machines dynamo-électriques (1), pesant par pièce : 5.000 kilogrammes et plus De 2.000 à 5.000 kilogrammes De 1.000 à 2.000 kilogrammes De 50 à 1.000 kilogrammes De 10 à 50 kilogrammes Moins de 10 kilogrammes (1) Y compris les électro-moteurs, transformateurs statiques ou convertisseurs.	108 126 162 225 450 630
ex 1082	Pièces pour l'électricité, en porcelaine, faïence, terre cuite, grès ou verre, sans partie de métal ni d'autres matières, non dénommées ailleurs : a) Isolateurs à cloche, pesant par pièce : 100 grammes et plus Moins de 100 grammes b) Autres, pesant par pièces : 500 grammes et plus De 100 à 500 grammes Moins de 100 grammes	54 90 40 64 120
ex 1089	Appareils électriques et électro-techniques, parties ou pièces détachées d'appareils électriques et électro-techniques, de machines dynamo-électriques et pour les applications de l'électricité sous toutes leurs formes, non spécialement tarifés (à l'exception des fers à repasser électriques) :	

Economic Union Tariff No.	Description of Goods	Import duty in francs
		Per 100 kg.
	(<i>Contd.</i>) kitchens, dye-works and any other works (1), including moulded or arched copper pipes :	
	(a) Made of aluminium or containing at least 10 per cent of aluminium	Duties fixed by Belgian Royal Decree of Sept. 17th, 1925.
	(b) Containing more than 50 per cent of copper	
	(c) Containing at least 10 per cent, but not more than 50 per cent of copper	
ex 1064	(1) Except apparatus for sugar or syrup factories, refineries, breweries, distilleries and glucose factories. Machines, mechanical appliances and complete apparatuses not specially tariffed :	
	(a) Made of aluminium or containing at least 10 per cent of aluminium	Dutes fixed by Belgian Royal Decree of Sept. 17th, 1925.
	(c) Made of copper or containing more than 50 per cent of copper	
	(d) Containing at least 10 per cent, but not more than 50 per cent of copper	
ex 1074	Apparatuses designed to regulate the outlet of fluids into the conduits, such as accessories for boilers and boiler linings, steam-engines or industrial apparatuses or for water, steam, air or gas piping (valves, taps, sluice-valves, level-indicators, steam-traps, injectors, elevators, ejectors, pressure-reducers, etc.)	
	(b) Of iron, steel or malleable cast iron	Duties fixed by Belgian Royal Decree of Sept. 17th, 1925.
	(c) Of copper or containing more than 50 per cent of copper	
	(d) Containing at least 10 per cent, but not more than 50 per cent of copper or nickel or alloys of these metals with other common metals.	
	(e) Of aluminium	
1075	Dynamo-electric machines (1), each weighing :	
	5000 kilos or over	108
	Between 2000 and 5000 kilos	126
	Between 1000 and 2000 kilos	162
	Between 50 and 1000 kilos	225
	Between 10 and 50 kilos	450
	Under 10 kilos	630
	(1) Including electro-motors and static transformers or converters.	
ex 1082	Parts of electrical instruments made of porcelain, faience, terracotta, sandstone or glass, without any metal or other substance, not specified elsewhere :	
	(a) Bell-shaped insulators, each weighing :	
	100 grammes or over	54
	Under 100 grammes	90
	(b) Other, each weighing :	
	500 grammes or more	40
	Between 100 and 500 grammes	64
	Under 100 grammes	120
ex 1089	Electrical and electro-technical apparatuses, together with parts or detached parts of electrical or electro-technical apparatuses, or of dynamo-electrical machines, or for any kind of electrical use, not mentioned under a separate heading (with the exception of electric irons) :	

Numéros du tarif de l'Union économique	Désignation des marchandises	Droits d'entrée Fr. c.
	Appareils, etc. (<i>suite</i>)	Par 100 kg.
	a) Contenant des enroulements de fils métalliques isolés et pesant par pièce :	
	1.000 kilogrammes et plus	180
	De 200 à 1.000 kilogrammes	270
	De 50 à 200 kilogrammes	360
	De 10 à 50 kilogrammes	450
	Moins de 10 kilogrammes	630
	b) Ne contenant pas d'enroulements de fils métalliques isolés et pesant par pièce :	
	1.000 kilogrammes et plus	126
	De 200 à 1.000 kilogrammes	180
	De 50 à 200 kilogrammes	270
	De 10 à 50 kilogrammes	360
	De 5 à 10 kilogrammes	540
	De 1 à 5 kilogrammes	630
	Moins de 1 kilogramme	720

ANNEXE II.

LISTE SPÉCIALE DES MARCHANDISES POUR LESQUELLES A LEUR IMPORTATION DANS LE TERRITOIRE TCHÉCOSLOVAQUE L'APPLICATION DE L'ARTICLE 5 EST DIFFÉRÉE PENDANT LES DÉLAIS FIXÉS AU PROTOCOLE DE SIGNATURE.

Numéros du tarif tchécoslo- vaque	Désignation des marchandises	Droits d'entrée Kc h
		Par 100 kg.
ex 95	Acide stéarique	280
ex 97	Dégras et acide oléique :	
a)	Acide oléique (oléine)	120
205	Fils de chanvre, etc. :	
a)	Simple, écru	72
b)	Simple, blanchis, lessivés ou teints	240
c)	Retors	860
d)	Préparés pour la vente au détail :	
1 ^o	Simple	860
2 ^o	Retors	1.660
206	Fils de jute, etc. :	
a)	Simple, écru	72
b)	Simple, blanchis, lessivés ou teints :	
	Fils de jute, retors	240
c)	Préparés pour la vente au détail :	
1 ^o	Simple	860
2 ^o	Retors	1.660
	Observation aux Nos 205 et 206 : Fils connus sous le nom de fils pour lieuses en pelotes ou sur dévidoirs	84
291	Papier-parchemin	400
ex 394	Plaques de pierre d'une épaisseur de 16 centimètres au moins (à l'exception des plaques d'ardoise et de pierres lithographiques) :	
ex a)	Brutes (dégrossies, fendues, sciées) :	
2 ^o	En albâtre, marbre ou serpentine	42

Economic Union Tariff No.	Description of Goods	Import duty in francs
	Electrical, etc. (<i>contd.</i>)	Per 100 kg.
	(a) Containing coils of insulated metallic wire, each weighing :	
	1000 kilos or over	180
	Between 200 and 1000 kilos	270
	Between 50 and 200 kilos	360
	Between 10 and 50 kilos	450
	Under 10 kilos	630
	(b) Not containing coils of insulated metallic wire, each weighing :	
	1000 kilos or over	126
	Between 200 and 1000 kilos	180
	Between 50 and 200 kilos	270
	Between 10 and 50 kilos	360
	Between 5 and 10 kilos	540
	Between 1 and 5 kilos	630
	Less than 1 kilo	720

ANNEX II.

SPECIAL LIST OF GOODS IN RESPECT OF WHICH ON IMPORT INTO CZECHOSLOVAK TERRITORY THE APPLICATION OF ARTICLE 5 IS POSTPONED DURING THE PERIODS FIXED IN THE PROTOCOL OF SIGNATURE.

Czechoslovak Tariff No.	Description of Goods	Import Duty in Czech crowns
		Per 100 kg.
ex 95	Stearic acid	280
ex 97	Degras and oleic acid :	
(a)	Oleic acid (olein)	120
205	Hemp yarns, etc. :	
(a)	Single, unbleached	72
(b)	Single, bleached, lye-washed or dyed	240
(c)	Twisted	860
(d)	Prepared for retail sale :	
(1)	Single	860
(2)	Twisted	1,660
205	Jute yarns, etc. :	
(a)	Single, unbleached	72
(b)	Single, bleached, lye-washed, dyed or twisted	240
(c)	Prepared for retail sale :	
(1)	Single	860
(2)	Twisted	1,660
	Note to Nos. 205 and 206 : So-called sheaf-binders, in hanks or on rolls	84
291	Parchment paper	400
ex 394	Stone slabs 16 cm. or less in thickness (except slabs of slate and lithographic stones) :	
ex (a)	Rough (hewn, split, sawn) :	
(2)	Of alabaster, marble or serpentine	42

Numéros du tarif tchécoslo- vaque	Désignation des marchandises	Droits d'entrée Kc h
		Par 100 kg.
ex b)	Plaques de pierre, etc. (<i>suite</i>)	
	Ayant subi une main-d'œuvre plus complète, même passées à la meule ou polies :	
20	En albâtre, marbre, serpentine	140
439	Tuyaux en fer battu, laminés ou étirés, ou en fonte malleable, même avec collets bordés, soudés ou corroyés à l'exception des pièces de raccord de même espèce ; tuyaux ondulés :	
a)	Bruts, même frottés, avec pas-de-vis ou avec collets forés ou tournés	248
b)	Ayant subi un autre travail ordinaire	320
c)	Finement travaillés	464
ex 491	Tôles et plaques (laminées, étendues), non autrement travaillées :	
c)	De zinc	144
ex 538	Machines et appareils non spécialement dénommés, etc. :	
	Machines-outils, pesant par pièce :	
ex a)	2 q. ou moins	750
ex b)	Plus de 2 q. jusqu'à 10 q.	700
ex c)	Plus de 10 q.	600
539	Dynamos et moteurs électriques, etc. pesant par pièce :	
a)	25 kg ou moins	2.160
b)	Plus de 25 kg. jusqu'à 5 q.	1.500
c)	Plus de 5 q. jusqu'à 30 q.	1.290
d)	Plus de 30 q. jusqu'à 80 q.	1.080
e)	Plus de 80 q.	720
ex 599	Sels de potassium, de sodium et d'ammonium, spécialement dénommés :	
ex m) 1.	Chromate de potassium et de sodium (jaune) et bichromate de potassium et de sodium (rouge).	145
ex 602	Combinaisons de cuivre, de plomb, de zinc et d'étain, spécialement dénommés :	
ex f)	Nitrate de cuivre ; nitrate de plomb ; chlorure de zinc ; sulfure de zinc blanc ; lithopone, blanc de Griffith :	
	Lithopones	480
ex 626	Couleurs non spécialement dénommées :	
	Bleu d'outremer	720

Czechoslovak Tariff No.	Description of Goods	Import Duty in Czech crowns
		Per 100 kg.
ex (b)	Stone slabs, etc. (<i>contd.</i>)	
	Further worked, whether smooth or polished or not :	
(2)	Of alabaster, marble or serpentine	140
439	Pipes of malleable (wrought) iron, rolled or drawn or of malleable cast iron, with or without bored, soldered or welded flanges, except joints for the same ; corrugated pipes :	
(a)	Rough, scoured or not, with screws or with bored or turned flanges	248
(b)	Otherwise ordinarily worked	320
(c)	Finely worked	464
ex 491	Sheets and plates (rolled, flattened) not further worked :	
(c)	Of zinc	144
ex 538	Machines and apparatus not specially mentioned, etc. :	
	Machine-tools, weighing each :	
ex (a)	2 q. or less	750
ex (b)	Over 2 q. and up to 10 q.	700
ex (c)	Over 10 q.	600
539	Dynamos and electromotors, etc., weighing each :	
(a)	25 kilos or less	2,160
(b)	More than 25 kilos and up to 5 q.	1,500
(c)	More than 5 q. and up to 30 q.	1,290
(d)	More than 30 q. and up to 80 q.	1,080
(e)	More than 80 q.	720
ex 599	Potassium, sodium and ammonium salts, specially mentioned :	
ex (m) 1	Chromate of potassium and sodium (yellow) and bichromate of potassium and sodium (red)	145
ex 602	Copper, lead, zinc and tin salts, specially mentioned :	
ex (f)	Nitrate of copper ; nitrate of lead ; chloride of zinc, sulphite of zinc, white ; lithopone, Griffith's white :	
	Lithopones	480
ex 626	Colours not specially mentioned :	
	Ultramarine	720

ANNEXE III DU PROTOCOLE DE SIGNATURE

RÉGIME DES LICENCES APPLICABLES AUX PRODUITS NATURELS OU FABRIQUÉS, ORIGINAIRES ET EN PROVENANCE DE L'UNION ÉCONOMIQUE BELGO-LUXEMBOURGEOISE, MENTIONNÉS AU PROTOCOLE DE SIGNATURE.

Les produits énumérés dans la liste ci-dessous seront admis à leur importation en Tchécoslovaquie, dans la limite des contingents annuels fixés dans ladite liste :

Numéros du tarif tchécoslo- vaque	Désignation des produits	Contingent
23-26, 30, 33 35a)	Céréales et farine	2.000 tonnes.
41, ex 43 ex 44	Raisins frais de table en paniers pesant 9 kilogrammes ou moins Légumes (à l'exception des pommes de terre, à l'égard desquelles les demandes de licences seront prises en considération, selon les prescriptions en vigueur)	100 — 1.000 —
ex 49b), 50, ex 52, 53 71	Semences	20 —
109 et 110 617	Chevaux appartenant aux races dites brabançonne, flamande et ardennaise, avec certificat du vétérinaire désigné par le Gou- vernement belge, constatant que les chevaux importés appar- tiennent aux races susmentionnées Vins Superphosphates	800 têtes 1.000 hectol. 10.000 tonnes.

Pour les autres produits, originaires et en provenance de l'Union économique belgo-luxembourgeoise, à l'égard desquels des prohibitions ou restrictions d'importation sont maintenues, les contingents applicables seront fixés ultérieurement, étant entendu que, dans l'intervalle, un accueil bienveillant sera réservé aux demandes de licences d'importation, pour lesdits produits, en Tchécoslovaquie.

(Signé) L. DE RAYMOND.

(Signé) Dr Edward BENEŠ.

Certifié par le secrétaire général du Ministère
des Affaires étrangères :

(Signé) H. Costermans.

ANNEX III TO THE PROTOCOL OF SIGNATURE.

LICENSING SYSTEM APPLICABLE TO PRODUCTS OF THE SOIL AND INDUSTRY ORIGINATING IN AND COMING FROM THE BELGO-LUXEMBURG ECONOMIC UNION MENTIONED IN THE PROTOCOL OF SIGNATURE.

The products enumerated in the following list shall be admitted on import into Czechoslovakia up to the annual contingents fixed in the list :

Czechoslovak Tariff No.	Description of Goods	Contingent
23-26, 30, 33 35 (a)	Cereals and flour	2,000 tons
41, ex 43, ex 44	Fresh table grapes in baskets, weighing 9 kilos or less	100 tons
ex 49 (b), 50, ex 52, 53 71	Vegetables (except potatoes, regarding which applications for licences will be considered in accordance with existing regula- tions).	1,000 tons
	Seeds	20 tons
109 and 110 617	Horses belonging to breeds known as Brabant, Flanders and Ardennes, accompanied by a certificate from a veterinary surgeon appointed by the Belgian Government stating that the imported horses belong to the above-mentioned breeds	800 head
	Wine	1,000 hectol.
	Superphosphates	10,000 tons

In the case of other products originating in and coming from the Belgo-Luxemburg Economic Union with regard to which import prohibitions or restrictions are maintained, contingents shall be fixed later, it being understood that in the interval applications for licences for the import of the said products into Czechoslovakia shall be favourably considered.

(Signed) L. DE RAYMOND.

(Signed) Dr. Edward BENEŠ.

N° 1373.

FRANCE ET ROUMANIE

Traité d'amitié, avec protocole. Signé
à Paris, le 10 juin 1926.

FRANCE AND ROUMANIA

Treaty of Friendship, with Protocol.
Signed at Paris, June 10, 1926.

N° 1373. — TRAITÉ¹ D'AMITIÉ ENTRE LA FRANCE ET LA ROUMANIE.
SIGNÉ A PARIS, LE 10 JUIN 1926.

Texte officiel français communiqué par le ministre des Affaires étrangères de la République française et par le délégué permanent de la Roumanie à la Société des Nations. L'enregistrement de ce traité a eu lieu le 22 novembre 1926.

LE PRÉSIDENT DE LA RÉPUBLIQUE FRANÇAISE et SA MAJESTÉ LE ROI DE ROUMANIE, ayant un égal souci du maintien en Europe d'un état de paix et de stabilité politique aussi nécessaire au progrès social qu'à la prospérité économique de la France et de la Roumanie, fermement attachés au principe du respect des engagements internationaux, solennellement confirmé par le Pacte de la Société des Nations, désireux, dans le cadre de ce Pacte, d'assurer par avance leur communauté de vues dans le cas où il serait porté atteinte à l'ordre établi par les traités dont ils sont signataires, et convaincus du devoir des gouvernements modernes d'éviter le retour des guerres en prévoyant le règlement pacifique des litiges qui peuvent survenir entre eux, ont résolu à ces fins de se donner mutuellement de nouveaux gages de paix, d'entente et d'amitié, et ont désigné pour leurs plénipotentiaires, savoir :

LE PRÉSIDENT DE LA RÉPUBLIQUE FRANÇAISE :

M. Aristide BRIAND, député, président du conseil, ministre des Affaires étrangères ;

SA MAJESTÉ LE ROI DE ROUMANIE :

M. Constantin DIAMANDY, envoyé extraordinaire et ministre plénipotentiaire près le président de la République française ;

Lesquels, après avoir échangé leurs pleins pouvoirs reconnus en bonne et due forme, ont convenu des dispositions suivantes :

Article premier.

La France et la Roumanie s'engagent réciproquement à ne se livrer, de part et d'autre, à aucune attaque ou invasion et à ne recourir, de part et d'autre, en aucun cas, à la guerre.

Toutefois cette stipulation ne s'applique pas, s'il s'agit :

1° De l'exercice du droit de légitime défense, c'est-à-dire de s'opposer à une violation de l'engagement pris dans l'alinéa premier du présent article ;

2° D'une action entreprise par application de l'article 16 du Pacte de la Société des Nations ;

¹ L'échange des ratifications a eu lieu à Paris, le 8 novembre 1926.

¹ TRADUCTION. — TRANSLATION.No. 1373. — TREATY ² OF FRIENDSHIP BETWEEN FRANCE AND ROUMANIA. SIGNED AT PARIS, JUNE 10, 1926.

French official text communicated by the Minister for Foreign Affairs of the French Republic and by the Permanent Delegate of Roumania accredited to the League of Nations. The registration of this Treaty took place November 22, 1926.

THE PRESIDENT OF THE FRENCH REPUBLIC and HIS MAJESTY THE KING OF ROUMANIA, being equally desirous of maintaining in Europe that state of peace and political stability which is essential alike for social progress and for economic prosperity in France and Roumania, firmly attached to the principle of respect for international undertakings, as solemnly reaffirmed in the Covenant of the League of Nations, desirous within the framework of that Covenant of ensuring community of action in the event of any attempt to subvert the situation established by the Treaties of which they are signatories, and convinced that it is the duty of modern Governments to prevent any recurrence of war by providing for the pacific settlement of such disputes as may arise between them, have resolved to give one another fresh guarantees of peace, goodwill, and friendship, and have appointed as their Plenipotentiaries :

THE PRESIDENT OF THE FRENCH REPUBLIC :

M. Aristide BRIAND, Member of the Chamber of Deputies, President of the Council, Minister for Foreign Affairs ;

HIS MAJESTY THE KING OF ROUMANIA :

M. Constantin DIAMANDY, Envoy Extraordinary and Minister Plenipotentiary accredited to the President of the French Republic ;

Who, having communicated their full powers, found in good and due form, have agreed as follows :

Article 1.

France and Roumania mutually undertake that they will in no case attack or invade each other or resort to war against each other.

This stipulation shall not, however, apply in the case of :

- (1) The exercise of the right of legitimate defence, that is to say, resistance to a violation of the undertaking contained in the first paragraph of the present Article ;
- (2) Action in pursuance of Article 16 of the Covenant of the League of Nations ;

¹ Traduit par le Secrétariat de la Société des Nations.

¹ Translated by the Secretariat of the League of Nations.

² The exchange of ratifications took place at Paris, November 8, 1926.

3° D'une action entreprise en raison d'une décision de l'Assemblée ou du Conseil de la Société des Nations ou par application de l'article 15, alinéa 7, du Pacte de la Société des Nations, pourvu que, dans ce dernier cas, cette action soit dirigée contre un Etat qui le premier s'est livré à une attaque.

Article 2.

Prenant en considération les engagements respectivement pris par eux dans l'article premier du présent traité, la France et la Roumanie s'engagent à régler par voie pacifique, et de la manière suivante, toutes questions, de quelque nature qu'elles soient, qui viendraient à les diviser et qui n'auraient pu être résolues par les procédés diplomatiques ordinaires ; toutes questions au sujet desquelles les Parties se contesteraient réciproquement un droit seront soumises à des juges à la décision desquels les Parties s'engagent à se conformer : toute autre question sera soumise à une commission de conciliation et, si l'arrangement proposé par cette Commission n'est pas agréé par les deux Parties, la question sera portée devant le Conseil de la Société des Nations, statuant conformément à l'article 15 du Pacte de la Société.

Les modalités de cette méthode de règlement pacifique sont l'objet d'une convention particulière signée en date de ce jour.

Article 3.

Le Gouvernement de la République française et le Gouvernement royal de Roumanie s'engagent à examiner en commun, sous réserve des résolutions éventuelles du Conseil ou de l'Assemblée de la Société des Nations, les questions de nature à mettre en danger la sécurité extérieure de la France ou de la Roumanie ou à porter atteinte à l'ordre établi par les Traités dont l'un et l'autre sont signataires.

Article 4.

Si, malgré les intentions sincèrement pacifiques des Gouvernements français et roumain, la France ou la Roumanie se voyaient attaquées sans provocation de leur part, les deux gouvernements se concerteraient sans délai sur leur action respective à exercer dans le Pacte de la Société des Nations, en vue de la sauvegarde de leurs légitimes intérêts nationaux et du maintien de l'ordre établi par les traités dont l'un et l'autre sont signataires.

Article 5.

Les Hautes Parties contractantes sont d'accord pour se concerter entre elles dans l'éventualité d'une modification ou d'une tentative de modification du statut politique des pays de l'Europe et, sous réserve des résolutions qui seraient prises en pareils cas par le Conseil ou par l'Assemblée de la Société des Nations, pour s'entendre sur l'attitude à observer respectivement, en pareil cas, par chacune d'elles.

Article 6.

Les Hautes Parties contractantes déclarent que rien, dans le présent traité, ne doit être interprété en contradiction des stipulations des traités actuellement en vigueur, qui sont signés par la France ou par la Roumanie et qui concernent leur politique en Europe. Elles s'engagent à échanger leurs vues dans les questions touchant la politique européenne en vue de coordonner leurs efforts pacifiques, et, à cette fin, à se faire désormais respectivement connaître les traités ou accords qu'elles viendraient à conclure avec des tierces Puissances sur le même sujet et qui auront toujours un but conforme au maintien de la paix.

(3) Action as the result of a decision taken by the Assembly or Council of the League of Nations or in pursuance of Article 15, paragraph 7, of the Covenant of the League of Nations, provided that in this last event the action is directed against a State which was the first to attack.

Article 2.

In view of the undertakings entered into in Article 1 of the present Treaty, France and Roumania undertake to settle by peaceful means and in the manner laid down herein all questions of every kind which may arise between them and which it may not be possible to settle by the normal methods of diplomacy. Any question with regard to which the Parties are in conflict as to their respective rights shall be submitted to judicial decision, and the Parties undertake to comply with such decision.

All other questions shall be submitted to a conciliation commission. If the proposals of this commission are not accepted by the two Parties, the question shall be brought before the Council of the League of Nations, which will deal with it in accordance with Article 15 of the Covenant of the League.

The detailed arrangements for effecting such peaceful settlement are the subject of a special Convention signed this day.

Article 3.

The French and Roumanian Governments undertake, subject to any resolutions that may be passed by the Council or Assembly of the League of Nations, to consult each other in all matters which may threaten the external security of France or Roumania or which may tend to subvert the situation created by the Treaties of Peace of which both Parties are signatories.

Article 4.

If, notwithstanding the sincerely peaceful intentions of the French and Roumanian Governments, France or Roumania should be attacked without giving provocation, the two Governments will immediately consult one another as to the action to be taken by each Party within the framework of the Covenant of the League of Nations, with a view to safeguarding their legitimate national interests and maintaining the order established by the treaties of which both Parties are signatories.

Article 5.

The High Contracting Parties agree to concert their policy in the event of any modification or attempted modification of the political status of the countries of Europe and subject to such resolutions as may be passed in the matter by the Council or the Assembly of the League of Nations, to confer with one another concerning the attitude to be observed in such an event by each Party.

Article 6.

The High Contracting Parties declare that nothing in the present Treaty shall be interpreted as contrary to the provisions of the existing treaties, signed by France or by Roumania, which concern the policy of those countries in Europe. They undertake to consult one another on all questions of European policy with a view to co-ordinated action in the cause of peace, and for this purpose to inform one another in future of any treaties or agreements on this same subject which they may conclude with third Powers and they further undertake that such treaties or agreements shall always be consistent with the maintenance of peace.

Article 7.

Rien dans le présent traité ne pourra être interprété ou appliqué de manière à porter atteinte aux droits et obligations des Hautes Parties contractantes, en vertu du Pacte de la Société des Nations.

Article 8.

Le présent traité sera communiqué pour enregistrement à la Société des Nations, conformément à l'article 18 du Pacte.

Article 9.

Le présent traité sera ratifié et les instruments de la ratification seront échangés à Paris le plus tôt que faire se pourra.

Il entrera en vigueur dès l'échange des ratifications et restera en vigueur pendant dix ans, à l'expiration desquels il pourra être renouvelé moyennant un préavis dûment notifié à la fin de la neuvième année.

En foi de quoi les plénipotentiaires respectifs, dûment autorisés à cet effet, ont signé le présent traité et l'ont revêtu de leurs cachets.

Fait à Paris, en double exemplaire, le 10 juin 1926.

Copie certifiée conforme.
p. Le ministre plénipotentiaire
Chef du Service du Protocole :
Fernand-Maurice Carré.

(Signé) Aristide BRIAND.
(Signé) Const. DIAMANDY.

PROTOCOLE

Au moment de procéder à la signature du Traité conclu en date de ce jour avec le Gouvernement de la République française, le plénipotentiaire de Sa Majesté le Roi de Roumanie déclare, au nom de son gouvernement, que la Roumanie, dont l'unique souci est de poursuivre son développement intérieur dans la paix, le *statu quo* et le respect des traités, confirme les déclarations faites à la Conférence de Gênes, le 17 mai 1922, à la cinquième séance de la première Commission par le président de la délégation roumaine, M. I. Bratiano, concernant un engagement permanent de non-agression vis-à-vis de la Russie, basé sur le *statu quo*. La Roumanie est prête à étendre cet engagement à tous ses voisins.

La Roumanie interprétait ledit engagement comme l'obligeant à ne pas attaquer la Russie avec ses troupes régulières et bien entendu aussi, à ne pas tolérer la formation sur sa frontière de troupes irrégulières d'attaque contre la Russie.

Le plénipotentiaire de la République française prend acte, au nom de son gouvernement, de la déclaration ci-dessus.

Fait à Paris, en double exemplaire, le 10 juin 1926.

Copie certifiée conforme.
p. Le ministre plénipotentiaire
Chef du Service du Protocole :
Fernand-Maurice Carré

(Signé) A. BRIAND.
(Signé) Const. DIAMANDY.

Article 7.

No provision in this Treaty shall be interpreted or applied in a manner prejudicial to the rights or obligations of the High Contracting Parties under the Covenant of the League of Nations.

Article 8.

The present Treaty shall be communicated for registration to the League of Nations in conformity with Article 18 of the Covenant.

Article 9.

The present Treaty shall be ratified and the instruments of ratification shall be exchanged at Paris as soon as possible.

It shall come into force on the exchange of ratifications and shall remain in force for ten years, on the expiry of which period it may be renewed, if due notice to this effect has been given at the end of the ninth year.

In faith whereof the respective Plenipotentiaries, duly authorised, have signed the present Treaty and have affixed their seals thereto.

Done at Paris in duplicate, June 10, 1926.

(Signed) Aristide BRIAND.

(Signed) Const. DIAMANDY.

PROTOCOL.

On signing the Treaty concluded this day with the Government of the French Republic, the Plenipotentiary of His Majesty the King of Roumania declares on behalf of his Government that Roumania, whose sole desire it is to work for the development of her internal resources in a spirit of peace and respect for treaties and subject to the maintenance of the *status quo*, confirms the declarations made at the Genoa Conference on May 17, 1922, at the fifth meeting of the First Commission by M. I. Bratiano, the President of the Roumanian Delegation, concerning a permanent undertaking of non-aggression as towards Russia, based upon the *status quo*. Roumania is prepared to extend this undertaking to all her neighbours.

Roumania interpreted the said undertaking as prohibiting her from making an attack on Russia with her regular forces and similarly from allowing irregular troops to be trained on her territory for purposes of an attack on Russia.

The French Plenipotentiary, on behalf of his Government, hereby takes note of the above declaration.

Done at Paris in duplicate, June 10, 1926.

(Signed) A. BRIAND.

(Signed) Const. DIAMANDY.

N° 1374.

FRANCE ET ROUMANIE

Convention pour le règlement pacifique des différends. Signée à Paris, le 10 juin 1926.

FRANCE AND ROUMANIA

Convention for the Pacific Settlement of Disputes. Signed at Paris, June 10, 1926.

N^o 1374. — CONVENTION ¹ ENTRE LA FRANCE ET LA ROUMANIE,
POUR LE RÈGLEMENT PACIFIQUE DES DIFFÉRENDS. SIGNÉE
A PARIS, LE 10 JUIN 1926.

Texte officiel français communiqué par le ministre des Affaires étrangères de la République française et par le délégué permanent de la Roumanie à la Société des Nations. L'enregistrement de cette convention a eu lieu le 22 novembre 1926.

Les soussignés dûment autorisés,

Chargés par leurs gouvernements respectifs de fixer les modalités suivant lesquelles il sera, ainsi qu'il est prévu dans l'article 2 du Traité ² conclu en date de ce jour, entre la FRANCE et la ROUMANIE, procédé au règlement pacifique de toutes les questions qui ne pourraient être réglées à l'amiable entre les deux pays,

Ont convenu des dispositions suivantes :

PARTIE I

Article premier.

Toutes contestations entre les Hautes Parties contractantes, de quelque nature qu'elles soient, au sujet desquelles les Parties se contesteraient réciproquement un droit et qui n'auraient pu être réglées à l'amiable par les procédés diplomatiques ordinaires seront soumises pour jugement, soit à un tribunal arbitral, soit à la Cour permanente de Justice internationale ³ ; ainsi qu'il est prévu ci-après. Il est entendu que les contestations ci-dessus visées comprennent celles que mentionnent l'article 13 du Pacte de la Société des Nations.

Cette disposition ne s'applique pas aux contestations ayant leur origine dans des faits antérieurs à la présente convention et qui appartiennent au passé.

Les contestations pour la solution desquelles une procédure spéciale est prévue par d'autres conventions en vigueur entre les Hautes Parties contractantes, seront réglées conformément aux dispositions de ces conventions.

Le Gouvernement français et le Gouvernement roumain s'engagent respectivement à ne soulever l'un vis-à-vis de l'autre aucune question tendant à une modification de leur intégrité territoriale ou de leurs frontières, telles qu'elles sont actuellement fixées par les traités dont il sont l'un et l'autre signataires.

¹ L'échange des ratifications a eu lieu à Paris, le 8 novembre 1926.

² Page 225 de ce volume.

³ VI, page 379 ; vol. XI, page 404 ; vol. XV, page 304 ; vol. XXIV, page 152 ; vol. XXVII, page 416 ; vol. XXXIX, page 165 ; vol. XLV, page 96 ; vol. L, page 159 ; et vol. LIV, page 387, de ce recueil.

¹ TRADUCTION. — TRANSLATION.No. 1374. — CONVENTION ² BETWEEN FRANCE AND ROUMANIA FOR THE PACIFIC SETTLEMENT OF DISPUTES. SIGNED AT PARIS, JUNE 10, 1926.

French official text communicated by the Minister for Foreign Affairs of the French Republic and by the Permanent Delegate of Roumania accredited to the League of Nations. The registration of this Convention took place November 22, 1926.

The undersigned, duly authorised,
Charged by their respective Governments to determine the methods by which, as provided in Article 2 of the Treaty ³ concluded this day between FRANCE and ROUMANIA, a peaceful solution shall be attained of all questions which cannot be settled amicably between the two countries,

Have agreed as follows :

PART I.

Article 1.

All disputes of every kind between France and Roumania with regard to which the Parties are in conflict as to their respective rights, and which it may not be possible to settle amicably by the normal methods of diplomacy, shall be submitted for decision either to an arbitral tribunal or to the Permanent Court of International Justice ⁴ as laid down hereafter. It is agreed that the disputes referred to above include those mentioned in Article 13 of the Covenant of the League of Nations.

This provision does not apply to disputes arising out of events prior to the present Treaty and belonging to the past.

Disputes, for the settlement of which a special procedure is laid down in other conventions in force between the High Contracting Parties shall be settled in conformity with the provisions of those Conventions.

The French Government and the Roumanian Government undertake to refrain from putting forward any suggestion which would affect their territorial integrity or modify their frontiers as now fixed by the Treaties to which they are both signatories.

¹ Traduit par le Secrétariat de la Société des Nations.

¹ Translated by the Secretariat of the League of Nations.

² The exchange of ratifications took place at Paris, November 8, 1926.

³ Page 225 of this Volume.

⁴ Vol. VI, page 379 ; Vol. XI, page 404 ; Vol. XV, page 304 ; Vol. XXIV, page 152 ; Vol. XXVII, page 416 ; Vol. XXXIX, page 165 ; Vol. XLV, page 96 ; Vol. L, page 159 ; and Vol. LIV page 387, of this Series.

Article 2.

Avant toute procédure arbitrale et avant toute procédure devant la Cour permanente de Justice internationale, la contestation pourra être, d'un commun accord entre les Parties, soumise à fin de conciliation à une commission internationale permanente, dite *Commission permanente de conciliation*, constituée conformément à la présente convention.

Article 3.

S'il s'agit d'une contestation dont l'objet, d'après la législation intérieure de l'une des Parties, relève de la compétence des tribunaux nationaux de celle-ci, le différend ne sera soumis à la procédure prévue par la présente convention qu'après jugement passé en force de chose jugée et rendu, dans des délais raisonnables, par l'autorité judiciaire nationale compétente.

Article 4.

La Commission permanente de conciliation prévue à l'article 2 sera composée de cinq membres, qui seront désignés comme il suit, savoir : les Hautes Parties contractantes nommeront chacune un commissaire choisi parmi leurs nationaux respectifs et désigneront, d'un commun accord, les trois autres commissaires parmi les ressortissants de tierces Puissances ; ces trois commissaires devront être de nationalité différente et, parmi eux, les Hautes Parties contractantes désigneront le président de la commission.

Les commissaires sont nommés pour trois ans ; leur mandat est renouvelable. Il resteront en fonctions jusqu'à leur remplacement et, dans tous les cas, jusqu'à l'achèvement de leurs travaux en cours au moment de l'expiration de leur mandat.

Il sera pourvu, dans le plus bref délai, aux vacances qui viendraient à se produire, par suite de décès, de démission ou de quelque autre empêchement, en suivant le mode fixé pour les nominations.

Article 5.

La Commission permanente de conciliation sera constituée dans les trois mois qui suivront l'entrée en vigueur de la présente convention.

Si la nomination des commissaires à désigner en commun n'intervenait pas dans le délai ou, en cas de remplacement, dans les trois mois à compter de la vacance du siège, le président de la Confédération suisse sera, à défaut d'autre entente, prié de procéder aux désignations nécessaires.

Article 6.

La Commission permanente de conciliation sera saisie par voie de requête adressée au président par les deux Parties agissant d'un commun accord ou, à défaut, par l'une ou l'autre des Parties.

La requête, après avoir exposé sommairement l'objet du litige, contiendra l'invitation à la commission de procéder à toutes mesures propres à conduire à une conciliation.

Si la requête émane d'une seule des Parties, elle sera notifiée par celle-ci, sans délai, à la partie adverse.

Article 2.

Before any resort is made to arbitral procedure or to procedure before the Permanent Court of International Justice, the dispute may, by agreement between the Parties, be submitted, with a view to amicable settlement, to a permanent international commission, styled the *Permanent Conciliation Commission*, constituted in accordance with the present Treaty.

Article 3.

In the case of a dispute the occasion of which, according to the municipal law of one of the Parties, falls within the competence of the national courts of such Party, the matter in dispute shall not be submitted to the procedure laid down in the present Treaty until a judgment with final effect has been pronounced, within a reasonable time, by the competent national judicial authority.

Article 4.

The Permanent Conciliation Commission mentioned in Article 2 shall be composed of five members, who shall be appointed as follows, that is to say : the High Contracting Parties shall each nominate a commissioner chosen from among their respective nationals, and shall appoint, by common agreement, the three other commissioners from among the nationals of third Powers ; those three commissioners must be of different nationalities, and the High Contracting Parties shall appoint the president of the Commission from among them.

The commissioners are appointed for three years, and their mandate is renewable. Their appointment shall continue until their replacement, and in any case until the termination of the work in hand at the moment of the expiry of their mandate.

Vacancies which may occur as a result of death, resignation or any other cause shall be filled within the shortest possible time in the manner fixed for the nominations.

Article 5.

The Permanent Conciliation Commission shall be constituted within three months from the entry into force of the present Convention.

If the nomination of the commissioners to be appointed by common agreement should not have taken place within the said period, or, in the case of the filling of vacancy, within three months from the time when the seat falls vacant, the President of the Swiss Confederation shall, in the absence of other agreement, be requested to make the necessary appointments.¶

Article 6.

The Permanent Conciliation Commission shall be informed by means of a request addressed to the president by the two Parties acting in agreement, or, in the absence of such agreement, by one or other of the Parties.

The request, after having given a summary account of the subject of the dispute, shall contain the invitation to the Commission to take all necessary measures with a view to arriving at an amicable settlement.

If the request emanates from only one of the Parties, notification thereof shall be made without delay to the other Party.

Article 7.

Dans un délai de quinze jours à partir de la date où l'une des Hautes Parties contractantes aurait porté une contestation devant la Commission permanente de conciliation, chacune des Parties pourra, pour l'examen de cette contestation, remplacer son commissaire par une personne possédant une compétence spéciale dans la matière.

La Partie qui userait de ce droit en fera immédiatement la notification à l'autre Partie ; celle-ci aura, dans ce cas, la faculté d'agir de même dans un délai de quinze jours à partir de la date où la notification lui sera parvenue.

Article 8.

La Commission permanente de conciliation aura pour tâche d'élucider les questions en litige, de recueillir à cette fin toutes les informations utiles par voie d'enquête ou autrement et de s'efforcer de concilier les Parties. Elle pourra, après examen de l'affaire, exposer aux Parties les termes de l'arrangement qui lui paraîtrait convenable et leur impartir un délai pour se prononcer.

A la fin de ses travaux, la commission dressera un procès-verbal constatant, suivant le cas, soit que les Parties se sont arrangées, et, s'il y a lieu, les conditions de l'arrangement, soit que les Parties n'ont pu être conciliées.

Les travaux de la commission devront, à moins que les Parties en conviennent différemment, être terminés dans le délai de six mois à compter du jour où la commission aura été saisie du litige.

Article 9.

A moins de stipulation spéciale, la Commission permanente de conciliation réglera elle-même sa procédure qui, dans tous les cas, devra être contradictoire. En matière d'enquête, la commission si elle n'en décide autrement à l'unanimité, se conformera aux dispositions du titre III (Commission internationale d'enquête) de la Convention ¹ de La Haye, du 18 octobre 1907, pour le règlement pacifique des conflits internationaux.

Article 10.

La Commission permanente de conciliation se réunira sauf accord contraire entre les Parties, au lieu désigné par son président.

Article 11.

Les travaux de la Commission permanente de conciliation ne sont publics qu'en vertu d'une décision prise par la commission avec l'assentiment des Parties.

Article 12.

Les Parties seront représentées auprès de la Commission permanente de conciliation par des agents ayant mission de servir d'intermédiaires entre elles et la commission ; elles pourront, en outre, se faire assister par des conseils et experts nommés par elles à cet effet et demander l'audition de toutes personnes dont le témoignage leur paraît utile.

La commission aura, de son côté, la faculté de demander des explications orales aux agents, conseils et experts des deux Parties, ainsi qu'à toutes personnes qu'elle jugerait utile de faire comparaître avec l'assentiment de leur gouvernement.

¹ DE MARTENS, *Nouveau Recueil général de Traités*, troisième série, tome III, page 360.

Article 7.

Within fifteen days from the date when one of the High Contracting Parties shall have brought a dispute before the Permanent Conciliation Commission, either Party may, for the examination of the particular dispute, replace its commissioner by a person possessing special competence in the matter.

The Party making use of this right shall immediately inform the other Party ; the latter shall in that case be entitled to take action within fifteen days from the date when the notification reaches it.

Article 8.

The task of the Permanent Conciliation Commission shall be to elucidate questions in dispute, to collect with that object all necessary information by means of enquiry or otherwise, and to endeavour to bring the Parties to an agreement. It may, after the case has been examined, inform the Parties of the terms of settlement which seem suitable to it, and lay down a period within which they are to make their decision.

At the close of its labours, the Commission shall draw up a report stating, as the case may be, either that the Parties have come to an agreement and, if need arises, the terms of the agreement, or that it has been impossible to effect a settlement.

The labours of the Commission must, unless the Parties otherwise agree, be terminated within six months from the day on which the Commission shall have been notified of the dispute.

Article 9.

Failing any special provision to the contrary, the Permanent Conciliation Commission shall lay down its own procedure, which in any case must provide for both Parties being heard. In regard to enquiries, the Commission, unless it decides unanimously to the contrary, shall act in accordance with the provisions of Chapter III (International Commissions of Enquiry) of The Hague Convention ¹ of the October 18, 1907, for the Pacific Settlement of International Disputes.

Article 10.

The Permanent Conciliation Commission shall meet, in the absence of agreement by the Parties to the contrary, at a place selected by its president.

Article 11.

The labours of the Permanent Conciliation Commission are not public, except when a decision to that effect has been taken by the Commission with the consent of the Parties.

Article 12.

The Parties shall be represented before the Permanent Conciliation Commission by agents, whose duty it shall be to act as intermediary between them and the Commission ; they may, moreover, be assisted by counsel and experts appointed by them for that purpose, and request that all persons whose evidence appears to them useful should be heard.

The Commission on its side shall be entitled to request oral explanations from the agents, counsel and experts of the two Parties, as well as from all persons it may think useful to summon with the consent of their Government.

¹ *British and Foreign State Papers*, Vol. 100, page 298.

Article 13.

Sauf disposition contraire de la présente convention, les décisions de la Commission permanente de conciliation seront prises à la majorité des voix.

Article 14.

Les Hautes Parties contractantes s'engagent à faciliter les travaux de la Commission permanente de conciliation et, en particulier, à lui fournir dans la plus large mesure possible tous documents et informations utiles, ainsi qu'à user des moyens dont elles disposent pour leur permettre de procéder sur leur territoire, et selon leur législation, à la citation et à l'audition de témoins ou d'experts et à des transports sur les lieux.

Article 15.

Pendant la durée des travaux de la Commission permanente de conciliation, chacun des commissaires recevra une indemnité dont le montant sera arrêté, d'un commun accord, entre les Hautes Parties contractantes qui en supporteront chacune un part égale. Les frais auxquels donnerait lieu le fonctionnement de la commission, seront également partagés par moitié.

Article 16.

A défaut de conciliation devant la Commission permanente de conciliation, la contestation sera soumise d'un commun accord par voie de compromis soit à la Cour permanente de Justice internationale dans les conditions et suivant la procédure prévues par son statut, soit à un tribunal arbitral dans les conditions et suivant la procédure prévus par la Convention de La Haye, du 18 octobre 1907, pour le règlement pacifique des conflits internationaux.

A défaut d'accord entre les Parties sur le compromis et après un préavis d'un mois, l'une ou l'autre d'entre elles aura la faculté de porter directement, par voie de requête, la contestation devant la Cour permanente de Justice internationale.

PARTIE II.

Article 17.

Toutes questions sur lesquelles les gouvernements des deux Hautes Parties contractantes seraient divisés sans pouvoir les résoudre à l'amiable par les procédés diplomatiques ordinaires, dont la solution ne pourrait être recherchée par un jugement, ainsi qu'il est prévu par l'article premier de la présente convention, et pour lesquelles une procédure de règlement ne serait pas déjà prévue par un traité en vigueur entre les Parties, seront soumises à la *Commission permanente de conciliation* qui sera chargée de proposer aux Parties une solution acceptable, et, dans tous les cas, de présenter un rapport.

La procédure prévue par les articles 6 à 15 de la présente convention sera appliquée.

Article 18.

Si, dans le mois qui suivra la clôture des travaux de la Commission permanente de conciliation, les deux Parties ne se sont pas entendues, la question sera, à la requête de l'une ou de l'autre Partie, portée devant le Conseil de la Société des Nations.

Article 13.

Unless otherwise provided in the present Convention, the decisions of the Permanent Conciliation Commission shall be taken by a majority.

Article 14.

The High Contracting Parties undertake to facilitate the labours of the Permanent Conciliation Commission, and particularly to supply it to the greatest possible extent with all relevant documents and information, as well as to use the means at their disposal to allow it to proceed in their territory and in accordance with their law to the summoning and hearing of witnesses or experts, and to visit the localities in question.

Article 15.

During the labours of the Permanent Conciliation Commission each commissioner shall receive salary, the amount of which shall be fixed by agreement between the High Contracting Parties, each of which shall contribute an equal share. The expenses involved by the proceedings of the Commission shall be equally shared.

Article 16.

In the event of no amicable agreement being reached before the Permanent Conciliation Commission, the dispute shall be submitted by means of a special agreement either to the Permanent Court of International Justice, under the conditions and according to the procedure laid down by its Statute, or to an arbitral tribunal under the conditions and according to the procedure laid down by The Hague Convention of the October 18, 1907, for the Pacific Settlement of International Disputes.

If the Parties cannot agree on the terms of the special agreement after a month's notice, one or other of them may bring the dispute before the Permanent Court of International Justice by means of an application.

PART II.

Article 17.

All questions on which the Governments of the two Contracting Parties shall differ without being able to reach an amicable solution by means of the normal methods of diplomacy, the settlement of which cannot be attained by means of a judicial decision as provided in Article 1 of the present Convention, and for the settlement of which no procedure has been laid down by any other treaty in force between the Parties, shall be submitted to the *Permanent Conciliation Commission*, whose duty it shall be to propose to the Parties an acceptable solution and in any case to present a report.

The procedure laid down in Articles 6-15 of the present Treaty shall be applicable.

Article 18.

If the two Parties have not reached an agreement within a month from the termination of the labours of the Permanent Conciliation Commission, the question shall, at the request of either Party, be brought before the Council of the League of Nations.

DISPOSITIONS GÉNÉRALES.

Article 19.

Dans tous les cas, et notamment si la question au sujet de laquelle les Parties sont divisées résulte d'actes déjà effectués ou sur le point de l'être, la Commission de conciliation ou, si celle-ci ne s'en trouvait pas saisie, le tribunal arbitral ou la Cour permanente de Justice internationale, statuant conformément à l'article 41 de son statut, indiqueront dans le plus bref délai possible quelles mesures provisoires doivent être prises. Il appartiendra au Conseil de la Société des Nations, s'il est saisi de la question, de pourvoir de même à des mesures provisoires appropriées. Chacune des Hautes Parties contractantes s'engage à s'y conformer, à s'abstenir de toute mesure susceptible d'avoir une répercussion préjudiciable à l'exécution de la décision ou aux arrangements proposés par la Commission de conciliation, et, en général, à ne procéder à aucun acte, de quelque nature qu'il soit, susceptible d'aggraver ou d'étendre le différend.

Article 20.

Le présente convention reste applicable entre les Hautes Parties contractantes, encore que d'autres Puissances aient également un intérêt dans le différend.

Article 21.

La présente convention sera ratifiée. Les ratifications en seront déposées à Paris en même temps que les ratifications du traité conclu en date de ce jour entre la France et la Roumanie.

Elle entrera et demeurera en vigueur dans les mêmes conditions que ledit traité.

Fait à Paris, en double exemplaire, le 10 juin 1926.

(Signé) Aristide BRIAND.

(Signé) Const. DIAMANDY.

Copie certifiée conforme.

*p. Le ministre plénipotentiaire,
Chef du Service du Protocole. :*

Fernand-Maurice Carré.

GENERAL PROVISIONS.

Article 19.

In any case, and particularly if the question on which the Parties differ arises out of acts already committed or on the point of commission, the Conciliation Commission or, if the latter has not been notified thereof, the arbitral tribunal or the Permanent Court of International Justice, acting in accordance with Article 41 of its Statute, shall lay down within the shortest possible time the provisional measures to be adopted. It shall similarly be the duty of the Council of the League of Nations, if the question is brought before it, to ensure that suitable provisional measures are taken. The High Contracting Parties undertake respectively to accept such measures, to abstain from all measures likely to have a repercussion prejudicial to the execution of the decision or to the arrangements proposed by the Conciliation Commission, and, in general, to abstain from any sort of action whatsoever which may aggravate or extend the dispute.

Article 20.

The present Convention continues applicable as between the High Contracting Parties, even when other Powers are also interested in the dispute.

Article 21.

The present Convention shall be ratified. Ratifications shall be deposited at Paris at the same time as the ratifications of the Treaty concluded this day between France and Roumania. It shall enter into and remain in force under the same conditions as the said Treaty.

Done at Paris, in duplicate, June 10, 1926.

(Signed) Aristide BRIAND.

(Signed) Const. DIAMANDY.

N° 1375.

BULGARIE

**Protocole relatif à l'établissement des
réfugiés en Bulgarie. Signé à Ge-
nève, le 9 septembre 1926.**

BULGARIA

**Protocol concerning the Settlement
of Refugees in Bulgaria. Signed
at Geneva, September 9, 1926.**

N° 1375. — PROTOCOLE¹ RELATIF A L'ÉTABLISSEMENT DES RÉFUGIÉS EN BULGARIE. SIGNÉ A GENÈVE, LE 9 SEPTEMBRE 1926.

Textes officiels en français et en anglais. Ce protocole a été enregistré par le Secrétariat, conformément à son article X, paragraphe 3, le 23 novembre 1926, jour de son entrée en vigueur.

Considérant que le Gouvernement bulgare a prié le Conseil de la Société des Nations d'approuver l'émission par ce gouvernement, sous les auspices de la Société des Nations, d'un emprunt dont le produit serait destiné, sous le contrôle d'un commissaire responsable vis-à-vis du Conseil, à faciliter l'établissement rural de certains réfugiés se trouvant à l'heure actuelle en Bulgarie², et à en faire ainsi des citoyens actifs et utiles de l'Etat bulgare ;

Considérant que le conseil a approuvé, à cette fin, les dispositions du présent protocole, Le soussigné, dûment autorisé à cet effet, déclare accepter, au nom de la Bulgarie, les dispositions suivantes :

Article premier.

NOMINATION D'UN COMMISSAIRE.

1. La Bulgarie accepte la nomination, par le Conseil de la Société des Nations, d'un commissaire de l'œuvre d'établissement des réfugiés, qui exercera les fonctions définies par le présent protocole. Il sera responsable devant le Conseil et révocable par le Conseil. Le Conseil pourra donner au commissaire toutes les instructions nécessaires concernant l'accomplissement de ses fonctions, dans les limites du présent protocole et du plan d'établissement fixé dans les rapports du Comité financier de la Société des Nations, en date des 9 juin, 23 juillet et 6 septembre 1926, approuvés par le Conseil.

2. Le commissaire pourra s'adjoindre le personnel technique nécessaire. Ses dépenses et celles de son service seront approuvées par le Conseil et mises à la charge de la Bulgarie. Le commissaire et, le cas échéant, son remplaçant, jouiront des privilèges et immunités diplomatiques.

3. Le commissaire soumettra au Conseil de la Société des Nations, au moins une fois par trimestre, des rapports sur les opérations d'établissements.

4. Si le Gouvernement bulgare estime que le commissaire a outrepassé ses pouvoirs, il pourra en appeler au Conseil de la Société des Nations.

5. Le commissaire pourra nommer un remplaçant qui exercera ses fonctions pendant toute période au cours de laquelle il ne serait pas en mesure de les remplir lui-même, sous réserve de l'approbation du président du Conseil, s'il s'agit d'une durée de plus de trente jours.

¹ Le dépôt de la ratification de la Bulgarie a eu lieu le 23 novembre 1926.

² Cette définition comprend également les personnes qui, avant le 31 décembre 1924, ont fait une déclaration à la Commission mixte instituée en vertu de la Convention entre la Grèce et la Bulgarie sur l'émigration réciproque, signée à Neuilly-sur-Seine le 27 novembre 1919, en vue d'être transférée en Bulgarie, aux termes de cette convention, même si elles n'ont pas quitté la Grèce à la date de la signature du présent protocole.

No. 1375. — PROTOCOL¹ CONCERNING THE SETTLEMENT OF REFUGEES IN BULGARIA. SIGNED AT GENEVA, SEPTEMBER 9, 1926.

Official texts in English and French. This Protocol was registered with the Secretariat, in accordance with its Article X, paragraph 3, on November 23, 1926, the date of its entry into force.

Whereas the Bulgarian Government has requested the Council of the League of Nations to approve the issue by that Government under the auspices of the League of Nations of a loan, the yield of which shall be applied, under the control of a Commissioner responsible to the Council, for the purpose of promoting the settlement on the land of certain refugees at present in Bulgaria² and of thereby transforming them into productive citizens of the Bulgarian State ;

And whereas the Council has approved for this purpose the provisions of the present Protocol ;

The undersigned, duly authorised for the purpose, accepts on behalf of Bulgaria the following provisions :

Article I.

APPOINTMENT OF A COMMISSIONER.

1. Bulgaria accepts the appointment by the Council of the League of Nations of a Commissioner for the settlement of refugees, who shall carry out the functions ascribed to him in the present Protocol . He shall be responsible to the Council and removable by it. The Council may give any necessary instructions to the Commissioner as to the performance of his functions within the terms of this Protocol and the scheme of settlement as laid down in the reports of the Financial Committee of the League of Nations dated June 9th, July 23rd, and September 6th, 1926, approved by the Council.

2. The Commissioner may provide himself with the necessary technical staff. His expenses and those of his office shall be approved by the Council and defrayed by Bulgaria. The Commissioner and his substitute (if any) shall enjoy diplomatic privileges and immunities.

3. The Commissioner shall submit to the Council of the League of Nations not less frequently than once every three months reports upon the settlement operations.

4. If the Bulgarian Government considers that the Commissioner has abused his authority, it may appeal to the Council of the League of Nations.

5. The Commissioner may appoint a substitute to replace him during any period for which he is himself unable to act, subject to confirmation by the President of the Council for any period exceeding thirty days.

¹ The deposit of ratification by Bulgaria took place November 23, 1926.

² This is to be considered as including persons who before December 31st, 1924, had made declarations to the Mixed Commission set up under the Convention between Greece and Bulgaria respecting Reciprocal Emigration, signed at Neuilly-sur-Seine, November 27, 1919, in order to be transferred to Bulgaria under that Convention, even if they have not left Greece at the date of the signature of this Protocol.

6. Le Conseil mettra fin aux fonctions du commissaire dès qu'il jugera que ses services ne sont plus nécessaires, mais en aucun cas avant que le produit de l'emprunt d'établissement ait été dépensé pour les fins envisagées, sans préjudice du contrôle des recettes assignées en gage, prévues ci-après.

Article II.

EMPRUNT D'ÉTABLISSEMENT.

1. En vue de l'œuvre d'établissement envisagée, le Gouvernement bulgare pourra émettre un emprunt d'établissement dont le produit effectif sera équivalent à 2.250.000 livres sterling au maximum.

Les frais d'émission, de négociation et de livraison des titres de l'emprunt, seront ajoutés au capital de l'emprunt, tel qu'il est fixé ci-dessus.

Le montant mentionné ne comprend pas non plus toute partie de l'emprunt qu'il pourrait être nécessaire d'ajouter pour couvrir la créance (indiquée à l'article 139 du Traité de Neuilly, paragraphe 2, alinéa 2), des porteurs de bons du Trésor bulgare émis en France en 1912 et 1913.

2. Le produit de cet emprunt ne pourra être utilisé que conformément aux dispositions du présent protocole.

3. Le capital et les intérêts de l'emprunt envisagé au paragraphe 1 ci-dessus, seront payés par le Gouvernement bulgare, sans aucune déduction à titre d'impôts, droits ou charges au bénéfice de l'Etat bulgare.

4. Les conditions de l'emprunt, le cours d'émission, le taux d'intérêt, l'amortissement, les frais d'émission, de négociation et de livraison, seront soumis pour approbation, au nom du Comité financier de la Société des Nations, à une personne nommée à cet effet par le comité. Le montant de l'annuité nécessaire au service des intérêts et de l'amortissement de l'emprunt sera approuvé de la même manière.

5. Le Gouvernement bulgare pourra émettre des emprunts à court terme, à valoir sur l'emprunt principal et remboursables sur le produit de cet emprunt.

6. Les sommes produites par l'emprunt d'établissement ou les emprunts à court terme (paragraphe 5 ci-dessus) seront versées, conformément aux instructions du commissaire, à un ou plusieurs comptes spéciaux, dont il pourra seul exercer la gestion. Les intérêts sur les soldes créditeurs seront versés à ce, ou ces comptes.

7. Si, parmi les conditions d'émission de l'emprunt, figure une clause aux termes de laquelle la maison chargée de l'émission devait retenir n'importe quelle partie du produit de l'emprunt en vue d'en assurer le service, un montant correspondant devra être prélevé immédiatement sur d'autres ressources par le Gouvernement bulgare et versé par lui au « Compte d'établissement des réfugiés », géré par le commissaire.

Article III.

GARANTIES ET HYPOTHÈQUE DE PREMIER RANG.

1. Le Gouvernement bulgare affectera à la garantie de l'emprunt d'établissement envisagé à l'article II les recettes suivantes :

1^o Les droits d'accise sur le sel ;

2^o Les droits d'accise sur l'alcool ;

3^o Les recettes nettes du monopole des allumettes ;

4^o Toutes sommes reçues après l'expiration d'une période de deux ans à partir de la nomination du commissaire, pour loyers ou intérêts dus par les personnes ayant bénéficié

6. The Council shall terminate the functions of the Commissioner as soon as it decides that the services of the Commissioner are no longer required, but in no case before the proceeds of the Settlement Loan have been expended for the purpose contemplated, without prejudice to the control over the assigned revenues hereinafter provided.

Article II.

SETTLEMENT LOAN.

1. For the purpose of the intended settlement of refugees, the Bulgarian Government may issue a settlement loan yielding an effective sum equivalent to not more than two and one-quarter millions sterling.

The expenses of issue, negotiation and delivery shall be added to the capital of the loan as fixed above.

The amount mentioned is also exclusive of any part of the loan which it may be necessary to include in order to satisfy the claim (referred to in sub-paragraph 2 of the second paragraph of Article 139 of the Treaty of Neuilly) of the holders of the Bulgarian Treasury Bills issued in France in 1912 and 1913.

2. The yield of this loan may not be employed except in conformity with the provisions of the present Protocol.

3. The capital and interest of the loan contemplated under paragraph 1 above shall be paid by the Bulgarian Government free of all deduction in respect of taxes, dues or charges for the benefit of the Bulgarian State.

4. The conditions of the loan, the issue price, the rate of interest, the amortisation, the expenses of issue, of negotiation and of delivery, shall be submitted for approval on behalf of the Financial Committee of the League of Nations to a person appointed by the Committee for this purpose; the amount of the annuity necessary for the service of interest and amortisation of the loan shall likewise be so approved.

5. The Bulgarian Government may raise temporary loans in advance of and repayable out of the settlement loan.

6. The yield of the settlement loan or any temporary loans (paragraph 5 above) shall be paid as directed by the Commissioner into a special account or accounts which he alone may control. Interest on any outstanding balances shall be added to such account (or accounts).

7. If the terms on which the loan is issued include a stipulation that the issuing house shall retain any part of the proceeds of the loan for the purpose of the service of the loan, a corresponding amount shall be paid forthwith from other sources by the Bulgarian Government into the settlement account under the control of the Commissioner.

Article III.

SECURITIES AND FIRST CHARGE.

1. The Bulgarian Government will furnish as securities for the settlement loan contemplated under Article II the following revenues :

(1) The excise duty on salt ;

(2) The excise duty on alcohol ;

(3) The net receipts of the match monopoly ;

(4) All sums received after the expiry of two years from the appointment of the Commissioner in respect of rent or interest due from persons assisted out of the yields of the

de l'assistance fournie au moyen de l'emprunt d'établissement. Les sommes versées par ces personnes à titre de paiement pour achats de terres, de bâtiments ou de matériel, ou en remboursement d'avances en espèces ou en nature, seront utilisées à l'amortissement de l'emprunt ;

5° Toute autre recette ou recettes (à l'exclusion des douanes) qui pourront, de temps à autre, être assignées conformément au paragraphe 5 ci-dessous.

2. Les sommes nécessaires au service de l'emprunt d'établissement constitueront et demeureront un privilège de premier rang sur les revenus mentionnés au paragraphe 1 ci-dessus, et le Gouvernement bulgare reconnaît que ces recettes seront, en conséquence, grevées dudit privilège.

3. Les recettes mentionnées au paragraphe précédent ne pourront être affectées à la garantie d'aucun nouvel emprunt sans le consentement des commissaires fiduciaires de l'emprunt d'établissement.

4. Le Gouvernement bulgare ne prendra aucune mesure qui, de l'avis des commissaires fiduciaires, serait de nature à diminuer la valeur globale des recettes mentionnées au paragraphe 1, au point de menacer la garantie dont jouissent les porteurs.

Toutes les décisions prises par les commissaires fiduciaires en vertu du présent paragraphe devront être confirmées par le Conseil si, dans les quatorze jours de la notification d'une décision de ce genre par les commissaires fiduciaires au Gouvernement bulgare, ce dernier a interjeté appel contre cette décision auprès du Conseil.

5. Si, à un moment quelconque, le rendement total des recettes mentionnées au paragraphe 1 tombe au-dessous de 150 % de la somme annuelle nécessaire au service de l'emprunt, les commissaires fiduciaires pourront demander au conseil de requérir la Commission interalliée créée par l'article 130 du Traité de Neuilly de libérer de la charge prévue à l'article 132 du Traité de Neuilly, conformément à la décision prise par la Commission interalliée le 22 juillet 1926, telles autres recettes additionnelles (à l'exception des douanes) suffisantes pour le rétablissement immédiat du pourcentage ci-dessus indiqué, les recettes additionnelles ainsi libérées devant être immédiatement affectées au service de l'emprunt.

Article IV.

COMMISSAIRES FIDUCIAIRES.

1. Le Conseil de la Société des Nations désignera des commissaires fiduciaires chargés de représenter les intérêts des porteurs de titres de l'emprunt ; le Gouvernement bulgare accepte que ces commissaires fiduciaires remplissent les fonctions et prennent les mesures qui leur sont assignées dans le présent protocole, jusqu'à ce que l'emprunt et toute partie dudit emprunt aient été complètement remboursés et qu'il ne subsiste aucune réclamation y relative.

2. Les recettes mentionnées à l'article III, paragraphe 1, seront versées à un compte spécial au fur et à mesure de leur perception, en vue d'assurer le service de l'emprunt. Le commissaire et — à l'expiration de son mandat — les commissaires fiduciaires pourront seuls exercer la gestion de ce compte.

Tous soldes de ce compte qui ne pourraient être retenus en vertu des dispositions suivantes ou des termes du contrat d'émission de l'emprunt, seront mis à la disposition du Gouvernement bulgare, sous réserve, toutefois, des pouvoirs conférés aux commissaires fiduciaires en cas de défaut, conformément au paragraphe 3 c) ci-dessous.

3. Parmi les conditions d'émission de l'emprunt devront figurer ;

a) Des dispositions relatives aux sommes qui, aux intervalles stipulés par ces conditions, seront prélevées sur le compte spécial prévu au paragraphe précédent, pour être versées par le commissaire aux commissaires fiduciaires, ainsi qu'aux sommes qui, pendant les périodes au cours desquelles les commissaires fiduciaires exerceront la gestion du compte, seront mises à part par les commissaires fiduciaires aux mêmes et retenues pour le service de l'emprunt, y compris l'intérêt, l'amortissement et toutes charges, commissions ou autres paiements incombant au Gouvernement bulgare à l'occasion dudit emprunt.

settlement loan. Sums received from such persons as payment for the purchase of land, building or material, or as repayment of advances in cash or in kind shall be applicable to amortisation of the loan ;

(5) Such other revenue or revenues (if any) (excluding the Customs) as may from time to time be assigned in accordance with paragraph 5 below.

2. The amounts required for the service of the settlement loan shall be and shall remain, a first charge upon the revenues mentioned in paragraph 1 above, and the Bulgarian Government acknowledges that such revenues shall stand charged accordingly.

3. The revenues mentioned in the preceding paragraph shall not be used as a security for any new loan without the consent of the Trustees of the settlement loan.

4. The Bulgarian Government will not take any measures which, in the opinion of the Trustees, would be such as to diminish the aggregate value of the revenues mentioned in paragraph 1 to such an extent as to threaten the security of the bondholders.

All decisions taken by the Trustees in virtue of this paragraph shall require confirmation by the Council if within 14 days of the notification of any such decision by the Trustees to the Bulgarian Government the latter shall have lodged an appeal against it with the Council.

5. If at any time the total yield of the revenue referred to in paragraph 1 should fall below 150 per cent. of the annual sum required to meet the service of the loan, the Trustees may request the Council to call upon the Inter-Allied Commission established under Article 130 of the Treaty of Neuilly to release from the charge laid down in Article 132 of the Treaty of Neuilly in accordance with the decision taken by the Inter-Allied Commission on July 22nd, 1926, such additional revenues (other than the Customs) as may be sufficient to assure the immediate restoration of the yield to the above percentage, and such additional revenues, so released, shall be forthwith assigned to the service of the settlement loan.

Article IV.

TRUSTEES.

1. The Council of the League of Nations will appoint Trustees to represent the interests of the bondholders of the settlement loan, and the Bulgarian Government accepts that the Trustees shall fulfil the functions and perform the acts assigned to them in this Protocol until the loan, and every part thereof, and every claim in respect thereof, shall have been completely discharged.

2. The revenues mentioned in Article III, paragraph 1, will be paid into a special account, as and when collected for the purpose of assuring the service of the settlement loan. The Commissioner and, after the termination of his functions, the Trustees, may alone control this account.

Any balance of the account not retainable in accordance with the following provisions or with the terms of issue of the loan shall be reimbursed to the Bulgarian Government, subject, however, to the powers conferred on the Trustees in the event of a default under paragraph 3 (c) below.

3. The terms on which the loan is issued shall include, among other provisions :

(a) Provisions as to amounts which, at the intervals fixed by such terms, shall be paid out of the special account provided for in the preceding paragraph by the Commissioner to the Trustees, and during such times as the Trustees may be in control of the account, set aside by the Trustees themselves and retained for the service of the loan, including interest, amortisation and all charges, commissions or other payments to be met by the Bulgarian Government in connection therewith.

b) Des dispositions en vue de la constitution et du maintien, par le Gouvernement bulgare, entre les mains des commissaires fiduciaires, d'un fonds de réserve utilisable, au gré de ces derniers, pour parer à tout défaut ou à tout manquement de la part du Gouvernement bulgare dans le versement des sommes nécessaires au service de l'emprunt.

c) La faculté, pour le commissaire, à la requête des commissaires fiduciaires, ou la faculté pour les commissaires fiduciaires aux-mêmes, s'ils exercent directement la gestion du compte prévu à l'article IV, paragraphe 2, de retenir, percevoir ou prélever de toute autre façon sur les recettes affectées en gage (y compris toutes autres recettes qui pourraient être assignées en gage conformément aux dispositions de l'article III), les sommes suffisantes pour parer à tout défaut partiel ou total d'exécution, par le Gouvernement bulgare, de l'une quelconque des obligations que lui imposent les conditions de l'emprunt.

Article V.

UTILISATION DE L'EMPRUNT.

Les sommes produites par l'emprunt d'établissement ne devront servir qu'aux fins suivantes, et le commissaire n'autorisera de paiements que pour lesdites fins :

1^o Livraison aux réfugiés d'outils agricoles et autres objets nécessaires à leur établissement rural.

2^o Logement des réfugiés dont l'établissement rural est prévu.

3^o Drainage et, d'une façon générale, aménagement des terres destinées à recevoir les réfugiés.

4^o Amélioration des communications nécessaires en vue de l'établissement envisagé des réfugiés.

5^o Dans des cas exceptionnels, prêts en espèces aux réfugiés en vue de faciliter leur établissement sur les terres fournies par le Gouvernement bulgare, conformément à l'article cle VIII ci-après.

6^o Toutes autres affectations ayant trait à l'établissement rural des réfugiés, qui pourront être approuvés par le commissaire.

Tous les secours accordés aux réfugiés sur le produit de l'emprunt seront consentis à des conditions impliquant le remboursement ultérieur, et aucune fraction de l'emprunt ne devra être utilisée à des œuvres charitables ou à l'acquisition de terres. Cependant, lorsqu'il sera créé des installations d'ensemble, par exemple, des villages, on pourra effectuer, dans des conditions fixées par le commissaire, les dépenses d'ordre général ou social, qui pourront assurer le développement de ces colonies et l'amélioration de l'état sanitaire de la population.

Article VI.

CENTRALISATION DE L'ORGANISATION.

Le Gouvernement bulgare s'engage à centraliser, sous une seule direction, tous ses services et organisations de réfugiés existant à l'heure actuelle, de manière à créer, dans des conditions jugées satisfaisantes par le commissaire, l'organisation nécessaire pour l'utilisation appropriée de l'emprunt d'établissement.

(b) Provisions for the constitution and for the maintenance by the Bulgarian Government in the hands of the Trustees of the reserve fund applicable at their discretion to make good any default or deficiency on the part of the Bulgarian Government in providing the sums required for the service of the loan.

(c) Power for the Commissioner at the request of the Trustees, or for the Trustees themselves if they shall be in direct control of the account mentioned in Article IV, paragraph 2, to retain, collect or otherwise provide out of the said revenues (including such other revenues as may be brought into charge under the provisions of Article III) sufficient sums to remedy and make good any default of the Bulgarian Government in whole or in part in carrying out any of its obligations contained in the conditions of the loan.

Article V.

EMPLOYMENT OF SETTLEMENT LOAN.

The yield of the settlement loan shall be applicable to and the Commissioner shall permit payments to be made therefrom for the following purposes only :

- (1) Supplies in kind to refugees of agricultural implements and other requirements for their settlement on the land ;
- (2) Housing of refugees to be settled on the land ;
- (3) Drainage and in general, reclamation of land to be used for the settlement of refugees ;
- (4) Such improvements in communications as are required for the contemplated settlement of refugees ;
- (5) In exceptional cases, loans in cash to refugees for the purpose of their settlement on the land provided by the Bulgarian Government in accordance with Article VIII below ;
- (6) Such other purposes connected with the settlement of refugees on the land as the Commissioner may approve.

All assistance given to refugees out of the loan shall be on terms of repayment and no part of the loan may be used for any charitable purposes or for the acquisition of land. Nevertheless, when settlements on a large scale are established, *e. g.*, when villages are created, such disbursements of a general or social nature may be made on such terms as the Commissioner may approve as may serve to promote the development of these settlements and improve the health conditions of the population.

Article VI.

CENTRALISATION OF ORGANISATION.

The Bulgarian Government undertakes to centralise all its existing services and organisations at present dealing with refugees under one authority, in such manner as to establish to the satisfaction of the Commissioner the organisation necessary for the proper utilisation of the settlement loan.

Article VII.

ETABLISSEMENT.

1. L'établissement des réfugiés prévu par le présent protocole, ainsi que les dépenses effectuées à cette fin par prélèvement sur le produit de l'emprunt, seront effectuées par l'organisation envisagée à l'article VI, d'accord avec le commissaire et sous son contrôle. Un plan d'ensemble d'établissement sera dressé aussitôt que possible par cette organisation, soumis à l'approbation du Commissaire et publié.

2. Tous les plans d'établissement et les projets de dépenses prélevées sur le produit de l'emprunt seront élaborés et mis à exécution par l'organisation envisagée à l'article VI, après l'approbation du commissaire.

Le commissaire ne libérera les sommes inscrites au compte de l'emprunt que pour des fins approuvées par lui, et il pourra, en tout temps, refuser de libérer des sommes à prélever sur l'emprunt d'établissement, s'il n'est pas assuré que les sommes déjà libérées ont été dépensées conformément aux conditions de son autorisation.

3. Les comptes annuels des dépenses effectuées sur le produit de l'emprunt d'établissement seront établis et vérifiés de la façon qu'indiquera le commissaire ; ils seront soumis, par son intermédiaire, au Conseil de la Société des Nations et devront être publiés.

4. Le Gouvernement bulgare s'engage à fournir, à ses propres frais, au commissaire toutes facilités pour accomplir sa tâche et à lui donner tous les renseignements dont il pourra avoir besoin sur l'œuvre d'établissement. A tout moment, le commissaire aura le droit de se livrer à une enquête sur la façon selon laquelle une partie quelconque de l'emprunt aura été dépensée ; en particulier, il aura le droit de communiquer directement avec les services chargés de l'œuvre d'établissement. Il aura également le droit de se procurer tels avis d'experts dont il pourra avoir besoin, les frais d'expertise étant à la charge de la Bulgarie.

Article VIII.

TERRES AFFECTÉES A L'ÉTABLISSEMENT DES RÉFUGIÉS.

1. Le Gouvernement bulgare s'engage à fournir, en vue de l'établissement des réfugiés, au moins 132.000 hectares de terres propres à l'agriculture ou susceptibles de le devenir (à l'exclusion des pâturages), dont la nature et la situation doivent être approuvées par le commissaire. Ces terres devront déjà appartenir en toute propriété au Gouvernement bulgare, ou être acquises par lui en toute propriété en vue des fins susindiquées.

2. Le Gouvernement bulgare s'engage à garantir les remboursements de capital dus pour tout versement sur le prix d'achat ou pour toutes avances en nature ou en espèces, au moyen d'hypothèques contractuelles ou légales sur les terres occupées par les réfugiés.

Article IX.

DÉFINITION DES RÉFUGIÉS.

Les personnes établies sur les terres ou bénéficiant des subsides ou de prêts provenant du produit du, ou des emprunts envisagés par le présent protocole, devront avoir fait l'objet d'une attestation fournie par le Gouvernement bulgare au commissaire et certifiant qu'elles sont ressortissants bulgares ; elles devront, en outre, avoir déclaré par écrit qu'à l'avenir, elles se considéreront exclusivement comme tels.

Article VII.

WORK OF SETTLEMENT.

1. The settlement of refugees contemplated by this Protocol and the expenditure of the settlement loan for this purpose shall be effected by the organisation contemplated by Article VI in agreement with and under the supervision of the Commissioner. A general plan of settlement shall be drawn up as soon as possible by this organisation, shall be submitted for the approval of the Commissioner and published.

2. All plans for settlement and for expenditure out of the settlement loan shall be drawn up and executed by the organisation contemplated in Article VI subject to the approval of the Commissioner.

He shall release money from the settlement account only for purposes approved by him and he may at any time refuse to release money from the settlement account if he is not satisfied that monies previously released have been expended in accordance with his authorisation.

3. Annual accounts of the expenditure of the settlement loan shall be drawn up and audited in such manner as the Commissioner shall direct and be submitted through him to the Council of the League of Nations and be published.

4. The Bulgarian Government undertakes to give to the Commissioner at its own expense every facility in the execution of this task and to give him all information concerning the work of settlement which he may require. The Commissioner shall at all times be entitled to make enquiries as to the manner in which any part of the loan has been expended ; in particular, he shall be entitled to communicate directly with the services carrying out the settlement work. He shall also be entitled to obtain such expert advice as he may require, the expenses of experts being defrayed by Bulgaria.

Article VIII.

LAND ASSIGNED FOR SETTLEMENT.

1. The Bulgarian Government undertakes to provide not less than 132,000 hectares of land which is or may be made suitable for agricultural settlement (exclusive of pasture land) and the character and situation of which must be approved by the Commissioner for the purpose of settling refugees. The land shall be land which is already the unencumbered property of the Bulgarian Government or land of which the Government has acquired the unencumbered property for the aforementioned purpose.

2. The Bulgarian Government undertakes that it will secure the capital payments due in respect of any instalment of purchase price or of any advances in cash or kind by means of mortgages created either by contract or by the operation of law on the land occupied by the refugees.

Article IX.

DESIGNATION OF REFUGEES.

Persons settled on the land or assisted with grants or loans out of the proceeds of the loan or loans contemplated by the present Protocol shall be persons who have been certified to the Commissioner by the Bulgarian Government to be Bulgarian nationals and to have declared in writing that they will consider themselves in future exclusively as such.

Article X.

ARTICLE PROTOCOLAIRE.

1. Toute divergence sur l'interprétation du présent protocole sera réglée par le Conseil de la Société des Nations.
2. Toutes les décisions à prendre par le Conseil, en exécution du présent protocole, seront prises à la majorité.
3. Le présent protocole sera ratifié par la Bulgarie, les instruments de ratification devant être déposés au Secrétariat de la Société des Nations dans le plus bref délai possible, et, dans tous les cas, au plus tard un mois après que le Conseil l'aura approuvé.

En foi de quoi le soussigné, dûment autorisé à cet effet, a signé le présent protocole.

Fait à Genève, le huit septembre mil neuf cent vingt-six, en un exemplaire qui sera déposé au Secrétariat de la Société des Nations et enregistré sans délai par ce dernier.

(Signé) WL. MOLLOFF,
Ministre des Finances de Bulgarie.

Article X.

PROTOCOL ARTICLE.

1. Any difference as to the interpretation of this Protocol shall be settled by the Council of the League of Nations.

2. All decisions to be taken by the Council in execution of this Protocol shall be taken by a majority vote.

3. This Protocol shall be ratified by Bulgaria and the ratification shall be deposited at the Secretariat of the League of Nations as soon as possible, and in any case not later than one month from the date of its approval by the Council of the League of Nations.

In faith whereof the undersigned, duly authorised for the purpose, has signed the present Protocol.

Done at Geneva in a single copy on the eighth day of September, One thousand nine hundred and twenty-six, which shall be deposited with the Secretariat of the League of Nations and be registered by it without delay.

(Signed) WL. MOLLOF,
Bulgarian Finance Minister.

N° 1376.

BELGIQUE ET DANEMARK

Déclaration additionnelle modifiant
l'article 15 de la Convention d'ex-
tradition du 25 mars 1876 entre
les deux pays. Signée à Copen-
hague, le 25 octobre 1926.

BELGIUM ET DENMARK

Additional Declaration amending
Article 15 of the Extradition
Convention of March 25, 1876,
between the two countries. Signed
at Copenhagen, October 25, 1926.

N° 1376. — DÉCLARATION¹ ADDITIONNELLE, MODIFIANT L'ARTICLE 15 DE LA CONVENTION D'EXTRADITION² ENTRE LA BELGIQUE ET LE DANEMARK, DU 25 MARS 1876. SIGNÉE A COPENHAGUE, LE 25 OCTOBRE 1926.

Texte officiel français communiqué par le ministre des Affaires étrangères de Belgique et par le ministre de Danemark à Berne. L'enregistrement de cette déclaration a eu lieu le 24 novembre 1926.

LE GOUVERNEMENT DE SA MAJESTÉ LE ROI DES BELGES et LE GOUVERNEMENT DE SA MAJESTÉ LE ROI DE DANEMARK ET D'ISLANDE, ayant jugé utile d'étendre le domaine de l'assistance judiciaire réciproque au moyen d'une déclaration additionnelle à la Convention d'extradition belgo-danoise, sont convenus de ce qui suit :

Article premier.

L'article 15 de la Convention d'extradition belgo-danoise, conclue à Copenhague, le 25 mars 1876, est remplacé par la disposition suivante :

« En matière pénale non politique, lorsque le gouvernement de l'un des deux pays jugera nécessaire la notification d'un acte de procédure ou d'un jugement à un individu résidant sur le territoire de l'autre pays, la pièce transmise diplomatiquement sera signifiée à la personne à la requête du ministère public du lieu de la résidence par les soins d'un officier compétent, et l'original constatant la notification sera renvoyé par la même voie au gouvernement requérant sans restitution des frais. »

Article 2.

La présente déclaration entrera en vigueur dix jours après sa publication dans les formes prescrites par la législation des deux pays ; elle aura la même durée que la Convention du 25 mars 1876, à laquelle elle se rapporte.

En foi de quoi les plénipotentiaires dûment autorisés à cet effet, ont signé le présent accord et l'ont revêtu de leur cachet.

Fait en double exemplaire, à Copenhague, le 25 octobre 1926.

(Signé) G. ALLART.

(Signé) Comte MOLTKE.

Certifié par le secrétaire général
du Ministère des Affaires étrangères :
H. Costermans.

Pour copie conforme :
Copenhague, le 20 novembre 1926.
Georg Cohn,

Chef du Service danois de la Société des Nations.

¹ Entrée en vigueur le 30 octobre 1926.

² DE MARTENS, *Nouveau Recueil général de Traités*, deuxième série, tome II, page 171.

¹ TRADUCTION. — TRANSLATION.

No. 1376. — ADDITIONAL DECLARATION², AMENDING ARTICLE 15 OF THE EXTRADITION CONVENTION³ BETWEEN BELGIUM AND DENMARK OF MARCH 25, 1876. SIGNED AT COPENHAGEN, OCTOBER 25, 1926.

French official text communicated by the Belgian Minister for Foreign Affairs and by the Danish Minister at Berne. The registration of this Declaration took place November 24, 1926.

THE GOVERNMENT OF HIS MAJESTY THE KING OF THE BELGIANS and THE GOVERNMENT OF HIS MAJESTY THE KING OF DENMARK AND ICELAND, having decided to extend the scope of mutual legal assistance by means of a declaration additional to the Extradition Convention between Belgium and Denmark, have agreed as follows :

Article 1.

Article 15 of the Extradition Convention concluded between Belgium and Denmark at Copenhagen on March 25, 1876, shall be replaced by the following provision :

In non-political penal cases, if the Government of either of the two countries considers it necessary to serve summons or notice of judgment on a person residing in the territory of the other Party, the document transmitted through the diplomatic channel, shall be served on the individual in person at the request of the Office of the Public Prosecutor in the place of residence, by an official possessing due competence, and the original, with a record of notification, shall be returned through the same channel to the Government making application, without repayment of costs.

Article 2.

This declaration shall come into force ten days after publication as provided by the legislation of the two countries ; it shall remain in force for the same period as the Convention of March 25, 1876, to which it relates.

In faith whereof the Plenipotentiaries, duly authorised, have signed the present Agreement and have affixed their seals thereto.

Done in duplicate at Copenhagen, October 25, 1926.

(Signed) G. ALLART.

(Signed) Count MOLTKE.

¹ Traduit par le Secrétariat de la Société des Nations.

¹ Translated by the Secretariat of the League of Nations.

² Came into force October 30, 1926.

³ *British and Foreign State Papers*, Vol. 67, page 74.

N° 1377.

**JAPON
ET TCHÉCOSLOVAQUIE**

Traité de commerce, avec protocole
et échange de notes. Signés à
Prague, le 30 octobre 1925.

**JAPAN
AND CZECHOSLOVAKIA**

Treaty of Commerce, with Protocol
and Exchange of Notes. Signed
at Prague, October 30, 1925.

No. 1377. — TREATY¹ OF COMMERCE BETWEEN JAPAN AND THE CZECHOSLOVAK REPUBLIC. SIGNED AT PRAGUE, OCTOBER 30, 1925.

Texte officiel anglais communiqué par le chef du Bureau du Japon à la Société des Nations. L'enregistrement de ce traité a eu lieu le 26 novembre 1926.

HIS MAJESTY THE EMPEROR OF JAPAN and THE PRESIDENT OF THE CZECHOSLOVAK REPUBLIC, being desirous to strengthen the relations of amity and good understanding which happily exist between the two nations and to facilitate and extend their reciprocal commercial relations, have resolved to conclude a Treaty of Commerce for that purpose, and to that end have named their Plenipotentiaries, that is to say :

HIS MAJESTY THE EMPEROR OF JAPAN :

Giro KIKUTCHI, Jushū, a member of the third class of the Imperial Order of the Sacred Treasure, His Imperial Majesty's Envoy Extraordinary and Minister Plenipotentiary at the seat of the Government of the Czechoslovak Republic ; and

THE PRESIDENT OF THE CZECHOSLOVAK REPUBLIC :

Dr. Edvard BENEŠ, Minister for Foreign Affairs of the Czechoslovak Republic ;

Who, after having communicated to each other their respective full powers, found to be in good and due form, have agreed upon the following Articles :

Article I.

The subjects or citizens of each of the High Contracting Parties shall have full liberty to enter and sojourn in the territories of the other, and, conforming themselves to the laws of the country :

(1) Shall, in all that relates to travel and residence, be placed in all respects on the same footing as the subjects or citizens of the most favoured nation.

(2) They shall have the right, equally with subjects or citizens of the most favoured nation, to carry on their commerce and manufacture, and to trade in all kinds of merchandise of lawful commerce, either in person or by agents, singly or in partnership with foreigners or native subjects or citizens.

(3) They shall in all that relates to the pursuit of their industries, callings, professions, and educational studies be placed in all respects on the same footing as the subjects or citizens of the most favoured nation.

¹ L'échange des ratifications a eu lieu à Prague, le 20 octobre 1926.

¹ TRADUCTION. — TRANSLATION.N^o 1377. — TRAITÉ² DE COMMERCE ENTRE LE JAPON ET LA RÉPUBLIQUE TCHÉCOSLOVAQUE. SIGNÉ A PRAGUE, LE 30 OCTOBRE 1925.

English official text communicated by the Head of the Japanese Bureau accredited to the League of Nations. The registration of this Treaty took place November 26, 1926.

SA MAJESTÉ L'EMPEREUR DU JAPON et LE PRÉSIDENT DE LA RÉPUBLIQUE TCHÉCOSLOVAQUE, désireux de resserrer les liens d'amitié et la bonne entente qui existent heureusement entre les deux nations, ainsi que de faciliter et de développer leurs relations commerciales réciproques, ont résolu de conclure un traité de commerce à cet effet et ont, à cette fin, désigné pour leurs plénipotentiaires, savoir :

SA MAJESTÉ L'EMPEREUR DU JAPON :

Giro KIKUTCHI Jushū, membre de troisième classe de l'Ordre impérial du Trésor sacré, envoyé extraordinaire et ministre plénipotentiaire de Sa Majesté impériale auprès du Gouvernement de la République tchécoslovaque ; et

LE PRÉSIDENT DE LA RÉPUBLIQUE TCHÉCOSLOVAQUE :

Le Dr Edvard BENEŠ, ministre des Affaires étrangères de la République tchécoslovaque ;

Qui, après s'être communiqué leurs pleins pouvoirs respectifs, trouvés en bonne et due forme, sont convenus des dispositions suivantes :

Article premier.

Les sujets ou citoyens de chacune des Hautes Parties contractantes auront toute liberté de pénétrer et de séjourner dans les territoires de l'autre Partie, et, à la condition de se conformer aux lois du pays :

1^o Ils seront, en tout ce qui concerne les conditions de voyage et de résidence, placés à tous égards sur le même pied que les sujets ou citoyens de la nation la plus favorisée.

2^o Ils auront le droit, au même titre que les sujets ou les citoyens de la nation la plus favorisée, d'y exercer leurs négoce et industries, d'y faire le commerce de toutes espèces de marchandises dont l'achat et la vente sont licites, en personne ou par des agents, seuls ou associés avec des étrangers ou des sujets ou citoyens du pays.

3^o Pour tout ce qui concerne l'exercice de leurs industries, emplois, professions et la poursuite de leurs études, ils seront placés à tous égards sur le même pied que les sujets ou citoyens de la nation la plus favorisée.

¹ Traduit par le Secrétariat de la Société des Nations.

¹ Translated by the Secretariat of the League of Nations.

² The exchange of ratifications took place at Prague, October 20, 1926.

(4) They shall be permitted to own or hire and occupy houses, manufactories, warehouses, shops, and premises which may be necessary for them, and to lease land for residential, commercial, industrial, and other lawful purposes, in the same manner as subjects or citizens of the most favoured nation.

(5) They shall, on condition of reciprocity, be at full liberty to acquire and possess every description of property, movable or immovable, which the laws of the country permit or shall permit the subjects or citizens of any other foreign country to acquire and possess, subject always to the conditions and limitations prescribed in such laws. They may dispose of the same by sale, exchange, gift, marriage, testament, or in any other manner, under the same conditions which are or shall be established with regard to native subjects or citizens. They shall also be permitted, on compliance with the laws of the country, freely to export the proceeds of the sale of their property and their goods in general without being subjected as foreigners to other or higher duties than those to which subjects or citizens of the country would be liable under similar circumstances.

(6) They shall enjoy constant and complete protection and security for their persons and property ; shall have free and easy access to the Courts of Justice and other tribunals in pursuit and defence of their claims and rights ; and shall have full liberty, equally with native subjects or citizens, to choose and employ lawyers and advocates to represent them before such Courts and tribunals ; and generally, shall have the same rights and privileges as native subjects or citizens in all that concerns the administration of justice.

(7) They shall not be compelled to pay taxes, fees, charges, or contributions of any kind whatever, other or higher than those which are or may be paid by native subjects or citizens or subjects or citizens of the most favoured nation.

Article II.

The subjects or citizens of each of the High Contracting Parties in the territories of the other shall be exempted from all compulsory military service, whether in the army, navy, national guard, or militia ; and from all contributions imposed in lieu of personal service.

In the above respects as well as in matters relating to all forced loans and military requisitions or contributions the subjects or citizens of each of the High Contracting Parties shall not be accorded in the territories of the other less favourable treatment than that which is or may be accorded to subjects or citizens of the most favoured nation.

Article III.

The dwellings, warehouses, manufactories, and shops of the subjects or citizens of each of the High Contracting Parties in the territories of the other, and all premises appertaining thereto used for lawful purposes, shall be respected. It shall not be allowable to proceed to make a domiciliary visit to, or a search of, any such buildings and premises, or to examine or inspect books, papers or accounts, except under the conditions and with the forms prescribed by the laws for native subjects or citizens.

Article IV.

There shall be between the territories of the two High Contracting Parties reciprocal freedom of commerce and navigation.

4° Ils auront le droit d'y posséder ou d'y louer et d'y occuper des maisons, usines, entrepôts, magasins et autres locaux dont ils pourraient avoir besoin, et d'y prendre à bail des terrains pour y établir une résidence, un commerce, une industrie, ou pour d'autres objets licites, dans les mêmes conditions que les sujets ou citoyens de la nation la plus favorisée.

5° Sous condition de réciprocité, ils auront toute liberté d'acquérir et de posséder des biens de toute espèce, mobiliers ou immobiliers, que les lois du pays permettent ou permettront aux sujets ou citoyens de tout autre pays étranger d'acquérir et de posséder, dans les conditions et dans les limites prescrites par ces lois. Ils pourront disposer de ces biens par voie de vente, d'échange, de donation, de mariage, de testament, ou de toute autre manière, aux conditions qui sont ou seront établies pour les sujets ou citoyens du pays. Ils pourront également, en se conformant aux lois du pays, exporter librement le produit de la vente de leurs biens et de leurs marchandises en général, sans être soumis, en leur qualité d'étrangers, au paiement de droits autres ou plus élevés que ceux auxquels les sujets ou citoyens du pays seraient assujettis dans des circonstances analogues.

6° Ils jouiront d'une protection et d'une sécurité complètes et constantes pour leur personne et pour leurs biens ; il auront libre et facile accès aux Cours de justice et autres tribunaux pour exercer et défendre leurs revendications et leurs droits ; ils auront pleine liberté, au même titre que les sujets ou citoyens du pays, de choisir et d'employer des hommes de loi et avocats pour les représenter devant ces Cours et tribunaux ; et, d'une façon générale, ils auront les mêmes droits et privilèges que les sujets ou citoyens du pays, en tout ce qui concerne l'administration de la justice.

7° Ils ne seront pas contraints de payer des impôts, droits, redevances ou contributions, de quelque nature que ce soit, autres ou plus élevés que ceux qui sont ou pourraient être imposés aux sujets ou citoyens du pays, ou aux sujets ou citoyens de la nation la plus favorisée.

Article II.

Les sujets ou citoyens de chacune des Hautes Parties contractantes seront exemptés, sur les territoires de l'autre Partie, de tout service militaire obligatoire, soit dans l'armée, soit dans la marine, soit dans la garde nationale, soit dans la milice, et de toute contribution imposée au lieu du service militaire personnel.

A l'égard des différents points indiqués ci-dessus, et en ce qui concerne tous les emprunts forcés et les réquisitions ou contributions militaires, les sujets ou citoyens de chacune des Hautes Parties contractantes bénéficieront, sur les territoires de l'autre Partie, d'un traitement qui ne sera pas moins favorable que celui qui est ou pourra être accordé aux sujets ou citoyens de la nation la plus favorisée.

Article III.

Les habitations, entrepôts, usines et magasins, des sujets ou citoyens de chacune des Hautes Parties contractantes, situés dans les territoires de l'autre Partie, et tous les locaux dépendant desdits habitations, entrepôts, usines et magasins, utilisés à des fins licites, seront respectés. Il sera interdit de procéder à des visites domiciliaires ou à des perquisitions, dans l'un quelconque de ces bâtiments et locaux, d'examiner ou d'inspecter les livres, papiers ou comptes, sauf aux conditions et dans les formes prescrites par les lois à l'égard des sujets ou citoyens du pays.

Article IV.

Il y aura liberté réciproque de commerce et de navigation entre les territoires des deux Hautes Parties contractantes.

Article V.

Articles, the produce or manufacture of the territories of one High Contracting Party, upon importation into the territories of the other, from whatever place arriving, shall enjoy the lowest rates of Customs duty and other charges applicable to similar articles of any other foreign origin.

Article VI.

No prohibition or restriction of any kind whatever shall be maintained or imposed by either of the High Contracting Parties on the import from or export to the territories of the other, of any article, the produce or manufacture of the territories of either of the High Contracting Parties which shall not equally extend to the like article imported from or exported to any other country.

This provision is not applicable :

- (1) To articles which constitute a State Monopoly,
- (2) To sanitary or other restrictions or prohibitions imposed with the object of securing the safety of the state, of individuals, or of animals or plants.

Article VII.

Articles, the produce or manufacture of the territories of one of the High Contracting Parties, exported to the territories of the other, shall not be subjected on export to other or higher charges than those paid on the like articles exported to any other foreign country.

Article VIII.

Articles, the produce or manufacture of the territories of one of the High Contracting Parties, passing in transit through the territories of the other, in conformity with the laws of the country, shall be reciprocally free from all transit duties, whether they pass direct, or whether during transit they are unloaded, warehoused, and reloaded.

Article IX.

No internal duties levied for the benefit of the State, local authorities, or corporations which affect, or may affect, the production, manufacture or consumption of any article in the territories of either of the High Contracting Parties shall for any reason be a higher or more burdensome charge on articles, the produce or manufacture of the territories of the other, than on similar articles of native origin.

The produce or manufacture of the territories of either of the High Contracting Parties imported into the territories of the other, and intended for warehousing or transit, shall not be subjected to any internal duty,

Article X.

Merchants and manufacturers, subjects or citizens of one of the High Contracting Parties, may, in the territories of the other, either personally or by means of commercial travellers make

Article V.

Les articles, produits naturels ou fabriqués des territoires de l'une des Hautes Parties contractantes, importés dans les territoires de l'autre Partie, bénéficieront, quel que soit le lieu de leur provenance, des droits de douane et autres redevances les plus bas applicables à des articles similaires de toute autre origine étrangère.

Article VI.

Aucune prohibition ou restriction d'importation ou d'exportation, de quelque nature que ce soit, ne sera maintenue ou établie par l'une ou l'autre des Hautes Parties contractantes, sur un article quelconque, produit naturel ou fabriqué des territoires de l'une ou l'autre des Hautes Parties contractantes et importé des territoires de l'autre Partie ou exporté à destination de ces territoires, si ces restrictions ou prohibitions ne s'appliquent pas également aux mêmes articles importés de tout autre pays ou exportés dans tout autre pays.

Cette disposition ne s'applique pas :

- 1^o Aux articles constituant un monopole d'Etat ;
- 2^o Aux restrictions ou prohibitions d'ordre sanitaire ou autre, établies en vue d'assurer la sûreté de l'Etat ou des particuliers, des animaux ou des plantes.

Article VII.

Les articles, produits naturels ou fabriqués des territoires de l'une des Hautes Parties contractantes, exportés à destination des territoires de l'autre Partie, ne seront pas soumis, à leur exportation, à des droits autres ou plus élevés que ceux qui grèvent les mêmes articles exportés à destination de tout autre pays étranger.

Article VIII.

Les articles, produits naturels ou fabriqués, des territoires de l'une des Hautes Parties contractantes, traversant en transit les territoires de l'autre Partie, conformément aux lois du pays, seront réciproquement exempts de tous droits de transit, que ces articles traversent directement le pays, ou qu'ils soient déchargés, entreposés et rechargés, pendant leur transit.

Article IX.

Aucun droit intérieur, perçu au profit de l'Etat, d'autorités locales ou d'organisations, et frappant ou pouvant frapper la production, la fabrication ou la consommation de quelque article que ce soit dans les territoires de l'une ou de l'autre des Hautes Parties contractantes, ne devra, pour quelque raison que ce soit, grever les articles, produits naturels ou fabriqués des territoires de l'autre Partie plus fortement ou plus lourdement que les produits similaires d'origine nationale.

Les produits naturels ou fabriqués des territoires de l'une ou de l'autre des Parties contractantes, importés dans le territoire de l'autre Partie et destinés à l'entreposage ou au transit, ne seront soumis à aucun droit intérieur.

Article X.

Les négociations et fabricants, sujets ou citoyens de l'une des Hautes Parties contractantes pourront, dans les territoires de l'autre Partie, soit personnellement, soit par des voyageurs de

purchases or collect orders, with or without samples; and such merchants, manufacturers, and their commercial travellers, while so making purchases and collecting orders, shall, in the matter of taxation and facilities, enjoy the most-favoured-nation treatment.

Articles imported as samples for the purposes above mentioned shall, in each country, be temporarily admitted free of duty on compliance with the Customs regulations and formalities established to assure their re-exportation or the payment of the prescribed charges if not re-exported within the period allowed by law. But the foregoing privilege shall not extend to articles which, owing to their quantity or value, cannot be considered as samples, or which owing to their nature, could not be identified upon re-exportation. The determination of the question of qualification of samples for duty-free admission rests in all cases exclusively with the competent authorities of the place where the importation is effected.

Article XI.

Marks, stamps or seals placed upon the samples mentioned in the preceding Article by the Customs authorities of either High Contracting Party at the time of exportation, and any officially attested list of such samples containing a full description thereof issued by them, shall be reciprocally accepted by the Customs officials of the other as establishing their identity. The Customs authorities of either High Contracting Party may, however, affix a supplementary mark to such samples in special cases where they may think this precaution necessary.

Article XII.

Any authorities recognised in the territories of one of the High Contracting Parties as competent for the issue of such certificates as may be required for commercial travellers shall be accepted by the other as competent authorities in that regard.

Each of the Contracting Parties will inform the other what are the competent authorities for the issue of these certificates as well as the forms which are required.

Article XIII.

Limited liability and other companies and associations, commercial, industrial, and financial, already or hereafter to be organised in accordance with the laws of either High Contracting Party, and registered in the territories of such Party, are authorised, in the territories of the other, to exercise their rights and appear in the Courts either as plaintiffs or defendants, subject to the laws of such other Party.

The admission of these companies and associations to the exercise of commerce and industry in the territories of the other Party, shall, in all respects be governed by the laws and regulations valid in the territories of that Party.

The said companies and associations shall enjoy in these respects in the territories of the other Party the same rights as those which are or may be granted to similar companies or associations of the most favoured nation.

Article XIV.

The coasting trade of the High Contracting Parties is excepted from the provisions of the present Treaty, and shall be regulated according to the laws of each of the High Contracting Parties.

commerce, effectuer des achats ou recueillir des commandes, avec ou sans échantillons ; ces négociants et fabricants, ainsi que leurs voyageurs de commerce, en tant qu'ils effectuent ainsi des achats et recueillent des commandes, jouiront, en matière d'impôts et de facilités, du traitement de la nation la plus favorisée.

Les articles importés comme échantillons aux fins mentionnées ci-dessus seront, dans chaque pays, admis temporairement en franchise de tous droits, à condition que les importateurs se conforment aux règlements et conformités de douane établis en vue d'assurer la réexportation des échantillons, ou le paiement des droits de douane prévus en cas de non-réexportation dans le délai fixé par la loi. Toutefois, ce privilège ne s'étendra pas aux articles qui ne peuvent être considérés comme échantillons en raison de leur quantité ou de leur valeur ou qui, en raison de leur nature, ne pourraient être identifiés lors de leur réexportation. Les autorités compétentes du lieu où s'effectue l'importation auront seules qualité, dans tous les cas, pour décider si les échantillons remplissent les conditions requises pour être admis en franchise de douane.

Article XI.

Les marques, timbres ou sceaux apposés, au moment de l'exportation, par les autorités douanières de l'une de ou l'autre des Hautes Parties contractantes sur les échantillons mentionnés à l'article précédent, ainsi que les certificats officiels, donnant une description détaillée de ces échantillons et délivrés par lesdites autorités, seront mutuellement considérés par les autorités douanières de l'autre Partie comme établissant l'identité des échantillons. Les autorités douanières de l'une ou l'autre des Hautes Parties contractantes pourront, toutefois, apposer une marque supplémentaire sur les échantillons en question, dans des cas particuliers où ils estimeraient cette précaution nécessaire.

Article XII.

Les autorités qualifiées dans les territoires de l'une des Hautes Parties contractantes pour délivrer les certificats nécessaires aux voyageurs de commerce, seront également reconnues comme autorités qualifiées par l'autre Partie.

Chacune des Parties contractantes communiquera à l'autre la liste des autorités qualifiées pour délivrer ces certificats, ainsi que les formulaires requis.

Article XIII.

Les sociétés anonymes et autres sociétés et associations commerciales, industrielles et financières, déjà constituées — ou qui le seront par la suite — conformément aux lois de l'une ou l'autre des Hautes Parties contractantes et enregistrées sur les territoires de cette Partie, seront autorisées, sur les territoires de l'autre, à exercer leurs droits et à ester en justice, en qualité de demandeur ou de défendeur, conformément aux lois de cette autre Partie.

L'admission de ces sociétés et associations à l'exercice de leur commerce ou industrie sur les territoires de l'autre Partie sera, à tous égards, régi par les lois et règlements en vigueur dans les territoires de cette Partie.

Lesdites sociétés et associations jouiront, à ces différents égards, dans les territoires de l'autre Partie, des mêmes droits que ceux qui sont ou pourront être accordés aux sociétés ou associations similaires de la nation la plus favorisée.

Article XIV.

Les dispositions du présent traité ne s'appliquent pas au cabotage des Hautes Parties contractantes, qui restera régi par les lois de chacune des Parties.

Article XV.

Except as otherwise expressly provided in this Treaty, the High Contracting Parties agree that, in all that concerns commerce, navigation, and industry, any favour, privilege, or immunity which either High Contracting Party has actually granted, or may hereafter grant, to the ships, subjects or citizens of any other foreign State, shall be extended immediately and unconditionally to the ships, subjects or citizens of the other High Contracting Party, it being their intention that the commerce, navigation, and industry of each country shall be placed in all respects on the footing of the most favoured nation.

Article XVI.

The stipulations of the present Treaty shall be applicable to all the territories and possessions belonging to or administered by either of the High Contracting Parties.

Article XVII.

The stipulations of this Treaty do not apply to tariff concessions granted by either of the High Contracting Parties to contiguous States solely to facilitate frontier traffic, so long as such concessions are not extended to any other country, or to the treatment accorded to the produce of the national fisheries of the High Contracting Parties, or to special tariff favours granted by Japan in regard to fish and other aquatic products taken in the foreign waters in the vicinity of Japan.

Article XVIII.

The present Treaty shall be ratified and the ratification thereof shall be exchanged at Praha as soon as possible.

It shall enter into operation on the tenth day after the day of the exchange of ratifications and shall remain in force until the expiration of six months after either of the High Contracting Parties shall have given notice to the other of its intention to terminate the same, and no longer.

In witness whereof the respective Plenipotentiaries have signed the present Treaty and have affixed thereto the seal of their arms.

Done at Praha, in duplicate, October 30, 1925.

(L. S.) G. KIKUTCHI.

(L. S.) Dr. Edvard BENEŠ.

PROTOCOL.

At the moment of proceeding this day to the signature of the present Treaty of Commerce between Japan and the Czechoslovak Republic, the undersigned Plenipotentiaries of the two High Contracting Parties have agreed as follows :

(1) The Government of His Majesty the Emperor of Japan will not invoke the advantages which should be granted in the future by the Czechoslovak Republic to the Austrian Republic in pursuance of Article 222 of the Treaty of Peace, concluded between

Article XV.

Sauf disposition contraire expressément formulée dans le présent traité, les Hautes Parties contractantes conviennent qu'en ce qui concerne le commerce, la navigation et l'industrie, toute faveur, privilège ou immunité que l'une des Hautes Parties contractantes a effectivement accordés ou pourra accorder par la suite aux navires, sujets ou citoyens d'un autre pays étranger quelconque, seront immédiatement et sans condition étendus aux navires, sujets ou citoyens de l'autre Partie, l'intention des deux Hautes Parties contractantes étant d'appliquer, à tous égards, au commerce, à la navigation et à l'industrie de chaque pays, le traitement de la nation la plus favorisée.

Article XVI.

Les dispositions du présent traité seront applicables à tous les territoires ou possessions appartenant à l'une ou à l'autre des Hautes Parties contractantes ou administrés par elles.

Article XVII.

Les dispositions du présent traité ne seront applicables ni aux concessions accordées par l'une ou l'autre des Hautes Parties contractantes en matière de tarif, à des Etats limitrophes, uniquement en vue de faciliter les échanges frontaliers — aussi longtemps que ces concessions ne seront pas étendues à d'autres pays —, ni au traitement accordé au produit des pêcheries nationales des Hautes Parties contractantes, ni aux faveurs tarifaires spéciales accordées par le Japon pour le poisson ou autres produits aquatiques capturés ou récoltés en eaux étrangères dans le voisinage du Japon.

Article XVIII.

Le présent traité sera ratifié et les instruments de ratification seront échangés à Prague dans le plus bref délai possible.

Il entrera en vigueur le dixième jour qui suivra la date de l'échange des instruments de ratification et restera valable jusqu'à l'expiration d'un délai de six mois après que l'une quelconque des Hautes Parties contractantes aura notifié à l'autre son intention d'y mettre fin.

En foi de quoi les plénipotentiaires respectifs ont signé le présent traité et y ont apposé leurs sceaux.

Fait à Prague, en double expédition, le 30 octobre 1925.

(L. S.) G. KIKUTCHI.

(L. S.) Dr Edvard BENEŠ.

PROTOCOLE

Au moment de procéder ce jour à la signature du présent traité de commerce entre le Japon et la République tchécoslovaque, les plénipotentiaires soussignés des deux Hautes Parties contractantes sont convenus des dispositions suivantes :

1^o Le Gouvernement de Sa Majesté l'Empereur du Japon ne se prévaudra pas des avantages qui pourraient être accordés à l'avenir par la République tchécoslovaque à la République autrichienne en vertu des dispositions de l'article 222 du Traité de Paix,

the Allied and Associated Powers and Austria at St. Germain-en-Laye on September 10th, 1919, and the advantages granted to the Hungarian State in pursuance of Article 205 of the Treaty of Peace, concluded between the Allied and Associated Powers and Hungary at Trianon on June 4th, 1920.

(2) Nothing contained in the provisions of Article IV, or Article VI, shall be so held as to preclude either High Contracting Party from establishing or maintaining a system of licence for imports or exports to meet the urgent economic requirements of the country.

Provided, however, that neither High Contracting Party shall exercise any unjust discrimination against the other in granting contingents of the imports or exports for which the system of licence is or may be in force.

Done at Praha, in duplicate, October 30, 1925.

(L. S.) G. KIKUTCHI.

(L. S.) Dr. Edvard BENEŠ.

EXCHANGE OF NOTES.

I.

MONSIEUR LE MINISTRE,

With reference to Articles I and X of the Treaty of Commerce signed this day between the Czechoslovak Republic and Japan, I have the honour, in order to avoid any possible misunderstanding in future, to declare that the Czechoslovak Government understand :

(1) That the first sentence of Article I: "The subjects or citizens of each of the High Contracting Parties shall have full liberty to enter and sojourn in the territories of the other", does in no way affect those special laws, ordinances, and regulations regarding public safety, police, and sanity which are generally applicable to all foreigners alike;

(2) That the wording of Article I, alinea 2: "to carry on their commerce and manufacture", includes also "the entering of their commerce and manufacture";

(3) With reference to Article I, alinea 6, that, as long as a special Treaty is not concluded, a *caution judiciaire* will be required;

(4) And that [the stipulation of the first sentence of Article X: "Merchants and manufacturers, subjects or citizens of one of the High Contracting Parties, may, in the territories of the other, either personally or by means of commercial travellers make purchases or collect orders", means that the said merchants and manufacturers must conform to the laws of the country concerned.

The Czechoslovak Government would be much gratified to be assured that Your Excellency's Government concur in the interpretation above given.

I avail myself of this opportunity to renew to Your Excellency the assurances of my highest consideration.

PRAHA, October 30, 1925.

(Signed) Dr. Edvard BENEŠ.

His Excellency

Giro Kikutchi,

Envoy Extraordinary and Minister Plenipotentiary
of His Majesty the Emperor of Japan,
Praha.

conclu entre les Puissances alliées et associées et l'Autriche, à Saint-Germain-en-Laye, le 10 septembre 1919, ni des avantages accordés à l'Etat hongrois en vertu des dispositions de l'article 205 du Traité de Paix, conclu entre les Puissances alliées et associées et la Hongrie, à Trianon, le 4 juin 1920.

2^o Aucune des dispositions de l'article IV ou de l'article VI ne pourra être considérée comme interdisant à l'une ou à l'autre des Hautes Parties contractantes d'établir ou de maintenir un système de licences d'importation ou d'exportation, en vue de faire face aux nécessités économiques urgentes du pays.

Il est entendu, toutefois, qu'aucune des Hautes Parties contractantes n'établira une discrimination injuste à l'égard de l'autre dans l'octroi des contingents d'importation ou d'exportation concernant les articles auxquels s'applique ou s'appliquera le système des licences.

Fait à Prague, en double exemplaire, le 30 octobre 1925.

(L. S.) G. KIKUTCHI.

(L. S.) Dr Edvard BENEŠ.

ÉCHANGE DE NOTES

I.

MONSIEUR LE MINISTRE,

Me référant aux articles premier et X du Traité de commerce, conclu ce jour entre la République tchécoslovaque et le Japon, j'ai l'honneur, afin d'éviter tout malentendu possible à l'avenir, de déclarer que le Gouvernement tchécoslovaque estime :

1^o Que la première phrase de l'article premier : « Les sujets ou citoyens de chacune des Hautes Parties contractantes auront toute liberté de pénétrer et de séjourner dans les territoires de l'autre Partie », n'affecte en aucune manière les lois, ordonnances et règlements de caractère spécial, concernant la sûreté publique, la police et la santé publique, qui sont applicables, en général, à tous les étrangers sans distinction ;

2^o Que l'expression « d'y exercer leurs négoce et industries », qui figure au second alinéa de l'article premier, implique également « l'établissement de leurs négoce et de leurs industries » ;

3^o En ce qui concerne l'alinéa 6 de l'article premier, que, tant qu'un traité spécial n'aura pas été conclu, une caution judiciaire sera requise ;

4^o Que la disposition contenue dans la première phrase de l'article X : « Les négociants et fabricants, sujets ou citoyens de l'une des Hautes Parties contractantes pourront, dans les territoires de l'autre Partie, soit personnellement, soit par des voyageurs de commerce, effectuer des achats ou recueillir des commandes », implique que lesdits négociants et fabricants doivent se conformer aux lois du pays intéressé.

Le Gouvernement tchécoslovaque serait très heureux de savoir si votre gouvernement admet également l'interprétation susindiquée.

Je saisis cette occasion, Monsieur le Ministre, pour vous renouveler les assurances de ma plus haute considération.

PRAGUE, le 30 octobre 1925.

(Signé) Dr Edvard BENEŠ.

Son Excellence

Giro Kikutchi,

Envoyé extraordinaire et ministre plénipotentiaire
de Sa Majesté l'Empereur du Japon,
Prague.

II.

MONSIEUR LE MINISTRE,

In reply to Your Excellency's note of to-day regarding the interpretation of Articles I and X. of the Treaty of Commerce, signed this day between Japan and the Czechoslovak Republic, I have the honour to state that the Imperial Government entirely concur in the interpretation given by the Czechoslovak Government to the said Articles and that the Imperial Government thus understand :

(1) That the first sentence of Article I: " The subjects or citizens of each of the High Contracting Parties shall have full liberty to enter and sojourn in the territories of the other ", does in no way affect those special laws, ordinances, and regulations regarding public safety, police, and sanity which are generally applicable to all foreigners alike ;

(2) That the wording of Article I, alinea 2: " to carry on their commerce and manufacture ", includes also " the entering of their commerce and manufacture " ;

(3) With reference to Article I, alinea 6, that, as long as a special Treaty is not concluded, a *caution judiciaire* will be required ;

(4) And that the stipulation of the first sentence of Article X: " Merchants and manufacturers, subjects or citizens of one of the High Contracting Parties, may, in the territories of the other, either personally or by means of commercial travellers make purchases or collect orders ", means that the said merchants and manufacturers must conform to the laws of the country concerned.

I avail myself of this opportunity to renew to Your Excellency the assurances of my highest consideration.

PRAHA, October 30, 1925.

(Signed) G. KIKUTCHI.

His Excellency
Dr. E. Beneš,
Minister for Foreign Affairs,
Praha.

II.

MONSIEUR LE MINISTRE,

En réponse à votre note de ce jour concernant l'interprétation des articles premier et X du traité de commerce, conclu aujourd'hui entre le Japon et la République tchécoslovaque, j'ai l'honneur de vous déclarer que le Gouvernement impérial admet entièrement l'interprétation donnée par le Gouvernement tchécoslovaque auxdits articles et que, par conséquent, le Gouvernement impérial estime :

1^o Que la première phrase de l'article premier : « Les sujets ou citoyens de chacune des Hautes Parties contractantes auront toute liberté de pénétrer et de séjourner dans les territoires de l'autre Partie », n'affecte en aucune manière les lois, ordonnances et règlements de caractère spécial, concernant la sûreté publique, la police et la salubrité, qui sont généralement applicables à tous les étrangers sans distinction ;

2^o Que l'expression « d'y exercer leurs négoce et industries », qui figure au second alinéa de l'article premier, implique également « l'établissement de leurs négoce et de leurs industries » ;

3^o En ce qui concerne l'alinéa 6 de l'article premier, que, tant qu'un traité spécial n'aura pas été conclu, une caution judiciaire sera requise ;

4^o Que la disposition contenue dans la première phrase de l'article X : « Les négociants et fabricants, sujets ou citoyens de l'une des Hautes Parties contractantes pourront, dans les territoires de l'autre Partie, soit personnellement, soit par des voyageurs de commerce, effectuer des achats ou recueillir des commandes », implique que lesdits négociants et fabricants doivent se conformer aux lois du pays intéressé.

Je saisis cette occasion, Monsieur le Ministre, pour vous renouveler les assurances de ma plus haute considération.

PRAGUE, le 30 octobre 1925.

(Signé) G. KIKUTCHI.

Son Excellence
le D^r E. Beneš,
Ministre des Affaires étrangères,
Prague.

N° 1378.

**SUISSE
ET TCHÉCOSLOVAQUIE**

Echange de notes rapportant le délai de dénonciation du traité de commerce actuellement en vigueur entre les deux pays, de trois à un mois. Berne, le 30 septembre 1925.

**SWITZERLAND
AND CZECHOSLOVAKIA**

Exchange of Notes reducing from three Months to one Month the Period of Notice for the Denunciation of the Treaty of Commerce now in force between the two countries. Berne, September 30, 1925.

N° 1378. — ÉCHANGE DE NOTES ENTRE LES GOUVERNEMENTS SUISSE ET TCHÉCOSLOVAQUE RAPPORTANT LE DÉLAI DE DÉNONCIATION DU TRAITÉ DE COMMERCE ACTUELLEMENT EN VIGUEUR ENTRE LES DEUX PAYS, DE TROIS MOIS A UN MOIS. BERNE, LE 30 SEPTEMBRE 1925.

Texte officiel français communiqué par le délégué permanent de la République tchécoslovaque à la Société des Nations. L'enregistrement de cet échange de notes a eu lieu le 2 décembre 1926.

I.

LÉGATION
DE LA RÉPUBLIQUE TCHÉCOSLOVAQUE
A BERNE.

No. 727/25. res.

La légation de Tchécoslovaquie, se référant aux entretiens qu'elle a eu ces jours derniers avec le Département fédéral de l'Economie publique, a l'honneur de l'informer que le Gouvernement tchécoslovaque accepte la proposition du Gouvernement suisse consistant à réduire de trois à un mois le délai de dénonciation du traité de commerce actuellement en vigueur entre les deux pays.

La Légation de Tchécoslovaquie saisit cette occasion pour renouveler au Département fédéral de l'économie publique les assurances de sa très haute considération.

BERNE, le 30 septembre 1925.

(L. S.)

Au Département fédéral de
l'économie publique,
Berne.

¹ Conformément à une lettre du 30 novembre 1926 du délégué permanent de la République tchécoslovaque à la Société des Nations, « les relations commerciales entre les deux pays (Suisse et Tchécoslovaquie) sont jusqu'à présent basées sur le Traité de commerce* conclu entre l'Autriche-Hongrie et la Suisse, en date du 9 mars 1906 ». Par un échange de notes, qui a eu lieu à Berne, le 6 mars 1920, entre les Gouvernements suisse et tchécoslovaque, ce traité a été renouvelé entre les deux pays.

* DE MARTENS, *Nouveau Recueil général de Traités*, deuxième série, tome XXXV, page 157.

¹ TRADUCTION. — TRANSLATION.

No. 1378 — EXCHANGE OF NOTES BETWEEN THE SWISS AND CZECHOSLOVAK GOVERNMENTS REDUCING FROM THREE MONTHS TO ONE MONTH THE PERIOD OF NOTICE FOR THE DENUNCIATION OF THE TREATY OF COMMERCE NOW IN FORCE BETWEEN THE TWO COUNTRIES². BERNE, SEPTEMBER 30, 1925.

French official text communicated by the Permanent Delegate of the Czechoslovak Republic accredited to the League of Nations. The registration of this Exchange of Notes took place December 2, 1926.

I.

LEGATION
OF THE CZECHOSLOVAK REPUBLIC,
BERNE.

No. 727/25. res.

The Czechoslovak Legation, with reference to its recent conversations with the Federal Department for Economic Affairs, has the honour to inform the Department that the Czechoslovak Government accepts the Swiss Government's proposal relative to the reduction from three months to one month of the period prescribed for the denunciation of the Treaty of Commerce at present in force between the two countries.

The Czechoslovak Legation takes this opportunity of renewing the expression of its high regard to the Federal Department for Economic Affairs.

BERNE, September 30, 1925.

(L. S.)

To the Federal Department for
Economic Affairs,
Berne.

¹ Traduit par le Secrétariat de la Société des Nations.

¹ Translated by the Secretariat of the League of Nations.

² In accordance with the terms of a letter dated November 30, 1926, from the Permanent Delegate of the Czechoslovak Republic accredited to the League of Nations, "the commercial relations between the two countries (Switzerland and Czechoslovakia) are up to the present time based upon the Treaty of Commerce* concluded between Austria-Hungary and Switzerland on March, 9, 1906." By an exchange of notes, which took place at Berne on March 6, 1920, between the Swiss and Czechoslovak Governments, this Treaty was renewed between the two countries.

* *British and Foreign State Papers*, vol. 99, page 619.

II.

EIDGENÖSSISCHES
VOLKSWIRTSCHAFTSDEPARTMENT.
DÉPARTEMENT FÉDÉRAL DE
L'ÉCONOMIE PUBLIQUE.
Sb. 8 Tsl. -2.

Le Département fédéral de l'économie publique a l'honneur d'accuser réception à la Légation de Tchécoslovaquie de sa note du 30 septembre 1925, concernant le délai de dénonciation du traité de commerce actuellement en vigueur entre les deux pays. Il prend acte de ce que ce délai de dénonciation a été fixé d'un commun accord à un mois.

Le Département fédéral de l'économie publique saisit cette occasion de renouveler à la Légation de Tchécoslovaquie les assurances de sa haute considération.

BERNE, le 30 septembre 1925.

(L. S.)

A la Légation de Tchécoslovaquie,
Berne.

Copie certifiée conforme.
Praha, le 8 novembre 1926.

Pour le Directeur des archives :
Dr. Kazdunda.

II.

FEDERAL DEPARTMENT
FOR ECONOMIC AFFAIRS.

Sb. 8. Tsl. 2.

The Federal Department for Economic Affairs has the honour to acknowledge the receipt of the note from the Czechoslovak Legation of September 30, 1925, relative to the period prescribed for the denunciation of the Treaty of Commerce at present in force between the two countries. The Department notes that the period in question has been fixed by common agreement at one month.

The Federal Department for Economic Affairs takes this opportunity of renewing the expression of its high regard to the Czechoslovak Legation.

BERNE, *September 30, 1925.*

(L. S.)

To the Czechoslovak Legation,
Berne.

N° 1379.

ALLEMAGNE, BELGIQUE,
BRÉSIL,
EMPIRE BRITANNIQUE
(avec la Nouvelle-Zélande et l'Inde),
BULGARIE, etc.

Convention et statut sur le régime
international des ports maritimes,
et protocole de signature. Signés
à Genève, le 9 décembre 1923.

GERMANY, BELGIUM,
BRAZIL,
BRITISH EMPIRE
(with New Zealand and India),
BULGARIA, etc.

Convention and Statute on the Inter-
national Régime of Maritime Ports
and Protocol of Signature. Signed
at Geneva, December 9, 1923.

N° 1379. — CONVENTION¹ SUR LE RÉGIME INTERNATIONAL DES PORTS MARITIMES. SIGNÉE A GENÈVE, LE 9 DÉCEMBRE 1923.

Textes officiels français et anglais. Cette convention et le protocole y relatif ont été enregistrés par le Secrétariat, le 2 décembre 1926, par suite de leur entrée en vigueur.

L'ALLEMAGNE, LA BELGIQUE, LE BRÉSIL, L'EMPIRE BRITANNIQUE (avec LA NOUVELLE-ZÉLANDE ET L'INDE), LA BULGARIE, LE CHILI, LE DANEMARK, L'ESPAGNE, L'ESTONIE, LA GRÈCE, LA HONGRIE, L'ITALIE, LE JAPON, LA LITHUANIE, LA NORVÈGE, LES PAYS-BAS, LE SALVADOR, LE ROYAUME DES SERBES, CROATES ET SLOVÈNES, LE SIAM, LA SUÈDE, LA SUISSE, LA TCHÉCOSLOVAQUIE, ET L'URUGUAY,

Désireux d'assurer, dans la plus large mesure possible, la liberté des communications prévue à l'article 23 e) du Pacte, en garantissant dans les ports maritimes placés sous leur souveraineté ou autorité, et pour les besoins du commerce international, l'égalité de traitement entre les navires de tous les États contractants, leurs marchandises et leurs passagers ;

Considérant que la meilleure manière d'aboutir à un résultat en cette matière est par le moyen d'une convention générale à laquelle le plus grand nombre possible d'États pourront adhérer ultérieurement ;

¹ DÉPOT DES RATIFICATIONS :

BELGIQUE, 16 mai 1927.

Cette ratification ne s'étend ni au Congo belge ni au territoire du Ruanda-Urundi, placé sous le mandat de la Belgique, sans préjudice du droit de ratifier ultérieurement, au nom de l'un ou de l'autre de ces territoires ou de ces deux territoires.

En ce qui concerne l'article 12 du Statut sur le régime international des ports maritimes, le Gouvernement belge déclare que la Belgique possède une législation sur le transport des émigrants et que cette législation, sans établir aucune discrimination à l'égard des pavillons et, en conséquence, sans rompre le principe de l'égalité de traitement des pavillons, impose des obligations spéciales à tout navire transportant des émigrants.

EMPIRE BRITANNIQUE, 29 août 1924.

* Cette ratification est donnée pour l'Empire britannique. Il est déclaré dans les instruments de ratification que celle-ci ne s'étend pas au Dominion du Canada, au Commonwealth d'Australie, au Dominion de la Nouvelle-Zélande, à l'Union Sud-Africaine, à l'État libre d'Irlande (ou à tout territoire sous leur autorité) et à l'Inde, et que, en vertu de la faculté prévue à l'article 9 de cette convention, cette ratification ne s'étend à aucune des colonies, possessions ou protectorats, ni aux territoires sous mandat de Sa Majesté britannique ; sans que préjudice soit porté au droit de ratifier ou d'adhérer ultérieurement au nom de l'un quelconque ou de l'ensemble de ces Dominions, colonies, possessions, protectorats ou territoires.

NOUVELLE-ZÉLANDE, 1^{er} avril 1925.

* Ces ratifications sont données pour la Nouvelle-Zélande, y compris le territoire sous mandat du Samoa occidental.

INDE, 1^{er} avril 1925.

DANEMARK, 27 avril 1926.

L'acceptation de cette convention par le Gouvernement danois n'engage pas le Groënland, dont les ports maritimes sont soumis à un régime particulier.

GRÈCE, 24 janvier 1927.

JAPON, 30 septembre 1926.

Sous réserve du droit concernant les émigrants, prévu par l'article 12 du statut.

* Traductions.

No. 1379. — CONVENTION¹ ON THE INTERNATIONAL RÉGIME OF MARITIME PORTS. SIGNED AT GENEVA, DECEMBER 9, 1923.

French and English official texts. The Convention and the Protocol relating thereto were registered with the Secretariat, December 2, 1926, following their coming into force.

GERMANY, BELGIUM, BRAZIL, THE BRITISH EMPIRE (with NEW ZEALAND AND INDIA), BULGARIA, CHILE, DENMARK, SPAIN, ESTONIA, GREECE, HUNGARY, ITALY, JAPAN, LITHUANIA, NORWAY, THE NETHERLANDS, SALVADOR, KINGDOM OF THE SERBS, CROATS AND SLOVENES, SIAM, SWEDEN, SWITZERLAND, CZECHOSLOVAKIA AND URUGUAY,

Desirous of ensuring in the fullest measure possible the freedom of communications mentioned in Article 23(e) of the Covenant by guaranteeing in the maritime ports situated under their sovereignty or authority and for purposes of international trade equality of treatment between the ships of all the Contracting States, their cargoes and passengers ;

Considering that the best method of achieving their present purpose is by means of a general convention to which the greatest possible number of States can later accede ;

¹ DEPOSIT OF RATIFICATIONS :

(Translation)

BELGIUM, May 16, 1927.

* This ratification does not apply to the Belgian Congo or to the Territory of Ruanda Urundi under Belgian Mandate, without prejudice to the right of ratification at a subsequent date on behalf of either or both of these territories.

With regard to Article 12 of the Statute on the International Régime of Maritime Ports, the Belgian Government declares that legislation exists in Belgium on the transport of emigrants, and that this legislation, whilst it does not distinguish between flags and consequently does not affect the principle of equality of treatment of flags, imposes special obligations on vessels engaged in the transport of emigrants.

BRITISH EMPIRE, August 29, 1924.

This ratification has been given on behalf of the British Empire. It is stated in the instruments of ratification that this ratification shall not be deemed to apply in the case of the Dominion of Canada, the Commonwealth of Australia, the Dominion of New Zealand, the Union of South-Africa, of the Irish Free State (or any territories under their authority) or in the case of India and that, in pursuance of the power reserved in article 9 of this Convention, it shall not be deemed to apply in the case of any of the Colonies, Possessions or Protectorates or of the territories in respect of which His Britannic Majesty has accepted a mandate ; without prejudice, however, to the right of subsequent ratification or accession on behalf of any or all those Dominions, Colonies, Possessions, Protectorates or Territories.

NEW-ZEALAND, April 1, 1925.

The ratifications have been given on behalf of New Zealand including the mandated territory of Western Samoa.

INDIA, April 1, 1925.

DENMARK, April 27, 1926.

* The acceptance of this Convention by the Danish Government, does not bind Greenland, the maritime ports of which are subject to a separate régime.

GREECE, January 24, 1927.

JAPAN, September 30, 1926.

* With reservation as to the right relating to emigrants, mentioned in article 12 of the Statute.

* Translations.

Considérant que la Conférence réunie à Gênes, le 10 avril 1922, a demandé, en une résolution transmise aux organismes compétents de la Société des Nations, avec l'approbation du Conseil et de l'Assemblée de la Société, que soient conclues et mises en vigueur le plus tôt possible les conventions internationales relatives au régime des communications prévues dans les traités de paix, et que l'article 379 du Traité de Versailles et les articles correspondants des autres traités ont prévu l'élaboration d'une convention générale sur le régime international des ports ;

Ayant accepté l'invitation de la Société des Nations de participer à une conférence, réunie à Genève le 15 novembre 1923 ;

Soucieux de mettre en vigueur les dispositions du Statut applicable au régime international des ports maritimes qui y a été adopté, et de conclure une convention générale à cet effet, les Hautes Parties contractantes ont nommé pour leurs plénipotentiaires :

LE PRÉSIDENT DU REICH ALLEMAND :

Monsieur Gottfried ASCHMANN, Consul général à Genève ;

Suite de la note page 286.

SIAM, 9 janvier 1925.

SUÈDE, 15 septembre 1927.

SUISSE, 23 octobre 1926.

ADHÉSIONS :

De l'AUTRICHE, le 20 janvier 1927.

De SA MAJESTÉ BRITANNIQUE, à partir du 23 avril 1925, pour la Rhodésie du Sud et pour Terre-Neuve ; à partir du 29 juin 1925, pour l'Australie (cette adhésion ne s'étend pas à la Papouasie, à l'île de Norfolk et aux territoires sous mandat de Nauru et de la Nouvelle-Guinée) ; à partir du 22 septembre 1925, pour les colonies, protectorats et territoires sous mandat suivants :

Bahamas	Gambie	Kedah
Barbade	Gibraltar	Perlis
Bermudes	Iles Gilbert et Ellice	Kelantan
Guyane britannique	Côte de l'Or	Trengganu
Honduras britannique	Grenade	Ile Maurice
Protectorat des Iles Salomon	Hong-Kong	Nigeria
britanniques	Jamaïque (à l'exception des Iles	Palestine
Brunéi	Turques, Caïques et Caïman)	Sainte-Hélène
Ceylan	Kenya	Sainte-Lucie
Chypre	Iles Sous-Le-Vent :	Saint-Vincent
Iles Falkland	Antigoa	Iles Seychelles
Etats malais fédérés :	Dominique	Sierra Leone
Perak	Montserrat	Somaliland
Selangor	Saint-Christophe Nevis	Straits Settlements
Negri Sembilan	Iles Vierges	Territoire du Tanganyika
Pahang	Etats malais non fédérés :	Iles Tonga, Trinité et Tobago
Fidji	Johore	Zanzibar,

et à partir du 7 novembre 1925, pour Malte.

De LA FRANCE, le 1^{er} décembre 1924,

sous réserve de ratification et sous les deux réserves suivantes :

1^o La France aura la faculté de suspendre... conformément à l'article 8 du statut, le bénéfice de l'égalité de traitement pour la marine marchande d'un Etat qui, en faisant usage de la disposition de l'article 12, paragraphe 1, viendrait à rompre lui-même l'égalité de traitement au profit de sa marine.

2^o La présente adhésion n'engagera pas, ainsi qu'il est prévu à l'article 9 de la convention, l'ensemble des protectorats, colonies, possessions ou territoires d'outre-mer soumis à la souveraineté ou à l'autorité de la République française.

De PANAMA (*ad referendum*), le 31 juillet 1925.

La convention et le protocole sont entrés en vigueur, le 26 juillet 1926.

And whereas the Conference which met at Genoa on April 10th, 1922, requested, in a resolution which was transmitted to the competent organisations of the League of Nations with the approval of the Council and the Assembly of the League, that the International Conventions relating to the Régime of Communications provided for in the Treaties of Peace should be concluded and put into operation as soon as possible, and whereas, Article 379 of the Treaty of Versailles and the corresponding articles of the other Treaties provide for the preparation of a General Convention on the International Régime of Ports ;

Having accepted the invitation of the League of Nations to take part in a Conference which met at Geneva on November 15th, 1923 ;

Desirous of bringing into force the provisions of the Statute relating to the International Régime of Ports adopted thereat, and of concluding a General Convention for this purpose, the High Contracting Parties have appointed as their plenipotentiaries :

THE PRESIDENT OF THE GERMAN REICH :

M. Gottfried ASCHMANN, Consul-General at Geneva ;

Continuation of the note, page 287.

SIAM, January 9, 1925.

SWEDEN, September 15, 1927.

SWITZERLAND, October 23, 1926.

ACCESSIONS :

By AUSTRIA, January 20, 1927.

By HIS BRITANNIC MAJESTY, as from April 23, 1925, for Southern Rhodesia and Newfoundland ; as from June 29, 1925, for AUSTRALIA (this accession does not apply in the case of Papua, Norfolk Island and the Mandated Territories of Nauru and New Guinea) ; as from September 22, 1925, for the following Colonies, Protectorates and Mandated Territories :

Bahamas	Gibraltar	Kedah
Barbados	Gilbert and Ellice Islands	Perlis
Bermuda	Gold Coast	Kelantan
British Guiana	Grenada	Trengganu
British Honduras	Hong-Kong	Mauritius
British Solomon Islands Protectorate	Jamaica (excluding Turks and Caicos Islands and Cayman Islands)	Nigeria
Brunei	Kenya	Palestine
Ceylon	Leeward Islands :	St. Helena
Cyprus	Antigua	St. Lucia
Falkland Islands	Dominica	St. Vincent
Federated Malay States :	Montserrat	Seychelles
Perak	St. Christopher Nevis	Sierra Leone
Selangor	Virgin Islands	Somaliland
Negri Sembilan	Malay States (Unfederated) :	Straits Settlements
Pahang	Johore	Tanganyika Territory
Fiji		Tonga, Trinidad and Tobago
Gambia		Zanzibar,

and as from November 7, 1925 for Malta.

By FRANCE, December 1, 1924,

* subject to ratification and to the two following reservations :

(1) France shall have the power, in conformity with Article 8 of the State of suspending the benefit of equality of treatment from the mercantile marine of a State which, under the provisions of Article 12, paragraph 1, has itself departed from equality of treatment in favour of its own marine.

(2) The present adhesion shall not, as provided in Article 9 of the Convention, include any of the colonies, overseas possessions, protectorates, or overseas territories, under the sovereignty or authority of the French Republic.

By PANAMA (*ad referendum*), July 31, 1925.

The Convention and the Protocol came into force July 26, 1926.

* Translation.

SA MAJESTÉ LE ROI DES BELGES :

M. Xavier NEUJEAN, Ministre des Chemins de fer, Marine, Postes, Télégraphes et Téléphones de Belgique, Délégué à la deuxième Conférence générale des communications et du transit ;

LE PRÉSIDENT DE LA RÉPUBLIQUE DES ETATS-UNIS DU BRÉSIL :

M. le Commandant-Major E. LEITÃO DE CARVALHO, Officier d'Etat-Major, Professeur à l'Ecole d'Etat-Major de Rio de Janeiro, Délégué à la deuxième Conférence générale des communications et du transit ; et

M. Eliseu DA FONSECA MONTARROYOS, Membre de la Commission consultative et technique des communications et du transit, Délégué à la deuxième Conférence générale des communications et du transit ;

SA MAJESTÉ LE ROI DU ROYAUME-UNI DE GRANDE-BRETAGNE ET D'IRLANDE ET DES DOMINIONS BRITANNIQUES AU DELA DES MERS, EMPEREUR DES INDES :

Sir Hubert LLEWELLYN SMITH, G.C.B., Conseiller économique principal du Gouvernement britannique, Délégué à la deuxième Conférence générale des communications et du transit ;

POUR LE DOMINION DE LA NOUVELLE-ZÉLANDE :

L'honorable sir James ALLEN, K.C.B., Haut Commissaire pour la Nouvelle-Zélande dans le Royaume-Uni ;

POUR L'INDE :

Le très honorable lord HARDINGE OF PENSHURST, K.G., G.C.B., G.C.S.I., G.C.M.G., G.C.I.E., G.C.V.O., I.S.O., Conseiller privé, ancien Vice-Roi, ancien Ambassadeur ;

SA MAJESTÉ LE ROI DES BULGARES :

M. D. MIKOFF, Chargé d'Affaires à Berne ;

LE PRÉSIDENT DE LA RÉPUBLIQUE DU CHILI :

M. Francisco RIVAS VICUÑA, Envoyé extraordinaire et Ministre plénipotentiaire près le Conseil fédéral suisse, près le Président de la République tchécoslovaque, près le Président de la République autrichienne, et près Son Altesse Sérénissime le Gouverneur de Hongrie, Délégué à la deuxième Conférence générale des communications et du transit ;

SA MAJESTÉ LE ROI DE DANEMARK :

M. P. A. HOLCK-COLDING, Chef de département au Ministère des Travaux publics, Membre de la Commission consultative et technique des communications et du transit, Délégué à la deuxième Conférence générale des communications et du transit ;

SA MAJESTÉ LE ROI D'ESPAGNE :

M. Guillermo BROCKMANN Y ABARZUZA, Inspecteur général des Chaussées, Canaux et Ports, Membre de la Commission consultative et technique des communications et du transit, Délégué à la deuxième Conférence générale des communications et du transit ;

LE PRÉSIDENT DE LA RÉPUBLIQUE ESTONIENNE :

M. Charles Robert PUSTA, Envoyé extraordinaire et Ministre plénipotentiaire près le Président de la République française, Membre de la Commission consultative et technique des communications et du transit, Délégué à la deuxième Conférence générale des communications et du transit ;

HIS MAJESTY THE KING OF THE BELGIANS :

M. Xavier NEUJEAN, Minister of Railways, Mercantile Marine, Posts, Telegraphs and Telephones of Belgium, Delegate at the Second General Conference on Communications and Transit ;

THE PRESIDENT OF THE REPUBLIC OF THE UNITED STATES OF BRAZIL :

Commandant-Major E. LEITÃO DE CARVALHO, Staff Officer, Professor at the Staff College of Rio de Janeiro, Delegate at the Second General Conference on Communications and Transit, and

M. Eliseu DA FONSECA MONTARROYOS, Member of the Advisory and Technical Committee for Communications and Transit, Delegate at the Second General Conference on Communications and Transit ;

HIS MAJESTY THE KING OF THE UNITED KINGDOM OF GREAT BRITAIN AND IRELAND AND OF THE BRITISH DOMINIONS BEYOND THE SEAS, EMPEROR OF INDIA :

Sir Hubert LLEWELLYN SMITH, G.C.B., Chief Economic Adviser of the British Government, Delegate at the Second General Conference on Communications and Transit ;

FOR THE DOMINION OF NEW ZEALAND :

The Hon. Sir James ALLEN, K.C.B., High Commissioner for New Zealand in the United Kingdom ;

FOR INDIA :

The Hon. Lord HARDINGE OF PENSHURST, K.G., G.C.B., G.C.S.I., G.C.M.G., G.C.I.E., G.C.V.O., I.S.O., Privy Councillor, former Viceroy, former Ambassador ;

HIS MAJESTY THE KING OF THE BULGARIANS :

M. D. MIKOFF, Chargé d'Affaires at Berne ;

THE PRESIDENT OF THE REPUBLIC OF CHILE :

M. Francisco RIVAS VICUÑA, Envoy Extraordinary and Minister Plenipotentiary to the Swiss Federal Council, to the President of the Czechoslovak Republic, to the President of the Austrian Federal Republic and to His Serene Highness the Governor of Hungary, Delegate at the Second General Conference on Communications and Transit ;

HIS MAJESTY THE KING OF DENMARK :

M. P. A. HOLCK-COLDING, Director of Section at the Ministry of Public Works, Member of the Advisory and Technical Committee for Communications and Transit, Delegate at the Second General Conference on Communications and Transit ;

HIS MAJESTY THE KING OF SPAIN :

M. Guillermo BROCKMANN Y ABARZUA, Inspector-General of Roads, Canals and Ports, Member of the Advisory and Technical Committee for Communications and Transit, Delegate at the Second General Conference on Communications and Transit ;

THE PRESIDENT OF THE ESTONIAN REPUBLIC :

M. Charles Robert PUSTA, Envoy Extraordinary and Minister Plenipotentiary to the President of the French Republic, Member of the Advisory and Technical Committee for Communications and Transit, Delegate at the Second General Conference on Communications and Transit ;

SA MAJESTÉ LE ROI DES HELLÈNES :

- M. A. POLITIS, Délégué technique du Gouvernement hellénique à Paris, Délégué à la deuxième Conférence générale des communications et du transit ; et,
M. Demètre G. PHOCAS, Capitaine de frégate de la marine hellénique, Délégué à la deuxième Conférence générale des communications et du transit ;

SON ALTESSE SÉRÉNISSIME LE GOUVERNEUR DE HONGRIE :

- M. Emile DE WALTER, Conseiller ministériel au Ministère royal de Hongrie des Affaires étrangères, Délégué à la deuxième Conférence générale des communications et du transit ;

SA MAJESTÉ LE ROI D'ITALIE :

- M. Paolo BIGNAMI, ancien Sous-Secrétaire d'Etat, ancien Député, Délégué à la deuxième Conférence générale des communications et du transit ;

SA MAJESTÉ L'EMPEREUR DU JAPON :

- M. S. OKUYAMA, Conseiller d'ambassade, Directeur adjoint du Bureau du Japon à la Société des Nations à Paris, Délégué à la deuxième Conférence générale des communications et du transit ;

LE PRÉSIDENT DE LA RÉPUBLIQUE LITHUANIENNE :

- M. C. DOBKEVICIUS, Conseiller à la Légation de Lithuanie à Paris, Délégué à la deuxième Conférence générale des communications et du transit ;

SA MAJESTÉ LE ROI DE NORVÈGE :

- M. Gabriel SMITH, Délégué à la deuxième Conférence générale des communications et du transit ;

SA MAJESTÉ LA REINE DES PAYS-BAS :

- Le Jonkheer W. J. M. VAN EYSINGA, Professeur à l'Université de Leyde, Membre de la Commission consultative et technique des communications et du transit, Délégué à la deuxième Conférence générale des communications et du transit ;

LE PRÉSIDENT DE LA RÉPUBLIQUE DE SALVADOR :

- M. J. G. GUERRERO, Envoyé extraordinaire et Ministre plénipotentiaire près le Président de la République française et près Sa Majesté le Roi d'Italie, Délégué à la deuxième Conférence générale des communications et du transit ;

SA MAJESTÉ LE ROI DES SERBES, CROATES ET SLOVÈNES :

- M. B. VOUKOVITCH, Directeur des Chemins de fer de l'Etat, Délégué à la deuxième Conférence générale des communications et du transit ;

SA MAJESTÉ LE ROI DE SIAM :

- M. Phya SANPAKITCH PREECHA, Envoyé extraordinaire et Ministre plénipotentiaire près Sa Majesté le Roi d'Espagne et près Sa Majesté le Roi d'Italie, Délégué à la deuxième Conférence générale des communications et du transit ;

SA MAJESTÉ LE ROI DE SUÈDE :

- M. le Baron ALSTRÖMER, Envoyé extraordinaire et Ministre plénipotentiaire près le Conseil fédéral suisse ;

HIS MAJESTY THE KING OF THE HELLENES :

- M. A. POLITIS, Technical Representative of the Hellenic Government in Paris, Delegate at the Second General Conference on Communications and Transit ; and
M. Demètre G. PHOCAS, Captain in the Hellenic Navy, Delegate at the Second General Conference on Communications and Transit ;

HIS SERENE HIGHNESS THE GOVERNOR OF HUNGARY :

- M. Emile DE WALTER, Ministerial Counsellor at the Royal Hungarian Ministry for Foreign Affairs, Delegate at the Second General Conference on Communications and Transit ;

HIS MAJESTY THE KING OF ITALY :

- M. Paolo BIGNAMI, former Under-Secretary of State, former Member of the Chamber of Deputies, Delegate at the Second General Conference on Communications and Transit ;

HIS MAJESTY THE EMPEROR OF JAPAN :

- M. S. OKUYAMA, Counsellor of Embassy, Assistant Head of the Japanese League of Nations Office in Paris, Delegate at the Second General Conference on Communications and Transit ;

THE PRESIDENT OF THE REPUBLIC OF LITHUANIA :

- M. C. DOBKEVICIUS, Counsellor at the Lithuanian Legation in Paris, Delegate at the Second General Conference on Communications and Transit ;

HIS MAJESTY THE KING OF NORWAY :

- M. Gabriel SMITH, Delegate at the Second General Conference on Communications and Transit ;

HER MAJESTY THE QUEEN OF THE NETHERLANDS :

- JONKHEER W. J. M. VAN EYSINGA, Professor at the University of Leyden, Member of the Advisory and Technical Committee for Communications and Transit, Delegate at the Second General Conference on Communications and Transit ;

THE PRESIDENT OF THE REPUBLIC OF SALVADOR :

- M. J. G. GUERRERO, Envoy Extraordinary and Minister Plenipotentiary to the President of the French Republic and to His Majesty the King of Italy, Delegate at the Second General Conference on Communications and Transit ;

HIS MAJESTY THE KING OF THE SERBS, CROATS AND SLOVENES :

- M. B. VOUKOVITCH, Director of the State Railways, Delegate at the Second General Conference on Communications and Transit ;

HIS MAJESTY THE KING OF SIAM :

- M. Phya SANPAKITCH PREECHA, Envoy Extraordinary and Minister Plenipotentiary to His Majesty the King of Siam and to His Majesty the King of Italy, Delegate at the Second General Conference on Communications and Transit ;

HIS MAJESTY THE KING OF SWEDEN :

- Baron ALSTRÖMER, Envoy Extraordinary and Minister Plenipotentiary to the Swiss Federal Council ;

LE CONSEIL FÉDÉRAL SUISSE :

M. le Dr Robert HEROLD, Directeur de la Division des Chemins de fer du Département fédéral des Postes et des Chemins de fer, Membre de la Commission consultative et technique des communications et du transit, Délégué à la deuxième Conférence générale des communications et du transit ;

LE PRÉSIDENT DE LA RÉPUBLIQUE TCHÉCOSLOVAQUE :

M. J. DVOŘÁČEK, Ministre plénipotentiaire et Chef du Département économique au Ministère des Affaires étrangères ;

LE PRÉSIDENT DE LA RÉPUBLIQUE DE L'URUGUAY :

M. Benjamin FERNANDEZ Y MEDINA, Envoyé extraordinaire et Ministre plénipotentiaire près Sa Majesté le Roi d'Espagne, Président de la Commission consultative et technique des communications et du transit ;

Lesquels, après avoir communiqué leurs pleins pouvoirs trouvés en bonne et due forme, sont convenus de ce qui suit :

Article premier.

Les Etats contractants déclarent accepter le statut ci-annexé relatif au régime international des Ports maritimes adopté par la deuxième Conférence générale des communications et du transit, qui s'est réunie à Genève, le 15 novembre 1923.

Ce statut sera considéré comme faisant partie intégrante de la présente convention. En conséquence, elles déclarent accepter les obligations et engagements dudit statut, conformément aux termes et suivant les conditions qui y figurent.

Article 2.

La présente convention ne porte en rien atteinte aux droits et obligations qui résultent des dispositions du Traité de Paix, signé à Versailles, le 28 juin 1919, ou des dispositions des autres traités analogues, en ce qui concerne les Puissances signataires ou bénéficiaires de ces traités.

Article 3.

La présente convention, dont les textes français et anglais feront également foi, portera la date de ce jour, et sera, jusqu'au 31 octobre 1924, ouverte à la signature de tout Etat représenté à la Conférence de Genève, de tout Membre de la Société des Nations et de tout Etat à qui le Conseil de la Société des Nations aura à cet effet communiqué un exemplaire de la présente Convention.

Article 4.

La présente convention est sujette à ratification. Les instruments de ratification seront transmis au Secrétaire général de la Société des Nations, qui en notifiera le dépôt à tous Etats signataires ou adhérents.

Article 5.

A partir du 1^{er} novembre 1924, tout Etat représenté à la conférence visée à l'article premier, tout Membre de la Société des Nations et tout Etat auquel le Conseil de la Société des Nations aura, à cet effet, communiqué un exemplaire, pourra adhérer à la présente convention.

THE SWISS FEDERAL COUNCIL :

Dr. Robert HEROLD, Director of the Railway Division of the Federal Department of Posts and Railways, Member of the Advisory and Technical Committee for Communications and Transit, Delegate at the Second General Conference on Communications and Transit ;

THE PRESIDENT OF THE CZECHOSLOVAK REPUBLIC :

M. J. DVOŘÁČEK, Minister Plenipotentiary and Head of the Economic Department of the Ministry for Foreign Affairs ;

THE PRESIDENT OF THE REPUBLIC OF URUGUAY :

M. Benjamin FERNANDEZ Y MEDINA, Envoy Extraordinary and Minister Plenipotentiary to His Majesty the King of Spain, Chairman of the Advisory and Technical Committee for Communications and Transit ;

Who, after communicating their full powers, found in good and due form, have agreed as follows :

Article 1.

The Contracting States declare that they accept the Statute on the International Régime of Maritime Ports, annexed hereto, adopted by the Second General Conference on Communications and Transit which met at Geneva on November 15, 1923.

This Statute shall be deemed to constitute an integral part of the present Convention.

Consequently, they hereby declare that they accept the obligations and undertakings of the said Statute in conformity with the terms and in accordance with the conditions set out therein.

Article 2.

The present Convention does not in any way affect the rights and obligations arising out of the provisions of the Treaty of Peace signed at Versailles on June 28, 1919, or out of the provisions of the other corresponding Treaties, in so far as they concern the Powers which have signed, or which benefit by, such Treaties.

Article 3.

The present Convention of which the French and English texts are both authentic, shall bear this day's date, and shall be open for signature until October 31, 1924, by any State represented at the Conference of Geneva, by any Member of the League of Nations and by any States to which the Council of the League of Nations shall have communicated a copy of the Convention for this purpose.

Article 4.

The present Convention is subject to ratification. The instruments of ratification shall be deposited with the Secretary-General of the League of Nations, who shall notify their receipt to every State signatory of or acceding to the Convention.

Article 5.

On and after November 1st, 1924, the present Convention may be acceded to by any State represented at the Conference referred to in Article 1, by any Member of the League of Nations, or by any State to which the Council of the League of Nations shall have communicated a copy of the Convention for this purpose.

Cette adhésion s'effectuera au moyen d'un instrument communiqué au Secrétaire général de la Société des Nations, aux fins de dépôt dans les archives du Secrétariat. Le Secrétaire général notifiera ce dépôt immédiatement à tous Etats signataires ou adhérents.

Article 6.

La présente convention n'entrera en vigueur qu'après avoir été ratifiée au nom de cinq Etats. La date de son entrée en vigueur sera le quatre-vingt-dixième jour après la réception, par le Secrétaire général de la Société des Nations, de la cinquième ratification. Ultérieurement, la présente Convention prendra effet, en ce qui concerne chacune des Parties, quatre-vingt-dix jours après la réception de la ratification ou de la notification de l'adhésion.

Conformément aux dispositions de l'article 18 du Pacte de la Société des Nations, le Secrétaire général enregistrera la présente convention le jour de l'entrée en vigueur de cette dernière.

Article 7.

Un recueil spécial sera tenu par le Secrétaire général de la Société des Nations, indiquant compte tenu de l'article 9, quelles parties ont signé ou ratifié la présente convention, y ont adhéré ou l'ont dénoncée. Ce recueil sera constamment ouvert aux Membres de la Société et publication en sera faite aussi souvent que possible, suivant les indications du Conseil.

Article 8.

Sous réserve des dispositions de l'article 2 de la présente convention, celle-ci peut être dénoncée par l'une quelconque des Parties, après l'expiration d'un délai de cinq ans, à partir de la date de son entrée en vigueur pour ladite partie. La dénonciation sera faite sous forme de notification écrite, adressée au Secrétaire général de la Société des Nations. Copie de cette notification informant toutes les autres parties de la date à laquelle elle a été reçue, leur sera immédiatement transmise par le Secrétaire général.

La dénonciation prendra effet un an après la date à laquelle aura été reçue par le Secrétaire général, et ne sera opérante qu'en ce qui concerne l'Etat qui l'aura notifiée.

Article 9.

Tout Etat signataire ou adhérent de la présente convention peut déclarer, soit au moment de sa signature, soit au moment de sa ratification ou de son adhésion, que son acceptation de la présente convention n'engage pas, soit l'ensemble, soit tel de ses protectorats, colonies, possessions ou territoires d'outre-mer soumis à sa souveraineté ou à son autorité, et peut, ultérieurement et conformément à l'article 5, adhérer séparément au nom de l'un quelconque de ces protectorats, colonies, possessions ou territoires d'outre-mer, exclus par cette déclaration.

La dénonciation pourra également s'effectuer séparément pour tout protectorat, colonie, possession ou territoire d'outre-mer ; les dispositions de l'article 8 s'appliqueront à cette dénonciation.

Article 10.

La revision de la présente convention pourra être demandée à toute époque par un tiers des Etats contractants.

Accession shall be effected by an instrument communicated to the Secretary-General of the League of Nations to be deposited in the archives of the Secretariat. The Secretary-General shall at once notify such deposit to every State signatory of or acceding to the Convention.

Article 6.

The present Convention will not come into force until it has been ratified in the name of five States. The date of its coming into force shall be the ninetieth day after the receipt by the Secretary-General of the League of Nations of the fifth ratification. Thereafter, the present Convention will take effect in the case of each Party ninety days after the receipt of its ratification or of the notification of its accession.

In compliance with the provisions of Article 18 of the Covenant of the League of Nations, the Secretary-General will register the present Convention upon the day of its coming into force.

Article 7.

A special record shall be kept by the Secretary-General of the League of Nations showing, with due regard to the provisions of Article 9, which of the Parties have signed, ratified, acceded to or denounced the present Convention. This record shall be open to the Members of the League at all times; it shall be published as often as possible, in accordance with the directions of the Council.

Article 8.

Subject to the provisions of Article 2 above, the present Convention may be denounced by any Party thereto after the expiration of five years from the date when it came into force in respect of that Party. Denunciation shall be effected by notification in writing addressed to the Secretary-General of the League of Nations. Copies of such notification shall be transmitted forthwith by him to all the other Parties, informing them of the date on which it was received.

A denunciation shall take effect one year after the date on which the notification thereof was received by the Secretary-General, and shall operate only in respect of the notifying State.

Article 9.

Any State signing or acceding to the present Convention may declare at the moment either of its signature, ratification or accession, that its acceptance of the present Convention does not include any or all of its colonies, overseas possessions, protectorates, or overseas territories, under its sovereignty or authority, and may subsequently accede, in conformity with the provisions of Article 5, on behalf of any such colony, overseas possession, protectorate or territory excluded by such declaration.

Denunciation may also be made separately in respect of any such colony, overseas possession, protectorate or territory, and the provisions of Article 8 shall apply to any such denunciation.

Article 10.

The revision of the present Convention may be demanded at any time by one-third of the Contracting States.

En foi de quoi les plénipotentiaires sus-nommés ont signé la présente convention.

In faith whereof the above-named plenipotentiaries have signed the present Convention.

Fait à Genève, le neuf décembre mil neuf cent vingt-trois, en un seul exemplaire, qui restera déposé dans les archives du Secrétariat de la Société des Nations.

Done at Geneva the ninth day of December, one thousand nine hundred and twenty-three, in a single copy which shall remain deposited in the Archives of the Secretariat of the League of Nations.

<i>Allemagne</i>	Gottfried ASCHMANN	<i>Germany</i>
<i>Belgique</i>	Xavier NEUJEAN	<i>Belgium</i>
<i>Brésil</i>	E. LEITÃO DE CARVALHO E. MONTARROYOS	<i>Brazil</i>
<i>Empire britannique</i>	H. LLEWELLYN SMITH	<i>British Empire</i>
<i>Nouvelle-Zélande</i>	J. ALLEN	<i>New Zealand</i>
<i>Inde</i>	HARDINGE OF PENSHURST	<i>India</i>
<i>Bulgarie</i>	D. MIKOFF	<i>Bulgaria</i>
<i>Chili</i>	Francisco RIVAS VICUÑA	<i>Chile</i>
<i>Danemark</i>	A. HOLCK-COLDING	<i>Denmark</i>
<i>Espagne</i>	Sous réserve du droit concernant l'émigration dont à l'article douze 12 de ce Statut. ¹ Gmo. BROCKMANN	<i>Spain</i>
<i>Estonie</i>	C. R. PUSTA	<i>Estonia</i>
<i>Grèce</i>	A. POLITIS. D. G. PHOCAS Sous réserve du droit concernant l'émigration, dont l'Art. douze (12) de ce Statut. ¹ A. P. D. Ph	<i>Greece</i>
<i>Hongrie</i>	WALTER	<i>Hungary</i>

Translation :

¹ Subject to the right relating to emigration mentioned in Article 12 (twelve) of this Statute

<i>Italie</i>	Sous réserve du droit concernant l'émigration, dont à l'art. 12 (douze) de ce Statut. ¹ Paolo BIGNAMI	<i>Italy</i>
<i>Japon</i>	S. OKUYAMA	<i>Japan</i>
<i>Lithuanie</i>	Sous réserve du droit concernant l'émigration, dont l'art. douze de ce statut. ¹ DOBKEVICIUS	<i>Lithuania</i>
<i>Norvège</i>	Gabriel SMITH	<i>Norway</i>
<i>Pays-Bas</i>	v. EYSINGA, à l'exception des territoires d'outre-mer, Indes néerlandaises, Surinam et Curaçao. ²	<i>Netherlands</i>
<i>Salvador</i>	J. Gustavo GUERRERO	<i>Salvador</i>
<i>Royaume des Serbes, Croates et Slovènes</i>	Sous réserve du droit concernant l'émigration, dont à l'art. 12 (douze) de ce Statut ¹ . B. VOUKOVITCH	<i>Kingdom of the Serbs, Croats and Slovenes</i>
<i>Siam</i>	Phya SANPAKITCH PREECHA	<i>Siam</i>
<i>Suède</i>	ALSTRÖMER	<i>Sweden</i>
<i>Suisse</i>	HEROLD.	<i>Switzerland</i>
<i>Tchécoslovaquie</i>	Sous réserve du droit concernant l'émigration, dont à l'art. 12 (douze) de ce Statut ¹ J. DVOŘÁČEK	<i>Czechoslovakia</i>
<i>Uruguay</i>	B. FERNANDEZ Y MEDINA	<i>Uruguay</i>

Translation :

¹ Subject to the right relating to emigration mentioned in Article 12 (twelve) of this Statute.

² With the exception of overseas territories, the Netherlands Indies, Surinam and Curaçao.

STATUT

Article premier.

Sont considérés comme ports maritimes, au sens du présent statut, les ports fréquentés normalement par les navires de mer et servant au commerce extérieur.

Article 2.

Sous condition de réciprocité et avec la réserve prévue au premier alinéa de l'article 8, tout Etat contractant s'engage à assurer aux navires de tout autre Etat contractant un traitement égal à celui de ses propres navires ou des navires de n'importe quel autre Etat, dans les ports maritimes placés sous sa souveraineté ou son autorité, en ce qui concerne la liberté d'accès du port, son utilisation et la complète jouissance des commodités qu'il accorde à la navigation et aux opérations commerciales pour les navires, leurs marchandises et leurs passagers.

L'égalité de traitement ainsi établie s'étendra aux facilités de toutes sortes, telles que : attribution de places à quai, facilités de chargement et de déchargement, ainsi qu'aux droits et taxes de toute nature perçus au nom ou pour le compte du gouvernement, des autorités publiques, des concessionnaires ou établissements de toutes sortes.

Article 3.

Les dispositions de l'article précédent ne restreignent aucunement la liberté des autorités compétentes d'un port maritime dans l'application des mesures qu'elles jugent convenable de prendre en vue de la bonne administration du port, pourvu que ces mesures soient conformes au principe de l'égalité de traitement, tel qu'il est défini dans ledit article.

Article 4.

Tous les droits et taxes pour l'utilisation des ports maritimes devront être dûment publiés avant leur mise en vigueur.

Il en sera de même des règlements de police et d'exploitation.

Dans chaque port maritime, l'administration du port tiendra à la disposition des intéressés un recueil des droits et taxes en vigueur, ainsi que des règlements de police et d'exploitation.

Article 5.

Pour la détermination et l'application des droits de douane ou assimilés, des droits d'octroi local ou de consommation, ainsi que des frais accessoires perçus à l'occasion de l'importation ou de l'exportation des marchandises par les ports maritimes placés sous la souveraineté ou l'autorité des Etats contractants, il ne pourra être aucunement tenu compte du pavillon du navire, de telle sorte qu'aucune distinction ne sera faite au détriment du pavillon d'un Etat contractant quelconque entre celui-ci et le pavillon de l'Etat sous la souveraineté ou l'autorité duquel le port est placé, ou celui de n'importe quel autre Etat.

Article 6.

Afin de ne pas rendre inopérant dans la pratique le principe d'égalité de traitement dans les ports maritimes, posé à l'article 2, par l'adoption d'autres mesures de discrimination prises contre

STATUTE.

Article 1.

All ports which are normally frequented by sea-going vessels and used for foreign trade shall be deemed to be maritime ports within the meaning of the present Statute.

Article 2.

Subject to the principle of reciprocity and to the reservation set out in the first paragraph of Article 8, every Contracting State undertakes to grant the vessels of every other Contracting State equality of treatment with its own vessels, or those of any other State whatsoever, in the maritime ports situated under its sovereignty or authority, as regards freedom of access to the port, the use of the port, and the full enjoyment of the benefits as regards navigation and commercial operations which it affords to vessels, their cargoes and passengers.

The equality of treatment thus established shall cover facilities of all kinds, such as allocation of berths, loading and unloading facilities, as well as dues and charges of all kinds levied in the name or for the account of the Government, public authorities, concessionaries or undertakings of any kind.

Article 3.

The provisions of the preceding article in no way restrict the liberty of the competent Port Authorities to take such measures as they may deem expedient for the proper conduct of the business of the port provided that these measures comply with the principle of equality of treatment as defined in the said article.

Article 4.

All dues and charges levied for the use of maritime ports shall be duly published before coming into force.

The same shall apply to the by-laws and regulations of the port.

In each maritime port, the Port Authority shall keep open for inspection by all persons concerned a table of the dues and charges in force, as well as a copy of the by-laws and regulations.

Article 5.

In assessing and applying Customs and other analogous duties, local octroi or consumption duties, or incidental charges, levied on the importation or exportation of goods through the maritime ports situated under the sovereignty or authority of the Contracting States, the flag of the vessel must not be taken into account, and accordingly no distinction may be made to the detriment of the flag of any Contracting State whatsoever as between that flag and the flag of the State under whose sovereignty or authority the port is situated, or the flag of any other State whatsoever.

Article 6.

In order that the principle of equal treatment in maritime ports laid down in Article 2 may not be rendered ineffective in practice by the adoption of other methods of discrimination against

les navires d'un Etat contractant utilisant lesdits ports, chaque Etat contractant s'engage à appliquer les dispositions des articles 4, 20, 21 et 22 du statut annexé à la Convention sur le régime international des voies ferrées, signée à Genève, le 9 décembre 1923, en tant que ces articles s'appliquent aux transports en provenance ou à destination d'un port maritime, que cet Etat contractant soit ou non partie à ladite Convention sur le régime international des voies ferrées. Lesdits articles doivent être interprétés conformément aux dispositions du protocole de signature de ladite convention. (Voir annexe.)

Article 7.

A moins de motifs exceptionnels, basés notamment sur des considérations géographiques, économiques ou techniques spéciales, justifiant une dérogation, les droits de douane perçus dans un port maritime quelconque placé sous la souveraineté ou l'autorité d'un Etat contractant, ne pourront être supérieurs à ceux qui sont perçus aux autres frontières douanières du même Etat, sur une marchandise de même nature, de même provenance ou de même destination.

Si, pour les motifs exceptionnels ci-dessus visés, des facilités douanières particulières sont accordées par un Etat contractant sur d'autres voies d'importation ou d'exportation des marchandises, il n'en fera pas un moyen de discrimination déraisonnable au détriment de l'importation ou de l'exportation effectuée par la voie des ports maritimes placés sous sa souveraineté ou autorité.

Article 8.

Chacun des Etats contractants se réserve la faculté de suspendre, après notification par la voie diplomatique, le bénéfice de l'égalité de traitement pour tout navire d'un Etat qui n'appliquerait pas, d'une façon effective, dans un port maritime placé sous sa souveraineté ou son autorité, les dispositions du présent statut aux navires dudit Etat contractant, à leurs marchandises et à leurs passagers.

En cas d'application de la mesure prévue à l'alinéa précédent, l'Etat qui en aura pris l'initiative et l'Etat qui en sera l'objet, auront l'un et l'autre le droit de s'adresser à la Cour permanente de Justice internationale¹ par une requête adressée au greffe; la Cour statuera en procédure sommaire.

Toutefois, chaque Etat contractant aura la faculté, au moment de signer ou de ratifier la présente convention, de déclarer que, à l'égard de tous les autres Etats contractants qui feraient la même déclaration, il renonce au droit de prendre les mesures mentionnées à l'alinéa premier du présent article.

Article 9.

Le présent statut ne vise en aucune manière le cabotage maritime.

Article 10.

Chaque Etat contractant se réserve le droit d'organiser comme il l'entend le service du remorquage dans ses ports maritimes, à la condition que les dispositions des articles 2 et 4 soient observées.

Article 11.

Chaque Etat contractant se réserve le droit d'organiser ou de réglementer le pilotage comme il l'entend.

Dans le cas où le pilotage est obligatoire, les tarifs et les services rendus seront soumis aux dispositions des articles 2 et 4, mais chaque Etat contractant pourra exempter de l'obligation ceux de ses nationaux qui rempliraient des conditions techniques déterminées.

¹ Vol VI, page 379; vol. XI, page 404; vol. XV, page 304; vol. XXIV, page 152; vol. XXVII, page 416; vol. XXXIX, page 165; vol. XLV, page 96; vol. L, page 159; et vol. LIV, page 387, de ce recueil.

the vessels of a Contracting State using such ports, each Contracting State undertakes to apply the provisions of Articles 4, 20, 21 and 22 of the Statute annexed to the Convention on the international Régime of Railways, signed at Geneva on December 9, 1923, so far as they are applicable to traffic to or from a maritime port, whether or not such Contracting State is a party to the said Convention on the International Régime of Railways. The aforesaid Articles are to be interpreted in conformity with the provisions of the protocol of Signature of the said Convention. (See Annex.)

Article 7.

Unless there are special reasons justifying an exception, such as those based upon special geographical, economic, or technical conditions, the Customs duties levied in any maritime port situated under the sovereignty or authority of a Contracting State may not exceed the duties levied on the other Customs frontiers of the said State on goods of the same kind, source or destination.

If, for special reasons as set out above, a Contracting State grants special Customs facilities on other routes for the importation or exportation of goods, it shall not use these facilities as a means of discriminating unfairly against importation or exportation through the maritime ports situated under its sovereignty or authority.

Article 8.

Each of the Contracting States reserves the power, after giving notice through diplomatic channels, of suspending the benefit of equality of treatment from any vessel of a State which does not effectively apply, in any maritime port situated under its sovereignty or authority, the provisions of this Statute to the vessels of the said Contracting State, their cargoes and passengers.

In the event of action being taken as provided in the preceding paragraph, the State which has taken action and the State against which action is taken, shall both alike have the right of applying to the Permanent Court of International Justice¹ by an application addressed to the Registrar; and the Court shall settle the matter in accordance with the rules of summary procedure.

Every Contracting State shall, however, have the right at the time of signing or ratifying this Convention, of declaring that it renounces the right of taking action as provided in the first paragraph of this article against any other State which may make a similar declaration.

Article 9.

This Statute does not in any way apply to the maritime coasting trade.

Article 10.

Each Contracting State reserves the right to make such arrangements for towage in its maritime ports as it thinks fit, provided that the provisions of Articles 2 and 4 are not thereby infringed.

Article 11.

Each Contracting State reserves the right to organise and administer pilotage services as it thinks fit. Where pilotage is compulsory, the dues and facilities offered shall be subject to the provisions of Articles 2 and 4, but each Contracting State may exempt from the obligation of compulsory pilotage such of its nationals as possess the necessary technical qualifications.

¹ Vol. VI, page 379; Vol. XI, page 404; Vol. XV, page 304; Vol. XXIV, page 152; Vol. XXVII, page 416; Vol. XXXIX, page 165; Vol. XLV, page 96; Vol. L, page 159; and Vol. LIV, page 387, of this Series.

Article 12.

Chaque Etat contractant aura la faculté, au moment de la signature ou de la ratification de la présente convention, de déclarer qu'il se réserve le droit de limiter, suivant sa propre législation, et en s'inspirant autant que possible des principes du présent statut, le transport des émigrants aux navires auxquels il aura accordé des patentes, comme remplissant les conditions requises dans ladite législation.

Les navires autorisés à faire le transport des émigrants jouiront, dans tous les ports maritimes, de tous les avantages prévus dans le présent statut.

Article 13.

Le présent statut s'applique à tous les navires, qu'ils appartiennent à des particuliers, à des collectivités publiques ou à l'Etat.

Toutefois, il ne vise en aucune manière les navires de guerre, ni les navires de police ou de contrôle, ni, en général, les navires exerçant à un titre quelconque la puissance publique, ni tous les autres navires, lorsque ceux-ci servent exclusivement aux fins de forces navales, militaires ou aériennes d'un Etat.

Article 14.

Le présent statut ne vise en aucune manière les navires de pêche, ni les produits de leur pêche.

Article 15.

Lorsque par traité, convention ou accord, un Etat contractant aura accordé certains droits à un autre Etat, dans une zone définie de l'un de ses ports maritimes, en vue de faciliter le transit des marchandises et des passagers à destination ou en provenance dudit Etat, aucun autre Etat contractant ne pourra se prévaloir des dispositions du présent statut pour revendiquer des droits analogues.

Tout Etat contractant jouissant de tels droits, dans un port maritime d'un Etat contractant ou non, devra se conformer aux dispositions du présent statut, en ce qui concerne le traitement des navires faisant le commerce avec lui, ainsi que de leurs marchandises et de leurs passagers.

Tout Etat contractant qui accorde de tels droits à un Etat non contractant, est tenu de prévoir, dans l'accord à intervenir à ce sujet, l'obligation pour l'Etat qui jouira de ces droits, de se conformer aux dispositions du présent statut, en ce qui concerne le traitement des navires faisant le commerce avec lui, ainsi que de leurs marchandises et de leurs passagers.

Article 16.

Il pourra être exceptionnellement, et pour un terme aussi limité que possible, dérogé aux dispositions des articles 2 à 7 inclus, par des mesures particulières ou générales que chacun des Etats contractants serait obligé de prendre, en cas d'événements graves intéressant la sûreté de l'Etat ou les intérêts vitaux du pays, étant entendu que les principes du présent statut doivent être maintenus dans toute la mesure du possible.

Article 17.

Aucun des Etats contractants ne sera tenu, par le présent statut, de permettre le transit des voyageurs dont l'entrée sur ses territoires sera prohibée, ou des marchandises d'une catégorie dont

Article 12.

Each Contracting State shall have the power, at the time of signing or ratifying this Convention, of declaring that it reserves the right of limiting the transport of emigrants, in accordance with the provisions of its own legislation to vessels which have been granted special authorisation as fulfilling the requirements of the said legislation. In exercising this right, however, the Contracting State shall be guided, as far as possible, by the principles of this Statute.

The vessels so authorised to transport emigrants shall enjoy all the benefits of this Statute in all maritime ports.

Article 13.

This Statute applies to all vessels, whether publicly or privately owned or controlled.

It does not, however, apply in any way to warships or vessels performing police or administrative functions, or, in general, exercising any kind of public authority, or any other vessels which for the time being are exclusively employed for the purposes of the Naval, Military or Air Forces of a State.

Article 14.

This Statute does not in any way apply to fishing vessels or to their catches.

Article 15.

Where in virtue of a treaty, convention or agreement, a Contracting State has granted special rights to another State within a defined area in any of its maritime ports for the purpose of facilitating the transit of goods or passengers to or from the territory of the said State, no other Contracting State can invoke the stipulations of this Statute in support of any claim for similar special rights.

Every Contracting State which enjoys the aforesaid special rights in a maritime port of another State, whether Contracting or not, shall conform to the provisions of this Statute in its treatment of the vessels trading with it, and their cargoes and passengers.

Every Contracting State which grants the aforesaid special rights to a non-Contracting State is bound to impose, as one of the conditions of the grant, an obligation on the State which is to enjoy the aforesaid rights to conform to the provisions of this Statute in its treatment of the vessels trading with it, and their cargoes and passengers.

Article 16.

Measures of a general or particular character which a Contracting State is obliged to take in case of an emergency affecting the safety of the State or the vital interests of the country may, in exceptional cases, and for as short a period as possible, involve a deviation from the provisions of Articles 2 to 7 inclusive ; it being understood that the principles of the present Statute must be observed to the utmost possible extent.

Article 17.

No Contracting State shall be bound by this Statute to permit the transit of passengers whose admission to its territories is forbidden, or of goods of a kind of which the importation is prohi-

l'importation est interdite, soit pour raison de santé ou de sécurité publiques, soit comme précaution contre les maladies des animaux ou des végétaux. En ce qui concerne les transports autres que les transports en transit, aucun des Etats contractants ne sera tenu par le présent statut de permettre le transport des voyageurs dont l'entrée sur ses territoires est prohibée ou des marchandises dont l'importation ou l'exportation est interdite, en vertu de lois nationales.

Chaque Etat contractant aura le droit de prendre les mesures de précaution nécessaires relatives au transport des marchandises dangereuses ou assimilées, ainsi que de police générale, y compris la police des émigrants entrant ou sortant de ses territoires, étant entendu que de telles mesures ne devront pas avoir pour effet d'établir des discriminations contraires aux principes du présent statut.

Rien, dans le présent statut, ne saurait non plus affecter les mesures que l'un quelconque des Etats contractants est ou pourra être amené à prendre en vertu de conventions internationales générales auxquelles il est partie, ou qui pourraient être conclues ultérieurement, en particulier celles conclues sous les auspices de la Société des Nations, relativement à la traite des femmes et des enfants, au transit, à l'exportation ou à l'importation d'une catégorie particulière de marchandises, telles que l'opium ou autres drogues nuisibles, et les armes, ou le produit de pêcheries, ou bien de conventions générales qui auraient pour objet de prévenir toute infraction aux droits de propriété industrielle, littéraire ou artistique, ou qui auraient trait aux fausses marques, fausses indications d'origine ou autres méthodes de commerce déloyal.

Article 18.

Le présent statut ne fixe pas les droits et devoirs des belligérants et des neutres en temps de guerre ; néanmoins, il subsistera en temps de guerre, dans la mesure compatible avec ces droits et ces devoirs.

Article 19.

Les Etats contractants s'engagent à apporter à celles des conventions en vigueur à la date du 9 décembre 1923 et qui contreviendraient aux dispositions du présent statut, dès que les circonstances le rendront possible ou tout au moins au moment de l'expiration de ces conventions, toutes modifications destinées à les mettre en harmonie avec elles, que permettraient les conditions géographiques, économiques ou techniques des pays ou régions qui sont l'objet de ces conventions.

Il en est de même des concessions accordées avant la date du 9 décembre 1923 pour l'exploitation totale ou partielle des ports maritimes.

Article 20.

Le présent statut ne comporte aucunement le retrait de facilités plus grandes en vigueur, accordées à l'utilisation des ports maritimes dans des conditions compatibles avec les principes du présent statut ; il ne comporte pas davantage l'interdiction d'en accorder à l'avenir de semblables.

Article 21.

Sans préjudice de la clause prévue au deuxième alinéa de l'article 8, les différends qui surgiraient entre Etats contractants au sujet de l'interprétation ou de l'application du présent statut, seront réglés de la manière suivante :

Si le différend ne peut être réglé, soit directement entre les parties, soit par tout autre moyen de règlement amiable, les parties au différend pourront, avant de recourir à toute procédure d'arbitrage ou à un règlement judiciaire, soumettre le différend pour avis consultatif à l'organe qui se trouverait institué par la Société des Nations comme organe consultatif et technique des Membres

bited, either on grounds of public health or security, or as a precaution against diseases of animals or plants. As regards traffic other than traffic in transit, no Contracting State shall be bound by this Statute to permit the transport of passengers whose admission to its territories is forbidden, or of goods of which the import or export is prohibited, by its national laws.

Each Contracting State shall be entitled to take the necessary precautionary measures in respect of the transport of dangerous goods or goods of a similar character, as well as general police measures, including the control of emigrants entering or leaving its territory, it being understood that such measures must not result in any discrimination contrary to the principles of the present Statute.

Nothing in this Statute shall affect the measures which one of the Contracting States is or may feel called upon to take in pursuance of general international conventions to which it is a party, or which may be concluded hereafter, particularly conventions concluded under the auspices of the League of Nations, relating to the traffic in women and children, the transit, export or import of particular kinds of articles such as opium or other dangerous drugs, arms, or the produce of fisheries, or in pursuance of general conventions intended to prevent any infringement of industrial, literary or artistic property, or relating to false marks, false indications of origin or other methods of unfair competition.

Article 18.

This Statute does not prescribe the rights and duties of belligerents and neutrals in time of war. The Statute shall, however, continue in force in time of war so far as such rights and duties permit.

Article 19.

The Contracting States undertake to introduce into those Conventions in force on December 9, 1923, which contravene the provisions of this Statute, so soon as circumstances permit and in any case on the expiry of such conventions, the modifications required to bring them into harmony with such provisions, so far as the geographical, economic or technical circumstance of the countries or areas concerned allow.

The same shall apply to concessions granted before December 9, 1923, for the total or partial exploitation of maritime ports.

Article 20.

This Statute does not entail in any way the withdrawal of facilities which are greater than those provided for in the Statute and which have been granted in respect of the use of maritime ports under conditions consistent with its principles. This Statute also entails no prohibition of such grant of greater facilities in the future.

Article 21.

Without prejudice to the provisions of the second paragraph of Article 8, disputes which may arise between Contracting States as to the interpretation or the application of the present Statute shall be settled in the following manner :

Should it prove impossible to settle such dispute either directly between the Parties or by any other method of amicable settlement, the Parties to the dispute may, before resorting to any procedure of arbitration or to a judicial settlement, submit the dispute for an advisory opinion to the body established by the League of Nations as the advisory and technical organisation of

de la Société, en ce qui concerne les communications et le transit. En cas d'urgence, un avis provisoire pourra recommander toutes mesures provisionnelles destinées notamment à rendre au trafic international les facilités dont il jouissait avant l'acte ou le fait ayant donné lieu au différend.

Si le différend ne peut être réglé par l'une des procédures indiquées dans l'alinéa précédent, les Etats contractants soumettront leur litige à un arbitrage, à moins qu'ils n'aient décidé ou ne décident, en vertu d'un accord entre les parties, de le porter devant la Cour permanente de Justice internationale.

Article 22.

Si l'affaire est soumise à la Cour permanente de Justice internationale, il sera statué dans les conditions déterminées par l'article 27 du Statut de ladite cour.

En cas d'arbitrage, et à moins que les parties n'en décident autrement, chaque partie désignera un arbitre et le troisième membre du tribunal arbitral sera choisi par les arbitres, ou, si ces derniers ne peuvent s'entendre, sera nommé par le Conseil de la Société des Nations sur la liste des assesseurs pour les affaires de communications et de transit mentionnées à l'article 27 du Statut de la Cour permanente de Justice internationale ; dans ce dernier cas, le troisième membre sera choisi conformément aux dispositions de l'avant-dernier alinéa de l'article 4 et du premier alinéa de l'article 5 du Pacte de la Société.

Le tribunal arbitral jugera sur la base du compromis arrêté d'un commun accord par les parties. Si les parties n'ont pu se mettre d'accord, le tribunal arbitral, statuant à l'unanimité, établira le compromis après examen des prétentions formulées par les parties ; au cas où l'unanimité ne serait pas obtenue, il sera statué par le Conseil de la Société, dans les conditions prévues à l'alinéa précédent. Si le compromis ne fixe pas la procédure, le tribunal arbitral la fixera lui-même.

Au cours de la procédure d'arbitrage et à moins de dispositions contraires dans le compromis, les parties s'engagent à porter devant la Cour permanente de Justice internationale toute question de droit international ou tout point d'interprétation juridique du statut, dont le tribunal arbitral, sur demande d'une des parties, estimerait que le règlement du différend exige la solution préalable.

Article 23.

Il est entendu que le présent statut ne doit pas être interprété comme réglant en quoi que ce soit les droits et obligations *inter se* de territoires faisant partie ou placés sous la protection d'un même Etat souverain, que ces territoires pris individuellement soient ou non Etats contractants.

Article 24.

Rien, dans les précédents articles, ne pourra être interprété comme affectant en quoi que ce soit les droits ou obligations de tout Etat contractant en tant que Membre de la Société des Nations.

Members of the League for matters of communications and transit. In urgent cases a preliminary opinion may be given recommending temporary measures, including measures to restore the facilities for international traffic which existed before the act or occurrence which gave rise to the dispute.

Should it prove impossible to settle the dispute by any of the methods of procedure enumerated in the preceding paragraph, the Contracting States shall submit their dispute to arbitration, unless they have decided or shall decide, under an agreement between them, to bring it before the Permanent Court of International Justice.

Article 22.

If the case is submitted to the Permanent Court of International Justice, it shall be heard and determined under the conditions laid down in Article 27 of the Statute of the Court.

If arbitration is resorted to, and unless the Parties decide otherwise, each Party shall appoint an arbitrator, and a third member of the arbitral tribunal shall be elected by the arbitrators, or, in case the latter are unable to agree, shall be selected by the Council of the League of Nations from the list of assessors for Communications and Transit cases mentioned in Article 27 of the Statute of the Permanent Court of International Justice; in such latter case, the third arbitrator shall be selected in accordance with the provisions of the penultimate paragraph of Article 4 and the first paragraph of Article 5 of the Covenant of the League.

The arbitral tribunal shall judge the case on the basis of the terms of reference mutually agreed upon between the Parties. If the Parties have failed to reach an agreement, the arbitral tribunal, acting unanimously, shall itself draw up terms of reference after considering the claims formulated by the Parties; if unanimity cannot be obtained, the Council of the League of Nations shall decide the terms of reference under the conditions laid down in the preceding paragraph. If the procedure is not determined by the terms of reference, it shall be settled by the arbitral tribunal.

During the course of the arbitration the Parties, in the absence of any contrary provision in the terms of reference, are bound to submit to the Permanent Court of International Justice any question of international law or question as to the legal meaning of this Statute the solution of which the arbitral tribunal, at the request of one of the Parties, pronounces to be a necessary preliminary to the settlement of the dispute.

Article 23.

It is understood that this Statute must not be interpreted as regulating in any way rights and obligations *inter se* of territories forming part of or placed under the protection of the same sovereign State, whether or not these territories are individually Contracting States.

Article 24.

Nothing in the preceding Articles is to be construed as affecting in any way the rights or duties of a Contracting State as Member of the League of Nations.

ANNEXE

Textes des articles du Statut sur le régime international des voies ferrées, et des dispositions y relatives du protocole de signature¹.

Article 4.

Les Etats contractants, reconnaissant la nécessité de laisser à l'exploitation des chemins de fer l'élasticité indispensable pour lui permettre de répondre aux besoins complexes du trafic, entendent maintenir intacte la liberté de cette exploitation, tout en veillant à ce que cette liberté s'exerce sans abus à l'égard du trafic international.

Ils s'engagent à donner au trafic international des facilités raisonnables et s'interdisent toute discrimination qui aurait un caractère de malveillance à l'égard des autres Etats contractants, de leurs nationaux ou de leurs navires.

Le bénéfice des dispositions du présent article n'est pas limité aux transports régis par un contrat unique ; il s'étend également aux transports visés aux articles 21 et 22 du présent statut, sous les conditions spécifiées auxdits articles.

Article 20.

Les Etats contractants, reconnaissant la nécessité de laisser aux tarifs en général la souplesse indispensable pour leur permettre de s'adapter, aussi exactement que possible, aux besoins complexes du commerce et de la concurrence commerciale, entendent maintenir intacte la liberté de leur tarification, suivant les principes admis par leur propre législation, tout en veillant à ce que cette liberté s'exerce sans abus à l'égard du trafic international.

Ils s'engagent à appliquer au trafic international des tarifs raisonnables, tant par leur taux que par leurs conditions d'application et s'interdisent toute discrimination qui aurait un caractère de malveillance à l'égard des autres Etats contractants, de leurs nationaux ou de leurs navires.

Ces dispositions ne font pas obstacle à l'établissement entre les chemins de fer et la navigation, de tarifs communs respectant les principes posés par les précédents alinéas.

Article 21.

Le bénéfice des dispositions de l'article 20 n'est pas limité aux transports régis par un contrat unique. Il s'étend également à des transports qui comportent une série de parcours, par chemin de fer, par mer ou par toute autre voie, empruntant les territoires de plusieurs Etats contractants et régis par des contrats distincts, sous réserve que les conditions ci-après soient remplies.

Chacun des contrats successifs doit mentionner la provenance initiale et la destination finale du transport ; la marchandise doit, pendant toute la durée du trajet total, rester sous la surveillance des transporteurs et être transmise par chacun d'eux au suivant sans intermédiaire et sans autre délai que celui nécessaire à l'accomplissement des opérations de transmission des formalités administratives de douane, d'octroi, de police ou autres.

Article 22.

Les dispositions de l'article 20 sont également applicables aussi bien en trafic national qu'en trafic international par chemin de fer aux marchandises séjournant dans un port sans que soit pris en considération le pavillon sous lequel elles ont été importées ou seront exportées.

Protocole de signature : Il est entendu que toute différence de traitement entre pavillons, fondée exclusivement sur la considération du pavillon, doit être considérée comme discrimination de caractère malveillant au sens des articles 4 et 20 du Statut sur le régime international des voies ferrées.

¹ Vol. XLVII, page 55 ; et vol. L, page 180 de ce recueil.

ANNEX.

Text of the articles of the Statute on the International Régime of Railways and of the provisions relating thereto contained in the Protocol of Signature ¹.

Article 4.

Recognising the necessity of granting sufficient elasticity in the operation of railways to allow the complex needs of traffic to be met, it is the intention of the Contracting States to maintain unimpaired full freedom of operation while ensuring that such freedom is exercised without detriment to international traffic.

They undertake to give reasonable facilities to international traffic and to refrain from all discrimination of an unfair nature directed against the other Contracting States, their nationals or their vessels.

The benefit of the provisions of the present article is not confined to traffic governed by a single contract ; it extends also to the traffic dealt with in Articles 21 and 22 of the present Statute subject to the conditions specified in the said Articles.

Article 20.

The Contracting States, recognising the necessity in general of leaving tariffs sufficient flexibility to permit of their being adapted as closely as possible to the complex needs of trade and commercial competition, retain full freedom to frame their tariffs in accordance with the principles accepted by their own legislation, provided that this freedom is exercised without detriment to international traffic.

They undertake to apply to international traffic tariffs which are reasonable both as regards their amounts and the conditions of their application, and undertake to refrain from all discrimination of an unfair nature directed against the other Contracting States, their nationals or their vessels.

These provisions shall not prevent the establishment of combined rail and sea tariffs which comply with the principles laid down in the previous paragraphs.

Article 21.

The benefit of the provisions of Article 20 shall not be confined to transport based on single contracts. It shall extend equally to transport made up of successive stages by rail, by sea or by any other mode of transport traversing the territory of more than one Contracting State and regulated by separate contracts, subject to the fulfilment of the following conditions :

Each of the successive contracts must specify the initial source and final destination of the consignment ; during the whole duration of carriage the goods must remain under the supervision of the carriers and must be forwarded by each carrier to his successor direct and without delay other than that necessary for the completion of the transport operations and the customs, octroi, police or other administrative formalities.

Article 22.

The provisions of Article 20 shall be equally applicable to internal, as well as to international traffic by rail as regards goods which remain temporarily at the port without regard to the flag under which they have been imported or will be exported.

Protocol of Signature. It is understood that any differential treatment of flags based solely on the consideration of the flag should be considered as discrimination of an unfair nature in the sense of Articles 4 and 20 of the Statute on the International Régime of Railways.

¹ Vol. XLVII, page 55 ; and Vol. L, page 180 of this Series.

PROCOLE DE SIGNATURE DE LA CONVENTION SUR LE RÉGIME INTERNATIONAL DES PORTS MARITIMES.

PROTOCOL OF SIGNATURE OF THE CONVENTION ON THE INTERNATIONAL RÉGIME OF MARITIME PORTS.

Au moment de procéder à la signature de la Convention sur le régime international des ports maritimes, conclue à la date de ce jour, les soussignés, dûment autorisés, sont convenus de ce qui suit :

1^o Il est entendu que les dispositions du présent statut s'appliqueront aux ports de refuge spécialement construits dans ce but ;

2^o Il est entendu que la réserve faite par la délégation britannique des stipulations de la Section 24 du *Pilotage Act* de 1913 est acceptée.

3^o Il est entendu que les obligations prévues par la législation française en ce qui concerne les courtiers maritimes, ne sont pas considérées comme contraires au principe et à l'esprit du Statut sur le régime international des ports maritimes.

4^o Il est entendu que la condition de réciprocité prévue dans l'article 2 du Statut sur le régime international des ports maritimes n'aura pas pour effet de priver des avantages dudit Statut les Etats contractants dépourvus de ports maritimes et qui ne jouiraient pas, dans une zone d'un port maritime d'un autre Etat, des droits prévus à l'article 15 du Statut ci-dessus visé.

5^o Dans le cas où un Etat ou territoire auquel la convention ne s'applique pas aurait même pavillon ou même nationalité qu'un Etat contractant, cet Etat ou ce territoire ne pourra se prévaloir d'aucun droit assuré par le Statut sur le régime international des ports maritimes au pavillon ou aux nationaux des Etats contractants.

Le présent protocole aura la même force, valeur et durée que le statut adopté à la date de ce jour et dont il doit être considéré comme faisant partie intégrante.

En foi de quoi les plénipotentiaires sus-nommés ont signé le présent protocole.

At the moment of signing the Convention of to-day's date relating to the International Régime of Maritime Ports, the undersigned, duly authorised, have agreed as follows :

(1) It is understood that the provisions of the present Statute shall apply to ports of refuge specially constructed for that purpose.

(2) It is understood that the British Government's reservation as to the provisions of Section 24 of the " Pilotage Act " of 1913 is accepted.

(3) It is understood that the obligations laid down in French Law in regard to ship-brokers shall not be regarded as contrary to the principle and spirit of the Statute on the International Régime of Maritime Ports.

(4) It is understood that the condition of reciprocity laid down in Article 2 of the Statute on the International Régime of Maritime Ports shall not exclude from the benefit of the said Statute Contracting States which have no maritime ports and do not enjoy in any zone of a maritime port of another State the rights mentioned in Article 15 of the said Statute.

(5) In the event of the flag or nationality of a Contracting State being identical with the flag or nationality of a State or territory which is outside the Convention, no claim can be advanced on behalf of the latter State or territory to the benefits assured by this Statute to the flags or nationals of Contracting States.

The present Protocol will have the same force, effect and duration as the Statute of to-day's date, of which it is to be considered as an integral part.

In faith whereof the above-mentioned Plenipotentiaries have signed the present Protocol.

Fait à Genève, le neuf décembre mil neuf cent vingt-trois, en simple expédition qui sera déposée dans les archives du Secrétariat de la Société des Nations ; copie conforme en sera remise à tous les Etats représentés à la Conférence.

Done at Geneva, the ninth day of December, One thousand nine hundred and twenty-three in a single copy which will remain deposited in the archives of the Secretariat of the League of Nations ; certified copies will be transmitted to all the States represented at the Conference.

(Suivent les mêmes signatures que celles qui figurent à la fin de la convention.)

(Here follow the same signatures as those appearing at the end of the Convention.)

N° 1380.

**AUTRICHE, BELGIQUE,
EMPIRE BRITANNIQUE
(avec la Nouvelle-Zélande),
BULGARIE, CHILI, etc.**

Convention relative au transport en transit de l'énergie électrique, et protocole de signature. Signés à Genève, le 9 décembre 1923.

**AUSTRIA,
BELGIUM, BRITISH EMPIRE
(with New Zealand),
BULGARIA, CHILE, etc.**

Convention relating to the Transmission in Transit of Electric Power and Protocol of Signature. Signed at Geneva, December 9, 1923.

N° 1380. — CONVENTION¹ RELATIVE AU TRANSPORT EN TRANSIT DE L'ÉNERGIE ÉLECTRIQUE. SIGNÉE A GENÈVE, LE 9 DÉCEMBRE 1923.

Textes officiels en français et en anglais. Cette convention et le protocole y relatif ont été enregistrés par le Secrétariat, le 2 décembre 1926, par suite de leur entrée en vigueur.

L'AUTRICHE, LA BELGIQUE, L'EMPIRE BRITANNIQUE (avec LA NOUVELLE-ZÉLANDE), LA BULGARIE, LE CHILI, LE DANEMARK, LA VILLE LIBRE DE DANTZIG, L'ESPAGNE, LA FRANCE, LA GRÈCE, LA HONGRIE, L'ITALIE, LA LITHUANIE, LA POLOGNE, LE ROYAUME DES SERBES, CROATES ET SLOVÈNES, LA TCHÉCOSLOVAQUIE et L'URUGUAY,

Désireux de faciliter l'entente internationale dans la conclusion d'accords entre Etats intéressés relatifs au transit de l'énergie électrique ;

¹ DÉPOT DES RATIFICATIONS :

AUTRICHE, 20 janvier 1927.

EMPIRE BRITANNIQUE, }
NOUVELLE-ZÉLANDE, } 1^{er} avril 1925.

* Cette ratification est donnée pour l'Empire britannique et la Nouvelle-Zélande, y compris le territoire sous mandat du Samoa occidental. Il est déclaré dans les instruments de ratification que celle-ci ne s'étend pas au Dominion du Canada, au Commonwealth d'Australie, à l'Union Sud-Africaine, à l'Etat libre d'Irlande (ou à tout territoire sous leur autorité) et à l'Inde, et que, en vertu de la faculté prévue à l'article 21 de cette convention, cette ratification ne s'étend à aucun des colonies, possessions ou protectorats ni aux territoires sous mandat de Sa Majesté britannique, autre que le territoire mentionné plus haut, sans que préjudice soit porté au droit de ratifier ou d'adhérer ultérieurement au nom de l'un quelconque ou de l'ensemble de ces dominions, colonies, possessions, protectorats ou territoires.

DANEMARK, 27 avril 1926.

TCHÉCOSLOVAQUIE, 30 novembre 1926.

ADHÉSIONS :

De SA MAJESTÉ BRITANNIQUE, à partir du 23 avril 1925, pour la Rhodésie du Sud et Terre-Neuve ; à partir du 22 septembre 1925, pour les colonies, protectorats et territoires sous mandat suivants :

Guyane britannique
Honduras britannique

Brunéi

Etats malais fédérés :

Perak

Selangor

Negri Sembilan

Pahang

Gambie

Côte de l'Or

Hong-Kong

Kenya

Etats malais non fédérés :

Johore

Kedah

Perlis

Kelantan

Trengganu

Nigéria

Rhodésie du Nord

Nyassaland

Palestine

Sierra Leone

Straits Settlements

Territoire du Tanganyika,

et à partir du 12 janvier 1927, pour le Protectorat de l'Ouganda.

La convention et le protocole sont entrés en vigueur le 26 juillet 1926.

* Traduction.

No. 1380. — CONVENTION¹ RELATING TO THE TRANSMISSION IN TRANSIT OF ELECTRIC POWER. SIGNED AT GENEVA, DECEMBER 9, 1923.

French and English official texts. The Convention and the Protocol relating thereto were registered with the Secretariat, December 2, 1926, following their coming into force.

AUSTRIA, BELGIUM, THE BRITISH EMPIRE (with NEW ZEALAND), BULGARIA, CHILE, DENMARK, THE FREE CITY OF DANZIG, SPAIN, FRANCE, GREECE, HUNGARY, ITALY, LITHUANIA, POLAND, KINGDOM OF THE SERBS, CROATS AND SLOVENES, CZECHOSLOVAKIA and URUGUAY,

Desirous of facilitating international co-operation by way of the conclusion between States interested therein of agreements concerning the transmission in transit of electric power ;

¹ DEPOSIT OF RATIFICATIONS :

AUSTRIA, January 20, 1927.
BRITISH EMPIRE, } April 1, 1925.
NEW ZEALAND, }

This ratification has been given on behalf of the British Empire and New Zealand, including the mandated territory of Western Samoa. It is stated in the instrument of ratification that this ratification shall not be deemed to apply in the case of the Dominion of Canada, the Commonwealth of Australia, the Union of South Africa or the Irish Free State (or any territories under their authority) or in the case of India and that, in pursuance of the power reserved in Article 21 of this Convention, it shall not be deemed to apply in the case of any of the Colonies, Possessions, or Protectorates or of the Territories in respect of which His Britannic Majesty has accepted a mandate other than the territory mentioned above ; without prejudice, however, to the right of subsequent ratification or accession on behalf of any or all of those Dominions, Colonies, Possessions, Protectorates, or Territories.

DENMARK, April 27, 1926.
CZECHOSLOVAKIA, November 30, 1926.

ACCESSIONS :

By HIS BRITANNIC MAJESTY, as from April 23, 1925, for Southern Rhodesia and Newfoundland ; as from September 22, 1925, for the following Colonies, Protectorates and Mandated Territories :

British Guiana	Malay States (Unfederated) :
British Honduras	Johore
Brunei	Kedah
Federated Malay States :	Perlis
Perak	Kelantan
Selangor	Trengganu
Negri Sembilan	Nigeria
Pahang	Northern Rhodesia
Gambia	Nyasaland
Gold Coast	Palestine
Hong-Kong	Sierra Leone
Kenya	Straits Settlements
	Tanganyika Territory.

and as from January 12, 1927, for the Uganda Protectorate.

The Convention and Protocol came into force July 26, 1926.

Ayant accepté l'invitation de la Société des Nations de participer à une conférence réunie à Genève le 15 novembre 1923 ;

Soucieux de conclure une convention générale à cet effet,

Les Hautes Parties contractantes ont nommé pour leurs plénipotentiaires :

LE PRÉSIDENT DE LA RÉPUBLIQUE AUTRICHIENNE :

M. Emerich PFLÜGL, Ministre résident, Représentant du Gouvernement fédéral auprès de la Société des Nations, Délégué à la deuxième Conférence générale des communications et du transit ;

SA MAJESTÉ LE ROI DES BELGES :

M. Xavier NEUJEAN, Ministre des Chemins de fer, Marine, Postes, Télégraphes et Téléphones de Belgique, Délégué à la deuxième Conférence générale des communications et du transit ;

SA MAJESTÉ LE ROI DU ROYAUME-UNI DE GRANDE-BRETAGNE ET D'IRLANDE ET DES DOMINIONS BRITANNIQUES AU DELA DES MERS, EMPEREUR DES INDES :

Sir Hubert LLEWELLYN SMITH, G.C.B., Conseiller économique principal du Gouvernement britannique, Délégué à la deuxième Conférence générale des communications et du transit ;

POUR LE DOMINION DE LA NOUVELLE-ZÉLANDE :

L'honorable sir James ALLEN, K.C.B., Haut Commissaire pour la Nouvelle-Zélande dans le Royaume-Uni ;

SA MAJESTÉ LE ROI DES BULGARES :

M. D. MIKOFF, Chargé d'Affaires à Berne ;

LE PRÉSIDENT DE LA RÉPUBLIQUE DU CHILI :

M. Francisco RIVAS VICUÑA, Envoyé extraordinaire et Ministre plénipotentiaire près le Conseil fédéral suisse, près le Président de la République tchécoslovaque, près le Président de la République autrichienne, et près Son Altesse Sérénissime le Gouverneur de Hongrie, Délégué à la deuxième Conférence générale des communications et du transit ;

SA MAJESTÉ LE ROI DE DANEMARK :

M. P. A. HOLCK-COLDING, Chef de département au Ministère des Travaux publics, membre de la Commission consultative et technique des communications et du transit, Délégué à la deuxième Conférence générale des communications et du transit ;

LE PRÉSIDENT DE LA RÉPUBLIQUE POLONAISE,

POUR LA VILLE LIBRE DE DANTZIG :

M. le professeur Bohdan WINIARSKI, Vice-Président de la Commission consultative et technique des communications et du transit, Délégué à la deuxième Conférence générale des communications et du transit ;

SA MAJESTÉ LE ROI D'ESPAGNE :

M. Guillermo BROCKMANN Y ABARZUA, Inspecteur général des Chaussées, Canaux et Ports, Membre de la Commission consultative et technique des communications et du transit, Délégué à la deuxième Conférence générale des communications et du transit ;

Having accepted the invitation of the League of Nations to take part in a conference which met at Geneva on November 15, 1923 ;

Wishing to conclude a general Convention for this purpose ;

The High Contracting Parties have appointed as their Plenipotentiaries :

THE PRESIDENT OF THE AUSTRIAN REPUBLIC :

M. Emerich PFLÜGL, Resident Minister, Representative of the Federal Government accredited to the League of Nations, Delegate at the Second General Conference on Communications and Transit ;

HIS MAJESTY THE KING OF THE BELGIANS :

M. Xavier NEUJEAN, Minister of Railways, Mercantile Marine, Posts, Telegraphs and Telephones of Belgium, Delegate at the Second General Conference on Communications and Transit ;

HIS MAJESTY THE KING OF THE UNITED KINGDOM OF GREAT BRITAIN AND IRELAND AND OF THE BRITISH DOMINIONS BEYOND THE SEAS, EMPEROR OF INDIA :

Sir Hubert LLEWELLYN SMITH, G.C.B., Chief Economic Adviser of the British Government, Delegate at the Second General Conference on Communications and Transit ;

FOR THE DOMINION OF NEW ZEALAND :

The Honourable Sir James ALLEN, K.C.B., High Commissioner for New Zealand in the United Kingdom ;

HIS MAJESTY THE KING OF THE BULGARIANS :

M. D. MIKOFF, Chargé d'Affaires at Berne ;

THE PRESIDENT OF THE REPUBLIC OF CHILE :

M. Francisco RIVAS VICUÑA, Envoy Extraordinary and Minister Plenipotentiary to the Swiss Federal Council, to the President of the Czechoslovak Republic, to the President of the Austrian Federal Republic and to His Serene Highness the Governor of Hungary, Delegate at the Second General Conference on Communications and Transit ;

HIS MAJESTY THE KING OF DENMARK :

M. P. A. HOLCK-COLDING, Director of Section at the Ministry of Public Works, Member of the Advisory and Technical Committee for Communications and Transit, Delegate at the Second General Conference on Communications and Transit ;

THE PRESIDENT OF THE POLISH REPUBLIC,

FOR THE FREE CITY OF DANZIG :

Professor Bohdan WINIARSKI, Vice-Chairman of the Advisory and Technical Committee for Communications and Transit, Delegate at the Second General Conference on Communications and Transit ;

HIS MAJESTY THE KING OF SPAIN :

M. Guillermo BROCKMANN Y ABARZUA, Inspector-General of Roads, Canals and Ports, Member of the Advisory and Technical Committee for Communications and Transit, Delegate at the Second General Conference on Communications and Transit ;

LE PRÉSIDENT DE LA RÉPUBLIQUE FRANÇAISE :

M. Maurice SIBILLE, Député, Membre de la Commission consultative et technique des communications et du transit, Délégué à la deuxième Conférence générale des communications et du transit ;

SA MAJESTÉ LE ROI DES HELLÈNES :

M. A. POLITIS, Délégué technique du Gouvernement hellénique à Paris, Délégué à la deuxième Conférence générale des communications et du transit ; et

M. Demètre G. PHOCAS, Capitaine de frégate de la Marine hellénique, Délégué à la deuxième Conférence générale des communications et du transit ;

SON ALTESSE SÉRÉNISSIME LE GOUVERNEUR DE HONGRIE :

M. Emile DE WALTER, Conseiller ministériel au Ministère royal de Hongrie des Affaires étrangères, Délégué à la deuxième Conférence générale des communications et du transit ;

SA MAJESTÉ LE ROI D'ITALIE :

M. Paolo BIGNAMI, ancien Sous-Secrétaire d'Etat, ancien Député, délégué à la deuxième Conférence générale des communications et du transit ;

LE PRÉSIDENT DE LA RÉPUBLIQUE LITHUANIENNE :

M. C. DOBKEVICIUS, Conseiller à la Légation de Lithuanie à Paris, Délégué à la deuxième Conférence générale des communications et du transit ;

LE PRÉSIDENT DE LA RÉPUBLIQUE POLONAISE :

M. le professeur Bohdan WINIARSKI, Vice-Président de la Commission consultative et technique des communications et du transit, Délégué à la deuxième Conférence générale des communications et du transit ;

SA MAJESTÉ LE ROI DES SERBES, CROATES ET SLOVÈNES :

M. B. VOUKOVITCH, Directeur des Chemins de fer de l'Etat, Délégué à la deuxième Conférence générale des communications et du transit ;

LE PRÉSIDENT DE LA RÉPUBLIQUE TCHÉCOSLOVAQUE :

M. J. DVOŘÁČEK, Ministre plénipotentiaire et Chef du Département économique au Ministère des Affaires étrangères ;

LE PRÉSIDENT DE LA RÉPUBLIQUE DE L'URUGUAY :

M. Benjamin FERNANDEZ Y MEDINA, Envoyé extraordinaire et Ministre plénipotentiaire près Sa Majesté le Roi d'Espagne, Président de la Commission consultative et technique des communications et du transit ;

Lesquels, après avoir communiqué leurs pleins pouvoirs trouvés en bonne et due forme, sont convenus de ce qui suit :

Article premier.

Chaque Etat contractant s'engage à négocier avec tout autre Etat contractant qui lui en adresserait la demande, en vue de la conclusion d'accords destinés à assurer le transport en transit de l'énergie électrique à travers son territoire.

Toutefois, les Etats contractants se réservent la faculté de ne pas appliquer les dispositions de l'alinéa précédent dans les cas où ils pourraient invoquer contre le transport en transit d'énergie électrique à travers leur territoire des motifs d'opposition fondée sur le préjudice grave qu'un tel transport occasionnerait à leur économie ou à leur sécurité nationales.

THE PRESIDENT OF THE FRENCH REPUBLIC :

M. Maurice SIBILLE, Member of Parliament, Member of the Advisory and Technical Committee for Communications and Transit, Delegate at the Second General Conference on Communications and Transit ;

HIS MAJESTY THE KING OF THE HELLENES :

M. A. POLITIS, Technical Representative of the Hellenic Government in Paris, Delegate at the Second General Conference on Communications and Transit ; and
M. Demetre G. PHOCAS, Captain in the Hellenic Navy, Delegate at the Second General Conference on Communications and Transit ;

HIS SERENE HIGHNESS THE GOVERNOR OF HUNGARY :

M. Emile DE WALTER, Ministerial Counsellor at the Royal Hungarian Ministry for Foreign Affairs, Delegate at the Second General Conference on Communications and Transit ;

HIS MAJESTY THE KING OF ITALY :

M. Paolo BIGNAMI, former Under-Secretary of State, former Member of the Chamber of Deputies, Delegate at the Second General Conference on Communications and Transit ;

THE PRESIDENT OF THE REPUBLIC OF LITHUANIA :

M. C. DOBKEVICIUS, Counsellor at the Lithuanian Legation in Paris, Delegate at the Second General Conference on Communications and Transit ;

THE PRESIDENT OF THE POLISH REPUBLIC :

Professor Bohdan WINIARSKI, Vice-Chairman of the Advisory and Technical Committee for Communications and Transit, Delegate at the Second General Conference on Communications and Transit ;

HIS MAJESTY THE KING OF THE SERBS, CROATS AND SLOVENES :

M. B. VOUKOVITCH, Director of the State Railways, Delegate at the Second General Conference on Communications and Transit ;

THE PRESIDENT OF THE CZECHOSLOVAK REPUBLIC :

M. J. DVOŘÁČEK, Minister Plenipotentiary and Head of the Economic Department of the Ministry for Foreign Affairs ;

THE PRESIDENT OF THE REPUBLIC OF URUGUAY :

M. Benjamin FERNANDEZ Y MEDINA, Envoy Extraordinary and Minister Plenipotentiary to His Majesty the King of Spain, Chairman of the Advisory and Technical Committee for Communications and Transit ;

Who, after communicating their full powers, found in good and due form, have agreed as follows :

Article I.

Each Contracting State undertakes, on the request of any other Contracting States, to negotiate, with a view to the conclusion of agreements for ensuring the transmission in transit of electric power across its territory.

Nevertheless, the Contracting States reserve the right to hold themselves free from the obligations of paragraph 1 of the present Article if they can represent that the transmission in transit of electric power across their territory would be seriously detrimental to their national economy or security.

Article 2.

Est considérée comme transportée en transit à travers le territoire d'un Etat contractant, l'énergie électrique qui les traverse par des conducteurs spécialisés, sans être, même en e, ni produite, ni utilisée, ni transformée dans les limites de ce territoire.

Article 3.

Les solutions techniques à envisager en exécution du premier alinéa de l'article premier tiendront compte exclusivement des considérations qui s'exerceraient légitimement dans des cas analogues de transport intérieur, étant entendu, toutefois, qu'il pourra être exceptionnellement tenu compte des frontières politiques au cas où lesdites solutions n'en seraient pas affectées sensiblement.

Article 4.

Les accords visés à l'article premier pourront prévoir notamment :

- a) Les conditions générales d'établissement et d'entretien des lignes ;
- b) Les prestations équitables à fournir à l'Etat sur le territoire duquel s'effectue le transport en transit pour frais, risques, dommages et charges de toute nature, dépenses d'administration et de surveillance, occasionnés par l'établissement et le fonctionnement des lignes, ainsi que pour le remboursement des frais d'entretien, s'il y a lieu ;
- c) L'organisation du contrôle technique et de la surveillance de la sécurité publique ;
- d) Les modalités des communications téléphoniques ou télégraphiques nécessaires pour le service du transport en transit d'énergie électrique ;
- e) Le mode de règlement des différends sur l'interprétation et l'application des accords.

Article 5.

L'établissement des lignes de transport en transit et les installations destinées à assurer ce transport seront soumis, dans l'Etat sur le territoire duquel s'effectue le transit, aux dispositions légales et administratives applicables à l'établissement des lignes, au transport d'énergie et aux installations similaires, selon la législation de cet Etat.

Article 6.

Le transport en transit de l'énergie électrique ne sera soumis à aucuns droits ou taxes spéciaux en raison du fait que ce transport s'effectue en transit.

Article 7.

Les Etats contractants s'emploieront à faciliter sur leur territoire et dans le cadre de leur législation nationale l'application des accords visés à l'article premier.

Article 8.

Les dispositions de la présente convention n'imposent à aucun Etat contractant l'obligation d'user du droit d'expropriation, ni d'établir aucune servitude.

Article 9.

La présente convention ne fixe pas les droits et des devoirs des belligérants et des neutres en temps de guerre. Néanmoins, elle subsistera en temps de guerre dans la mesure compatible avec ces droits et ces devoirs.

Article 2.

Electric power shall be considered as transmitted in transit across the territory of a Contracting State when it crosses the said territory by means of conductors erected for this purpose alone without being wholly or in part produced, utilised or transformed within such territory.

Article 3.

The technical methods which may be adopted for the purpose of Article 1, paragraph 1, shall be based exclusively upon considerations which might legitimately be taken into account in the case of similar internal transmissions, it being understood, however, that in exceptional cases political frontiers may be taken into account, provided that the methods referred to are not materially affected thereby.

Article 4.

The agreements contemplated in Article 1 may provide, amongst other things, for :

- (a) The general conditions for the construction and upkeep of the lines ;
- (b) Equitable contributions for the State across whose territory the transmission in transit takes place towards expenses, risks, damage or charges of every kind, and costs of administration and control, incurred as a result of the construction and working of the lines, as well as for the repayment of the cost of upkeep, if necessary ;
- (c) The methods for exercising technical control and securing public safety ;
- (d) The means to be used for making any necessary telephonic or telegraphic communications in connection with the working of the transmission in transit of electric power ;
- (e) The procedure for settling disputes in regard to the interpretation and application of the agreements.

Article 5.

The construction of lines, the transmission in transit and the necessary installations shall be subject, in the State across the territory of which the transmission takes place, to the legal and administrative provisions applicable to the construction of lines, the transmission of electric power and similar installations in that State, in accordance with its legislation.

Article 6.

The transmission in transit of electric power shall not be subject to special dues or charges solely on the ground that such transmission is effected in transit.

Article 7.

The Contracting States shall, in their territory and within the limits of their national laws, endeavour to facilitate the application of the agreements contemplated in Article 1.

Article 8.

The provisions of the present Convention shall not oblige any State to employ powers of expropriation or to enforce the grant of way leaves.

Article 9.

This Convention does not prescribe the rights and duties of belligerents and neutrals in time of war. The Convention shall, however, continue in force in time of war so far as such rights and duties permit.

Article 10.

La présente convention ne comporte aucunement le retrait de facilités plus grandes que celles résultant de ses dispositions et qui auraient été accordées, dans des conditions compatibles avec ses principes, aux transports en transit de l'énergie électrique, sur le territoire placé sous la souveraineté ou sous l'autorité de l'un quelconque des Etats contractants. Elle ne comporte pas davantage l'interdiction d'en accorder à l'avenir de semblables.

Article 11.

La présente convention n'affecte en rien les droits et obligations des Etats contractants, en vertu de conventions ou traités antérieurs sur les matières faisant l'objet de la présente convention, ou de dispositions sur les mêmes matières de traités généraux, notamment des Traités de Versailles, Trianon et autres traités ayant mis fin à la guerre de 1914-1918.

Article 12.

Si un différend surgit entre Etats contractants, au sujet de l'application ou de l'interprétation de la présente convention, et si ce différend ne peut être réglé soit directement entre les parties, soit par tout autre moyen de règlement amiable, les parties pourront soumettre ce différend pour avis consultatif à l'organe qui se trouverait institué par la Société des Nations comme organe consultatif et technique des Membres de la Société en ce qui concerne les communications et le transit, à moins qu'elles n'aient décidé ou ne décident d'un commun accord de recourir à une autre procédure, soit consultative, soit arbitrale, soit judiciaire.

Les dispositions de l'alinéa précédent ne sont pas applicables au regard de tout Etat qui invoquerait, pour s'opposer au transport en transit, des motifs fondés sur des préjudices graves à son économie ou à sa sécurité nationales.

Article 13.

Il est entendu que la présente convention ne doit pas être interprétée comme réglant en quoi que ce soit les droits et obligations *inter se* de territoires faisant partie ou placés sous la protection d'un même Etat souverain, que ces territoires pris individuellement soient ou non Etats contractants.

Article 14.

Rien, dans les précédents articles, ne pourra être interprété comme affectant en quoi que ce soit les droits ou obligations de tout Etat contractant en tant que Membre de la Société des Nations.

Article 15.

La présente convention, dont les textes français et anglais feront également foi, portera la date de ce jour et sera, jusqu'au 31 octobre 1924, ouverte à la signature de tout Etat représenté à la Conférence de Genève, de tout Membre de la Société des Nations et de tout Etat à qui le Conseil de la Société des Nations aura, à cet effet, communiqué un exemplaire de la présente convention.

Article 16.

La présente convention est sujette à ratification. Les instruments de ratification seront transmis au Secrétaire général de la Société des Nations, qui en notifiera le dépôt à tous Etats signataires ou adhérents.

Article 10.

This Convention does not entail in any way the withdrawal of facilities which are greater than those provided for in it and which have been granted to the transmission of electric power under conditions consistent with its principles. This Convention also entails no prohibition of such grant of greater facilities in the future.

Article 11.

The present Convention does not in any way affect the rights and obligations of the Contracting States arising out of former conventions or treaties on the subject-matter of the present Convention, or out of the provisions on the same subject-matter in general treaties, including the Treaties of Versailles, Trianon and other treaties which ended the war of 1914-18.

Article 12.

If a dispute arises between Contracting States as to the application or interpretation of the present Convention, and if such dispute cannot be settled either directly between the parties or by some other amicable method of procedure, the parties to the dispute may submit it for an advisory opinion to the body established by the League of Nations as the advisory and technical organisation of the Members of the League in matters of communication and transit, unless they have decided or shall decide by mutual agreement to have recourse to some other advisory, arbitral or judicial procedure.

The provisions of the preceding paragraph shall not be applicable to any State which represents that the transmission in transit would be seriously detrimental to its national economy or security.

Article 13.

It is understood that this Convention must not be interpreted as regulating in any way rights and obligation *inter se* of territories forming part of or placed under the protection of the same sovereign State, whether or no these territories are individually Contracting States.

Article 14.

Nothing in the preceding Articles is to be construed as affecting in any way the rights or duties of a Contracting State as Member of the League of Nations.

Article 15.

The present Convention, of which the French and English texts are both authentic, shall bear this day's date and shall be open for signature until October 31, 1924, by any State represented at the Conference of Geneva, by any Member of the League of Nations, and by any States to which the Council of the League of Nations shall have communicated a copy of the Convention for this purpose.

Article 16.

The present Convention is subject to ratification. The instruments of ratification shall be deposited with the Secretary-General of the League of Nations, who shall notify their receipt to every State signatory of or acceding to the Convention.

Article 17.

A partir du premier novembre 1924, tout Etat représenté à la Conférence de Genève, tout Membre de la Société des Nations et tout Etat auquel le Conseil de la Société des Nations aura, à cet effet, communiqué un exemplaire, pourra adhérer à la présente convention.

Cette adhésion s'effectuera au moyen d'un instrument communiqué au Secrétaire général de la Société des Nations, aux fins de dépôt dans les archives du Secrétariat. Le Secrétaire général notifiera ce dépôt immédiatement à tous Etats signataires ou adhérents.

Article 18.

La présente convention n'entrera en vigueur qu'après avoir été ratifiée au nom de trois Etats. La date de son entrée en vigueur sera le quatre-vingt-dixième jour après la réception, par le Secrétaire général de la Société des Nations, de la troisième ratification. Ultérieurement, la présente convention prendra effet, en ce qui concerne chacune des Parties, quatre-vingt-dix jours après la réception de la ratification ou de la notification de l'adhésion.

Conformément aux dispositions de l'article 18 du Pacte de la Société des Nations, le Secrétaire général enregistrera la présente convention le jour de l'entrée en vigueur de cette dernière.

Article 19.

Un recueil spécial sera tenu par le Secrétaire général de la Société des Nations, indiquant, compte tenu de l'article 21, quelles Parties ont signé ou ratifié la présente convention, y ont adhéré ou l'ont dénoncée. Ce recueil sera constamment ouvert aux Membres de la Société et publication en sera faite aussi souvent que possible, suivant les indications du Conseil.

Article 20.

Sous réserve des dispositions de l'article 11 de la présente convention, celle-ci peut-être dénoncée par l'une quelconque des Parties, après l'expiration d'un délai de cinq ans à partir de la date de son entrée en vigueur pour ladite Partie. La dénonciation sera faite sous forme de notification écrite, adressée au Secrétaire général de la Société des Nations. Copie de cette notification, informant toutes les autres Parties de la date à laquelle elle a été reçue, leur sera immédiatement transmise par le Secrétaire général.

La dénonciation prendra effet un an après la date à laquelle elle aura été reçue par le Secrétaire général et ne sera opérante qu'en ce qui concerne l'Etat qui l'aura notifiée.

Article 21.

Tout Etat signataire de la présente convention ou y adhérant peut déclarer, soit au moment de sa signature, soit au moment de sa ratification ou de son adhésion, que son acceptation de la présente convention n'engage pas, soit l'ensemble, soit tel de ses protectorats, colonies, possessions ou territoires d'outre-mer soumis à sa souveraineté ou à son autorité, et peut, ultérieurement et conformément à l'article 17, adhérer séparément au nom de l'un quelconque de ces protectorats, colonies, possessions ou territoires d'outre-mer exclus par cette déclaration.

La dénonciation pourra également s'effectuer séparément pour tout protectorat, colonie, possession ou territoire d'outre-mer ; les dispositions de l'article 20 s'appliqueront à cette dénonciation.

Article 22.

La revision de la présente convention pourra être demandée à toute époque par un tiers des Etats contractants.

Article 17.

On and after November 1, 1924, the present Convention may be acceded to by any State represented at the Conference of Geneva, by any Member of the League of Nations, or by any State to which the Council of the League of Nations shall have communicated a copy of the Convention for this purpose.

Accession shall be effected by an instrument communicated to the Secretary-General of the League of Nations to be deposited in the Archives of the Secretariat. The Secretary-General shall at once notify such deposit to every State signatory of or acceding to the Convention.

Article 18.

The present Convention will not come into force until it has been ratified in the name of three States. The date of its coming into force shall be the ninetieth day after the receipt by the Secretary-General of the League of Nations of the third ratification. Thereafter, the present Convention will take effect, in the case of each Party, ninety days after the receipt of its ratification or of the notification of its accession.

In compliance with the provisions of Article 18 of the Covenant of the League of Nations the Secretary-General will register the present Convention upon the day of its coming into force.

Article 19.

A special record shall be kept by the Secretary-General of the League of Nations showing with due regard to the provisions of Article 21, which of the Parties have signed, ratified, acceded to or denounced the present Convention. This record shall be open to the Members of the League at all times ; it shall be published as often as possible, in accordance with the directions of the Council.

Article 20.

Subject to the provisions of Article 11 above, the present Convention may be denounced by any Party thereto after the expiration of five years from the date when it came into force in respect of that Party. Denunciation shall be effected by notification in writing addressed to the Secretary-General of the League of Nations. Copies of such notification shall be transmitted forthwith by him to all the other Parties, informing them of the date on which it was received.

A denunciation shall take effect one year after the date on which the notification thereof was received by the Secretary-General and shall operate only in respect of the notifying State.

Article 21.

Any State signing or acceding to the present Convention may declare, at the moment either of its signature, ratification or accession, that its acceptance of the present Convention does not include any or all of its colonies, overseas possessions, protectorates, or overseas territories, under its sovereignty or authority, and may subsequently accede, in conformity with the provisions of Article 17, on behalf of any such colony, overseas possession, protectorate or territory excluded by such declaration.

Denunciation may also be made separately in respect of any such colony, overseas possession, protectorate or territory, and the provisions of Article 20 shall apply to any such denunciation.

Article 22.

A request for the revision of the present Convention, may be made at any time by one-third of the Contracting States.

En foi de quoi les plénipotentiaires susnommés ont signé la présente convention.

Fait à Genève, le neuf décembre mil neuf cent vingt-trois, en un seul exemplaire qui restera déposé dans les archives du Secrétariat de la Société des Nations.

In faith whereof the above-named Plenipotentiaries have signed the present Convention.

Done at Geneva the ninth day of December, one thousand nine hundred and twenty-three, in a single copy, which shall remain deposited in the Archives of the Secretariat of the League of Nations.

<i>Autriche</i>	Emerich PFLÜGL	<i>Austria</i>
<i>Belgique</i>	Xavier NEUJEAN	<i>Belgium</i>
<i>Bulgarie</i>	D. MIKOFF	<i>Bulgaria</i>
<i>Empire britannique</i>	H. LLEWELLYN SMITH	<i>British Empire</i>
<i>Nouvelle-Zélande</i>	J. ALLEN	<i>New Zealand</i>
<i>Chili</i>	Francisco RIVAS VICUÑA	<i>Chile</i>
<i>Danemark</i>	A. HOLCK-COLDING	<i>Denmark</i>
<i>Ville libre de Dantzig</i>	Bohdan WINIARSKI	<i>Free City of Danzig</i>
<i>Espagne</i>	Gmo. BROCKMANN	<i>Spain</i>
<i>France</i>	Sous la réserve prévue à l'article 21 de la présente Convention que ses dispositions n'engagent pas l'ensemble des Protectorats, Colonies, Possessions ou Territoires d'outre-mer soumis à la souveraineté de la République française ou à son autorité. ¹ Maurice SIBILLE	<i>France</i>
<i>Grèce</i>	A. POLITIS D. G. PHOCAS	<i>Greece</i>
<i>Hongrie</i>	WALTER	<i>Hungary</i>
<i>Italie</i>	Paolo BIGNAMI	<i>Italy</i>
<i>Lithuanie</i>	DOBKEVICIUS	<i>Lithuania</i>

Translation :

¹ Subject to the reservation contained in Article 21 of the present Convention to the effect that its provisions do not apply to the various Protectorates, Colonies, Possessions or overseas Territories under the sovereignty or authority of the French Republic.

<i>Pologne</i>	Bohdan WINIARSKI	<i>Poland</i>
<i>Royaume des Serbes, Croates et Slovènes</i>	B. VOUKOVITCH	<i>Kingdom of the Serbs, Croats and Slovenes</i>
<i>Tchécoslovaquie</i>	J. DVOŘÁČEK	<i>Czechoslovakia</i>
<i>Uruguay</i>	B. FERNANDEZ Y MEDINA	<i>Uruguay</i>

PROTOCOLE DE SIGNATURE DE LA CONVENTION
RELATIVE AU TRANSPORT EN TRANSIT DE L'ÉNERGIE ÉLECTRIQUE

PROTOCOL OF SIGNATURE TO THE CONVENTION
RELATING TO THE TRANSMISSION IN TRANSIT OF ELECTRIC POWER.

Au moment de procéder à la signature de la Convention relative au transport en transit de l'énergie électrique, conclue à la date de ce jour, les soussignés, dûment autorisés, sont convenus de ce qui suit :

La convention ne contient aucunement l'obligation, pour un Etat contractant, d'accorder aux propriétaires ou entrepreneurs de lignes servant au transit de l'énergie électrique un traitement plus favorable sur son territoire qu'aux propriétaires ou entrepreneurs de lignes servant au transport de l'énergie électrique dans l'intérieur du pays.

La convention ne vise pas les lignes destinées exclusivement à la transmission des signaux et de la parole.

Le présent protocole aura les mêmes force, valeur et durée que la convention conclue à la date de ce jour et dont il doit être considéré comme faisant partie intégrante.

En foi de quoi les plénipotentiaires susnommés ont signé le présent protocole.

Fait à Genève, le neuf décembre mil neuf cent vingt-trois, en simple expédition qui sera déposée dans les archives du Secrétariat de la Société des Nations ; copie conforme en sera remise à tous les Etats représentés à la conférence.

At the moment of signing the Convention of to-day's date relating to transmission in transit of electric power the undersigned, duly authorised, have agreed as follows :

The Convention in no way obliges any Contracting State to give persons owning or working cables for transmission in transit of electric power more favourable treatment in its territory than is enjoyed by persons owning or working cables for transmission of electric power in the interior of the country.

The Convention shall not apply to lines solely intended for the transmission of signals or of the human voice.

The present Protocol will have the same force, effect and duration as the Convention of to-day's date, of which it is to be considered as an integral part.

In faith whereof the above-named Plenipotentiaries have signed the present Protocol.

Done at Geneva, the ninth day of December one thousand nine hundred and twenty-three, in a single copy, which will remain deposited in the archives of the Secretariat of the League of Nations ; certified copies will be transmitted to all the States represented at the Conference.

(Suivent les mêmes signatures que celles figurant à la fin de la convention.)

(Here follow the same signatures as those appearing at the end of the Convention.)

N° 1381.

**ALLEMAGNE ET BELGIQUE,
EMPIRE BRITANNIQUE,
FRANCE, ITALIE ET JAPON**

Accord aéronautique en vue d'assurer l'application de l'article 198 du Traité de Versailles. Fait à Paris, le 22 mai 1926.

**GERMANY AND BELGIUM,
BRITISH EMPIRE,
FRANCE, ITALY AND JAPAN**

Agreement on Aerial Navigation with a view to the Application of Article 198 of the Treaty of Versailles. Done at Paris, May 22, 1926.

N^o 1381. — ACCORD AÉRONAUTIQUE¹ ENTRE LE GOUVERNEMENT ALLEMAND ET LES GOUVERNEMENTS BELGE, BRITANNIQUE, FRANÇAIS, ITALIEN ET JAPONAIS, EN VUE D'ASSURER L'APPLICATION DE L'ARTICLE 198 DU TRAITÉ DE VERSAILLES. FAIT A PARIS, LE 22 MAI 1926.

No. 1381. — AGREEMENT ON AERIAL NAVIGATION¹ BETWEEN THE GERMAN GOVERNMENT AND THE BELGIAN, BRITISH, FRENCH, ITALIAN AND JAPANESE GOVERNMENTS, WITH A VIEW TO THE APPLICATION OF ARTICLE 198 OF THE TREATY OF VERSAILLES. DONE AT PARIS, MAY 22, 1926.

Textes officiels français et allemand communiqués par la Conférence des Ambassadeurs. L'enregistrement de cet accord a eu lieu le 3 décembre 1926.

French and German official texts communicated by the Conference of Ambassadors. The registration of this Agreement took place December 3, 1926.

² TRADUCTIONS. — TRANSLATIONS.

I. LETTRE DE LA CONFÉRENCE DES AMBASSADEURS A L'AMBASSADEUR D'ALLEMAGNE A PARIS

I. LETTER FROM THE CONFERENCE OF AMBASSADORS TO THE GERMAN AMBASSADOR IN PARIS.

CONFÉRENCE DES AMBASSADEURS.
LE PRÉSIDENT.
N^o 123.

CONFERENCE OF AMBASSADORS.
THE PRESIDENT.
No. 123.

PARIS, le 22 mai 1926.

PARIS, May 22, 1926.

MONSIEUR L'AMBASSADEUR,

Au nom des Gouvernements belge, britannique, français, italien et japonais, j'ai l'honneur de porter à la connaissance de Votre Excellence la communication suivante :

MONSIEUR L'AMBASSADEUR,

On behalf of the Belgian, British, French, Italian and Japanese Governments, I have the honour to bring to your notice the following communication :

¹ Entré en vigueur le 9 août 1926.

¹ Came into force August 9, 1926.

² Traduit par le Secrétariat de la Société des Nations.

² Translated by the Secretariat of the League of Nations.

1. Les négociations qui se sont poursuivies à Paris entre les délégués des gouvernements ci-dessus énumérés, d'une part, et les délégués du Gouvernement allemand, d'autre part, sur le régime à appliquer à l'avenir, à l'aéronautique civile allemande, afin d'assurer l'exécution de l'article 198 du Traité de Versailles, ont abouti à un accord sur les bases suivantes :

« Le Gouvernement allemand mettra en application la réglementation dont le détail est prévu dans les annexes ci-jointes ; il prendra, sans délai, à cet effet, les mesures nécessaires.

» Dès que le Gouvernement allemand aura mis en vigueur lesdites mesures, le Comité de garantie aéronautique sera retiré.

» Dès ce moment, et sans attendre l'entrée de l'Allemagne dans la Société des Nations, les dispositions de l'article 213 du Traité de Versailles s'appliqueront aux engagements ci-dessus mentionnés, et, en général, aux engagements pris par le Gouvernement allemand, en exécution dudit traité, en matière aéronautique, sans préjudice du règlement des questions soulevées par le Gouvernement allemand, dans la lettre du ministre des Affaires étrangères allemand au Secrétaire général de la Société des Nations, en date du 12 janvier 1926, au sujet des décisions prises par le Conseil de la Société des Nations touchant l'exercice du droit d'investigation.

» Les listes d'enregistrement seront tenues à la disposition de la Société des Nations dans les conditions que celle-ci fixera conformément à l'article 213.

» Les notes échangées comme conclusion des négociations et leurs annexes, ainsi que la réglementation édictée par le Gouvernement allemand, seront communiquées au Conseil de la Société des Nations en vue de l'application de l'article 213 du Traité de Versailles. »

2. J'ai l'honneur de faire savoir à Votre Excellence que les Gouvernements belge, britannique, français, italien et japonais approuvent, en ce qui les concerne, l'accord ci-dessus visé, et qu'ils déclarent, dès maintenant, accepter que la mise en vigueur des mesures convenues implique l'abrogation des dispositions actuellement appliquées, afin d'assurer l'exécution de l'article 198 du Traité de Versailles. D'autre part, il reste naturellement entendu que,

1. The negotiations which have taken place at Paris between the delegates of these Governments and the delegates of the German Government, with regard to the régime to be applied in future to German civil aviation with a view to the execution of Article 198 of the Treaty of Versailles, have resulted in an Agreement on the following basis :

“ The German Government shall apply the regulations given in detail in the attached annexes and shall take the measures requisite to this end without delay.

“ As soon as the German Government has put into force these measures, the Aeronautical Committee of Guarantee will be withdrawn.

“ From that date, and without awaiting Germany's entry into the League of Nations, the provisions of Article 213 of the Treaty of Versailles shall apply to the obligations mentioned above and in general to the obligations entered into by the German Government in air matters, in pursuance of the Treaty of Versailles, without prejudice to the settlement of the questions raised by the German Government in the letter from the German Minister for Foreign Affairs to the Secretary-General of the League of Nations, dated January 12, 1926, regarding the decisions taken by the Council of the League of Nations as to the exercise of the right of investigation.

“ The registration lists shall be held at the disposal of the League of Nations in conformity with the conditions to be fixed by the latter in pursuance of Article 213.

“ The notes exchanged at the conclusion of negotiations, and their annexes, together with the regulations enacted by the German Government, shall be communicated to the Council of the League of Nations with a view to the application of Article 213 of the Treaty of Versailles. ”

2. I have the honour to inform Your Excellency that the Belgian, British, French, Italian and Japanese Governments approve these Agreements, and that they hereby recognise that the application of the measures agreed upon will involve the abrogation of the provisions at present applied to ensure the execution of Article 198 of the Treaty of Versailles. Furthermore, it is of course understood that, in pursuance of Article 198 of that Treaty, the armed

conformément à l'article 198 dudit traité, les forces militaires de l'Allemagne ne comporteront aucune aéronautique militaire ou navale.

Veuillez agréer, Monsieur l'Ambassadeur, les assurances de ma très haute considération.

(Signé) A. BRIAND.

Son Excellence Monsieur von Hoesch,
Ambassadeur d'Allemagne,
Paris.

ANNEXE I

MESURES DESTINÉES A ASSURER L'EXÉCUTION
DE L'ARTICLE 198 DU TRAITÉ DE VERSAILLES.

I.

Le Gouvernement allemand promulguera et mettra en vigueur l'ordonnance dont la teneur suit :

« 1^o Sont interdites : la construction, la détention, l'importation ou la mise en circulation d'aéronefs blindés ou protégés d'une façon quelconque, ou aménagés pour recevoir un engin de guerre quelconque, tel que canon, mitrailleuse, torpille, bombe, ou des instruments de visée ou de lancement pour de tels engins.

» 2^o Toute contravention au paragraphe 1 ci-dessus sera punie d'une amende allant jusqu'à 10.000 marks et d'une peine d'emprisonnement allant jusqu'à trois mois, ou de l'une ou l'autre de ces peines. Les appareils seront saisis et rendus inutilisables.

» 3^o L'article 2, de l'Ordonnance en date du 12 février 1926, pour l'exécution de la loi du 22 mai 1921 (*Reichsgesetzblatt I*, p. 235) sur l'application des articles 177 et 178 du Traité de Versailles, s'applique à toute association contrevenant au paragraphe 1 ci-dessus. »

II.

Le Gouvernement allemand veillera à ce que l'aéronautique civile allemande soit maintenue dans les limites répondant à un développement normal, tant en ce qui concerne l'aéronautique commerciale, qui ne pourra être subventionnée que dans une mesure correspondant à ce développement, qu'en ce qui concerne les appareils

forces of Germany will not include any military or naval air forces.

Accept, etc.

(Signed) A. BRIAND.

His Excellency Monsieur von Hoesch,
German Ambassador,
Paris.

ANNEX I.

MEASURES FOR ENSURING THE EXECUTION OF
ARTICLE 198 OF THE TREATY OF VERSAILLES.

I.

The German Government shall issue and put into force a decree to the following effect :

(1) No aircraft, armoured or protected in any way whatsoever, or equipped to receive any engine of war, such as guns, machine-guns, torpedoes, bombs, or apparatus for the sighting or discharge of these engines of war, shall be built, maintained, imported or introduced in traffic.

(2) Offences against Paragraph 1 above shall be punished by a fine not exceeding 10,000 marks and a term of imprisonment not exceeding three months, or by either of these penalties. The aircraft shall be seized and rendered useless.

(3) Article 2 of the Decree, dated February 12, 1926, applying the Law of May 22nd, 1921, regarding the execution of Articles 177 and 178 of the Treaty of Versailles (*Reichsgesetzblatt, I*, p. 235), shall be applicable to any association offending against paragraph 1 above.

II.

The German Government shall see that German civil aviation is kept within the limits of normal development, both in regard to commercial aviation, which shall not be subsidised in excess of these requirements, and in regard to aircraft employed in flying schools, and, further, in regard to amateur aviation, subject to the

utilisés dans les écoles et en ce qui concerne l'aviation de sport, sous réserve des limitations résultant des dispositions ci-après.

III.

a) Le Gouvernement allemand subordonnera à une autorisation spéciale, par lui délivrée, la construction ou l'importation d'avions qui posséderaient les caractéristiques techniques d'avions de chasse modernes, en ce qui concerne le poids mort, le rapport du poids mort à la puissance du moteur, la disposition des sièges, le coefficient de sécurité, la vitesse d'ascension, la vitesse et le plafond.

b) Le Gouvernement allemand accordera l'autorisation spéciale, visée ci-dessus, exclusivement pour participer à des courses ou compétitions internationales annoncées publiquement ou à des records contrôlés officiellement, ainsi que pour les préparatifs que nécessiterait cette participation. En aucun cas, ces préparatifs ne pourront comporter d'exercices dans les écoles. Le nombre d'avions de cette nature se maintiendra dans les limites du nombre des avions civils de même nature employés dans un autre pays d'Europe pour les fins indiquées ci-dessus.

c) Le Gouvernement allemand prendra les mesures appropriées pour que le nombre des pilotes autorisés à piloter de tels avions n'excède pas le cadre des besoins définis au paragraphe b) ci-dessus.

IV.

Le Gouvernement allemand fera le nécessaire pour que les autorités du Reich et des Pays (*Länder*) n'accordent de subventions d'aucune sorte, ni aux organisations, sociétés ou individus se consacrant à l'aviation de sport ou dont l'activité aurait pour objet, à titre principal ou accessoire, l'instruction ou l'entraînement d'élèves-pilotes ou de pilotes dans l'aviation de sport, ni, en général, aux personnes se livrant à l'aviation, à l'exception du personnel destiné au fonctionnement de lignes commerciales en service, ou nécessaire aux besoins normaux des usines.

Le Gouvernement allemand prendra des mesures appropriées pour que de telles subventions ne soient pas non plus accordées par aucune autre administration publique ayant la gestion de deniers publics, y compris les administrations municipales.

limitations arising out of the following provisions.

III.

(a) The German Government shall make dependent upon a special licence issued by it the construction or importation of aircraft having the technical characteristics of modern fighting aeroplanes, as regards dead weight, ratio of dead weight to engine-power, seating accommodation, factor of safety, climbing speed, air speed and maximum attainable altitude.

(b) The German Government shall issue these licences to such aircraft exclusively for the purpose of taking part in international races or competitions, publicly announced, or of establishing records, officially checked, and for such preparation as may be necessary for taking part in the competitions. Such preparation shall not include practising in flying schools. The number of aircraft of this kind shall not exceed the number of civil aircraft of the same kind which are in use in any other European country for these purposes.

(c) The German Government shall take the requisite measures to ensure that the number of air-pilots who are licensed to fly these aircraft shall not exceed the requirements mentioned in paragraph (b) above.

IV.

The German Government shall take the requisite steps to ensure that the authorities of the Reich and its constituent States (*Länder*) shall not grant subsidies either to associations or societies or individuals who devote themselves to amateur aviation or whose main or subsidiary occupation consists in the elementary or advanced training of cadet-pilots or pilots in amateur aviation, nor, in general, to persons who are engaged in flying, with the exception of the personnel employed by commercial air-lines or the normal requirements of aircraft factories.

The German Government shall take suitable steps to ensure that such subsidies shall not be granted by other public administrative bodies which have public funds to administer, including communal authorities.

Les prix en espèces, offerts à l'occasion de compétitions aéronautiques, ainsi que les allocations accordées pour l'organisation préparatoire de telles compétitions, ne devront, ni par leur importance ni par leur nombre, présenter le caractère de subventions. Ces prix ou allocations ne pourront être attribués que pour des compétitions officiellement reconnues.

V.

Le Gouvernement allemand prendra les mesures appropriées :

a) Pour que soient interdits toute instruction et tout entraînement dans l'aviation ayant, contrairement aux engagements visés à l'article 198 du Traité de Versailles, un caractère ou un but militaires ;

b) Pour interdire à toute administration publique, ou à son personnel, s'occupant de l'organisation ou de l'administration d'une force armée, d'entretenir, dans un but militaire, contrairement aux engagements visés à l'article 198 du Traité de Versailles, des rapports quelconques avec l'aviation, quelle qu'en soit la catégorie. Il reste entendu que les dispositions ci-dessus visées ne concernent pas les mesures qui seraient nécessaires pour assurer la défense antiaérienne à terre ;

c) 1. Pour interdire dans l'aviation, quelle qu'en soit la catégorie, toute instruction et toute activité des membres de la Reichswehr et de la Marine, isolés ou en groupes.

2. A titre exceptionnel, des membres de la Reichswehr et de la Marine, qui en feront la demande, pourront être autorisés à apprendre à piloter ou à piloter à titre privé, mais en ce qui concerne l'aviation de sport seule et à leurs propres frais ; il ne leur sera accordé à cet effet, par les autorités allemandes, ni subventions ni congés spéciaux.

Il est entendu que ces autorisations exceptionnelles excluront pour les titulaires, conformément au paragraphe a) ci-dessus, toute instruction et tout entraînement aériens ayant un caractère ou un but militaire.

Ces autorisations pourront être accordées jusqu'à concurrence d'un chiffre total de trente-six, ce maximum ne pouvant être atteint qu'au bout d'une période de six ans à compter du 1^{er} janvier 1926 et à raison de six autorisations par an.

Money prizes offered in flying competitions and appropriations made for the preparatory organisation of such competitions shall not, either as regards their amount or their number, bear the character of subsidies. These prizes and appropriations shall be granted for officially recognised competitions only.

V.

The German Government shall take suitable steps to ensure :

(a) That instruction and training in flying which is of a military character or for a military purpose, contrary to the undertaking given under Article 198 of the Treaty of Versailles, shall be prohibited.

(b) That all public administrations and their staff concerned with the organisation or administration of armed forces shall be prohibited from having any dealings for a military purpose in contravention of Article 198 of the Treaty of Versailles in regard to aircraft of any category whatever. These provisions shall not, however, be applicable to such measures as may be necessary for anti-aircraft defence from the ground.

(c) 1. That members of the Reichswehr or Navy may not, either individually or collectively, receive any instruction or engage in any activities in connection with aviation in any form.

2. That, as an exceptional measure, members of the Reichswehr and of the Navy may, at their own request, be authorised to fly or to learn to fly as private persons, but only in connection with amateur aviation and at their own expense. The German authorities shall grant them no special subsidies or special leave for the purpose.

It is to be understood that these exceptional authorisations shall, in conformity with paragraph (a) above, exclude all training in flying of a military character or for a military purpose.

Such authorisations may be granted up to a maximum of thirty-six. This maximum may only be reached in six years as from January 1, 1926, with the proviso that not more than six authorisations may be granted in any one year.

Ce maximum de trente-six, une fois atteint, pourra être maintenu par l'octroi d'autorisations nouvelles, qui seront accordées jusqu'à concurrence de trois par an.

Toutefois les titulaires d'autorisations qui viendraient à être rayés des cadres de l'Armée et de la Marine, par suite de décès ou de réforme, pourront toujours être remplacés, au début de l'année qui suivra leur radiation, en plus du contingent normalement fixé pour l'année.

Les noms des bénéficiaires des autorisations seront portés sur une liste dressée au début de chaque année.

Les membres de la Reichswehr et de la Marine titulaires d'un brevet de pilote délivré avant le 1^{er} avril 1926, pourront, jusqu'à concurrence de trente-six, continuer à piloter. Ces trente-six pilotes, qui ne seront pas remplacés et dont les noms seront portés sur une liste spéciale, ne sont pas compris dans le nombre des pilotes visés aux alinéas précédents.

VI.

Le Gouvernement allemand prendra les dispositions nécessaires pour assurer l'enregistrement :

- a) De toutes les fabriques construisant du matériel aéronautique ;
- b) De tous les aéronefs et moteurs, terminés ou en cours de construction, les appareils et moteurs destinés à l'exportation étant enregistrés à part ;
- c) De tous les pilotes et élèves-pilotes, les pilotes aptes à conduire les avions visés à l'article III ci-dessus étant enregistrés à part ;
- d) De toutes les entreprises exploitant une ligne aérienne ;
- e) De toutes les organisations, sociétés ou individus, s'occupant d'aéronautique ou employant des aéronefs ;
- f) De tous autres propriétaires d'aéronefs.

Ces listes d'enregistrement seront constamment tenues à jour.

VII.

Les avions sans pilote sont interdits.

When the maximum number of thirty-six has been reached, it may be maintained by the grant of not more than three new authorisations yearly.

If the holder of any such authorisation ceases to be a member of the Army or Navy, either through death or by retirement, a fresh authorisation may be issued at the beginning of the following year, over and above the normal number for that year, in place of the one which has lapsed.

A list of persons holding such authorisations shall be drawn up at the beginning of each year.

Members of the Reichswehr and of the Navy who hold a pilot's licence issued before April 1, 1926, may continue to act as pilots if they do not exceed the maximum number of thirty-six. These thirty-six pilots, who may not be replaced and whose names shall appear on a special list, are not included in the number of pilots referred to in the above paragraphs.

VI.

The German Government shall take the necessary measures to ensure that lists are kept of :

- (a) All factories manufacturing aviation material ;
- (b) All aircraft or aero-engines completed or in process of construction, a separate list being kept of all aircraft or aero-engines intended for export ;
- (c) All air-pilots and cadet-pilots (air-pilots qualified to fly aircraft of the kinds specified under heading III above shall be entered on a separate list) ;
- (d) All organisations which own air-transport lines ;
- (e) All associations or companies or individuals engaged in aviation or using aircraft ;
- (f) All other owners of aircraft.

These lists shall always be kept up to date.

VII.

Aircraft without pilots are prohibited.

ANNEXE II

DISPOSITIONS CONCERNANT LA POLICE.

Les prescriptions générales visées à l'article V, paragraphes *a*), *b*), et *c*), alinéa 1, s'appliquent également à la police.

Toutefois, à titre exceptionnel, cinquante fonctionnaires de la police pourront recevoir une instruction aéronautique et être titulaires d'un brevet de pilote.

Il est entendu que ces brevets de pilote ne sont pas accordés aux fonctionnaires de la police pour leur permettre de pratiquer l'aviation, mais seulement pour compléter les connaissances techniques qui leur sont nécessaires afin d'exercer en toute connaissance de cause le contrôle de l'aviation commerciale.

Ces cinquante brevets de pilote, ainsi accordés, ne pourront être renouvelés que dans le cas où leurs titulaires seraient rayés des contrôles de la police ou auraient atteint l'âge de quarante-huit ans.

Les cinquante fonctionnaires titulaires de brevets seront répartis entre les différents aérodromes.

Les organisations de la police ne pourront disposer d'aucun aéronef.

Il n'existera en Allemagne aucune autre organisation de police spéciale à l'aviation.

2. LETTRE DE L'AMBASSADEUR D'ALLEMAGNE A PARIS AU PRÉSIDENT DE LA CONFÉRENCE DES AMBASSADEURS B. 1717.

ANNEX II.

PROVISIONS REGARDING POLICE.

The general provisions laid down in Article V, Sections (*a*), (*b*) and (*c*), paragraph 1, also apply to the police.

Nevertheless, as an exceptional measure, fifty police officers may be given aeronautical training and hold the pilot's certificate.

It is agreed that these pilot's certificates will not be issued to the police officers to enable them to engage in aviation, but solely to enable them to acquire the technical knowledge required for the efficient supervision of commercial aviation.

The fifty pilot's certificates thus issued may only be replaced when their holders retire from the police force or reach their forty-eighth year.

The fifty holders of these pilot's certificates shall be distributed among the different aerial ports.

The police may not possess aircraft.

No other special air police organisation shall exist in Germany.

2. LETTER FROM THE GERMAN AMBASSADOR IN PARIS TO THE PRESIDENT OF THE CONFERENCE OF AMBASSADORS.

TEXTE ALLEMAND. — GERMAN TEXT.

DEUTSCHE BOTSCHAFT

PARIS.

B. 1717.

HERR PRÄSIDENT,

PARIS, den 22. Mai 1926.

Im Auftrage meiner Regierung beehre ich mich, Eurer Exzellenz folgendes mitzuteilen :

1. Die Verhandlungen, die in Paris zwischen den Delegierten der Deutschen Regierung einerseits und den Delegierten der Belgischen, der Britischen der Französischen, der Italienischen und der Japanischen Regierung andererseits über die künftige Regelung der deutschen Zivilluftfahrt zur Sicherung des Artikels 198 des Vertrags von Versailles geführt worden sind, haben eine Einigung auf folgender Grundlage ergeben :

„ Die Deutsche Regierung wird die in den Anlagen im einzelnen näher bezeichnete Regelung durchführen und alsbald die hierfür notwendigen Massnahmen treffen.

Sobald die Deutsche Regierung die bezeichneten Massnahmen in kraft gesetzt hat, wird das Luftfahrt- Garantie-Komitee zurückgezogen werden.

Mit der Zurückziehung des Luftfahrt-Garantie-Komitees und ohne Rücksicht auf den Zeitpunkt des Eintritts Deutschlands in den Völkerbund finden die Bestimmungen des Artikel 213 des Vertrags von Versailles auf die in der Anlage aufgeführten Verpflichtungen der Deutschen Regierung, sowie allgemein auf die von ihr in Ausführung des Vertrags von Versailles in Luftfahrtangelegenheiten übernommenen Verpflichtungen Anwendung, vorbehaltlich der Regelung der Fragen, die von der Deutschen Regierung mit Schreiben des Auswärtigen Amts an den Generalsekretär des Völkerbundes vom 12. Januar 1926 hinsichtlich der Entscheidungen des Völkerbundsrats über die Ausübung des Investigationsrechts aufgeworfen worden sind.

Die auf dem Gebiet der Luftfahrt zu führenden Listen werden zur Verfügung des Völkerbundes gehalten werden unter den Bedingungen, die dieser entsprechend dem Artikel 213 festsetzen wird.

Die als Ergebnis der Verhandlungen ausgetauschten Noten nebst ihren Anhängen sowie die deutscherseits erlassene gesetzliche Regelung werden dem Völkerbundsrat im Hinblick auf die Anwendung des Artikel 213 mitgeteilt werden “.

2. Indem ich im Auftrage meiner Regierung bestätige, dass Deutschland gemäss dem Artikel 198 des Vertrags von Versailles Luftstreitkräfte weder zu Lande noch zu Wasser als Teil seines Heerwesens unterhalten wird, beehre ich mich Eurer Exzellenz zur Kenntnis zu bringen, dass die Deutsche Regierung ihrerseits die oben bezeichnete Einigung annimmt und bereit ist, die sich daraus für sie ergebenden Verpflichtungen zu erfüllen. Ferner herrscht Einverständnis darüber, dass nach der Absicht der Belgischen, der Britischen, der Französischen, der Italienischen und der Japanischen Regierung die Inkraftsetzung der vereinbarten Massnahmen die Aufhebung der zur Zeit geltenden Bestimmungen zur Sicherung des Artikel 198 des Vertrags von Versailles nach sich zieht.

Genehmigen Sie, Herr Präsident, den Ausdruck meiner ausgezeichnetsten Hochachtung.

Seiner Exzellenz dem Präsidenten
der Botschafterkonferenz,
Herrn Aristide Briand,
Paris.

(Signé) HÆSCH.

Certifié conforme :

Le secrétaire général de la
Conférence des Ambassadeurs,
(Signé)  Massigli.

1 TRADUCTION.

AMBASSADE D'ALLEMAGNE
PARIS.
B. 1717.

PARIS, le 22 mai 1926.

MONSIEUR LE PRÉSIDENT,

D'ordre de mon gouvernement, j'ai l'honneur de porter à la connaissance de Votre Excellence la communication suivante :

¹ Communiquée par la Conférence des Ambassadeurs.

² Traduit par le Secrétariat de la Société des Nations.

2 TRANSLATIONS.

GERMAN EMBASSY,
PARIS.
B. 1717.

PARIS, May 22, 1926.

MONSIEUR LE PRESIDENT,

I am instructed by my Government to forward to you the following communication:

¹ Communicated by the Conference of Ambassadors.

² Translated by the Secretariat of the League of Nations.

1. Les négociations qui se sont poursuivies à Paris entre les délégués du Gouvernement allemand, d'une part, et les délégués des Gouvernements belge, britannique, français, italien et japonais, d'autre part, sur le régime à appliquer, à l'avenir, à l'aéronautique civile allemande afin d'assurer l'exécution de l'article 198 du Traité de Versailles, ont abouti à un accord sur les bases suivantes :

« Le Gouvernement allemand mettra en application la réglementation dont le détail est prévu dans les annexes ci-jointes ; il prendra, sans délai, à cet effet, les mesures nécessaires.

» Dès que le Gouvernement allemand aura mis en vigueur lesdites mesures, le Comité de garantie aéronautique sera retiré.

» Dès ce moment, et sans attendre l'entrée de l'Allemagne dans la Société des Nations, les dispositions de l'article 213 du Traité de Versailles s'appliqueront aux engagements ci-dessus mentionnés et, en général, aux engagements pris par le Gouvernement allemand, en exécution dudit Traité en matière aéronautique, sans préjudice du règlement des questions soulevées par le Gouvernement allemand dans la lettre du ministre des Affaires étrangères allemand au Secrétaire général de la Société des Nations, en date du 12 janvier 1926, au sujet des décisions prises par le Conseil de la Société des Nations touchant l'exercice du droit d'investigation.

» Les listes d'enregistrement seront tenues à la disposition de la Société des Nations dans les conditions que celle-ci fixera, conformément à l'article 213.

» Les notes échangées comme conclusion des négociations et leurs annexes, ainsi que la réglementation édictée par le Gouvernement allemand, seront communiquées au Conseil de la Société des Nations en vue de l'application de l'article 213 du Traité de Versailles. »

2. En confirmant, à la Conférence, d'ordre de mon gouvernement, que, conformément à l'article 198 du Traité de Versailles, les forces militaires de l'Allemagne ne comporteront aucune aéronautique militaire ou navale, j'ai l'honneur de porter à la connaissance de Votre Excellence que le Gouvernement allemand approuve, en ce qui le concerne, l'accord visé ci-dessus et qu'il est prêt à exécuter les obli-

1. The negotiations which have taken place at Paris between the delegates of the German Government and the delegates of the Belgian, British, French, Italian and Japanese Governments, with regard to the régime to be applied in future to German civil aviation with a view to the execution of Article 198 of the Treaty of Versailles, have resulted in an Agreement on the following basis :

“ The German Government shall apply the regulations, given in detail in the attached annexes, and shall take the measures requisite to this end without delay.

“ As soon as the German Government has put into force these measures, the Aeronautical Committee of Guarantee will be withdrawn.

“ From that date, and without awaiting Germany's entry into the League of Nations, the provisions of Article 213 of the Treaty of Versailles shall apply to the obligations mentioned above and in general to the obligations entered into by the German Government in air matters in pursuance of the Treaty of Versailles, without prejudice to the settlement of the questions raised by the German Government in the letter from the German Minister for Foreign Affairs to the Secretary-General of the League of Nations dated January 12, 1926, regarding the decisions taken by the Council of the League of Nations as to the exercise of the right of investigation.

“ The registration lists shall be held at the disposal of the League of Nations in conformity with the conditions to be fixed by the latter in pursuance of Article 213.

“ The notes exchanged at the conclusion of negotiations, and their annexes, together with the regulations enacted by the German Government, shall be communicated to the Council of the League of Nations with a view to the application of Article 213 of the Treaty of Versailles. ”

2. I am instructed by my Government to confirm the fact that, in pursuance of Article 198 of the Treaty of Versailles, the armed forces of Germany will not include any military or naval air forces, and I have the honour to inform you that the German Government approves the Agreement referred to above and that it is prepared to execute the obligations which this Agreement imposes upon it. It is further

gations qui en résultent pour lui. Il est, d'autre part entendu que, dans l'esprit des Gouvernements belge, britannique, français, italien et japonais, la mise en vigueur des mesures convenues impliquera l'abrogation des dispositions actuellement appliquées afin d'assurer l'exécution de l'article 198 du Traité de Versailles.

Veuillez agréer, etc.

(*Signé*) VON HÖSCH.

Son Excellence Monsieur Aristide Briand,
Président de la Conférence
des Ambassadeurs,
Paris.

3. LETTRE DE LA CONFÉRENCE DES AMBASSEURS A L'AMBASSEUR D'ALLEMAGNE A PARIS.

CONFÉRENCE DES AMBASSEURS.
LE PRÉSIDENT.

N° 125.

PARIS, le 22 mai 1926.

MONSIEUR L'AMBASSEUR,

D'ordre des Gouvernements belge, britannique, français, italien et japonais, j'ai l'honneur de prier Votre Excellence de porter à la connaissance de son gouvernement la communication suivante :

Les gouvernements ci-dessus énumérés sont d'accord pour que le gouvernement allemand aménage dans la zone définie à l'article 42 du Traité de Versailles, exceptions faite des territoires actuellement occupés, les ports et les terrains aéronautiques suivants :

1. Quatre ports aéronautiques, savoir : un à Cologne, un à Francfort-sur-le-Main, et deux autres ports, situés, l'un au nord de Cologne, l'autre au sud de Francfort ; le choix de l'emplacement de ces ports est réservé au Gouvernement allemand. Les dimensions des ports aéronautiques, ainsi que la nature et les dimensions de leurs installations fixes ou autres ne répondront qu'aux besoins réels d'une aviation commerciale normale, justifiés par le trafic régulier des lignes exploitées ;

2. Douze autres terrains, en des points à choisir par le Gouvernement allemand permettant l'atterrissage et l'envol des avions.

understood that the Belgian, British, French, Italian and Japanese Governments recognise that the application of the measures agreed upon will involve the abrogation of the provisions at present applied to ensure the execution of Article 198 of the Treaty of Versailles.

I have the honour, etc.

(*Signed*) VON HOESCH.

His Excellency Monsieur Aristide Briand,
President of the Conference
of Ambassadors,
Paris

3. LETTER FROM THE CONFERENCE OF AMBASSADORS TO THE GERMAN AMBASSADOR IN PARIS.

CONFERENCE OF AMBASSADORS.
THE PRESIDENT.

No. 125.

PARIS, May 22, 1926.

MONSIEUR L'AMBASSEUR,

I am instructed by the Belgian, British, French, Italian and Japanese Governments to request you to forward to your Government the following communication :

These Governments agree to the establishment by the German Government in the zone defined in Article 42 of the Treaty of Versailles, with the exception of the territories at present under occupation, of the following air-ports and flying-grounds :

1. Four air-ports, viz. : one at Cologne, one at Frankfort-on-Main, and two other ports, one of them situated north of Cologne and the other south of Frankfort, the choice of the site of these ports to be left to the German Government. The dimensions of the air-ports and the nature and dimensions of their fixed and other equipment shall not exceed the genuine requirements of normal commercial aviation as based on the regular traffic of the lines in operation.

2. Twelve other flying-grounds at places to be chosen by the German Government, permitting the landing and taking-off of aeroplanes. The

Ces terrains auront une dimension maximum de 80 hectares et ne pourront comporter que les installations suivantes :

Un hangar démontable (en matériaux légers sur fondations légères) de 1.500 m², pour avions ;

Un logement pour le gardien et sa famille ;

Un petit local comme abri provisoire pour les passagers, avec téléphone ;

Une cave à artifices pour les signaux de nuit.

Les gouvernements ci-dessus énumérés, tout en maintenant le principe énoncé à cet égard dans la résolution de la Conférence des Ambassadeurs en date du 15 décembre 1920, déclarent que le seul fait de l'aménagement pour l'aviation de commerce et de sport dans la zone définie ci-dessus des quatre ports et des douze terrains ci-dessus visés et de leur fréquentation par des avions de commerce ou de sport, quelle que soit leur nationalité, ne donnera lieu de leur part à aucune réclamation basée sur la démilitarisation définie à l'article 43 du Traité de Versailles.

Rien dans ce qui précède, d'ailleurs, ne pourrait faire obstacle à l'exercice éventuel du droit d'investigation prévu à l'article 213 dudit traité, que lesdits gouvernements persistent à considérer comme s'appliquant aux dispositions des articles 42 et 43 du traité.

Veuillez agréer, Monsieur l'Ambassadeur, les assurances de ma très haute considération..

(Signé) A. BRIAND.

Son Excellence
Monsieur von Hoesch,
Ambassadeur d'Allemagne,
Paris.

4. LETTRE DE L'AMBASSADEUR D'ALLEMAGNE A PARIS AU PRÉSIDENT DE LA CONFÉRENCE DES AMBASSADEURS.

maximum area of these grounds shall be 80 hectares and they may only be provided with the following premises :

One collapsible hangar (of light material on light foundations) of 1,500 square metres for aeroplanes ;

One dwelling-house for the caretaker and his family ;

One small temporary shelter, with telephone, for passengers ;

One store-room for night signals.

The above-mentioned Governments, while maintaining the principle laid down in the resolution of the Conference of Ambassadors dated December 15, 1920, declare that they will raise no objection on the ground of the demilitarisation defined in Article 43 of the Treaty of Versailles to the establishment for commercial and sporting aircraft of the four ports and twelve flying-grounds referred to above and to their use by commercial or amateur aircraft of any nationality.

The above declaration shall in no case affect any possible exercise of the right of investigation provided for in Article 213 of the Treaty of Versailles, which the said Governments continue to regard as applying to the provisions of Articles 42 and 43 of the Treaty.

Accept, etc.

(Signed) A. BRIAND.

His Excellency
Monsieur von Hoesch,
German Ambassador,
Paris.

4. LETTER FROM THE GERMAN AMBASSADOR IN PARIS TO THE PRESIDENT OF THE CONFERENCE OF AMBASSADORS.

TEXTE ALLEMAND. — GERMAN TEXT.

DEUTSCHE BOTSCHAFT.
PARIS.
B. 1717.

HERR PRÄSIDENT,

Im Auftrage meiner Regierung beehre ich mich, Eurer Exzellenz folgendes mitzuteilen :
Die Deutsche Regierung nimmt unter vollem Vorbehalt ihres eigenen Standpunktes hinsichtlich der Auslegung des Artikels 43 des Vertrags von Versailles von der in Ihrem Schreiben vom 22.

PARIS, den 22. Mai 1926.

Mai d. J. mitgeteilten Erklärung Kenntnis, wonach die Belgische, die Britische, die Französische, die Italienische und die Japanische Regierung aus der Tatsache allein, dass in der im Artikel 42 des Vertrags von Versailles bezeichneten Zone mit Ausnahme der zur Zeit besetzten Gebiete die im Schreiben aufgeführten Flugplätze für die Handels- und Sportluftfahrt eingerichtet werden, und dass auf ihnen Handels- und Sportflugzeuge jeder Nationalität verkehren, keinerlei Beanstandungen auf Grund des Artikel 43 erheben werden.

In dem Schreiben Eurer Exzellenz wird darauf hingewiesen, dass die Möglichkeit der etwaigen Ausübung des in Artikel 213 vorgesehenen und nach Ansicht der oben erwähnten Regierungen auf die Artikel 42 und 43 des Vertrags anwendbaren Investigationsrechts durch die in dem Schreiben enthaltenen Erklärungen nicht berührt werden soll. Demgegenüber hält die Deutsche Regierung an ihrem Standpunkte fest, dass das Investigationsrecht sich nur auf die in Teil V. des Vertrags von Versailles enthaltenen Bestimmungen, nicht aber auf die in Artikel 42 und 43 des Vertrags festgesetzten Verpflichtungen Deutschlands erstreckt.

Genehmigen Sie, Herr Präsident, den Ausdruck meiner ausgezeichnetsten Hochachtung.

(gez.) HOESCH.

Seiner Exzellenz dem Präsidenten
der Botschafterkonferenz,
Herrn Aristide Briand,
Paris.

Certifié conforme :

*Le Secrétaire général de la
Conférence des Ambassadeurs,*
(Signé) R. Massigli.

1 TRADUCTION.

AMBASSADE D'ALLEMAGNE
PARIS.

B. 1717.

PARIS, le 22 mai 1926.

MONSIEUR LE PRÉSIDENT,

D'ordre de mon Gouvernement, j'ai l'honneur d'adresser à votre Excellence la communication suivante :

Le Gouvernement allemand, tout en réservant pleinement son point de vue concernant l'interprétation de l'article 43 du Traité de Versailles, prend acte de la déclaration communiquée par la lettre de Votre Excellence du 22 mai 1926 et selon laquelle les Gouvernements belge, britannique, français, italien et japonais n'élèveront aucune réclamation basée sur l'article 43 du Traité de Versailles, du seul fait de l'aménagement pour l'aviation de commerce et

¹ Communiquée par la Conférence des Ambassadeurs.

² Traduit par le Secrétariat de la Société des Nations.

2 TRANSLATIONS.

GERMAN EMBASSY
PARIS.

B. 1717.

PARIS, May 22, 1926.

MONSIEUR LE PRÉSIDENT,

I am instructed by my Government to forward to you the following communication :

The German Government, while expressly maintaining its own point of view with regard to the interpretation of Article 43 of the Treaty of Versailles, takes note of the declaration contained in your letter of May 22, 1926, to the effect that the Belgian, British, French, Italian and Japanese Governments will raise no objection, on the ground of Article 43 of the Treaty of Versailles, to the establishment for commercial and amateur aircraft in the zone defined in

¹ Communicated by the Conference of Ambassadors.

² Translated by the Secretariat of the League of Nations.

de sport, dans la zone définie à l'article 42, exception faite des territoires actuellement occupés, des terrains mentionnés dans ladite lettre et de la fréquentation de ces terrains par les avions de commerce et de sport, quelle que soit leur nationalité.

La lettre de Votre Excellence fait observer, en outre, que la déclaration ci-dessus visée ne pourra faire obstacle à l'exercice éventuel du droit d'investigation prévu à l'article 213 du Traité, et que les gouvernements visés plus haut persistent à considérer comme s'appliquant aux dispositions des articles 42 et 43 du Traité. A cet égard, le Gouvernement allemand maintient sa manière de voir, à savoir que le droit d'investigation s'applique uniquement aux dispositions contenues dans la partie V du Traité de Versailles, à l'exclusion des obligations résultant pour l'Allemagne desdits articles 42 et 43.

Veillez agréer, Monsieur le Président, l'expression de ma très haute considération.

(Signé) VON HESCH.

Son Excellence

Monsieur Aristide Briand,
Président de la Conférence
des Ambassadeurs,
Paris.

5. LETTRE DE LA CONFÉRENCE DES
AMBASSADEURS A L'AMBASSADEUR
D'ALLEMAGNE A PARIS.

CONFÉRENCE DES AMBASSADEURS.

LE PRÉSIDENT.

N° 126.

PARIS, le 22 mai 1926.

MONSIEUR L'AMBASSADEUR,

J'ai l'honneur de porter à la connaissance de Votre Excellence que les Gouvernements belge, britannique, français, italien et japonais ont décidé d'abandonner au bénéfice du Gouvernement allemand leurs droits de propriété sur les installations de Friedrichshafen, ainsi que sur les installations aéronautiques qui avaient été laissées en Allemagne pour servir à la navigation internationale.

Cette cession datera du jour où seront mises en vigueur les mesures convenues entre la Conférence des Ambassadeurs et le Gouvernement

Article 42 of the Treaty of Versailles, with the exception of the territories at present under occupation, of the flying-grounds mentioned in the said letter, and to the use of these grounds by commercial and amateur aircraft of any nationality.

Your letter points out that the above declaration will not affect any possible exercise of the right of investigation provided for in Article 213 of the Treaty, which the above-mentioned Governments consider as applicable to the provisions of Articles 42 and 43 of the Treaty. On this matter the German Government maintains the view that the right of investigation only applies to the provisions contained in Part V of the Treaty of Versailles and not to the obligations imposed upon Germany by Articles 42 and 43 of the Treaty.

Accept, etc.

(Signed) VON HOESCH.

His Excellency

Monsieur Aristide Briand,
President of the Conference
of Ambassadors,
Paris.

5. LETTER FROM THE CONFERENCE OF
AMBASSADORS TO THE GERMAN
AMBASSADOR IN PARIS.

CONFERENCE OF AMBASSADORS.

THE PRESIDENT.

No. 126.

PARIS, May 22, 1926.

MONSIEUR L'AMBASSADEUR,

I have the honour to inform you that the Belgian, British, French, Italian and Japanese Governments have decided to cede to the German Government their rights of ownership over the Friedrichshafen premises and over the aeronautical equipment left in Germany for the use of international air traffic.

This cession will date from the day of the entry into force of the measures agreed upon between the Conference of Ambassadors and the German

allemand et visées dans les lettres échangées à la date du 22 mai 1926, afin d'assurer l'exécution de l'article 198 du Traité de Versailles.

Veuillez agréer, Monsieur l'Ambassadeur, les assurances de ma très haute considération.

(Signé) A. BRIAND.

Son Excellence
Monsieur von Hoesch,
Ambassadeur d'Allemagne,
Paris.

Government, and referred to in the letters exchanged on May 22, 1926, with a view to the execution of Article 198 of the Treaty of Versailles.

Accept etc.

(Signed) A. BRIAND.

His Excellency
Monsieur von Hoesch,
German Ambassador,
Paris.

6. LETTRE DE L'AMBASSADEUR D'ALLEMAGNE A PARIS AU PRÉSIDENT DE LA CONFÉRENCE DES AMBASSADEURS.

6. LETTER FROM THE GERMAN AMBASSADOR IN PARIS TO THE PRESIDENT OF THE CONFERENCE OF AMBASSADORS.

TEXTE ALLEMAND. — GERMAN TEXT.

DEUTSCHE BOTSCHAFT.
PARIS.
B. 1717.

PARIS, den 22. Mai 1926.

HERR PRÄSIDENT,

Im Auftrage meiner Regierung beehre ich mich, Eurer Exzellenz den Empfang der Note vom 22. Mai 1926 betreffend die Freigabe der Anlagen in Friedrichshafen und der Einrichtungen, die in Deutschland für den internationalen Luftverkehr zurückgelassen werden, zu bestätigen.

Genehmigen Sie, Herr Präsident, den Ausdruck meiner ausgezeichnetsten Hochachtung.

(Signé) HOESCH.

Seiner Exzellenz
dem Präsidenten der Botschafterkonferenz,
Herrn Aristide Briand,
Paris.

Certifié conforme :

*Le Secrétaire général de la
Conférence des Ambassadeurs,*
(Signé) R. Massigli.

¹ TRADUCTION.

AMBASSADE D'ALLEMAGNE,
PARIS.

B. 1717.

PARIS, le 22 mai 1926.

D'ordre de mon gouvernement, j'ai l'honneur d'accuser réception à Votre Excellence de sa lettre, en date du 22 mai 1926, concernant l'abandon au Gouvernement allemand des hangars de Friedrichshafen et des installations aéronautiques qui avaient été laissées en Allemagne pour servir à la navigation internationale.

Veuillez agréer, Monsieur le Président, les assurances de ma très haute considération.

(Signé) VON HOESCH.

Son Excellence
le Président de la Conférence
des Ambassadeurs,
Monsieur Aristide Briand,
Paris.

7. PROTOCOLE.

1. Les soussignés constatent leur accord sur les documents ci-après énumérés, qu'ils ont paraphés. Ils déclarent vouloir attirer l'attention de leurs gouvernements respectifs sur les liens étroits qui existent entre ces différents documents dont, par conséquent, ils recommanderont à ces gouvernements l'acceptation sans réserve et sans modification :

a) Lettres au sujet du régime à appliquer à la navigation aérienne civile allemande, avec deux annexes (Pièces A, B, C, D) ;

b) Lettres au sujet du régime de la navigation aérienne dans les territoires occupés (Pièces E, F) ;

c) Lettres au sujet des ports et terrains aéronautiques dans la zone démilitarisée (Pièces G, H) ;

¹ Communiquée par la Conférence des Ambassadeurs.

² Traduit par le Secrétariat de la Société des Nations.

² TRANSLATIONS.

GERMAN EMBASSY,
PARIS.

B. 1717.

PARIS, May 22, 1926.

I am instructed by my Government to acknowledge the receipt of your Note of May 22, 1926, regarding the release of the Friedrichshafen premises and the aviation equipment left in Germany for the use of international air traffic.

Accept etc.

(Signed) VON HOESCH.

His Excellency
the President of the Conference
of Ambassadors,
Monsieur Aristide Briand,
Paris.

7. PROTOCOL.

1. The undersigned record their agreement upon the documents hereafter enumerated, which they have initialled. They express their desire to draw the attention of their respective Governments to the close connection between these different documents, which they consequently recommend to those Governments to accept without reservation or modification :

(a) Letters regarding the régime to be applied in future to German civil aviation, with two annexes (documents A, B, C, D) ;

(b) Letters regarding the aviation régime in the occupied territories (documents E, F) ;

(c) Letters regarding air-ports and aerodromes in the demilitarised zone (documents G, H) ;

¹ Communicated by the Conference of Ambassadors.

² Translated by the Secretariat of the League of Nations.

d) Lettres au sujet de l'abandon au Gouvernement allemand du hangar de Friedrichshafen et des installations restées en Allemagne pour servir à la navigation aérienne internationale (Pièces I, J).

2. Les soussignés sont d'accord pour préciser que la mise en vigueur des mesures d'application que le Gouvernement allemand doit prendre, en vue d'assurer l'exécution de l'accord ci-dessus visé, impliquera l'abrogation des dispositions actuellement en vigueur, afin d'assurer l'exécution de l'article 198 du Traité de Versailles, ainsi que le retrait immédiat du Comité de garantie. Les mesures d'application ci-dessus visées (ordonnances, etc.) font l'objet des huit annexes au présent procès-verbal. La réglementation à édicter en vue de l'application de l'article V de l'annexe I, ainsi que de l'annexe II aux pièces A et B, sera établie d'accord avec la Conférence des Ambassadeurs avant la mise en vigueur du nouveau régime.

Si les mesures ainsi édictées pour l'application de l'accord intervenu se révèlent insuffisantes dans la pratique, il appartiendra au Gouvernement allemand, dont l'attention aura été attirée sur ces insuffisances, d'y remédier dans la mesure où l'expérience en aura montré la nécessité.

Il en sera ainsi, en particulier, si en ce qui concerne la formation du personnel, le développement de l'aviation à voile (*Segelflug*) en Allemagne, par ses répercussions sur la situation générale de l'aviation allemande, affecte l'application de l'article 198 du Traité.

Les listes des pilotes et élèves-pilotes de vol à voile seront tenues à jour. Elles seront mises éventuellement à la disposition de la Société des Nations, en cas d'application de l'article 213 du Traité de Versailles, dans l'hypothèse prévue à l'alinéa précédent.

3. Il est convenu que l'engagement de retirer le Comité de garantie aéronautique, dès la mise en vigueur, par le Gouvernement allemand, des mesures prévues, s'entend de la cessation des fonctions de ce comité. Les membres du Comité auront, pour rompre leur établissement, un délai raisonnable, durant lequel ils continueront à jouir des prérogatives diplomatiques qui leur sont actuellement accordées.

4. Il est entendu que, dans le texte de la lettre de l'ambassadeur d'Allemagne relative

(d) Letters regarding the surrender to the German Government of the Friedrichshafen premises and of the equipment remaining in Germany available for the use of international air traffic (documents I, J).

2. The undersigned agree in stating that the putting into force of the measures of application to be taken by the German Government in order to ensure the execution of the above-mentioned agreement will imply the cancelling of the provisions at present in force for the purpose of ensuring the execution of Article 198 of the Treaty of Versailles and the immediate withdrawal of the Committee of Guarantee. The measures of application referred to above (decrees, etc.) are contained in the eight annexes to the present Protocol. The regulations to be issued for the application of Article V of Annex I and also Annex II to documents A and B shall be drawn up in agreement with the Conference of Ambassadors before the coming into force of the new régime.

If the measures thus enacted in application of the Agreement concluded prove insufficient in practice, it shall be for the German Government whose attention will have been drawn to this insufficiency, to supply the remedy whenever experience shows the necessity of doing so.

This shall apply in particular if, as regards the training of personnel, the development of motorless flight (*Segelflug*) in Germany, through its effect upon the general situation of German aviation, shall affect the application of Article 198 of the Treaty.

The lists of pilots and cadet-pilots in motorless flying shall be kept up to date. These lists shall, if necessary, be placed at the disposal of the League of Nations in the event of the application of Article 213 of the Treaty of Versailles in the circumstances provided for in the previous paragraph.

3. It is agreed that the undertaking to withdraw the Air Committee of Guarantee as soon as the intended measures have been put into force by the German Government shall be fulfilled by that Committee ceasing to continue its work. The members of the Committee shall be given a reasonable period in which to dissolve their organisation, and during this time they shall continue to enjoy the diplomatic privileges at present granted to them.

4. It is understood that, in the text of the letter from the German Ambassador relating to

au régime futur de la navigation aérienne civile allemande, le mot *vorbehaltlich* équivaut à l'expression du texte français « sans préjudice de ».

5. Il est entendu que les noms des membres de la Reichswehr et de la Marine visés à l'article V, paragraphe c) 2, de l'annexe I aux pièces A et B, qui sont en possession d'un certificat de pilote délivré antérieurement au 1^{er} avril 1926, seront communiqués à la Conférence des Ambassadeurs, à la date de la mise en vigueur des mesures d'application visées au paragraphe 2 ci-dessus.

Les autorisations accordées et les radiations effectuées conformément aux dispositions de l'article V, paragraphe c), de l'annexe I précitée, seront publiées annuellement au *Heeresverordnungsblatt*, les radiations visées au dernier alinéa dudit article V, paragraphe c), étant publiées à part.

6. Les prescriptions concernant les pilotes et élèves-pilotes doivent être entendues comme s'appliquant, en général, à toute personne susceptible de conduire un aéronef, quelle qu'en soit la catégorie.

7. Les dispositions concernant la tenue des listes de matériel et de personnel ne visent ni les ballons sans moteur ni les cerfs-volants employés pour des fins purement civiles.

Fait à Paris, en double exemplaire, le sept mai mil neuf cent vingt-six.

E. GRAEFFE.	E. NORD.
J. M. KNATCHBULL-HUGESSEN.	
R. MASSIGLI.	
G. ROCCO.	
F. MITANI.	

Pour copie conforme :

*Le Secrétaire général de la conférence
des Ambassadeurs.*

R. Massigli.

the future régime of German civil aviation, the word *vorbehaltlich* is equivalent to the expression in the French text *sans préjudice de*.

5. It is understood that the names of the members of the Reichswehr and Navy mentioned in Article V, paragraph (c) 2, of Annex I to documents A and B, who are in possession of pilot's certificates issued before April 1, 1926, shall be communicated to the Conference of Ambassadors at the time when the measures of application mentioned in paragraph 2 above come into force.

The licences granted and the cancellations effected in conformity with the provisions of Article V, paragraph (c), of Annex I above mentioned shall be published annually in the *Heeresverordnungsblatt*, the cancellations referred to in the last sentence of Article V, paragraph (c), being published separately.

6. The provisions concerning pilots and cadet-pilots must be understood as applying in general to any person capable of flying an aircraft, whatever its category.

7. The provisions concerning the keeping of lists of material and personnel shall not refer to balloons without engines or to kites employed for purely civilian purposes.

Done in Paris in duplicate on the seventh day of May, one thousand nine hundred and twenty-six.

E. GRAEFFE.	E. NORD.
J. M. KNATCHBULL-HUGESSEN.	
R. MASSIGLI.	
G. ROCCO.	
F. MITANI.	

TEXTE ALLEMAND. — GERMAN TEXT.

ANNEXE I AU PROTOCOLE DE SIGNATURE.

GESETZ

ZUR DURCHFÜHRUNG DER ARTIKEL 177, 178 UND 198 DES VERTRAGS VON VERSAILLES.
VOM.....1926.

Der Reichstag hat das folgende Gesetz beschlossen, das mit Zustimmung des Reichsrats hiermit verkündet wird :

§ 1.

Das Gesetz über die Beschränkung des Luftfahrzeugbaus vom 29. Juni 1921, — Reichsgesetzbl. I. S. 789 — sowie die Verordnungen über Luftfahrzeugbau vom 5. Mai 1922 — Reichsgesetzbl. I. S. 476 — und vom September 1923 — Reichsgesetzbl. I. S. 927 — werden aufgehoben.

§ 2.

Die Reichsregierung wird ermächtigt, auf dem Gebiete des Luftfahrwesens diejenigen Massnahmen zu treffen, die zur Erfüllung der in der Note der Reichsregierung vom.....der Belgischen, Englischen, Französischen, Italienischen und Japanischen Regierung gegenüber übernommenen Verpflichtungen erforderlich werden.

§ 3.

Dieses Gesetz tritt am Tage nach der Verkündung in Kraft.

Berlin, den.....1926.

¹ TRADUCTION.*Annexe I au protocole de signature.*

LOI DU 8 JUILLET 1926 RELATIVE A L'EXÉCUTION
DES ARTICLES 177, 178 ET 198 DU TRAITÉ
DE VERSAILLES.

Le Reichstag a adopté la loi suivante, qui est promulguée avec l'autorisation du Reichsrat :

Paragraphe premier.

La loi du 29 juin 1921 concernant la limitation de la construction des aéronefs (*Reichs-*

¹ Communiquée par la Conférence des Ambassadeurs.

² Traduit par le Secrétariat de la Société des Nations.

² TRANSLATION.*Annex I to the Protocol of Signature.*

LAW DATED JULY 8TH, 1926, FOR THE EXECUTION OF ARTICLES 177, 178 AND 198 OF THE TREATY OF VERSAILLES.

The Reichstag has enacted the following law, which is hereby promulgated with the approval of the Reichsrat :

Paragraph 1.

The law for the restriction of aerial construction of June 29th, 1921, (*Reichsgesetzblatt I,*

¹ Communicated by the Conference of Ambassadors.

² Translated by the Secretariat of the League of Nations.

gesetzblatt, I, page 789), ainsi que les décrets du 5 mai 1922 (*Reichsgesetzblatt*, I, page 476) et du 29 septembre 1923 (*Reichsgesetzblatt*, I, page 927) sur la construction des aéronefs, sont abrogés.

page 789), and the decrees regarding aerial construction of May 5th, 1922, (*Reichsgesetzblatt*, I, page 476), and of September 29th, 1923, (*Reichsgesetzblatt*, I, page 927), are hereby repealed.

Paragraphe 2.

Le Gouvernement du Reich est autorisé à prendre en matière d'aéronautique toutes les mesures qui seront nécessaires pour assurer l'exécution des engagements que le Gouvernement du Reich a pris, dans sa note du 22 mai 1926, envers les Gouvernements belge, britannique, français, italien et japonais.

Paragraph 2.

The Government of the Reich is authorised to take such measures regarding aviation as may be necessary for the fulfilment of the obligations contracted towards the Belgian, British, French, Italian and Japanese Governments in the German Government's Note dated May 22nd, 1926.

Paragraphe 3.

La présente loi entrera en vigueur le lendemain de sa promulgation.

Berlin, le 8 juillet 1926.

Paragraph 3.

The present law shall come into force on the day following its promulgation.

Berlin, July 8th, 1926.

TEXTE ALLEMAND. — GERMAN TEXT.

ANNEXE 2 AU PROTOCOLE DE SIGNATURE.

VERORDNUNG

ÜBER LUFTFAHRZEUGBAU. VOM.....1926.

Die Reichsregierung verordnet auf Grund des Gesetzes zur Durchführung der Artikel 177, 178, 198 des Vertrags von Versailles vom.....1926 (*Reichsgesetzbl.* I. S.....) was folgt :

§ 1.

Es ist untersagt, Luftfahrzeuge zu bauen, zu halten, einzuführen oder in Verkehr zu setzen, die in irgend einer Weise gepanzert oder geschützt sind oder die mit Einrichtungen zur Aufnahme von Kriegsmaschinen jeder Art, wie Kanonen, Maschinengewehren, Torpedos, Bomben, oder mit Visier- oder Abwurfeinrichtungen für solche Maschinen versehen sind,

§ 2.

Zu widerhandlungen gegen § 1 dieser Verordnung werden mit Geldstrafe bis zu 10,000 MR und mit Gefängnis bis zu 3 Monaten oder mit einer dieser beiden Strafen bestraft. ~~11. 11. 11.~~

§ 3.

Luftfahrzeuge der in § 1 bezeichneten Art werden eingezogen und unbrauchbar gemacht.

§ 4.

Artikel 2 der Verordnung zur Ausführung des Gesetzes zur Durchführung der Artikel 177, 178 des Friedensvertrags vom 22. März 1921 — Reichsgesetzbl. S. 235 — vom 12. Februar 1926 findet auf jede Vereinigung Anwendung, die dem § 1 dieser Verordnung zuwiderhandelt.

§ 5.

Diese Verordnung tritt am Tage nach der Verkündung in Kraft.

Berlin, den.....1926.

¹ TRADUCTION.*Annexe 2 au protocole de signature.*

DÉCRET EN DATE DU 13 JUILLET 1926 CONCERNANT LA CONSTRUCTION DES AÉRONEFS.

Le Gouvernement du Reich, en vertu du paragraphe 2 de la loi du 8 juillet 1926, portant application des articles 177, 178 et 198 du Traité de Versailles (*Reichsgesetzblatt I*, page 397), décrète ce qui suit :

Paragraphe 1.

Il est interdit de construire, de posséder, d'importer ou de mettre en service, des aéronefs cuirassés ou protégés de quelque façon que ce soit, ou pourvus de dispositifs pour recevoir des engins de guerre de toute nature, tels que canons, mitrailleuses, torpilles, bombes ou appareils de visée ou de lancement servant à ces engins.

Paragraphe 2.

Les infractions au paragraphe 1 du présent arrêté seront punies d'amendes jusqu'à 10.000 marks et de prison jusqu'à trois mois, ou de l'une de ces deux peines.

Paragraphe 3.

Les aéronefs de l'espèce visée au paragraphe 1 seront retirés et rendus inutilisables.

¹ Communiquée par la Conférence des Ambassadeurs.

² Traduit par le Secrétariat de la Société des Nations.

² TRANSLATION.*Annex 2 to the Protocol of Signature.*

DECREE REGARDING AERIAL CONSTRUCTION, DATED JULY 13th, 1926.

The German Government, in virtue of the law for the execution of Articles 177, 178 and 198 of the Treaty of Versailles, dated July 8th, 1926, (*Reichsgesetzblatt I*, page 397), decrees as follows :

Paragraph 1.

No aircraft, armoured or protected in any way whatsoever, or equipped to receive any engine of war, such as guns, machine-guns, torpedoes, bombs, or apparatus for the sighting or discharge of these engines of war, shall be built, maintained, imported or introduced in traffic.

Paragraph 2.

Offences against Paragraph 1 above shall be punished by a fine not exceeding 10,000 marks and a term of imprisonment not exceeding three months, or by either of these penalties.

Paragraph 3.

Aircraft of the kind referred to in Paragraph 1 shall be seized and rendered useless.

¹ Communicated by the Conference of Ambassadors.

² Translated by the Secretariat of the League of Nations.

Paragraphe 4.

L'article 2 du décret du 12 février 1926 (*Reichsgesetzblatt, I*, page 100), portant règlement d'exécution de la loi du 22 mars 1921 (*Reichsgesetzblatt, I*, page 235), concernant l'application des articles 177 et 178 du Traité de paix, est applicable à toute association contrevenant aux dispositions du paragraphe 1 du présent décret.

Paragraph 4.

Article 2 of the Decree of February 12th, 1926, (*Reichsgesetzblatt, I*, page 100), to secure the execution of the Law of March 22nd, 1921, regarding the execution of Articles 177 and 178 of the Treaty of Versailles (*Reichsgesetzblatt, I*, page 235), shall be applicable to any association offending against Paragraph 1 above.

Paragraphe 5.

Le présent décret entrera en vigueur le jour qui suivra sa promulgation.

Berlin, le 13 juillet 1926.

Paragraph 5.

The present decree shall enter into force on the day following its promulgation.

Berlin, July 13, 1926.

TEXTE ALLEMAND. — GERMAN TEXT.

ANNEXE 3 AU PROTOCOLE DE SIGNATURE.

VERORDNUNG

ÜBER FÜHRERLOSE FLUGZEUGE UND ÜBER FLUGZEUGE MIT DEN TECHNISCHEN MERKMALEN NEUZEITLICHER JAGDFLUGZEUGE. VOM.....1926.

Die Reichsregierung verordnet auf Grund des Gesetzes zur Durchführung der Artikel 177, 178 und 198 des Vertrags von Versailles vom.....1926 (*Reichsgesetzbl. I. S.....*) was folgt :

§ 1.

Führerlose Flugzeuge sind untersagt.

§ 2.

Flugzeuge, welche die technischen Merkmale neuzeitlicher Jagdflugzeuge hinsichtlich des Leergewichts, des Verhältnisses des Leergewichts zur Motorenleistung, der Sitzanordnung, der Bausicherheit, der Steiggeschwindigkeit, der Geschwindigkeit und der Gipfelhöhe besitzen, dürfen nur mit Genehmigung des Reichsverkehrsministeriums gebaut oder eingeführt werden.

Die Genehmigung kann ohne Angabe von Gründen versagt werden.

§ 3.

Die in § 2 bezeichneten Flugzeuge dürfen nur von solchen Flugzeugführern geführt werden, denen das Reichsverkehrsministerium eine besondere Genehmigung hierfür erteilt hat.

§ 4.

In Luftfahrschulen sind Übungen auf den in § 2 bezeichneten Flugzeugen untersagt.

§ 5.

Zu widerhandlungen gegen die §§ 1 bis 4 dieser Verordnung werden mit Geldstrafe bis zu 10.000 RM. und mit Gefängnis bis zu drei Monaten oder mit einer dieser beiden Strafen bestraft.

§ 6.

Flugzeuge der in § 1 bezeichneten Art sowie solche Flugzeuge der in § 2 bezeichneten Art, die ohne die erforderliche Genehmigung gebaut oder eingeführt sind, werden eingezogen und unbrauchbar gemacht.

§ 7.

Diese Verordnung tritt am Tage nach der Verkündung in Kraft.

Berlin, den.....1926.

1 TRADUCTION.

Annexe 3 au protocole de signature.

DÉCRET DU 13 JUILLET 1926 CONCERNANT LES AVIONS SANS PILOTE ET LES AVIONS PRÉSENTANT LES CARACTÉRISTIQUES TECHNIQUES D'APPAREILS DE CHASSE MODERNES.

Le Gouvernement du Reich, en vertu du paragraphe 2 de la loi du 8 juillet 1926 (*Reichsgesetzblatt I*, page 397) concernant l'application des articles 177, 178 et 198 du Traité de Versailles, décrète ce qui suit :

Paragraphe premier.

Les avions sans pilote sont interdits.

Paragraphe 2.

Les avions présentant les caractéristiques techniques d'appareils de chasse modernes en ce qui concerne le poids à vide, le rapport entre le poids à vide et la puissance des moteurs, la disposition des sièges, le coefficient de sécurité, la vitesse ascensionnelle, la vitesse, le plafond, ne pourront être construits ou importés qu'avec l'autorisation du Ministère des Transports du Reich.

¹ Communiquée par la Conférence des Ambassadeurs.

² Traduit par le Secrétariat de la Société des Nations.

2 TRANSLATION.

Annex 3 to the Protocol of Signature.

DECREE REGARDING AIRCRAFT WITHOUT PILOTS AND AIRCRAFT WITH THE TECHNICAL CHARACTERISTICS OF MODERN FIGHTER AEROPLANES, DATED JULY 13TH, 1926.

The Government of the Reich, in virtue of the law for the execution of Articles 177, 178 and 198 of the Treaty of Versailles, dated July 8, 1926, (*Reichsgesetzblatt, I*, page 397), decrees as follows :

Paragraph 1.

Aircraft without pilots are prohibited.

Paragraph 2.

Aircraft possessing the technical characteristics of modern fighter aeroplanes in respect of dead weight, ratio of dead weight to engine-power, seating accommodation, factor of safety, climbing speed, air speed and maximum attainable altitude, may only be constructed or imported with the consent of the Ministry of Transport.

¹ Communicated by the Conference of Ambassadors.

² Translated by the Secretariat of the League of Nations.

L'autorisation peut être refusée sans indication de motifs.

This consent may be refused without reason being given.

Paragraphe 3.

Les appareils visés au paragraphe 2 ne pourront être conduits que par des pilotes auxquels le Ministère des Transports du Reich aura accordé une autorisation spéciale à cet effet.

Paragraph 3.

The aircraft described in Paragraph 2 may only be flown by pilots holding a special licence issued by the Ministry of Transport.

Paragraphe 4.

Il est interdit, dans les écoles d'aviation, de s'exercer sur les appareils visés au paragraphe 2.

Paragraph 4.

Flying-schools are forbidden to carry out exercises with the aircraft described in Paragraph 2.

Paragraphe 5.

Les infractions aux paragraphes 1 à 4 du présent décret seront punies d'une amende jusqu'à 10.000 marks et de prison jusqu'à trois mois, ou de l'une de ces deux peines.

Paragraph 5.

Offences against Paragraph 1 to Paragraph 4 of the present decree shall be punished by a fine not exceeding 10,000 marks and by a term of imprisonment not exceeding three months, or by either of these penalties.

Paragraphe 6.

Les appareils de l'espèce visée au paragraphe 1, ainsi que les appareils de l'espèce visée au paragraphe 2, qui ont été construits ou importés sans l'autorisation nécessaire, seront saisis et rendus inutilisables.

Paragraph 6.

Aircraft of the kind described in Paragraph 1 and of the kind described in Paragraph 2, if constructed or imported without the necessary licence, shall be seized and rendered useless.

Paragraphe 7.

Le présent décret entrera en vigueur le jour qui suivra sa promulgation.

Paragraph 7.

The present decree shall come into force on the day following its promulgation.

Berlin, le 13 juillet 1926.

Berlin, July 13, 1926.

TEXTE ALLEMAND. — GERMAN TEXT.

ANNEXE 4 AU PROTOCOLE DE SIGNATURE.

VERORDNUNG

ÜBER BESCHRÄNKUNG DER FLUGAUSBILDUNG. Vom.....1926.

Die Reichsregierung verordnet auf Grund des Gesetzes zur Durchführung der Artikel 177, 178 und 198 des Vertrags von Versailles vom.....1926 (Reichsgesetzbl. I. S. ...) was folgt :

§ 1.

Die Ausbildung und Fortbildung im Fliegen, die einen militärischen Charakter oder Zweck entgegen der im Artikel 198 des Vertrags von Versailles enthaltenen Verpflichtung hat, ist verboten.

§ 2.

Wer der Vorschrift des § 1 dieser Verordnung zuwiderhandelt, wird mit einer Geldstrafe bis zu 10.000 RM und mit Gefängnis bis zu drei Monaten oder mit einer dieser beiden Strafen bestraft.

§ 3.

Artikel der Verordnung zur Ausführung des Gesetzes zur Durchführung der Artikel 177, 178 des Friedensvertrags vom 22. März 1921 — Reichsgesetzbl. S. 235 — vom 12. Februar 1926 findet auf jede Vereinigung Anwendung, die dem § 1 dieser Verordnung zuwiderhandelt.

§ 4.

Diese Verordnung tritt am Tage nach der Verkündung in Kraft.

Berlin, den.....1926.

¹ TRADUCTION.*Annexe 4 au protocole de signature.*DÉCRET DU 13 JUILLET 1926 LIMITANT
L'INSTRUCTION DU PERSONNEL AÉRONAUTIQUE.

Le Gouvernement du Reich, en vertu du paragraphe 2 de la loi du 8 juillet 1926 (*Reichsgesetzblatt, I*, page 397) concernant l'application des articles 177, 178, 198 du Traité de Versailles, décrète ce qui suit :

Paragraphe premier.

Il est interdit d'instituer, en vue de la formation et du perfectionnement des pilotes, des cours d'instruction ou de perfectionnement ayant un caractère ou un but militaire, contrairement à l'obligation stipulée à l'article 198 du Traité de Versailles.

² TRANSLATION.*Annex 4 to the Protocol of Signature.*DECREE REGARDING THE RESTRICTION OF AIR
TRAINING, DATED JULY 13, 1926.

The German Government, in virtue of the law for the execution of Articles 177, 178 and 198 of the Treaty of Versailles, dated July 8, 1926, (*Reichsgesetzblatt, I*, page 397), decrees as follows :

Paragraph 1.

All air training of a military character, or serving a purpose contrary to the undertaking contained in Article 198 of the Treaty of Versailles, is prohibited.

¹ Communiquée par la Conférence des Ambassadeurs.

² Traduit par le Secrétariat de la Société des Nations.

¹ Communicated by the Conference of Ambassadors.

² Translated by the Secretariat of the League of Nations.

Paragraphe 2.

Les personnes qui contreviendraient à la disposition du paragraphe 1 du présent décret seront punies d'une amende jusqu'à 10.000 marks et de prison jusqu'à trois mois, ou de l'une de ces deux peines.

Paragraphe 3.

L'article 2 du décret du 12 février 1926 (*Reichsgesetzblatt, I*, page 100), portant exécution de la loi du 22 mars 1921 (*Reichsgesetzblatt, I*, page 235) concernant l'application des articles 177, 178, du Traité de paix, est applicable à toute association contrevenant au paragraphe 1 du présent décret.

Paragraphe 4.

Le présent décret entrera en vigueur le jour qui suivra sa promulgation.

Berlin, le 13 juillet 1926.

Paragraph 2.

Offences against the provisions of Paragraph 1 of the present decree shall be punished by a fine not exceeding 10,000 marks and a term of imprisonment not exceeding three months, or by either of these penalties.

Paragraph 3.

Article 2 of the Decree in application of the law for the execution of Articles 177 and 178 of the Treaty of Peace dated March 22, 1921. (*Reichsgesetzblatt, I*, page 235), dated February 12, 1926, (*Reichsgesetzblatt, I*, page 100), shall apply to any association which offends against Paragraph 1 of the present Decree.

Paragraph 4.

The present decree shall come into force on the day following its promulgation.

Berlin, July 13, 1926.

TEXTE ALLEMAND. — GERMAN TEXT.

ANNEXE 5 AU PROTOCOLE DE SIGNATURE.

VERORDNUNG

ÜBER LISTENFÜHRUNG IN DER LUFTFAHRT. VOM.....1926.

Die Reichsregierung verordnet auf Grund des Gesetzes zur Durchführung der Artikel 177, 178 und 198 des Vertrags von Versailles vom.....1926 (*Reichsgesetzbl. I. S. ...*) was folgt :

§ 1.

Fabriken, die Luftfahrzeuggerät herstellen, haben [dies [dem Reichsverkehrsministerium anzuzeigen.

§ 2.

Über die im Bau befindlichen oder fertiggestellten Luftfahrzeuge und Luftfahrzeugmotoren sind Listen zu führen, die dem Muster in Anlage 1 dieser Verordnung entsprechen.

§ 3.

Wer Flugschüler ausbildet, hat Listen zu führen, aus denen Name, Beruf und Wohnort des Schülers sowie der Beginn und die Beendigung der Ausbildung ersichtlich sind.

§ 4.

Der Unternehmer eines Flughafens hat Listen zu führen, aus denen Name, Beruf und Wohnort derjenigen Personen ersichtlich sind, auf die gemäss § 5 des Luftverkehrsgesetzes vom 1. August 1922 (Reichsgesetzbl. I. S. 681) der § 4 Abs. 1 dieses Gesetzes keine Anwendung findet.

§ 5.

Die Vereinigungen, Gesellschaften oder Einzelpersonen, welche Luftfahrt treiben oder Luftfahrzeuge verwenden, sowie die sonstigen Eigentümer von Luftfahrzeugen haben dem Reichsverkehrsministerium Anzeige zu machen.

Die Anzeige hat zu enthalten :

1. den Namen, Sitz oder Wohnort der Vereinigung, Gesellschaft oder Einzelperson ;
2. den Typ und die Zulassungsnummer des Luftfahrzeugs.

§ 6.

Die in §§ 1 und 5 bezeichneten Anzeigen sind bis zum Ende desjenigen Monats zu machen, der auf den Monat folgt, in dem der Anzeigefall eingetreten ist.

Diejenigen Fabriken, Vereinigungen, Gesellschaften oder Einzelpersonen, bei denen beim Inkrafttreten dieser Verordnung der Anzeigefall bereits vorliegt, haben die Anzeige bis zum Ende desjenigen Monats zu machen, der auf den Monat folgt, in dem diese Verordnung verkündet worden ist.

§ 7.

Abschriften der in den §§ 2 bis 4 bezeichneten Listen sind dem Reichsverkehrsminister bis zum 31. Juli und 31. Januar eines jeden Jahres jeweils für das abgelaufene Kalenderhalbjahr, erstmalig bis zum 31. Januar 1927 für die Zeit vom Inkrafttreten dieser Verordnung bis zum 31. Dezember 1926 einzureichen.

§ 8.

Wer den Vorschriften der §§ 1 bis 7 dieser Verordnung zuwiderhandelt, wird mit Geldstrafe bis zu 150 RM und mit Haft oder mit einer dieser beiden Strafen bestraft.

§ 9.

Diese Verordnung tritt am Tage nach der Verkündung in Kraft.

Berlin, den.....1926.

¹ TRADUCTION.² TRANSLATION.*Annexe 5 au protocole de signature.**Annex 5 to the Protocol of Signature.*DÉCRET DU 13 JUILLET 1926 CONCERNANT LA
TENUE DE LISTES DANS L'AÉRONAUTIQUE.DECREE REGARDING THE KEEPING OF AVIATION
LISTS, DATED JULY 13, 1926.

Le Gouvernement du Reich, en vertu du paragraphe 2 de la loi du 8 juillet 1926 (*Reichsgesetzblatt*, I, page 397), concernant l'application des articles 177, 178 et 198 du Traité de Versailles, décrète ce qui suit :

The German Government, in virtue of the law for the execution of Articles 177, 178 and 198 of the Treaty of Versailles, dated July 8, 1926, (*Reichsgesetzblatt*, I, page 397), decrees as follows :

*Paragraphe premier.**Paragraph 1.*

Les usines fabriquant du matériel d'aéronautique devront en faire la déclaration au Ministère des Transports du Reich.

Factories manufacturing aviation material must notify the fact to the Ministry of Transport.

*Paragraphe 2.**Paragraph 2.*

Les aéronefs et les moteurs d'aéronefs en construction ou terminés devront être inscrits sur des listes conformes au modèle reproduit à l'annexe 1 du présent arrêté.

Aircraft and aero-engines, whether completed or in process of construction, shall be entered in registers on the model given in Annex 1 to the present decree.

*Paragraphe 3.**Paragraph 3.*

Toute personne procédant à l'instruction d'élèves-pilotes devra tenir un registre indiquant le nom, la profession et le domicile de l'élève, ainsi que la date du commencement et de la fin de son instruction.

Every person who trains flying pupils must keep a list showing the names, occupations and residences of the pupils and the dates on which the training began and ended.

*Paragraphe 4.**Paragraph 4.*

L'entrepreneur d'un port aéronautique devra tenir des listes indiquant le nom, la profession et le domicile des personnes auxquelles, conformément au paragraphe 5 de la loi du 1^{er} août

The manager of an air-post must keep lists showing the names, occupations and residences of those persons to whom, in accordance with paragraph 5 of the Aviation Law of August 1,

Communiquée par la Conférence des Ambassadeurs.

¹ Communicated by the Conference of Ambassadors.

² Traduit par le Secrétariat de la Société des Nations.

² Translated by the Secretariat of the League of Nations.

1922 sur les communications aériennes (*Reichsgesetzblatt, I*, page 681), l'alinéa 1 du paragraphe 4 de cette loi n'est pas applicable.

1922, (*Reichsgesetzblatt, I*, page 681), Section 4, paragraph 1 of that law does not apply.

Paragraphe 5.

Les associations, sociétés ou particuliers pratiquant la locomotion aérienne ou employant des avions, ainsi que tous autres propriétaires d'avions, doivent en faire la déclaration au Ministère des Transports du Reich.

La déclaration doit indiquer :

1^o Le nom, le siège ou le domicile de l'association, de la société ou du particulier ;

2^o Le type et le numéro d'homologation de l'aéronef.

Paragraphe 6.

Les déclarations visées aux paragraphes 1 et 5 doivent être faites jusqu'à la fin du mois qui suit celui dans lequel le cas à déclarer s'est produit.

Les usines, associations, sociétés ou particuliers, qui se trouvent déjà dans le cas prévu pour la déclaration au moment de l'entrée en vigueur du présent décret, devront faire ladite déclaration avant la fin du mois qui suivra celui au cours duquel le présent décret aura été promulgué.

Paragraphe 7.

Une copie des listes visées du paragraphe 2 au paragraphe 4 devra être adressée au Ministère du Reich jusqu'au 31 juillet et au 31 janvier de chaque année pour l'année civile écoulée ; la première communication de ce genre devra avoir lieu avant le 1^{er} janvier 1927, pour la période qui s'écoulera entre la date de l'entrée en vigueur du présent décret et le 31 décembre 1926.

Paragraphe 8.

Les contrevenants aux dispositions des paragraphes 1 à 7 du présent décret seront punis

Paragraph 5.

Associations, companies or individuals engaged in aviation or employing aircraft, as well as other owners of aircraft, must notify the Ministry of Transport.

The notification must contain :

(1) Name, address or residence of the association, company or individual ;

(2) Type and permit number of the aircraft.

Paragraph 6.

The notifications referred to in Paragraph 1 and Paragraph 5 must be made before the end of the month following the month on which the case for notification arises.

Factories, associations, companies or individuals in respect of whom notification is already due at the time when the present decree comes into force must make such notification before the end of the month following the month in which the present decree is promulgated.

Paragraph 7.

Copies of the lists mentioned in Paragraph 2 to Paragraph 4 must be submitted to the Minister of Transport by July 31 and January 31 of each year in respect of the previous calendar half-year, the first half-year ending on January 31, 1927, and covering the period between the coming into force of the present decree and December 31, 1926.

Paragraph 8.

Offences against the provisions of Paragraph 1 to Paragraph 7 of the present decree shall be

d'une amende jusqu'à 150 Reichsmarks et de détention simple (*Halft*), ou de l'une de ces deux peines.

punished by a fine not exceeding 150 marks and by detention (*Halft*), or by either of these penalties.

Paragraphe 9.

Le présent décret entrera en vigueur le jour qui suivra sa promulgation.

Berlin, le 13 juillet 1926.

Paragraph 9.

The present decree shall enter into force on the day following its promulgation.

Berlin, July 13, 1926.

TEXTE ALLEMAND. — GERMAN TEXT.

ANNEXE 6 AU PROTOCOLE DE SIGNATURE.

SCHREIBEN DES DEUTSCHEN BOTSCHAFTERS
AN DEN PRÄSIDENTEN DER BOTSCHAFTERKONFERENZ.

HERR PRÄSIDENT,

Unter Bezugnahme auf den Notenwechsel vom beehre ich mich, im Auftrage meiner Regierung ergebenst mitzuteilen, dass die Regierungen der deutschen Länder der Reichsregierung gegenüber die Verpflichtung übernommen haben, Subventionen weder den Vereinigungen, den Gesellschaften oder den Einzelpersonen, die sich der Sportluftfahrt widmen, oder deren Haupt oder Nebentätigkeit in der Ausbildung oder in der Fortbildung von Flugschülern oder Flugzeugführern in Sportfliegen besteht, noch allgemein solchen Personen zu gewähren, die sich dem Fliegen widmen, mit Ausnahme des für den Betrieb von Luftverkehrslinien oder für die normalen Bedürfnisse der Fabriken bestimmten Personals, und auch die geeigneten Massnahmen zu treffen, damit solche Subventionen auch durch keine ihrer anderen öffentlichen Verwaltungen, der die Verfügung über öffentliche Mittel zusteht, einschliesslich der Kommunalverwaltungen, gewährt werden.

Die Regierungen der deutschen Länder haben ferner die Verpflichtung übernommen, die Handelsluftfahrt nur in einen ihrer normalen Entwicklung entsprechenden Umfange zu subventionieren und die geeigneten Massnahmen zu ergreifen, um die Innehaltung der sich aus dem dritten Absatze des Artikels IV des Anhangs I zu meinen Schreiben Nr. vom..... ergebenden Verpflichtungen zu sichern.

Genehmigen Sie, u. s. w.

¹ TRADUCTION.*Annexe 6 au protocole de signature.*

LETTRE DE L'AMBASSADEUR D'ALLEMAGNE AU
PRÉSIDENT DE LA CONFÉRENCE DES AMBAS-
SADEURS.

MONSIEUR LE PRÉSIDENT,

En me référant aux notes échangées le....
....., j'ai l'honneur de vous informer,
d'ordre de mon gouvernement, que les gouver-
nements des pays allemands ont pris, envers
le Gouvernement du Reich, l'engagement de
n'accorder des subventions ni aux associations,
sociétés ou particuliers qui se livrent à l'avia-
tion sportive ou dont l'occupation principale
ou accessoire consiste à former ou à perfection-
ner des élèves-pilotes ou des pilotes de l'aviation
sportive, ni, en général, aux personnes qui se
livrent à l'aviation, à l'exception du personnel
nécessaire pour l'exploitation des lignes de na-
vigation aérienne ou pour les besoins normaux
des usines; les gouvernements des pays alle-
mands se sont également engagés à prendre
toutes les mesures appropriées afin qu'aucune
subvention de ce genre ne soit accordée par
l'une des administrations publiques de leur pays
(y compris les administrations communales) qui
disposent des fonds publics.

Les gouvernements des pays allemands se
sont, en outre, engagés à ne subventionner la
navigation aérienne commerciale que dans une
mesure correspondant au développement nor-
mal de cette dernière et à prendre toutes les
mesures appropriées en vue d'assurer l'exé-
cution des engagements qui résultent du troisième
alinéa de l'article IV de l'annexe I à ma lettre
N° du

Veuillez agréer, etc.

Annexe 7 au protocole de signature.

DISPOSITIONS DESTINÉES A ASSURER L'APPLI-
CATION DE L'ARTICLE V, PARAGRAPHS *b*) ET
c) DE LA PIÈCE C.

En vue d'assurer l'application de l'article V,
paragraphe *b*), le ministre de la Reichswehr

¹ Communiquée par la Conférence des Ambassa-
deurs.

² Traduit par le Secrétariat de la Société des
Nations.

² TRANSLATION.*Annex 6 to the Protocol of Signature.*

LETTER FROM THE GERMAN AMBASSADOR TO THE
PRESIDENT OF THE CONFERENCE OF AMBAS-
SADORS.

MONSIEUR LE PRÉSIDENT,

With reference to the Exchange of Notes of
....., I am instructed by
my Government to inform you that the Govern-
ments of the German States have given an under-
taking to the Central Government, not to grant
subsidies to any organisations, societies or indi-
viduals engaged in amateur flying or whose
main or subsidiary occupation consists in the
elementary or advanced training of cadet-pilots
or pilots for amateur flying, nor, in general,
to persons who are engaged in flying, with the
exception of the personnel employed by commer-
cial air-lines or for the normal requirements of
aircraft factories, and also to take suitable steps
to ensure that such subsidies shall not be granted
by other public administrative bodies which
have public funds at their disposal including
communal authorities.

The Governments of the German States have
further undertaken not to subsidise commercial
aviation in excess of the requirements of normal
development, and to take the necessary measures
to ensure the fulfilment of the undertakings
arising out of the third paragraph of Article IV
of Annex I to my letter No. dated

² TRANDUCTIONS. — TRANSLATIONS.*Annex 7 to the Protocol of Signature.*

PROVISIONS TO SECURE THE APPLICATION OF
ARTICLE V, PARAGRAPHS *(b)* AND *(c)*, OF
DOCUMENT C.

In order to secure the application of Article V,
paragraph *(b)*, the Minister of the Reichswehr

¹ Communicated by the Conference of Ambas-
sadors.

² Translated by the Secretariat of the League
of Nations.

adressera à tous les services et à tout le personnel relevant à un titre quelconque de son autorité, toutes les instructions utiles.

L'application de l'article V, *c*) 1, sera également assurée par des ordonnances et instructions du ministre de la Reichswehr.

Les conditions dans lesquelles devront être sollicitées et pourront être obtenues les autorisations exceptionnelles visées à l'article V, *c*) 2, seront l'objet d'instructions spéciales données dans la forme convenable à toutes les autorités relevant du Ministère de la Reichswehr.

Des dispositions seront prévues pour que la violation, par le titulaire d'une autorisation ou au profit de ce titulaire, de l'une ou de l'autre des conditions énoncées à l'article V, *c*) 2, entraîne le retrait immédiat de l'autorisation accordée.

shall issue all the necessary instructions to all services and personnel in any way subordinate to his authority.

The application of Article V, *(c)* 1, shall also be secured by decrees and instructions from the Minister of the Reichswehr.

The conditions under which the exceptional permits mentioned in Article V, *(c)* 2, may be applied for and obtained shall be contained in special instructions issued in suitable form to all authorities subordinate to the Ministry of the Reichswehr.

Provision shall be made in order that a breach of any of the conditions laid down in Article V, *(c)* 2, by the holder of a permit, or to the advantage of such holder, shall involve the immediate withdrawal of the permit.

Annexe 8 au protocole de signature.

DISPOSITIONS DESTINÉES A ASSURER L'APPLICATION DE LA PIÈCE D.

La réglementation à édicter par le ministre de l'Intérieur du Reich et à laquelle les différents pays (*Länder*) auront l'obligation de se conformer, devra :

1^o Assurer, en ce qui concerne la police, l'observation des prescriptions de l'article V, paragraphes *a*), *b*), *c*) 1, de la pièce C, en tant qu'elles n'auront pas déjà fait l'objet d'une réglementation générale ;

2^o Déterminer comment seront répartis entre les pays et dans quelles conditions pourront être renouvelés les cinquante fonctionnaires de police autorisés à recevoir une instruction aéronautique, dans les conditions indiquées à la pièce D, et préciser les obligations de ces fonctionnaires.

Il y aura lieu également de prévoir les dispositions utiles pour assurer l'observation par les pays des stipulations de l'avant-dernier et du dernier alinéa de la pièce D.

Annex 8 to the Protocol of Signature.

PROVISIONS TO SECURE THE APPLICATION OF DOCUMENT D.

The regulations to be issued by the Minister of the Interior of the Reich, to which the different States (*Länder*) shall be required to conform, shall :

(1) Ensure as regards the police, the observance of the provisions of Article V, paragraphs *(a)*, *(b)*, *(c)* 1, of document C, so far as these provisions have not already been embodied in general regulations ;

(2) Determine the distribution between the States, and the conditions for replacement, of the fifty police officers authorised to receive training in flying under the conditions mentioned in document D, and define the obligations of these officials.

The necessary measures shall also be taken to ensure the observance by the States of the provisions contained in the last two paragraphs of document D.

ANNEXE AU
« REICHSGESETZBLATT » N° 53.

Modèle.

LISTE DES AÉRONEFS ET DES MOTEURS D'AÉ-
RONEFS TERMINÉS OU EN CONSTRUCTION.

- A. Avions.
B. Ballons dirigeables.
C. Moteurs d'aéronefs.

A. AVIONS.

N° d'ordre	Fabricants	Modèle	N° de construction	La construction a été		L'appareil est-il destiné à être exporté ?	
				commencée le	terminée le	Oui	Non
1							
2							
3							
etc.							

B. BALLONS DIRIGEABLES.

N° d'ordre	Fabricants	Modèle et cubage	N° de construction	La construction a été		L'appareil est-il destiné à être exporté ?	
				commencée le	terminée le	Oui	Non
1							
2							
3							
etc.							

ANNEX TO " REICHSGESETZBLATT ",
No. 53.

Specimen.

LIST OF AIRCRAFT AND AIRCRAFT ENGINES,
COMPLETED OR IN PROCESS OF CONSTRUCTION.

- A. Aeroplanes ;
B. Airships ;
C. Aircraft Engines.

A. AEROPLANES.

Serial Number	Maker	Model	Construction Number	Construction		Whether intended for export ?	
				Begun on	Completed on	Yes	No
1							
2							
3							
Etc.							

B. AIRSHIPS.

Serial Number	Maker	Model and capacity	Construction Number	Construction		Whether intended for export ?	
				Begun on	Completed on	Yes	No
1							
2							
3							
Etc.							

C. MOTEURS D'AÉRONEFS.

N° d'ordre	Fabricants	Modèle	N° de construction	La construction a été		L'appareil est-il destiné à être exporté ?	
				commencée le	terminée le	Oui	Non
1							
2							
3							
etc.							

C. AIRCRAFT ENGINES.

Serial Number	Maker	Model	Construction Number	Construction		Whether intended for export ?	
				Begun on	Completed on	Yes	No
1							
2							
3							
Etc.							

10. LETTRE DE L'AMBASSADEUR D'ALLEMAGNE A PARIS AU PRÉSIDENT DE LA CONFÉRENCE DES AMBASSADEURS.

10. LETTER FROM THE GERMAN AMBASSADOR IN PARIS TO THE PRESIDENT OF THE CONFERENCE OF AMBASSADORS.

TEXTE ALLEMAND. — GERMAN TEXT.

DEUTSCHE BOTSCHAFT.

PARIS.

B. 2126.

PARIS, den 22. Juni 1926.

HERR PRÄSIDENT,

Unter Bezugnahme auf den Notenwechsel vom 22. Mai 1926 beehre ich mich, im Auftrage meiner Regierung ergebenst mitzuteilen, dass die Regierungen der deutschen Länder der Reichsregierung gegenüber die Verpflichtung übernommen haben, Subventionen weder den Vereinigungen, den Gesellschaften oder den Einzelpersonen, die sich der Sportluftfahrt widmen, oder deren Haupt- oder Nebentätigkeit in der Ausbildung oder in der Fortbildung von Flugschülern oder Flugzeugführern im Sportliegen besteht, noch allgemein solchen Personen zu gewähren, die sich dem Fliegen widmen, mit Ausnahme des für den Betrieb von Luftverkehrslinien oder für die normalen Bedürfnisse der Fabriken bestimmten Personals, und auch die geeigneten Massnahmen zu treffen, damit solche Subventionen auch durch keine ihrer anderen öffentlichen Verwaltungen, der die Verfügung über öffentliche Mittel zusteht, einschliesslich der Kommunalverwaltungen, gewährt werden.

Die Regierungen der deutschen Länder haben ferner die Verpflichtung übernommen, die Handelsluftfahrt nur in einem ihrer normalen Entwicklung entsprechenden Umfange zu subventionieren und die geeigneten Massnahmen zu ergreifen, um die Innehaltung der sich aus dem dritten Absatz

des Artikels IV des Anhangs I zu meinem Schreiben Nr. B. 1717 vom 22. Mai 1926 ergebenden Verpflichtungen zu sichern.

Genehmigen Sie, Herr Präsident, den Ausdruck meiner ausgezeichnetsten Hochachtung.

(Signé). HOESCH.

Seiner Exzellenz
den Präsidenten der Botschofterkonferenz,
Herrn Aristide Briand,
Paris.

Certifié conforme :

*Le Secrétaire général de la
Conférence des Ambassadeurs,*
(Signé) R. Massigli.

1 TRADUCTION.

AMBASSADE D'ALLEMAGNE,
PARIS.
B. 2126.

PARIS, le 22 juin 1926.

MONSIEUR LE PRÉSIDENT,

Me référant aux notes échangées en date du 22 mai 1926, j'ai l'honneur de faire savoir à Votre Excellence, d'ordre de mon gouvernement, que les gouvernements des pays allemands se sont engagés envers le Gouvernement du Reich à n'accorder de subvention ni aux organisations, sociétés ou individus se consacrant à l'aviation de sport ou dont l'activité aurait pour objet, à titre principal ou accessoire, l'instruction ou l'entraînement d'élèves-pilotes ou de pilotes dans l'aviation de sport, ni, en général aux personnes se livrant à l'aviation, exception faite pour le personnel destiné au fonctionnement des lignes commerciales en service ou nécessaire aux besoins normaux des usines ; ils se sont engagés aussi à prendre les mesures appropriées pour que de telles subventions ne soient non plus accordées par aucune autre administration publique ayant la gestion de deniers publics, y compris les administrations municipales. Les gouvernements des pays allemands se sont de même engagés à ne subventionner l'aviation commerciale que dans une mesure correspondant à son développement

¹ Communiquée par la Conférence des Ambassadeurs.

² Traduit par le Secrétariat de la Société des Nations.

2 TRANSLATION.

GERMAN EMBASSY,
PARIS.
B. 2126.

PARIS, June 22, 1926.

MONSIEUR LE PRESIDENT,

With reference to the exchange of Notes of May 22nd, 1926, I am instructed by my Government to inform you that the Governments of the German States have given an undertaking to the Central Government not to grant subsidies to any organisations, societies or individuals engaged in amateur flying, or whose main or subsidiary occupation consists in the elementary or advanced training of cadet-pilots or pilots for amateur flying, nor, in general, to persons who are engaged in flying, with the exception of the personnel employed by commercial air-lines or for the normal requirements of aircraft factories, and also to take suitable steps to ensure that such subsidies shall not be granted by other public administrative bodies which have public funds at their disposal, including commercial authorities. The Governments of the German States have further undertaken not to subsidise commercial aviation in excess of the requirements of normal development, and to take the necessary measures to ensure the fulfilment of the undertakings arising out of the third paragraph of Article IV

¹ Communicated by the Conference of Ambassadors.

² Translated by the Secretariat of the League of Nations.

normal et à prendre les mesures appropriées pour assurer l'observation des obligations résultant du troisième alinéa de l'article IV de l'annexe I à la lettre N° B. 1717, en date du 22 mai 1926.

Veuillez agréer, Monsieur le Président, les assurances de ma très haute considération.

(Signé) VON HOESCH.

A Son Excellence le Président
de la Conférence des Ambassadeurs,
Paris.

of Annex I to my letter No. B. 1717, dated May 22, 1926.

Accept, etc.

(Signed) VON HOESCH.

His Excellency the President
of the Conference of Ambassadors,
Paris.

II. DÉCRET DU MINISTRE DE LA DÉFENSE NATIONALE.

II. DECREE BY THE REICHSWEHRMINISTER.

TEXTE ALLEMAND. — GERMAN TEXT.

DER REICHSWEHRMINISTER.

Nr. 40/8. 26/ T.A. (L) II.

Nr. B.S.X. 4085/6/26 /Mar. Ltg. 2. Ang.

Berlin, den 6. August 1926.

Infolge des Pariser Luftfahrtabkommens vom 22. Mai 1926 werden nachstehende Anordnungen hiermit auf Grund des Ermächtigungsgesetzes vom 8. Juli 1925 erlassen :

1. Allen Dienststellen sowie deren Personal wird verboten ; zu einem militärischen Zweck entgegen den im Artikel 198 des Versailler Vertrages enthaltenen Verpflichtungen, irgendwie geartete Beziehungen zur Luftfahrt zu unterhalten. Hierdurch werden nicht die für die Luftabwehr vom Boden aus notwendigen Massnahmen betroffen.

2. Den Reichswehrangehörigen wird die Ausbildung und Betätigung in der Luftfahrt, welcher Art sie auch sei, einzeln oder in Gruppen verboten.

3. Ausnahmsweise können Reichswehrangehörige bis zu einer beschränkten Zahl auf ihren Antrag hin ermächtigt werden, privatim und auf eigene Kosten den Sportflug zu erlernen oder im Sportflug zu fliegen. Entsprechende Anträge sind dem Reichswehrministerium vorzulegen. Den Reichswehrangehörigen dürfen zu diesem Zweck von keiner Behörde Subventionen oder ein besonderer Urlaub gewährt werden, auch darf die Flugsportliche Betätigung dieser Reichswehrangehörigen keinen militärischen Charakter oder Zweck haben. Bei Verstössen hiergegen werde ich die erteilte Genehmigung zurückziehen.

(Signé) DR GESSLER.

Grosser Verteiler einschl.
Marine.

Certifié conforme :

*Le Secrétaire général de la
Conférence des Ambassadeurs.*

(Signé) R. Massigli.

¹ TRADUCTION.

BERLIN, le 6 août 1926.

Comme suite à l'Accord de Paris, du 22 mai 1926, sur la navigation aérienne et en vertu de la loi d'autorisation du 8 juillet 1926, il est ordonné ce qui suit :

1. Il est interdit à tous les services, ainsi qu'à leur personnel, d'avoir, contrairement aux obligations résultant de l'article 198 du Traité de Versailles, des rapports, quels qu'ils soient, avec l'aviation, pour des fins militaires. La présente disposition ne vise pas les mesures qui pourront être nécessaires pour assurer la défense terrestre contre les aéronefs.

2. Il est interdit aux membres de la Reichswehr de recevoir une instruction aéronautique et de pratiquer l'aéronautique soit individuellement, soit en groupes.

3. Exceptionnellement, un nombre restreint de membres de la Reichswehr pourront, sur leur demande, être autorisés à recevoir, à titre privé et à leurs frais, une instruction aéronautique sportive ou à effectuer des vols d'aviation sportive. Ces demandes devront être soumises au Ministère de la Défense nationale. Aucune autorité ne pourra accorder à cette fin des subventions ou des permissions spéciales aux membres de la Reichswehr; de même, l'activité que les membres de la Reichswehr exerceront dans l'aviation sportive ne devra pas avoir un caractère ou des fins militaires. En cas d'infraction au présent ordre, je retirerai l'autorisation.

¹ TRANSLATION.

BERLIN, August 6, 1926.

In pursuance of the Paris Air Convention of May 22, 1926, and in virtue of the law of authorisation of July 8, 1926, it is hereby ordered as follows :

1. All departments and their staffs are prohibited from maintaining any connection whatsoever with aviation for a military purpose, in contravention of Article 198 of the Treaty of Versailles. Such prohibition shall not, however, apply to the necessary measures undertaken for ground anti-aircraft defence.

2. Members of the Reichswehr shall not be trained or take part in aviation of any kind whatever, whether individually or in groups.

3. Notwithstanding the above, members of the Reichswehr, not exceeding a specified number, may at their own request be authorised to learn or take part in amateur flying privately and at their own expense. Application shall be made to the Ministry of the Reichswehr. Members of the Reichswehr shall not receive from any administrative authority any subsidy or special leave for this purpose, nor shall such amateur flying be of a military character or for any military purpose. In cases of offence against the above regulations, I shall cancel the authorisation.

¹ Traduit par le Secrétariat de la Société des Nations.

¹ Translated by the Secretariat of the League of Nations.

12. CIRCULAIRE DU MINISTRE DE L'INTÉRIEURE DU REICH AUX GOUVERNEMENTS DES PAYS ALLEMANDS.

12. CIRCULAR FROM THE MINISTER OF THE INTERIOR OF THE REICH TO THE GOVERNMENTS OF THE GERMAN STATES.

TEXTE ALLEMAND. — GERMAN TEXT.

ABSCHRIFT.

DER REICHSMINISTER DES INNERN.

P. 5740.

BERLIN, den 9. August 1926.

Platz der Republik Nr. 6

Fernsprecher : Hansa 1680-1689.

AN

DIE MINISTERIEN DES INNERN VON PREUSSEN, BAYERN, WÜRTTEMBERG, BADEN, THÜRINGEN, HESSEN, MECKLENBURG-SCHWERIN, OLDENBURG, BRAUNSCHWEIG.

DAS SÄCHSISCHE MINISTERIUM DER AUSWÄRTIGEN ANGELEGENHEITEN.

DIE STAATSMINISTERIEN-ABTEILUNG INNERES- VON ANHALT UND MECKLENBURG-STRELITZ.

DIE SENATSKOMMISSIONEN FÜR REICHS- UND AUSWÄRTIGE ANGELEGENHEITEN VON HAMBURG UND LÜBECK,

DEN SENAT DER FREIEN HANSESTADT BREMEN,

DIE SCHAUMBURG-LIPPISCHE LANDESREGIERUNG IN BÜCKEBURG,

DAS LIPPISCHE LANDESPRÄSIDIUM IN DETMOLD,

DEN HERRN LANDESDIREKTOR VON WALDECK IN AROLSSEN.

Betreff : Gesetz zur Durchführung der Artikel 177, 178 und 198 des Vertrags von Versailles vom 8. Juli 1926.

In Ausführung des Gesetzes zur Durchführung der Artikel 177, 178 und 198 des Vertrages von Versailles vom 8. Juli 1926 (Reichsgesetzblatt I S. 397) beehre ich mich folgendes mitzuteilen :

Die Ausbildung und Betätigung von Polizeibeamten in der Luftfahrt, welcher Art sie auch sei, einzeln oder in Gruppen, ist untersagt. Ausnahmsweise können jedoch 50 Polizeibeamte eine Luftfahrtausbildung erhalten und den Flugzeugführerschein besitzen.

Diese Flugzeugführerscheine werden den Polizeibeamten nicht erteilt, um ihnen zu ermöglichen, Luftfahrt zu treiben, sondern nur, um die technischen Kenntnisse zu vervollständigen, die sie besitzen müssen, um die Beaufsichtigung der Handelsluftfahrt in voller Sachkenntnis durchführen zu können. Im übrigen wird auf Paragraph 1 der Verordnung über Beschränkung der Flugausbildung vom 13. Juli 1926 (Reichsgesetzblatt I S. 464) verwiesen.

Die so erteilten 50 Flugzeugführerscheine können nur ersetzt werden, wenn ihre Inhaber aus der Polizei ausscheiden oder das 48. Lebensjahr erreicht haben.

Über die Verteilung der 50 Polizeibeamten, die eine fliegerische Ausbildung erhalten dürfen, auf die Länder ergeht besondere Mitteilung.

Innerhalb des Landes sind die Inhaber der Flugzeugführerscheine auf die einzelnen Flughäfen zu verteilen.

Im übrigen erfahren die den Inhabern der Flugzeugführerscheine in ihrer Eigenschaft als Polizeibeamte obliegenden Aufgaben keinerlei Veränderung.

Die Polizei darf Luftfahrzeuge nicht besitzen.

In Deutschland darf eine polizeiliche Sonderorganisation für Luftfahrt nicht bestehen.

Die polizeiliche Überwachung des Luftverkehrs hat durch Polizeiflugwachen, die den Polizeirevierwachen entsprechen, zu erfolgen.

Unter Vorbehalt der von den obenerwähnten 50 Polizeibeamten, die Inhaber von Flugzeugführerscheinen sind, auszuübenden besonderen Beaufsichtigung der Handelsluftfahrt, beaufsichtigen die Beamten der Polizeiflugwachen, die auf den Flughäfen Einzeldienst tun, in gleicher

Weise wie die den sonstigen Verkehr überwachenden Polizeibeamten die Durchführung der massgebenden gesetzlichen Bestimmungen und sonstigen Verordnungen.

Ich bitte ergebenst um tunlichst umgehende Bestätigung, dass dortseits die Verpflichtung übernommen wird, die vorstehenden Festsetzungen zu befolgen.

(Gezeichnet) KÜLZ.
beglaubigt RUCK.

Ministerialkasszleiobersekretär.

Certifié conforme :

*Le secrétaire général de la
Conférence des Ambassadeurs.*

(Signé) R. Massigli.

1 TRADUCTION.

BERLIN, le 9 août 1926.

Conformément à la loi du 8 juillet 1926 concernant l'exécution des articles 177, 178 et 198 du Traité de Versailles (*Reichsgesetzblatt, I*, page 397), j'ai l'honneur de vous faire savoir ce qui suit :

Il est interdit aux fonctionnaires de police de recevoir, individuellement ou en groupes, une instruction aéronautique et de pratiquer la navigation aérienne sous quelque forme que ce soit. Exceptionnellement, cinquante fonctionnaires de la police pourront toutefois recevoir une instruction aéronautique et posséder le certificat de pilote.

Ces certificats de pilote ne seront pas accordés aux fonctionnaires de police pour leur permettre de se livrer à la navigation aérienne, mais exclusivement pour leur permettre de compléter les connaissances techniques qui leur sont indispensables pour exercer la surveillance de la navigation aérienne commerciale en toute connaissance de cause. Au reste, je renvoie au paragraphe 1 du décret du 13 juillet 1926 limitant l'instruction du personnel aéronautique. (*Reichsgesetzblatt, I*, page 464.)

Les cinquante certificats de pilote qui seront ainsi accordés, ne pourront être renouvelés qu'au moment où leurs titulaires quitteront les cadres de la police ou atteindront l'âge de quarante-huit ans.

Une circulaire spéciale réglera la répartition entre les pays des cinquante fonctionnaires de police qui pourront recevoir une instruction aéronautique.

1 TRANSLATION.

BERLIN, August 9, 1926.

In application of the law of July 8, 1926, for the execution of Articles 177, 178 and 198 of the Treaty of Versailles (*Reichsgesetzblatt, I*, page 397), I have the honour to inform you as follows :

The training and employment of police officers in aviation, of whatsoever kind, whether individually or in groups, is prohibited. As an exceptional measure, however, fifty police officials may be given aeronautical training and hold the pilot's certificate.

Such pilot's certificates will not be issued to police officers to enable them to engage in aviation, but solely to enable them to acquire the technical knowledge required for the efficient supervision of commercial aviation. For further information, reference should be made to Paragraph 1 of the Decree of July 13th, 1926, regarding the restriction of air training (*Reichsgesetzblatt, I*, page 464).

The fifty pilot's certificates thus issued may only be replaced when their holders retire from the police force or reach their forty-eighth year.

A special circular will be issued in regard to the distribution among the States of the fifty police officers who are entitled to receive air training.

¹ Traduit par le Secrétariat de la Société des Nations.

¹ Translated by the Secretariat of the League of Nations.

Les titulaires de certificats de pilote devront, à l'intérieur du pays, être répartis entre les divers ports aéronautiques.

Au reste, aucune modification n'est apportée aux fonctions qui incombent aux titulaires de certificats de pilote en leur qualité de fonctionnaires de police.

La police ne sera pas autorisée à posséder des aéronefs.

Aucune organisation spéciale de police ne pourra exister en Allemagne pour l'aéronautique.

La surveillance du trafic aérien par la police devra être exercée par des postes de police aérienne, correspondant aux postes de police terrestre.

Sous réserve de la surveillance spéciale que les cinquante fonctionnaires de police mentionnés ci-dessus, titulaires du certificat de pilote, devront exercer sur la navigation aérienne commerciale, les fonctionnaires des postes de police aérienne, qui assureront individuellement le service dans les ports aéronautiques, surveilleront l'application des dispositions légales et autre règlements, de la même manière que les fonctionnaires de police contrôlent les autres formes du trafic.

Je vous prie de bien vouloir me confirmer, par retour du courrier, si possible, que vous prenez l'engagement d'observer la réglementation ci-dessus.

Within the State the holders of pilot's certificates shall be distributed among the various aerial ports.

The duties incumbent upon holders of pilot's certificates in their capacity of police officers shall undergo no modification.

The police shall not possess any aircraft.

No special air police organisation shall be permitted in Germany.

The police supervision of air transport shall be carried out by means of air police stations, corresponding to ordinary police stations.

Subject to the special supervision of commercial aviation exercised by the fifty police officers referred to above who hold pilot's certificates, officials of the air police stations who are in charge of the service at individual aerodromes shall supervise the application of all the relevant legal measures and other decrees, in the same manner as the police in control of other forms of traffic.

I request you to be so good as to confirm, if possible by return of post, the fact that you undertake to observe the above regulations.

13. LISTE DES MEMBRES DE LA REICHSWEHR (ARMÉE ET MARINE) QUI SONT TITULAIRES D'UN CERTIFICAT DE PILOTE ET QUI, EN VERTU DE L'ACCORD DE PARIS SUR LA NAVIGATION AÉRIENNE (ANNEXE I, V), SONT AUTORISÉS A POURSUIVRE LEUR ENTRAÎNEMENT AÉRONAUTIQUE

13. LIST OF REICHSWEHR MEMBERS (ARMY AND NAVY) HOLDING A PILOT'S CERTIFICATE WHO HAVE BEEN AUTHORISED, IN CONFORMITY WITH THE PARIS AIR CONVENTION (ANNEX I, V), TO CONTINUE THEIR AERONAUTICAL TRAINING.

TEXTE ALLEMAND. — GERMAN TEXT.

ABSCHRIFT ZU II F. 1890
DER REICHSWEHRMINISTER.

Nr. 79/7/26 T.A. (L) II
Nr. 4135/7/26 Mar. Ltg. B.S.X.

BERLIN, den 7 Juli 1926.

Liste der Reichswehrangehörigen (Heer und Marine), die sich im Besitz eines Flugzeugführerscheins befinden, und denen auf Grund der Pariser Vereinbarung über Luftfahrt (Anhang I, V) die Betätigung im Fliegen weiterhin gestattet ist.

a) HEER.

1. Hauptmann	Freiherr von Freyberg.
2. »	Student.
3. »	Lorenz.
4. Oberleutnant	Jeschonnek.
5. »	Freiherr von Richthofen.
6. »	Hoffmann von Waldau.
7. »	von Massow.
8. »	von l'Estocq.
9. »	Notz.
10. »	Ibel.
11. Leutnant	Dinort.
12. »	Radtke.
13. »	Witt.
14. »	Freiherr von Houwald.
15. »	Platz.
16. »	Drabbe.
17. »	Viek.
18. »	Plocher.
19. »	Foertsch.
20. »	Seidemann.
21. »	Freiherr von Wechmar.
22. »	Arens.
23. Oberleutnant	Holle.
24. Leutnant	Nielsen.

b) MARINE.

25. Kapitänleutnant	Coeler.
26. »	Ritter.
27. »	Siburg.
28. »	Bruch.
29. »	Krüger.
30. »	Geissler.
31. Oberleutnant z. See	Roth.
32. » »	Bischoff.
33. » »	Schröder Zollinger.
34. Leutnant z. See	Jordan.
35. » »	Ferber.
36. » »	Edert.

Certifié conforme :

*Le Secrétaire général de la
Conférence des Ambassadeurs,
(Signé) R. Massigli.*

¹ TRADUCTION.

BERLIN, le 7 juillet 1926.

a) Armée :

1. Capit. (Hauptm.)	Baron von Freyberg.
2. " "	Student.
3. " "	Lorenz.
4. Lieut (Oberleut.)	Jeschonnek.
5. " "	Baron v. Richthofen.
6. " "	Hoffmann v. Waldau.
7. " "	von Massow.
8. " "	von l'Estocq.
9. " "	Notz.
10. " "	Ibel.
11. Ss-Lieut (Leut.)	Dinort.
12. " "	Radtke.
13. " "	Witt.
14. " "	Baron von Houwald.
15. " "	Platz.
16. " "	Drabbe.
17. " "	Viek.
18. " "	Plochner.
19. " "	Foertsch.
20. " "	Seidemann.
21. " "	Baron von Wechmar.
22. " "	Arens.
23. Lieut. (Oberleut.)	Holle.
24. Ss-Lieut. (Leut.)	Nielsen.

b) Marine :

25. Lieut. de vaisseau (Kapitänleut.)	Coeler.
26. Lieut. de vaisseau (Kapitänleut.)	Ritter.
27. Lieut. de vaisseau (Kapitänleut.)	Siburg.
28. Lieut. de vaisseau (Kapitänleut.)	Bruch.
29. Lieut. de vaisseau (Kapitänleut.)	Krueger.
30. Lieut. de vaisseau (Kapitänleut.)	Geissler.
31. Ens. (Oberl. z. See)	Roth.
32. " " "	Bischoff.
33. " " "	Schröder-Zollinger.
34. Asp. (Leut. z. See)	Jordan.
35. " "	Ferber.
36. " "	Edort.

¹ TRANSLATION.

BERLIN, July 7, 1926.

(a) Army.

1. Captain	Freiherr von Freyberg.
2.	Student.
3.	Lorenz.
4. Lieutenant	Jeschonnek.
5.	Freiherr von Richthofen.
6.	Hoffmann von Waldau.
7.	von Massow.
8.	von l'Estocq.
9.	Notz.
10.	Ibel.
11. Second Lieut.	Dinort.
12.	Radtke.
13.	Witt.
14.	Freiherr von Houwald.
15.	Platz.
16.	Drabbe.
17.	Viek.
18.	Plochner.
19.	Foertsch.
20.	Seidemann.
21.	Freiherr von Wechmar.
22.	Arens.
23. Lieutenant	Holle.
24. Second Lieut.	Nielsen.

(b) Navy.

25. Lieutenant	Coeler.
26.	Ritter.
27.	Siburg.
28.	Bruch.
29.	Krueger.
30.	Geissler.
31. Sub-Lieutenant	Roth.
32.	Bischoff.
33.	Schröder-Zollinger.
34. Midshipman	Jordan.
35.	Ferber.
36.	Edort.

¹ Traduit par le Secrétariat de la Société des Nations.¹ Translated by the Secretariat of the League of Nations.

¹ TRADUCTION. — TRANSLATION.

14. RÉPARTITION ENVISAGÉE AU SUJET DES CINQUANTE FONCTIONNAIRES DE POLICE AUTORISÉS À RECEVOIR UNE INSTRUCTION AÉRONAUTIQUE DANS LES CONDITIONS INDICUÉES À L'ANNEXE II AUX NOTÉS EN DATE DU 22 MAI 1926.

La Prusse	35
La Bavière	5
La Saxe	3
Le Wurtemberg	2
Hambourg	2
Le Mecklenbourg-Schwerin	1
Lubeck	1
	49

Quant au cinquantième fonctionnaire, une décision définitive n'a pas encore été prise.

14. PROPOSED DISTRIBUTION OF THE FIFTY POLICE OFFICERS AUTHORIZED TO RECEIVE AERONAUTICAL TRAINING ON THE TERMS INDICATED IN ANNEX II TO THE NOTES DATED MAY 22, 1926.

Prussia	35
Bavaria	5
Saxony	3
Wurtemberg	2
Hamburg	2
Mecklenburg-Schwerin	1
Lubeck	1
	49

No final decision has been taken with regard to the fiftieth officer.

15. NOTE DU SECRÉTARIAT GÉNÉRAL DE LA CONFÉRENCE DES AMBASSADEURS À L'AMBASSADEUR D'ALLEMAGNE À PARIS

CONFÉRENCE DES AMBASSADEURS.
SECRÉTARIAT GÉNÉRAL.

N° 164.

PARIS, le 2 août 1926.

Le secrétariat général de la Conférence des Ambassadeurs a l'honneur d'accuser réception à l'Ambassade d'Allemagne des documents ci-après énumérés qu'elle a bien voulu lui communiquer et qui sont relatifs à l'exécution de l'Accord aéronautique du 22 mai dernier :

1° Texte révisé d'une lettre circulaire du ministre de l'Intérieur du Reich aux différents pays, contenant les instructions au sujet de l'activité aéronautique de la police ;

2° Texte d'un ordre du ministre de la Reichswehr, N° 133/7/26 t.a. (1) 2, en date

15. NOTE FROM THE SECRETARIAT OF THE CONFERENCE OF AMBASSADORS TO THE GERMAN AMBASSADOR IN PARIS.

CONFERENCE OF AMBASSADORS.
GENERAL SECRETARIAT.

No. 164.

PARIS, August 2, 1926.

The Secretariat of the Conference of Ambassadors has the honour to acknowledge receipt of the following documents which the German Embassy has been good enough to forward to it with regard to the execution of the aeronautical agreement of May 22 last :

(1) Revised text of a circular letter addressed by the Minister of the Interior of the Reich to the different States, containing instructions with regard to the activities of the police in connection with aviation.

(2) Text of Order No. 133/7/26 t.a. (1) 2, of the Minister of the Reichswehr,

¹ Traduit par le Secrétariat de la Société des Nations.

¹ Translated by the Secretariat of the League of Nations.

du 31 juillet (ordre concernant l'activité aéronautique des membres de la Reichswehr).

Le secrétariat général a l'honneur d'informer l'Ambassade d'Allemagne que la forme de ces documents ne soulève aucune objection de la part de la conférence, qui est, par conséquent, d'accord pour la mise en vigueur du régime prévu.

En ce qui concerne la lettre circulaire relative à la police, l'approbation de la conférence est naturellement donnée sous réserve que les pays eux-mêmes acceptent de se conformer auxdites instructions.

Le secrétariat a, en même temps, l'honneur d'accuser réception des documents suivants :

1^o Liste, datée du 7 juillet, de trente-six membres de la Reichswehr titulaires d'un brevet de pilote et autorisés à poursuivre leur entraînement aéronautique ;

2^o Document (non daté) indiquant la répartition envisagée entre les pays (*Länder*) des cinquante fonctionnaires de police autorisés à recevoir une instruction aéronautique.

La conférence a, en même temps, pris acte de la déclaration qui lui a été faite, aux termes de laquelle les directeurs d'aérodromes sont informés des dispositions applicables au personnel de la Reichswehr.

La conférence serait obligée au Gouvernement allemand de l'informer de la date à laquelle les documents ci-dessus énumérés sont devenus définitifs en même temps que celle à laquelle le régime prévu par l'Accord du 22 mai doit entrer en vigueur et où seront promulguées les différentes ordonnances d'application sur lesquelles l'accord est déjà intervenu, afin que la Haute Commission interalliée des territoires rhénans puisse être prévenue en temps utile.

Le secrétariat général serait, en outre, obligé à l'Ambassade d'Allemagne de bien vouloir lui communiquer copie du texte authentique et daté de ces différents documents.

dated July 31 (an order concerning the aeronautical activities of the members of the Reichswehr).

The Secretariat has the honour to inform the German Embassy that the form of these documents has not raised any objection on the part of the Conference, which therefore approves of the application of the régime in question.

As regards the circular letter relating to the police, the Conference's approval is naturally given on the understanding that the States themselves agree to act in conformity with the instructions.

The Secretariat has at the same time the honour to acknowledge receipt of the following documents :

(1) List dated July 7 of the thirty-six members of the Reichswehr holding pilot's certificates and authorised to continue their aeronautical training.

(2) Document (undated) indicating the proposed distribution among the various German States (*Länder*) of the fifty police officers authorised to receive aeronautical training.

The Conference has at the same time taken note of the declaration to the effect that the directors of aerodromes have been informed of the provisions applicable to the personnel of the Reichswehr.

The Conference would be obliged if the German Government would inform it of the date on which these documents take effect, and also of that on which the régime provided for by the Agreement of May 22 will enter into force, and on which the different application orders in regard to which agreement has already been reached will be promulgated, in order that the Inter-Allied Rhineland High Commission may be notified in good time.

The Secretariat would also be obliged if the German Embassy could communicate to it copies of the authentic and dated texts of these different documents.

FINLANDE ET LETTONIE

Déclaration concernant l'application réciproque de la Convention conclue à La Haye, le 17 juillet 1905, relative à l'établissement de règles communes concernant plusieurs matières de droit international privé. Signée à Riga, le 7 juin 1924.

FINLAND AND LATVIA

Declaration concerning the reciprocal Application of the Convention concluded at The Hague, July 17, 1905, relative to the Institution of Common Rules with regard to several Matters of Private International Law. Signed at Riga, June 7, 1924.

N^o 1382. — DÉCLARATION ¹ ENTRE LA FINLANDE ET LA LETTONIE CONCERNANT L'APPLICATION RÉCIPROQUE DE LA CONVENTION ² CONCLUE A LA HAYE, LE 17 JUILLET 1905, RELATIVE A L'ÉTABLISSEMENT DE RÈGLES COMMUNES CONCERNANT PLUSIEURS MATIÈRES DE DROIT INTERNATIONAL PRIVÉ. SIGNÉE A RIGA, LE 7 JUIN 1924.

Texte officiel français communiqué par le ministre des Affaires étrangères de Finlande. L'enregistrement de cette déclaration a eu lieu le 6 décembre 1926.

En vue de déterminer en diverses matières les rapports juridiques entre LA RÉPUBLIQUE DE FINLANDE et LA RÉPUBLIQUE DE LETTONIE, les soussignés, dûment autorisés par leurs gouvernements respectifs, font d'un commun accord la déclaration suivante :

Les dispositions des articles 1-24 de la Convention conclue à La Haye, le 17 juillet 1905, seront appliquées, tant en Finlande en faveur de la Lettonie et des ressortissants lettons qu'en Lettonie en faveur de la Finlande et des ressortissants finlandais.

La présente déclaration sera ratifiée et les ratifications en seront échangées aussitôt que possible. L'arrangement sortira ses effets dès l'échange des ratifications ; il restera en vigueur jusqu'au 27 avril 1929. A partir de cette date, il sera renouvelé par tacite prolongation de cinq ans en cinq ans, sauf dénonciation par l'une des Parties. La dénonciation en devra être notifiée au moins six mois avant l'expiration des délais susvisés.

Fait en double à Riga, le 7 juin 1924.

(L. S.) Rudolf HOLSTI.

(L. S.) G. ALBAT.

Pour copie conforme :

Helsinki,
au Ministère des Affaires étrangères,
le 24 novembre 1926.

J. Suillmann,
Sous-Chef des Archives.

¹ L'échange des ratifications a eu lieu le 17 septembre 1926.

² DE MARTENS, *Nouveau Recueil général de Traités*, troisième série, tome II, page 243.

¹ TRADUCTION. — TRANSLATION.

No. 1382. — DECLARATION ² BETWEEN FINLAND AND LATVIA CONCERNING THE RECIPROCAL APPLICATION OF THE CONVENTION³ CONCLUDED AT THE HAGUE, JULY 17, 1905, RELATIVE TO THE INSTITUTION OF COMMON RULES WITH REGARD TO SEVERAL MATTERS OF PRIVATE INTERNATIONAL LAW. SIGNED AT RIGA, JUNE 7, 1924.

French official text communicated by the Finnish Minister for Foreign Affairs. The registration of this Declaration took place December 6, 1926.

With a view to determining the legal relations between FINLAND and LATVIA in various matters, the undersigned, duly authorised by their respective Governments, hereby make the following joint declaration :

The provisions of Articles 1-24 of the Convention concluded at The Hague on July 17, 1905, shall be applied in Finland in favour of Latvia and Latvian nationals and in Latvia in favour of Finland and Finnish nationals.

The present declarations shall be ratified and the ratifications exchanged as soon as possible. The Agreement shall come into force immediately upon the exchange of ratifications and shall remain in force until April 27, 1929. After that date, it shall be renewed by tacit agreement every five years, unless denounced by one of the Parties. Notice of denunciation shall be given at least six months before the expiry of the aforesaid periods.

Done in duplicate at Riga, June 7, 1924.

(L. S.) Rudolf HOLSTI.

(L. S.) G. ALBAT.

¹ Traduit par le Secrétariat de la Société des Nations.

¹ Translated by the Secretariat of the League of Nations.

² The exchange of ratifications took place September 17, 1926.

³ *British and Foreign State Papers*, Vol. 99, page 990.

N° 1383.

FINLANDE ET JAPON

Traité de commerce et de navigation,
avec protocole. Signés à Helsing-
fors, le 7 juin 1924.

FINLAND AND JAPAN

Treaty of Commerce and Navigation,
with Protocol. Signed at Helsing-
fors, June 7, 1924.

No. 1383. — TREATY¹ OF COMMERCE AND NAVIGATION BETWEEN
FINLAND AND JAPAN. SIGNED AT HELSINGFORS, JUNE 7, 1924.

Texte officiel anglais communiqué par le ministre des Affaires étrangères de Finlande. L'enregistrement de ce traité a eu lieu le 6 décembre 1926.

THE PRESIDENT OF THE REPUBLIC OF FINLAND and HIS MAJESTY THE EMPEROR OF JAPAN, being desirous to strengthen the relations of amity and good understanding which happily exist between the two nations and to facilitate and extend their reciprocal commercial relations, have resolved to conclude a Treaty of Commerce and Navigation for that purpose, and to that end have named their Plenipotentiaries, that is to say :

THE PRESIDENT OF THE REPUBLIC OF FINLAND :

Hj. J. PROCOPE, Minister for Foreign Affairs ; and

HIS MAJESTY THE EMPEROR OF JAPAN :

Riotaro HATA, Jusammi, a Member of the first class of the Imperial Order of the Sacred Treasure, His Imperial Majesty's Envoy Extraordinary and Minister Plenipotentiary to Finland ;

Who, after having communicated to each other their respective full powers, found to be in good and due form, have agreed upon the following Articles :

Article 1.

The citizens or subjects of each of the High Contracting Parties shall have full liberty to enter and sojourn in the territories of the other, and ;

1. Shall, in all that relates to travel and residence, be placed in all respects on the same footing as native citizens or subjects.

2. They shall have the right, equally with native citizens or subjects, to carry on their commerce and manufacture, and to trade in all kinds of merchandise of lawful commerce, either in person or by agents, singly or in partnerships with foreigners or native citizens or subjects.

3. They shall in all that relates to the pursuit of their industries, callings, professions, and educational studies be placed in all respects on the same footing as the citizens or subjects of the most favoured nation.

4. They shall, on condition of reciprocity, be permitted to own or hire and occupy houses, manufactories, warehouses, shops, and premises which may be necessary for them, and to lease

¹ L'échange des ratifications a eu lieu le 22 octobre 1926.

¹ TRADUCTION. — TRANSLATION.N^o 1383. — TRAITÉ ² DE COMMERCE ET DE NAVIGATION ENTRE LA FINLANDE ET LE JAPON. SIGNÉ A HELSINGFORS, LE 7 JUIN 1924.

English official text communicated by the Finnish Minister for Foreign Affairs. The registration of this Treaty took place December 6, 1926.

LE PRÉSIDENT DE LA RÉPUBLIQUE DE FINLANDE et SA MAJESTÉ L'EMPEREUR DU JAPON, désireux de resserrer les liens d'amitié et de bonne entente qui existent heureusement entre les deux nations, et de faciliter et développer leurs relations commerciales réciproques, ont résolu de conclure un traité de commerce et de navigation à cet effet, et ont, à cette fin, désigné pour leurs plénipotentiaires :

LE PRÉSIDENT DE LA RÉPUBLIQUE DE FINLANDE :

M. Hj. J. PROCOPE, ministre des Affaires étrangères ; et

SA MAJESTÉ L'EMPEREUR DU JAPON :

M. Riataro HATA, dignitaire de première classe de l'Ordre impérial du Trésor Sacré, envoyé extraordinaire et ministre plénipotentiaire de Sa Majesté impériale en Finlande ;

Lesquels, après s'être communiqués leurs pleins pouvoirs respectifs, trouvés en bonne et due forme, sont convenus des dispositions suivantes :

Article premier.

Les citoyens ou sujets de chacune des Hautes Parties contractantes auront toute liberté de pénétrer et de séjourner dans les territoires de l'autre Partie, et :

1. Seront, en tout ce qui concerne les conditions de voyage et de résidence, placés, à tous égards, sur le même pied que les citoyens ou sujets nationaux.

2. Ils auront le droit, au même titre que les citoyens ou sujets nationaux, d'y exercer leur négoce et industrie et de faire le commerce de toute espèce de marchandises, — pourvu qu'il s'agisse d'un commerce licite — en personne ou par l'intermédiaire d'agents, seuls ou associés avec des étrangers ou des citoyens ou sujets nationaux.

3. En tout ce qui concerne l'exercice de leurs industries, emplois, professions, ainsi que pour leurs études, ils seront placés, à tous égards, sur le même pied que les citoyens ou sujets de la nation la plus favorisée.

4. Ils auront le droit, sous condition de réciprocité, d'y posséder ou d'y louer et occuper des maisons, usines, entrepôts, magasins et autres locaux dont ils pourraient avoir besoin, et d'y

¹ Traduit par le Secrétariat de la Société des Nations.

¹ Translated by the Secretariat of the League of Nations.

² The exchange of ratifications took place October 22, 1926.

land for residential, commercial, industrial, and other lawful purposes, in the same manner as the citizens or subjects of the most favoured nation.

5. They shall be at full liberty to acquire and possess every description of property, movable or immovable, which the laws of the country permit or shall permit the citizens or subjects of any other foreign country to acquire and possess, subject always to the conditions and limitations prescribed in such laws. They shall be permitted freely to use the property so acquired, in compliance with the laws of the country. They may dispose of the same by sale, exchange, gift, marriage, testament, or in any other manner, under the same conditions which are or shall be established with regard to native citizens or subjects. They shall also be permitted, on compliance with the laws of the country, freely to export the proceeds of the sale of their property and their goods in general without being subjected as foreigners to other or higher duties than those to which citizens or subjects of the country would be liable under similar circumstances.

6. They shall enjoy constant and complete protection and security for their persons and property ; shall have free and easy access to the Courts of Justice and other tribunals in pursuit and defence of their claims and rights ; and shall have full liberty, equally with native citizens or subjects, to choose and employ lawyers and advocates to represent them before such Courts and tribunals ; and generally shall have the same rights as native citizens or subjects in all that concerns the administration of justice.

7. They shall not be compelled to pay taxes, fees, charges or contributions of any kind whatever, other or higher than those which are or may be paid by native citizens or subjects or the citizens or subjects of the most favoured nation.

It is understood, however, that the citizens or subjects of the High Contracting Parties shall have to conform themselves, in respect of the foregoing stipulations, to the special laws, ordinances and regulations of the country which are generally applicable to all foreigners alike.

Article 2.

The citizens or subjects of each of the High Contracting Parties in the territories of the other shall be exempted from all compulsory military services, whether in the army, navy, national guard, or militia ; from all contributions imposed in lieu of personal service ; and from all forced loans and military requisitions or contributions unless imposed on them equally with native citizens or subjects as owners, lessees, or occupiers of immovable property.

In the above respects the citizens or subjects of each of the High Contracting Parties shall not be accorded in the territories of the other less favourable treatment than that which is or may be accorded to citizens or subjects of the most favoured nation.

Article 3.

The dwellings, warehouses, manufactories, and shops of the citizens or subjects of each of the High Contracting Parties in the territories of the other, and all premises appertaining thereto used for lawful purposes, shall be respected. It shall not be allowable to proceed to make a domiciliary visit to, or a search of, any such buildings and premises, or to examine or inspect books, papers, or accounts, except under the conditions and with the forms prescribed by the laws for native citizens or subjects.

Article 4.

There shall be between the territories of the two High Contracting Parties reciprocal freedom of commerce and navigation.

prendre à bail des terrains pour y établir une résidence, un commerce ou une industrie et pour d'autres objets licites, dans les mêmes conditions que les citoyens ou sujets de la nation la plus favorisée.

5. Ils auront toute liberté d'acquérir et de posséder les biens de toute espèce, mobiliers ou immobiliers, que les lois du pays permettent ou permettront aux citoyens ou sujets de tout autre pays étranger d'acquérir et de posséder, aux conditions, toutefois, et dans les limites prescrites par ces lois. Ils pourront utiliser librement les biens ainsi acquis, conformément aux lois du pays. Ils pourront également disposer de ces biens par voie de vente, d'échange, de donation, de mariage, de testament ou de toute autre façon, dans les mêmes conditions que celles qui sont ou qui seront établies pour les citoyens ou sujets nationaux. Ils pourront également, en se conformant aux lois du pays, exporter librement le produit de la vente de leurs biens et de leurs marchandises en général, sans être astreints, en leur qualité d'étrangers, au paiement de droits autres ou plus élevés que ceux dont les citoyens ou sujets du pays seraient passibles dans des circonstances analogues.

6. Ils jouiront d'une protection et d'une sécurité complète et constante pour leurs personnes et pour leurs biens, ils auront libre et facile accès aux cours de justice et autres tribunaux pour y exercer et défendre leurs revendications et leurs droits ; ils auront pleine liberté, au même titre que les citoyens ou sujets nationaux, de choisir et d'employer des hommes de loi et avocats pour les représenter devant ces cours et tribunaux, et, d'une façon générale, auront les mêmes droits que les citoyens ou sujets nationaux en tout ce qui concerne l'administration de la justice.

7. Ils ne seront pas contraints de payer des impôts, droits, redevances ou contributions, de quelque nature que ce soit, autres ou plus élevés que ceux qui sont ou pourraient être dus par des citoyens ou sujets nationaux ou par les citoyens ou sujets de la nation la plus favorisée.

Toutefois, il est entendu que les citoyens ou sujets des Hautes Parties contractantes devront se conformer, en ce qui concerne les stipulations précédentes, aux lois spéciales, ordonnances et règlements du pays qui sont généralement applicables à tous les étrangers sans distinction.

Article 2.

Les citoyens ou sujets de chacune des Hautes Parties contractantes seront exemptés, dans les territoires de l'autre Partie, de tout service militaire obligatoire dans l'armée, dans la marine dans la garde nationale ou la milice ; de toutes les contributions imposées à la place du service personnel ; de tous les emprunts forcés et des réquisitions ou contributions militaires, à moins que ces charges ne leur soient imposées, dans les mêmes conditions qu'aux citoyens ou sujets nationaux, en leur qualité de propriétaires, preneurs ou occupants de biens immeubles.

En ce qui concerne les obligations indiquées ci-dessus, les citoyens ou sujets de chacune des Hautes Parties contractantes ne devront pas être l'objet, dans les territoires de l'autre Partie, d'un traitement moins favorable que celui qui est ou pourrait être accordé aux citoyens ou sujets de la nation la plus favorisée.

Article 3.

Les habitations, entrepôts, usines et magasins des citoyens ou sujets de chacune des Hautes Parties contractantes, situés dans les territoires de l'autre Partie, et de tous les locaux dépendant desdits habitations, entrepôts, usines et magasins, utilisés pour des fins licites, seront respectés. Il sera interdit de procéder à des visites domiciliaires ou à des perquisitions dans l'un quelconque de ces bâtiments et locaux, et d'examiner ou d'inspecter des livres, papiers ou comptes, sauf dans les conditions et dans les formes prescrites par les lois à l'égard des citoyens ou sujets nationaux.

Article 4.

Il y aura liberté réciproque de commerce et de navigation entre les territoires des deux Hautes Parties contractantes.

Article 5.

Articles, the produce or manufacture of the territories of one High Contracting Party, upon importation into the territories of the other, from whatever place arriving, shall enjoy the lowest rates of Customs duty applicable to similar articles of any other foreign origin.

Article 6.

No prohibition or restriction of any kind whatever shall be maintained or imposed by either of the High Contracting Parties on the import, from whatever place arriving, from or export to the territories of the other of any article, the produce or manufacture of the territories of either of the High Contracting Parties, which shall not equally extend to the like article imported from or exported to any other country.

This provision is not applicable when the prohibition or restriction regarding importation or exportation :

- (1) Would apply to articles which constitute a State monopoly ;
- (2) Has reference to the safety of the State ;
- (3) Is occasioned by sanitary reasons or protective measures against contagious diseases of individuals, animals or plants ;
- (4) Concerns the importation of seeds, which, on account of their origin are not deemed to thrive in the respective territories of one of the High Contracting Parties ;
- (5) Is occasioned by a special régime resulting from a State control of wines and alcoholic beverages.

Article 7.

Articles, the produce or manufacture of the territories of one of the High Contracting Parties, exported to the territories of the other, shall not be subjected on export to other or higher charges than those paid on the like articles exported to any other foreign country.

Article 8.

Articles, the produce or manufacture of the territories of one of the High Contracting Parties, passing in transit through the territories of the other, in conformity with the laws of the country, shall be reciprocally free from all transit duties, whether they pass direct, or whether during transit they are unloaded, warehoused, and reloaded.

Article 9.

No internal duties levied for the benefit of the State, local authorities, or corporations which affect, or may affect, the production, manufacture, or consumption of any article in the territories of either of the High Contracting Parties shall for any reason be a higher or more burdensome charge on articles, the produce or manufacture of the territories of the other, than on similar articles of native origin.

The produce or manufacture of the territories of either of the High Contracting Parties imported into the territories of the other, and intended for warehousing or transit, shall not be subjected to any internal duty, mentioned in the previous paragraph.

Article 5.

Les articles, produits naturels ou manufacturés des territoires de l'une des Hautes Parties contractantes, importés dans les territoires de l'autre Partie, bénéficieront, quel que soit leur lieu de provenance, des droits de douane les plus bas applicables à des articles semblables de toute autre origine étrangère.

Article 6.

Les articles, produits naturels ou manufacturés des territoires de l'une ou l'autre des Hautes Parties contractantes, ne pourront être frappés, — ou rester frappés — à leur importation dans les territoires de l'autre Partie, quel que soit leur lieu de provenance, ou à leur exportation à destination de ces territoires, de prohibitions ou restrictions quelconques, si ces prohibitions ou restrictions ne s'appliquent pas également aux mêmes articles importés de tout autre pays, ou exportés dans tout autre pays.

Cette disposition n'est pas applicable dans le cas où la prohibition ou restriction d'importation ou d'exportation :

- 1° Concerne des articles qui constituent un monopole d'Etat ;
- 2° Vise à la sûreté de l'Etat ;
- 3° Est déterminée par des raisons sanitaires ou des mesures de protection contre les maladies contagieuses des individus, animaux ou plantes ;
- 4° Concerne l'importation de semences qui, en raison de leur origine, sont considérées comme ne pouvant se développer dans les territoires respectifs de l'une ou l'autre des Parties contractantes ;
- 5° Est déterminée par un régime spécial résultant de la réglementation par l'Etat du commerce ou de la consommation du vin et des boissons alcooliques.

Article 7.

Les articles, produits naturels ou manufacturés des territoires de l'une des Hautes Parties contractantes, exportés dans les territoires de l'autre Partie, ne seront pas soumis, à leur exportation, à des droits autres ou plus élevés que ceux qui grèvent les mêmes articles exportés dans tout autre pays étranger.

Article 8.

Les articles, produits naturels ou manufacturés des territoires de l'une des Hautes Parties contractantes, voyageant en transit à travers les territoires de l'autre Partie, conformément aux lois du pays, seront réciproquement exempts de tous droits de transit, que ces articles ne fassent que passer directement ou qu'ils soient déchargés, entreposés et rechargés pendant leur transit.

Article 9.

Aucun droit intérieur, perçu au profit de l'Etat, d'autorités locales ou de sociétés, et frappant, ou pouvant frapper, la production, la fabrication ou la consommation d'un article quelconque dans les territoires de l'une ou l'autre des Hautes Parties contractantes, ne devra, pour quelque motif que ce soit, grever davantage ou plus lourdement les articles, produits naturels ou manufacturés des territoires de l'autre Partie, que les articles similaires d'origine nationale.

Les produits naturels ou manufacturés des territoires de l'une ou l'autre des Hautes Parties contractantes, importés dans les territoires de l'autre Partie, et destinés à l'entreposage ou au transit, ne seront soumis à aucun des droits intérieurs mentionnés dans le paragraphe précédent.

Article 10.

Limited liability and other companies and associations, commercial, industrial, and financial, already or hereafter to be organised in accordance with the laws of either High Contracting Party, and registered in the territories of such Party, are authorised, in the territories of the other, to exercise their rights and appear in the Courts either as plaintiffs or defendants, subject to the laws of such other Party.

Article 11.

Each of the High Contracting Parties shall permit the importation or exportation of all merchandise which may be legally imported or exported, and also the carriage of passengers from or to their respective territories, upon the vessels of the other ; and such vessels, their cargoes and passengers shall enjoy the same privileges as, and shall not be subjected to, any other or higher duties or charges than, national vessels and their cargoes and passengers.

Article 12.

In regard to the right of the vessels of either contracting country to enter the ports of the other, each contracting country shall place the vessels of the other on the footing of the most favoured nation.

Article 13.

In all that regards the stationing, loading, and unloading of vessels in the ports, docks, roadsteads, and harbours of the High Contracting Parties, no privileges or facilities shall be granted by either Party to national vessels which are not equally, in like cases, granted to the vessels of the other country ; the intention of the High Contracting Parties being that in these respects also the vessels of the two countries shall be treated on the footing of perfect equality.

Article 14.

All vessels which according to Finnish law are to be deemed Finnish vessels, and all vessels which according to Japanese law are to be deemed Japanese vessels, shall, for the purpose of this Treaty, be deemed Finnish and Japanese vessels, respectively.

Article 15.

No duties of tonnage, transit, harbour, pilotage, lighthouse, quarantine, or other analogous duties or charges of whatever nature, or under whatever denomination, levied in the name or for the profit of Government, public functionaries, private individuals, corporations, or establishments of any kind, shall be imposed in the ports of either country upon the vessels of the other which shall not equally, under the same conditions, be imposed in like cases on national vessels in general, or vessels of the most favoured nation. Such equality of treatment shall apply to the vessels of either country from whatever place they may arrive and whatever may be their destination.

Without changing the provisions of this Treaty as far as they refer to pilotage fees, there shall, as to the duty of the vessels of either High Contracting Party to use pilot in each country,

Article 10.

Les sociétés anonymes et autres sociétés et associations, commerciales, industrielles et financières déjà constituées ou qui pourraient l'être, conformément aux lois de l'une quelconque des Hautes Parties contractantes, et enregistrées dans les territoires de cette Partie, sont autorisées dans les territoires de l'autre Partie, à exercer leurs droits et à ester en justice, en qualité de demandeurs ou de défendeurs, conformément aux lois de cette autre Partie.

Article 11.

Chacune des Hautes Parties contractantes autorisera l'importation ou l'exportation de toutes les marchandises qui peuvent être importées ou exportées licitement, ainsi que le transport de passagers en provenance ou à destination de leurs territoires respectifs, par les navires de l'autre Partie ; ces navires, leur chargement et leurs passagers jouiront des mêmes privilèges que les navires nationaux, leur chargement et leurs passagers et ne seront pas soumis à des droits ou redevances autres ou plus élevés que ceux qui frappent ces derniers.

Article 12.

En ce qui concerne le droit des navires de l'une ou l'autre des Parties contractantes de pénétrer dans les ports de l'autre Partie, chaque Puissance contractante accordera aux navires de l'autre Partie le traitement applicable à la nation la plus favorisée.

Article 13.

Pour tout ce qui concerne le stationnement, le chargement et le déchargement des navires dans les ports, bassins, rades et havres des Hautes Parties contractantes, aucun privilège ou aucune facilité ne sera accordé par l'une ou l'autre Partie à des navires nationaux, qui ne soit accordé également, dans des conditions analogues, aux navires de l'autre pays, les deux Parties contractantes désirant que les navires des deux pays soient, également à cet égard, placés sur un pied d'égalité parfaite.

Article 14.

Tous les navires qui, conformément à la loi finlandaise, doivent être considérés comme navires finlandais, et tous les navires qui, conformément à la loi japonaise, doivent être considérés comme navires japonais, seront, aux fins du présent traité, considérés respectivement comme navires finlandais et japonais.

Article 15.

Il ne sera imposé, dans les ports de l'un ou l'autre pays, aux bâtiments de l'autre aucun droit de tonnage, de transit, de port, de pilotage, de phare, de quarantaine ou autres droits ou taxes similaires de toute nature, perçus, sous quelque dénomination que ce soit, au nom ou au profit de l'Etat, de fonctionnaires publics, de particuliers, de sociétés ou d'établissements de toute espèce, qui ne soient également, et aux même conditions, imposés dans des cas semblables aux navires nationaux en général, ou aux navires de la nation la plus favorisée. Cette égalité de traitement s'appliquera aux bâtiments de l'un ou l'autre pays, quelle que soit leur provenance ou leur destination.

En ce qui concerne l'obligation pour les navires de l'une ou l'autre des Hautes Parties contractantes de recourir dans chacun des deux pays aux services d'un pilote, les règles applicables seront

be in force what shall have been prescribed in this respect in regard to foreign vessels in general.

Article 16.

The coasting trade of the High Contracting Parties is excepted from the provisions of the present Treaty, and shall be regulated according to the laws of Finland and Japan, respectively.

Article 17.

Except as otherwise expressly provided in this Treaty, the High Contracting Parties agree that, in all that concerns commerce, navigation, and industry, any favour, privilege, or immunity which either High Contracting Party has actually granted, or may hereafter grant, to the ships, citizens or subjects of any other foreign State shall be extended immediately and unconditionally to the ships, citizens or subjects of the other High Contracting Party, it being their intention that the commerce, navigation and industry of each country shall be placed in all respects on the footing of the most favoured nation.

Article 18.

The provisions of the present Treaty shall not apply to any special tariff advantages, which either of the High Contracting Parties has or shall have granted to any neighbouring countries solely in the purpose to facilitate frontier traffic on a determined region on both sides of the frontier, nor to the treatment, which is given to the national fishing industries of the High Contracting Parties.

Article 19.

The present Treaty shall be ratified and the ratifications thereof shall be exchanged at Helsingfors.

It shall enter into operation on the tenth day after the day of the exchange of ratifications and shall remain in force until the expiration of six months after either of the High Contracting Parties shall have given notice to the other of its intention to terminate the same, and no longer.

In witness whereof the respective Plenipotentiaries have signed the present Treaty and have affixed thereto their seals.

Done at Helsingfors, in duplicate, this seventh day of June, One thousand nine hundred and twenty-four.

(L. S.) Hj. J. PROCOPE.

(L. S.) R. HATA.

celles qui auront été prescrites, à cet égard, pour les navires étrangers en général, sans qu'il en résulte une modification des dispositions du présent traité relatives aux droits de pilotage.

Article 16.

Les dispositions du présent traité ne s'appliquent pas au cabotage des Hautes Parties contractantes, qui sera régi par les lois finlandaises et japonaises, respectivement.

Article 17.

Sauf stipulation contraire du présent traité, les Hautes Parties contractantes conviennent que, pour tout ce qui concerne le commerce, la navigation et l'industrie, toute faveur, tout privilège ou immunité que l'une ou l'autre des Hautes Parties contractantes a effectivement accordés ou pourrait ultérieurement accorder aux navires, citoyens ou sujets d'un autre Etat étranger quelconque, seront immédiatement et sans condition étendus aux navires, citoyens ou sujets de l'autre Partie contractante, les deux Parties désirant que le commerce, la navigation et l'industrie de chacune d'elles jouissent, à tous égards, du même traitement que la nation la plus favorisée.

Article 18.

Les dispositions du présent traité ne s'appliqueront à aucun avantage tarifaire spécial que l'une ou l'autre des Hautes Parties contractantes a accordé ou pourrait accorder à des Etats limitrophes quelconques, uniquement en vue de faciliter les échanges frontaliers dans une zone déterminée de chaque côté de la frontière ; elles ne s'appliqueront pas non plus au traitement accordé aux industries nationales de pêche des Hautes Parties contractantes.

Article 19.

Le présent traité sera ratifié et les instruments de ratification seront échangés à Helsingfors.

Il prendra effet le dixième jour après le jour de l'échange des instruments de ratification et restera en vigueur jusqu'à l'expiration d'un délai de six mois, après que l'une ou l'autre des Hautes Parties contractantes aura notifié à l'autre Partie son intention d'y mettre fin.

En foi de quoi les plénipotentiaires respectifs ont signé le présent traité et y ont apposé leurs sceaux.

Fait à Helsingfors, en double expédition, le sept juin mil neuf cent vingt-quatre.

(L. S.) Hj. J. PROCOPÉ.

(L. S.) R. HATA.

PROTOCOL.

In signing this day the Treaty of Commerce and Navigation between Finland and Japan, the respective Plenipotentiaries have, hereto duly authorised, made the following provisions :

By virtue of this Treaty Japan shall not claim :

- (1) The advantages which Finland has granted or shall grant to Estonia ;
- (2) The advantages which Finland has granted or shall grant to Sweden in regard to Navigation north of 59 degrees north latitude ; nor
- (3) The advantages which Finland has granted or shall grant to Russia in regard to Fishing and Sealing in the Finnish territorial waters in the Arctic Ocean ;

Nor shall Finland claim :

- (1) The advantages which Japan has granted or shall grant in regard to fish and aquatic products taken in foreign waters in the vicinity of Japan ;
- (2) The advantages which Japan has granted or shall grant to China in regard to the Customs Tariff with the sole object of encouraging specific, regional and economic relations with Manchuria.

It is understood, however, that if any of the aforesaid advantages are or shall be granted to any other country than that to which they are expressly applied in the above paragraphs, Finland shall treat Japan and Japan shall treat Finland as favourably in that respect as such other country and in this respect no discrimination whatever shall be made against Finland or Japan.

Done at Helsingfors, in duplicate, this seventh day of June, One thousand nine hundred and twenty-four.

Hj. J. PROCOPE
R. HATA.

PROTOCOLE

Au moment de procéder, à la date de ce jour, à la signature du Traité de commerce et de navigation entre la Finlande et le Japon, les plénipotentiaires respectifs, dûment autorisés, sont convenus des dispositions suivantes :

En vertu du présent traité, le Japon ne revendiquera pas :

- 1^o Les avantages que la Finlande a accordés ou accordera à l'Estonie ;
- 2^o Les avantages que la Finlande a accordés ou accordera à la Suède, en ce qui concerne la navigation au nord du 59^o de latitude nord ; ni
- 3^o Les avantages que la Finlande a accordés ou accordera à la Russie, en ce qui concerne la pêche en général et la pêche au phoque dans les eaux territoriales finlandaises de l'Océan Arctique.

De son côté, la Finlande ne revendiquera pas :

- 1^o Les avantages que le Japon a accordés ou accordera, en ce qui concerne le poisson et autres produits aquatiques capturés en eaux étrangères dans le voisinage du Japon ;
- 2^o Les avantages que le Japon a accordés ou accordera à la Chine, en ce qui concerne le tarif douanier, uniquement en vue d'encourager les relations économiques régionales et spéciales avec la Mandchourie.

Il est entendu, toutefois, que si l'un quelconque des avantages indiqués ci-dessus est accordé ou vient à être accordé à toute autre Puissance que celle à laquelle il s'appliquait expressément dans les paragraphes susmentionnés, la Finlande traitera le Japon et le Japon traitera la Finlande aussi favorablement à cet égard que cet autre pays, et il ne sera fait à ce sujet aucune espèce de distinction préjudiciable à la Finlande ou au Japon.

Fait à Helsingfors, en double expédition, le sept juin mil neuf cent vingt-quatre.

Hj. J. PROCOPE

R. HATA.

N° 1384.

FINLANDE ET TURQUIE

Echange de notes comportant un arrangement commercial provisoire entre les deux pays. Stockholm et Helsingfors, le 19 octobre 1926.

FINLAND AND TURKEY

Exchange of Notes constituting a Provisional Commercial Agreement between the two countries. Stockholm and Helsingfors, October 19, 1926.

N° 1384. — ÉCHANGE DE NOTES¹ ENTRE LES GOUVERNEMENTS FINLANDAIS ET TURC, COMPORTANT UN ARRANGEMENT COMMERCIAL PROVISOIRE ENTRE LES DEUX PAYS. STOCKHOLM ET HELSINGFORS, LE 19 OCTOBRE 1926.

Texte officiel français communiqué par le ministre des Affaires étrangères de Finlande. L'enregistrement de cet échange de notes a eu lieu le 6 décembre 1926.

I.

LÉGATION DE TURQUIE
STOCKHOLM.

N : 0 701-185.

STOCKHOLM, le 19 octobre 1926.

MONSIEUR LE MINISTRE,

J'ai l'honneur de porter à la connaissance de Votre Excellence qu'en attendant la ratification du Traité de commerce signé à Angora, le 2 juin 1926, le Gouvernement turc consent qu'à partir du 26 octobre 1926, les produits du sol et de l'industrie originaires et en provenance de Finlande destinés soit à la consommation, soit à la réexportation ou au transit, jouissent à leur importation en Turquie, pour un délai de six mois, du traitement de la nation la plus favorisée en ce qui concerne les droits de douane.

Il est entendu que l'application de ce régime provisoire est subordonnée à l'application en Finlande, pendant le délai précité, aux produits du sol et de l'industrie originaires et en provenance de Turquie, du traitement de la nation la plus favorisée en ce qui concerne les droits de douane.

Les dispositions du présent accord provisoire ne seront pas applicables :

- 1° Aux traitements accordés ou qui pourraient être accordés ultérieurement par un des deux pays dans le trafic frontalier avec les pays limitrophes ;
- 2° Aux faveurs résultant d'une union douanière ;
- 3° Aux avantages et faveurs existant ou à établir dans l'avenir en matière de tarifs douaniers et généralement en toute autre matière commerciale entre la Turquie et les pays détachés de l'Empire Ottoman en 1923 ;

¹ Entré en vigueur le 26 octobre 1926.

¹ TRADUCTION. — TRANSLATION.

No. 1384. — EXCHANGE OF NOTES² BETWEEN THE FINNISH AND TURKISH GOVERNMENTS, CONSTITUTING A PROVISIONAL COMMERCIAL AGREEMENT BETWEEN THE TWO COUNTRIES. STOCKHOLM AND HELSINGFORS, OCTOBER 19, 1926.

French official text communicated by the Finnish Minister for Foreign Affairs. The registration of this Exchange of Notes took place December 6, 1926.

I.

TURKISH LEGATION
STOCKHOLM.

N : 0 701/185.

STOCKHOLM, October 19, 1926.

YOUR EXCELLENCY,

I have the honour to inform you that, pending the ratification of the Treaty of Commerce, signed at Angora on June 2, 1926, the Turkish Government agrees that, as from October 26, 1926, products of the soil and of industry, originating in and coming from Finland, imported into Turkey and intended for consumption, re-export or transit, shall for a period of six months enjoy most-favoured-nation treatment in the matter of Customs duties.

It is understood that the application of this provisional régime shall be conditional upon the application of most-favoured-nation treatment in the matter of Customs duties in Finland during the above-mentioned period, to products of the soil and of industry originating in and coming from Turkey.

The terms of this provisional agreement shall not be applicable to the following :

- (1) Treatment which is now or may hereafter be granted by either of the States in frontier traffic with neighbouring countries ;
- (2) Favours resulting from a Customs union ;
- (3) Benefits and favours now existing or hereafter established in the matter of Customs tariffs and, generally speaking, in all other commercial transactions between Turkey and the countries detached from the Ottoman Empire in 1923 ;

¹ Traduit par le Secrétariat de la Société des Nations.

¹ Translated by the Secretariat of the League of Nations.

² Came into force October 26, 1926.

4^o Aux avantages et faveurs que la Finlande a accordés ou pourrait accorder à l'Estonie, en vue de conserver ses échanges traditionnels avec ce pays.

Veillez agréer, monsieur le ministre, les assurances de ma très haute considération.

Son Excellence Monsieur Setälä,
Ministre des Affaires étrangères
de la République finlandaise,
etc., etc., etc.

A. HAÏDAR.

Pour copie conforme :

Helsinki,
au Ministère des Affaires étrangères,
le 24 novembre 1926.

Erkki Reijonen.
Chef des Archives.

II.

N : o 18315.

HELSINKI, le 19 octobre 1926.

MONSIEUR LE CHARGÉ D'AFFAIRES,

J'ai l'honneur de porter à votre connaissance qu'en attendant la ratification du Traité de commerce signé à Angora, le 2 juin 1926, le Gouvernement finlandais consent qu'à partir du 26 octobre 1926, les produits du sol et de l'industrie originaires et de provenance de Turquie destinés, soit à la consommation, soit à la réexportation ou au transit, jouissent, à leur importation en Finlande pour un délai de six mois, du traitement de la nation la plus favorisée en ce qui concerne les droits de douane.

Il est entendu que l'application de ce régime provisoire est subordonnée à l'application en Turquie, pendant le délai précité, aux produits du sol et de l'industrie originaires et en provenance de Finlande du traitement de la nation la plus favorisée en ce qui concerne les droits de douane.

Les dispositions du présent accord provisoire ne seront pas applicables :

1^o Aux traitements accordés ou qui pourraient être accordés ultérieurement par un des deux pays dans le trafic frontalier avec les pays limitrophes ;

2^o Aux faveurs résultant d'une union douanière ;

3^o Aux avantages et faveurs existant ou qui établir dans l'avenir en matière de tarifs douaniers et généralement en toute autre matière commerciale entre la Turquie et les pays détachés de l'Empire Ottoman en 1923.

4^o Aux avantages et faveurs que la Finlande a accordés ou pourrait accorder à l'Estonie, en vue de conserver ses échanges traditionnels avec ce pays.

Veillez agréer, Monsieur le Chargé d'Affaires, l'assurance de ma considération très distinguée.

M. Haïdar bey,
Chargé d'affaires de Turquie,
etc., etc., etc.
En Ville.

Emile SETÄLÄ.

Pour copie conforme :

Helsinki,
au Ministère des Affaires étrangères,
le 24 novembre 1926.

Erkki Reijonen.
Chef des Archives.

(4) Benefits and favours which Finland has granted or may hereafter grant to Estonia with a view to maintaining her traditional trade with that country.

I have the honour, etc.

A. HAÏDAR.

His Excellency M. Setälä,
Finnish Minister for Foreign Affairs,
etc., etc., etc.

II.

N : o 18315.

HELSINGFORS, October 19, 1926.

SIR,

I have the honour to inform you that pending the ratification of the Treaty of Commerce, signed at Angora on June 2, 1926, the Finnish Government agrees that as from October 26, 1926, the products of the soil and of industry, originating in and coming from Turkey, imported into Finland and intended for consumption, re-export or transit, shall for a period of six months enjoy most-favoured-nation treatment in the matter of Customs duties.

It is understood that the application of this provisional régime shall be conditional upon the application of most-favoured-nation treatment in the matter of Customs duties in Turkey during the above-mentioned period to products of the soil and of industry originating in and coming from Finland.

The terms of this provisional agreement shall not be applicable to the following :

- (1) Treatment which is now or may hereafter be granted by either of the States in frontier traffic with neighbouring countries ;
- (2) Favours resulting from a Customs union ;
- (3) Benefits and favours now existing or hereafter established in the matter of Customs tariffs and, generally speaking, in all other commercial transactions between Turkey and the countries detached from the Ottoman Empire in 1923 ;
- (4) Benefits and favours which Finland has granted or may hereafter grant to Estonia with a view to maintaining her traditional trade with that country.

I have the honour, etc.

M. Haïdar Bey,
Turkish Chargé d'Affaires,
etc., etc., etc.
Helsingfors.

Emile SETÄLÄ.

ÉCHANGE DE NOTES¹

ENTRE LES GOUVERNEMENTS FINLANDAIS ET TURC, PROROGÉANT L'ARRANGEMENT CI-DESSUS.
STOCKHOLM, LE 19 AVRIL, ET HELSINGFORS, LE 21 AVRIL 1927.

Texte officiel français communiqué par le ministre des Affaires étrangères de Finlande. L'enregistrement de cet échange de notes a eu lieu le 19 septembre 1927.

I.

LÉGATION DE TURQUIE.

N° 1121/121.

STOCKHOLM, le 19 avril 1927.

MONSIEUR LE MINISTRE,

J'ai l'honneur de porter à la connaissance de Votre Excellence qu'en attendant la ratification du Traité de commerce signé à Angora, le 2 juin 1926, le Gouvernement turc consent qu'à partir du 26 avril 1927, les produits du sol et de l'industrie originaires et de provenance de Finlande, destinés, soit à la consommation, soit à la réexportation ou au transit, jouissent à leur importation en Turquie, pour un délai de six mois, du traitement de la nation la plus favorisée en ce qui concerne les droits de douane.

Il est entendu que l'application de ce régime provisoire est subordonnée à l'application en Finlande, pendant le délai précité, aux produits du sol et de l'industrie originaires et en provenance de Turquie du traitement de la nation la plus favorisée en ce qui concerne les droits de douane.

Les dispositions du présent accord provisoire ne seront pas applicables :

1° Aux traitements accordés ou qui pourraient être accordés ultérieurement par un des deux pays dans le trafic frontalier avec les pays limitrophes ;

2° Aux faveurs résultant d'une union douanière ;

3° Aux avantages et aux faveurs existant ou à établir dans l'avenir en matière de tarifs douaniers et généralement en toute autre matière commerciale entre la Turquie et les pays détachés de l'Empire Ottoman en 1923.

4° Aux avantages et faveurs que la Finlande a accordés ou pourrait accorder à l'Estonie, en vue de conserver ses échanges traditionnels avec ce pays.

Veillez agréer, Monsieur le Ministre, les assurances de ma très haute considération.

Son Excellence

Monsieur V. Voionmaa,

Ministre des Affaires étrangères
de la République finlandaise,
etc., etc., etc.

A. HAÏDAR Bey.

Pour copie conforme :

Helsinki, le 13 septembre 1927.

Erkki Reijonen,

Chef des Archives.

¹ Entré en vigueur le 26 avril 1927.

EXCHANGE OF NOTES¹

BETWEEN THE FINNISH AND TURKISH GOVERNMENTS, RENEWING THE ABOVE ARRANGEMENT.
STOCKHOLM, APRIL 19, AND HELSINGFORS, APRIL 21, 1927.

French official text communicated by the Finnish Minister for Foreign Affairs. The registration of this Exchange of Notes took place September 19, 1927.

I.

TURKISH LEGATION

No. 1121/121.

STOCKHOLM, April 19, 1927.

YOUR EXCELLENCY,

I have the honour to inform you that, pending the ratification of the Treaty of Commerce, signed at Angora on June 2, 1926, the Turkish Government agrees that, as from April 26, 1927, products of the soil and of industry, originating in and coming from Finland, imported into Turkey and intended for consumption, re-export or transit, shall for a period of six months enjoy most-favoured-nation treatment in the matter of Customs duties.

It is understood that the application of this provisional régime shall be conditional upon the application of most-favoured-nation treatment in the matter of Customs duties in Finland during the above-mentioned period, to products of the soil and of industry originating in and coming from Turkey.

The terms of this provisional agreement shall not be applicable to the following :

- (1) Treatment which is now or may hereafter be granted by either of the States in frontier traffic with neighbouring countries ;
- (2) Favours resulting from a Customs union ;
- (3) Benefits and favours now existing or hereafter established in the matter of Customs tariffs and, generally speaking, in all other commercial transactions between Turkey and the countries detached from the Ottoman Empire in 1923 ;
- (4) Benefits and favours which Finland has granted or may hereafter grant to Estonia with a view to maintaining her traditional trade with that country.

I have the honour, etc.

A. HAÏDAR Bey.

His Excellency M. V. Voionmaa,
Finnish Minister for Foreign Affairs,
etc., etc., etc.

¹ Came into force April 26, 1927.

II.

MINISTÈRE DES AFFAIRES ÉTRANGÈRES.

HELSINKI, le 21 avril 1927.

MONSIEUR LE CHARGÉ D'AFFAIRES,

J'ai l'honneur de porter à votre connaissance qu'en attendant la ratification du Traité de commerce signé à Angora le 2 juin 1926, le Gouvernement finlandais consent qu'à partir du 26 avril 1927, les produits du sol et de l'industrie originaires et de provenance de Turquie destinés, soit à la consommation, soit à la réexportation ou au transit, jouissent, à leur importation en Finlande, pour un délai de six mois, du traitement de la nation la plus favorisée en ce qui concerne les droits de douane.

Il est entendu que l'application de ce régime provisoire est subordonnée à l'application en Turquie, pendant le délai précité, aux produits du sol et de l'industrie originaires et en provenance de Finlande du traitement de la nation la plus favorisée en ce qui concerne les droits de douane.

Les dispositions du présent accord provisoire ne seront pas applicables :

1^o Aux traitements accordés ou qui pourraient être accordés ultérieurement par un des deux pays dans le trafic frontalier avec les pays limitrophes ;

2^o Aux faveurs résultant d'une union douanière ;

3^o Aux avantages et faveurs existant ou à établir dans l'avenir en matière de tarifs douaniers et généralement en toute autre matière commerciale entre la Turquie et les pays détachés de l'Empire Ottoman en 1923 ;

4^o Aux avantages et faveurs que la Finlande a accordés ou pourrait accorder à l'Estonie, en vue de conserver ses échanges traditionnels avec ce pays.

Veuillez agréer, Monsieur le Chargé d'affaires, l'assurance de ma considération très distinguée.

Väinö VOIONMAA.

M. Haïdar bey,
Chargé d'affaires de Turquie,
etc., etc., etc.
Stockholm.

Pour copie conforme :

Helsinki, le 13 septembre 1927.

Erkki Reijonen,
Chef des Archives.

II.

MINISTRY OF FOREIGN AFFAIRS.

HELSINGFORS, *April 21, 1927.*

SIR,

I have the honour to inform you that pending the ratification of the Treaty of Commerce, signed at Angora on June 2, 1926, the Finnish Government agrees that as from April 26, 1927, the products of the soil and of industry, originating in and coming from Turkey, imported into Finland and intended for consumption, re-export or transit, shall for a period of six months enjoy most-favoured-nation treatment in the matter of Customs duties.

It is understood that the application of this provisional régime shall be conditional upon the application of most-favoured-nation treatment in the matter of Customs duties in Turkey during the above-mentioned period to products of the soil and of industry originating in and coming from Finland.

The terms of this provisional agreement shall not be applicable to the following :

- (1) Treatment which is now or may hereafter be granted by either of the States in frontier traffic with neighbouring countries ;
- (2) Favours resulting from a Customs union ;
- (3) Benefits and favours now existing or hereafter established in the matter of Customs tariffs and, generally speaking, in all other commercial transactions between Turkey and the countries detached from the Ottoman Empire in 1923 ;
- (4) Benefits and favours which Finland has granted or may hereafter grant to Estonia with a view to maintaining her traditional trade with that country.

I have the honour, etc.

Väinö VOIONMAA.

M. Haïdar Bey,
Turkish Chargé d'Affaires,
etc., etc., etc.
Stockholm.

N° 1385.

ALLEMAGNE ET LETTONIE

Traité relatif au règlement des relations économiques entre les deux pays, avec protocole final. Signés à Riga, le 28 juin 1926.

GERMANY AND LATVIA

Treaty concerning the Establishment of Economic Relations between the two countries, with Final Protocol. Signed at Riga, June 28, 1926.

TEXTE LETTON. — LATVIAN TEXT.

N^o 1385. — LĪGUMS¹ STARP LATVIJAS REPUBLIKU UN VĀCIJAS VALSTI SAIMNIECISKO ATTIECĪBU NOKĀRTOŠANAI STARP LATVIJU UN VĀCIJU. RĪGĀ, 1926. g. 28. JŪNIJĀ.

*Textes officiels allemand et letton communiqués par le ministre des Affaires étrangères de Lettonie.
L'enregistrement de ce traité a eu lieu le 9 décembre 1926.*

LATVIJAS REPUBLIKA un VĀCIJAS VALSTS savstarpejo saimniecisko attiecību tālākai izveidošanai vienojušās noslēgt sekošu līgumu.

Šim nolūkam iecelti par pilnvarotiem :

No LATVIJAS REPUBLIKAS PUSES :

Ārlietu ministris Kārlis ULMANIS.

No VĀCIJAS VALSTS PUSES :

Vācijas ārkārtējais sūtnis un pilnvarotais ministris Latvijā Dr. Adolf KÖSTER.

kuŗi pēc savu pilnvaru priekšā stādīšanas, kas atrastas labā un pienācīgā formā, vienojās par sekošo :

I pants.

Abas līgumslēdzējas valstis piešķir viena otrai neaprobežotu vislielāku labvēlību viņu tirdznieciskās un saimnieciskās attiecībās, jūras kuģniecībā un zīmējoties uz nomešanas uz dzīvi, neaizskarot tomēr pasu lietu nokārtošanu un nacionālo darba tirgu aizsardzību. Uz piekrastes kuģniecību vislielākā labvēlība attiecināma vienīgi zem savstarpības nosacījuma. No šā izriet īpaši sekošas savstarpējās tiesiskās attiecības :

I. §.

Vislielākā labvēlība aptver rūpnieciska īpašuma aizsardzību (izgudrojuma patentu, lietošanas paraugu, rūpniecisku paraugu vai modeļu, fabrikas vai tirdzniecības marku, firmas nosaukumu, izcelšanās vietas apzīmējumu aizsardzību un negodīgas sacensības apkaŗošanu), kā arī autora tiesības uz literatūras un mākslas darbiem. Viņa attiecas joprojām uz muitas augstumu, tādējādi, ka uz abu valstu raŗojumiem ir attiecināmas tai laikā citas zemes līdzīgas šķiras raŗojumiem piešķirtās viszemākās muitas likmes, kā arī uz visāda veida nodevām, uz muitas un nodevu ņemšanu un piedzīšanu un ar to saistītām formalitātēm, tālāk uz abu valstu aŗentu-ceŗotāju tiesībām, uz paraŗu satiksmi un uz personu un mantu pārvadāšanu pa zemes, ūdens un gaisa ceŗiem.

¹ L'échange des ratifications a eu lieu à Berlin, le 1^{er} décembre 1926.

TEXTE ALLEMAND. — GERMAN TEXT.

Nº 1385. — VERTRAG ¹ ZWISCHEN DER LETTLÄNDISCHEN REPUBLIK UND DEM DEUTSCHEN REICH ZUR REGELUNG DER WIRTSCHAFTLICHEN BEZIEHUNGEN ZWISCHEN LETTLAND UND DEUTSCHLAND, GEZEICHNET IN RIGA, DEN 28. JUNI 1926.

German and Latvian official texts communicated by the Latvian Minister for Foreign Affairs. The registration of this Treaty took place December 9, 1926.

DIE LETTLÄNDISCHE REPUBLIK und DAS DEUTSCHE REICH sind übereingekommen zur weiteren Ausgestaltung der gegenseitigen wirtschaftlichen Beziehungen einen Vertrag abzuschliessen. Zu diesem Zwecke sind zu Bevollmächtigten bestellt :

FÜR DIE LETTLÄNDISCHE REPUBLIK :

der Minister der Auswärtigen Angelegenheiten Kārlis ULMANIS,

FÜR DAS DEUTSCHE REICH :

der ausserordentliche Gesandte und bevollmächtigte Minister Dr. Adolf KÖSTER,

welche nach Vorlegung ihrer in guter und gehöriger Form befundenen Vollmachten Nachstehendes vereinbart haben :

Artikel I.

Die beiden vertragschliessenden Parteien gestehen sich gegenseitig die uneingeschränkte Meistbegünstigung in ihren Handels- und Wirtschaftsbeziehungen, in der Seeschifffahrt und der Niederlassung, jedoch vorbehaltlich der Regelung des Passwesens und des Schutzes der heimischen Arbeitsmärkte zu. Auf die Küstenschifffahrt findet die Meistbegünstigung nur unter der Voraussetzung der Gegenseitigkeit Anwendung. Hieraus ergeben sich insbesondere die folgenden gegenseitigen Rechtsbeziehungen :

§ 1.

Die Meistbegünstigung umfasst den Schutz des gewerblichen Eigentums (Erfindungspatente, Gebrauchsmuster, gewerbliche Muster oder Modelle, Fabrik- oder Handelsmarken, Handelsnamen, Herkunftsbezeichnungen und Unterdrückung des unlauteren Wettbewerbs) sowie die Urheberrechte an Werken der Literatur und Kunst. Sie bezieht sich ferner auf die Höhe der Zölle, dergestalt, dass für die beiderseitigen Erzeugnisse die jeweilig den gleichartigen Erzeugnissen eines anderen Landes gewährten niedrigsten Zollsätze gelten, sowie auf Abgaben jeglicher Art, auf die Erhebung und Einziehung der Zölle und Abgaben und die damit verbundenen Förmlichkeiten, ferner auf die Behandlung der beiderseitigen Handlungsreisenden und den Musterverkehr und auf die Beförderung von Personen und Gütern auf dem Land-, Wasser- und Luftwege.

¹ The exchange of ratifications took place at Berlin, December 1, 1926.

2. §.

Katras līgumslēdzējas valsts piederīgie bauda, ciktāl šis līgums nesatur izņēmumus, otras līgumslēdzējas valsts teritorijā, zīmējoties uz tirdzniecību un rūpniecību, tās pašas visāda veida privilēģijas, brīvības un labvēlības un nav padoti augstākām vai citādām nodevām, kā kaut kādas trešās valsts piederīgie.

1. rindkopas noteikumi neaprobežo vienas līgumslēdzējas valsts tiesību, aizliegt otras līgumslēdzējas valsts piederīgam uzturēties viņas teritorijā, ciktāl tas uz attiecīgas valsts likumu pamata būtu vajadzīgs iekšējās un ārējās drošības, sabiedriskas kārtības, sociālās apgādības labā vai aiz sanitariem vai tikumības uzraudzības iemesliem.

3. §.

Katras līgumslēdzējas valsts piederīgiem ir tiesība attiecīgas valsts tai laikā spēkā esošo likumu robežās :

a) iegūt kā īpašumu un lietot otras valsts teritorijā kustamu un nekustamu mantību darījumos starp dzīviem un nāves gadījumā, iegūt un piešķirt zīmējoties uz viņu lietiskas un citādas tiesības, atsavināt to vai citādi rīkoties ar viņu darījumos starp dzīviem un nāves gadījumā, ciktāl attiecīgās tiesības tiek piešķirtas trešās valsts piederīgiem ;

b) brīvi izvest visumā vai daļā viņu mantību un maksu, kas saņemta, likvidējot viņu mantību, — ja un ciktāl otra līgumslēdzēja valsts piešķir tādas pat tiesības, — nemaksājot citas vai augstākas nodevas, nekā trešās valsts piederīgi tādos pat apstākļos.

4. §.

Katras līgumslēdzējas valsts piederīgiem tiesas un viņām līdzīgi nostādītas iestādes ir brīv, pieejamas savu tiesību prasīšanai un aizstāvēšanai, un viņi bauda šai ziņā visas tiesības un brīvības kuŗas piešķirtas pašas valsts piederīgiem. Viņiem ir tiesība līdzīgi pēdējiem izlietot katrā lietā stāvoklī attiecīgas valsts likumos paredzētos advokatus, pilnvarniekus vai aizstāvjus.

5. §.

Akciju sabiedrības un citas tirdznieciskas, rūpnieciskas vai finansialas sabiedrības, kuŗu mitekļis atrodas vienas līgumslēdzējas valsts teritorijā un kuŗas likumīgi pastāv saskaņā ar šās valsts likumiem, tiek atzītas par likumīgi pastāvošām arī otrās līgumslēdzējas valsts teritorijā ; tāpat ir nosakami saskaņā ar minētiem likumiem viņu spējīgums noslēgt darījumus un tiesība uzstāties tiesas priekšā.

Viņu dibināšana un tiesība nodarboties ar tirdznieciskiem, rūpnieciskiem vai finansialiem veikaliem otras līgumslēdzējas valsts teritorijā ir nosakamas saskaņā ar tur tai laikā spēkā esošiem likumiem un noteikumiem. Tomēr pēc tam, kad tās pielaistas pie nodarbošanās, viņas bauda otras līgumslēdzējas valsts teritorijā katrā ziņā tādas pat tiesības un priekšrocības, kādas piešķirtas vai varētu piešķirt kaut kuŗas trešās valsts līdzīga veida sabiedrībām.

6. §.

Katras līgumslēdzējas valsts piederīgie ir otras līgumslēdzējas valsts teritorijā atsvabināti no katras kuŗa klausības armijā, flotē un aeronautikā, kā arī zemes sargos vai citā militariski iekārtotā savienībā. Viņi tāpat ir atsvabināti no katra publiska spaidu dienesta tiesas, pašvaldības un municipālās iestādēs, no visām rekvizīcijām vai militariskām klaušām un visām klaušām naudā vai graudā, kuŗas uzliek personīga dienesta atvietošanai, kā arī no spaidu aizņēmumiem un kontribūcijām.

§ 2.

Die Angehörigen eines jeden der vertragschliessenden Teile sollen, soweit nicht der gegenwärtige Vertrag Ausnahmen enthält, im Gebiete des anderen Teiles in Bezug auf Handel und Gewerbe dieselben Privilegien, Befreiungen und Begünstigungen aller Art geniessen und keinen höheren oder anderen Abgaben unterworfen sein als die Angehörigen irgend eines dritten Staates.

Die Bestimmungen des Abs. 1 beschränken nicht das Recht des einen der vertragschliessenden Teile, einem Angehörigen des anderen Teiles den Aufenthalt auf seinem Staatsgebiete zu verbieten, soweit solches auf Grund der Landesgesetze im Interesse der inneren und äusseren Sicherheit, der öffentlichen Ordnung, der sozialen Fürsorge oder aus sanitären oder sittenpolizeilichen Gründen erforderlich erscheint.

§ 3.

Die Angehörigen eines jeden der vertragschliessenden Teile sollen, im Rahmen der jeweiligen Landesgesetze, berechtigt sein :

a) im Gebiete des anderen Teiles bewegliches und unbewegliches Vermögen unter Lebenden und von Todeswegen zu Eigentum zu erwerben und zu nutzen, dingliche und andere Rechte daran zu erwerben und zu bestellen, sowie darüber durch Veräusserung oder sonstwie unter Lebenden und von Todeswegen zu verfügen, soweit die entsprechenden Rechte den Angehörigen eines dritten Staates zugestanden werden ;

b) ihr Vermögen und den Erlös aus der Liquidation ihres Vermögens, ganz oder teilweise ungehindert auszuführen — sofern und insoweit dieselben Rechte durch den anderen vertragschliessenden Teil gewährt werden —, ohne anderen oder höheren Abgaben unterworfen zu sein als Angehörige eines dritten Staates unter den gleichen Verhältnissen.

§ 4.

Die Angehörigen eines jeden der vertragschliessenden Teile sollen freien Zutritt zu den Gerichten und den diesen gleichgestellten Behörden haben, zur Verfolgung und Verteidigung ihrer Rechte, und in dieser Hinsicht alle Rechte und Befreiungen geniessen, die den Inländern zustehen. Sie sollen wie diese befugt sein, sich in jeder Rechtslage der durch die Landesgesetze zugelassenen Anwälte, Bevollmächtigten oder Beistände zu bedienen.

§ 5.

Aktiengesellschaften und andere Gesellschaften kommerzieller, industrieller oder finanzieller Art, die in dem Gebiete des einen der Vertragschliessenden Teile ihren Sitz haben und nach dessen Gesetzen zu Recht bestehen, werden auch in dem Gebiete des anderen Teiles als zu Recht bestehend anerkannt, ebenso werden sie nach jenen Gesetzen in Ansehung der Geschäftsfähigkeit und des Rechts, vor Gericht aufzutreten, beurteilt.

Ihre Gründung und Zulassung zum Betrieb kommerzieller, industrieller oder finanzieller Geschäfte auf dem Gebiete des anderen Teiles bestimmt sich nach den dort jeweils geltenden Gesetzen und Bestimmungen. Doch sollen sie in dem Gebiete des anderen Teiles nach erfolgter Zulassung jedenfalls dieselben Rechte und Vorteile geniessen, die den gleichartigen Gesellschaften irgend eines dritten Staates zustehen oder zugestanden werden.

§ 6.

Die Angehörigen jedes vertragschliessenden Teiles sind in dem Gebiete des anderen Teiles von jedem Militärdienst im Heer, in der Flotte und im Luftdienst sowie im Landsturm oder in einem anderen militärisch eingerichteten Verbands befreit. Ebenso sind sie von jedem öffentlichen Zwangsdienst bei Gerichts-, Verwaltungs- und Gemeindebehörden, von allen Requisitionen oder militärischen Leistungen und allen Geld- oder Naturleistungen, die als Ablösung für persönliche Dienstleistungen auferlegt werden, sowie von Zwangsanleihen und Kontributionen befreit.

Izņemtas ir tomēr ar zemes gabalu valdīšanu, īri vai nomu savienotās kļaušas, kā arī kļaušas un militārās rekvizīcijas, kuŗām var tikt padoti pašas valsts piederīgie kā zemes gabalu īpašnieki, īrnieki vai nomnieki.

Augšminēto rekvizīciju gadījumos, kā arī atsavināšanas gadījumos publiskā labā, kuŗi notiek vienas līgumslēdzējas valsts teritorijā, otras valsts piederīgie nevar tikt nostādīti sliktāki kā pašas valsts piederīgie, vai kā vislielāko labvēlību baudošas valsts piederīgie.

7. §.

Noteikumi par vislielākās labvēlības piešķiršanu, par kuŗiem vienojušās līgumslēdzējas valstis, neattiecas uz :

a) priekšrocībām, kas piešķirtas, vai turpmāk tiktu piešķirtas kaimiņvalstīm, lai atvieglinātu vietējo satiksmi abu līgumslēdzēju valstu pierobežas joslās (vispārīgi līdz 15 klm atstatumā abās pusēs no robežas) ;

b) priekšrocībām, kuŗas viena no abām līgumslēdzējām valstīm piešķir kādai trešai valstij uz pastāvošas vai turpmāk nodibinamas muitas savienības pamata ;

c) priekšrocībām, kuŗas Latvija piešķir Somijai, Igaunijai vai Lietuvai uz sevišķu nolīgumu pamata. Tas pats ir spēkā attiecoties uz tādām priekšrocībām, kādas Latvija piešķir Socialistisko Padomju Republiku Savienībai uz sevišķu konvenciju vai muitas nolīgumu pamata.

Šo priekšrocību piešķiršanu Vācija var sev pieprasīt vienīgi tad, ja viņas piešķir arī trešām valstīm ;

d) priekšrocībām, kuŗas viena no līgumslēdzējām valstīm piešķir kādai trešai valstij līgumos iekš- un ārzemēs nodokļu aplikšanas izlīdzināšanai, īpaši divkārtējās nodokļu aplikšanas novēršanai zīmējoties uz tiešiem nodokļiem un mantojuma nodevām, kā arī līgumos par tiesību aizsardzības un tiesas palīdzības piešķiršanu nodokļu lietās.

II pants.

Attiecībā uz ievadumu, izvedumu un tranzitu vienojas par sekošo :

1. §.

Savstarpējā preču satiksme pēc iespējas nav ierobežojama ne ar kādiemi ievaduma un izveduma aizliegumiem vai aprobežojumiem.

2. §.

Izņēmumi no 1. § uzstādītā principa ir pielaižami sekošos gadījumos, ja tos piemēro zīmējoties uz visām valstīm vai vismaz tām valstīm, uz kuŗām attiecas tie paši nosacījumi :

a) attiecoties uz ieročiem, municiju un kaŗa rīkiem un ārkārtējos apstākļos arī attiecoties uz citiem kaŗa piederumiem,

b) sabiedriskas drošības labā,

c) sanitaras uzraudzības labā vai kustoņu un derīgu stādu aizsardzībai pret slimībām un kaitēkļiem,

d) attiecoties uz precēm, kuŗas vienas līgumslēdzējas valsts teritorijā pieder vai piederēs pie valsts monopola, un visu pārējo aizliegumu vai aprobežojumu izvešanai attiecoties uz ārvalstu precēm, kuŗas iekšējā likumdošana noteic vai noteiks līdzīgas šķiras iekšzemes preču ražošanai, pārdošanai (apgrozībai), pārvadāšanai vai patēriņam iekšzemē.

Ausgenommen sind jedoch die mit dem Besitz, der Miete oder der Pacht von Grundstücken verbundenen Lasten sowie die Leistungen und militärischen Requisitionen, zu denen die Inländer als Eigentümer, Mieter oder Pächter von Grundstücken herangezogen werden können.

Im Falle der vorstehend behandelten Requisitionen sowie im Falle von Enteignungen aus Gründen des öffentlichen Nutzens, die im Gebiet eines der vertragschliessenden Teile stattfinden, sollen die Angehörigen des anderen Teiles nicht ungünstiger behandelt werden als die Inländer oder die Angehörigen der meistbegünstigten Nation.

§ 7.

Die zwischen den vertragschliessenden Teilen vereinbarten Bestimmungen über die Gewährung der Meistbegünstigung berühren nicht :

a) die Begünstigungen, welche angrenzenden Staaten zur Erleichterung des örtlichen Verkehrs innerhalb der beiderseitigen Grenzbezirke (in der Regel innerhalb einer Strecke bis zu 15 km beiderseits der Grenze) gewährt sind oder in Zukunft gewährt werden ;

b) die Begünstigungen, die von einem der beiden vertragschliessenden Teile einem dritten Staate auf Grund einer bestehenden oder künftighin vereinbarten Zollvereinigung zugestanden werden ;

c) die Begünstigungen, die Lettland an Finnland, Estland oder Litauen auf Grund besonderer Abmachungen gewährt. Das Gleiche gilt hinsichtlich solcher Begünstigungen, die Lettland an die Union der Sozialistischen Sowjetrepubliken auf Grund besonderer Konventionen oder Zollabkommen gewährt.

Die Einräumung dieser Begünstigungen kann Deutschland nur dann beanspruchen, wenn sie auch dritten Staaten zugestanden werden ;

d) diejenigen Begünstigungen, die einer der vertragschliessenden Teile in Verträgen zur Ausgleichung der in- und ausländischen Besteuerung, insbesondere zur Vermeidung einer Doppelbesteuerung auf dem Gebiete der direkten Steuern und der Abgaben von Todeswegen sowie in Verträgen über die Gewährung von Rechtsschutz und Rechtshilfe in Steuersachen einem anderen Staate zugesteht.

Artikel II.

In Ansehung der Ein-, Aus- und Durchfuhr wird folgendes bestimmt :

§ 1.

Der gegenseitige Warenverkehr soll nach Möglichkeit durch keinerlei Ein- und Ausfuhrverbote oder -beschränkungen gehemmt werden.

§ 2.

Ausnahmen von dem Grundsatz des § 1 sollen in folgenden Fällen zulässig sein, vorausgesetzt, dass sie auf alle Länder oder doch auf alle diejenigen Länder angewendet werden, bei denen die gleichen Voraussetzungen zutreffen :

a) in Bezug auf Waffen, Munition und Kriegsgerät und unter ausserordentlichen Umständen auch in Bezug auf anderen Kriegsbedarf ;

b) aus Rücksicht auf die öffentliche Sicherheit ;

c) aus Gründen der Gesundheitspolizei oder zum Schutze von Tieren oder Nutzpflanzen gegen Krankheiten und Schädlinge ;

d) in Bezug auf Waren, die im Gebiet eines der vertragschliessenden Teile den Gegenstand eines Staatsmonopols bilden oder bilden werden und zu dem Zweck, um für fremde Waren alle anderen Verbote oder Beschränkungen durchzuführen, die durch die innere Gesetzgebung für die Erzeugung, den Vertrieb, die Beförderung oder den Verbrauch gleichartiger einheimischer Waren im Inlande festgesetzt sind oder festgesetzt werden.

3. §.

Līgumslēdzējas valstis apņemas piemērot attiecībā uz tranzitu caur viņu teritorijām 1921. g. 20. aprīlī Barcelonā noslēgtās konvencijas ¹ un statutu par tranzita satiksmes brīvību noteikumus.

III pants.

Attiecoties uz savstarpējo dzelzceļu satiksmi vienojas par pielikumā A minētiem noteikumiem. Abas puses patur sev tiesību vajadzības gadījumā tiešā saziņā izdot jaunus noteikumus par savstarpējo dzelzceļa satiksmi.

IV pants.

Līgumslēdzējas valstis patur sev tiesību noslēgt līgumus par :

- a) muitas, kuģniecības (upes un jūras kuģniecības), gaisa un automobiļu satiksmi,
- b) garīgā un rūpnieciskā īpašuma savstarpēju aizsardzību,
- c) konsularām lietām,
- d) savstarpējo juridisko palīdzību, arī nodokļu lietās (nodokļu izziņas, nodokļu noteikšanas, nodokļu pārsūdzības, nodokļu piedzišanas un nodokļu sodu lietās) un tālāk par divkārtējās nodokļu aplikšanas novēršanu.

V pants.

Domstarpības abu līgumslēdzēju valstu starpā par šī līguma piemērošanu un iztulkošanu ir izšķiramas no jauktas šķirējtiesas. Šķirējtiesu sastāda katrā attiecīgā gadījumā un tā sastāv no abu līgumslēdzēju valstu priekšstāvjiem vienlīdzīgā skaitā. Ja abu valstu priekšstāvji nevienojas, tad viņi pieaicina neitrālu priekšsēdētāju, kuŗu iecelt vajadzības gadījumā lūgs pastāvīgās starptautiskās tiesas priekšsēdētāju Hagā.

VI pants.

Šis līgums ratificējams un ratifikācijas dokumenti apmainami nekavējoties Berlinē.

VII pants.

Līgums stājas spēkā ratifikācijas dokumentu apmaiņas dienā un paliek spēkā vispirms vienu gadu. Sākot no šī brīža tas paliek spēkā tik ilgi, kamēr to neuzteic ar triju mēnešu termiņu viena no abām līgumslēdzējām valstīm.

Šo apliecinot pilnvarotie pašrocīgi parakstīja šo līgumu.

Sastādīts divos oriģinālos latviešu un vācu valodā.

RĪGĀ, 1926. g. 28. jūnijā.

K. ULMANIS (*paraksts*).

Dr. Adolph KÖSTER (*paraksts*).

¹ Vol. VII, page 11 ; vol. XI, page 406 ; vol. XV, page 304 ; vol. XIX, page 278 ; vol. XXIV, page 154 ; vol. XXXI, page 244 ; vol. XXXV, page 298 ; et vol. XXXIX, page 166, de ce recueil.

§ 3.

Die vertragschliessenden Teile verpflichten sich, für die Durchfuhr durch ihr Gebiet die Bestimmungen des am 20. April 1921 in Barcelona abgeschlossenen Übereinkommens¹ und Statuts über die Freiheit des Durchgangsverkehrs anzuwenden.

Artikel III.

Über den wechselseitigen Eisenbahnverkehr sind die aus der Anlage A ersichtlichen Bestimmungen vereinbart worden. Beide Teile behalten sich vor, erforderlichenfalls in unmittelbarem Benehmen neue Bestimmungen über den wechselseitigen Eisenbahnverkehr zu treffen.

Artikel IV.

Die vertragschliessenden Teile behalten sich vor, Vereinbarungen zu treffen über :

- a) Zoll-, Schiffahrts- (Fluss- und Seeschiffahrts-), Luft- und Automobilverkehr,
- b) den gegenseitigen Schutz des geistigen und gewerblichen Eigentums,
- c) das Konsularwesen,
- d) die gegenseitige Rechtshilfe, auch in Steuersachen (Steuerermittlungs-, Steuerfestsetzungs-, Steuerrechtsmittel- Steuerbetreibungs- und Steuerstrafsachen) und ferner über den Ausschluss der Doppelbesteuerung.

Artikel V.

Etwaige Meinungsverschiedenheiten zwischen den beiden vertragschliessenden Teilen über die Anwendung und die Auslegung dieses Vertrags sollen von einem gemischten Schiedsgericht entschieden werden. Das Schiedsgericht wird von Fall zu Fall gebildet und soll sich aus einer gleichen Anzahl von Vertretern der beiden Teile zusammensetzen. Falls die beiderseitigen Vertreter sich nicht einigen, werden sie einen neutralen Obmann hinzuziehen, um dessen Benennung nötigenfalls der Vorsitzende des internationalen Gerichtshofs im Haag ersucht wird.

Artikel VI.

Dieser Vertrag soll ratifiziert und die Ratifikationsurkunden sollen alsbald in Berlin ausgetauscht werden.

Artikel VII.

Der Vertrag tritt mit dem Tage des Austausches der Ratifikationsurkunden in Kraft und soll zunächst ein Jahr gelten. Von diesem Zeitpunkt an soll er solange in Geltung bleiben, als er nicht von einem der beiden vertragschliessenden Teile mit einer Frist von drei Monaten gekündigt wird.

Zu Urkund dessen haben die Bevollmächtigten diesen Vertrag eigenhändig unterzeichnet.

Ausgefertigt in doppelter Urschrift in lettischer und deutscher Sprache.

RIGA, den 28. Juni 1926.

Dr. Adolph KÖSTER (*Unterschrift*).

K. ULMANIS (*Unterschrift*).

¹ Vol. VII, page 11 ; Vol. XI, page 406 ; Vol. XV, page 304 ; Vol. XIX, page 278 ; Vol. XXIV, page 154 ; Vol. XXXI, page 244 ; Vol. XXXV, page 298 ; and Vol. XXXIX, page 166, of this Series.

PIELIKUMS A (PIE III PANTA).

1) Dzelzsceļu satiksme starp līgumslēdzējām valstīm līdz 1924. g. 23. oktobrī Bernē parakstītās konvencijas spēkā stāšanās dibinās uz 1890. g. 14. oktobra starptautisko konvenciju par dzelzsceļu preču satiksmi ar papildinājumiem. Par pagaidām nepieciešamiem novirzījumiem lems ieinteresētās dzelzsceļu pārvaldes ar katras attiecīgas valdības piekrišanu, ciktāl abas valdības nevēlas nokārtot šo caur tiešu vienošanos.

2) Attiecībā uz pieņemšanu pārvaldāšanai, uz pārvaldāšanas maksājumiem un uz ar pārvaldāšanu saistītām publiskām nodevām uz dzelzsceļiem pasažieru un bagažas satiksmē nedarīs izšķirību starp līgumslēdzēju valstu teritoriju iedzīvotājiem.

3) Vācijā pārvaldāšanai uz Latviju vai caur Latviju uz kādu trešu valsti nodotie preču transporti, ja ir izpildīti vienlīdzīgi nosacījumi, attiecībā uz nosūtīšanas kārtību vai uz pārvaldāšanas maksājumiem, vai uz ar pārvaldāšanu saistītām publiskām nodevām uz Latvijas dzelzsceļiem netiks padoti nelabvēlīgākiem nosacījumiem nekā līdzīgi iekšzemes vai kādas trešās valsts preču pārvaldājumi tādā pašā virzienā un uz tā paša ceļa posma. Tāda pat kārtība tiks piemērota uz Vācijas dzelzsceļiem attiecībā uz Latvijā pārvaldāšanai pieņemtiem preču transportiem, kuņus pārved uz Vāciju vai caur Vāciju uz kādu trešu valsti. Šis pamatnosacījums ir savstarpēji piemērojams arī pie preču sūtījumiem, kuņus atved ar kuģiem no vienas valsts teritorijas otras valsts jūras vai upju ostās un tur nodod dzelzsceļiem pārvaldāšanai.

4) Tiklīdz kā to atļauj apstākļi pasažieru un preču satiksmēm, skatoties pēc faktiskas vajadzības, ievedami tieši tarifi.

Uz otras valsts pieprasījumu pie pārvaldājumiem lauztā satiksmē piemērojamās veduma maksas arī ir uzņemamas tiešos tarifos.

5) Pie pārvaldāšanas savas vai kādas trešās valsts preču sūtījumi principiāli nebaudīs nekādu priekšrocību salīdzinot ar otras valsts preču sūtījumiem.

6) Abas valstis nodrošinās dzelzsceļu satiksmi starp abēju valstu teritorijām pret traucējumiem un kavēkļiem.

Piegādājot preču vagonus, proti, arī pārkraušanai no otrās valsts izejošām vai uz minēto valsti ejošām precēm, otras valsts ievedu un izvedu vajadzībām piegriezīs tādu pat vērību kā iekšzemes satiksmes vajadzībām vai kādas trešās valsts ievedu un izvedu vajadzībām.

Tranzitsatiksmes vajadzībām ievadama izdevīga vilcienu satiksme, kā arī sastādami saskaņoti vilcienu saraksti pasažieru un preču satiksmei.

BEIGU PROTOKOLS

PIE 1926. G. 28. JUNIJA LĪGUMA STARP LATVIJAS REPUBLIKU UN VĀCIJAS VALSTI PAR SAIMNIECISKO ATTIECĪBU NOKĀRTOŠANU STARP LATVIJU UN VĀCIJU.

Pie šodien notikušās līguma parakstīšanas starp Latvijas Republiku un Vācijas valsti saimniecisko attiecību nokārtošanai starp Latviju un Vāciju abas valdības vienojās par sekošo :

Pie II panta 1. § : Vienojās par to, ka līgumslēdzējas valstis savās savstarpējās attiecībās šā līguma II panta 1. § uzstādītā preču apmaiņas brīvības principa pēc iespējas drīzai un pilnīgai

ANLAGE A (ZU ARTIKEL III).

1. Die Grundlage des Eisenbahnverkehrs zwischen den vertragschliessenden Teilen bildet bis zum Inkrafttreten der Berner Konvention vom 23. Oktober 1924 das Internationale Uebereinkommen über den Eisenbahnfrachtverkehr vom 14. Oktober 1890 nebst Nachträgen. Etwa zur Zeit notwendige Abweichungen werden — sofern die beiderseitigen Regierungen dies nicht in unmittelbarem Benehmen regeln wollen — von den beteiligten Eisenbahnverwaltungen, vorbehaltlich der Genehmigung ihrer Regierungen, festgesetzt werden.

2. Auf den Eisenbahnen soll im Personen- und Gepäckverkehr hinsichtlich der Abfertigung, der Beförderungspreise und der mit der Beförderung zusammenhängenden öffentlichen Abgaben kein Unterschied zwischen den Bewohnern der Gebiete der vertragschliessenden Teile gemacht werden.

3. In Deutschland aufgelieferte, nach Lettland oder durch Lettland nach einem dritten Staate zu befördernde Gütertransporte werden, bei Erfüllung der gleichen Bedingungen auf den lettländischen Eisenbahnen, weder in Bezug auf die Abfertigung noch hinsichtlich der Beförderungspreise oder der mit der Beförderung zusammenhängenden öffentlichen Abgaben ungünstiger behandelt werden, als gleichartige einheimische Gütertransporte oder solche eines dritten Staates in derselben Richtung und auf derselben Verkehrsstrecke. Das Gleiche wird auf den deutschen Eisenbahnen für in Lettland aufgelieferte Gütertransporte gelten, die nach Deutschland oder durch Deutschland nach einem dritten Staate befördert werden. Dieser Grundsatz findet wechselseitig auch Anwendung auf Gütertransporte aus den Gebieten des einen Teiles, die mit Schiffen in See- oder Flusshäfen des anderen Teiles getragen und dort auf Eisenbahnen aufgeliefert werden.

4. Für den Personen- und Güterverkehr sollen, sobald es die Verhältnisse gestatten, nach Massgabe des tatsächlichen Bedürfnisses direkte Tarife hergestellt werden.

Auf Verlangen des anderen Teiles sind die bei gebrochener Abfertigung sich ergebenden Frachtsätze auch in die direkten Tarife einzurechnen.

5. In der Beförderung wird grundsätzlich keine Bevorzugung der Güter des eigenen oder eines dritten Landes gegenüber Gütern des anderen stattfinden.

6. Beide Teile werden den Eisenbahnverkehr zwischen den beiderseitigen Gebieten gegen Störungen und Behinderungen sicherstellen.

Bei der Wagenzustellung, namentlich auch zur Umladung aus den Gebieten des anderen Teiles kommender oder nach diesen Gebieten bestimmter Güter wird den Bedürfnissen der Ein- und Ausfuhr des anderen Teiles in gleicher Weise Rechnung getragen werden, wie den Bedürfnissen des Binnenverkehrs oder den Bedürfnissen der Ein- und Ausfuhr eines dritten Landes.

Den Bedürfnissen des durchgehenden Verkehrs soll durch günstige Zugverbindung sowie durch Herstellung ineinandergreifender Fahrpläne für den Personen und Güterverkehr Rechnung getragen werden.

SCHLUSSPROTOKOLL

ZUM VERTRAG ZWISCHEN DER LETTLÄNDISCHEN REPUBLIK UND DEM DEUTSCHEN REICH ZUR
REGELUNG DER WIRTSCHAFTLICHEN BEZIEHUNGEN ZWISCHEN LETTLAND UND DEUTSCHLAND
VON JUNI 1926.

Bei der heute erfolgten Unterzeichnung des Vertrages zwischen der Lettländischen Republik und dem Deutschen Reich zur Regelung der wirtschaftlichen Beziehungen zwischen Lettland und Deutschland haben die beiderseitigen Regierungen folgendes festgestellt :

Zu Artikel II § 1 : Es besteht Einverständnis, dass die vertragschliessenden Teile in ihren gegenseitigen Beziehungen, um möglichst rasch und vollständig den in § 1 des Art. II dieses Vertrages

izvešanai dzīvē neuzturēs spēkā nedz ievēdīs nekādus ievēdu vai izvedu aizliegumus vai aprobežojumus, ciktāl tas nav pilnīgi nepieciešami, un arī tādā gadījumā vienīgi uz tik ilgu laiku, kamēr ilgst sevišķie apstākļi, kas izsaukuši viņu ievēšanu.

Abas līgumslēdzējas valstis ir savā starpā paziņojušas viena otrai par abās valstīs patlaban pastāvošiem aizliegumiem.

Sastādīts divos oriģinālos latviešu un vācu valodā.

RĪGĀ, 1926. g. 28. jūnijā.

K. ULMANIS (*paraksts*).

Dr. Adolph KÖSTER (*paraksts*).

Līguma, pielikuma un beigu protokola
teksts pieņemts Saeimas 1926.
g. 22. oktobra plenarsēdē.

P. Juraševskis,
Saeimas sekretars.

aufgestellten Grundsatz der Freiheit des Warenaustausches zu verwirklichen, keinerlei Einfuhr- oder Ausfuhrverbote oder Beschränkungen aufrecht erhalten oder einführen, sofern es nicht unbedingt erforderlich ist, und dann auch nur solange, als besondere Umstände, die zu ihrer Einführung Anlass gegeben haben, andauern.

Die zur Zeit in den beiden Ländern bestehenden Verbote sind von den vertragschliessenden Teilen gegenseitig mitgeteilt worden.

Ausgefertigt in doppelter Urschrift in lettischer und deutscher Sprache.

RIGA, den 28. Juni 1926.

K. ULMANIS (*paraksts*).

Dr. Adolph KÖSTER (*paraksts*).

¹ TRADUCTION.

N^o 1385. — TRAITÉ ENTRE L'ALLEMAGNE ET LA LETTONIE CONCERNANT LE RÉGLEMENT DES RELATIONS ÉCONOMIQUES ENTRE LES DEUX PAYS. SIGNÉ A RIGA, LE 28 JUIN 1926.

LA RÉPUBLIQUE LETTONE et LE REICH ALLEMAND sont convenus de conclure un traité en vue de développer les relations économiques entre les deux pays.

A cet effet, ils ont nommé comme plénipotentiaires :

LA RÉPUBLIQUE LETTONE :

M. Kārlis ULMANIS, ministre des Affaires étrangères ;

LE REICH ALLEMAND :

Le Docteur Adolf KÖSTER, envoyé extraordinaire et ministre plénipotentiaire ;

Lesquels, après avoir échangé leurs pleins pouvoirs, trouvés en bonne et due forme, sont convenus des dispositions suivantes :

Article premier.

Les deux Parties contractantes s'accordent réciproquement et intégralement le régime de la nation la plus favorisée en ce qui concerne leurs relations commerciales et économiques, la navigation et l'établissement, sous réserve, toutefois, de la réglementation des passeports et de la protection du marché national du travail. Ce régime ne sera applicable au cabotage que sous condition de réciprocité. Il entraînera notamment, au point de vue juridique, les conséquences bilatérales suivantes :

Paragraphe 1.

Le régime de la nation la plus favorisée comprend la protection de la propriété industrielle (brevets d'invention, modèles d'objets courants, échantillons ou modèles industriels, marques de fabrique ou de commerce, raisons sociales, indications d'origine et répression de la concurrence déloyale) et des droits d'auteur sur les œuvres littéraires et artistiques. Il s'applique, en outre, au taux des droits de douane, en ce sens que les droits grevant les produits de chaque pays correspondront, à toute époque, aux droits les plus bas grevant les produits similaires d'un autre pays ; ce régime s'applique également aux taxes de toute espèce, à la perception et au recouvrement des droits de douane et taxes et aux formalités y relatives, et, enfin, au traitement des voyageurs de commerce des deux pays, à la circulation des échantillons et au transport des personnes et des marchandises par les voies terrestre, maritime et aérienne.

Paragraphe 2.

En matière de commerce et d'industrie, les ressortissants de chacune des Parties contractantes jouiront, sur le territoire de l'autre Partie, — sauf dans les cas exceptionnels prévus au présent

¹ Traduit par le Secrétariat de la Société des Nations.

¹ TRANSLATION.

No. 1385. — TREATY BETWEEN GERMANY AND LATVIA CONCERNING
THE ESTABLISHMENT OF ECONOMIC RELATIONS BETWEEN
THE TWO COUNTRIES. SIGNED AT RIGA, JUNE 28, 1926.

THE LATVIAN REPUBLIC and THE GERMAN REICH have agreed to conclude a Treaty with the object of promoting the development of economic relations between the two countries.

For this purpose they have appointed as their Plenipotentiaries :

THE LATVIAN REPUBLIC :

M. Kārlis ULMANIS, Minister for Foreign Affairs ;

THE GERMAN REICH :

Dr Adolf KÖSTER, Envoy Extraordinary and Minister Plenipotentiary ;

Who, having communicated their full powers, found in good and due form, have agreed as follows :

Article I.

The two Contracting Parties grant each other most-favoured-nation treatment, without any restriction, in their commercial and economic relations and in regard to maritime navigation and residence and business, subject, however, to the regulations concerning passports and the protection of the home labour market. Most-favoured-nation treatment shall only apply to the coasting trade subject to reciprocity. In particular, the following reciprocal relations from the legal point of view result from the foregoing provisions :

Paragraph 1.

Most-favoured-nation treatment shall include the protection of industrial property (patents of invention, travelling-samples, commercial samples or models, manufacturers' marks or trade marks, trade names, indications of origin, and the suppression of unfair competition) and also copyright in literary and artistic works. It shall further extend to the rates of Customs duties — with the effect that the lowest rates granted at any time to the products of a third country shall apply to similar products of either of the two Contracting Parties — to taxes of all kinds, to the collection and recovery of Customs duties and taxes and to the formalities connected therewith, to the treatment of commercial travellers of either country and the circulation of samples, and to the transport of passengers and goods by land, water, and air.

Paragraph 2.

Unless otherwise provided in the present Treaty, the nationals of either Contracting Party shall, in the territory of the other Party, enjoy in respect of their commerce and industry, the same

¹ Translated by the Secretariat of the League of Nations.

traité — des mêmes privilèges, exonérations et faveurs de toute sorte que les ressortissants de la nation la plus favorisée et n'acquitteront pas de taxes autres ou plus élevées que ces derniers.

Les dispositions du précédent alinéa ne restreindront en rien le droit, pour chacune des Parties contractantes, d'interdire à un ressortissant de l'autre Partie le séjour sur son territoire, si cette mesure semble nécessaire dans l'intérêt de la sûreté intérieure et extérieure, de l'ordre public ou de la prévoyance sociale, ou pour des motifs d'hygiène publique ou de police des mœurs.

Paragraphe 3.

Les ressortissants de chacune des Parties contractantes sont autorisés, dans les limites fixées par les lois nationales en vigueur :

a) A acquérir, sur le territoire de l'autre Partie, des biens mobiliers et immobiliers, entre vifs ou par voie d'héritage, et à en jouir, à acquérir et à constituer des droits réels et autres sur ces biens, ainsi qu'à les aliéner ou à en disposer d'autre manière, entre vifs ou par voie de testament, dans la mesure où les mêmes droits sont reconnus aux ressortissants d'un tiers pays ;

b) A exporter librement, en totalité ou en partie, leurs biens et le produit de la liquidation de leurs biens — si et dans la mesure où les mêmes droits sont accordés par l'autre Partie contractante — sans être assujettis à des redevances autres ou plus élevées que les ressortissants d'un tiers pays dans les mêmes circonstances.

Paragraphe 4.

Les ressortissants de chacune des Parties contractantes auront libre accès auprès des tribunaux et autorités assimilées, pour revendiquer et défendre leurs droits, et jouiront, à cet effet, de tous les droits et exemptions accordés aux nationaux. Ils pourront, au même titre que ces derniers, recourir en tout état de cause au ministère d'avocats, de mandataires ou de conseils autorisés par les lois nationales.

Paragraphe 5.

Les sociétés anonymes et autres sociétés commerciales, industrielles ou financières, dont le siège social est situé sur le territoire de l'une des Parties contractantes et qui y ont une existence légale suivant la législation dudit pays, seront également considérées, sur le territoire de l'autre Partie, comme ayant une existence légale ; de même, elles seront jugées capables de contracter et d'ester en justice d'après les dispositions de la législation nationale du pays de leur siège social.

La fondation de ces sociétés et leur admission à l'exercice d'une activité commerciale, industrielle ou financière sur le territoire de l'autre Partie seront régies par les lois et règlements en vigueur dans ledit pays. Toutefois, après avoir été admises, elles jouiront, sur le territoire de l'autre Partie, de droits et de privilèges au moins égaux à ceux qui sont ou seront accordés aux sociétés similaires d'un tiers pays quelconque.

Paragraphe 6.

Les ressortissants de chacune des Parties contractantes seront exemptés, sur le territoire de l'autre Partie, de tout service militaire dans l'armée, dans la marine ou dans l'aviation, ainsi que dans le landsturm ou dans d'autres organisations de caractère militaire. Ils seront également exemptés de toutes fonctions obligatoires auprès des autorités judiciaires, administratives et communales, de toutes réquisitions ou prestations militaires et de toutes prestations en espèce ou en nature tenant lieu de service personnel, ainsi que de tous emprunts forcés et contributions de guerre.

Toutefois, il sera fait exception à cette règle pour les charges liées à la possession, à la location ou au fermage de biens-fonds ou d'immeubles, ainsi que pour les prestations et les réquisitions militaires auxquelles pourront être astreints les ressortissants nationaux en qualité de propriétaires, de locataires ou de fermiers de biens-fonds ou d'immeubles.

Au cas où les susdites réquisitions auraient lieu ainsi qu'en cas d'expropriation pour des raisons d'intérêt public sur le territoire de l'une des Parties contractantes, les ressortissants de l'autre

privileges, exemptions, and favours of all kinds as the nationals of any third country and shall not be subjected to taxes other or higher than those imposed upon the nationals of any third country.

The provisions of Paragraph 1 shall not limit the right of either of the Contracting Parties to prohibit a national of the other Contracting Party from residing in its territory, if it considers such action necessary, in virtue of the national laws, on grounds of internal or external security, public order or social welfare, or for reasons relating to public health or morality.

Paragraph 3.

The nationals of each of the Contracting Parties shall be entitled, within the limits of the national laws in force :

(a) To acquire in the territory of the other Contracting Party movable or immovable property under dispositions *inter vivos* and by inheritance, to enjoy such property, to acquire and constitute real and other rights over it, and to dispose thereof by sale, or, under dispositions *inter vivos* or by bequest, in so far as the same rights are conceded to the nationals of a third State ;

(b) Freely to export the whole or part of their property and the proceeds of the liquidation of their property — to the extent to which these rights may be granted by the other Contracting Party — without being subjected to duties other or higher than those to which the nationals of any third State would be liable under the same circumstances.

Paragraph 4.

The nationals of each of the Contracting Parties shall have free access to the Courts of Justice and to other similar authorities for the purpose of prosecuting or defending their rights and shall enjoy in this respect all rights and exemptions conferred on nationals of the other Party. They shall, like the latter, be entitled to employ in all legal matters solicitors, representatives and counsel authorised by the laws of the country.

Paragraph 5.

Joint-stock companies and other companies of a commercial, industrial or financial character which have their head offices in the territory of one of the Contracting Parties and are constituted in accordance with the laws of that Party, shall also be recognized in the territory of the other Contracting Party as legally constituted, and their capacity to transact business and their right to appear before the Courts shall be determined in conformity with the said laws.

The conditions for the foundation of the said companies and their admission to transact commercial, industrial or financial business in the territory of the other Party shall be determined by the laws and regulations in force in that territory. Nevertheless, companies which have been duly admitted, shall enjoy in the territory of the other Party rights and advantages at least equal to those which are or may hereafter be granted to similar companies of any third State.

Paragraph 6.

The nationals of each of the Contracting Parties shall, in the territory of the other, be exempted from all military service in the army, navy or air force, or in the Landsturm, or in any other association organized on a military footing. Similarly, they shall be exempted from all compulsory public service with the judicial, administrative or communal authorities, from all requisitions and military exactions and from all contributions, whether pecuniary or in kind, imposed in lieu of personal services. They shall further be exempted from compulsory loans and contributions.

The charges connected with the possession, lease or tenancy of immovable property are, however, excepted, as well as the exactions and military requisitions to which the nationals of the other Party may be liable as owners, lessees or tenants of immovable property.

In the event of the enforcement of the requisitions mentioned above or of expropriation on the ground of public utility in the territory of either of the Contracting Parties, the nationals of the

Partie ne seront pas soumis à un traitement moins favorable que les ressortissants nationaux ou les ressortissants de la nation la plus favorisée.

Paragraphe 7.

Les dispositions convenues entre les Parties contractantes, en ce qui concerne l'octroi du régime de la nation la plus favorisée, ne concernent pas :

a) Les avantages qui sont ou seront accordés aux pays limitrophes pour faciliter le trafic local dans la région frontière de chaque pays (en règle générale, à l'intérieur d'une zone de 15 km. de part et d'autre de la frontière) ;

b) Les avantages accordés, par l'une des deux Parties contractantes, à un tiers pays en vertu d'une union douanière existante ou conclue ultérieurement ;

c) Les avantages accordés par la Lettonie à la Finlande, à l'Estonie ou à la Lithuanie, en vertu de conventions particulières. Il en sera de même en ce qui concerne les avantages accordés par la Lettonie à l'Union des Républiques socialistes soviétiques, en vertu de conventions particulières ou d'arrangements douaniers.

L'Allemagne ne pourra revendiquer le bénéfice de ces avantages que lorsqu'ils seront également accordés à d'autres pays.

d) Les avantages accordés par l'une des Parties contractantes à un autre pays par des conventions destinées à régler l'assiette des impôts internes et étrangers, notamment en vue d'éviter la double imposition en matière de contributions directes et de taxes successorales, ainsi que par des traités concernant l'octroi de la protection légale et la coopération judiciaire en matière fiscale,

Article II.

En ce qui concerne l'importation, l'exportation et le transit, il est convenu ce qui suit :

Paragraphe 1.

Autant que possible, le trafic des marchandises entre les deux pays ne sera pas entravé par des interdictions ou des restrictions quelconques à l'importation et à l'exportation.

Paragraphe 2.

Il pourra être fait exception à la règle stipulée au paragraphe 1 dans les cas suivants, sous réserve toutefois que cette exception s'applique également à tous les pays ou aux pays placés dans les mêmes conditions :

a) Pour les armes, les munitions et le matériel de guerre et, dans des circonstances extraordinaires, pour tous autres approvisionnements de guerre ;

b) Par mesure de sûreté publique ;

c) Pour des raisons d'hygiène publique ou en vue d'assurer la protection des animaux ou des plantes utiles contre les maladies ou les agents nuisibles ;

d) Pour les marchandises qui, sur le territoire de l'une des Parties contractantes, font ou feront l'objet d'un monopole d'Etat, et afin d'étendre aux marchandises étrangères toutes les autres prohibitions ou restrictions qui sont ou pourront être fixées par la législation intérieure en ce qui concerne la production, le commerce, le transport ou la consommation des mêmes marchandises indigènes à l'intérieur du pays.

En ce qui concerne le transit à travers leur territoire, les Parties contractantes s'engagent à appliquer les dispositions de la Convention et du Statut sur la liberté du transit, signés à Barcelone, le 20 avril 1921.

other Party shall not receive less favourable treatment than that accorded to the nationals of the former Party or of the most favoured nation.

Paragraph 7.

The provisions agreed upon by the Contracting Parties with regard to the grant of most-favoured-nation treatment shall not affect :

(a) Favours which have been or may hereafter be accorded to adjoining States to facilitate local traffic in the frontier districts (as a rule, within a zone not exceeding 15 kilometres on each side of the frontier) ;

(b) Favours granted by one of the two Contracting Parties to a third State in virtue of a Customs Union which has already been or may hereafter be concluded ;

(c) Favours granted by Latvia to Finland, Estonia, or Lithuania in virtue of special agreements. The same applies in respect of favours granted by Latvia to the Union of Socialist Soviet Republics in virtue of special conventions or Customs agreements.

Germany may only claim these favours if they have also been granted to third States ;

(d) Favours granted by one of the Contracting Parties to another State in treaties for the adjustment of taxation at home and abroad, and in particular, for the avoidance of double taxation in the field of direct taxation and death duties, and also in treaties concerning the granting of legal protection and legal assistance in matters of taxation.

Article II.

In regard to export, import and transit traffic, the Contracting Parties agree as follows :

Paragraph 1.

The traffic in goods between the territories of the two Contracting Parties shall not, as far as possible, be impeded by any kind of import or export prohibitions or restrictions.

Paragraph 2.

Exceptions shall be permitted to the rule prescribed in Paragraph 1 in the following cases, provided always that such exceptions are applicable to all countries or to all those countries in which the same conditions prevail :

(a) In respect of arms, ammunition and implements of war and, in exceptional circumstances, also in respect of other material needed in war ;

(b) On grounds of public safety ;

(c) On sanitary grounds or for the protection of animals or useful plants against diseases or pests ;

(d) In respect of goods which constitute or may hereafter constitute a State monopoly in the territory of one of the Contracting Parties, and for the purpose of extending to foreign goods all other prohibitions and restrictions which are or may hereafter be imposed by internal legislation upon the production, sale, transport, or consumption in the territory of that country of similar goods produced therein.

The Contracting Parties undertake to apply to transit traffic through their territories the provisions of the Convention and Statute concerning the Freedom of Transit, signed at Barcelona on April 20th, 1921.

Article III.

En ce qui concerne les transports par voie ferrée entre les deux pays, les dispositions convenues figurent à l'annexe A. Les deux Parties se réservent, le cas échéant, d'établir, par voie d'entente directe, de nouvelles dispositions en ce qui concerne les transports par voie ferrée entre les deux pays.

Article IV.

Les Parties contractantes se réservent de conclure des accords en ce qui concerne

- a) Les douanes, la navigation (navigation fluviale et maritime), la circulation des avions et des automobiles ;
- b) La protection réciproque de la propriété intellectuelle et industrielle ;
- c) Les consulats ;
- d) La coopération judiciaire, même en matière fiscale (affaires concernant l'établissement de l'assiette de l'impôt, la fixation du montant de l'impôt, les voies de recours en matière fiscale, le recouvrement de l'impôt et les poursuites en matière fiscale), et, enfin, les mesures destinées à éviter la double imposition.

Article V.

Tous les différends qui pourraient s'élever entre les deux Parties contractantes au sujet de l'application et de l'interprétation du présent traité, seront tranchés par un tribunal arbitral mixte. Ce tribunal sera constitué pour chaque cas particulier et comprendra un nombre égal de représentants des deux Parties. Au cas où les représentants des deux Parties ne pourraient se mettre d'accord, ils feront appel à un surarbitre neutre que le président de la Cour permanente du Justice Internationale de La Haye sera, le cas échéant, prié de désigner.

Article VI.

Le présent traité sera ratifié et les instruments de ratification seront échangés à Berlin, aussitôt que possible.

Article VII.

Le présent traité entrera en vigueur le jour de l'échange des instruments de ratification et sera valable tout d'abord pour une durée d'une année. A partir de l'expiration de ce délai, il demeurera en vigueur aussi longtemps qu'il n'aura pas été dénoncé par l'une des deux Parties contractantes, moyennant un préavis de trois mois.

En foi de quoi les plénipotentiaires ont signé le présent traité de leur propre main.

Fait en double exemplaire, en langue lettone et en langue allemande.

RIGA, le 28 juin 1926.

(Signé) Dr Adolph KÖSTER.

(Signé) K. ULMANIS.

Article III.

In regard to railway traffic between the two countries, the Contracting Parties have agreed upon the provisions contained in Annex A. If necessary, both Parties are prepared to establish in direct consultation new provisions concerning railway traffic between the two countries.

Article IV.

The Contracting Parties are prepared to enter into agreements concerning :

- (a) Customs questions, navigation (whether maritime or river), air transport, and motor traffic ;
- (b) The reciprocal protection of intellectual and industrial property ;
- (c) Consular questions ;
- (d) Reciprocal legal assistance, including assistance in matters of taxation (matters relating to the mode of assessment of taxes, the determination of the amount of taxes, proceedings for redress, proceedings for the recovery of taxes and penal proceedings in the field of taxation) and, further, concerning the suppression of double taxation.

Article V.

Any differences between the two Contracting Parties in regard to the application or interpretation of the present Treaty shall be settled by a mixed arbitral tribunal. The arbitral tribunal shall be constituted *ad hoc* and shall consist of representatives appointed by each of the Contracting Parties in equal numbers. If the representatives of the two Parties are unable to agree, they shall appoint a neutral umpire, whom the President of the Permanent Court of International Justice at The Hague may, if necessary, be requested to designate.

Article VI.

The present Treaty shall be ratified and the instruments of ratification shall be exchanged in Berlin as soon as possible.

Article VII.

The present Treaty shall come into force on the date of the exchange of ratifications and shall remain in force for one year thereafter. From that date onwards it shall remain in operation until three months after it has been denounced by either of the Contracting Parties.

In witness whereof the Plenipotentiaries have signed this Treaty.

Done in duplicate in Latvian and German.

RIGA, June 28, 1926.

(Signed) Dr. Adolph KÖSTER.

(Signed) K. ULMANIS.

ANNEXE A

(A l'article III.)

1. Jusqu'au moment de l'entrée en vigueur de la Convention de Berne du 23 octobre 1924, le trafic ferroviaire entre les deux Parties contractantes, sera régi par les dispositions de la Convention internationale¹ du 14 octobre 1890 sur le transport de marchandises par chemin de fer avec ses avenants. Toutes les dérogations qu'il pourrait être nécessaire d'y apporter dès à présent seront fixées par les administrations des chemins de fer intéressées — à moins que les gouvernements des deux pays ne désirent y procéder par entente directe — et sous réserve de l'approbation de ces gouvernements.

2. Pour le transport par voie ferrée des voyageurs et des bagages, il ne sera fait aucune distinction entre les habitants des territoires des Parties contractantes en ce qui concerne l'expédition, les prix de transport et les taxes publiques afférentes au transport.

3. Les envois de marchandises, expédiées d'Allemagne à destination de la Lettonie ou à destination d'un autre pays à travers la Lettonie, ne seront pas soumis, sur les chemins de fer lettons, en ce qui concerne l'expédition, les prix de transport ou les taxes publiques afférentes au transport, à un régime moins favorable que les envois de marchandises similaires expédiées de Lettonie ou d'un tiers pays, dans la même direction et sur le même parcours, et toutes conditions égales d'ailleurs. La même règle sera appliquée, sur les chemins de fer allemands, au transport de marchandises expédiées de Lettonie à destination de l'Allemagne ou d'un autre pays en transit à travers l'Allemagne. Le principe établi ci-dessus sera également applicable, de part et d'autre, aux marchandises qui, après avoir été transportées par navire dans un port maritime ou fluvial de l'autre Partie, seront ensuite acheminées par voie ferrée.

4. Dès que les circonstances le permettront, il sera institué, pour le transport des personnes et des marchandises, des tarifs directs établis d'après les besoins effectifs.

Si l'autre Partie en fait la demande, les taux applicables aux expéditions avec rupture de charge seront également compris dans les tarifs directs.

5. En principe, les marchandises du pays même ou d'un tiers pays ne jouiront, en ce qui concerne le transport, d'aucun avantage sur les marchandises de l'autre pays.

6. Les deux Parties prendront les mesures nécessaires pour éviter les interruptions et les perturbations du trafic ferroviaire entre les deux pays.

En ce qui concerne la fourniture des wagons, notamment aussi en vue d'assurer le transbordement des marchandises provenant des territoires de l'autre Partie ou destinées à ses territoires, les besoins de l'importation et de l'exportation de l'autre Partie seront pris en considération au même titre que les besoins du trafic intérieur ou de l'importation et de l'exportation d'un tiers pays.

Il sera tenu compte des besoins du trafic direct par l'établissement de correspondances appropriées et d'horaires combinés pour le transport des personnes et des marchandises.

¹ DE MARTENS. *Nouveau Recueil général de Traités*, deuxième série, tome XIX, page 289; tome XXII, page 517; tome XXIV, page 562; tome XXX, page 184, et troisième série, tome III, page 920.

ANNEX A.

(Ad Article III.)

1. Pending the coming into force of the Berne Convention of October 23, 1924, railway traffic between the Contracting Parties shall be governed by the International Convention¹ on the Carriage of Goods by Rail of October 14, 1890, and the subsequent additions. Any modifications that may be necessary at the present time shall be settled by the railway administrations concerned subject to the approval of their Governments, unless the latter desire to deal with the question in direct consultation with one another.

2. In respect of passenger and goods traffic by rail, no discrimination shall be made between the inhabitants of the territories of the two Contracting Parties as regards despatch, fares or freight and public transport charges.

3. Consignments of goods sent from Germany to Latvia or through Latvia to a third country shall not, under the same conditions, be treated on the Latvian railways as regards despatch, freight or public transport charges less favourably than like consignments of Latvian goods or goods of a third country sent in the same direction and over the same route. The foregoing provision shall apply on the German railways to consignments of goods sent from Latvia to Germany or through Germany to a third country. This principle shall also be applicable in both countries to consignments of goods from the territories of either of the Parties which are transported by water to the maritime or river ports of the other Party and forwarded thence by rail.

4. As soon as conditions permit, through tariffs will be framed for passenger and goods traffic in accordance with practical requirements.

Upon the request of either Party the rates for goods in the case of breakage of bulk shall also be included in the through tariffs.

5. Neither country shall in principle treat its own goods or the goods of a third country in respect of carriage more favourably than the goods of the other Party.

Both Parties will take measures to obviate disturbances and impediments in railway traffic between their respective territories.

Each Party shall, in allocating waggons, more especially with a view to the transshipment of goods consigned from or to the territories of the other Party, take the same account of the import and export requirements of that Party as of the requirements of its own internal traffic or the import and export requirements of a third country.

Favourable connections and combined time-tables for passenger and goods traffic will be established in order to meet the requirements of through traffic.

¹ *British and Foreign State Papers*, Vol. 82, page 771; Vol. 87, page 806, and Vol. 92, page 433.

PROTOCOLE FINAL

DU TRAITÉ CONCLU EN JUIN 1926 ENTRE LA RÉPUBLIQUE LETTONE ET LE REICH ALLEMAND CONCERNANT LE RÈGLEMENT DES RELATIONS ÉCONOMIQUES ENTRE LA LETTONIE ET L'ALLEMAGNE.

En procédant, ce jour, à la signature du Traité entre la République lettone et le Reich allemand concernant le règlement des relations économiques entre la Lettonie et l'Allemagne, les gouvernements des deux pays ont arrêté les dispositions suivantes :

Ad article II, paragraphe premier.

Il est convenu qu'en vue de mettre en application, le plus rapidement et le plus complètement possible, le principe posé dans le paragraphe premier de l'article II du présent traité et relatif à la liberté des échanges commerciaux, les Parties contractantes ne maintiendront ni n'institueront, dans leurs relations mutuelles, aucune espèce de prohibition ou de restriction à l'importation ou à l'exportation, sauf en cas de nécessité absolue et seulement pour la période pendant laquelle subsistera l'état de choses qui aura donné lieu à cette mesure.

Les Parties contractantes se sont mutuellement notifié les prohibitions qui existent actuellement dans les deux pays.

Fait en double expédition, en langue lettone et en langue allemande.

RIGA, le 28 juin 1926.

(Signé) K. ULMANIS.

(Signé) Dr. Adolf KÖSTER.

FINAL PROTOCOL

TO THE TREATY BETWEEN THE LATVIAN REPUBLIC AND THE GERMAN REICH CONCERNING THE ECONOMIC RELATIONS BETWEEN LATVIA AND GERMANY, OF JUNE, 1926.

Upon signing to-day the Treaty between the Latvian Republic and the German Reich concerning the Regulation of the Economic Relations between Latvia and Germany, the respective Governments have agreed as follows :

Ad Article II, paragraph 1.

It is understood that in order to give effect as speedily and as completely as possible to the principle of the free exchange of goods laid down in Article II, Paragraph 1, of the present Treaty, the Contracting Parties will not in their relations with one another maintain or introduce any kind of import or export prohibitions or restrictions which are not absolutely necessary, and in that case such prohibitions or restrictions will be maintained only for the duration of the special circumstances on account of which they were introduced.

The prohibitions now existing in the two countries have been communicated by the Contracting Parties to one another.

Done in duplicate in Latvian and German.

RIGA, June 28, 1926.

(Signed) K. ULMANIS.

(Signed) Dr. Adolph KÖSTER.

N° 1386.

SIAM ET SUÈDE

Traité d'amitié, de commerce et de navigation, avec protocole relatif à la juridiction applicable aux sujets suédois dans le Royaume de Siam. Signés à Stockholm, le 19 décembre 1925.

SIAM AND SWEDEN

Treaty of Friendship, Commerce and Navigation, with Protocol concerning Jurisdiction applicable in the Kingdom of Siam to Swedish Subjects. Signed at Stockholm, December 19, 1925.

No. 1386. — TREATY¹ OF FRIENDSHIP, COMMERCE AND NAVIGATION BETWEEN SIAM AND SWEDEN. SIGNED AT STOCKHOLM, DECEMBER 19, 1925.

Texte officiel anglais communiqué par le ministre de Siam à Paris, représentant permanent du Siam à la Société des Nations, et par le ministre des Affaires étrangères de Suède. L'enregistrement de ce traité a eu lieu le 11 décembre 1926.

HIS MAJESTY THE KING OF SIAM and HIS MAJESTY THE KING OF SWEDEN, being desirous of strengthening the relations of amity and good understanding which happily exist between the two States, and being convinced that this can not be better accomplished than by revising the treaties hitherto existing between the two countries, have resolved to complete such revision, based upon the principles of equity and mutual benefit, and for that purpose have named as their Plenipotentiaries, that is to say :

HIS MAJESTY THE KING OF SIAM :

His Serene Highness Prince Vipulya SVASTIWONGS, His Envoy Extraordinary and Minister Plenipotentiary at Stockholm ; and

HIS MAJESTY THE KING OF SWEDEN :

His Excellency Bo Östen UNDÉN, His Minister for Foreign Affairs ;

Who, after having communicated to each other their respective full powers, found to be in good and due form, have agreed upon the following Articles :

Article I.

There shall be constant peace and perpetual friendship between the Kingdom of Siam and the Kingdom of Sweden.

Article II.

The subjects of each of the High Contracting Parties, upon submitting themselves to the laws and regulations in force in the territory of the other, shall have liberty to enter, travel and reside in the territory of the latter state, and in this territory to carry on trade, commerce, manufacture, agriculture and navigation, to engage in religious, educational and charitable work, to employ agents and to lease land or buildings upon the same terms as the subjects or citizens of the most favoured nation.

¹ L'échange des ratifications a eu lieu à Stockholm, le 25 octobre 1926.

¹ TRADUCTION. — TRANSLATION.N^o 1386. — TRAITÉ ² D'AMITIÉ, DE COMMERCE ET DE NAVIGATION
ENTRE LE SIAM ET LA SUÈDE. SIGNÉ A STOCKHOLM, LE 19 DÉ-
CEMBRE 1925.

English official text communicated by the Siamese Minister at Paris, Permanent Representative of Siam accredited to the League of Nations, and by the Swedish Minister for Foreign Affairs. The registration of this Treaty took place December 11, 1926.

SA MAJESTÉ LE ROI DE SIAM et SA MAJESTÉ LE ROI DE SUÈDE, désireux de resserrer les liens d'amitié et de bonne entente déjà heureusement établis entre les deux Etats, et convaincus qu'ils ne sauraient mieux y parvenir que par la revision des traités conclus jusqu'ici entre les deux pays, ont résolu de procéder à cette revision dans un esprit d'équité et au bénéfice mutuel des deux Parties, et ont désigné à cet effet pour leurs plénipotentiaires :

SA MAJESTÉ LE ROI DE SIAM :

Son Altesse Sérénissime le Prince Vipulya SVASTIWONGS, envoyé extraordinaire et ministre plénipotentiaire de Sa Majesté à Stockholm ; et

SA MAJESTÉ LE ROI DE SUÈDE :

Son Excellence Bo Östen UNDÉN, ministre des Affaires étrangères de Sa Majesté ;

Qui, après s'être communiqué leurs pleins pouvoirs respectifs trouvés en bonne et due forme, sont convenus des dispositions suivantes :

Article premier.

Il y aura paix constante et amitié perpétuelle entre le Royaume de Siam et le Royaume de Suède.

Article II.

Les sujets de chacune des Hautes Parties contractantes auront toute liberté de pénétrer, de voyager et de résider dans le territoire de l'autre Partie, à condition de se conformer aux lois et règlements qui y sont en vigueur. Ils pourront y exercer un métier, s'y livrer au commerce, à l'industrie, à l'agriculture et à la navigation, s'occuper d'œuvres de caractère religieux, éducatif et charitable, employer des représentants et prendre à bail des terrains ou bâtiments, dans les mêmes conditions que les sujets ou citoyens de la nation la plus favorisée.

¹ Traduit par le Secrétariat de la Société des Nations.

¹ Translated by the Secretariat of the League of Nations.

² The exchange of ratifications took place at Stockholm, October 25, 1926.

In all that relates to the acquisition, possession and disposition of movable and immovable property, the subjects of each of the High Contracting Parties shall, throughout the whole extent of the territory of the other, be placed in all respects on the same footing as the subjects or citizens of the most favoured nation, provided that they submit themselves to the laws and regulations there in force.

The subjects of each of the High Contracting Parties shall not be compelled to pay any internal charges or taxes other or higher than those which now are or hereafter may be exacted from the subjects or citizens of the most favoured nation.

The subjects of each of the High Contracting Parties shall receive in the territory of the other the most constant protection and security for their persons and property, and shall enjoy in this respect the same rights and privileges as now are or hereafter may be granted to native subjects or to the subjects or citizens of the most favoured nation, provided that they conform themselves to the laws and regulations there in force.

The subjects of each of the High Contracting Parties shall, however, be exempt in the territory of the other from compulsory military service either on land or sea, in the regular forces, in the national guard, or in the militia, as well as from all contributions imposed in lieu of personal military service, and from all forced loans. Other military contributions or exactions may not be imposed upon them to a larger extent or on other conditions than upon native subjects or upon the subjects or citizens of the most favoured nation.

The subjects of each of the High Contracting Parties shall enjoy in the territory of the other, entire liberty of conscience, and, subject to the laws, ordinances and regulations there in force, shall enjoy the right of exercise of their worship.

Article III.

The dwellings, warehouses, manufactories, shops, and all other buildings of the subjects of each of the High Contracting Parties in the territory of the other, together with all premises used in connection therewith for purposes of residence or commerce, shall be exempt from visits and searches, and from examinations or inspections of books, papers or accounts therein located, except under the conditions and with the forms prescribed by the laws, ordinances and regulations applying to native subjects or to the subjects or citizens of the most favoured nation.

Article IV.

There shall be reciprocally full and entire freedom of commerce and navigation between the territories of the two High Contracting Parties.

The subjects of either of the High Contracting Parties shall have liberty freely and securely to come with their ships and cargoes to all places, ports and rivers in the territory of the other, which are or may hereafter be opened to foreign ships and cargoes.

Article V.

The High Contracting Parties agree that no prohibitions or restrictions shall be placed upon the importation, exportation, or transit of any article of commerce between the two countries which shall not be applicable to all countries alike or to such countries as are subject to the same conditions.

The foregoing provision shall not be applicable to :

1. Prohibitions or restrictions upon arms and ammunition ;
2. Prohibitions or restrictions for reasons of national or public safety or public health ;

Pour tout ce qui concerne l'acquisition, la possession et la transmission de biens mobiliers et immobiliers, les sujets de chacune des Hautes Parties contractantes seront, dans toute l'étendue du territoire de l'autre Partie, traités à tous égards exactement comme les sujets ou citoyens de la nation la plus favorisée, à condition de se conformer aux lois et règlements qui y sont en vigueur.

Les sujets de chacune des Hautes Parties contractantes ne pourront être tenus d'acquitter des taxes ou impôts intérieurs autres ou plus élevés que ceux qui sont ou pourront être exigés des sujets ou citoyens de la nation la plus favorisée.

Les sujets de chacune des Hautes Parties contractantes seront assurés, sur le territoire de l'autre Partie, de la protection et de la sauvegarde permanentes de leurs personnes et de leurs biens, et jouiront à cet égard des mêmes droits et privilèges que ceux qui sont ou pourront être accordés aux nationaux ou aux sujets ou citoyens de la nation la plus favorisée, sous réserve de se conformer aux lois et règlements qui y sont en vigueur.

Toutefois, ils seront exempts, sur le territoire de l'autre Partie, du service militaire obligatoire sur terre ou sur mer, dans l'armée régulière, dans la garde nationale, ou dans la milice, et de toute taxe imposée au lieu et place du service militaire personnel, ainsi que de tout emprunt forcé. Ils ne pourront être astreints à aucune réquisition ou obligation quelconque d'ordre militaire, autre ou plus élevée que celles auxquelles sont soumis les nationaux ou les sujets ou citoyens de la nation la plus favorisée.

Les sujets de chacune des Hautes Parties contractantes jouiront, sur le territoire de l'autre Partie, d'une entière liberté de conscience et, sous réserve des lois, ordonnances et règlements en vigueur dans le pays, du droit de pratiquer librement leur culte.

Article III.

Les habitations, entrepôts, usines, magasins et autres immeubles appartenant aux sujets de chacune des Hautes Parties contractantes dans le territoire de l'autre Partie, ainsi que tous les locaux en dépendant, qui sont utilisés soit comme résidence, soit pour le commerce, ne pourront faire l'objet de visites domiciliaires ou de perquisitions ; il ne sera point permis d'examiner ni d'inspecter les livres, papiers ou comptes qui s'y trouvent, sauf dans les conditions et dans les formes prescrites par les lois, ordonnances et règlements applicables aux nationaux ou aux sujets ou citoyens de la nation la plus favorisée.

Article IV.

Il y aura, de part et d'autre, pleine et entière liberté de commerce et de navigation entre les territoires des Hautes Parties contractantes.

Les sujets de chacune des Hautes Parties contractantes pourront librement et en toute sûreté se rendre avec leurs navires et leurs cargaisons dans tous les lieux, ports et fleuves du territoire de l'autre Partie, qui sont ou qui pourront être ultérieurement ouverts aux navires et aux cargaisons étrangères.

Article V.

Les Hautes Parties contractantes conviennent de ne frapper aucune marchandise échangée entre les deux pays d'aucune prohibition ou restriction à l'importation, à l'exportation ou au transit, qui ne serait pas applicable à tous les pays également ou aux pays assujettis aux mêmes conditions.

La disposition précitée ne sera pas applicable :

1. Aux prohibitions ou restrictions concernant les armes et les munitions.
2. Aux prohibitions ou restrictions imposées dans l'intérêt de la sécurité nationale ou publique, ou de l'hygiène publique ;

3. Prohibitions or restrictions upon articles which are or may hereafter become the object of Government monopoly ;

4. Prohibitions or restrictions for the protection of cattle or plants against disease, noxious insects or parasites.

Article VI.

The subjects of each of the High Contracting Parties shall have free access to the Courts of Justice of the other in pursuit and defence of their rights ; they shall be at liberty equally with native subjects and with the subjects or citizens of the most favoured nation, to choose and employ lawyers, advocates and representatives, and to pursue and defend their rights before such Courts. No conditions or requirements shall be imposed upon the subjects of either of the High Contracting Parties in connection with such access to the courts of justice of the other, which do not apply to native subjects or to the subjects or citizens of the most favoured nation.

These dispositions, however, do not affect the existing or future regulations in each country with regard to *cautio judicatum solvi* and gratuitous legal assistance.

Article VII.

Sweden recognizes in principle the autonomy of Siam in all that relates to Customs and fiscal matters.

The Royal Siamese Government are in consequence entitled freely to establish any rates of duty on importations and exportations, and any drawbacks, transit duties, or other taxes or impositions which they may desire. They may increase the tariff rates established by existing treaties, provided, however, that they do not make use of this right with regard to Sweden unless all nations entitled to claim special tariff treatment in Siam in accordance with previous agreements have granted to Siam a similar right without the requirement of any compensatory benefit or privilege.

Article VIII.

No other or higher duties of any kind shall be imposed on the importations into the territory of either of the High Contracting Parties of any article, produced or manufactured in the territory of the other, from whatever place arriving, than on a like article produced or manufactured in any foreign country, from whatever place arriving.

No other or higher duties of any kind shall be imposed in the territory of either of the High Contracting Parties in respect of any article exported to the territory of the other, than such as are or may be payable in respect of a like article exported to any other foreign country.

Further, the High Contracting Parties agree to grant each other most-favoured-nation treatment in all that relates to transit duties, warehousing, bounties, Customs facilities, the examination and appraisement of merchandise, and drawbacks.

Article IX.

No duties of tonnage, harbour, pilotage, lighthouse, quarantine or other duties or charges on ships, cargoes or navigation of whatever nature, or under whatever denomination, shall be imposed in the territory of either country upon the vessels of the other country, which shall not equally and under the same conditions be imposed in the like cases on national vessels in general

3. Aux prohibitions ou restrictions visant des articles qui font ou pourront ultérieurement faire l'objet d'un monopole d'Etat ;

4. Aux prohibitions ou restrictions en vue de protéger le bétail ou les plantes contre les maladies, les insectes nuisibles ou les parasites.

Article VI.

Les sujets de chacune des Hautes Parties contractantes auront libre accès aux tribunaux de l'autre Partie pour faire valoir leurs droits, tant comme demandeurs que comme défendeurs ; ils seront libres, au même titre que les nationaux et que les sujets ou citoyens de la nation la plus favorisée, de choisir et d'employer des hommes de loi, avocats et mandataires pour revendiquer et défendre leurs droits devant ces tribunaux. Il ne sera imposé, aux sujets de l'une ou de l'autre des Hautes Parties contractantes, en ce qui concerne cet accès aux tribunaux de l'autre Partie, aucune condition ou obligation qui ne soit imposée également aux nationaux ou aux sujets ou citoyens de la nation la plus favorisée.

Toutefois, ces dispositions ne s'appliqueront pas aux règlements qui existent ou pourront être édictés ultérieurement, dans chaque pays, en ce qui concerne la *cautio judicatum solvi* et l'assistance judiciaire gratuite.

Article VII.

La Suède reconnaît, en principe, l'autonomie complète du Siam en matière douanière et en matière fiscale.

Le Gouvernement royal siamois pourra, en conséquence, établir les tarifs de droits de douane à l'importation et à l'exportation, les drawbacks, les droits de transit ou toutes autres taxes et impôts qu'il jugera opportun d'instituer. Il pourra relever les tarifs établis par les traités en vigueur, à condition toutefois de n'user de ce droit, à l'égard de la Suède, que lorsque toutes les nations fondées à revendiquer, au Siam, un régime douanier spécial, en vertu d'accords antérieurs, auront accordé au Siam un droit analogue, sans exiger en retour un avantage ou un privilège quelconque.

Article VIII.

Aucune des deux Hautes Parties contractantes ne soumettra les articles — produits naturels ou fabriqués — du territoire de l'autre Partie, importés sur son propre territoire, quel que soit l'endroit d'où ils arrivent, à des droits quelconques autres ou plus élevés que ceux auxquels sont soumis les mêmes articles — produits naturels ou fabriqués — d'un autre pays étranger quelconque, quel que soit l'endroit d'où ils arrivent.

Aucune des deux Hautes Parties contractantes ne soumettra sur son territoire les articles exportés à destination du territoire de l'autre Partie à des droits quelconques autres ou plus élevés que ceux auxquels sont ou pourront être soumis les mêmes articles exportés à destination d'un autre pays étranger quelconque.

En outre, les Hautes Parties contractantes conviennent de s'accorder réciproquement le traitement de la nation la plus favorisée en tout ce qui concerne les droits de transit, d'entrepôt, les primes, facilités douanières, l'examen et l'évaluation des marchandises, et les drawbacks.

Article IX.

Il ne sera imposé, sur le territoire de l'une des deux Hautes Parties contractantes, aux navires de l'autre Partie, aucun droit de tonnage, de port, de pilotage, de phare, de quarantaine, ou autres droits et redevances applicables aux navires, à leur cargaison, ou à la navigation, quels que soient la nature et la dénominations de ces droits qui ne soient également et aux mêmes conditions, imposés

or on vessels of a third Power. Such equality of treatment shall apply reciprocally to the respective vessels, from whatever port or place they may arrive, and whatever may be their place of destination.

Article X.

In all that concerns the entering, clearing, stationing, loading and unloading of vessels in the ports, basins, docks, roadsteads, harbours, or rivers of the two countries, no privilege shall be granted by one High Contracting Party to vessels of a third Power which shall not equally be granted to the vessels of the other High Contracting Party ; the intention of the High Contracting Parties being that the vessels of each shall receive in every respect the treatment accorded to vessels of the most favoured nation.

Article XI.

The coasting trade and the national fisheries of each of the High Contracting Parties are excepted from the provisions of the present Treaty, and shall be regulated according to the laws, ordinances, and regulations of Siam and Sweden, respectively.

Article XII.

If a ship of war or merchant vessel of either of the High Contracting Parties has stranded or been wrecked in the waters or harbours of the other State, the ship or vessel, her passengers and cargo shall enjoy the same favours and immunities as those which the laws and regulations of the latter state grant or may grant in analogous cases to national ships or to those of the most favoured nation. Aid and assistance shall be rendered to the captain and crew in the same measure as to the subjects or citizens of the most favoured nation. The merchandise which has been saved from a merchant ship or vessel of one of the High Contracting Parties which has been stranded or wrecked shall not be subject to any Customs duty in the territory of the other High Contracting Party, unless it is cleared for consumption in the latter State.

Article XIII.

The vessels of war of each of the High Contracting Parties may enter, remain and make repairs in those ports and places of the other to which the vessels of war of other nations are accorded access ; they shall there submit to the same regulations and enjoy the same honours, advantages, privileges and exemptions as are now, or may hereafter be, conceded to the vessels of war of any other nation.

Article XIV.

The subjects of each of the High Contracting Parties shall enjoy in the territory of the other upon fulfilment of the formalities prescribed by law the same protection as native subjects or the subjects or citizens of the nation most favoured in these respects, in regard to patents, trademarks, tradenames, and designs.

dans des cas similaires aux navires nationaux en général ou aux navires d'une tierce Puissance. Cette égalité de traitement s'appliquera à titre de réciprocité aux navires respectifs des deux Parties, quel que soit le port ou l'endroit d'où ils arrivent et quel que soit leur lieu de destination.

Article X.

En tout ce qui concerne l'entrée, la sortie, le stationnement, le chargement et le déchargement des navires dans les ports, bassins, docks, rades, havres ou fleuves des deux pays, il ne sera accordé par l'une des Parties contractantes aux navires d'une tierce Puissance aucun privilège qui ne soit également accordé aux navires de l'autre Partie contractante ; il est dans l'intention des Hautes Parties contractantes que les navires de chacune d'elles reçoivent, à tous égards, le traitement accordé aux navires de la nation la plus favorisée.

Article XI.

Le cabotage et les pêcheries nationales des deux Hautes Parties contractantes sont exceptés des dispositions du présent traité et seront régis par les lois, ordonnances et règlements du Siam et de la Suède, respectivement.

Article XII.

Si un navire de guerre ou un bâtiment marchand de l'une ou l'autre des Hautes Parties contractantes échoue ou fait naufrage dans les eaux territoriales ou ports de l'autre Etat, ce navire ou bâtiment, ses passagers et sa cargaison jouiront de tous les privilèges et immunités que les lois et règlements de ce dernier Etat accordent ou pourront accorder, dans des cas analogues, aux navires nationaux ou à ceux de la nation la plus favorisée. Le capitaine et l'équipage auront droit à la même aide et à la même assistance que les sujets ou citoyens de la nation la plus favorisée. Les marchandises sauvées d'un navire ou bâtiment marchand de l'une des Hautes Parties contractantes qui aurait échoué ou fait naufrage, ne seront frappées d'aucun droit de douane sur le territoire de l'autre Haute Partie contractante, à moins que lesdites marchandises ne soient dédouanées en vue de la consommation dans ledit Etat.

Article XIII.

Les navires de guerre de chacune des Hautes Parties contractantes sont autorisés à entrer, séjourner et à effectuer des réparations dans les ports et localités de l'autre Partie dont l'accès est permis aux navires de guerre d'autres nations. Ils y seront assujettis aux mêmes règlements et jouiront des mêmes honneurs, avantages, privilèges et exemptions qui sont ou pourront être ultérieurement accordés aux navires de guerre d'une autre nation quelconque.

Article XIV.

Les sujets de chacune des Hautes Parties contractantes jouiront sur le territoire de l'autre Partie, à condition de remplir les formalités prescrites par la loi, de la même protection que les nationaux ou que les sujets ou citoyens de la nation la plus favorisée à cet égard, en matière de brevets, marques de fabrique, appellations commerciales et dessins.

It is, however, understood, that Siam cannot, by virtue of the foregoing provision, claim the special privileges provided by the revised International Convention concerning the Protection of Industrial Property Rights¹, signed at Washington on the 2nd of June 1911, and accorded by Sweden to other nations on the condition of reciprocity, until Siam has adhered to the said Convention.

Article XV.

Each of the High Contracting Parties may appoint Consuls-General, Consuls, Vice-Consuls, and other Consular Officers or Agents, to reside in the towns and ports of the territory of the other where similar officers of the other Powers are permitted to reside.

Such Consular Officers and Agents, however, shall not enter upon their functions until they shall have been approved and admitted by the Government to which they are sent.

They shall be entitled to exercise all the powers and enjoy all the honours, privileges, exemptions and immunities of every kind which are or may be accorded to Consular Officers of the most favoured nation.

Article XVI.

In case of the death of a subject of one of the High Contracting Parties in the territory of the other without having, in the country of his decease, any known heirs or testamentary executors by him appointed, the competent local authorities shall at once inform the nearest Consular Officer of the nation to which the deceased belonged, in order that necessary information may be immediately forwarded to parties interested.

In case of the death of a subject of one of the High Contracting Parties in the territory of the other without leaving at the place of his decease any person entitled by the laws of his country to take charge of and administer the estate, the competent Consular Officer of the State to which the deceased belonged shall, upon fulfilment of the necessary formalities, be empowered to take custody of and administer the estate in the manner and under the limitations prescribed by the laws of the country in which the property of the deceased is situated.

The foregoing provision shall also apply in case of a subject of one of the High Contracting Parties dying outside the territory of the other, but possessing property therein, without leaving any person there entitled to take charge of and administer the estate.

It is understood that in all that concerns the administration of the estates of deceased persons, any right, privilege, favour or immunity which either of the High Contracting Parties has actually granted or may hereafter grant to the Consular Officer of any other foreign State, shall be extended immediately and unconditionally to the Consular Officers of the other High Contracting Party.

Article XVII.

The stipulations of the present Treaty with regard to subjects of either of the High Contracting Parties shall also be applicable, within the limits of their legal capacity, to limited liability and other companies, corporations and associations, organized according to the laws of that Party and having in the territory of the latter their *siège social*.

Article XVIII.

The stipulations contained in the present Treaty do not affect, supersede or modify any of the laws, ordinances or regulations of the High Contracting Parties, now in force or hereafter enacted, with regard to immigration, naturalization, police or public security.

¹ *British and Foreign State Papers*, Vol. 104, page 116.

Toutefois, il est entendu que le Siam ne saurait se fonder sur la disposition qui précède pour revendiquer les privilèges spéciaux accordés par la Convention internationale¹ pour la protection de la propriété industrielle révisée et signée à Washington, le 2 juin 1911, et consentis par la Suède à d'autres nations à titre de réciprocité, tant que le Siam n'aura pas donné son adhésion à ladite convention.

Article XV.

Chacune des Hautes Parties contractantes aura la faculté d'établir des consuls généraux, consuls, vice-consuls et autres fonctionnaires ou agents consulaires dans les villes et ports de l'autre Partie où sont autorisés à résider les mêmes fonctionnaires des autres Puissances.

Toutefois, ces fonctionnaires et agents consulaires ne pourront entrer en fonctions qu'après avoir été agréés et acceptés par le gouvernement auprès duquel ils sont envoyés.

Ils auront le droit d'exercer tous les pouvoirs, et ils jouiront de tous les honneurs, privilèges, exemptions et immunités de toute nature qui sont ou pourront être accordés aux fonctionnaires consulaires de la nation la plus favorisée.

Article XVI.

Au cas où un sujet de l'une des Hautes Parties contractantes viendrait à décéder sur le territoire de l'autre Partie sans laisser dans le pays où il est décédé d'héritiers connus ou d'exécuteurs testamentaires désignés par lui, les autorités locales compétentes aviseront immédiatement de ce décès le plus proche fonctionnaire consulaire de la nation à laquelle ressortissait le défunt, afin que les renseignements nécessaires puissent être immédiatement transmis aux parties intéressées.

Au cas où un sujet de l'une des Hautes Parties contractantes viendrait à décéder sur le territoire de l'autre Partie, sans laisser, au lieu du décès, aucune personne qualifiée par la législation de son pays pour prendre charge de la succession et pour l'administrer, le fonctionnaire consulaire compétent de l'Etat auquel ressortissait le défunt aura qualité, après l'accomplissement des formalités nécessaires, pour assumer la garde et l'administration des biens, de la manière et dans les limites prescrites par les lois du pays dans lequel sont situés les biens du défunt.

La disposition précédente s'appliquera également au cas d'un sujet de l'une des Hautes Parties contractantes qui serait décédé en dehors du territoire de l'autre Partie, mais posséderait des biens sur ce territoire et n'aurait laissé aucune personne ayant le droit de prendre en charge et d'administrer lesdits biens.

Il est entendu qu'en tout ce qui concerne l'administration des biens de personnes décédées, tous droits, privilèges, faveurs ou immunités que l'une ou l'autre des Hautes Parties contractantes a déjà accordés ou pourra ultérieurement accorder aux fonctionnaires consulaires d'un autre Etat étranger quelconque seront étendus immédiatement et sans réserve aux fonctionnaires consulaires de l'autre Partie contractante.

Article XVII.

Les dispositions du présent traité qui sont applicables aux sujets de l'une ou l'autre des Hautes Parties contractantes s'appliqueront également, dans les limites de leur capacité juridique, aux sociétés à responsabilité limitée et autres sociétés, compagnies et associations constituées conformément à la législation de ladite Partie et dont le siège social se trouve sur le territoire de cette Partie.

Article XVIII.

Les dispositions contenues dans le présent traité n'affectent, n'abrogent ni ne modifient aucune des lois, ordonnances ou règlements des Hautes Parties contractantes, qui sont actuellement applicables ou pourront être appliquées par la suite en matière d'immigration, de naturalisation, de police ou de sécurité publique.

¹ DE MARTENS, *Nouveau Recueil général de Traités*, troisième série, tome VIII, page 760.

It is hereby understood and agreed that none of the stipulations of the present Treaty by which Siam grants most-favoured-nation treatment is to be interpreted as granting rights, powers, privileges or immunities arising solely by virtue of the existence of rights of exemption from Siamese jurisdiction possessed by other foreign countries.

No claim may be made by virtue of the stipulations of the present Treaty to any privilege that Sweden has accorded or may accord to Denmark or Norway, or both these countries, as long as the same privilege has not been extended to any other country.

Article XIX.

The present Treaty shall, from the date of the exchange of ratifications thereof, be substituted for all former Treaties, Conventions and Agreements made between the two High Contracting Parties. From that date consequently the Treaty¹ of Friendship, Commerce and Navigation between Siam and Sweden and Norway, signed at London on May 18, 1868, and the Agreement between Siam and Sweden and Norway for regulating the Traffic in Spirituous Liquors, signed at Stockholm on July 16, 1883, shall as between the High Contracting Parties cease to be binding.

Article XX.

Any dispute which may arise between the High Contracting Parties with respect to the interpretation, application or execution of the present Treaty or the Protocol annexed hereto which cannot be settled by diplomatic means, shall at the request of either Party be submitted in the absence of contrary agreement to the Permanent Court of International Justice at The Hague. Both Parties hereby undertake to accept as binding the arbitral award.

Article XXI.

The present Treaty shall be ratified by His Majesty the King of Siam and by His Majesty the King of Sweden subject to the consent of the Riksdag. It shall come into effect on the date of the exchange of ratifications, which shall take place at Stockholm as soon as possible and it shall remain in force for ten years from that date.

In case neither of the High Contracting Parties should have notified twelve months before the expiration of the said ten years the intention of terminating it, it shall remain binding until the expiration of one year from the day on which either of the High Contracting Parties shall have denounced it.

It is clearly understood, however, that such denunciation shall not have the effect of reviving any of the treaties, conventions, arrangements or agreements abrogated by the present Treaty.

In witness whereof the respective Plenipotentiaries have signed the present Treaty and have thereunto affixed their seals.

Done in duplicate in the English language, at Stockholm, the Nineteenth day of the Ninth Month in the two thousand four hundred and sixty-eighth year of the Buddhist Era, corresponding to the nineteenth day of December in the year one thousand nine hundred and twenty-five of the Christian Era.

(L. S.) (Signed) Vipulya SVASTIWONGS

(L. S.) (Signed) Östen UNDÉN

I certify that this is a true copy :

Vipulya Svastiwongs

H. S. M's Minister in Copenhagen.

¹ *British and Foreign State Papers*, Vol. 69, page 1135.

Il est entendu et convenu par les présentes qu'aucune des dispositions du présent traité en vertu desquelles le Siam accorde le traitement de la nation la plus favorisée, ne doit être interprétée comme accordant des droits, pouvoirs, privilèges ou immunités résultant uniquement de l'existence de droits d'exemption de la juridiction siamoise que possèdent d'autres pays étrangers.

Les dispositions du présent traité ne pourront être invoquées pour revendiquer un privilège quelconque que la Suède a accordé ou pourra accorder au Danemark, à la Norvège ou à ces deux États, tant que le même privilège n'aura pas été étendu à un autre pays quelconque.

Article XIX.

Le présent traité sera, à partir de la date de l'échange des ratifications, substitué à tous les traités, conventions ou accords antérieurement conclus entre les deux Hautes Parties contractantes. En conséquence, à partir de cette date, le Traité¹ d'amitié, de commerce et de navigation entre le Siam, d'une part, et la Suède et la Norvège, d'autre part, signé à Londres le 18 mai 1868, et l'Arrangement entre le Siam d'une part et la Suède et la Norvège d'autre part, concernant la réglementation du commerce des spiritueux, signé à Stockholm le 16 juillet 1883, cesseront d'avoir effet en ce qui concerne les Hautes Parties contractantes.

Article XX.

Tout différend qui pourrait s'élever entre les Hautes Parties contractantes en ce qui concerne l'interprétation, l'application ou l'exécution du présent traité ou du protocole ci-joint, et qui ne pourrait être réglé par la voie diplomatique, sera, sur demande de l'une ou l'autre Partie, porté, sauf accord contraire, devant la Cour permanente de Justice internationale de La Haye. Les deux Parties conviennent par les présentes de reconnaître comme obligatoire la sentence arbitrale.

Article XXI.

Le présent traité sera ratifié par Sa Majesté le Roi de Siam et par Sa Majesté le Roi de Suède sous réserve de l'approbation du Riksdag. Il entrera en vigueur à la date de l'échange des ratifications, qui aura lieu à Stockholm aussitôt que possible et restera en vigueur pendant une période de dix ans à dater de ce jour.

Au cas où ni l'une ni l'autre des Hautes Parties contractantes n'aurait notifié douze mois avant l'expiration de ladite période de dix ans son intention de le dénoncer, il restera en vigueur jusqu'à l'expiration d'un délai d'une année à partir du jour où l'une des Hautes Parties contractantes l'aura dénoncé.

Toutefois, il est clairement entendu que cette dénonciation n'aura pas pour effet de remettre en vigueur aucun des traités, conventions, arrangements ou accords abrogés par le présent traité.

En foi de quoi les plénipotentiaires respectifs ont signé le présent traité et y ont apposé leur sceau.

Fait en double expédition, en langue anglaise, à Stockholm, ce dix-neuvième jour du neuvième mois de l'année deux mil quatre cent soixante-huit de l'ère bouddhique, correspondant au dix-neuvième jour de décembre de l'année mil neuf cent vingt-cinq de l'ère chrétienne.

(L. S.) (Signé) Vipulya SVASTIWONGS

(L. S.) (Signé) Östen UNDÉN

¹ DE MARTENS, *Nouveau Recueil général de Traités*, troisième série, tome IV, page 769.

ANNEX.

PROTOCOL CONCERNING JURISDICTION APPLICABLE IN THE KINGDOM OF SIAM
TO SWEDISH SUBJECTS.

At the moment of proceeding this day to the signature of the new Treaty of Friendship, Commerce and Navigation between the Kingdom of Siam and the Kingdom of Sweden, the Plenipotentiaries of the two High Contracting Parties have agreed as follows :

Article I.

The system of jurisdiction heretofore established in Siam for Swedish subjects and the privileges, exemptions and immunities now enjoyed by Swedish subjects in Siam as a part of or appurtenant to the said system shall absolutely cease and determine on the date of the exchange of ratifications of the above-mentioned Treaty, and thereafter, all Swedish subjects, companies, corporations and associations shall be subject to the jurisdiction of the Siamese Courts.

Article II.

Notwithstanding the provisions of the preceding Article, until the promulgation and putting into force of all the Siamese Codes, namely, the Penal Code, the Civil and Commercial Code, the Codes of Procedure and the Law for the Organization of Courts, and for a period of five years thereafter, but no longer, Sweden through its Diplomatic and Consular Officials in Siam, whenever in its discretion it deems it proper so to do in the interests of justice, by means of a written requisition addressed to the judge or judges of the Court in which such case is pending, may evoke any case pending in any Siamese Court, except the Supreme or Dika Court, in which a Swedish subject, company, corporation or association is defendant or accused.

Such case shall then be transferred to the said Diplomatic or Consular Official for adjudication, and the jurisdiction of the Siamese Court over such case shall thereupon cease. Any case so evoked shall be disposed of by the said Diplomatic or Consular Official in accordance with the laws of Sweden properly applicable, except that as to all matters coming within the scope of codes or laws of the Kingdom of Siam regularly promulgated and in force, the rights and liabilities of the parties shall be determined by Siamese Law.

For the purpose of trying such cases and of executing any judgment which may be rendered therein, the jurisdiction of the Swedish Diplomatic and Consular Officials in Siam is continued.

Should Sweden perceive, within a reasonable time after the promulgation of the said Codes, any objection to the said Codes, namely the Penal Code, the Civil and Commercial Code, the Codes of Procedure and the Law for the Organization of Courts, the Siamese Government will endeavour to meet such objections.

Article III.

Appeals by Swedish subjects, companies, corporations, and associations from judgments of Courts of first instance in cases to which they may be parties, shall be adjudged by the Court of Appeal at Bangkok.

An appeal on a question of law shall lie from the Court of Appeal at Bangkok to the Supreme or Dika Court.

A Swedish subject, company, corporation or association who is defendant or accused in any case arising in the provinces may apply for a change of venue and should the Court consider such

ANNEXE

PROTOCOLE CONCERNANT LA JURIDICTION APPLICABLE DANS LE ROYAUME DE SIAM
AUX SUJETS SUÉDOIS.

Au moment de procéder, ce jour, à la signature du nouveau Traité d'amitié, de commerce et de navigation entre le Royaume de Siam et le Royaume de Suède, les plénipotentiaires des deux Hautes Parties contractantes sont convenus des dispositions suivantes :

Article premier.

Le régime de juridiction applicable jusqu'ici, au Siam, pour les sujets suédois, ainsi que les privilèges, exemptions et immunités dont jouissent actuellement les sujets suédois au Siam et qui font partie, ou sont la conséquence, dudit régime prendront fin et cesseront d'une manière absolue à la date de l'échange des ratifications du traité ci-dessus mentionné ; après cette date, tous les sujets, sociétés, compagnies et associations ressortissant à la Suède seront soumis à la juridiction des tribunaux siamois.

Article II.

Nonobstant les dispositions de l'article précédent, jusqu'à la promulgation et à la mise en vigueur de tous les codes siamois, à savoir le Code pénal, le Code civil et commercial, les Codes de procédure et la Loi d'organisation judiciaire, et pendant une période ultérieure de cinq ans au plus, la Suède pourra, par l'entremise de ses fonctionnaires diplomatiques et consulaires au Siam, toutes les fois qu'elle le jugera opportun dans l'intérêt de la justice, évoquer, par une réquisition écrite adressée au juge ou aux juges du tribunal saisi de l'affaire, toute cause pendante par-devant un tribunal siamois quelconque, sauf la Cour suprême ou tribunal Dika, dans laquelle le défendeur ou le prévenu serait un sujet, société, compagnie ou association ressortissant à la Suède.

Tout cas de cette nature sera alors transféré audit fonctionnaire diplomatique ou consulaire pour décision et le tribunal siamois cessera d'être compétent en l'espèce. Toute affaire ainsi évoquée sera réglée par ledit fonctionnaire diplomatique ou consulaire, conformément aux lois suédoises pertinentes. Toutefois, pour toutes les questions tombant sous le coup des codes ou lois du Royaume de Siam, régulièrement promulgués et mis en vigueur, les droits et obligations des parties seront déterminés par la législation siamoise.

La juridiction des fonctionnaires diplomatiques et consulaires de Suède au Siam sera maintenue en ce qui concerne l'examen des affaires de cette nature et l'exécution de tout jugement auquel elles pourraient donner lieu.

Si la Suède constate, dans un délai raisonnable après la promulgation desdits codes, que ces codes, à savoir le Code pénal, le Code civil et commercial, les Codes de procédure et la Loi d'organisation judiciaire prêtent à des objections, le Gouvernement siamois s'efforcera de tenir compte des objections formulées.

Article III.

Les appels interjetés par des sujets, sociétés, compagnies et associations ressortissant à la Suède contre des arrêts des tribunaux de première instance, dans des affaires où lesdits seraient parties, seront jugés par la Cour d'appel de Bangkok.

Tout recours en cassation sur un point de droit pourra être exercé contre les arrêts de la Cour d'appel de Bangkok par-devant la Cour suprême ou Tribunal Dika.

Tout sujet, société, compagnie ou association ressortissant à la Suède, et étant en justice dans un procès engagé dans les provinces, peut demander un transfert du lieu de juridiction, et,

change desirable, the trial shall take place either at Bangkok or before the judge in whose Court the case would be tried at Bangkok.

The provisions of this Article shall remain in force so long as the right of evocation continues to exist in accordance with Article II.

Article IV.

In order to prevent difficulties which may arise from the transfer of jurisdiction contemplated by the present Protocol, it is agreed :

(a) All cases in which action shall be taken subsequently to the date of the exchange of ratifications of the above-mentioned Treaty, shall be entered and decided in the Siamese Courts, whether the cause of action arose before or after the date of the said exchange of ratifications ;

(b) All cases pending before the Swedish Diplomatic and Consular Officials in Siam on the said date shall take their usual course before such Officials until such cases have been finally disposed of, and the jurisdiction of the Swedish Diplomatic and Consular Officials shall remain in full force for this purpose.

In connection with any case coming before the Swedish Diplomatic and Consular Officials under clause (b) of Article IV or which may be evoked by the said Officials under Article II, the Siamese authorities shall upon request by such Diplomatic or Consular Officials lend their assistance in all matters pertaining to the case.

In witness whereof the undersigned Plenipotentiaries have hereto signed their names and affixed their seals, this nineteenth day of the ninth month of the two thousand four hundred and sixty-eighth year of the Buddhist Era, corresponding to the nineteenth day of December in the year one thousand nine hundred and twenty-five of the Christian Era.

(L. S.) (Signed) Vipulya SVASTIWONGS

(L. S.) (Signed) Östen UNDÉN

I certify that this is a true copy :

Vipulya Svastiwongs,
H. S. M.'s Minister in Copenhagen.

Certifié pour copie conforme :

Stockholm
au Ministère royal des Affaires étrangères,
le 17 décembre 1926.

Le chef des archives :
Carl Sandgren.

si la Cour considère que ce transfert est opportun, le procès aura lieu soit à Bangkok, soit devant le juge au tribunal duquel l'affaire serait jugée à Bangkok.

Les dispositions du présent article resteront en vigueur aussi longtemps que le droit d'évocation subsistera conformément à l'article II.

Article IV.

En vue d'éviter les difficultés que pourrait soulever le transfert de juridiction envisagé par le présent protocole, il est convenu ce qui suit :

a) Toutes les instances ouvertes postérieurement à la date de l'échange des ratifications du traité précité seront portées devant les tribunaux siamois et jugées par eux, que les faits motivant l'instance se soient produits avant ou après la date de l'échange des ratifications ;

b) Toutes les affaires pendantes à cette date devant les fonctionnaires diplomatiques et consulaires de la Suède au Siam suivront leur cours ordinaire devant ces fonctionnaires jusqu'à ce que lesdites instances aient été définitivement réglées, et la juridiction des fonctionnaires diplomatiques et consulaires suédois continuera à avoir plein et entier effet à cette fin.

Dans toutes les affaires qui seraient portées devant les fonctionnaires diplomatiques et consulaires suédois, en vertu de la clause *b)* de l'article IV, ou qui pourraient être évoquées par lesdits fonctionnaires en vertu de l'article II, les autorités siamoises, sur la demande de ces fonctionnaires diplomatiques ou consulaires, prêteront à ceux-ci leur concours dans toutes les questions relatives au procès.

En foi de quoi les plénipotentiaires soussignés ont apposé ci-dessous leur signature et leur sceau le dix-neuvième jour du neuvième mois de l'année deux mil quatre cent soixante-huit de l'ère bouddhique, correspondant au dix-neuvième jour de décembre de l'année mil neuf cent vingt-cinq de l'ère chrétienne.

(L. S.) (*Signé*) Vipulya SVASTIWONGS

(L. S.) (*Signé*) Östen UNDÉN

Imprimé
pour la SOCIÉTÉ DES NATIONS
par les
IMPRIMERIES RÉUNIES S. A.
Lausanne (Suisse)

Printed for the
LEAGUE OF NATIONS
by
IMPRIMERIES RÉUNIES S. A.
Lausanne (Switzerland)

